

Eighteenth Series, Vol. IX No. 8

Wednesday, July 30, 2025

Sravana 8, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fifth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. IX contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Krishna Bist

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. IX, Fifth Session, 2025/1947 (Saka)
No. 8, Wednesday, July 30, 2025/ Sravana 8, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 141 to 146	11-59
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 147 to 160	60-124
(ii) Unstarred Question Nos. 1611 to 1840	125-802

PAPERS LAID ON THE TABLE 803-811**COMMITTEE ON EMPOWERMENT OF WOMEN**1st and 2nd Reports 811**STATEMENTS BY MINISTERS** 812-815

- (i) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2025-2026) pertaining to the Ministry of New and Renewable Energy

Shri Pralhad Joshi 812

- (ii) Status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2025-2026) pertaining to the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions

Dr. Jitendra Singh 812-813

- (iii)(a) Status of implementation of the recommendations/ observations contained in the 2nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Posts, Ministry of Communications

- (b) Status of implementation of the recommendations/ observations contained in the 5th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Telecommunications, Ministry of Communications
Dr. Chandra Sekhar Pemmasani 813-814
- (iv) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on Demands for Grants (2025-2026) pertaining to the Ministry of Railways
Shri Ravneet Singh 814-815
- (v) Status of implementation of the recommendations / observations contained in the 253rd Report of the Standing Committee on Home Affairs on Demands for Grants (2025- 2026) pertaining to the Ministry of Development of North Eastern Region
Dr. Sukanta Majumdar 815
- MOTION RE: JOINT COMMITTEE ON CONSTITUTION
(ONE HUNDRED AND TWENTY–NINTH AMENDMENT)
BILL, 2024 AND UNION TERRITORIES LAWS
(AMENDMENT) BILL, 2024** 816
- MATTERS OF PUBLIC IMPORTANCE** 817-870,
889-955
- MATTERS UNDER RULE 377** 871-889
- (i) Need to develop Metro Rail connectivity in Siliguri and adjoining areas in West Bengal
Shri Raju Bista 871-872

- (ii) Regarding non-payment of salaries to employees of NEPA Limited, Neapanagar, Madhya Pradesh
Shri Gyaneshwar Patil 872
- (iii) Regarding construction of Saryu River Front in Maharajganj Parliamentary Constituency, Bihar
Shri Janardan Singh Sigrwal 873
- (iv) Need to give recognition to sports certificates given to students by Navodaya Vidyalaya Samiti at par with those of state/national level
Dr. Hemant Vishnu Savara 873-874
- (v) Regarding establishment of Cow Sanctuaries
Shri Arun Govil 874
- (vi) Need to ensure efficient implementation of MGNERGS in Odisha
Shri Balabhadra Majhi 875
- (vii) Need for stringent action to curb illegal mining and construction activities in Raiwala-Bhogpur region of Haridwar district, Uttarakhand
Shri Rajiv Pratap Rudy 875-876
- (viii) Need for revival of canals and sub-canals in Jajpur district, Odisha for irrigation and navigation purpose
Dr. Rabindra Narayan Behera 876
- (ix) Need to provide rail connectivity to Medaram village in Mulugu district, Telangana and interlink it with nearest railway junctions
Shri Eatala Rajender 877

- (x) Need to develop a comprehensive policy framework to put in place the modern tram system in Bengaluru and other cities
Shri Tejasvi Surya 878
- (xi) Need for utilization of vacant land near Gadwal Railway Station in Telangana by establishing a Skill Development Centre for unemployed youth
Shrimati D. K. Aruna 879
- (xii) Need to take comprehensive measures for safety and security of Sri Harmandir Sahib (Golden Temple) in Amritsar, Punjab
Shri Charanjit Singh Channi 880
- (xiii) Need to ensure availability of WHO-standard vaccines and medically guided protocols to address rising rabies deaths due to stray dog menace in Kerala and other parts of country
Shri Benny Behanan 880-881
- (xiv) Regarding farmers' suicides in Amravati and Yavatmal districts in Maharashtra
Shri Balwant Baswant Wankhade 881-882
- (xv) Need for restoration of trains originating from/passing through Ambala Parliamentary Constituency, Haryana
Shri Varun Chaudhry 882

- (xvi) Need to withdraw the mandatory Face Recognition System applied to Anganwadi Workers for Take Home Rations and to address the problems being faced by them
Shri Vijayakumar Alias Vijay Vasanth 882-883
- (xvii) Need to declare and develop Prayagraj-Lucknow state highway as a national highway
Shri Pushpendra Saroj 883
- (xviii) Need to re-employ the contract para-medical employees who rendered their services in Railway Hospitals during Covid period
Shri Ramashankar Vidyarthi Rajbhar 884
- (xix) Need to provide stoppage to Pallavan Express (No. 12606) and Vaigai Express (No. 12636) at Ulundurpettai Railway Station in Tamil Nadu
Shri Malaiyarasan D. 884
- (xx) Need to declare 'Thirukkural' the book authored by Tamil poet Thiruvalluvar as National Treasure Book of the country
Shri D. M. Kathir Anand 885
- (xxi) Need to address the problems being faced by handloom weavers in Andhra Pradesh
Shri G. Lakshminarayana 886
- (xxii) Need to declare the birthday of King Ashoka as the national festival and declare the day as national holiday
Shri Sunil Kumar 886-887

- (xxiii) Regarding situation arising out of eviction drive in Assam
Dr. M. P. Abdussamad Samadani 887-888
- (xxiv) Regarding construction of national highways in Daman and Diu Parliamentary Constituency
Shri Umeshbhai Babubhai Patel 888
- (xxv) Need to establish ESIC hospital in Bardoli Parliamentary Constituency, Gujarat
Shri Parbhubhai Nagarbhai Vasava 888-889
- (xxvi) Need to construct a railway foot overbridge near Kuber Nagar in Ahmedabad East Parliamentary Constituency, Gujarat
Shri Hasmukhbhai Somabhai Patel 889

**STATUTORY RESOLUTION RE: APPROVAL
OF CONTINUANCE OF THE PROCLAMATION
BY PRESIDENT IN RELATION TO THE STATE
OF MANIPUR**

	956-979
Shri Nityanand Rai	956, 976-979
Shri Anto Antony	957-960
Shri Lalji Verma	960-962
Dr. Kakoli Ghosh Dastidar	962-965, 966-968
Dr. Angomcha Bimol Akoijam	968-973
Shri C. N. Annadurai	973-974
Shri Lavu Srikrishna Devarayalu	974-975
Resolution Adopted	979

ANNEXURE – I

(i) Member-wise Index to Starred Questions	980-981
(ii) Member-wise Index to Unstarred Questions	982-990

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	991-992
(ii) Ministry-wise Index to Unstarred Questions	993-994

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, July 30, 2025/ Sravana 8, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

@Starred Question Nos. 141 to 146

... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्नकाल के बाद अपनी बात रखिएगा।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल, क्वेश्चन नंबर 141,

श्री बंटी विवेक साहू।

साइबर अपराधों में इस्तेमाल किए जाने वाले मोबाइल कनेक्शन

***141. श्री बंटी विवेक साहू:**

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) जाली दस्तावेजों के माध्यम से प्राप्त अथवा साइबर अपराधों में प्रयुक्त मोबाइल कनेक्शनों की

संख्या का ब्यौरा क्या है और किन-किन स्थानों पर ऐसे अधिकतम अपराध हो रहे हैं; और

(ख) क्या सरकार ने सिम कार्ड जारी करने के लिए केवाईसी प्रक्रिया को सुदृढ़ किया है अथवा इसे

सुदृढ़ बनाने की योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संचार मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री ज्योतिरादित्य एम. सिंधिया):

(क) और (ख) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) दूरसंचार विभाग साइबर धोखाधड़ी के लिए दूरसंचार संसाधनों के दुरुपयोग को रोकने के लिए

प्रयासरत है। दूरसंचार विभाग ने गृह मंत्रालय (एमएचए) के राष्ट्रीय साइबर अपराध रिपोर्टिंग

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

पोर्टल (एनसीआरपी) पर रिपोर्ट किए गए साइबर धोखाधड़ी के मामलों के आधार पर 3.57 लाख मोबाइल नंबर काट दिए हैं जिनमें से सबसे अधिक मोबाइल कनेक्शन राजस्थान, बिहार और पश्चिम बंगाल से हैं।

इसके अलावा दूरसंचार विभाग ने एक ही व्यक्ति द्वारा अलग-अलग नामों से लिए गए संदिग्ध मोबाइल कनेक्शनों की पहचान करने के लिए एक स्वदेशी आर्टिफिशियल इंटेलिजेंस (एआई) और बिग डेटा एनालिटिक टूल अस्त्र विकसित किया है। 82 लाख से अधिक ऐसे कनेक्शन पुनः सत्यापन प्रक्रिया में विफल होने के बाद काट दिए गए हैं।

(ख) दूरसंचार विभाग ने उपभोक्ताओं को मोबाइल कनेक्शन जारी करने के लिए नो योर कस्टमर (केवाईसी) रोबस्ट फ्रेमवर्क तैयार किया है। दूरसंचार विभाग ने दिशानिर्देश जारी किए हैं जिनके अनुसार दूरसंचार लाइसेंसधारियों को अपने पॉइंट ऑफ़ सेल (पीओएस) को पंजीकृत करना अनिवार्य है जो ग्राहकों का नामांकन करते हैं और लाइसेंसधारियों की ओर से सिम जारी करते हैं, जिसके लिए बायोमेट्रिक सत्यापन, पीओएस के व्यवसाय के स्थान और स्थानीय निवास के पते का भौतिक सत्यापन किया जाता है। दिशा-निर्देशों में सिम कार्ड के ऑनलाइन आपूर्ति श्रृंखला प्रबंधन का रख-रखाव करने, करार समाप्त करने सहित उल्लंघन के लिए दंडात्मक कार्रवाई और सभी दूरसंचार सेवा प्रदाताओं (टीएसपी) में पीओएस को ब्लैक-लिस्ट करने का प्रावधान भी है।

इसके अलावा दूरसंचार विभाग ने मौजूदा केवाईसी अनुदेशों में भी संशोधन किया है और व्यावसायिक कनेक्शन फ्रेमवर्क आरंभ किया है जिसमें एक्टिवेशन से पहले प्रत्येक एंड-यूजर का केवाईसी अनिवार्य कर दिया गया है। इसके अलावा सिम स्वैप/रिप्लेसमेंट के लिए एक रोबस्ट केवाईसी प्रक्रिया भी शुरू की गई है।

श्री बंटी विवेक साहू : धन्यवाद अध्यक्ष जी, आज साइबर अपराध एवं साइबर धोखाधड़ी विश्व के लिए बड़ी चुनौती एवं समस्या बनकर उभरे हैं। भारत बड़ी आर्थिक महाशक्ति बन रहा है, इसलिए यह हमारे लिए भी एक बड़ी चुनौती है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि दूर संचार संसाधनों के दुरुपयोग तथा साइबर अपराध और साइबर धोखाधड़ी को रोकने के लिए दूरसंचार विभाग तकनीक का किस प्रकार से उपयोग कर रहा है?

श्री ज्योतिरादित्य एम. सिंधिया : अध्यक्ष महोदय, माननीय सांसद जी ने एक बहुत ही महत्वपूर्ण प्रश्न उठाया है, क्योंकि जैसे हम लोग आविष्कार और टेक्नॉलजी के आधार पर प्रगति करते हैं, कुछ ऐसे तत्व भी होते हैं, जो कभी-कभी टेक्नॉलजी का दुरुपयोग भी करके स्वयं के मुनाफे के लिए षडयंत्र रचने के लिए तैयार हो जाते हैं। यह विषय गृह मंत्रालय के अधीन आता है। दूरसंचार मंत्रालय और गृह मंत्रालय साथ मिलकर ऐसे तत्वों का मुकाबला करते हैं। मैं तो यह कहूँगा कि यह ऐसे तत्वों के विरुद्ध एक युद्ध है। दूर संचार मंत्रालय ने गृह मंत्रालय के साथ मिलकर मुख्य रूप से चार या पांच कदम उठाए हैं।

पहला कदम, हम लोगों ने एक डिजिटल इंटेलिजेंस प्लेटफॉर्म बनाया है, क्योंकि जब तक हम लोग सभी स्टैकहोल्डर्स को एक प्लेटफॉर्म पर न ले आएँ, तब तक हम इस युद्ध की कार्यशैली पर सफलतापूर्वक कार्य नहीं कर पाएँगे। हमने एक डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी) स्थापित किया है, जिसमें हमने 620 संस्थाओं को को-ऑप्ट किया है। इसमें पूरे देश के 570 प्राइवेट और पब्लिक सेक्टर बैंक्स, सभी को हमने को-ऑप्ट किया है। हमने 36 राज्यों की पुलिस संस्थाओं को को-ऑप्ट किया है। हमने सारी इन्वेस्टीगेशन एजेंसीज़ और टेलिकॉम सर्विस ऑपरेटर्स को भी को-ऑप्ट किया है। इसी के साथ हमने इस युद्ध में आम नागरिकों को भी शामिल किया है। हम लोगों ने 16 मई, 2023 को एक 'संचार साथी पोर्टल' स्थापित किया था।

अध्यक्ष महोदय, आपके द्वारा सदन को यह सूचित करते हुए मुझे खुशी है कि उस पोर्टल पर साढ़े पंद्रह करोड़ हिट्स आए हैं। हम लोगों ने 17 जनवरी, 2025 को उस पोर्टल की सफलता के आधार पर एंड्रॉइड और आईओएस दोनों के लिए एक मोबाइल ऐप भी स्थापित किया, जिस ऐप पर

भी करीब-करीब 44 लाख हिट्स हो चुके हैं। इस ऐप और पोर्टल के आधार पर हमें इतनी सफलता मिली है कि हम लोगों ने करीब-करीब 29 लाख मोबाइल नंबरर्स डिस्कनेक्ट किए हैं। हम लोगों ने करीब साढ़े पांच लाख मोबाइल हैंड-सेट्स ब्लॉक किए हैं। हम लोगों ने 20 हजार बल्क एसएमएस सेंडर्स ब्लॉक किए हैं। हम लोगों ने करीब-करीब 24 लाख व्हाट्सऐप एकाउंट्स ब्लॉक किए हैं। इसी के साथ इस ऐप पर एक और सुविधा दी गई है कि आप स्वयं अपने चोरी हुए हैंड-सेट को ब्लॉक कर सकते हैं और उसकी पुलिस रिपोर्ट भी फाइल कर सकते हैं। कुल मिलाकर ऐसी 35 लाख रिपोर्ट्स फाइल की गई हैं, जिनमें से हमारे 21 लाख मोबाइल्स ट्रेस हो चुके हैं। जो 21 लाख मोबाइल्स ट्रेस हुए हैं, हमने उनमें से 5,06,000 मोबाइल्स को रिट्रीव करके उपभोक्ताओं को वापस भी पहुंचा दिए हैं।

अध्यक्ष महोदय, हमने तीसरी यह सुविधा भी दी है – ‘Know the mobile connections in your name.’ कई बार यह होता है, जैसे उदाहरण के तौर पर, अखिलेश जी को मालूम भी नहीं होगा कि इनके नाम पर कई मोबाइल कनेक्शन्स दोबारा कई लोगों के द्वारा लिए गए। ये अपने नाम को जब पोर्टल में इनपुट करेंगे, तो सारे नंबरर्स, जो इनके नाम पर लिए गए हैं, वे दर्शाए जाएंगे। अगर वे नंबरर्स इनके नहीं हैं, तो ये पोर्टल पर रिपोर्ट कर सकते हैं। उसके आधार पर हम लोगों ने करीब 1 करोड़ 36 लाख मोबाइल कनेक्शन्स डिस्कनेक्ट किए हैं, जो उपभोक्ता ने स्वयं अपने नाम पर नहीं लिए थे।

स्पीकर सर, चौथी बात ‘अस्त्र’ के बारे में है। आज आर्टिफिशियल इंटेलिजेंस का युग है। हम लोगों ने ‘अस्त्र’ एप का इस्तेमाल किया है। इसके आर्टिफिशियल इंटेलिजेंस के आधार पर हम लोग यह सुनिश्चित कर सकते हैं कि जिन लोगों ने वे मोबाइल नंबरर्स अपने नाम पर न लिए हों, टेक्नोलॉजी के आधार पर ऐसे 82 लाख मोबाइल्स हम लोगों ने डिस्कनेक्ट किए हैं।

अध्यक्ष महोदय, एक और षडयंत्र रचा जाता है। कई बार हमारे मोबाइल पर दिखता था कि भारत का नंबर आ रहा है, लेकिन, एकचुअली वह कॉल विदेश से आ रहा है। अतः उसको ब्लॉक करने के लिए हम लोगों ने एक नया सॉफ्टवेयर शुरू किया है - ‘Centralised International Out

Roaming Registry.’ विदेशी कंपनियां भारत में कॉल करके अपने आप को भारत की कॉल के रूप में डिस्ग्राइज करके उपभोक्ताओं को परेशान करती थीं। इस CIOR software के आधार पर पहले दिन ही, आपको भी आश्चर्य होगा, हम लोगों ने एक ही दिन में 1 करोड़ 35 लाख कॉल्स को ब्लॉक किया। ये international spoofed calls हैं। हमने अब ऐसे इतने गेटवेज ब्लॉक कर दिए हैं कि उनकी संख्या 97 परसेंट ड्रॉप हो चुकी है। अब केवल ऐसी तीन लाख स्पूफड कॉल्स पर-डे आती हैं।

अध्यक्ष महोदय, मैं आपके समक्ष आखिरी बात रखना चाहता हूँ। हम लोगों ने एक नया सॉफ्टवेयर भी निकाला है, जो कि ‘Fraud Risk Indicator’ सॉफ्टवेयर है। सारे बैंक्स के डेटा को लेकर जो लोग फ्रॉड करते हैं, उनको हम लोगों ने तीन कैटिगरीज में डाला है। ये तीन कैटिगरीज हाई रिस्क, मीडियम रिस्क और वेरी हाई रिस्क हैं। यह सूचना हम लोग सभी बैंक्स को देते हैं, ताकि कोई व्यक्ति अगर ट्रांजेक्शन करने के लिए आ रहा है और उसका बैकग्राउंड फ्रॉड का है, तो ऑटोमेटिकली बैंक को डीओटी से मालूम हो जाता है कि यह फ्रॉड आदमी है और वह ट्रांजेक्शन रोक दिया जाता है।

इसके तहत एफआरआई के आधार पर हम लोगों ने 3,70,000 लोगों को वेरी हाई, हाई और मीडियम कैटिगरी में रेखांकित किया है। इसके आधार पर कार्ड के ऊपर डेबिट और क्रेडिट रिस्ट्रिक्शंस से आज तक बैंक्स के द्वारा 3,04,000 ट्रांजेक्शन्स रोके गए हैं। कुल मिलाकर 1,55,000 बैंक अकाउंट्स रोके गए हैं। आज आपके द्वारा सदन को सूचित करते हुए मुझे खुशी है कि रिजर्व बैंक ऑफ इंडिया ने डीओटी के फ्रॉड रिस्क इंडीकेटर सॉफ्टवेयर को रिकॉग्नाइज किया है और सभी बैंक्स को आदेशित किया है कि वे भी एफआरआई सॉफ्टवेयर को अपने सिस्टम में डालें, ताकि लोगों की पूंजी को हम प्रोटेक्ट कर पाएं।

माननीय अध्यक्ष: माननीय सदस्य, क्या आप सप्लिमेंट्री पूछना चाहते हैं?

श्री बंटी विवेक साहू: मंत्री जी, धन्यवाद।

अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि विशेष रूप से भारत

के बाहर कुछ दक्षिणी पूर्व एशियाई देशों से आने वाली फर्जी कॉल्स की समस्या से निपटने के लिए दूर संचार विभाग क्या कदम उठा रहा है? इसके साथ ही साथ डिजिटल साक्षरता एवं साइबर सुरक्षा के लिए सरकार के द्वारा क्या कदम उठाए गए हैं?

श्री ज्योतिरादित्य एम. सिंधिया: माननीय अध्यक्ष महोदय, मैं सांसद महोदय को बधाई देना चाहता हूँ कि उनको इतनी बारीकी की सूचना है। एक्चुअली, साउथईस्ट एशियन देशों से बहुत सारे, जैसा कि मैंने प्रारंभ में ही कहा ... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य मध्य प्रदेश के ही तो सांसद हैं।

... (व्यवधान)

श्री ज्योतिरादित्य एम. सिंधिया: जी हां सर, मध्य प्रदेश के छिन्दवाड़ा से माननीय सदस्य सांसद हैं। ... (व्यवधान)

अध्यक्ष महोदय, हमारे यहां बहुत सारी स्पूफड कॉल्स साउथईस्ट एशियन नेशन्स से आती हैं। इसके लिए हम लोगों ने यह निर्धारित किया है, जैसा कि मैंने आपको International Incoming Spoofed Calls Prevention System के आधार पर CIOR software के बारे में बताया, जो हम लोगों ने 1 करोड़ 35 लाख कॉल्स पहले दिन ही रोकी थीं। हमने इसकी छः महीने पहले ही शुरुआत की थी और अब वह कॉल्स करीब 3.5 लाख तक ही सीमित हो गई हैं।

इसी के साथ आप लोगों को भी दिख रहा होगा, मैं सभी माननीय सांसदों से मैं निवेदन करना चाहता हूँ कि हमने सारे टेलीकॉम सर्विस प्रोवाइडर्स से कहा है कि हमारे मोबाइल्स पर जब इंटरनेशनल कॉल आ रही हो, तो नंबर के साथ यह दिखना भी चाहिए कि इंटरनेशनल कॉल आ रही है।

वह अपवर्डिंग आपके फोन पर आ रहा है कि यह इंटरनेशनल कॉल है, तो हमने मेन्डेट किया है कि इंटरनेशनल कॉल की एक स्क्रिप्ट हर एक फोन पर दिखनी चाहिए। इसी के साथ हमने टीएसपीज़ को भी कहा है कि ट्रैफिक के लिए जो अनयूज्ड इंटरनेशनल कोड्स हैं, जो गलत तरीके के इंटरनेशनल गेटवेज़ का इस्तेमाल करते हैं, उनको हम लोग उसी जगह पर रोक रहे हैं। इसके

अलावा 300 ऐसे कैरियर्स को हमने पूरे देश के अंदर टीएसपीज़ के द्वारा गेटवे पर ही रोक दिया है, जिसके आधार पर ये इंटरनेशनल स्पूफ कॉल्स अब घट चुके हैं। हमारे देश के कई लोग भारत के अंदर रोमिंग कार्ड्स लेते हैं और साउथ ईस्ट एशियन नेशंस में जाकर वहां से कॉल करते हैं। ऐसे रोमिंग इंडियन नंबरर्स को हम लोगों ने संचार साथी पोर्टल के द्वारा एनालाइज किया है और ऐसे 26 लाख लिंकड मोबाइल कनेक्शन्स को हमने डिसकनेक्ट किया है तथा करीब 1 लाख 23 हजार हैंडसेट्स को हम लोगों ने ब्लॉक किया है।

SHRI N. K. PREMACHANDRAN: Sir, it is a good answer given by the hon. Minister regarding the first part of the question, but the question relates to the public sector undertakings, in particular, the BSNL and the MTNL.

It is well known that BSNL and MTNL are not available even in the metro cities. We had a parliamentary Committee visit to Mumbai for three days. Unfortunately, the mobile networks of the public sector undertakings – BSNL and MTNL – were totally blocked. There were no networks. After 32 years, with a heavy heart, a person like me had to shift to a private service provider so as to get the calls. This is the situation prevailing.

My question is regarding the fraudulent crimes. Has any assessment been done regarding the fraudulent crimes in respect of BSNL and MTNL as far as the private service providers are concerned?

Also, what is the status of BSNL and MTNL as far as 4G and 5G are concerned? As far as 4G and 5G are concerned, MTNL is not going with 4G and 5G. What is the status of MTNL and BSNL regarding improving the efficiency and preventing the fraud when compared to the private service providers?

SHRI JYOTIRADITYA M. SCINDIA: Sir, first of all, my senior colleague and

good friend, Premachandran ji, has an innate ability of staying on the question and then going off the question and then coming back to the question. But I want to address his concern even though it is not related to the Question at all.

As far as cybercrime and cyber fraud is concerned, I have given a very detailed answer on the floor of this House. As you always have mentioned, Speaker Sir, we should not be repetitive in answers, I will not belabour the point. But Premachandran ji has taken a segue and raised the issue of BSNL and MTNL and I would like to answer that fairly and squarely. BSNL and MTNL, thanks to the vision of Prime Minister, Narendra Modi and Rs. 3.22 lakh crore packages that have been given over the last three years, are today back on the road to recovery. We have increased our number of consumers from 8.55 crore to 9.1 crore over the last fiscal. As you may have read in the newspapers Premachandran ji, for the first time in the history of the telecom industry, I, along with MoS, Pemmasani ji, have taken a full day review of all the 32 circles of BSNL. Each and every Chief General Manager was involved. We are now presenting a business plan not as BSNL in totality, but we are looking at each business circle. All three verticals are there – consumer mobility, CFA, and enterprise business. Your vertical business plan may be very different from my vertical business plan depending on our geographies. So, we are working with all CGMs. We are creating an open environment where new ideas and innovative ideas are coming to the fore. We are creating an environment where exchange of best practices is coming to the fore.

As far as the question with regard to the network is concerned, I want to

assure you that India has today posed an *atmanirbhar* solution. There are only four equipment manufacturers in the world. This will be of great concern to someone like you who is very keen and attentive towards Indian products.

There are only four manufacturers of telecom equipment in the world. There is South Korea, there is China, there is Finland, and there is Denmark. For the first time in the history of the world – not only in the history of India – India has come up with its own 4G stack, thanks to the direction given by the Prime Minister of India, Shri Narendra Modi. Again, you will be very happy to know that our own 4G stack of Core software is made by a public sector undertaking – CDOT. It is being done for the first time in the history of the world. The Random Access Network (RAN), which are the towers that you see, are being made by Tejas, a private sector company, and CDOT. We have TCS as a System Integrator (SI). About 95,000 towers have been mandated and Rs. 20,000 crore of CAPEX has been done. Out of the 95,000 towers, today 75,000 towers are up and radiating. We are making sure that that integrates with the Core software and I commit to you that BSNL will come out with its own 4G. It is already out. We will perfect its 4G network in the coming months and as soon as that 4G network is perfected, we will also move towards 5G. MTNL's area of operations – Bombay and Delhi – have been transferred to BSNL as of 1st January of this year and we are rolling out 4G in those areas as well.

माननीय अध्यक्ष: मैं माननीय सदस्यों और माननीय मंत्री जी से आग्रह करूंगा कि अगर एक प्रश्न में 15 मिनट का समय लग जायेगा, तो दिक्कत आएगी। माननीय सदस्य संक्षेप में प्रश्न पूछें और माननीय मंत्री जी संक्षेप में उसका उत्तर दें।

श्री रविन्द्र दत्ताराम वायकर जी, आप संक्षेप में प्रश्न पूछिए।

श्री रविन्द्र दत्ताराम वायकर: अध्यक्ष महोदय, मैं सरकार से यह जानना चाहता हूँ कि सिम स्वैपिंग/धोखाधड़ी के जो नए मामले सामने आ रहे हैं। जालसाज किसी व्यक्ति की सिम खो जाने की बात कहकर उसी नंबर की दूसरी सिम जारी करवा लेते हैं। इस गंभीर चुनौती से निपटने और आम नागरिकों को बचाने के लिए सरकार कौनसे ठोस कदम उठा रही है?

श्री ज्योतिरादित्य एम. सिंधिया: सर, इस प्रश्न का उत्तर मैंने पहले प्रश्न के उत्तर में दे दिया था। जैसा मैंने कहा कि हम लोगों ने करीब-करीब 28 लाख मोबाइल फोन्स डिस्कनेक्ट किए हैं, साढ़े पांच लाख मोबाइल हैंडसेट्स और करीब-करीब 1 करोड़ 36 लाख मोबाइल नंबर्स ब्लॉक किए हैं। अभी हमारी यह प्रक्रिया जारी है।

माननीय अध्यक्ष: प्रश्न संख्या-142,

श्री प्रद्युत बोरदोलोई जी - उपस्थित नहीं।

DUMPING OF COAL MINE WASTE

***142. ** SHRI PRADYUT BORDOLOI:**

Will the Minister of **COAL** be pleased to state:

(a) the details of the dumping of coal mining waste in the Tikak Colliery Area of Ledo by North Eastern Coalfields Coal India Limited (NEC CIL) alongwith the land occupied by dumping grounds and the quantity of waste dumped there and the number of families affected therefrom;

(b) whether Coal India Limited (CIL) has plans to construct any new coal dumping grounds in Tinsukia district and if so, the details thereof;

** Since Shri Pradyut Bordoloi was not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Gaurav Gogoi to ask the Supplementary Question.

(c) whether NEC CIL's Grievance Complaints and Redressal Cell has received complaints regarding the expansion of dumping grounds in Ledo and if so, the details thereof;

(d) whether CIL has conducted surveys to assess the impact of coal dumping from its mines in Ledo and if so, the details thereof; and

(e) the details of the mitigation measures put in place to prevent existing and proposed coal dumping grounds from affecting the region's environment?

माननीय अध्यक्ष: माननीय मंत्री जी ।

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) से (ड.) अध्यक्ष महोदय, विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) टिकाक एक्सटेंशन ओपनकास्ट (ओसी) नॉर्थ ईस्टर्न कोलफील्ड्स (एनईसी) की एकमात्र प्रचालनरत खान है और खनन कार्य पर्यावरणीय कानूनों सहित लागू अधिनियमों, नियमों और विनियमों के अनुसार व्यवस्थित और वैज्ञानिक रूप से किया जाता है।

यह सूचित करना महत्वपूर्ण है कि डंपिंग स्थल की अनुपलब्धता के कारण टिकाक एक्सटेंशन ओसी का खनन कार्य दिनांक 01.06.2025 से पूर्ण रूप से रोक दिया गया है। इस मामले से राज्य सरकार को अवगत करा दिया गया है।

टिकाक एक्सटेंशन ओसीपी के ओवरबर्डन डंप की भूमि कोल इंडिया लिमिटेड की है। टिकाक एक्सटेंशन ओसीपी के ओवरबर्डन डंपिंग हेतु भूमि के लिए एनईसी ने तिनसुकिया जिला प्रशासन से अनापत्ति प्रमाण पत्र प्राप्त कर लिया है।

परियोजना रिपोर्ट के अनुसार, टिकाक एक्सटेंशन ओसीपी के ओवरबर्डन डंपिंग ग्राउंड द्वारा कवर किया गया क्षेत्र लगभग 51.91 हेक्टेयर है। आज की तारीख तक निर्दिष्ट डंप में डाले गए ओवरबर्डन/कोयला खनन अपशिष्ट की कुल मात्रा लगभग 8 मिलियन घन मीटर है।

लगभग 292 परिवारों ने टिकाक एक्सटेंशन ओसीपी के निर्दिष्ट ओवरबर्डन डंपिंग ग्राउंड पर अतिक्रमण कर लिया है। कोल इंडिया लिमिटेड की पुनर्वास एवं पुनर्स्थापन नीति तथा भूमि अर्जन, पुनर्वासन एवं पुनर्व्यस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (आरएफसीटी एवं एलएआरआर अधिनियम, 2013) के तहत आवश्यक पुनर्वास अथवा पुनर्स्थापन लाभ/राहत प्रदान करने के लिए अतिक्रमण करने वालों या गैर-कानूनी स्वामित्व धारकों को 'प्रभावित परिवार' के रूप में वर्गीकृत नहीं किया जा सकता है।

(ख) कोल इंडिया लिमिटेड की तिनसुकिया जिले में कोई नया कोयला डंपिंग ग्राउंड बनाने की कोई योजना नहीं है।

(ग) एनईसी/सीआईएल को शिकायत एवं निवारण प्रकोष्ठ के अंतर्गत कोई शिकायत प्राप्त नहीं हुई है। हालाँकि, टिकाक एक्सटेंशन ओसीपी के ओवरबर्डन डंपिंग मुद्दे के संबंध में, एनईसी/सीआईएल को निम्नलिखित से नोटिस/आदेश प्राप्त हुए हैं:

1. माननीय राष्ट्रीय मानवाधिकार आयोग, दिनांक 07.11.2024
2. माननीय असम मानवाधिकार आयोग, दिनांक 17.01.2025
3. माननीय राष्ट्रीय अनुसूचित जनजाति आयोग, दिनांक 28.01.2025

एनईसी ने उपर्युक्त माननीय आयोगों को उचित उत्तर प्रस्तुत कर दिए हैं।

(घ) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ एंड सीसी) से पर्यावरणीय स्वीकृति मिलने के बाद टिकाक एक्सटेंशन ओसीपी में खनन गतिविधियां शुरू की गई थी, जिसके लिए पर्यावरणीय स्वीकृति के दौरान एक पर्यावरणीय प्रभाव आकलन और पर्यावरण प्रबंधन योजना रिपोर्ट तैयार की गई और एमओईएफसीसी को प्रस्तुत की गई थी।

(ड.) कोयला डंपिंग ग्राउंड के पर्यावरणीय प्रभाव को न्यूनतम करने के लिए कार्यान्वित किए गए शमन उपायों में निम्नलिखित शामिल हैं:

1. टिकाक एक्सटेंशन ओपन कास्ट परियोजना से उत्पन्न बहिस्राव को केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय जैसे विभिन्न प्राधिकरणों द्वारा अधिसूचित डिस्चार्ज मानकों के अनुरूप शोधित किया गया है। यह रिपोर्ट राज्य प्रदूषण नियंत्रण बोर्ड, असम और पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय को प्रस्तुत की जाती है।
2. टिकाक एक्सटेंशन ओसी का ओबी डंप, ढलान की स्थिरता सुनिश्चित करने के लिए किए गए वैज्ञानिक अध्ययनों के आधार पर, वैज्ञानिक रूप से तैयार किया गया है। ओबी डंपिंग, परियोजना रिपोर्ट में दिए गए डंपिंग शेड्यूल के अनुसार की जाती है और ओवरबर्डन को बहने से रोकने के लिए डंप के चारों ओर रिटेनिंग टो वॉल का निर्माण किया जाता है और डंपिंग जारी रहने के साथ-साथ यह चालू रहेगा।

एनईसी/सीआईएल द्वारा खान की पर्यावरणीय गुणवत्ता और स्थिति का थर्ड पार्टी मूल्यांकन तथा समीपवर्ती नदियों में मछलियों की प्रजातियों की निगरानी प्रतिष्ठित इंस्टिट्यूट ऑफ एक्सीलेंस द्वारा की जाती है, ताकि यह सुनिश्चित किया जा सके कि पर्यावरण और सार्वजनिक स्वास्थ्य को कोई नुकसान न हो।

श्री गौरव गोगोई: अध्यक्ष महोदय, धन्यवाद। यह प्रश्न कोयले से संबंधित है। तिनसुकिया में जो कोयला वेस्ट होता है, तो मैं बस इतना ही पूछना चाहता हूं कि क्या सरकार को पता है कि दिनांक- 25 अप्रैल, 2025 को ईडी डायरेक्टरेट ने एक प्रेस रिलीज जारी किया, जिसमें उन्होंने इस बात का जिक्र किया कि असम और मेघालय में उन्होंने 15 जगहों पर छापेमारी की और छापेमारी के बाद यह पता चला कि एक अवैध कोयला सिंडिकेट असम और मेघालय में चल रहा है। ईडी की प्रेस रिलीज में जो लिखा है वह मैं पढ़ भी देता हूं।

माननीय अध्यक्ष: आप प्रश्न पूछिये प्रेस रिलीज पढ़ने की जरूरत नहीं है।

श्री गौरव गोगोई: अध्यक्ष महोदय, “ED investigation further revealed that a syndicate having persons...”.

माननीय अध्यक्ष: माननीय मंत्री जी।

श्री गौरव गोगोई: अध्यक्ष महोदय, मैं सवाल तो पूछ लूं, ताकि लोगों को पता चले कि मैं गलत नहीं बोल रहा हूं। मैं प्रेस रिलीज से डायरेक्टली कोट कर रहा हूं। मैं बस इतना ही जानना चाहता हूं कि ईडी की प्रेस रिलीज हैं, जिसमें उन्होंने खुद ही बोला है कि एक कोयला सिंडिकेट असम-मेघालय में चल रहा है। वैध कोयला माइनिंग से अवैध बिल्स निकालकर ये मुनाफा दे रहे हैं, इसको लेकर मंत्रालय क्या कर रहा है? इसमें अभी तक कोई भी इनवेस्टिगेशन केन्द्र सरकार की तरफ से क्यों नहीं हुई? कोई अरेस्ट क्यों नहीं हुआ? सिर्फ पैसा जमा कर लिया, लेकिन कोई भी अरेस्ट नहीं हुआ? यह मैं जानना चाहता हूं।

श्री सतीश चंद्र दुबे: अध्यक्ष महोदय, जो प्रश्न किया गया था, यह प्रश्न उससे अलग है। फिर भी स्टेट गवर्नमेंट का विषय बनता है। ... (व्यवधान)

माननीय अध्यक्ष: नहीं, माननीय मंत्री जी आप बोलिए।

... (व्यवधान)

श्री सतीश चंद्र दुबे: सर, हमने बताया कि यह प्रश्न मुख्य प्रश्न से अलग है। ... (व्यवधान)

माननीय अध्यक्ष: आप अपनी तरफ से बोलिए।

श्री सतीश चंद्र दुबे: सर, जो जवाब दिया गया है, यह उससे अलग है। ... (व्यवधान)

माननीय अध्यक्ष: डॉ. मन्ना लाल रावत जी।

... (व्यवधान)

डॉ. मन्ना लाल रावत: अध्यक्ष जी, मैं आपके माध्यम से मंत्री महोदय से यह जानना चाहता हूं कि एनसीएसटी द्वारा 28.01.2025 को इस संदर्भ में पत्र लिखा गया था कि जो ओवर बर्डन है, उससे बहुत सारा प्रदूषण हो रहा है। राष्ट्रीय अनुसूचित जनजाति आयोग का जो पत्र है, उसके संबंध में

मंत्रालय ने क्या कार्रवाई की है? क्या उसमें सभी बिंदुओं पर कार्रवाई हो गई? मैं इसके बारे में जानना चाहता हूँ।

श्री सतीश चंद्र दुबे: महोदय, राष्ट्रीय मानवाधिकार आयोग या असम मानवाधिकार आयोग या राष्ट्रीय अनुसूचित जनजाति आयोग द्वारा जो पत्र मिला है, उन्होंने कागज की डिमांड की थी। हमारे विभाग ने कागज भेज दिया है और उसका जवाब दे दिया गया है। अभी उधर से कोई दिशा-निर्देश नहीं मिला है।

DR. RICKY A. J. SYNGKON: Hon. Speaker, I would like to draw the attention of this august House, and the concerned Minister also, through you, to a case of about 4,000 metric tonnes of coal which went missing from two depots that fall under my constituency. I want to know if the Minister is aware of this particular incident where 4,000 metric tonnes of coal went missing. Sadly, one of the Ministers from the State Government says that the rain is the reason for this missing coal. This is a very serious issue. I request the Minister to look into this matter. Thank you, Sir.

माननीय अध्यक्ष : माननीय मंत्री जी।

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी) : आदरणीय अध्यक्ष जी, यह प्रश्न इससे संबंधित नहीं है, लेकिन यह प्रश्न नॉर्थ ईस्ट का है। आदरणीय सांसद ने आज इस इश्यु को उठाया है। इस इश्यु को मैंने आज सुबह सोशल मीडिया पर देखा है। इल्लिगल कोल का जो विषय है, पानी के कारण जो कोल मिसिंग है, उसका कोल इंडिया और गवर्नमेंट ऑफ इंडिया से कोई संबंध नहीं है। हम स्टेट गवर्नमेंट से इस विषय पर क्लेरिफिकेशन लेंगे। आने वाले दिनों में क्लेरिफिकेशन आने के बाद आदरणीय सांसद को इसके बारे में जानकारी देंगे।

माननीय अध्यक्ष: प्रश्न संख्या-143, श्री ई. टी. मोहम्मद बशीर जी।

ADDITIONAL GENERAL COACH IN TRAIN

***143. SHRI E. T. MOHAMMED BASHEER:**

Will the Minister of **RAILWAYS** be pleased to state:

the present status of the recommendation by the Trivandrum and Palakkad Divisions for augmentation of Train Nos. 16325/16326 Nilambur–Kottayam Express by providing an additional general Sitting coach and an AC Chair Car as recommended by the Southern Railway in its inspection?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

A Statement is laid on the Table of the House.

STATEMENT

16325/16326 Nilambur-Kottayam Express has been augmented from 12 coaches to 14 coaches by attaching one General class coach and one Chair car with effect from 21.05.2025. Besides, augmentation of train services is an on-going process on Indian Railways subject to traffic justification, operational feasibility and availability of resources etc.

SHRI E. T. MOHAMMED BASHEER: Sir, hon. Minister has said in a statement on 21 May, 2025 that two coaches were added and with regard to augmentation, he said that it is strictly in accordance with and subject to traffic justification, operational feasibility and viability of resources etc. It is understandable but what I am saying is that a Minister like him, who is having a vision, must have a social viability also in consideration. This railway line from Nilambur to Trivandrum is

an age old railway line. A lot of potential is there. We have to give a special consideration to it. My question which I wish to ask is this. Sir, there is an important train called Rajya Rani that is from Nilambur to Trivandrum. This train is coming from Nilambur and stopping at Kochuveli which is not in Trivandrum. It is 10 kilometres away. That train carries a lot of patients. There are two medical institutions that are of national status. One is Regional Cancer Centre and the other is Sree Chitra Tirunal, that also is a national-level institution. Sir, these patients have to go to Kochuveli and then catch the other train. Patients, ladies, kids and other passengers are suffering like anything. Hon. Minister may be knowing that. He is also a kind man. What I am asking is this. Why can he not solve that problem?

माननीय अध्यक्ष : आप प्रश्न पूछिये ।

SHRI E. T. MOHAMMED BASHEER: Please extend that train. That is my first question. I would like to add one more thing ... (*Interruptions*)

SHRI ASHWINI VAISHNAW: Hon. Speaker, Sir, hon. Member has asked a question about Nilambur-Kottayam Express and about augmentation of general-class coaches in this train. I have already given reply to this. I would also like to point out hon. Speaker, Sir, that Government of hon. Prime Minister Shri Narendra Modi is committed to the welfare of middle classes and low-income families.

Over the last few years so many steps have been taken, which are basically for the welfare of the low-income families. I will give some examples here. The number of general class coaches, which are basically availed by the

low-income families, has substantially increased in the last few years. Today, out of the total 82,000 coaches, about 70 per cent coaches are general class and non-AC coaches. Out of the 69 lakh seats, almost 78 per cent seats are basically non-AC and general class seats.

We have taken up a programme of manufacturing 17,000 general and non-AC coaches. We have also started Amrit Bharat Express.

मान्यवर अध्यक्ष जी, मैं सभी मान्यवर सांसदों की जानकारी के लिए बताना चाहूंगा कि लो इनकम फैमिलीज के लिए प्रधान मंत्री जी का जो विज़न है, उसमें 'अमृत भारत एक्सप्रेस' एक ऐसी ट्रेन है, जो एकदम लो कोस्ट पर अच्छी सर्विसेज़ प्रोवाइड करती है। इसमें 11 जनरल क्लास कोचेज और 8 स्लीपर क्लास कोचेस हैं। प्रैक्टिकली, जो वर्ल्ड की अच्छी ट्रेन्स होती हैं, इस ट्रेन में उनके फीचर्स हैं। इसमें जर्क-फ्री सेमी ऑटोमेटिक कप्लर्स लगे हैं, जिसमें चलने के दौरान बिल्कुल भी जर्क्स नहीं आए। क्रैशवर्दी फीचर्स, बेटर safety, ईपी असिस्टेड ब्रेकिंग सिस्टम, एकदम मॉडर्न फायर सप्रेसन, नए डिजाइन के टॉयलेट्स, कोचेज और लगेज रूम में सीसीटीवी कैमराज़, एक एर्गोनोमिकली डिजाइन्ड लैडर, जिससे चढ़ना आसान हो, ए और सी टाइप के मोबाइल चार्जिंग यूनिट्स, एलईडी फिटिंग्स, चार्जिंग सॉकेट्स, इमरजेंसी टॉक बैक सिस्टम, पेंट्री, फुल्ली सील्ड गैंगवेज, ये मिडिल क्लासेज के लिए, लो इनकम के लिए प्रधान मंत्री श्री नरेंद्र मोदी जी का स्पष्ट कमिटमेंट है।

मान्यवर सांसद महोदय ने जो राज्यरानी एक्सप्रेस की, कोच्चुवेली की बात कही है, मैंने इसको संज्ञान में लिया है और जो इन्होंने कहा कि क्या उसका एक्सटेंशन त्रिवेंद्रम हो सकता है, उसकी फिजिबिलिटी लेकर मैं वापस आपसे चर्चा करूंगा।

SHRI E. T. MOHAMMED BASHEER: Thank you very much. Kindly examine about the Trivandrum-Kochuveli issue so that it will be of help for the people.

The other thing is with regard to MEMU service. A lot of work was done in

it. The electrification is now over and everything is ready. I do not know the reason for the delay. Kindly examine the issue and take a final decision on the MEMU service that we have requested for.

Another thing is with regard to the Nilambur-Shoranur route, which is a historical route, which is also a tourist destination, and its scenic beauty is unexplainable. So, there is a lot of scope for tourist-related activities, and for that also, some sort of scheme or providing some coaches, etc. can be considered by the Ministry. I would humbly request the hon. Minister to examine whether these few suggestions of mine can also be considered.

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has raised a very important point. I would like to say how our Government is basically trying to increase the capacity of railway network in Kerala.

What was the work that was done in Kerala by the Congress, which ruled this country for 60 years? ... (*Interruptions*)

SHRI K. C. VENUGOPAL: Sir, what was the question and what is being replied here? ... (*Interruptions*)

SHRI ASHWINI VAISHNAW: Sir, introduction of new trains basically requires increased capacity of railway tracks. ... (*Interruptions*) Today, for the entire railway network in Kerala, our Government under Prime Minister, Shri Narendra Modi ji's leadership has taken up DPR preparation- Shoranur to Mangalore third and fourth line DPR is going on; Shoranur to Ernakulam third line DPR is going on; Shoranur to Coimbatore 99 kms. third and fourth line DPR is being prepared; Ernakulam to Kayankulam 115 kms. third line DPR is being prepared;

Kayankulam to Trivandrum 105 kms. third line DPR is being prepared; and Trivandrum to Nagercoil 71 kms. third line DPR is being prepared. This is the commitment of Prime Minister, Shri Narendra Modi ji to the railway network of Kerala.

If we compare the work which was done in Kerala, today, under the NDA Government, it is more than the work which was done in the last 60 years. Once we have this capacity, we can introduce more trains. This is the fundamental point, which has to be understood by all the hon. Members.

श्री दर्शन सिंह चौधरी: अध्यक्ष महोदय, कोरोना काल में बहुत अच्छे काम हुए हैं, इसके लिए मैं इनके प्रति आभार व्यक्त करता हूं, लेकिन उस समय से हमारी कई ट्रेन्स, शटल ट्रेन्स और भुसावल-नागपुर जैसी पैसेंजर्स गाड़ियां बंद हो गई हैं।

मेरा माननीय मंत्री जी से निवेदन है कि इन ट्रेनों को शुरू करते हुए जो नई मेमू ट्रेन्स चलाने की योजना है उसको हमारे नर्मदापुरम लोक सभा क्षेत्र में जल्द से जल्द शुरू करें जिससे मध्यम और गरीब वर्ग के लोगों का कल्याण हो सके एवं छोटे स्टेशंस सिहोरा सहित अन्य सभी स्टेशनों का कल्याण हो सके।

श्री अश्विनी वैष्णव: मान्यवर अध्यक्ष जी, माननीय सांसद मध्य प्रदेश से चुन कर यहां आए हैं। यह प्रश्न केरल से संबंधित था, फिर भी हमने इनके सुझावों को संज्ञान में लिया है। मैं इस पर जानकारी देकर इनसे बात करूंगा।

माननीय अध्यक्ष: श्री वामसि कृष्णा गद्दाम जी। यह पहली बार प्रश्न पूछ रहे हैं।

SHRI VAMSI KRISHNA GADDAM: I would like to bring the hon. Minister's attention to Mancherial district. We had asked for a Vande Bharat Express for Mancherial area.

As you know we come from Singareni Colony of that side. We have a

huge contribution to the Railway revenue. Revenue to the tune of Rs. 10,000 crore to Rs. 15,000 crore comes from Singareni. We have been requesting for a Vande Bharat and a Kerala Express for a very long time. I request you kindly to look into this matter. A lot of commuters are suffering in Mancheri due to non-availability of connection there.

श्री अश्विनी वैष्णव: मान्यवर अध्यक्ष जी, माननीय सांसद तेलंगाना से संबंधित प्रश्न पूछ रहे हैं, फिर भी मैं बताना चाहूंगा कि जब शताब्दी और राजधानी ट्रेन्स इंट्रोड्यूस हुई थीं, जितने समय में सारे राज्यों को कवर किया गया, अगर उस समय को कम्पेयर करें, तो करीब दो दशक से अधिक समय लगा था। जब प्रधान मंत्री जी ने वंदे भारत ट्रेन इंट्रोड्यूस की, तो तीन सालों के शॉर्ट टाइम फ्रेम में देश के सारे राज्यों को कवर किया गया। आज वंदे भारत ट्रेन की 144 सर्विसेज चल रही हैं और देश भर से इसका बहुत अच्छा फीडबैक आता है। जैसा कि अभी मान्यवर सांसद जी ने एक और वंदे भारत ट्रेन की डिमांड की है। देश भर से इसकी डिमांड आती है। मैंने आपकी डिमांड नोट की है। हम मंचेरियल से संबंधित फिजिबिलिटी जांच करेंगे।

माननीय अध्यक्ष : प्रश्न संख्या-144, श्रीमती प्रतिमा मण्डल जी।

GOVERNMENT SUPPORT ON FLAGSHIP INITIATIVE

***144. SHRIMATI PRATIMA MONDAL:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the manner in which the Government plan to leverage space technology to support flagship national initiatives such as Digital India, Smart Cities Mission and agricultural monitoring; and
- (b) whether the Government would provide insights into the measures adopted to build human capital in the space sector including specialized

training, research funding and academic collaborations to cultivate a skilled workforce?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) A Statement is laid on the Table of the House.

STATEMENT

(a) Space based inputs are being used in support of several flagship initiatives of the Government, including Digital India, Smart Cities Mission, Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Forecasting Agricultural Output using Space, Agrometeorology and Land-based Observation (FASAL) (crop acreage assessment and production forecast), CHAMAN (Coordinated Horticulture Assessment and Management using Geo-informatics) (horticulture management), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), PMKSY-WDC (Prime Minister Krishi Sinchayi Yojana (Watershed Development Component), PMGSY, PMFBY, PMAY-HFA, PM GatiShakti etc.

Bhuvan Geoportal and database of Aadhar enrolment centres, use of space technology for geocoded postal address system and Roof-top Photo

Voltaic (PV) potential assessment for 60 solar cities & smart cities have been done to support the Digital India and Smart Cities Mission.

Very high-resolution satellite data is used for generating urban geospatial database of AMRUT Cities. Under the FASAL programme, remote sensing data is used for generating crop acreage and forecasting the crop production estimations for 11 crops. Under CHAMAN programme, horticulture acreage and production estimation is done for 7 horticulture crops, in addition to management plans for area expansion, post-harvest infrastructure etc. For the MGNREGA programme, geospatial technology is enabled for monitoring the creation of assets and activities, as well as for planning new assets / activities. Under the PMKSY-WDC programme geospatial technology is developed for monitoring the implementation of watershed development interventions and monitoring the impact of the interventions. Geoportal and very high-resolution satellite data are utilized for monitoring the development of rural roads under the PMGSY programme. Satellite data is being utilized for optimizing the crop cutting experiments, monitoring crop damage, as well as for developing crop yield proxies to facilitate faster claim settlement for farmers, under the PMFBY programme. As part of the PMAY-HFA programme, geoportal and satellite data are being used to monitor the stage of construction of houses of beneficiaries.

(b) With respect to research funding and academic collaboration, ISRO has various research programmes like Sponsored Research (RESPOND), Space Technology Cell (STC), Regional Academic Centre for Space (RAC-S), Space Technology Incubation Centre (STIC), Centre of Excellence (COE) and these

programmes aims to encourage academia to participate and contribute in various space related activities in space technology, space science and applications areas to universities/institutions. These programmes give an exposure to the students on Space Science, Technology & Exploration, which will enable for building human capital in the space domain.

To equip the next generation of global space enthusiasts and leaders by imparting a holistic, comprehensive, and multidisciplinary education in several aspects of space technologies, policies, space exploration etc, Department of Space (DoS) has proposed to establish a 'Global Space Institute' (GSPI), a dedicated global institute would help to promote the space economy by guiding the incubation of start-ups, space entrepreneurship, space commercialization and also on possible avenues on private investment into space sector. The institute is expected to actively partner with leading academic institutions, industries, and government agencies, both nationally and internationally, facilitating the advancement of space technology education and creating a network of shared knowledge and resources.

SHRIMATI PRATIMA MONDAL: Sir, the Department of Space headed by our hon. Prime Minister has only provided a sketchy statement about various schemes which are implemented through space technology across the country. I would like to know from the hon. Minister what are the key milestones achieved under Gaganyaan Mission and how the Government is ensuring technological self-reliance and astronaut safety.

DR. JITENDRA SINGH: Hon. Speaker Sir, I am thankful to the hon. Member. She has asked a question which gives me an opportunity to share with this august House that over the last 11 years or so, India has put before the world a unique model of space technology application, which is no longer confined only to the launching of rockets. Today, space technology is extensively being used in infrastructure projects, development works and most of all, as the hon. Member rightly mentioned, to bring ease of living in the life of a common citizen.

Today, space technology has entered every Indian household and that was precisely the commitment and vision envisaged by our founding father Vikram Sarabhai, which is for the first time finding its vindication under Prime Minister Narendra Modi.

Today, we have in the process given the world some of the global success models. For example, Gati Shakti portal is there, which is a portal based on about 200 layers trying to integrate planning with infrastructure projects. It helps in planning, it helps in monitoring, it saves time, it saves money.

This has now been acknowledged worldwide as well. Likewise, space technology is being extensively utilised, as we all know, in communication, healthcare, telemedicine, flood and disaster management forecasting, GeoMGNREGA, railways and housing, and in many of the Modi Government's flagship initiatives, such as AMRUT and Smart Cities etc. This technology is also being used extensively in defence and warfare.

This also gives me an opportunity to share with this House one very heartening news that today, precisely at 1740 hours of Indian Standard Time,

we will be launching the first-ever ISRO-NASA collaboration satellite, named NISAR. This is going to be a game changer for our disaster response and monitoring capabilities, significantly enhancing our ability to predict and manage landslides, volcanoes, cyclones, and more. This will be the first technological venture of its kind.

Furthermore, it will have the ability to penetrate fog, dense clouds, and thick ice layers, providing much greater ease not just in disaster management but across a range of other sectors such as aviation, shipping, transport, and more.

SHRIMATI PRATIMA MONDAL: Sir, I would like to ask the hon. Prime Minister if he could please elaborate the steps being taken to promote the development of small and medium-scale space startups, including funding support, technology sharing, and incubation infrastructure?

DR. JITENDRA SINGH: Sir, I am pleased that the hon. Member raised this question, as it allows me to share with this august House that for the first time since Independence, a very out of the box decision was made by the Prime Minister which only he could make, given his ability to break past taboos. Space technology was unleashed and media widely reported that India's space sector had been unlocked. For the first time, the private sector was permitted entry into our space ventures and projects.

As the hon. Member rightly pointed out, we initiated this process in 2019, with new space reforms in 2020 and a formal space policy in 2023. The hon. Member will be pleased to learn that just in a short span of three or four years,

there has been a quantum jump not only in the number of space startups but also in the overall space economy. For instance, just three or four years ago, we had only a handful of space startups. Today, that number exceeds 300. Many of these startups possess global potential, with some evolving into highly successful entrepreneurial ventures.

Our space economy has seen remarkable growth. We had just a dismal quarter of space economy about half a decade back. We have now reached an eight billion US dollar space economy. Projections for the next ten years indicate that this figure could multiply three to four times, possibly reaching 40 or 45 billion US dollars. In other words, it means that India will move from 10th rank to 4th rank in the global space economy rankings and will aim for 1st rank for Viksit Bharat. Space economy will play a crucial and pivotal role in that success story.

श्री जगदम्बिका पाल : माननीय अध्यक्ष जी, आपने मुझे प्रश्न पूछने का मौका दिया इसके लिए मैं आपका अत्यंत आभारी हूं। पिछले दिनों साइंस और टेक्नोलॉजी की कमेटी इसरो गई थी। प्रधानमंत्री जी के नेतृत्व में आज हम चन्द्रयान तीन पर आए हैं, इसके लिए मैं अपनी सरकार को बहुत-बहुत बधाई देना चाहता हूं। मैं इस बात की भी बधाई देना चाहता हूं कि जिस तरीके से इसे अनलॉक किया है, माननीय मंत्री जी ने बहुत विस्तार से बताया है। स्पेस सेक्टर में हमारी स्पेस टेक्नोलॉजी काम कर रही है, चाहे मनरेगा हो या एग्रीकल्चर हो। माननीय मंत्री जी के बताया कि फसल कार्यक्रम के तहत ग्यारह फसलों के लिए एकड़ वार और फसल की पैदावार का पूर्वानुमान लगाने के लिए कार्य करेगा।

जिस तरीके से चमन के अंतर्गत बागवानी में किया है। इन सारी योजनाओं का लाभ निश्चित रूप से किसानों को मिलने वाला है। प्रधानमंत्री जी ने स्वामीनाथन आयोग की रिपोर्ट लागू करके कहा था कि हम किसान की आय को दोगुना करेंगे। इसके बाद स्पेस टेक्नोलॉजी का फायदा किसानों

को मिलेगा। मैं माननीय मंत्री जी से जानना चाहता हूँ कि इस संबंध में राज्यवार किसानों को फायदा पहुंचाने के लिए क्या रोड मैप होगा?

माननीय अध्यक्ष: माननीय सदस्यगण, मैं सदन में देख रहा हूँ कि कई वरिष्ठ माननीय सदस्य सीट्स पर बैठे-बैठे टिप्पणी करते हैं। मैं फिर सभी से आग्रह करता हूँ कि संसद की मर्यादा को बनाकर रखिए। आप वरिष्ठ सदस्य हैं, बैठे-बैठे टिप्पणी न करें।

माननीय मंत्री जी – आप बोलिए।

... (व्यवधान)

डॉ. जितेंद्र सिंह : आदरणीय अध्यक्ष जी, माननीय सदस्य ने मुख्य तौर पर कृषि केंद्रित प्रश्न पूछा है। अतः जैसा कि मैंने कहा, भिन्न-भिन्न क्षेत्रों के भिन्न-भिन्न सेक्टर्स में स्पेस टेक्नोलॉजी एक महत्वपूर्ण योगदान अदा कर रही है। यदि आप एक्सक्लूसिवली कृषि क्षेत्र की बात करें, तो जैसा कि उन्होंने स्वयं व्याख्या की, हमारा एक बड़ा ही सफल प्रयोग रहा है, जिसका नाम 'चमन' है। चमन का अर्थ - Coordinated Horticulture Assessment and Management Using Geoinformatics है। अर्थात्, इस स्पेस टेक्नोलॉजी के माध्यम से इस बात का अध्ययन करना कि वह जमीन किस प्रकार की कृषि के लिए अनुकूल है और किस प्रकार उसमें बेहतरी लाई जा सकती है।

This successful experiment has been conducted on seven different crops. इसी तरह डेडिकेटेड स्पेस टेक्नोलॉजी के माध्यम से कृषि क्षेत्र में हमारा जो सफल प्रयोग रहा है उसका नाम 'फसल' है। 'फसल' का अर्थ - remote sensing data for generating crop areas and forecasting crop products है। पहले से ही ईको सिस्टम का निर्माण करके, जिसमें मौसम विभाग का भी योगदान है और ये जो स्पेस टेक्नोलॉजी के कृषि केंद्रित प्रयोग हैं, चाहे वह 'चमन' का प्रयोग है या 'फसल' का प्रयोग है, ये मिलकर ऐसे ईको सिस्टम की रचना करते हैं, जिसके अंतर्गत कृषि का उत्पादन भी बढ़ेगा, उसकी गुणवत्ता भी बढ़ेगी। प्रधानमंत्री जी ने 'डब्लिंग ऑफ फार्मर्स इनकम' का लक्ष्य रखा है, हम 'होल ऑफ गवर्नमेंट' और 'होल ऑफ साइंस' के कॉन्सेप्ट से

उसके प्रति आगे बढ़ रहे हैं।

DR. PRABHA MALLIKARJUN: Hon. Speaker Sir, my question is on the human capital front. Could the Government share specific data on the number of students and professionals trained under ISRO's Unnati and IIRS outreach programmes over the last five years and how many of these are from tier-2 or tier-3 cities or aspirational districts?

DR. JITENDRA SINGH: Hon. Speaker Sir, as the hon. Member has placed, the question is prompted by the very fact that there has been a visible game change over the last four or five years, which was not so earlier. For example, our most notable teaching institute in space technology which happens to be in Thiruvananthapuram was one of the premier institutes, one of the world-class institutes. It had registered 100 per cent placement but most of our students had to go abroad for jobs or employment. It is no longer so, partly because of what I said in the earlier question on startups and partly also because the expansion of the space programme in India has generated a lot of job opportunities domestically.

We are also trying to expand our teaching facilities to other parts of the country which were earlier confined mostly to South India. For example, one such teaching centre on the same lines as Thiruvananthapuram has been started in the North-East region at Agartala, in the campus of the NIIT in Tripura. Similarly, in North India, we have started a centre for the Central University of Jammu where we have set up a similar institute which has been named Satish Dhawan Institute because Shri Satish Dhawan happened to belong to the

erstwhile State of Jammu and Kashmir which is a lesser-known fact. So, I think with the availability of opportunities, the fellowship is also on the increase; the startup link-up is also on the increase; and we are also in the process of opening up not only new schemes as mentioned by the hon. Member but also opening up new teaching centres.

At the same time, we are also collaborating with the Ministry of Education and several of the universities across India are coming forward. I think one very important feature which I noticed in the last two-three years is that in aerospace engineering, they have a provision of summer training in the third year of engineering. Earlier, we had a few students coming and asking for internship in ISRO. Now we are flooded with thousands and thousands of applications which means suddenly even in the engineering stream, the priority of aerospace in IIT-JEE counselling has gone up tremendously. All this has happened in the last three-four years because of all those factors which have been introduced as I mentioned earlier.

माननीय अध्यक्ष: अंतरिक्ष विज्ञान की उपलब्धि पर जब चर्चा होगी, तो माननीय सदस्यों को उस पर बोलने का अवसर दिया जाएगा।

प्रश्न संख्या 145, श्री गणेश सिंह जी।

मध्य प्रदेश में नवीकरणीय ऊर्जा को बढ़ावा

145. श्री गणेश सिंह:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा विशेषकर मध्य प्रदेश में नवीकरणीय ऊर्जा संयंत्रों/परियोजनाओं के संस्थापन को बढ़ावा देने के लिए कोई सौर पार्क, पवन ऊर्जा परियोजना अथवा जैव-ऊर्जा क्लस्टर योजना कार्यान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सतना जिले में सौर ऊर्जा आधारित कृषि पंपों, रूफटॉप सौर संयंत्रों अथवा प्रधान मंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के संघटकों के संबंध में कोई विशेष पहल की गई है यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) सौर ऊर्जा, बायोमास और अन्य नवीकरणीय ऊर्जा परियोजनाओं के माध्यम से स्थानीय युवाओं और तकनीकी कामगारों के लिए प्रत्यक्ष या अप्रत्यक्ष रूप से रोजगार के कितने अवसर सृजित किए गए हैं; और
- (घ) क्या सतना जिले में ऐसा कोई रोजगार सृजन कार्यक्रम आयोजित किया गया है/चलाए जाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) सरकार ने मध्य प्रदेश राज्य सहित देश में नवीकरणीय ऊर्जा को बढ़ावा देने तथा इसके विकास के लिए विभिन्न पहल की हैं और विभिन्न योजनाओं/कार्यक्रमों का कार्यान्वयन किया जा रहा है। दिनांक 30.06.2025 की स्थिति के अनुसार, मध्य प्रदेश राज्य में, विभिन्न नवीकरणीय ऊर्जा स्रोतों जैसे सौर (5570 मेगावाट), पवन (3195.15 मेगावाट), जैव विद्युत (155.46 मेगावाट) तथा जल विद्युत (2358.71 मेगावाट) से कुल 11,279.39 मेगावाट विद्युत क्षमता स्थापित की गई है। “सौर पार्कों तथा अल्ट्रा-मेगा सौर विद्युत परियोजनाओं का विकास” के लिए योजना के अंतर्गत, मंत्रालय ने मध्य प्रदेश में कुल मिलाकर 4248 मेगावाट क्षमता के 8 सौर पार्क संस्वीकृत किए हैं। इनका विवरण निम्नानुसार है:

क्र. सं.	पार्क का नाम	स्वीकृत क्षमता (मेगावाट)	स्थापित परियोजनाएं (मेगावाट)
1	रीवा सौर पार्क	750	750
2	मंदसौर सौर पार्क	250	250
3	आगर सौर पार्क	550	550
4	शाजापुर सौर पार्क	450	450
5	नीमच सौर पार्क	500	330
6	ओंकारेश्वर फ्लोटिंग सौर पार्क, खंडवा	518	278
7	बरेठी सौर पार्क, छतरपुर	630	0
8	मुरैना सौर पार्क	600	0
	कुल	4248	2608

(ख) सरकार ने देश में सभी राज्यों/ संघ राज्य क्षेत्रों में वर्ष 2026-27 तक एक करोड़ घरों के लिए रूफटॉप सौर की स्थापना के लिए फरवरी, 2024 में पीएम सूर्य घर: मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) की शुरुआत की है। मध्य प्रदेश के सतना जिले में, दिनांक 24.07.2025 की स्थिति के अनुसार, योजना के राष्ट्रीय पोर्टल पर 1419 आवेदन प्रस्तुत किए गए हैं तथा 648 घरों पर रूफटॉप सौर प्रणालियों की स्थापना की जा चुकी है।

सरकार, देश के सभी राज्यों/संघ राज्य क्षेत्रों में प्रधान मंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) योजना का कार्यान्वयन कर रही है। योजना के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांगों तथा उनके द्वारा की गई प्रगति के आधार पर क्षमताओं का आवंटन किया जाता है। लाभार्थियों के चयन सहित कार्यान्वयन करना राज्य कार्यान्वयन एजेंसियों (एसआईए) का उत्तरदायित्व है। मध्य प्रदेश में एसआईए द्वारा योजना के बारे में दी गई सूचना के अनुसार, दिनांक 24.07.2025 की स्थिति के अनुसार, सतना जिले में, योजना के घटक-क के अंतर्गत, सौर विद्युत संयंत्रों की 15 मेगावाट क्षमता के लिए आवंटन पत्र (एलओए) जारी किए जा चुके हैं तथा घटक-ख के अंतर्गत कुल 64 सौर कृषि पंप स्थापित किए जा चुके हैं। सतना जिले से योजना के घटक-ग के अंतर्गत कोई आवेदन नहीं प्राप्त हुआ है।

(ग) काउंसिल ऑन एनर्जी, एनवायरमेंट एंड वाटर (सीईईडब्ल्यू) द्वारा “हरित ऊर्जा से रोजगार वृद्धि को बढ़ावा” पर जुलाई, 2019 में किए गए अध्ययन, तथा अक्टूबर 2019 में टीईआरआई द्वारा सह-लाभ अध्ययन रिपोर्ट के अनुसार, जून, 2025 तक नवीकरणीय ऊर्जा क्षेत्र में 13 लाख रोजगार के अवसर सृजित होने का अनुमान है।

लगभग 31,829 स्थानीय युवाओं तथा तकनीकी कार्मिकों को रोजगार मिला, जिन्हें नवीन एवं नवीकरणीय ऊर्जा मंत्रालय के सूर्यमित्र, वायुमित्र, तथा जल-ऊर्जा मित्र कौशल विकास कार्यक्रमों के अंतर्गत प्रशिक्षित किया गया।

(घ) राष्ट्रीय सौर ऊर्जा संस्थान ने सतना जिले में रोजगार अवसर के साथ सूर्यमित्र (सौर पीवी तकनीशियन) कौशल विकास कार्यक्रम के अंतर्गत 30 प्रतिभागियों को प्रशिक्षण आवंटित किए। साथ ही, सतना जिले में पीएमएसजी:एमबीवाई के अंतर्गत 129 प्रतिभागी रूफटॉप सौर तकनीशियनों तथा 30 प्रतिभागी सौर उद्यमियों के रूप में प्रशिक्षित किए गए। इसके अतिरिक्त, स्किल काउंसिल ऑफ ग्रीन जॉब्स (एससीजीजे) ने अब तक सतना जिले में प्रधान मंत्री कौशल विकास योजना, सूर्यमित्र कौशल विकास कार्यक्रम तथा अन्य योजनाओं - सौर पीवी क्षेत्र में प्रशिक्षण के अंतर्गत 872 प्रतिभागियों को प्रशिक्षित किया है।

श्री गणेश सिंह : धन्यवाद अध्यक्ष जी। देश में नवीकरणीय ऊर्जा को बढ़ाने के लिए मैं माननीय प्रधान मंत्री तथा माननीय मंत्री जी का आभार व्यक्त करता हूँ कि पूरे देश में उन्होंने नवीकरणीय ऊर्जा को बढ़ाने के लिए कई कार्यक्रम बनाए हैं। वर्ष 2025 में आज तक अक्षय ऊर्जा क्षमता लगभग 226.9 गीगावाट तक पहुंच गई है। वर्ष 2030 तक इसे 500 गीगावाट तक पहुंचाने का लक्ष्य है। माननीय मंत्री जी ने अपने उत्तर में मध्य प्रदेश में विभिन्न ऊर्जा स्रोतों से कुल 11,27,915 मेगावाट बिजली उत्पादन के संयंत्र स्थापित किए जाने की जानकारी दी है।

सर, मैं उन्हें बताना चाहता हूँ कि ओंकारेश्वर फ्लोटिंग सोलर प्रोजेक्ट तथा नर्मदापुरम में नवीकरणीय ऊर्जा उपकरण निर्माण जोन की स्थापना भी की जा रही है। उसका विस्तृत विवरण क्या है? मध्य प्रदेश में 4 हजार 248 मेगावाट क्षमता के 8 सौर पार्क्स स्थापित हैं। इनमें 2608

मेगावाट बिजली उत्पादित हो रही है। मेरी मांग है कि मेरे संसदीय क्षेत्र सतना में सौर ऊर्जा पार्क के लिए कई ऐसे स्थान रिक्त हैं, जहां पेड़ नहीं हैं। हमारे यहां पहाड़ी व मैदानी क्षेत्रों के अलावा पावर ग्रिड भी मौजूद है। क्या माननीय मंत्री जी वहां सौर ऊर्जा पार्क स्थापित करने पर विचार करेंगे?

श्री प्रहलाद जोशी : अध्यक्ष महोदय, श्री गणेश सिंह जी ने बहुत महत्वपूर्ण प्रश्न उठाया है। आपकी अनुमति से मैं उत्तर देने से पहले यह बताना चाहूंगा कि माननीय प्रधान मंत्री जी ने कॉप 26 में अनाउंस किया था और दुनिया से कमिटमेंट किया था, जिसमें जी 20 के देश भी शामिल थे। उसमें माननीय प्रधान मंत्री जी ने यह कमिटमेंट किया था कि by 2030, India's total installed power capacity out of, हमारी जो भी रिक्वायरमेंट है, उसमें 50 परसेंट नॉन फॉसिल फ्यूल से होगा। This was a commitment to be fulfilled by 2030. प्रधान मंत्री जी के कमिटमेंट की पूरी दुनिया सराहना कर रही है। Five years ahead of the time हम रिन्यूएबल एनर्जी से इंस्टॉल्ड पावर कैपेसिटी का 50 परसेंट उत्पादन नॉन फॉसिल फ्यूल के माध्यम से कर रहे हैं। आज के दिन नॉन फॉसिल फ्यूल से इंस्टॉल्ड कैपेसिटी करीब 243 गीगावाट हो गई है। देश में कुल इंस्टॉल्ड कैपेसिटी 485 गीगावाट है। उनमें से 243 गीगावाट नॉन फॉसिल फ्यूल से आता है। According to the report by the International Finance Corporation, India is the only G20 country whose climate actions are aligned with the goal of limiting global warming to two per cent. This is the only country in G20 which has achieved this great thing. So, I congratulate hon. Prime Minister. This has happened well in advance five years. सारी दुनिया चकित होकर यह देख रही है, क्योंकि वर्ष 2014 में हमारी सोलर एनर्जी इंस्टॉल्ड कैपेसिटी केवल 2.42 गीगावाट थी, जबकि आज के दिन यह लगभग 130 गीगावाट है। इसे हमें एप्रिशिएट करना चाहिए।

जहां तक मध्य प्रदेश का सवाल है। आज के दिन मध्य प्रदेश में काफी अच्छा परफॉर्मेंस हो रहा है, जिसके बारे में अभी माननीय सदस्य श्री गणेश सिंह जी ने कहा था कि यह 11 गीगावाट से ज्यादा हो गया है। हमने एक सोलर पार्क अवार्ड किया है। हम सोलर पार्क का प्रपोजल राज्य सरकार

को देते हैं। राज्य सरकार उस सोलर पार्क के लिए जहां लैंड देती है, वहां हम इंस्टॉल करते हैं। The Omkareshwar Floating Solar Project in Khandwa district is of 518 megawatts and it is one of the largest power projects in the country. यह देखने लायक है। मैं सभी माननीय सदस्यों से कहना चाहता हूं कि आप इसे एक बार देखकर आएंगे। यह बहुत अच्छी तरह से इंस्टॉल हुआ है। The water body acquired on the right to use basis, park construction and the projects have been completed. The tender and e-reverse auction for 240 megawatts is completed. But the DISCOM has denied the purchase of the power at the discovered price. निगोशिएशन चल रहा है। But the overall performance of the Omkareshwar Floating Solar Project is unique in India. यह माननीय प्रधानमंत्री जी के मार्गदर्शन में हुआ है, जो देखने लायक है। The overall performance of Madhya Pradesh, as far as renewable energy is concerned, is very good.

माननीय अध्यक्ष: गणेश सिंह जी, क्या आप सप्लीमेंटरी प्रश्न पूछना चाहते हैं?

श्री गणेश सिंह: जी महोदय।

जिस तरह से ओंकारेश्वर में बहुत बड़ी वाटर बॉडी है, उसी तरह से हमारे लोक सभा क्षेत्र में बाणसागर परियोजना की बहुत बड़ी वाटर बॉडी है। उस पर भी यह प्रयोग किया जा सकता है। वैसे सरकार ने एक करोड़ घरों में रूफटॉप सौर ऊर्जा की स्थापना का भी लक्ष्य रखा है। हमारे लोक सभा क्षेत्र से भी कई आवेदन पत्र आए हैं, जिसमें अभी तक 648 घरों में ही रूफटॉप हो पाया है और शेष बचे हुए हैं।

मेरा फिर से आपसे आग्रह है कि इसके अलावा भी हमारे लोक सभा क्षेत्र में 1,784 गाँव हैं और सभी जगह स्ट्रीट लाइट्स नहीं हैं। अधिकांश गाँव ऐसे हैं, जो अंधेरे में रहते हैं। घरों में तो बिजली है। मैं जानना चाहता हूँ कि क्या वहाँ पर सौर ऊर्जा की लाइट्स स्थापित की जा सकती हैं? धन्यवाद।

श्री प्रहलाद जोशी: हम सोलर पार्क, पीएम सूर्य घर मुफ्त बिजली योजना और अपने किसान भाईयों के लिए पीएम-कुसुम आदि योजनाएँ देते हैं। वैसे तो हमारी जो भी स्कीम्स हैं, वे राज्य सरकारों के द्वारा इम्प्लीमेंट होती हैं। पीएम सूर्य घर इम्प्लीमेंटेशन भी ऐसे ही होता है। There, 89,000 families have applied for the rooftop solar system. More than 54,000 households have already benefited. इससे उनको फायदा मिला है। इसके लिए हमने 350 करोड़ रुपये रिलीज भी किए हैं। इसके साथ-साथ मैं यह भी कहना चाहता हूँ कि स्ट्रीट लाइट्स आदि का सोलराइजेशन करना लोकल बॉडीज का काम है। आज के दिन में भारत सरकार की ऐसी कोई स्कीम नहीं है। धन्यवाद।

श्री विष्णु दत्त शर्मा: महोदय, माननीय प्रधानमंत्री जी के नेतृत्व में सौर ऊर्जा के क्षेत्र में भारत में व्यापक काम हुआ है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि पीएम-कुसुम योजना के अंतर्गत सोलर पंप लगाने हेतु किसानों को अपेक्षाकृत अधिक अग्रिम लागत वहन करनी पड़ती है और योजना की प्रक्रिया तकनीकी दृष्टि से किसानों के लिए जटिल है। प्रौद्योगिकी और वित्तीय पहलुओं को समझना ग्रामीण किसानों के लिए मुश्किल होता है, जिससे योजना में किसानों की भागीदारी कम संभावित होती है। सरकार योजना और सब्सिडी वितरण प्रणाली के सरलीकरण हेतु मध्य प्रदेश, विशेष तौर पर मेरे संसदीय क्षेत्र खजुराहो में पन्ना, कटनी और छतरपुर जिलों के किसानों के बीच योजना संबंधी जानकारी की जागरूकता बढ़ाने हेतु क्या कदम उठा रही है? यह मैं माननीय मंत्री जी से जानना चाहता हूँ।

श्री प्रहलाद जोशी: सर, पीएम-कुसुम में तीन कंपोनेन्ट हैं। उसमें कंपोनेन्ट ए है, कंपोनेन्ट बी है और कंपोनेन्ट सी है। हमारा ओवरऑल परफॉरमेंस भी अलॉटमेंट के आधार पर ठीक है, लेकिन पूरे देश से बहुत ज्यादा डिमांड आ रही है। शुरुआत में इसके महत्व को कई राज्य सरकारें, वैसे तो किसान भी नहीं समझ पा रहे थे, लेकिन आज के दिन में इसकी डिमांड बहुत ज्यादा हुई है। मध्य प्रदेश से भी हमारे पास डिमांड आयी है। जैसा माननीय सदस्य ने कहा है, हम जागृति करने के लिए, उसकी अवेयरनेस क्रिएट करने तथा और जो भी काम करना है, माननीय सदस्य का यह सुझाव है तो हम

जरूर उस सुझाव पर एक्ट करने के लिए तैयार हैं। आज के दिन में ओवरऑल इसकी परफॉरमेंस और डिमांड बहुत अच्छी है। यह डिमांड रिबन है, इसकी बहुत अच्छी डिमांड है और हर प्रदेश के मुख्यमंत्री जी आकर इसका ज्यादा अलॉटमेंट करने के लिए रिक्वेस्ट कर रहे हैं। किसानों की डिमांड है, इसीलिए वे हमसे रिक्वेस्ट करते हैं। इसका मुझे पूरा विश्वास है, 26 मार्च को पीएम-कुसुम, इस प्रजेंट स्कीम का अंत भी हो रहा है, इसलिए जो राज्य इसको फास्ट ट्रैक में करेगा, उसको फायदा होगा। धन्यवाद।

SHRI SALENG A. SANGMA: Mr. Speaker, Sir, no doubt this is a beautiful programme. As the Meghalaya State has been indebted with the burden of electricity bills, with this particular scheme, the public, which is slapped by indirect burden, would have been eased. The Government of Meghalaya is indebted with thousands of crores of rupees right now to the private sector. So, this particular renewable energy would have really helped. So, I would like to know whether there is any programme concerning the Government of Meghalaya so that the public of Meghalaya State would be eased from the burden of electricity bills.

श्री प्रहलाद जोशी : इसमें अलग-अलग कंपोनेंट्स हैं। जहां तक पीएम कुसुम योजना का सवाल है, इसमें पीएम कुसुम ए, पीएम कुसुम बी और पीएम कुसुम सी है। अगर कोई पीएम कुसुम बी में इंडिपेंडेंट सोलर प्लांट लगाता है, तो बिल का कोई सवाल ही नहीं है। यह अलग-अलग स्कीम है। अगर माननीय सदस्य मुझे लिखकर देते हैं कि किस स्कीम में कंपोनेंट ए है, किस में कंपोनेंट बी है, किस में कंपोनेंट सी है, तो हम इसके बारे में जानकारी लेकर उनको जानकारी दे देंगे। इसमें उनको प्रॉब्लम कहां आ रही है, किसको प्रॉब्लम हो रही है?

माननीय अध्यक्ष : प्रश्न संख्या 146, श्री संदिपनराव आसाराम भुमरे ।

कवच प्रणाली का कार्यान्वयन

***146. +श्री संदिपनराव आसाराम भुमरे:**

डॉ. शिवाजी बंडाप्पा कालगे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश में रेल यात्रियों की सुरक्षा के स्तर को बढ़ाने के लिए कौन-कौन से विभिन्न कदम उठाए गए हैं;
- (ख) क्या 30.06.2025 तक रेलवे के सभी जोनों में कवच प्रणाली लागू कर दी गई है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके विशेषकर महाराष्ट्र के संदर्भ में क्या कारण हैं;
- (घ) सरकार का विचार पूरे देश में विशेषकर महाराष्ट्र में कवच प्रणाली को किस प्रकार कार्यान्वित करने का है;
- (ङ) पूरे देश में उक्त प्रणाली के पूरा होने/लगाने में कितना समय लगने की संभावना है और इसके कार्यान्वयन पर कितनी लागत आने का अनुमान है;
- (च) क्या महाराष्ट्र और मध्य प्रदेश में उक्त प्रणाली का कार्यान्वयन शुरू हो गया है; और
- (छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) विवरण सभा पटल पर रख दिया गया है।

विवरण

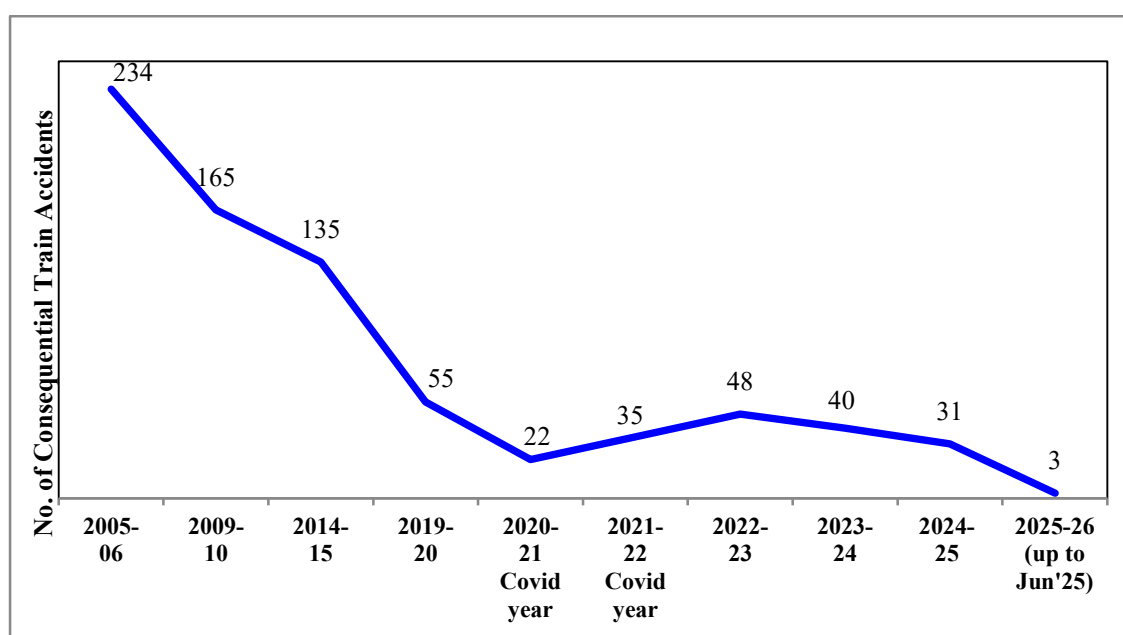
(क) से (छ) भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में काफी गिरावट आई है। परिणामी गाड़ी दुर्घटनाएं वर्ष 2014-15 में 135 से घटकर वर्ष 2024-25 में 31 रह गई हैं, जिन्हें नीचे दिए गए

ग्राफ में दर्शाया गया है। इन दुर्घटनाओं के कारकों में मुख्यतः रेलपथ में खराबी, रेलइंजन/सवारी डिब्बों में दोष, उपस्कर विफलता, मानवीय भूलें आदि शामिल हैं।

यह नोट किया जाए कि वर्ष 2004-14 की अवधि के दौरान 1711 (औसतन 171 प्रतिवर्ष) परिणामी गाड़ी दुर्घटनाएं हुई थीं, जो वर्ष 2024-25 में घटकर 31 और वर्ष 2025-26 (जून 2025 तक) में 3 रह गई हैं।

रेलगाड़ी परिचालन में बेहतर संरक्षा दर्शाने वाला अन्य महत्वपूर्ण सूचकांक दुर्घटनाएं प्रति मिलियन रेलगाड़ी किलोमीटर (एपीएमटीकेएम) है, जो वर्ष 2014-15 में 0.11 से घटकर वर्ष 2024-25 में 0.03 रह गया है, जो उक्त अवधि के दौरान लगभग 73% का सुधार दर्शाता है।

पिछले पांच वर्षों के दौरान परिणामी रेल दुर्घटनाओं की संख्या निम्नानुसार ग्राफ में दर्शाई गई है:-



भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। रेलगाड़ी परिचालन में संरक्षा बढ़ाने के लिए किए गए विभिन्न संरक्षा उपाय निम्नानुसार हैं:-

1. भारतीय रेल पर संरक्षा संबंधी कार्यकलापों पर व्यय में पिछले कुछ वर्षों में निम्नानुसार बढ़ोतरी हुई है:

संरक्षा संबंधी कार्यकलापों पर व्यय (करोड़ रु. में)					
	2013-14 (वास्तविक)	2022-23 (वास्तविक)	2023-24 (वास्तविक)	संशोधित अनुमान 2024-25	बजट अनुमान 2025-26
रेलपथ का अनुरक्षण और निर्माण कार्य	9172	18,115	20,322	21,800	23,316
रेल इंजनों और चल स्टॉक का अनुरक्षण	14796	27,086	30,864	31,540	30,666
मशीनों का अनुरक्षण	5406	9,828	10,772	12,112	12,880
सड़क संरक्षा समपार और ऊपरी/निचले सड़क पुल	1986	5,347	6,662	8,184	7,706
रेलपथ नवीकरण	4985	16,326	17,850	22,669	22,800
पुल संबंधी कार्य	390	1,050	1,907	2,130	2,169
सिगनल एवं दूरसंचार संबंधी कार्य	905	2,456	3,751	6,006	6,800
उत्पादन इकाइयों सहित कारखानों तथा संरक्षा पर विविध व्यय	1823	7,119	9,523	9,581	10,134
कुल	39,463	87,327	1,01,651	1,14,022	1,16,470

- मानवीय विफलता के कारण होने वाली दुर्घटनाएं कम करने के लिए 30.06.2025 तक 6,635 स्टेशनों पर प्वाइंटों और सिगनलों के केंद्रीकृत परिचालन वाली इलेक्ट्रिकल/इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली की व्यवस्था की गई है।
- समपार फाटकों पर संरक्षा बढ़ाने के लिए 30.06.2025 तक 11,096 समपार फाटकों पर इंटरलॉकिंग की व्यवस्था की गई है।
- संरक्षा बढ़ाने के लिए 30.06.2025 तक 6,640 स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोग के सत्यापन के लिए स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
- कवच अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन की आवश्यकता होती है। कवच को जुलाई, 2020 में राष्ट्रीय स्वचालित रेलगाड़ी रक्षण (एटीपी) प्रणाली के रूप में अपनाया गया था। कवच प्रणाली की उत्तरोत्तर चरणबद्ध रूप में व्यवस्था की

जा रही है। कवच को पहले ही दक्षिण मध्य रेल और उत्तर मध्य रेलवे के 1548 मार्ग किलोमीटर पर संस्थापित किया जा चुका है। वर्तमान में, दिल्ली-मुंबई और दिल्ली-हावड़ा गलियारों (लगभग 3000 मार्ग कि.मी.) पर कार्य प्रगति पर है। दिनांक 30.06.2025 तक रेलमार्गों पर लगभग 2200 मार्ग कि.मी. पर रेलपथ साइड कार्य पूरे कर लिए गए हैं। इन खंडों पर नियमित परीक्षण किए जा रहे हैं।

6. सिगनल प्रणाली की संरक्षा से संबंधित मामलों जैसे अनिवार्य साम्यता जांच, परिवर्तन कार्य संबंधी प्रोटोकॉल, पूर्ण हो चुके कार्यों के रेखांकन तैयार करने आदि पर विस्तृत अनुदेश जारी किए गए हैं।
7. प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपस्करों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः जोर दिया गया है।
8. लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेल इंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
9. मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड लगाए जाने की व्यवस्था है जो विद्युतीकृत क्षेत्रों में सिगनलों से दो ओएचई मास्ट पहले स्थित होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर क्रू को आगे के संकेत के बारे में चेतावनी मिल सके।
10. कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) की व्यवस्था की जाती है जिससे लोको पायलट को आने वाले मुख्य स्थलों यथा सिगनल, रेल फाटकों आदि की दूरी का पता लग जाता है।
11. प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ (यूटीएस) पटरियां, प्रीस्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) लोचदार बंधन वाले सामान्य/चौड़ी सतह के स्लीपर, पीएससी स्लीपर्स पर फैनशेप्ड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।

12. मानवीय त्रुटियों को कम करने के लिए पीक्यूआरएस, टीआरटी, टी-28 जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
13. संरक्षा बेहतर करने के लिए रेलपथ नवीकरण की प्रगति बढ़ाने और ज्वाइंटों की वेल्डिंग से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की आपूर्ति को अधिकतम करना।
14. पटरियों में दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए रेल की अल्ट्रासोनिक फ्लॉ डिटेक्शन परीक्षण (यूएसएफडी)।
15. लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डिंग के उपयोग को कम करना और रेलपथों के लिए बेहतर वेल्डिंग तकनीकों अर्थात् फ्लैश बट वेल्डिंग अपनाना।
16. ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ रिकॉर्डिंग कारों) द्वारा रेलपथ ज्यामिति की निगरानी।
17. वेल्ड/पटरियों की टूट-फूट का पता लगाने के लिए रेल पटरियों पर पट्रोलिंग।
18. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
19. संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों की जाँच करने और उन्हें जागरूक करने के लिए नियमित अंतराल पर निरीक्षण।
20. युक्तिसंगत अनुरक्षण संबंधी आवश्यकता और इनपुट के इष्टतमीकरण से संबंधित निर्णय लेने के लिए ट्रेक डाटाबेस और डिजीजन सपोर्ट सिस्टम जैसी रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली को अपनाया गया है।
21. रेलपथ की संरक्षा से संबंधित मामलों अर्थात् एकीकृत ब्लॉक, कॉरिडोर ब्लॉक, कार्य साइट पर संरक्षा, मानसून संबंधी सावधानियों आदि पर विस्तृत अनुदेश जारी किए गए हैं।
22. गाड़ियों का सुरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण।

23. पारंपरिक आईसीएफ डिजाइन के रेल डिब्बों के स्थान पर एलएचबी डिजाइन के रेल डिब्बे लगाए जा रहे हैं।
24. जनवरी 2019 तक बड़ी लाइन मार्ग पर सभी चौकीदार रहित समपारों (यूएमएलसी) को समाप्त कर दिया गया है।
25. पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान स्थितियों के आकलन के आधार पर पुलों का मरम्मत/पुनर्स्थापन कार्य किया जाता है।
26. भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “आग संबंधी सूचनाएं” लगाई हैं। सभी डिब्बों में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग से बचने के लिए ‘क्या करें’ और ‘क्या न करें’ संबंधी विभिन्न दिशानिर्देशों के बारे में सूचित और सतर्क किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को साथ न ले जाने, धूम्रपान न करने, जुर्माना आदि से संबंधित सूचनाएं शामिल हैं।
27. उत्पादन इकाइयां नवनिर्मित पावर कारों और पेंट्री कारों में अग्नि संसूचन एवं शमन प्रणाली तथा नवनिर्मित सवारी डिब्बों में अग्नि एवं धुआं संसूचन प्रणाली की व्यवस्था कर रही हैं। क्षेत्रीय रेलों द्वारा मौजूदा सवारी डिब्बों में चरणबद्ध तरीकों से प्रोग्रेसिव फिटमेन्ट का कार्य भी चालू है।
28. कर्मचारियों की नियमित काउन्सलिंग की जाती है और उन्हें प्रशिक्षण दिया जाता है।
29. दिनांक 30.11.2023 की राजपत्र अधिसूचना के अंतर्गत भारतीय रेल (ओपन लाइनें) सामान्य नियमों में रोलिंग ब्लॉक की अवधारणा को समाविष्ट किया गया है, जिसमें परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/प्रतिस्थापन के कार्य को रोलिंग आधार पर 52 सप्ताह पूर्व ही नियोजित किया जाता है और योजना के अनुसार निष्पादित किया जाता है।
- रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि से संबंधित संरक्षा कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25 (मार्च 2025 तक)	2004-14 की तुलना में 2014- 25
प्रौद्योगिकीय सुधार				
1	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 कि.ग्रा.) (कि.मी.)	57,450 कि.मी.	1.43 लाख कि.मी.	2 गुना से अधिक
2	लंबी रेल पटरियां (260 मीटर) (कि.मी.)	9,917 कि.मी.	77,522 कि.मी.	8 गुना से अधिक
3	इलेक्ट्रॉनिक इंटरलॉकिंग (स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4	फॉग पास सेफ्टी उपकरण (अदद)	31.03.14 तक: 90	31.03.25 तक: 25,939	288 गुना
5	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1	प्राथमिक रेल नवीकरण (रेलपथ कि.मी.)	32,260 कि.मी.	49,941 कि.मी.	1.5 गुना
2	यूएसएफडी (अल्ट्रा सोनिक फ्लॉ डिटेक्शन) वेल्डिंग परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3	वेल्ड संबंधी विफलताएं (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से अधिक कमी
बेहतर अवसंरचना एवं चल स्टॉक				
1	जोड़े गए नए रेलपथ कि.मी. (रेलपथ कि.मी.)	14,985 अदद	34,428 कि.मी.	2 गुना से अधिक
2	फ्लाइओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3	बड़ी लाइन पर चौकीदार रहित समपार (अदद)	31.03.14 तक: 8948	31.03.24 तक: शून्य (31.01.19 तक सभी बंद कर दिए गए)	हटा दिए गए
4	एलएचबी सवारी डिब्बों का विनिर्माण (अदद)	2,337 अदद	42,677	18 गुना से अधिक

इसके अलावा, भारतीय रेल में उन्नत प्रौद्योगिकी प्रणाली “कवच” को स्वचालित गाड़ी सुरक्षा (एटीपी) प्रणाली के रूप में कार्यान्वित करने के प्रयास किए जा रहे हैं।

- i. कवच एक स्वदेशी रूप से विकसित स्वचालित रेलगाड़ी संरक्षा प्रणाली है। कवच एक अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए उच्चतम स्तर के संरक्षा प्रमाणीकरण (एसआईएल-4) की आवश्यकता होती है।
- ii. यदि लोको पायलट ब्रेक लगाने में विफल रहता है तो कवच स्वचालित ब्रेक लगाकर लोको पायलट को निर्दिष्ट गति सीमा के भीतर रेलगाड़ी चलाने में सहायता करता है और यह खराब मौसम के दौरान रेलगाड़ी को संरक्षित ढंग से चलाने में भी सहायता करता है।
- iii. यात्री गाड़ियों पर इस प्रणाली का पहला फील्ड परीक्षण फरवरी 2016 में शुरू किया गया था। प्राप्त अनुभव और स्वतंत्र सुरक्षा निर्धारक (आईएसए) द्वारा प्रणाली के स्वतंत्र संरक्षा मूल्यांकन के आधार पर, कवच संस्करण 3.2 की आपूर्ति के लिए वर्ष 2018-19 में तीन फर्मों को मंजूरी दी गई थी।
- iv. कवच प्रणाली को राष्ट्रीय स्वचालित गाड़ी सुरक्षा (एटीपी) प्रणाली के रूप में जुलाई, 2020 से अपनाया गया है।
- v. कवच के कार्यान्वयन में कई कार्यकलापों का कार्य-निष्पादन शामिल हैं, जैसे:
 - क. प्रत्येक स्टेशन, ब्लॉक खंड पर स्टेशन कवच की संस्थापना।
 - ख. पूरे रेलपथ की लंबाई में आरएफआईडी टैग का संस्थापन।
 - ग. समग्र खंड में दूरसंचार टावरों का संस्थापन।
 - घ. रेलपथ के साथ-साथ ऑप्टिकल फाइबर केबल बिछाना।
 - ड. भारतीय रेल पर परिचालित किए जा रहे प्रत्येक रेल इंजन पर लोको कवच का प्रावधान।
- vi. दक्षिण मध्य रेल के 1465 मार्ग किलोमीटर पर कवच संस्करण 3.2 को संस्थापित करने से काफी अनुभव प्राप्त हुआ जिसका उपयोग करके आगे और सुधार किए गए। अंततः आरडीएसओ

द्वारा दिनांक 16.07.2024 को कवच प्रणाली के विशिष्ट संस्करण 4.0 को अनुमोदित किया गया।

- vii. कवच 4.0 संस्करण में विविध रेलवे नेटवर्क के लिए आवश्यक सभी प्रमुख विशेषताएं शामिल हैं। यह भारतीय रेल की संरक्षा में एक महत्वपूर्ण उपलब्धि है। अल्प अवधि के भीतर, भारतीय रेल ने स्वचालित रेलगाड़ी संरक्षण प्रणाली विकसित की गई, परीक्षण किया गया और उसे संस्थापित करना शुरू कर दिया है।
- viii. कवच संस्करण 4.0 में किए गए प्रमुख सुधारों में अवस्थिति सटीकता में वृद्धि, बड़े यार्डों में सिगनल संबंधी पहलुओं की बेहतर जानकारी, ओएफसी पर स्टेशन-से-स्टेशन कवच इंटरफ़ेस और मौजूदा इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली से सीधा इंटरफ़ेस शामिल है। इन सुधारों के साथ, कवच संस्करण 4.0 को भारतीय रेल में बड़े पैमाने पर लागू करने की योजना बनाई गई है।
- ix. कवच के उन्नत संस्करण 4.0 के लिए मथुरा-कोटा खंड के 324 किलोमीटर लंबे हिस्से में व्यापक और विस्तृत परीक्षणों के बाद, इस खंड को स्वतंत्र सुरक्षा निर्धारक (आईएसए) द्वारा अनुमोदित कर दिया गया है और यह खंड कमीशनिंग के लिए तैयार है। यह कवच संस्करण 4.0 के लिए आईएसए द्वारा अनुमोदित पहला खंड भी है।
- x. दिनांक 14.07.2025 तक भारतीय रेल पर कवच प्रणाली से संबंधित प्रमुख मदों की प्रगति निम्नानुसार है: -

क्र.सं.	मर्दे	प्रगति
i	ऑप्टिकल फाइबर केबल बिछाना	5856 कि.मी.
ii	दूरसंचार टावरों का संस्थापन	619 अदद
iii	स्टेशनों पर कवच का प्रावधान	708 अदद
iv	रेलइंजनों में कवच का प्रावधान	1107 रेलइंजन
v	ट्रैक साइड उपस्कर का संस्थापन	4001 मार्ग कि.मी.

- xi. कवच प्रणाली के कार्यान्वयन के अगले चरण की योजना निम्नानुसार है:

क. 10,000 इंजनों में इसे संस्थापित करने की परियोजना को अंतिम रूप दे दिया गया है। कवच को संस्थापित करने के लिए 69 लोको शेड तैयार किए गए हैं।

ख. भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित खंडों को कवर करते हुए लगभग 15,000 मार्ग कि.मी. के लिए कवच के रेलपथ साइड कार्यों के लिए बोलियां आमंत्रित की गई हैं, जिनमें से 14847 मार्ग कि.मी. के कार्य सौंपे जा चुके हैं।

xii. उल्लिखित खंडों में महाराष्ट्र और मध्य प्रदेश राज्यों के रेल मार्ग शामिल हैं जिसका सार निम्नानुसार है:

राज्य	रेल मार्ग	मार्ग किलोमीटर
महाराष्ट्र	मुंबई-पुणे, मुंबई क्षेत्र सहित मुंबई-भुसावळ, इगतपुरी-बडनेरा-नागपुर-नरखेर, बल्हारशाह, लोनावला-पुणे-दौंड-बारामती, अंकाई-पुणे-मिरज-कोहलापुर, कुर्दवाड़ी-लातूर, शाखा लाइनों सहित पूर्णा-अकोला	3856
मध्य प्रदेश	नारकेर-जुझारपुर, आमला-परासिया-छिंदवाड़ा, वागोड़ा-खंडवा, धौलपुर-आगासौद, इटारसी-बीना, रतलाम-जावद, नागदा-भोपाल	1219

xiii. सभी संबंधित अधिकारियों को प्रशिक्षण देने के लिए भारतीय रेल के केंद्रीकृत प्रशिक्षण संस्थानों में कवच पर विशेष प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। अब तक 30,000 से अधिक तकनीशियनों, ऑपरेटरों और इंजीनियरों को कवच प्रौद्योगिकी के विषय पर प्रशिक्षित किया जा चुका है। यह पाठ्यक्रम इरिसेट के सहयोग से तैयार किया गया है।

xiv. कवच के स्टेशन उपकरण सहित रेलपथ साइड के प्रावधान की लागत लगभग 50 लाख रुपए/कि.मी. है और इंजनों पर कवच के उपस्करणों के प्रावधान की लागत लगभग 80 लाख रुपए/रेलइंजन है।

xv. जून, 2025 तक कवच संबंधी कार्यों पर उपयोग की गई राशि 2015 करोड़ रुपए है। वर्ष 2025-26 के दौरान 1673.19 करोड़ रुपए की राशि आवंटित की गई है। कार्यों की प्रगति के अनुसार आवश्यक धनराशि उपलब्ध कराई गई है।

***SHRI SANDIPANRAO ASARAM BHUMARE:** Hon'ble Speaker Sir, through you, I would like to ask Hon'ble Railway Minister that whether there is any special system in place to evacuate the railway passengers safely and rapidly in case of any big accident or in emergency situation at the railway stations in my district Chhatrapati Sambhajinagar.

Whether the special women RPF constables are deployed at the important railway stations in my district and the women helpline is in place to ensure the safety and security of women passengers. Whether Primary Health Centre or trained medical staff is available on running trains or at railway stations to provide emergency medical treatment to passengers. Whether there is any system in place to co-ordinate with the nearby hospitals. The details of the special and effective steps taken by the Government to ensure these safety measures.

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, माननीय सांसद महोदय ने कवच के बारे में प्रश्न रखा था, लेकिन इनके सप्लीमेंट्री में कोई और विषय है। मैं फिर भी यहां पर बहुत स्पष्ट तौर पर बताना चाहूंगा। माननीय अध्यक्ष जी, प्रधान मंत्री, श्री नरेंद्र मोदी जी की सरकार रेलवे में सेफ्टी पर फुल फोकस देकर, नंबर वन प्रायोरिटी देकर काम कर रही है। इसके नतीजे भी सामने आ रहे हैं। जहां वर्ष 2014-15 में 135 एक्सीडेंट्स थे, वहीं वर्ष 2024-25 में कम होकर 31 रह गए हैं। यानी कि 77 प्रतिशत रिडक्शन हुआ है और इसके बावजूद भी लगातार फोकस है कि रेलवे में कैसे सेफ्टी बढ़ायी जाए, किस तरह से नई-नई टेक्नोलॉजी लाएं, किस तरह से मेंटेनेंस प्रैक्टिसेज को बढ़ाया जाए, किस तरह से लोगों की भागीदारी बढ़े, प्रैक्टिसेज बढ़े, इम्प्रूवमेंट आए।

* English translation of the speech originally delivered in Marathi.

माननीय अध्यक्ष जी, मैं कवच के बारे में बताना चाहूंगा कि यह एक बहुत ही टेक्नोलॉजी इंटेन्सिव ऑटोमेटिक ट्रेन प्रोटेक्शन सिस्टम है। जहां विश्व में कई समृद्ध देशों ने ऑटोमेटिक ट्रेन प्रोटेक्शन सिस्टम करीब 20 से 30 वर्षों में लगाया और हमारी तुलना में उनके पास आधे रेलवे नेटवर्क्स थे वहां भारत ने प्रधान मंत्री जी के आत्मनिर्भर भारत विजन के तहत एक नई प्रणाली जो भारत में विकसित हुई, भारत में बनी, भारत में डिजाइन हुई, भारत में मैन्युफैक्चर हुई, वह प्रणाली आरंभ की और पिछले साल जुलाई, 2024 में कवच का वर्जन 4.0 आरडीएसओ से अप्रूव हुआ है। माननीय अध्यक्ष जी, एक शॉर्ट टाइम फ्रेम में कोटा से मथुरा के बीच में आपके निर्वाचन क्षेत्र में कवच 4.0 की आज या कल फुल कमर्शियल कमीशनिंग होने वाली है, जो कि एक बहुत बड़ा अचीवमेंट है। क्योंकि इतनी जटिल टेक्नोलॉजी को इतने कम समय में देश में लागू करना ही अपने आप में बहुत बड़ा अचीवमेंट है।

माननीय अध्यक्ष जी, मैं बताना चाहूंगा कि कवच एक तरह से एयरटेल और बीएसएनएल जैसी एक पूरी टेलीकॉम कंपनी स्थापित करने जैसा काम है। इसमें ऑप्टिकल फाइबर केबल का पूरा नेटवर्क लगता है। अब तक 5,856 किलोमीटर का ऑप्टिकल फाइबर का केबल लग चुका है। इसमें टेलीकॉम टावर्स लगते हैं। अब तक 619 टेलीकॉम टावर्स लग चुके हैं। इसमें स्टेशन पर डेटा सेंटर लगता है। अब तक 708 स्टेशनों पर डेटा सेंटर लग चुका है। लोकोमोटिव में एक पूरा सिस्टम लगता है। यह 1107 लोकोमोटिव में लग चुका है। यह ट्रैक्स पर लगता है। 4000 किलोमीटर रेलवे ट्रैक्स पर कवच लग चुका है।

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 147 to 160****WIND ENERGY CAPACITY ADDITION*****147. ADV. GOWAAL KAGADA PADAVI:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has assessed the current status of wind energy capacity addition and if so, the details thereof;
- (b) the details of States contributing the maximum share in wind power generation in the country;
- (c) whether land acquisition and transmission bottlenecks are being faced by developers and if so, the details thereof;
- (d) the steps taken by the Government to promote repowering of old wind turbines with new technology;
- (e) whether offshore wind power projects are being developed actively and if so, the details thereof; and
- (f) the measures taken by the Government to attract foreign and domestic investment in large-scale wind parks?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

- (a) As on 30.06.2025, the installed wind energy capacity in the country is 51.67 GW. The wind energy capacity addition in last three Financial Years is as under;

Financial Year	Wind Energy Capacity Addition (in MW)
2022-23	2275.55
2023-24	3253.39
2024-25	4151.31
2025-26 (as on 30.06.2025)	1637.02

The details of the State/UT-wise wind energy capacity addition in the country during last three Financial Years are given in the enclosed **Statement-I**.

(b) The top three states contributing maximum share in wind power generation capacity are as under:

S.N.	State	Installed Power Generation Capacity (in MW)
1	Gujarat	13816.68
2	Tamil Nadu	11830.36
3	Karnataka	7714.74

The details of the State/UT-wise wind power generation capacity as on 30.06.2025 are given in the enclosed **Statement-II**.

(c) Land is a State subject and land acquisition is done by the project developers. Further, the target of 500 GW non fossil fuel based power generation by 2030 includes 340 GW of Ground Mounted Solar and Wind. This comprises 110 GW connected to Intra-State Transmission System (In-STS) and 230 GW to inter-state transmission system (ISTS). As on 30 April 2025, ISTS connectivity applications for about 338 GW has been received by Central Transmission Utility (CTU), out of which connectivity for 283 GW application has been

granted/agreed. About 228 GW ISTS is already existing/under construction/under bidding for RE integration. In addition, margins of about 37 GW are available at existing ISTS locations which can be utilized for ISTS connectivity by prospective RE developers.

(d) In order to promote repowering of old wind turbines with new technology wind turbines, Government has issued 'National Repowering & Life Extension Policy for Wind Power Projects' on 07.12.2023 providing a facilitative framework for repowering/refurbishment of old wind turbines.

(e) Government has taken several steps to develop offshore wind power projects in the country. These, inter alia, include;

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- For initial phase of developments, potential offshore wind zones off the coast of Gujarat and Tamil Nadu have been identified through meso-scale study.
- Installation of a LiDAR by NIWE off the coast of Gujarat in Nov, 2017 and collection of 02 years wind data. NIWE has also conducted Geophysical, Geotechnical study, Rapid EIA study, Oceanographic study (Wave, Tide & Current) for a site equivalent to 1 GW capacity off the coast of Gujarat.
- Geotechnical study at three bore hole locations carried out off Tamil Nadu coast. Further, 4 LiDARs off Tamil Nadu coast installed for wind resource

measurement. Geophysical study for 500 MW site off TN coast has also been completed.

- Issuance of a 'Strategy Paper for Establishment of Offshore Wind Energy Projects' in July, 2022 indicating various development models.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Central Transmission Utility (CTU) has completed the planning for initial 10 GW offshore transmission capacity (05 GW each off Gujarat and Tamil Nadu coast).
- Government through Solar Energy Corporation of India (SECI) has issued first tender for 'Leasing out Seabed for development of 4 GW of Offshore Wind Power Projects' under Captive Mode/bilateral agreements/Open Access Mode.
- The Union Cabinet has approved the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects' on 19.06.2024 at a total outlay of ₹ 7453 crore, including an outlay of ₹ 6853 crore for installation and commissioning of 1 GW of offshore wind energy projects (500 MW each off the coast of Gujarat and Tamil Nadu), and grant of ₹ 600 crore for upgradation of two ports to meet logistics requirements for offshore wind energy projects. The scheme guidelines for implementation of "VGF

Scheme for Offshore Wind Energy Projects” issued on 11th September 2024.

- SECI has issued tender for 500 MW offshore wind energy project off Gujarat coast on 13.09.2024 under VGF scheme. The amendment to Request for Selection (RfS) also issued on 10.07.2025.
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges has been extended for offshore wind power projects commissioned on or before 31.12.2032 with graded ISTS charges thereafter.
- Waiver of additional surcharge is granted for electricity produced from offshore wind projects commissioned up to December, 2032 and supplied to Open Access Consumers.

(f) The Government has taken several measures to attract foreign and domestic investment in renewable energy sector including large-scale wind parks. These, inter alia, include;

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.

- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Identified wind potential zones in Gujarat, Karnataka, Tamil Nadu, Andhra Pradesh, Maharashtra, Rajasthan, Madhya Pradesh and Telangana and have been classified as under;

- i) MoD NOC not required zones,
 - ii) MoD NOC required zones, and
 - iii) No WTG zone.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

STATEMENT-I

State/UT-wise details of installed wind energy capacity (in MW) during last three Financial Years (FYs)

	Wind energy capacity addition (in MW) Financial Year wise			
STATE	2022-23	2023-24	2024-25	2025-26 (as on 30.06.2025)
Andhra Pradesh	0	0	280.5	20.63
Gujarat	769.7	1743.8	954.76	1139.2
Karnataka	164.05	724.66	1331.485	363.645
Kerala	0	1	7.775	0
Madhya Pradesh	324.4	0	350.86	0
Maharashtra	0	195.15	76.63	23.1
Rajasthan	866.6	2.4	12.925	0
Tamil Nadu	150.8	586.375	1136.375	90.45
Telangana	0	0	0	0
Others	0	0	0	0
Total	2275.55	3253.39	4151.31	1637.025

STATEMENT-II

State/UT-wise details of installed wind power generation capacity

S.N.	STATE	Cumulative wind power generation capacity as on 30.06.2025 (MW)
1	Gujarat	13816.68
2	Tamil Nadu	11830.36
3	Karnataka	7714.74
4	Maharashtra	5307.71

5	Rajasthan	5208.74
6	Andhra Pradesh	4397.78
7	Madhya Pradesh	3195.15
8	Telangana	128.1
9	Kerala	71.275
10	Others	4.3
	Total	51674.84

MECHANISM TO MONITOR RAILWAY ISSUES

***148. SHRI K. E. PRAKASH:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the Government has received requests from the elected Public Representative from Erode Lok Sabha Constituency on various issues relating to railway services being faced by the people there;
- (b) if so, the details thereof along with the steps taken thereon;
- (c) the reasons for delays in the current system for addressing such constituency-specific requests; and
- (d) whether the Government proposes to establish any separate body/board/mechanism to systematically monitor/follow up on constituency-level railway issues and requests made by the elected representatives and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (d) Proposals/requests/suggestions/representations, both formal and informal for provision of various facilities/amenities/services for passengers

across the country are received on the basis of demands raised by State Governments, Members of Parliament, elected representatives, Railways' own requirements, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Division Office etc. As receipt of such proposals/complaints/suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time.

As far as Erode constituency is concerned, various representations for provision of Road Over Bridge (ROB)/Road Under Bridge (RUBs), Railway Waterway Bridge, stoppage of trains, etc. have been received.

ROBs/RUBs

Sanctioning and execution of works of Road Over Bridges/Road Under Bridges (ROBs/RUBs) in lieu of Level Crossings (LCs) is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

Number of ROBs/RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (June'25) is as under:

Period	ROBs/RUBs constructed
2004-14	4,148
2014-25 (June'25)	13,426 (including 747 in the State of Tamil Nadu)

As on 01.04.2025, 4,402 ROB/RUBs are sanctioned at the cost of Rs. 1,00,860 crore on Indian Railways including 235 (ROBs)/(RUBs) at the cost of Rs. 4,669 crore in the State of Tamil Nadu, which are at various stages of planning and execution.

Presently, 13 ROB/RUBs are sanctioned in Erode Constituency which includes 03 Nos. ROB/RUBs sanctioned against demanded LC locations.

Introduction/stoppage of trains

At present, Erode, Kodumudi, Pasur and Ingur, which are major stations located in Erode Lok Sabha Constituency, are being served by 174 train services (including 4 Vande Bharat train services), 14, 8 and 6 train services respectively. Besides, provision of stoppage of trains and rationalisation of timings of train services is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, etc.

Train introduced/extended, serving Erode

Item	Train No. and Name	With effect from
Introduction	18189/90 Tata Nagar – Ernakulam Express	28.01.2021
Introduction	20643/44 Coimbatore – MGR Chennai Central Vande Bharat Express	08.04.2023
Introduction	20641/42 Coimbatore – Bangalore Cantt. Vande Bharat Express	30.12.2023
Introduction	17421/22 Tirupati – Kollam Express	15.03.2024
Extension	16845/46 Erode – Tirunelveli Express upto Sengottai	24.01.2024

Stoppages of train services provided at Kodumudi

Item	Train No. and Name	With effect from
Stoppage	16188 Ernakulam – Karaikkal Express	18.07.2023
Stoppage	16235 Tuticorin – Mysuru Express	19.07.2023

Provision of Infrastructure

Ministry of Railways has launched Amrit Bharat Station Scheme for development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like ‘One Station One Product’, better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,337 stations covering 77 stations from the state of Tamil Nadu including Erode Junction station have been identified for development under the Amrit Bharat Station Scheme. Development works at railway stations under Amrit Bharat Station Scheme in the state of Tamil Nadu have

been taken up at a good pace. Till now, phase-I works of 09 stations (Chidambaram, Kulitturai, Mannargudi, Polur, Samalpatti, Srirangam, St.Thomas Mount, Tiruvannamalai, Vriddhachalam Jn) in the state of Tamil Nadu have been completed under this scheme.

At Erode Junction station, work of improvement of circulating area, improvement of parking area and construction of new commercial building has been completed. Work of improvement of platforms, new platform shelter, 12 m Foot Over Bridge, lift and escalators have been taken up.

Development/Upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development/upgradation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Implementation of different projects in Southern Railway/Erode

Railway projects in Tamil Nadu are covered by Southern Railway (SR), South Central Railway (SCR) and South Western Railway (SWR) zone of Indian Railways. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 15 projects (9 New Line, 03 Gauge Conversion and 03 Doubling) of total length 1,700 Km, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned, out of which 665 Km length has been commissioned and an expenditure of ₹7,591 Crore has been incurred upto March' 2025. The summary is as under:-

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2025 (₹in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1700	665	7,591

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

To further improve connectivity of Erode, following surveys have been sanctioned for preparing the Detailed Project Report (DPR): -

- (i) Jolarpettai – Erode – Coimbatore 3rd and 4th line (282 Km)
- (ii) Erode – Karur Doubling (67 Km)

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4315 Ha
Land Acquired	1038 Ha (24%)
Balance Land to be acquired	3277 Ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition. Details of some major projects which are delayed due to land acquisition are as under:

S. No.	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Tindivanam–Tiruvannamalai new line (71 km)	273	33	240
2.	Attiputtu – Puttur New Line (88 km)	189	0	189
3.	Morappur – Dharmapuri (36 km)	93	42	51
4.	Mannargudi-Pattukkottai (41 km)	196	0	196
5.	Thanjavur-Pattukottai (52 km)	152	0	152

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order

situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

महाराष्ट्र में 4जी और 5जी नेटवर्क

*149. डॉ. कल्याण वैजीनाथराव काले:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश भर में 4जी नेटवर्क का 5जी नेटवर्क में उन्नयन करने के लिए भारत संचार निगम लिमिटेड (बीएसएनएल) और महानगर टेलीफोन निगम लिमिटेड (एमटीएनएल) के माध्यम से किए गए उपायों का ब्यौरा क्या है;
- (ख) महाराष्ट्र में अब तक उन्नयन किए गए मोबाइल टावरों की संख्या का ब्यौरा क्या है और तत्संबंधी ब्यौरा क्या है और शेष टावरों को कब तक 5जी नेटवर्क में परिवर्तित किए जाने की संभावना है;
- (ग) क्या संभाजी नगर में मोबाइल टावरों की संख्या बढ़ाने और पुराने टावरों को 5जी नेटवर्क में परिवर्तित करने का कार्य चल रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) विगत तीन वर्षों के दौरान 4जी नेटवर्क टावरों को 5जी नेटवर्क टावरों में परिवर्तित करने के लिए सरकार को प्राप्त प्रस्तावों की कुल संख्या का ब्यौरा क्या है और उक्त कार्य कब तक पूरा होने की संभावना है; और
- (ङ) क्या सरकार ने इस संबंध में कोई ठोस नीति बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संचार मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री ज्योतिरादित्य एम. सिंधिया):

- (क) सरकार ने आत्मनिर्भर भारत पहल के तहत देश भर में बीएसएनएल द्वारा परिनियोजित किए जाने वाले स्वदेशी रूप से विकसित 4जी नेटवर्क की एक लाख साइट के लिए कुल 19,592 करोड़ रुपये की राशि अनुमोदित की है। स्वदेशी रूप से विकसित 4जी नेटवर्क तकनीकी दृष्टिकोण से 5जी

नेटवर्क अपवार्ड करने के अनुकूल है। वर्तमान में, दिल्ली और मुंबई सहित बीएसएनएल के सभी सर्किलों में देश भर में 4जी नेटवर्क की संस्थापना और कमीशनिंग का कार्य किया जा रहा है।

एमटीएनएल को 4जी/5जी नेटवर्क के परिनियोजन का कार्य नहीं सौंपा गया है।

(ख) से (ङ) महाराष्ट्र में विभिन्न टीएसपी द्वारा परिनियोजित 4जी और 5जी मोबाइल बीटीएस का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

क्र. सं.	जिला	एयरटेल		जियो		वोडाफोन आइडिया		बीएसएनएल	एमटीएनएल	कुल बीटीएस
		4जी	5जी	4जी	5जी	4जी	5जी	4जी	4जी	
1	अहमदनगर	1926	250	3828	1676	1187	0	0	0	8867
2	अकोला	637	101	1365	442	202	0	110	0	2857
3	अमरावती	1117	180	2290	634	544	0	0	0	4765
4	बीड	945	84	2057	770	517	0	201	0	4574
5	भंडारा	324	37	860	308	242	0	76	0	1847
6	बुलढाणा	898	114	1812	532	543	0	345	0	4244
7	चंद्रपुर	381	58	1647	470	410	0	0	0	2966
8	छत्रपति संभाजीनगर	2111	385	3318	1177	1043	2	200	0	8236
9	धाराशिव	543	56	1447	516	335	0	106	0	3003
10	धुले	651	65	1617	504	347	0	1	0	3185
11	गडचिरोली	400	5	618	134	80	0	105	0	1342
12	गोंदिया	330	12	898	298	249	0	78	0	1865
13	हिंगोली	177	33	958	242	196	0	16	0	1622
14	जलगांव	1499	231	3166	1068	702	0	204	0	6870
15	जालना	722	100	1488	512	443	0	172	0	3437
16	कोल्हापुर	1942	385	2805	1188	927	0	20	0	7267
17	लातूर	978	167	1760	618	504	0	143	0	4170
18	मुंबई	4370	946	3054	1122	5383	725	0	0	15600
19	मुंबई उपनगर	4180	1030	8041	3103	4464	733	0	0	21551
20	नागपुर	2549	516	4823	1726	1698	2	180	0	11494
21	नांदेड़	1124	171	2278	602	639	0	80	0	4894
22	नंदुरबार	367	19	1077	370	191	0	0	0	2024

23	नासिक	2686	504	4741	1864	1663	1	118	0	11577
24	पालघर	1275	418	1902	850	944	0	0	0	5389
25	परभनी	703	109	1209	348	365	0	58	0	2792
26	पुणे	8706	2287	11872	4905	6702	35	104	0	34611
27	रायगड	2367	543	7255	3161	4477	195	7	0	18005
28	रत्नागिरि	406	64	1215	378	322	0	1	0	2386
29	सांगली	1318	277	2412	968	551	0	11	0	5537
30	सतारा	1486	317	2331	937	738	0	6	0	5815
31	सिंधुदुर्ग	142	27	541	222	158	0	0	0	1090
32	सोलापूर	1858	324	3608	1476	987	0	44	0	8297
33	थाने	7750	1835	5684	2384	1748	0	0	0	19401
34	वर्धा	418	59	1207	300	297	0	0	0	2281
35	वाशिम	176	23	938	274	253	0	44	0	1708
36	यवतमाल	722	58	2224	506	523	0	119	0	4152

COMBATING DISINFORMATION ON OPERATION SINDOOR

*150. SHRI TEJASVI SURYA:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) the details of steps taken by the Government to combat fake news, fake accounts and disinformation regarding the Operation Sindoor and Pahalgam terror attack;

(b) the details of other measures taken by the Government to direct traditional media platforms such as TV channels and newspapers to be sensitive in their reportage of the Operation Sindoor;

(c) whether the Government has issued any directives or taken action against any media platforms or individuals for their reportage or disinformation or spread of false news on the Operation Sindoor and if so, the details thereof; and

(d) whether the Government is taking any other measures to protect the country from such disinformation campaigns in future and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) The Government takes all possible actions to control the spread of fake and misleading information with the available statutory and institutional mechanisms. During Operation Sindoor, it was observed that massive fake news, misinformation and propaganda campaigns were being run, mostly from outside India. Government took active steps to counter such misinformation campaigns:

Providing authentic information: Government of India held periodic media briefings and kept the media and citizens informed. Details of operations carried out by Defence forces were explained along with relevant audio-visuals and satellite imagery. These briefings provided authentic information.

Inter-ministerial coordination: During Operation Sindoor, a centralized Control Room was established for interdisciplinary and inter-departmental coordination. This Control Room functioned 24x7 and facilitated real-time information dissemination to all media stakeholders. This Control Room comprised nodal representatives from the Indian Army, Navy, and Air Force, along with officers from various Government media units, and officials from the

Press Information Bureau (PIB). Social media handles and posts spreading fake news and misinformation were actively identified.

Factcheck: Fact Check Unit under the PIB actively monitored social media platforms and online news sources in real time to detect fake images, edited videos, misleading narratives, and any manipulated content targeting the operation's objectives, government agencies, or security forces.

The Unit debunked Pakistani propaganda against India and Indian Armed Forces and fact-checked many posts countering such content. Additionally, the links related to disinformation or false news concerning Operation Sindoor, fact-checked by the FCU, were promptly shared with concerned intermediaries for appropriate action.

The efforts of the Fact Check Unit were appreciated by media. The links of some of the articles are given below:

- **India's FCU battles Pakistan's digital propaganda with swift rebuttals following 'Operation Sindoor'**

<https://www.newindianexpress.com/nation/2025/May/10/indias-fcu-battles-pakistans-digital-propaganda-with-swift-rebuttals-following-operation-sindoor>

- **Govt fact-checking unit swings into action in the wake of Operation Sindoor to highlight false claims**

<https://www.livemint.com/industry/media/india-pib-govt-fact-checking-unit-operation-sindoor-misinformation-false-claims-11746770729519.html>

- **How India is fighting Pakistan's disinformation campaign**

<https://www.hindustantimes.com/india-news/how-india-is-fighting-pakistan-s-disinformation-campaign-101746644575505.html>

Blocking: It was observed that certain social media handles, many operating from outside India were actively propagating false and potentially harmful information. Under the Section 69A of the Information Technology Act 2000, Government issued necessary orders to block websites, social media handles and posts in the interest of sovereignty and integrity of India, defence of India, security of the State, and public order.

Ministry also issued directions for **blocking of over 1,400 URLs on digital media** during Operation Sindoor. The content of these URLs included false, misleading, anti-India news content, communally sensitive content primarily from Pakistan-based social media accounts and inciteful content against Indian Armed Forces.

Advisory to media: On 26th April 2025, Ministry of Information and Broadcasting issued an advisory to all Media channels to refrain from showing live coverage of defence operations and movement of security forces in the interest of national security.

USE OF DMF FUND

***151. SHRI SUKANTA KUMAR PANIGRAHI:**

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has issued or proposes to issue operational guidelines for the use of District Mineral Foundation (DMF) fund in Aspirational Districts that do not have active major mining operations such as Kandhamal and Boudh in Odisha;
- (b) if so, the details thereof including the convergence or pooled funding mechanisms that have been allowed for developmental projects in the said districts; and
- (c) the details of the number of proposals received or approved for such districts under the revised guidelines along with current status of their implementation including allocation and utilisation of funds?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) to (c) The Ministry of Mines has issued guidelines for 'Aspirational DMF Programme' on 9th July 2025 with an objective to align DMF works with key Aspirational District Programme (ADP)/ Aspirational Block Programme (ABP) sectors and convergence of DMF funds with ongoing Central/State schemes for multiplier effect and strengthened outcomes for mining affected communities. The five core themes of the ADP like Health & Nutrition, Education, Agriculture & Water Resources, Financial Inclusion & Skill Development, and Infrastructure align with the sectors specified in Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) Guidelines issued by the Ministry in January 2024. Out of the 112 Aspirational Districts, 106 districts are also DMF districts including Kandhamal

district of Odisha. However, Boudh district of Odisha is not an Aspirational district.

Further, section - 2 of the PMKKKY Guidelines stipulates that the developmental and welfare activities to be undertaken should be, as far as possible, in the nature of complementing the ongoing schemes/projects being funded by the State as well as Central Government. While formulating schemes, DMFs will give priority to achieving targets under ADP and ABP.

As per the information received from the State Government of Odisha, three projects have been sanctioned and completed under DMF Kandhamal District with a total amount of Rs 18 lakh.

किसानों/भूस्वामियों को मुआवजा

***152. श्री मुरारी लाल मीना:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) बुधनी से इंदौर नई बड़ी लाइन परियोजना के लिए अधिगृहीत की गई भूमि और अब तक संवितरित मुआवजे की राशि का ब्यौरा क्या है;
- (ख) क्या भूमि अधिग्रहण और मुआवजा संवितरण की प्रक्रिया में कोई असमानताएं/विसंगतियां पाई गई हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) इन विसंगतियों को दूर करने के लिए अब तक की गई कार्रवाई का ब्यौरा क्या है और किसानों/भू-स्वामियों के कितने मामले अभी भी लंबित हैं; और
- (घ) शेष किसानों को मुआवजा कब तक दिए जाने की संभावना है और इस संबंध में क्या कार्य-योजना, यदि कोई हो, बनाई गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) इंदौर-बुदनी (205 किलोमीटर) के बीच 3262 करोड़ रु. की लागत पर नई लाइन परियोजना को मंजूरी दी गई है। इस परियोजना को "विशेष रेलवे परियोजना" के रूप में अधिसूचित किया गया है।

इस परियोजना का संरेखण मध्य प्रदेश के इंदौर, देवास और सीहोर जिलों से होकर गुजरता है। परियोजना के लिए जून-2025 तक 1627 करोड़ रु. का व्यय किया गया है और वर्ष 2025-26 के लिए 555 करोड़ रु. का परिव्यय आवंटित किया गया है। इस परियोजना का कार्य शुरू कर दिया गया है।

इस परियोजना में 1438 हेक्टेयर भूमि का अधिग्रहण शामिल है जिसमें 1268 हेक्टेयर निजी भूमि और 170 हेक्टेयर सरकारी भूमि शामिल है। कुल 1438 हेक्टेयर भूमि का अधिग्रहण का कार्य सौंपने के लिए भूमि अधिग्रहण सक्षम प्राधिकारी (सीएएलए) द्वारा अनुमोदित किया गया है, जिसमें से 1269 हेक्टेयर भूमि का कब्जा रेलवे को दे दिया गया है। भूमि अधिग्रहण सक्षम प्राधिकारी (सीएएलए) द्वारा इस भूमि अधिग्रहण के लिए मुआवजे की कुल राशि 721 करोड़ रुपये आंकी गई है। भूमि अधिग्रहण के लिए मुआवजे की राशि रेलवे द्वारा जमा कर दी गई है। इस परियोजना से संबंधित प्रभावित व्यक्तियों को मुआवजा राशि का संवितरण राज्य सरकार प्राधिकारियों द्वारा किया जा रहा है।

रेलवे द्वारा संबंधित राज्य/ज़िला प्राधिकारियों के माध्यम से भूमि अधिग्रहण किया जाता है। भूमि अधिग्रहण से संबंधित सभी कार्यकलापों, जैसे भू-विस्थापितों को मुआवजे की राशि का आकलन आदि राज्य सरकार के अधिकार क्षेत्र में हैं।

भूमि अर्जन के लिए राज्य सरकार के राजस्व विभाग द्वारा भू-विस्थापितों को रेलवे से मुआवजे की माँग करने के पश्चात मुआवजा प्रदान किया जाता है। यह प्रक्रिया भूमि अर्जन, पुनर्वासन

और पुनर्स्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 के प्रावधानों का पालन करते हुए, राज्य सरकारों के समन्वय से की जाती है।

मध्य प्रदेश राज्य में पूर्णतः/आंशिक रूप से पड़ने वाली रेल अवसंरचना परियोजनाएँ भारतीय रेल के उत्तर मध्य रेलवे, पश्चिम मध्य रेलवे, पूर्व मध्य रेलवे, पश्चिम रेलवे, मध्य रेलवे, दक्षिण मध्य रेलवे और दक्षिण पूर्व मध्य रेलवे जोनों के अंतर्गत आती हैं। रेल परियोजनाओं का लागत, व्यय और परिव्यय सहित क्षेत्रीय रेलवे-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया जाता है।

दिनांक 01.04.2025 की स्थिति के अनुसार, मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाली 89,543 करोड़ रुपये की लागत की 4,740 कि.मी. कुल लंबाई वाली 24 रेल परियोजनाएं (08 नई लाइन, 02 आमान परिवर्तन और 14 दोहरीकरण) योजना और कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से 2,092 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक 41,401 करोड़ रु. का व्यय किया गया है। कार्यों की स्थिति का सार निम्नानुसार है:-

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक किया गया व्यय (करोड़ रुपये में)
नई लाइन	8	1914	544	15069
आमान परिवर्तन	2	809	430	6766
दोहरीकरण/मल्टीट्रैकिंग	14	2017	1118	19566
कुल	28	4,740	2,092	41,401

मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाले अवसंरचना और संरक्षा संबंधी कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	632 करोड़ रुपये/वर्ष
2025-26	14,745 करोड़ रुपये (23 गुना से अधिक)

वर्ष 2009-14 और 2014-25 के दौरान मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	145 कि.मी.	29 कि.मी. प्रति वर्ष
2014-25	2651 कि.मी.	241 कि.मी. प्रति वर्ष (8 गुना से अधिक)

मध्य प्रदेश में पूर्णतः/आंशिक रूप से आने वाली हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र.सं.	परियोजना का नाम	नवीनतम लागत (करोड़ रु. में)
1	गुना-इटावा नई लाइन (348 किलोमीटर)	683
2	जबलपुर-गोंदिया आमान परिवर्तन (300 किलोमीटर)	2005
3	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 किलोमीटर)	1512
4	छिंदवाड़ा-मंडला फोर्ट आमान परिवर्तन (182 किलोमीटर)	1268
5	खोदरी-अनूपपुर दोहरीकरण (62 किलोमीटर)	489
6	इटारसी-बुदनी तीसरी लाइन (25 किलोमीटर)	286
7	भोपाल-बीना तीसरी लाइन (145 किलोमीटर)	1075
8	बरखेरा-हबीबगंज तीसरी लाइन (41 किलोमीटर)	473
9	पेंड्रा रोड-अनूपपुर तीसरी लाइन (50 किलोमीटर)	394
10	बीना-कोटा दोहरीकरण (283 किलोमीटर)	2477
11	नीमच-चित्तौड़गढ़ दोहरीकरण (56 किलोमीटर)	560
12	बिलासपुर में फ्लाईओवर के साथ खोदरी-अनूपपुर दोहरीकरण (72 किलोमीटर)	792
13	बुदनी-बरखेरा तीसरी लाइन (27 किलोमीटर)	1703
14	इंदौर-उज्जैन दोहरीकरण (79 किलोमीटर)	757
15	अनूपपुर-कटनी तीसरी लाइन (165 किलोमीटर)	2311
16	रमना-सिंगरौली दोहरीकरण (160 किलोमीटर)	2436
17	करैला रोड- शक्तिनगर दोहरीकरण (32 किलोमीटर)	763

मध्य प्रदेश में पूर्णतः/आंशिक रूप से पड़ने वाली कुछ मुख्य परियोजनाएं, जो शुरू की गई हैं, निम्नानुसार हैं:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1.	मनमाड-इंदौर नई लाइन (309 किलोमीटर) (धुले-नरदाना (51 कि.मी.) को छोड़कर – पृथक रूप से स्वीकृत)	16320
2.	रामगंजमंडी-भोपाल नई लाइन (189 किलोमीटर)	5073
3.	इंदौर-बुदनी नई लाइन (198 किलोमीटर)	7474
4.	ललितपुर-सतना, रीवा-सिंगरौली और महोबा-खजुराहो नई लाइन (541 किलोमीटर)	8914
5.	दाहोद-इंदौर नई लाइन (205 किलोमीटर)	4095
6.	छोटा उदयपुर-धार नई लाइन (147 किलोमीटर)	1794
7.	नीमच-बड़ी सादड़ी नई लाइन (48 किलोमीटर)	495
8.	कोटा तक विस्तार के साथ ग्वालियर-श्यापुरकलां आमान परिवर्तन (284 किलोमीटर)	2913
9.	रतलाम-अकोला आमान परिवर्तन (525 किलोमीटर)	6384
10.	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2450
11.	झाँसी-बीना तीसरी लाइन (153 किलोमीटर)	2002
12.	मथुरा-झाँसी तीसरी लाइन (274 किलोमीटर)	5924
13.	झाँसी- मानिकपुर और खिरार-भीमसेन दोहरीकरण (431 किलोमीटर)	4330
14.	कटनी-बीना तीसरी लाइन (260 किलोमीटर)	3138
15.	कटनी- ग्रेड सेपरेटर/बायपास (35 किलोमीटर)	2300
16.	कटनी-सिंगरौली दोहरीकरण (257 किलोमीटर)	4377
17.	सतना-रीवा दोहरीकरण (50 किलोमीटर)	590
18.	नीमच-रतलाम दोहरीकरण (133 किलोमीटर)	1096
19.	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3285

रेल परियोजना(ओं) का पूरा होना विभिन्न कारकों पर निर्भर करता है, जैसे राज्य सरकार द्वारा त्वरित भूमि अधिग्रहण, वन विभाग के अधिकारियों द्वारा वन संबंधी मंजूरी, अतिलंघनकारी

जनोपयोगी सुविधाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक मंजूरी, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थितियां, परियोजना/परियोजनाओं के क्षेत्र में कानून और व्यवस्था की स्थिति, विशिष्ट परियोजना स्थल के लिए एक वर्ष में कार्य के महीनों की संख्या आदि। ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

REGULATION OF OTT PLATFORMS

***153. SHRIMATI SMITA UDAY WAGH:**

SUSHRI KANGNA RANAUT:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state;

(a) whether the Government has taken effective measures to regulate Over-The-Top (OTT) platforms in order to curb the spread of explicit, adult, violent or culturally insensitive content and ensure compliance with legal and ethical standards and if so, the details thereof;

(b) the details of the number of complaints received regarding obscene, misleading or harmful content, especially related to children and women on OTT platforms since the notification of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021;

(c) whether any specific OTT platforms have been penalized, warned or issued takedown notices for violations of the prescribed Code of Ethics;

(d) if so, the details of such actions including platform names, nature of violations and penalties imposed; and

(e) whether the Government is considering the creation of an independent regulatory authority or strengthen existing oversight mechanisms to ensure timely redressal of public grievances related to OTT content especially concerning sensitive and adult themes, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) The Government has notified the Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 on 25.02.2021 under IT Act, 2000.

- Part-III of the rules provides for a Code of Ethics for digital news publishers and publishers of online curated content (OTT platforms).
- OTT platforms are under obligation to not transmit any content which is prohibited by law for the time being in force.
- OTT platforms are under obligation to undertake age-based self-classification of content, based on general guidelines provided in the Schedule to the Rules which contain the provisions related to depiction relating to nudity, sex and violence.
- The OTT platforms are also under obligation to put in place adequate safeguards for restricting age-inappropriate content for children with adequate access control measures. Besides, Section 79(3)(b) of IT Act, 2000 provides for notification by appropriate Governments of unlawful act or content to the intermediaries for removing/disabling access to such content.

Government has issued advisory dated 19.02.2025 to OTT platforms and Self-regulatory Bodies of OTT platforms for ensuring adherence to Indian Laws and the Code of Ethics laid down under the IT Rules, 2021 while hosting of content on their platforms.

After due consultation with relevant Ministries, 43 OTT platforms have been blocked so far.

COLLISIONS OF TRAINS

***154. SHRI MATHESWARAN V. S.:**

SHRI DURAI VAIKO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of number of collisions occurred involving running train, vehicles or pedestrians at the railway gate crossings during the last three years and the current year including the recent one at Cuddalore, Southern Railway;
- (b) whether it is a fact that the manned level crossing gate at the Semmankuppam location was open at the time of the collision of train with the school van;
- (c) if so, whether human negligence and the absence of automatic interlocking systems were identified as causes of the accident, if so, the number of students died and got injured in the said collision;
- (d) whether the Government has initiated a high-level inquiry to ascertain responsibility and identify systemic safety lapses at the said railway gate

and taken action against officers responsible for the same and if so, the details thereof;

- (e) the details of the total number of manned railway gates in Tamil Nadu;
- (f) whether the Government will now expedite the automation of all manned railway crossings across Tamil Nadu especially those near schools and if so, the details thereof;
- (g) the amount of compensation and support extended to the victims families and measures planned to prevent such avoidable tragedies in the future; and
- (h) the steps taken/being taken by the Government for expeditious construction of under-pass at the level crossing at Cuddalore?

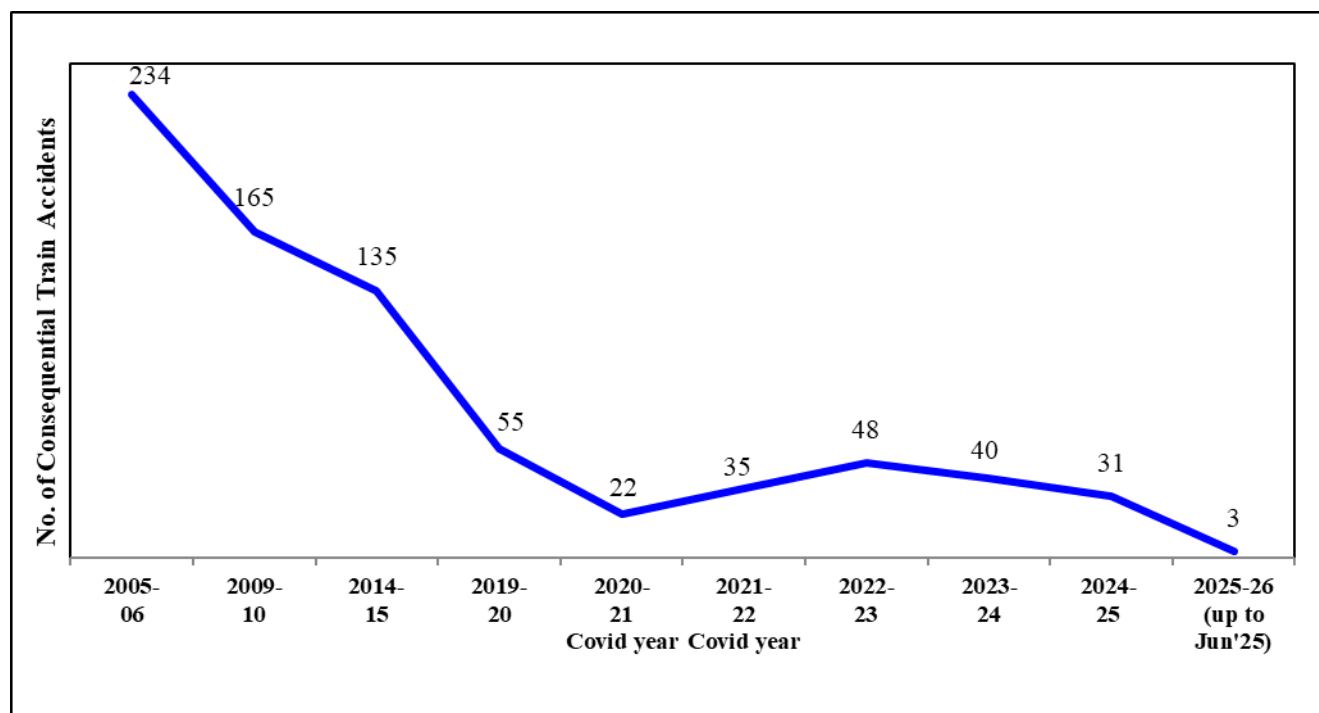
THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents, which include collisions also, have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11

in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



During the last three years and the current year 2025-26 (upto 20th July 2025), total 3 consequential train accidents involving collision on Manned Level Crossings Gates took place on Indian Railways.

A Collision incident of a school bus with the passenger train (DN 56813 Passenger) took place in the morning of 08.07.2025 at the non-interlocked Manned Level Crossing (MLC) Gate no. 170 on the Villupuram - Mayiladuturai Section of Tiruchchirappalli Division of Southern Railway. In the said incident, 3 persons lost their lives and 3 persons sustained simple injuries. Inquiry has been set up to investigate the accident.

Accident victims are paid ex-gratia relief soon after an accident or untoward incident. The total amount of ex-gratia paid by the Railways to the next

of kin of deceased and injured victims in train accidents involving accidents at level crossings during the last three years from 2022-23 to 2024-25 is Rs.16 Lakh. In the Cuddalore collision case, an ex-gratia amount of Rs. 11 Lakh has been paid to the next of kin of deceased and injured individuals.

Interlocking/Elimination of Level Crossings

Interlocking of level crossing gate is a mechanism which ensures that signals protecting LC Gate can only be displayed for a train to proceed when the route is clear and the level crossing gate is closed and locked. It ensures safe passage of trains and road traffic.

Interlocking of Level Crossing Gates is provided based on traffic density and various aspects of train operations as per provision of Indian Railway Signal Engineering Manual (IRSEM). Interlocking of LC Gates is a continuous and ongoing process.

Presently 11,096 manned level crossing gates have been interlocked on Indian Railways. In Tamil Nadu, 1,053 manned level crossing gates have been interlocked so far out of total 1,255 manned level crossing gates in the State. Further, the interlocking work has been taken up at 72 manned level crossings in the State.

All Unmanned Level Crossings (UMLCs) on running lines of Broad Gauge (BG) network of Indian Railways have been eliminated by 31.01.2019.

Construction of Road over Bridges/Road under Bridges

Level Crossings (LCs) are eliminated either by providing Road over Bridges/ Road under Bridges (ROBs/ RUBs) in lieu of LCs or through direct

closure (for low traffic LCs) or by diversion of road traffic to nearby ROB/RUB/LC depending upon the site conditions.

Sanctioning and execution of works of Road Over Bridges/ Road Under Bridges (ROBs/RUBs) in lieu of LCs is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

Nos. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis-a-vis 2014-25 (June'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (June'25)	13,426 Nos. (including 747 Nos. in the State of Tamil Nadu)

As on 01.04.2025, 4,402 Nos. ROBs/ RUBs are sanctioned at the cost of Rs. 1,00,860 Cr on Indian Railways including 235 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) at the cost of Rs. 4,669 crore in the State of Tamil Nadu, which are at various stages of planning and execution.

There are 92 Nos. LCs in Cuddalore district, out of which 11 Nos. LCs were sanctioned for elimination by ROB/RUB. However, due to Non-receipt of consent for LC closure for construction of RUB from the Govt. of Tamil Nadu, 07 Nos. RUB works including RUB in lieu of LC No. 170 could not be taken up.

Nevertheless, State Govt is being continuously requested to grant the required consent for the closure of the aforesaid LC gates so that construction of ROB/RUBs in lieu of LC gates can be taken up.

Completion and commissioning of ROB/RUB works depend on various factors like cooperation of State Governments in giving consent for closure of LCs, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachments, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project/work sites, duration of working season in a year for the particular project/area due to climatic conditions etc. All these factors affect the completion time of the projects /works.

CONCOR PROJECTS IN PHULERA, RAJASTHAN

***155. SHRI RAO RAJENDRA SINGH:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has year-wise data on the number of containers manufactured by the Container Corporation of India Ltd.;
- (b) if so, the details thereof;
- (c) whether the Government has State-wise data on the number and scale of the projects undertaken by the CONCOR during the last ten years;
- (d) if so, the details thereof;
- (e) whether any such project was started by CONCOR in Phulera, Rajasthan; and
- (f) if so, the details thereof along with the progress of the said project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Container Corporation of India Ltd. (CONCOR) is a Navratna Central Public Sector Enterprise under Ministry of Railways to promote containerized freight movement in India through inland rail transport for domestic and EXIM traffic of containers managing multimodal cargo complexes, warehouses, bonded facilities, etc. and provide value added logistic services to the customers.

CONCOR does not manufacture containers however it has procured 19,074 containers through different indigenous manufacturers from 2023 to 2025.

The State-wise number of Terminals commissioned by CONCOR during the last 10 years are:

States	No. of terminals commissioned
Uttarakhand, Himachal Pradesh, Kerala, Madhya Pradesh, Goa, Maharashtra, Chhattisgarh, Haryana, Tamil Nadu, Tripura	1 each
Rajasthan, Karnataka	2 each
Odisha, Andhra Pradesh, Punjab	3 each
Gujarat	4

CONCOR had envisaged to set up an Inland Container Depot (ICD) at Phulera. However, in view of insufficient demand, the project at Phulera has not been

5G ROLLOUT IN GUJARAT

***156. SHRI DEVUSINH CHAUHAN:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of the current status of the 5G Network across the country particularly in Gujarat;
- (b) whether the Government plans to accelerate the deployment of 5G infrastructure in rural areas;
- (c) if so, the details of the initiatives being undertaken by the Government in this regard; and
- (d) the expected timeline for widespread availability of 5G services in Gujarat?

THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):

- (a) 5G services have been rolled out in all States/ UTs across the country and it is available in 99.9% of the districts in the country. As on 30.06.2025, 4.86 lakh 5G Base Transceiver Stations (BTSSs) have been installed by the Telecom Service Providers (TSPs) across the country, out of these, 32,547 number of 5G BTSSs have been installed in Gujarat State.
- (b) and (c) To accelerate the deployment of 5G services and infrastructure across the country, including in rural areas, Government has taken several initiatives, which, inter alia, include the following:
 - i. Auction of spectrum for 5G mobile services.

- ii. Financial reforms to rationalize Adjusted Gross Revenue (AGR), Bank Guarantees (BGs) and interest rates.
 - iii. Removal of Spectrum Usage Charges for spectrum acquired in auction of 2022 and thereafter.
 - iv. Simplification of procedure for SACFA (Standing Advisory Committee on Radio Frequency Allocations) clearance.
 - v. Launch of GatiShakti Sanchar portal and RoW(Right of Way) Rules to streamline RoW permissions and clearance of installation of telecom infrastructure.
 - vi. Time-bound permission for use of street furniture for installation of small cells and telecommunication line.
- (d) 5G services are available in all the districts of Gujarat State.

उत्तराखंड में नई रेलवे लाइन/रेलगाड़ियां

***157. श्री अजय भट्ट:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

विगत तीन वर्षों और वर्तमान वर्ष के दौरान नई रेल परियोजनाओं के लिए उत्तराखंड को परियोजना-वार कुल कितनी धनराशि आवंटित की गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के आर-पार फैली हो सकती हैं। रेल अवसंरचना परियोजनाओं को स्वीकृत करना सतत और गतिशील प्रक्रिया है। रेल अवसंरचना संबंधी

परियोजनाओं को लाभप्रदता, यातायात अनुमान, अंतिम छोर तक संपर्कता, अनुपलब्ध कड़ियों और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं की देयताओं, निधियों की समग्र उपलब्धता और प्रतिस्पर्धी मांगों पर निर्भर करता है।

उत्तराखंड में पूर्णतः/अंशतः पड़ने वाली नई लाइन परियोजनाएं भारतीय रेल के उत्तर रेलवे और पूर्वोत्तर रेलवे ज़ोन के अंतर्गत आती हैं। रेल परियोजनाओं का क्षेत्रीय रेल-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया जाता है।

दिनांक 01.04.2025 की स्थिति के अनुसार, उत्तराखंड राज्य में पूर्णतः/अंशतः पड़ने वाली 40,384 करोड़ रुपये की लागत की 216 किलोमीटर कुल लंबाई वाली 03 नई लाइनें स्वीकृत की गई हैं, जिनमें से 16 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक 19,898 करोड़ रुपये का व्यय किया जा चुका है।

कार्यों की संक्षेप में स्थिति निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक व्यय (करोड़ रु. में)
नई लाइन	03	216	16	19,898

उत्तराखंड में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	187 करोड़ रुपये प्रति वर्ष
2025-26	4,641 करोड़ रुपये (लगभग 25 गुना)

सभी रेल परियोजनाओं का जोन-वार/वर्ष-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया जाता है।

उत्तराखंड राज्य में पूर्णतः/अंशतः पड़ने वाली प्रमुख परियोजनाओं की स्थिति निम्नानुसार है:-

- हाल ही में, देवबंद-रुड़की नई रेल लाइन परियोजना (27 किलोमीटर) को पूरा कर लिया गया है। इससे दिल्ली और देहरादून के बीच की दूरी लगभग 40 कि.मी. कम हो जाएगी।
- ऋषिकेश-कर्णप्रयाग नई रेल लाइन परियोजना (125 किमी) भारतीय रेल की एक प्रतिष्ठित परियोजना है जो पूर्ण रूप से उत्तराखंड राज्य में स्थित है। यह हिमालय के दुर्गम भूवैज्ञानिक और चुनौतीपूर्ण भूभाग से होकर गुजरती है। इस परियोजना का उद्देश्य उत्तराखंड में संपर्कता में बदलाव लाना है।

यह परियोजना उत्तराखंड के देहरादून, टिहरी गढ़वाल, पौड़ी गढ़वाल, रुद्रप्रयाग और चमोली जिलों से होकर गुजरती है और देवप्रयाग तथा कर्णप्रयाग जैसे धार्मिक और पर्यटन स्थलों को ऋषिकेश और भारत की राष्ट्रीय राजधानी से रेल संपर्क मुहैया कराएगी।

इस परियोजना का संरेखण मुख्यतः सुरंगों से होकर गुजरता है। इस परियोजना में 105 कि.मी. लंबी 16 मुख्य लाइन सुरंगों और लगभग 98 कि.मी. लंबी 12 बचाव सुरंगों का निर्माण कार्य शामिल है। अभी तक, 13 मुख्य लाइन सुरंगों और 9 बचाव सुरंगों का निर्माण कार्य पूरा किया जा चुका है।

कार्यों की प्रगति बढ़ाने के लिए, विभिन्न सुरंगों में 08 प्रवेश मार्गों की भी पहचान की गई। इन प्रवेश मार्गों द्वारा सुरंग खुदाई के अतिरिक्त कार्यक्षेत्रों का निर्माण किया गया जिससे लंबी सुरंगों के निर्माण कार्य को शीघ्र पूरा करने में तेजी आई। सभी 8 प्रवेश मार्गों का कार्य भी पूरा किया जा चुका है।

तदनुसार, कुल 213 किलोमीटर की सुरंग निर्माण परियोजना में से 199 किलोमीटर सुरंग निर्माण कार्य पूरा किया जा चुका है।

भारतीय रेल में पहली बार, हिमालयी भूविज्ञान में सबसे लंबी सुरंग (टी-8), जो 14.8 किलोमीटर लंबी है, के निर्माण कार्य को तेजी से पूरा करने के लिए सुरंग खुदाई मशीन (टीबीएम) का उपयोग किया गया। सुरंग खुदाई मशीन के द्वारा इस सुरंग का निर्माण कार्य सफलतापूर्वक पूरा कर लिया गया है।

यह सुनिश्चित करने के लिए कि पारिस्थितिकी और आसपास के वातावरण को न्यूनतम हानि हो, सुरंग निर्माण कार्यों को सभी सावधानियों और नवीनतम प्रौद्योगिकियों के साथ किया जा रहा है।

पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और मौजूदा वित्त वर्ष 2025-26 के दौरान, उत्तराखंड राज्य में पूर्णतः/अंशतः पड़ने वाले कुल 146 किलोमीटर लंबाई के 03 सर्वेक्षण कार्य (02 नई लाइन और 01 दोहरीकरण) स्वीकृत किए गए हैं।

STRATEGY FOR ARTIFICIAL INTELLIGENCE

***158. DR. D. RAVI KUMAR:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of steps taken by the Government to formulate a clear national strategy for Artificial Intelligence (AI) development that ensures accountability, safety and fairness while prioritising human rights and privacy;
- (b) the manner in which the Government is planning to ensure that the proposed AI Safety Institute adopts a human rights-based approach with a focus on openness, innovation and inclusivity while safeguarding people's data and privacy;
- (c) the details of measures being considered by the Government to strengthen data protection and cybersecurity regulations to prevent misuse including

providing citizens with the right to opt out of their data being used for training AI models given the reliance of AI on personal data; and

(d) the manner in which the Government is likely to address concerns about the use of AI in automated decision-making, especially in sensitive areas like policing, access to essential services and elections while ensuring that AI regulations do not suppress free speech or innovation?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) In line with Prime Minister Shri Narendra Modi's vision, the Government is making technology accessible to all. The focus is on democratizing the development and use of Artificial Intelligence (AI) for real-world problems, ultimately improving lives across various sectors.

IndiaAI mission includes targeted interventions that, inter alia, ensure accountability, safety, fairness, and the protection of human rights and privacy.

Development of India's Foundational Models

- Developing indigenous Large Language Models/Small language Models on Indian data sets
- Models so trained will ensure a better understanding of local contexts, dialects, and cultural nuances
- Target areas: Healthcare, education, agriculture, climate, and governance

- Four (4) startups - Sarvam AI, Soket AI, Gnani AI, and Gan AI—have been selected (so far) to build India's foundation models (Details are given in the enclosed **Statement-I**)

The models developed under IndiaAI mission will be made open source to help other startups build applications, especially India specific ones, on top of it.

IndiaAI Compute Capacity: Establishing high-end AI infrastructure access of GPUs to support safe and scalable AI research and innovation

Aspect	Details
Total GPUs Provisioned	34,381 GPUs through the IndiaAI Compute Portal
Beneficiaries	Academia, MSMEs, startups, research community, government bodies, etc
Pricing Support	GPUs provided at discounted rates with 40% cost supported by the Government
Average Price on Portal	Around ₹67 per GPU-hour (less than 1 USD), which is one-third of the global average
Types of GPUs Available	Nvidia H100, H200, B200; Intel Gaudi 2 & 3; AMD MI300X, etc

IndiaAI Datasets Platform (AIKosh)

Ensuring inclusive AI development by offering curated datasets across sectors such as health, agriculture, and education, with safeguards for data privacy

- India-specific 1000+ datasets and 208 AI models are available on the platform

- Examples of datasets - Farmer query data from Kisan Call Centres, geological data from states, clinical, imaging, & pathology data to support AI-based diagnosis of brain lesions
- Small AI models are also available on platform; For eg. Text-to-Speech (TTS) models in Indian languages like Bengali, Gujarati, Kannada, Malayalam

Development of AI based applications

- Supporting AI startups solving public interest problems in governance, health, climate, etc., while following ethical design frameworks.
- Currently 30 applications currently being funded under the Mission (Details are given in the enclosed **Statement-II**)

Support to AI-based startups in India

IndiaAI Startups Global program is launched with Station F & HEC Paris, to help 10 Indian AI startups expand into Europe; Currently they are undergoing training at Station F.

These include startups working in areas like responsible AI, and AI in cybersecurity, among others (Details are given in the enclosed **Statement-III**). Among these are startups like **PrivaSapien Technologies**, working on privacy-enhancing AI, and **Secure Blink** focused on AI-driven cybersecurity.

Safe and trusted AI

- IndiaAI Safety Institute for AI safety, security, and developing trust with diverse stakeholders

- Diverse stakeholders including academia, startups, industry & government bodies engage through a hub-and-spoke model
- Tools and frameworks are being built around Responsible AI, with a focus on 10 themes
- 8 Responsible AI Projects underway covering Machine Unlearning, AI Bias Mitigation, Privacy-Enhancing Tools, AI Governance Testing, etc.
- More projects on key themes like watermarking, ethical AI, risk assessment, stress testing, and deepfake detection tools are also being evaluated

India is also hosting the AI Impact Summit in February 2026, building on its role as co-chair of the AI Action Summit and continuing its leadership in shaping global AI discussions.

Legal Framework for Mitigating AI-Related Risks

Government is cognizant of the risks posed by the usage of AI in automated decision-making, such as Hallucination, bias, misinformation, and deepfakes.

The legal framework to ensure safety in this regard is as follows:

Information Technology Act, 2000:

- Sections 66C (Punishment for identity theft) deals with misinformation, deepfakes, cheating by personation or identity theft.
- Section 66D of the IT Act criminalizes the use of computer resources for cheating by personation.

- Section 66E prescribes the punishment for capturing and publishing or transmitting the image of a private area of any person without his or her consent.
- Section 67A and 67B make publishing or transmitting obscene material for instance, which could be generated by using deepfake technology a punishable offence.

Legal provisions under Bharatiya Nyay Sanhita, 2023:

- Section 111 of the BNS punishes the commission of any continuing unlawful activity including economic offence, cyber-crimes, by any person or a group of persons, either as a member of an organised crime syndicate or on behalf of such syndicate.
- Several other sections under the BNS also deal with cyber-crimes like cheating or cheating by personation such as sections 318 (Cheating), 319 (cheating by personation), 353 (public mischief), 356 (defamation).

Digital Personal Data Protection Act, 2023

- It casts obligations on Data Fiduciaries to safeguard digital personal data, holding them accountable, while also ensuring the rights and duties of Data Principals.
- It empowers citizens with control over their data, ensuring consent-based usage and accountability of data fiduciaries.

Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (“IT Rules, 2021”)

- The IT Rules cast specific legal obligations on intermediaries, including social media intermediaries and platforms, to ensure their accountability towards safe and trusted internet.
- This includes expeditious action needed towards the removal of the prohibited misinformation, patently false information and deepfakes.
- In case of failure of the intermediaries to observe the legal obligations, they are liable for consequential action or prosecution as provided under the extant laws.
- Under the IT Rules 2021, there is a provisions grievance redressal mechanism by the intermediaries which inter alia provides 24 hours timelines for any grievances relating to morphed or artificially generated images affecting the victim.
- If not satisfied with the grievance redressal, aggrieved persons can approach the Grievance Appellate Committee.
- The Ministry of Home Affairs has launched a dedicated portal to report cybercrimes [cybercrime.gov.in] and has also started a toll-free number 1930.

Techno-legal approach to regulate AI

A key pillar of India's AI strategy is its balanced and pragmatic techno-legal approach to regulation:

- India is combining legal safeguards with technological solutions.
- The Government is funding R&D projects at premier institutions like IITs to build AI tools for deepfake detection, privacy enhancement, and cybersecurity.
- This reflects India's belief that effective AI governance must go beyond just legislation and be backed by innovative technical interventions.
- This distinctive model ensures that innovation is not hampered.

STATEMENT-I

Details of projects approved for development of India's Foundation

Models:

- a. **Sarvam AI** has been selected to build India's Sovereign LLM Ecosystem, developing an open source 120 billion parameter AI model to enhance governance and public service access through use cases like "2047: Citizen Connect" and "AI4Pragati".
- b. **Soket AI** is working to develop India's first open-source 120 billion parameter foundation model optimized for the country's linguistic diversity, targeting sectors such as defense, healthcare, and education.
- c. **Gnani AI** is working to build a 14 billion parameter Voice AI foundation model delivering multilingual, real-time speech processing with advanced reasoning capabilities.

- d. **Gan AI** is working to create a 70 billion parameter multilingual foundation model targeting "Superhuman TTS (text-to-speech)" capabilities to surpass current global leaders.

STATEMENT-II

Details of theme wise projects selected under IndiaAI Application Development Initiative:

- **Climate Change and disaster management:** 4 applications have moved to the next stage under this theme with 1 idea and 3 prototypes.

Indicative problem statement	Title of the Project and Description	Team Name	Solution stage
Early Warning Systems for Adverse and Sudden Climate Change	Heatwave Resilience: Integrating AI-based Advanced Forecasting for Extreme Heat Events: <i>Integrate AI-based climate forecasting with health data to develop a targeted risk classification system for heat-health impacts</i>	ARTPARK	Idea
Multi-Hazard Susceptibility Mapping	Multi-Hazard Susceptibility Mapping: <i>hazard management system that integrates four modules: Hazard Prone Area Database, Susceptibility Mapping, Threat Assessment & Mitigation Planning, and Monitoring & Assessment.</i>	Jarbits Pvt Ltd	Prototype
Solutions that	DeepFlood: Rapid flood inundation mapping using Vision Transformers	Indian Institute of	Prototype

correspond to both indicative problem statements	and Satellite Data: <i>advanced flood inundation mapping tool using SAR data and deep learning models for real-time, automated flood detection</i>	Technology Delhi	
Others: Climate and Outbreak of Diseases	Moskeet : Climate impact on mosquito-borne diseases: <i>AI-powered platform integrates real-time climate data with mosquito tracking to predict and prevent disease outbreaks.</i>	Moskeet	Prototype

- **Healthcare:** 8 applications have moved to the next stage under this theme with 4 prototype and 4 existing solutions.

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
Early disease detection using AI-enhanced X-rays	<i>End to End AI Cloud Platform for Radiology Diagnosis:</i> AI cloud platform for radiology diagnosis, integrating innovative technologies such as CV, GenAI, NLP, Dicom, mobile, and cloud computing	Endimension Technology Private Limited	Existing Solution
	NIDAAN (iNtegrated lung health screening & tuberculosis Detection through Ai At National scale): <i>qXR, an advanced AI tool for interpreting chest X-rays (CXR), detects & localizes 30+ findings.</i>	Qure.ai Technologies Private Limited	Existing Solution

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
	AI/ML enabled MafPro device platform for cancer staging, localization, and margins. <i>MafPro handheld detector provides a radiation-free, non-invasive, safe and cost-effective solution that can reliably detect and adequately evaluate metastases in lymph nodes using AI/ML based algorithms</i>	SIAMAF Healthcare	Prototype
Strengthening ophthalmology outcomes using AI for detection and management of conditions	Impactful AI solution, preventing preventable blindness, for socio-economic transformation: <i>DRISTi AI is a CE-marked, device-agnostic retinal screening solution detecting 16 DR-related abnormalities and 20 vision-threatening conditions.</i>	Artelus	Existing Solution
	VoxelBox: <i>SaaS platform that integrates advanced computational neuroscience, AI, and 3D visualization to provide clinicians with deeper insights into brain structure and function.</i>	BrainSightAI	Prototype
	Development of Ocellux: An AI-Based Solution for Enhanced Early Diabetic Eye Screening in INDIA: <i>smartphone-based retinal imaging device designed for capturing high-resolution images of the retina and anterior segment</i>	Anself Dynamics Pvt. Ltd.	Prototype

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
Others: Patients Monitoring	AI Powered Wearable Technology for Detection & Diagnosis of Musculoskeletal Joint Health Pain: <i>non-invasive device that enables physiotherapists to assess joint health with precision.</i>	Team Pheezee	Existing Solution
Others: Enabling Access to Healthcare	Revolutionizing healthcare using doctor-led AI: <i>AI-powered personal doctor available 24x7 and free of cost, designed to assist people when they are sick, monitor their health through wearables, and act as a health coach to prevent diseases.</i>	Jivi Health Private Limited	Prototype

- **Agriculture:** 8 applications have moved to the next stage under this theme with 1 prototype and 7 existing solutions.

Indicative problem statement	Title of the Project and Description	Team Name	Solution stage
Soil Testing and Advisory	Krishi Sah'Al'yak - Farming Co-pilot: <i>AI-powered conversational assistant providing personalized agricultural advisory in multiple Indic languages.</i>	Samagra Development Associates Pvt. Ltd	Existing Solution
	KissanCopilot Multilingual Multimodal personalized AI Assistant for small holder farmers: <i>Powered by Dhenu's vertical LLM for agriculture, provides</i>	Titodi Infotech Pvt Ltd	Existing Solution

Indicative problem statement	Title of the Project and Description	Team Name	Solution stage
	<i>personalized agricultural advisory services to smallholder farmers.</i>		
	Rapid, chemical-free soil testing solution using NIR Spectroscopy & AI/ML models: <i>End-to-end soil testing approach leverages an offline app, AI-powered spectral device, and ML models to deliver timely, chemical-free soil analysis.</i>	Neoperk Technologies Pvt. Ltd.	Existing Solution
Others: Carbon Credits for Soil Health	MRV: <i>in-house developed MRV (Measurement, Reporting, and Verification) technology designed to ensure the integrity and quality of generated carbon credits.</i>	Varaha Climate AG Private Limited	Existing Solution
Water and Fish Monitoring	Kadalcompass - We Amplify the voice of water using Hydro-AI, Underwater com, IoT with Sensor Network: <i>5G-enabled device that transforms fishing practices using AI, IoT, and advanced communication technologies</i>	Innogle Technologies Pvt LTD	Existing Solution
	AI-Driven Live Fish Logistics and Mortality Reduction in Aquaculture: <i>AI-driven solution optimizes aquaculture operations by monitoring water quality, predicting potential issues, and providing prescriptive recommendations to ensure fish health and reduce mortality.</i>	SNRAS PVT LTD	Existing Solution

Indicative problem statement	Title of the Project and Description	Team Name	Solution stage
Quality of produce	AI-Deep tech driven quality assessment of maize: <i>Traceability of the maize quality from farm to processing units provides unique and important value for the entire product chain in the market</i>	RootsGoods (OPC) Pvt. Ltd.	Existing Solution
	Q-scan: <i>AI-powered IoT solution that captures critical data throughout the fresh produce lifecycle, providing real-time analysis of food quality and actionable insights to sellers.</i>	Qzense Labs Pvt Ltd	Prototype

- **Governance:** 4 applications have moved to the next stage under this theme with 1 prototype and 3 mature solutions.

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
Public service access	ConvoZen.AI: <i>AI-powered conversational platform that automates customer engagement across channels like chat, voice, email, and social media, offering fast, personalized, and multilingual support.</i>	Nobroker Technologies Solutions Pvt. Ltd	Existing Solution
	AI contact center: <i>AI-powered technologies like machine translation, NLP, ASR and TTS, and multilingual voice recognition to enhance governance by</i>	Devnagri AI Pvt. Ltd	Existing Solution

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
	<i>improving communication and accessibility across India's linguistic diversity.</i>		
Grievance Redressal and Legal Support	Adalat AI: AI solutions for Courts: <i>legal tech solution leverages AI-driven transcription to automate court processes, reducing India's overwhelming judicial delays.</i>	Legsys.AI Technology Foundation	Prototype
Others: Improving Internal Administration	Gov.Civis.Vote: <i>Leverages Civis' proven public consultation framework and integrates advanced technologies to create a unified platform for governments.</i>	Civic Innovation Foundation	Existing Solution

- **Assistive technologies for learning disabilities:** 6 applications have moved to the next stage under this theme with 2 ideas, 2 prototype and 2 mature solutions.

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
Early Identification for SLDs	Jiveesha: <i>AI-powered platform for diagnosing Specific Learning Disabilities using advanced software and a plug-and-play device.</i>	Daira Edtech Private Limited	Idea
	ScreenPlay - a digital game-based screening tool for autism and related disorders: <i>AI-driven,</i>	Kidaura Innovations Pvt Ltd	Existing Solution

Indicative problem statement	Title of the Project and Description	Team Name	Solution Stage
	<i>game-based platform designed for early identification and intervention of Autism Spectrum Disorder in children aged 3-6.</i>		
Enhanced Multimedia Accessibility tools	Readabled (Online Dyslexia Training): <i>web-based application designed to help children with dyslexia improve phonetic awareness through interactive exercises.</i>	Hermit Labs Pvt. Ltd.	Existing Solution
	Voice fusion AI: <i>adaptive voice cloning platform designed to empower speech-impaired individuals to express themselves through emotionally connected, lifelike voice outputs,</i>	PerpetualBlock Technologies Private Limited	Prototype
Solutions that address both indicative problem statements	Adaptive Learning and Detection for SLDs: <i>advanced AI techniques to detect Specific Learning Disabilities (SLDs) such as dyslexia, dysgraphia, and dyscalculia.</i>	IITK-MadhavLab	Prototype
	Special Educator AI: <i>AI-driven system designed to address India's shortage of special educators and support children with Specific Learning Disorders.</i>	Viranc Infotech	Idea

STATEMENT-III

Startups supported under IndiaAI Startups Global program launched with Station F & HEC Paris:

Sr. No.	Startup Name	Area of Work
1	PrivaSapien Technologies	Responsible AI with privacy engineering and privacy-enhancing technologies
2	CoRover.ai	Conversational Gen AI platform for contextual, domain-specific human-like responses
3	Staqu Technologies (Jarvis)	AI-powered audio-video analytics for surveillance, security, and governance
4	SatSure Analytics	Earth Observation using satellite imagery and AI for decision intelligence
5	Storyvord	AI-based video content generation from product URLs and brand context
6	VolarAlta	Drone-based AI solutions for industrial inspections
7	Smartail	AI-powered edtech platform for immersive learning and real-time assessment
8	Secure Blink	AI-driven cybersecurity with proactive DevSecOps posture management
9	NeuroPixel.AI	AI-enabled ultra-fast image editing for fashion and e-commerce
10	Voicing AI	Agentic AI platform for enterprise-grade intelligent voice agents

SCHEME TO INCENTIVISE R&D IN PRIVATE SECTOR

***159. SHRIMATI D. K. ARUNA:**

SHRI EATALA RAJENDER:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government is working out or already implementing any scheme to incentivise private sector under Research and Development (R&D) and if so, the details thereof;
- (b) whether views of experts, if any, were taken into consideration and task forces/committees/commissions appointed/reports received in this regard and any action has been taken thereon;
- (c) if so, the details thereof and the steps initiated and results achieved; and
- (d) the details of funds sanctioned, spent therefor and the present status thereof, State-wise particularly for Telangana and Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d) Yes, on July 1, the Union Cabinet approved the Research, Development, and Innovation (RDI) Scheme to incentivize private sector participation in research and development (R&D).

The Government of India is already actively implementing a range of Flagship initiatives such as the Atal Innovation Mission, the National Supercomputing Mission, and the India Semiconductor Mission laid the early groundwork for a robust innovation ecosystem for manufacturing and advanced technology development. Building on this foundation, newer programs like the National Quantum Mission, the India AI Mission, and the National Green

Hydrogen Mission reflect the government's strategic intent to lead in next-generation technologies.

A new RDI scheme has a total outlay of ₹1 lakh crore over 6 years. Technology sectors of strategic importance have been identified under the RDI Scheme. These include energy security, climate action, and deep technologies such as quantum computing, artificial intelligence, biotechnology, and the digital economy. The scheme also covers sectors critical for strategic and economic security, with the flexibility to include additional sectors based on approval from the Empowered Group of Secretaries (EGoS). The nature of financing under this scheme includes long-term loans (at low or no interest), equity financing, and contributions to the Deep-Tech Fund of Funds. Grant financing and short-term loans are not envisaged under the scheme.

A Special Purpose Fund (SPF) under the Anusandhan National Research Foundation (ANRF) will serve as the Level 1 Fund Custodian. Implementation will be carried out by Second-Level Fund Managers (SLFMs), including Alternate Investment Funds (AIFs), Development Finance Institutions (DFIs), Non-Banking Financial Companies (NBFCs), and Focused Research Organizations (FROs), such as BIRAC, TDB, and IIT Research Parks, with approval from the Empowered Group of Secretaries (EGoS).

The scheme is intended to finance RDI projects with transformative potential at TRLs 4 and above, avoid overlap with the ANRF, and allow for the acquisition of strategically important technologies. However, the financing excludes next-generation R&D labs, RDI financing for government entities, and

short-term loans. Financing will be limited to a maximum of 50% of the project's assessed cost, with the remaining funds arranged by the project proponent. In exceptional types of projects/sectors, the financial limit for government share in financing can be relaxed with the approval of the EGoS.

The Department of Science & Technology (DST) is the nodal agency for the scheme. Oversight and governance are provided by the Governing Board of ANRF, while the EGoS, Executive Council (EC), and Investment Committees (ICs) are responsible for sector approvals, fund manager selection, project evaluation, and overall performance review.

The Department of Science and Technology (DST) held extensive consultations with over 10,000 stakeholders, including experts from academia, industry, start-ups, and the research community during the Post-Budget Webinar. Subsequently, several follow-up meetings were conducted with industry personnel, financial institutions, and subject-matter experts to deepen the deliberations and incorporate sector-specific inputs. These consultations were aimed at gathering diverse perspectives to inform the formulation and implementation process. A report has also been prepared based on the recommendations received during the Post-Budget Webinar. Furthermore, inter-ministerial coordination and discussions were undertaken in consultation with the Department of Economic Affairs (DEA).

The relevant guidelines are currently under formulation and will be finalized in consultation with the Department of Economic Affairs (DEA) and the Department of Expenditure (DoE).

A total amount of ₹20,000 crore has been allocated for the Financial Year 2025–26.

**राजस्थान में प्रधानमंत्री-किसान ऊर्जा सुरक्षा
एवं उत्थान महाभियान (पीएम-कुसुम)**

160. श्री राजकुमार रोट:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्तीय वर्ष 2024-2025 के दौरान राजस्थान के बांसवाड़ा लोकसभा निर्वाचन क्षेत्र के अंतर्गत डूंगरपुर-बांसवाड़ा और प्रतापगढ़ में प्रधानमंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के अंतर्गत सहायता के लिए आवेदन करने वाले और लाभ प्राप्त करने वाले किसानों की संख्या का ब्यौरा क्या है;
- (ख) क्या बांसवाड़ा लोक सभा निर्वाचन क्षेत्र के पात्र किसानों को पीएम-कुसुम के अंतर्गत यथा अपेक्षित अपना हिस्सा जमा कराने के बावजूद इसके अंतर्गत लाभों से वंचित रखा गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उक्त महाभियान के अंतर्गत केवल दो प्रतिशत से भी कम किसानों को लाभ हुआ है और यदि हां, तो इस मुद्दे के समाधान के लिए सरकार द्वारा किए गए प्रयासों का ब्यौरा क्या है;
- (घ) क्या सरकार का विचार अनुसूचित जाति/अनुसूचित जनजाति वर्ग के गरीब किसानों को पीएम-कुसुम के अंतर्गत राजसहायता के रूप में संपूर्ण लागत प्रदान करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार का विचार इस महाभियान के लाभ प्रदान करने के लिए विशेष शिविर आयोजित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

- (क) पीएम-कुसुम एक मांग-आधारित योजना है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांग के आधार पर क्षमताओं का आवंटन किया जाता है। लाभार्थियों के चयन सहित कार्यान्वयन की जिम्मेवारी राज्य कार्यान्वयन एजेंसियों (एसआईए) की है। राज्य कार्यान्वयन एजेंसियों (एसआईए) द्वारा भेजी गई जानकारी के अनुसार, बांसवाड़ा लोक सभा क्षेत्र के अंतर्गत डुंगरपुर-बांसवाड़ा और प्रतापगढ़ के लिए पीएम कुसुम योजना के अंतर्गत आवेदन करने वाले और लाभ प्राप्त करने वाले किसानों की संख्या निम्नानुसार है:

पीएम कुसुम घटक	बांसवाड़ा लोकसभा क्षेत्र में पीएम कुसुम के लिए राज्य कार्यान्वयन एजेंसी	वित्त वर्ष 24-25 के दौरान आवेदन करने वाले किसान	स्थापित/सौरीकृत पंप
ख (पंपों की संख्या)	उद्यानिकी विभाग, राजस्थान सरकार	22,112	601
ग (आईपीएस) (पंपों की संख्या)	अजमेर विद्युत वितरण निगम लिमिटेड (एवीवीएनएल)	-	308

- (ख) जी नहीं, श्रीमान। राज्य कार्यान्वयन एजेंसियों ने सूचित किया है कि बांसवाड़ा लोकसभा क्षेत्र में सभी इच्छुक एवं पात्र किसान जिन्होंने इस योजना के लिए आवेदन किया है तथा अपना किसान हिस्सा जमा किया है, उन्हें पीएम-कुसुम योजना के अंतर्गत लाभ प्राप्त हुआ है।
- (ग) जैसा कि राज्य कार्यान्वयन एजेंसियों ने सूचित किया है दिनांक 30.06.2025 की स्थिति के अनुसार पीएम कुसुम योजना में कुल स्वीकृत 49 लाख पंपों में से कृषि पंपों की स्थापना/सौरीकरण के माध्यम से पहले से ही लाभान्वित किसानों की कुल संख्या 14,39,060 है। राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।
- (घ) पीएम कुसुम योजना के अंतर्गत, अनुसूचित जाति/अनुसूचित जनजाति के किसानों सहित सभी पात्र आवेदनों को केंद्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। पीएम कुसुम के अंतर्गत प्रदान की गई सीएफए का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ड) योजना के बारे में जागरूकता बढ़ाने और योजना में लाभार्थियों की भागीदारी के उद्देश्य से, एमएनआरई गहन सूचना, शिक्षा एवं जन-संपर्क तथा आउटरीच कार्यक्रम आयोजित कर रहा है। पीएम कुसुम के कार्यान्वयन के लिए आयोजित की गई कुछ क्षमता निर्माण कार्यशालाओं और जन जागरूकता कार्यक्रमों की सूची इस प्रकार है:

- मुंबई में बैंकर्स कॉन्क्लेव – मई 2024
- बंगलुरु में पीएम-कुसुम पर राष्ट्रीय कार्यशाला – जून 2024
- देश भर में केवीके के माध्यम से 100 क्षमता निर्माण कार्यशालाएं - जुलाई से दिसंबर 24
- चिंतन शिवर 2024 - नवम्बर 2024
- गोवा में क्षमता निर्माण कार्यक्रम का विदाई समारोह – दिसंबर 2024
- मुंबई में आरई पर क्षेत्रीय कार्यशालाएं – जनवरी 2025
- जयपुर में आरई पर क्षेत्रीय बैठक-जनवरी 2025
- मुंबई में बैंकर्स कॉन्क्लेव – फरवरी 2025
- विशाखापत्तनम में अक्षय ऊर्जा पर क्षेत्रीय बैठक – जून 2025

केन्द्र और राज्य सरकारों द्वारा समय-समय पर सहयोगात्मक तरीके से आईईसी गतिविधियों का आयोजन किया जाता है।

विवरण-I

पीएम-कुसुम योजना के तहत लाभार्थियों का राज्य/संघ राज्य क्षेत्र-वार विवरण

(दिनांक 30.06.2025 की स्थिति के अनुसार)

क्र. सं.	राज्य/ संघ राज्य क्षेत्र का नाम	घटक-क के अंतर्गत स्थापित सौर संयंत्रों की संख्या	घटक ख और ग के अंतर्गत पंपों की स्थापना/सौरीकरण के माध्यम से लाभान्वित किसानों की कुल संख्या
1	अरुणाचल प्रदेश	0	577

2	छत्तीसगढ़	9	0
3	गोवा	0	800
4	गुजरात	0	195541
5	हरियाणा	12	157073
6	हिमाचल प्रदेश	140	959
7	जम्मू और कश्मीर	0	2890
8	झारखंड	0	35459
9	कर्नाटक	0	23761
10	केरल	0	13171
11	मध्य प्रदेश	32	23641
12	महाराष्ट्र	2	727019
13	मणिपुर	0	78
14	मेघालय	0	98
15	मिजोरम	0	40
16	नागालैंड	0	65
17	ओडिशा	0	5716
18	पंजाब	0	15025
19	राजस्थान	359	155909
20	तमिलनाडु	2	4187
21	त्रिपुरा	0	5256
22	उत्तर प्रदेश	1	70408
23	उत्तराखंड	0	1367
24	पश्चिम बंगाल	0	20
कुल		557	14,39,060
घटक ख और घटक ग के अंतर्गत कुल स्वीकृत			49,00,000

विवरण-II

पीएम-कुसुम योजना के तहत सीएफए

घटक	उपलब्ध वित्तीय सहायता
घटक क:	डिस्कॉमों को 40 पैसे/किलोवाट घंटा या 6.60 लाख रुपये/मेगावाट/वर्ष, जो भी कम हो, की दर से पाँच वर्षों के

	लिए खरीद आधारित प्रोत्साहन (पीबीआई) प्रदान किया जाता है। इस घटक के अंतर्गत कोई सीएफए नहीं है।
घटक ख घटक ग (व्यक्तिगत पंप सौरीकरण)	● एमएनआरई द्वारा जारी बेंचमार्क लागत का 30% या निविदा में प्राप्त प्रणालियों की कीमत, जो भी कम हो, का सीएफए प्रदान किया जाता है। ● तथापि, सिक्किम सहित पूर्वोत्तर राज्यों, जम्मू और कश्मीर, लद्दाख, हिमाचल प्रदेश और उत्तराखंड, लक्षद्वीप और अंडमान एवं निकोबार द्वीपसमूह में नवीन एवं नवीकरणीय ऊर्जा मंत्रालय द्वारा जारी बेंचमार्क लागत का 50% या निविदा में प्राप्त प्रणालियों की कीमतें, जो भी कम हो, सीएफए प्रदान किया जाता है। ● इसके अतिरिक्त, संबंधित राज्य/संघ राज्य क्षेत्र को कम से कम 30% वित्तीय सहायता प्रदान करनी होगी। लाभार्थी द्वारा शेष लागत वहन की जाएगी। ● योजना के घटक ख और घटक ग (आईपीएस) को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केंद्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा।
घटक ग (फीडर स्तर सौरीकरण)	कृषि फीडर सौरीकरण के लिए, प्रति मेगावाट 1.05 करोड़ रुपये का सीएफए प्रदान किया जाता है। इसमें भाग लेने वाले राज्य/संघ राज्य क्षेत्र से वित्तीय सहायता की कोई अनिवार्य आवश्यकता नहीं है। फीडर सौरीकरण को कैपेक्स या रेस्को मोड में कार्यान्वित किया जा सकता है।

(ii) Unstarred Question Nos. 1611 to 1840

RENEWABLE ENERGY PROJECT BY NLC

1611. DR. M. K. VISHNU PRASAD:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of projects by Neyveli Lignite Corporation of India (NLC) in new and renewable energy and the details of area of solar panel placed to generate solar energy in NLC, Tamil Nadu;
- (b) the details of investment made in such renewable projects;
- (c) whether the new and renewable projects are running profitable; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) As per the information received from NLC India Limited (NLCIL), the details of its renewable energy projects in Tamil Nadu are given in the enclosed **Statement**. NLCIL has made cumulative capital expenditure of Rs. 6,349.85 crore in the above renewable energy projects with an equity investment of Rs. 1,857.59 crore. The total profit from these renewable projects for the financial year 2024–25 is Rs. 234.78 crore.

STATEMENT

Renewable Energy Projects by NLC India Limited (NLCIL) in Tamil Nadu

S. No.	Project Description	Location	Capacity (MW)
1	Wind Power Project	Alangulam	51.00
2	Rooftop Solar Project	Neyveli	1.06
3	Ground-Mounted Solar Power Project	Neyveli	10.00
4	Solar Power Project	Neyveli	10.00
5	Solar Power Project	Neyveli	130.00
6	Solar Power Project	Ramanathapuram, Virudhunagar, and Tuticorin	500.00
7	Solar Power Project	Ramanathapuram and Virudhunagar	709.00
	Total Installed Capacity		1,411.06

महिला श्रम बल

1612. श्री श्यामकुमार दौलत बर्वे:

क्या **सांख्यिकी और कार्यक्रम कार्यान्वयन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि ग्रामीण महिलाओं की श्रम बल भागीदारी दर पिछले कुछ वर्षों में घट रही है और यदि हाँ, तो इसके कारणों सहित तत्संबंधी ब्यौरा क्या है;
- (ख) सरकार द्वारा उक्त गिरावट को रोकने के लिए उठाए गए कदमों का ब्यौरा क्या है;

- (ग) क्या घरेलू या असंगठित क्षेत्र में महिलाओं द्वारा किए गए कार्य को आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) में ठीक से दर्ज नहीं किया जाता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का सर्वेक्षण की उक्त पद्धति में संशोधन करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) महिला श्रमिकों की वर्तमान में भागीदारी दर कितनी है और पिछले पाँच वर्षों के दौरान ग्रामीण/शहरी क्षेत्रों के लिए अलग-अलग आंकड़ों सहित श्रम बल में महिलाओं की भागीदारी में वृद्धि या कमी का ब्यौरा क्या है;
- (च) क्या महिला श्रमिकों को मातृत्व के बाद श्रम बाजार में किसी प्रकार की असमानता का सामना करना पड़ता है या कम मजदूरी मिलती है, जिसे मातृत्व दंड कहा जाता है; और
- (छ) क्या सरकार ने इस संबंध में कोई अध्ययन या मूल्यांकन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) और (ख) राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा जुलाई 2019-जून 2020 से जुलाई 2023-जून 2024 के दौरान किए गए आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) से, अखिल भारतीय स्तर पर ग्रामीण महिलाओं के बीच सामान्य स्थिति (पीएस+एसएस) के अनुसार श्रम बल भागीदारी दर (एलएफपीआर) के अनुमान नीचे तालिका 1 में दिए गए हैं:

तालिका (1): पीएलएफएस में ग्रामीण महिलाओं के लिए सामान्य स्थिति (पीएस+एसएस) के अनुसार श्रम बल भागीदारी दर (प्रतिशत में)		अखिल भारतीय
सर्वेक्षण वर्ष	ग्रामीण महिलाओं में सामान्य स्थिति में श्रम बल भागीदारी दर (प्रतिशत में)	
पीएलएफएस, 2019-20	24.7	
पीएलएफएस, 2020-21	27.7	

पीएलएफएस, 2021-22	27.2
पीएलएफएस, 2022-23	30.5
पीएलएफएस, 2023-24	35.5

(ग) पीएलएफएस में, आर्थिक कार्यकलापों के अंतर्गत ऐसा कोई भी कार्यकलाप शामिल होता है जिसके परिणामस्वरूप वस्तुओं और सेवाओं का उत्पादन होता है, जिससे राष्ट्रीय उत्पाद में मूल्य में वृद्धि होती है। 'आर्थिक कार्यकलाप' शब्द में शामिल हैं:

i. ऊपर वर्णित बाज़ार के सभी कार्यकलाप जैसे, भुगतान या लाभ के लिए किए जाने वाले कार्यकलाप जिनके परिणामस्वरूप विनिमय के लिए वस्तुओं और सेवाओं का उत्पादन होता है,

ii. गैर-बाज़ार कार्यकलाप

(1) प्राथमिक क्षेत्र से संबंधित सभी कार्यकलाप जिनके परिणामस्वरूप प्राथमिक वस्तुओं का उत्पादन होता है (जिसमें बिना खेती वाली फसलों का मुफ्त संग्रह, वानिकी, जलाऊ लकड़ी, शिकार, मछली पकड़ना, खनन, उत्खनन आदि शामिल हैं) जिसमें स्वयं के उपभोग के लिए अनाज की कटाई और भंडारण भी शामिल है और

(2) अचल संपत्तियों का स्वयं के लिए निर्माण से संबंधित कार्यकलाप। अचल संपत्तियों का स्वयं के लिए निर्माण में स्वयं के लिए आवास, सड़कें, कुएँ आदि का निर्माण, तथा घरेलू उद्यम के लिए मशीनरी, औजार आदि का निर्माण, तथा किसी भी निजी या सामुदायिक सुविधाओं का निःशुल्क निर्माण शामिल है।

(घ) आवधिक श्रम बल सर्वेक्षण की कार्यप्रणाली में संशोधन की व्यवहार्यता वर्तमान में एनएसओ, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के विचाराधीन नहीं है।

(ड) जुलाई 2019-जून 2020 से जुलाई 2023-जून 2024 के दौरान किए गए पीएलएफएस से, अखिल भारतीय स्तर पर ग्रामीण क्षेत्र, शहरी क्षेत्र और ग्रामीण+शहरी संयुक्त रूप से महिलाओं के बीच सामान्य स्थिति (पीएस+एसएस) के अनुसार एलएफपीआर के अनुमान नीचे तालिका 2 में दिए गए हैं:

तालिका (2): सामान्य स्थिति (पीएस+एसएस) के अनुसार श्रम बल भागीदारी दर (प्रतिशत में)			
अखिल भारतीय			
सर्वेक्षण वर्ष	ग्रामीण	शहरी	ग्रामीण+ शहरी
पीएलएफएस, 2019-20	24.7	18.5	22.8
पीएलएफएस, 2020-21	27.7	18.6	25.1
पीएलएफएस, 2021-22	27.2	18.8	24.8
पीएलएफएस, 2022-23	30.5	20.2	27.8
पीएलएफएस, 2023-24	35.5	22.3	31.7

(च) और (छ) पीएलएफएस से 'मातृत्व दंड' के अनुमान उपलब्ध नहीं हैं। तथापि, भारत सरकार ने महिला श्रमिकों के लिए समान अवसर और अनुकूल कार्य वातावरण हेतु श्रम कानूनों में अनेक सुरक्षात्मक प्रावधान शामिल किए हैं। सामाजिक सुरक्षा संहिता, 2020 में सवेतन मातृत्व अवकाश को 12 सप्ताह से बढ़ाकर 26 सप्ताह करने, 50 या अधिक कार्मिकों वाले प्रतिष्ठानों में अनिवार्य क्रेच सुविधा का प्रावधान, पर्याप्त सुरक्षा उपायों के साथ महिला श्रमिकों को रात्रि पाली में काम करने की अनुमति आदि के प्रावधान हैं।

महिला और बाल विकास मंत्रालय, सभी राज्यों/संघ राज्य क्षेत्रों के लिए मिशन शक्ति के अंतर्गत 'पालना' घटक को लागू कर रहा है, जिसके अंतर्गत बच्चों की देखभाल और संरक्षण पर मुख्य ध्यान दिया जा रहा है। पालना के अंतर्गत, मंत्रालय ने आंगनवाड़ी सह क्रेच के माध्यम से बच्चों की देखभाल की निःशुल्क सेवाएँ प्रदान की हैं।

समान पारिश्रमिक अधिनियम, 1976 में बिना किसी भेदभाव के समान कार्य या समान प्रकृति के कार्य के लिए पुरुष और महिला श्रमिकों को समान पारिश्रमिक देने का प्रावधान है।

इसके अतिरिक्त, श्रम एवं रोजगार मंत्रालय ने जनवरी, 2024 में "महिला कार्यबल की भागीदारी को बढ़ावा देने हेतु नियोक्ताओं के लिए एक सलाह" जारी किया। इस सलाह में अन्य बातों के साथ-साथ, पुरुषों और महिलाओं दोनों के लिए रोजगार और देखभाल की जिम्मेदारियों के बीच संतुलन की आवश्यकता का उल्लेख किया गया है, जिसमें पितृत्व अवकाश, माता-पिता अवकाश, पारिवारिक आपातकालीन अवकाश और लचीली कार्य व्यवस्था जैसे परिवार-अनुकूल उपाय शामिल हैं।

केंद्रीय बजट (2024-25) में कार्यबल में महिलाओं की भागीदारी बढ़ाने के लिए उद्योग जगत के साथ सहयोग से कार्मिक महिलाओं के लिए छात्रावास स्थापित करने और क्रेच स्थापित करने की घोषणा की गई है।

EDUCATIONAL DEVELOPMENT OF MINORITIES

1613. SHRI ESWARASAMY K.:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of new initiatives taken for education of minorities, especially in the State of Tamil Nadu;
- (b) the details of hurdles and handicaps encountered in proper educational development of minorities and in implementation of schemes; and
- (c) the steps taken/being taken by the Government to overcome them?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (c) Ministry of Minority Affairs has implemented Scholarship Schemes for 6 notified religious minority communities for the entire country including the State

of Tamil Nadu. As a part of monitoring and evaluation, in 2023, the Ministry undertook a third party physical verification of institutes/beneficiaries of 1572 institutes out of which, 830 institutes were either found to be fake/ partial fake/ non-operational. The matter has been reported to Central Bureau of Investigation. As a part of preventive measures, Aadhaar Payment Bridge System and Aadhaar based authentication are made mandatory parts of the authentication process.

NESAC

1614. SHRIMATI BIJULI KALITA MEDHI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there are any specific initiatives discussed during the 12th meeting of the North Eastern Space Applications Centre (NESAC) for the enhancement of space applications in the region;
- (b) if so, the details thereof;
- (c) whether there are any focus on expanding space-based education and research opportunities for the youth in the North Eastern States;
- (d) the manner in which the Government plan to ensure adequate funding and support for NESAC's projects?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE

**DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE
DEPARTMENT OF SPACE (DR. JITENDRA SINGH):**

(a) and (b) During the 12th Meeting of North Eastern Space Applications Centre (NESAC) Society, held on 21st December, 2024 at Agartala, under the chairmanship of Hon'ble Union Home Minister, following initiatives were discussed for enhancement of space applications in the region other than specific application projects:

i. ISRO/DOS would facilitate the visit of 800 young and talented science stream students (100 from each North Eastern (NE) State) to ISRO Centres with the support of Ministry of Development of North Eastern Region (MDoNER) and respective state governments.

As part of this, 200 students from all NE states visited ISRO facilities in two batches and interacted with Scientists in Bengaluru during April and June 2025. 100 students' visit is scheduled in July 2025 and remaining 500 students will be visiting during August – December, 2025.

ii. NESAC Society would take necessary initiatives towards utilization of space applications by at least 25 departments from each of the 8 States.

iii. More space application projects would be taken up in natural resource management areas like Agriculture, Forestry, Water Resources, Geology, and Urban development sector.

(c) and (d) NESAC is offering (i) Internship and (ii) Student Project Trainee opportunity for the youth of NE States to enhance knowledge in space-based research. Annually more than 15 students from different parts of the North East

Region are carrying out internship and project training as part of their B.Tech. / M.Tech./ MSc program.

A number of regular training courses are being organized on a continuous basis by NESAC on Basics of Remote Sensing, UAV Remote Sensing and the use of geospatial technology on Agriculture, Forestry, Geosciences, GeoWeb applications, Space and Atmospheric sciences and Satellite communication etc., benefiting the students, researchers and professionals in the region.

Every year more than 300 participants from State/ Central government departments representing NE region, State Disaster Management Authority, CAPF/IB, Assam Survey and Settlement Training Centre and various academic institutions participate in the regular and tailor-made space technology/ application training courses conducted at NESAC.

(e) NESAC is receiving fund for executing projects mainly from DoS, NEC (MDoNER) and State Governments as per requirements.

BIS CERTIFICATION AND QUALITY CONTROL ORDER (QCO) IMPLEMENTATION

1615. SHRI G. M. HARISH BALAYOGI:

CAPTAIN BRIJESH CHOWTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) the number of applications received, certifications granted and average processing time for Bureau of Indian Standards (BIS) certifications under

various Quality Control Orders (QCOs) during the last three years, year-wise;

- (b) whether the Government has received representations from domestic or international stakeholders regarding procedural delays, insufficient testing infrastructure or lack of alignment with global standards in the BIS certification process and if so, the details thereof;
- (c) whether such delays or bottlenecks have adversely impacted the import of critical goods or disrupted trade and manufacturing supply chains particularly in sectors dependent on global inputs; and
- (d) if so, whether the Government proposes to undertake reforms to address these issues, including digitalisation of certification processes, capacity building of testing laboratories or mutual recognition of foreign certifications and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The procedure for Grant of License for a product under the BIS Product Certification scheme i.e. Scheme-I involves submission of application by the manufacturer (by both domestic and foreign) as per the relevant Indian Standards, assessment of the manufacturing and testing capabilities of the applicant manufacturer through factory inspection at the manufacturing premises and testing of the product samples in third party labs to establish conformity of the product to the relevant Indian Standards.

Domestic manufacturers have the option to adopt a simplified procedure also in which factory inspection is not required.

Details of number of applications received, certifications granted, and average processing time for Bureau of Indian Standards (BIS) certifications under various Quality Control Orders (QCOs) during the last three years, year-wise are tabulated below:

For Domestic manufacturers:

Year	No. of applications received	No. of licenses granted	No. of Licenses granted for Products under QCO	Average time taken for Grant of License (for products under QCO)	
				Normal Procedure (involving factory inspection)	Simplified Procedure (without factory inspection)
2022-23	6613	5311	2535	93 days	25 days
2023-24	9106	7383	4066	68 days	26 days
2024-25	11569	9479	5113	81 days	27 days

For Foreign Manufacturers:

Year	Number of licenses granted to foreign manufacturers against the products under QCO.
2022-23	369
2023-24	414
2024-25	526
Total	1309

For foreign manufacturers time taken for grant of license also depends on factors such as time taken in issuance of VISA to the auditor, manufacturer's

confirmation of audit readiness, and availability of samples as per the relevant Indian Standards, dispatch of samples sealed during inspection to Indian labs, payment of applicable fees and charges by applicant etc.

(b) and (c) Representations from stakeholders regarding various issues related to Quality Control Orders are addressed by concerned line Ministry/Department/Regulator notifying the QCO. Comments on these representations are shared by BIS with the concerned regulators on a regular basis.

With regards to existing testing infrastructure, BIS is operating its conformity assessment schemes through its own 8 laboratories and more than 370 recognized laboratories spread across the country and more than 290 Government Laboratories/Laboratories of national importance. BIS is also utilizing the services of NABL accredited laboratories, manufacturer's own laboratory, testing facilities available elsewhere in the country such as in Technical Institutions, Academia.

Wherever ISO/IEC standards exist, 93.7% of the Indian Standards developed by BIS are aligned with the corresponding ISO/IEC standards. For the remaining standards, there is a requirement to have specifications based on local conditions.

(d) For Domestic Manufacturers, product certification activities and processes have been digitised. An Online platform "Manak online" is available for product certification activities right from the stage of submission of application to award of certification including all communications, payment, queries through the portal

itself. The renewal of certifications has also been made automatic without any human intervention. The manufacturer can simply submit the renewal application at his convenience and after the online submission, the renewal endorsement gets generated extending the validity of certification. Further, inspections and surveillance activities in product certification operations have also been digitised with usage of mobile apps equipped with features like real-time reporting, geo-fencing and geo-tagging measures

The laboratory ecosystem of Bureau of Indian Standards (BIS) comprises of its own 10 Laboratories, Public and Private laboratories recognized under BIS Laboratory recognition scheme and Government Laboratories empaneled by BIS.

To broaden the scope of testing, BIS approved a total of 1,917 inclusion requests in 2024–25 for new Indian Standards and product categories. Additionally, 989 inclusions have already been granted in the current financial year, allowing recognized laboratories to expand their testing coverage and better serve industry needs.

Possibility of Mutual recognition of foreign certifications under the provisions of Government-to-Government Mutual Recognition agreement (MRA) with interested countries is explored during trade negotiations.

RAT-HOLE COAL MINING ACCIDENT IN ASSAM

1616. MD. RAKIBUL HUSSAIN:

Will the Minister of **COAL** be pleased to state:

- (a) the details of the rat-hole coal mining accident that occurred in January 2025 in Dima Hasao district, Assam along with the number of casualties and timeline of the rescue operation;
- (b) whether the Government has received any requests or recommendations to transfer the investigation to the Central Bureau of Investigation (CBI);
- (c) if so, the details and status thereof; and
- (d) the measures taken by the Government to ensure accountability of public officials involved in regulatory failure and to prevent similar incidents in Assam's coal mining regions?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) A tragic mining incident took place on 06/01/2025 at Kalamati under Umrangso Police Station of Dima Hasao district, Assam. An unspecified number of mine workers were inside a deep well of illegal rat hole mine for extracting coal when water suddenly gushed and flooded the well. Some of the mine workers managed to come out while nine of them got trapped inside. State Govt responded promptly and rescue operations were mobilized immediately involving several Central and State agencies. Operation was started on 10.01.2025 and completed on 20.02.2025. 4 death bodies were recovered initially and mortal remains of 5 mine workers were recovered on 21st February, 2025 after prolonged 44 days of relentless rescue operation.
- (b) and (c) Illegal mining is primarily a law and order issue, which is in the domain of the state Governments concerned. An FIR into the incident was lodged on

07/01/2025 under section 3(5)/105 of Bhartiya Nayay Smhita, 2023, read with section 21(1) of the Mines and Minerals (Regulations and Development) Act, 1957 and investigated. A total of 12 (twelve) accused persons have been arrested so far and legal actions are being taken as per the law. A Special Investigation Team (SIT) was constituted by the Director General of Police, Assam. The SIT investigated the case and submitted its findings on 05.03.2025. Further, a multi-agency team comprising Executive Magistrates, Police Officials and Assam Mineral Development Corporation (AMDC) officials has been formed to identify and ensure that all such illegal mines are closed, sealed and dismantled.

(d) An Inquiry Commission headed by Justice Anima Hazarika, former Judge of Gauhati High Court, has been constituted to investigate the incident of Umrangso Mines Tragedy and fix responsibility on concerned officers, individuals, mining companies and institutions.

A Standard Operating Procedure (SOP) for safe and secured mining and control of illegal/pit/rat hole coal mining has been issued by Govt of Assam on 24th June, 2005.

State Government has imposed a blanket ban on rat hole mining in the state. Blanket ban on rat-hole mine has been implemented by District Administrations through District Level Task Force. So far 249 rat-hole mines have been sealed in Umrangso area of Dima Hasao.

‘शक्ति’ नीति के अंतर्गत कोयले का आवंटन

1617. श्रीमती हिमाद्री सिंह:

श्री काली चरण सिंह:

डॉ. हेमंत विष्णु सवरा:

डॉ. भोला सिंह:

श्री चिन्तामणि महाराज:

श्री दिनेशभाई मकवाणा:

श्री सतीश कुमार गौतम:

डॉ. लता वानखेड़े:

श्री दामोदर अग्रवाल:

श्री प्रवीण पटेल:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा भारत में पारदर्शी तरीके से कोयला उपयोग में लाने और आवंटन योजना (शक्ति) की संशोधित नीति के अंतर्गत विद्युत क्षेत्र को कोयले के आवंटन में पारदर्शिता और दक्षता बढ़ाने के लिए क्या पहल की जा रही हैं;

(ख) क्या ऊर्जा उत्पादकों के लिए कारोबारी सुगमता में सुधार लाने के उद्देश्य से कोई विशिष्ट प्रावधान हैं;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) उक्त नीति के अंतर्गत लिंकेज विंडो के सरलीकरण से सार्वजनिक और निजी दोनों कंपनियों को किस प्रकार लाभ होने की संभावना है; और

(ड) सरकार द्वारा सभी पात्र विद्युत संयंत्रों को कोयले की निर्बाध आपूर्ति और उचित वितरण सुनिश्चित करने के लिए क्या उपाय किए जा रहे हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) संशोधित शक्ति नीति, 2025 विद्युत क्षेत्र को कोयले का आबंटन करने का एक पारदर्शी तरीका है। यह नीति कोयले के लिए अधिक लचीलापन, व्यापक पात्रता और बेहतर पहुंच प्रदान करके विद्युत क्षेत्र के लिए पूर्ववर्ती कोयला लिंकेज आबंटन नीति को विस्तृत करती है। यह प्रतिस्पर्धा को बढ़ावा देती है, दक्षता बढ़ाती है, क्षमता का बेहतर उपयोग सुनिश्चित करती है और निर्बाध पिटहेड थर्मल क्षमता की अभिवृद्धि और देश को किफायती विद्युत प्रदान करती है।

(ख) से (घ) व्यापार की सुगमता को बढ़ाने के लिए, संशोधित शक्ति नीति, 2025 ने पूर्ववर्ती शक्ति नीति, 2017 के तहत कोयला लिंकेज आबंटन के लिए कई विंडोज को केवल दो विंडो में सरलीकृत करके रूपरेखा प्रदान की है, जो निम्नानुसार हैं:

विंडो I: अधिसूचित मूल्य पर केन्द्रीय जेनकोस/राज्यों को कोयला लिंकेज।

विंडो II: अधिसूचित मूल्य से अधिक प्रीमियम पर सभी जेनको को कोयला लिंकेज।

संशोधित शक्ति नीति, 2025 सभी विद्युत उत्पादकों को स्वामित्व अर्थात् केंद्रीय जेनको, राज्य जेनको और स्वतंत्र विद्युत उत्पादकों (आईपीपी) पर विचार किए बिना पारदर्शी तरीके से कोयला लिंकेज प्रदान करना सुनिश्चित करती है।

विद्युत क्षेत्र को प्रस्ताव किए गए नए लिंकेज से विद्युत क्षेत्र के लिए कोयले की उपलब्धता में वृद्धि होगी और कोयलाधारी क्षेत्रों में खनन कार्यकलापों में वृद्धि होगी जिसके परिणामस्वरूप राज्य सरकारों के लिए अधिक राजस्व सृजित होगा जिसका उपयोग इन क्षेत्रों और सामान्य स्थानीय आबादी के विकास के लिए किया जा सकता है।

संशोधित शक्ति नीति, 2025 का विवरण कोयला मंत्रालय की वेबसाइट (<https://www.coal.nic.in/sites/default/files/2025-05/20-05-20220a-wn.pdf>) पर उपलब्ध है।

(ड) विद्युत संयंत्रों को कोयले की आपूर्ति करना एक सतत प्रक्रिया है। कोयले की आपूर्ति की निरंतर निगरानी कोयला कंपनियों, विद्युत कंपनियों तथा विद्युत मंत्रालय, कोयला मंत्रालय, रेल मंत्रालय, केन्द्रीय विद्युत प्राधिकरण (सीईए), कोल इंडिया लिमिटेड (सीआईएल) तथा सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) के प्रतिनिधियों को शामिल करने वाले एक अंतर-मंत्रालयी उप-समूह द्वारा भी की जाती है जो ताप विद्युत संयंत्रों को कोयले की आपूर्ति बढ़ाने के लिए विभिन्न प्रचालनात्मक निर्णय लेने हेतु नियमित रूप से बैठकें करता है।

इसके अलावा, कोयला आपूर्ति और विद्युत उत्पादन क्षमता में वृद्धि की निगरानी करने के लिए एक अंतर-मंत्रालयी समिति (आईएमसी) का भी गठन किया गया है जिसमें अध्यक्ष, रेलवे बोर्ड; सचिव, कोयला मंत्रालय; सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय और सचिव, विद्युत मंत्रालय शामिल हैं। सचिव, नवीन और नवीकरणीय ऊर्जा मंत्रालय और अध्यक्ष, सीईए को आईएमसी द्वारा आवश्यकता पड़ने पर विशेष आमंत्रित के रूप में सहयोजित किया जाता है।

AUTOMATED WEATHER STATIONS

1618. THIRU DAYANIDHI MARAN:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has plans to expand the installation of Automated Weather Stations (AWS) and doppler radars in Tamil Nadu, particularly in flood-prone coastal districts such as Chennai, Cuddalore and Nagapattinam, if so, the timeline and details of such installations, location-wise;
- (b) whether there is a dedicated strategy to enhance Nowcast and short-range weather forecasting accuracy for vulnerable geographies in Tamil

Nadu including the Western Ghats and delta regions and if so, the details thereof;

- (c) whether the Government is planning to collaborate with the Tamil Nadu State Disaster Management Authority (TNSDMA) and local panchayats to integrate real-time weather alerts and vulnerability mapping to improve flood preparedness and minimise habitat-level damage and if so, the details thereof; and
- (d) whether the Government proposes to make Tamil-language versions of the IMD mobile app and farmer-specific forecast platforms available to improve accessibility for Tamil Nadu's rural population and agricultural workers and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. The Government has been continuously updating and expanding the meteorological observation network consisting of Automated Weather Stations (AWS) and Doppler Weather Radars (DWRs) in Tamil Nadu, including its flood-prone coastal districts such as Chennai, Cuddalore, and Nagapattinam. Currently, there are 65 AWSs and 80 Automatic Rain Gauge (ARG) stations in the State of Tamil Nadu covering all 38 districts.

In the flood-prone coastal districts Chennai, Cuddalore, and Nagapattinam, there are 3, 3, and 2 AWSs, respectively, and 5, 2, and 1 ARGs, respectively. Under the Mission Mausam and Panchayat level Mausam Seva, the observation network in the entire country will be augmented further in the coming years, as per the requirement.

- (b) Yes. For Tamil Nadu, there is a dedicated strategy to provide effective Nowcast and short-range weather forecasting with reasonable accuracy for all vulnerable geographies in Tamil Nadu. Under this strategy, presently IMD is using various high-resolution wind, clouds, and rain-related products from satellites, and 6 DWRs (2 at Chennai, one each at Sriharikota, Karaikal, Kochi and Thiruvananthapuram). Surface weather parameters from a total of 65 AWSs and 80 ARGs are also used. Besides these multi-observational-based Nowcast systems, various meso-scale models (HRRR and E-WRF), which assimilate RADAR data, are also regularly run at a resolution of 2km for providing round-the-clock Nowcast and short-range weather warning guidance. DWR Kochi and Thiruvananthapuram provide inputs over the Western Ghat districts, and DWR Karaikal for the delta districts. DWRs under Mission Mausam also provide crucial inputs in better monitoring of heavy rainfall events over the western ghat areas. The newly launched Bharat Forecast System (BFS) has a very high spatial resolution of 6 km, which will help in generating forecasts at the panchayat/cluster of panchayats level for the public, farmers, disaster managers, and other stakeholders.

- (c) Yes. The India Meteorological Department has been interacting and collaborating with the Tamil Nadu State Disaster Management Authority (TNSDMA) to reduce meteorological disaster risk. Regular review and preparedness meetings are conducted for continuous improvement of the early warning systems, e.g., Impact based forecast, Urban Met services, etc., for vulnerable severe weather like monsoonal heavy rainfall events, tropical cyclones, etc., impacting the States. Also, in real time, IMD has been regularly sharing all bulletins and warnings against all types of severe weather on a real-time basis, e.g., district level, colour-coded, impact-based warnings for severe weather due to tropical cyclones and heavy rainfall. Sector-specific warnings are also issued for aviation, agriculture, fishing and marine communities and ports. Regarding flood warning, the Central Water Commission (CWC) is mandated to issue short-range flood forecasts with a lead time of up to 24 hours to concerned State Governments at identified locations. Timely flood forecasts are being issued when a certain threshold limit is reached.
- (d) Yes. The Government has been working to make Tamil-language versions of the IMD mobile app and farmer-specific forecast platforms available to improve accessibility for Tamil Nadu's rural population and agricultural workers. There are ongoing initiatives to improve the accessibility of weather-based services for Tamil Nadu's rural population and agricultural workers. A mobile application named "Uzhavar", developed by the Department of Agriculture, Government of Tamil Nadu,

and managed by the Tamil Nadu Civil Supplies Corporation, currently has over 18 lakh registered farmers. District-level Agromet Advisories issued jointly by IMD, ICAR and State Agricultural Department and Agricultural University through the Agromet Field Units (AMFUs) are made available in Tamil language for all districts through the 'Uzhavar' App. In addition, block-level weather forecasts for the next six days are also provided in Tamil for all blocks across the State. Furthermore, the Department of Agriculture, Government of Tamil Nadu, has established approximately 1,456 WhatsApp groups at district, block, and village levels, comprising more than 1 lakh farmers. The information flow is systematically structured- First shared with district-level groups, then disseminated to block-level groups, and finally forwarded to village-level groups. This three-tiered dissemination system ensures that real-time weather updates, warnings, and agromet advisories reach end users efficiently. Thus, multiple platforms, including the Uzhavar App and WhatsApp networks, are being effectively utilized for farmer-centric weather communication in the Tamil language.

COAL SHORTAGE TO VIZAG STEEL PLANT

1619. DR. GUMMA THANUJA RANI:

Will the Minister of **COAL** be pleased to state:

(a) whether industries like Vizag Steel Plant have been severely affected by coal shortages in recent times and if so, the details thereof;

(b) whether the shortage of coal supply from Talcher coal mines has impacted the plant's operational capacity; and

(c) if so, the details thereof along with the steps taken by the Government to ensure consistent and quality coal supply to the plant?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) Coal has been supplied to Vizag Steel Plant as per the requirement placed by it and there is no coal shortage for the plant.

(b) There has not been any shortage of coal supply from Talcher coal mines to the plant.

(c) The subsidiaries of Coal India Limited supply coal to the plant as per the bilaterally agreed provisions of Fuel Supply Agreement. To address concerns of coal consumers regarding quality of coal supplied by the coal companies, sampling of coal at the loading end is conducted through Independent Third Party Sampling Agencies (TPSAs).

**WITHDRAWAL OF EMBARKATION FACILITY
AT GANNAVARAM AIRPORT**

1620. SHRI P. V. MIDHUN REDDY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) whether the embarkation facility at Gannavaram Airport has been withdrawn forcing Haj pilgrims from Andhra Pradesh to travel to Hyderabad once again and if so, the reasons for this withdrawal; and

(b) whether the Government is planning to reinstate Gannavaram Airport as an embarkation point for Haj pilgrims to facilitate easier access, if so, the timeline for the same and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) There were 19 Embarkation points (EP) for Haj 2025, however, 18 EP were operationalized for Haj 2025. Selection of Embarkation points is based on the demand from the pilgrims and feasibility of the operating international flights, corresponding air fares, etc. During Haj-2025, only 78 pilgrims opted for Vijayawada EP (Gannavaram Airport). Due to low pilgrim count and high airfare (double that of nearby embarkation points), it was operationally unviable to operate this Embarkation Point.

(b) The subject matter is under active consideration of the Competent Authority, based on inputs from relevant stakeholders in this matter.

काकरापार परमाणु ऊर्जा संयंत्र में नई तकनीक

1621.श्री जसवंतसिंह सुमनभाई भाभोर:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

- (क) क्या सरकार ने गुजरात स्थित काकरापार परमाणु ऊर्जा संयंत्र में नई तकनीक विकसित की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त तकनीक से गुजरात में विद्युत आपूर्ति में सुधार हुआ है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या दाहोद जैसे दूरस्थ जिलों को इस ऊर्जा से लाभ प्राप्त हो रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) काकरापार गुजरात स्थल ऐसा पहला स्थल बन गया है जहां 700 मेगावाट क्षमता वाले स्वदेशी दाबित भारी पानी रिएक्टर (पीएचडब्ल्यूआर) की प्रथम-प्रकार की इकाइयां स्थापित की गई हैं। ये 700 मेगावाट दाबित भारी पानी रिएक्टर (केएपीएस 3 व 4) उन्नत सुरक्षा सुविधाओं से सुसज्जित हैं और विश्व के सबसे सुरक्षित रिएक्टरों में से हैं।

(ख) और (ग) विद्युत मंत्रालय (MoP) ने केएपीएस 3 व 4 (2X700 मेगावाट) से लगभग 34% विद्युत गुजरात राज्य को आवंटित की है, इस प्रकार, इससे राज्य की विद्युत आवश्यकताओं में वृद्धि हुई है।

INVESTMENT RECEIVED DURING RISING NORTHEAST SUMMIT 2025

1622. SHRI GAURAV GOGOI:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of the total investment received so far as a result of the Rising Northeast Summit held in 23–24 May 2025 and the manner in which it compares to the projected commitment of 2.5 trillion;
- (b) the major sectors and industries identified for investment across the eight North Eastern States as part of the summit outcomes;

- (c) the names of key companies or industrial groups that submitted proposals or expressions of interest and the States where these investments are proposed; and
- (d) the institutional mechanisms put in place to monitor, evaluate and support the implementation of these proposed investments in a time-bound and transparent manner?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d) Ministry of Development of North Eastern Region (MDoNER) organized Rising Northeast Investors Summit 2025 to catalyze trade and investment in the North Eastern Region. The focus sectors of the summit identified for attracting investment in the North Eastern Region were Tourism and Hospitality; Agro-Food Processing and allied sectors; Textiles, Handloom and Handicrafts; Healthcare; Education and Skill Development; IT/ITeS; Entertainment and Sports; Infrastructure and Logistics; and Energy. Collectively, the Summit and its pre-event roadshows garnered investment interests of ₹4.48 lakh crore through Memoranda of Understanding (MoU), letters of intent, and qualified leads from private investors, public sector undertakings, and major industrial conglomerates including Adani Group, ITC, Vedant, Ambuja Neotia, Lallooji and Sons, Hotel Polo Towers Group etc. for various sectors across the North Eastern States. State Governments are actively engaged with all the investors for grounding of these MoUs. Various steps have been taken by the North Eastern

State Governments to facilitate investment, which *inter alia*, include single window clearance, establishment of investment promotion agency, creation of land banks, incentives for investments etc. All the North Eastern States have also appointed a Nodal Officer in their respective States for grounding of MoUs. Further, the progress of grounding of MoUs is monitored regularly through review meetings with the State Governments.

सिलचर और नई दिल्ली के बीच सुपरफास्ट ट्रेन सेवा

1623. श्री परिमल शुक्लबैद्य:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार सिलचर और नई दिल्ली के बीच वंदे भारत या राजधानी जैसी सुपरफास्ट ट्रेन सेवा शुरू करने के लिए कोई कदम उठा रही है; और
- (ख) यदि हाँ, तो सिलचर और दिल्ली के बीच प्रस्तावित स्टेशनों के नामों का ब्यौरा क्या है और उक्त रेल सेवा को शुरू करने की समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) सिलचर के लिए वर्तमान में 15 जोड़ी गाड़ी सेवाएं उपलब्ध हैं, जिनमें दिल्ली को जोड़ने वाली 14037/38 सिलचर-नई दिल्ली पूर्वोत्तर संपर्क क्रांति एक्सप्रेस भी शामिल है। सिलचर के यात्री बदरपुर से 20501/02 अगरतला-नई दिल्ली तेजस राजधानी एक्सप्रेस की सेवा का भी लाभ उठा सकते हैं।

इसके अलावा, भारतीय रेल में यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधन की उपलब्धता आदि के अध्यधीन गाड़ी सेवाओं की शुरुआत करना एक सतत प्रक्रिया है।

एफएम रेडियो स्टेशन

1624. श्री जुगल किशोर:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्तमान में देश में राज्य-वार कितने एफएम स्टेशन, आकाशवाणी और निजी एफएम रेडियो स्टेशन संचालित हैं;

(ख) क्या सरकार का उक्त क्षेत्र में निजी कंपनियों को नए लाइसेंस जारी करने का विचार है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और अगले तीन वर्षों में जम्मू-कश्मीर सहित देश में कितने और एफएम रेडियो चैनल शुरू किए जाने की संभावना है;

(घ) इसके परिणामस्वरूप कुल कितना राजस्व प्राप्त होने की संभावना है;

(ङ) क्या सरकार का उक्त चैनलों को कोई रियायत देने का विचार है; और

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (च) वर्तमान में देश में 585 आकाशवाणी एफएम स्टेशन और 388 निजी एफएम रेडियो स्टेशन कार्यरत हैं। इन स्टेशनों की राज्यवार सूची मंत्रालय की वेबसाइट पर उपलब्ध है।

28 अगस्त 2024 को, सरकार ने जम्मू एवं कश्मीर के 3 चैनलों सहित 234 नए शहरों जहां एफएम की पहुंच नहीं है, में 730 निजी एफएम चैनलों की ई-नीलामी को अनुमोदित किया है। इन चैनलों का आरक्षित मूल्य (रिजर्व प्राइज) सहित राज्यवार विवरण मंत्रालय की वेबसाइट पर उपलब्ध है।

234 नए शहरों जहां एफएम की पहुंच नहीं है, में एफएम चैनलों के लिए वार्षिक लाइसेंस शुल्क, जीएसटी को छोड़कर, सकल राजस्व का 4% लिया जाएगा। इसके अलावा, पूर्वोत्तर राज्यों और जम्मू एवं कश्मीर संघ राज्य क्षेत्र और द्वीपीय क्षेत्रों में अनुमति धारकों से चैनल के संचालन की

तिथि से तीन वर्षों की प्रारंभिक अवधि के लिए, जीएसटी को छोड़कर, सकल राजस्व का 2% शुल्क लिया जाएगा।

TRAIN ACCIDENT NEAR THIRUVALLUR, TAMIL NADU

1625. SHRI K. SUDHAKARAN:

SHRI A. RAJA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the fire incident involving a crude oil tanker on a freight train near Thiruvallur, Tamil Nadu, on July 13, 2025, including the cause of the fire and the extent of damage to railway infrastructure;
- (b) whether any enquiry has been ordered, if so, the details thereof;
- (c) whether the Government has investigated reports of a crack in the railway track near the incident site and if so, the measures taken/being taken to address potential sabotage or track safety issues;
- (d) whether safety audit of these tracks under Southern Railway was ever done, if so, the details thereof;
- (e) whether Railways would order for safety audit and preventive maintenance of all tracks including signal and communication system in Railway, if so, the details thereof;
- (f) the details of the steps taken to mitigate the disruption caused to train services, including the cancellation, diversion and short-termination of trains on the Chennai–Arakkonam route;

- (g) the safety measures being implemented to prevent similar incidents on freight trains carrying hazardous materials; and
- (h) the timeline for restoring full train operations on the affected route and any compensation planned for affected passengers?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

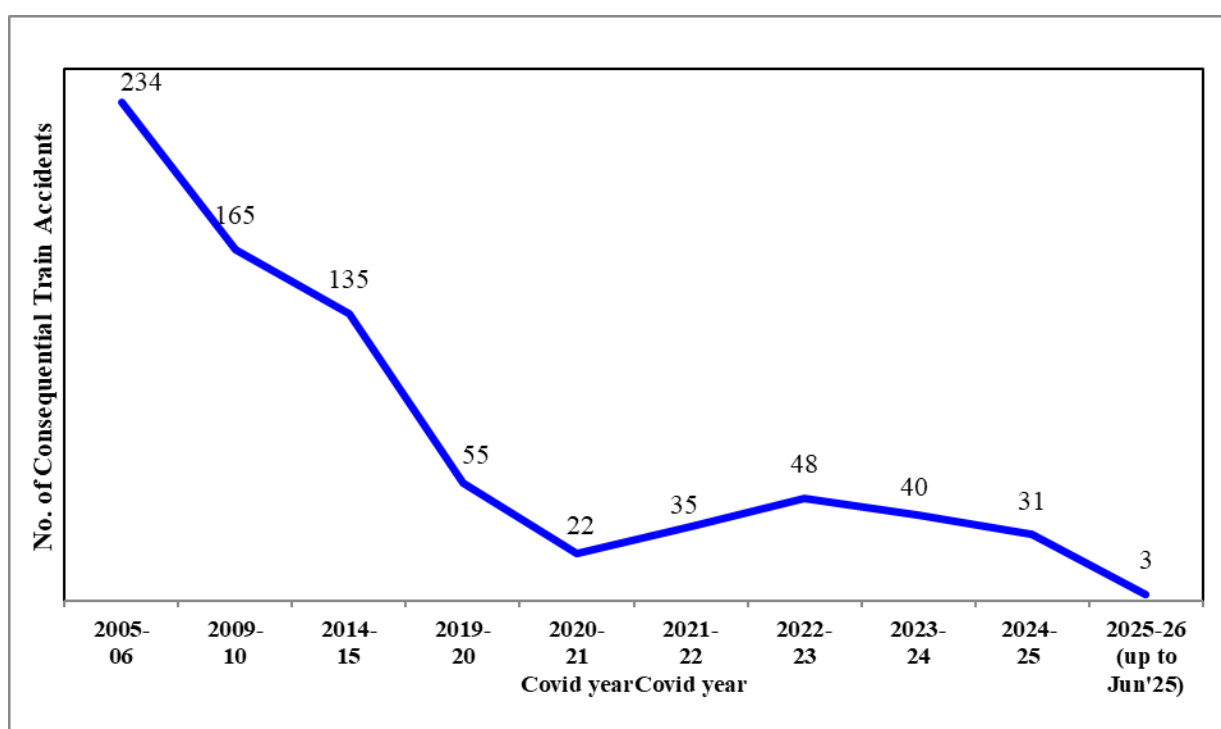
(a) to (h) On 13-07-2025 at 05.10 hours, a freight train carrying petroleum products caught fire at kilometer 42/10A-16A near Thiruvallur station over Chennai Division of Southern Railway. In the incident, 18 wagons of the train suffered damage. At the location of the incident, there was damage to the tracks (sleepers, rails, turnout switch), electrical equipment (overhead equipment mast, catenary and contact wires) and signaling equipment (point machine, bond wires). The cost of damage to the railway infrastructure due to the incident has been estimated to be roughly ₹1.69 crore. An inquiry committee has been constituted by Southern Railway to inquire into the incident.

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June, 2025).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.

The number of consequential train accidents during the last five years are depicted in the Graph below.



The various safety measures taken to enhance safety in train operations are as under:

- i. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way and Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal and Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

- ii. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.
- iii. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.
- iv. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.

- v. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.
- vi. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
- vii. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
- viii. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
- ix. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
- x. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
- xi. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base

sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

- xii. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
- xiii. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
- xiv. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
- xv. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
- xvi. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
- xvii. Patrolling of railway tracks to look out for weld/rail fractures.
- xviii. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
- xix. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
- xx. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

- xxi. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
- xxii. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
- xxiii. Replacement of conventional ICF design coaches with LHB design coaches is being done.
- xxiv. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
- xxv. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
- xxvi. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
- xxvii. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
- xxviii. Regular counselling and training of staff is undertaken.

xxix. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

Safety-related Works: The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till March 25)	2014-25 Vs. 2004-14
Technological improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better maintenance practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better infrastructure and Rolling stock				

1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Intra-railway safety audits were conducted in the section comprising the location of the incident in February 2024 and before that in December 2017. In both these audits, no specific deficiencies were reported regarding track and signal and communication system at the location where the incident took place. These audits are over and above the regular inspections that have been conducted as prescribed in Indian Railways manuals.

In the wake of the incident, Southern Railway made all round efforts to minimize effects on its services. As a result, 94.6 percent of scheduled services were maintained. This was made possible by suitably diverting inter-zonal and long distance trains by providing alternate stoppages for the benefit of travelling passengers. In addition, Southern Railway efficiently planned and utilised the available lie-over rakes of long distance trains to run the highly patronized services towards Mangalore and Alappuzha which otherwise would have got cancelled due to the want of rakes. Special trains operated towards Coimbatore from Chennai Central for stranded passengers as there were no regular services

from Chennai Central towards Coimbatore. The following steps were taken to mitigate the disruption caused to train services, including the cancellation, diversion and short-termination of trains on the Chennai- Arakkonam route:

- i. Arrangement of Special Buses- At Arakkonam Junction (AJJ), a total of 20 buses were arranged to bridge stranded passengers from Train Nos. 17654, 16022, 12674, and 12672. Through these arrangements, approximately 750 passengers, including EMU passengers, were safely transhipped from AJJ to Avadi (AVD), Ambattur (ABU), and Chennai, ensuring minimal inconvenience during the disruption. At Katpadi (KPD), 23 State Government buses were deployed to facilitate the movement of passengers from multiple affected trains, including Train Nos. 12686, 12696, 12608, 22641, 22698, 12680, 12028, 12698, 12295, 22305, 18189, and 22638. These arrangements enabled around 1,500 passengers to be transported from KPD to Chennai, with drop-off points organized at Koyambedu Bus Stand for onward connectivity.
- ii. Catering services: Around 1500 numbers of water bottles and snacks were distributed to the passengers of the short-terminated trains at AJJ and KPD.
- iii. EMU Services: In addition to bus bridging services, seven EMU trains were operated via the AJJ-CJ-CGL route as an alternative diversionary measure. This arrangement benefited over 3,000 passengers, providing safe and convenient travel options despite the operational challenges.
- iv. Connection through Vande Bharat Express: Train No.20644 Vande Bharat Express (CBE to MAS) was operated via diverted route of CGL, AJJ so as to

connect the trains which started from AJJ (Partially cancelled between MAS and AJJ) viz, Trivandrum mail (MAS -TVC) Train No.12623 and Shatabdi Express (MAS-SBC) Train No.12027.

- v. Help desks: To manage passenger needs and disseminate information, help desks were established at Control Room and across important stations viz., MAS, MS, KPD, JTJ, TRT, AJJ, CGL and GDR.
- vi. Additional counters: Additional counters were operated at MAS, MS with increased number of staff for managing the excessive crowd approaching for refunds, as 17 trains were cancelled, 34 trains were diverted and 4 trains originated from AJJ/KPD instead of MAS. A total refund to the tune of Rs.1.5 cr was made in PRS counters. Apart from these, full refunds of around Rs.80,000/- were made to unreserved passengers.

Immediate steps were taken by Southern Railway to contain the damage from the incident and work towards restoration. Restoration of traffic was completed on 13.07.2025. While the Down slow line was restored at 21:25 hrs on 13.07.2025 and the Up slow line were restored at 00:47 hrs on 14.07.2025. Down and Up fast lines were restored at 23:50 hrs on 14.07.2025.

To ensure safety of track, inspection, maintenance and renewal of track is accorded the utmost priority in Indian Railways. There are well-laid down inspection and monitoring schedules and guidelines stipulated in Indian Railways manuals for the same. These are adhered to strictly and records are maintained. These records are permanent and are crosschecked by designated authorities. To ensure safety of track, multiple inspection schedules have been

prescribed for all components of track structure at various levels. Findings in inspections are followed up and necessary action taken well within time for upkeep, maintenance and renewal before any defect can occur. Inspections, monitoring and rectification as above are integral part of the duty and responsibility of permanent way engineers of Indian Railways.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, as such, State Governments are responsible for prevention, detection, registration and investigation of crime and maintaining law and order etc. on Indian Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. However, Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security of passenger area and passengers and for matters connected therewith and in order to prevent incident of sabotage over Indian Railways, following steps are being taken by Indian Railways:

- i. Regular State Level Security Committee of Railways (SLSCR) meetings are being conducted, which have been constituted in each State under the chairmanship of Director Generals/Commissioners of Police of respective States/Union territory with representatives of RPF, GRP and Intelligence units. Further, close liaison is made by RPF with the State Police/GRP authorities at all levels to control crime, registration of cases, their investigation and maintenance of Law and Order in Railway premises as well

as on running trains with focus on sabotage incidents and sharing of intelligence. Effective steps are being undertaken to prevent such incidents.

- ii. Besides Central and State Intelligence agencies, Intelligence Units of RPF i.e. Crime Intelligence Branch (CM) and Special Intelligence Branch (SIB) have been sensitized and instructed to collect intelligence and take necessary action in coordination with Police authorities for detection and prevention of sabotage attempts.
- iii. Frequent patrolling of identified black spots and vulnerable sections are being done by Railwaymen, RPF, GRP and Civil Police
- iv. Regular drives are conducted to remove material lying near the railway tracks, which can potentially be used by miscreants for putting obstructive those materials on the track.
- v. The people living near railway tracks are being sensitized about the consequences of putting foreign material on tracks, removing rail components etc. and are requested to keep watch and report any suspected activity immediately.
- vi. Special teams are formed to patrol high risk areas, vulnerable sections and sharing of intelligence to mitigate threats effectively.

Carriage of goods by Indian Railways is done under the provisions of the Railways Act, 1989. In exercise of the powers conferred by Sections 67 and 87 of the Act, conditions for conveyance of dangerous goods over Indian Railways have been notified by the Government. These include comprehensive safety

measures for carriage of dangerous goods and are to be compulsorily followed for ensuring safety in transporting such goods over Indian Railways.

Compensation for death/injury of railway passengers in train accidents and untoward incidents as defined under Section 124 and Section 124-A (read with Section 123) of the Indian Railways Act, 1989, is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favor of the claimant and Railways decide to implement the decree. Immediately upon the occurrence of the incident, Indian Railways controlled the movement of trains such that no passenger suffered any injury or loss of property directly due to the incident. Therefore no claim for compensation from train passengers can arise under the Act.

PERIODIC LABOUR FORCE SURVEY

1626. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Periodic Labour Force Survey (PLFS) currently captures employment data specific to gig and platform-based workers such as food delivery agents, cab drivers, e-commerce logistics staff and freelance digital workers, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has conducted any review or expert consultation

to assess the statistical gap arising from the growing informalisation and digitalisation of urban employment, if so, the details thereof;

- (c) whether there are any proposals to revise PLFS survey instruments to distinctly identify platform-mediated, task-based and app-dependent forms of work, if so, the details thereof;
- (d) whether the absence of disaggregated data on such workers has impacted the Government's ability to design targeted social protection and regulation for them, if so, the details thereof; and
- (e) whether the Government is planning to incorporate gig/platform employment into future labour surveys, if so, the details thereof and the timeline fix for the same?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) National Statistics Office (NSO) under Ministry of Statistics and Programme Implementation (MoSPI) has been conducting Periodic Labour Force Survey (PLFS) since 2017 to estimate various indicators related to employment and unemployment in the country. Based on the information collected in PLFS, labour force indicators, viz., Labour Force Participation Rate (LFPR), Worker Population Ratio (WPR), Unemployment Rate (UR), distribution of workers by status in employment (self-employed, regular wage / salaried, casual labour), by industry (as per National Industrial Classification (NIC)) and

occupation (National Classification of Occupation (NCO)) of work etc. are brought out through the PLFS publications. In PLFS, the persons engaged as 'gig and platform-based workers' are not specifically identified. However, all market activities i.e. activities performed for pay or profit which result in production of goods and services for exchange are included under the domain of economic activity considered in PLFS. The activity situation of a person who is found to be working or being engaged in economic activity during a specified reference period is associated with employment in PLFS. Hence, even the persons engaged as 'gig and platform-based workers' for pay and profit are covered in PLFS.

(b) As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.

(c) The concepts and definitions in PLFS are formulated conforming to various standards and various facets of internationally accepted standards on labour statistics are studied in MoSPI to assess their applicability and relevance in the country context. However, as on date, there is no such proposal of revising PLFS survey instruments to distinctly identify platform-mediated, task-based, and app-dependent forms of work.

(d) For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament. The Code provides

for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Government in its Budget Announcement for financial year 2025-26 has announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the e-Shram portal, issuance of identity cards, and extension of health care benefits under Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY).

(e) The feasibility of separately identifying gig/ platform workers in PLFS is presently not under consideration of NSO, MoSPI.

कोयला खान भविष्य निधि संगठन का सी-केयर्स 2.0 पोर्टल

1627. श्री दुलू महतो:

श्री बिभु प्रसाद तराई:

श्री कोटा श्रीनिवास पूजारी:

श्री योगेन्द्र चांदोलिया:

श्री दिलेश्वर कामैत:

श्री सतीश कुमार गौतम:

श्री खगेन मुर्मु:

श्रीमती कमलेश जांगड़े:

श्री जनार्दन मिश्रा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कोयला श्रमिकों तक पहुँच प्रदान करने के लिए कोयला खान भविष्य निधि संगठन (सीएमपीएफओ) के सी-केयर्स 2.0 पोर्टल को किसी मोबाइल एप्लीकेशन के साथ समेकित किया गया है;

(ख) यदि हाँ, तो उक्त पोर्टल के माध्यम से सीएमपीएफओ के सदस्यों को प्रदान की गई सुविधाओं का ब्यौरा क्या है;

(ग) क्या उक्त एप्लीकेशन में प्रोफाइल देखने, दावों की स्थिति जानने, शिकायत निवारण और चैटबॉट सहायक जैसी सुविधाएँ शामिल हैं;

(घ) यदि हाँ, तो उक्त एप्लीकेशन के लॉन्च होने के बाद से उपयोगकर्ताओं की प्रतिक्रिया और उपयोगकर्ताओं द्वारा इसे अपनाने की दर का ब्यौरा क्या है;

(ङ) उक्त पोर्टल के लॉन्च होने के बाद से छत्तीसगढ़ में कितनी शिकायतों का समाधान किया गया है;

(च) धनबाद में कोयला क्षेत्रों में कल्याण सुनिश्चित करने और परिचालन दक्षता बढ़ाने के लिए क्या डिजिटल पहल की गई हैं; और

(छ) क्या उक्त पहल से धनबाद में खानों के लिए सुरक्षा उपायों और संसाधन प्रबंधन परिणामों में सुधार हुआ है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) जी, हाँ।

(ख) पोर्टल के माध्यम से सीएमपीएफओ के सदस्यों को प्रदान की गई सुविधाओं का ब्यौरा निम्नानुसार है:

- i. सदस्य नामांकन: उपयोगकर्ताओं के लिए एप्लीकेशन में नामांकन हेतु।
- ii. सदस्य लॉगिन: उपयोगकर्ताओं के लिए एप्लीकेशन में लॉगिन हेतु।
- iii. ओटीपी (वन टाइम पासवर्ड) प्रमाणीकरण: पंजीकृत मोबाइल नंबर पर।
- iv. खाता सारांश: कर्मचारी के पीएफ (भविष्य निधि) विवरण का सारांश प्रदर्शित करने के लिए।

- v. प्रोफाइल देखना: सभी व्यक्तिगत, पारिवारिक और रोजगार संबंधी विवरण प्रदर्शित करने के लिए
- vi. पीएफ विवरण: विस्तृत पीएफ लेज़र दिखाने के लिए
- vii. दावों की स्थिति जानना: जमा किए गए पीएफ, पेंशन और पीएफ अग्रिम दावों की स्थिति जानने के लिए
- viii. चैटबॉट: स्वचालित चैट इंटरफ़ेस पर स्मार्ट सहायता।
- ix. पासवर्ड बदलना: सदस्य को अपना लॉगिन पासवर्ड बदलने के लिए सक्षम बनाने के लिए
- x. शिकायत निवारण: शिकायत दर्ज करने और समाधान प्राप्त करने के लिए
- xi. शिकायत को ट्रैक करना: शिकायत की स्थिति पर नज़र रखने के लिए

(ग) जी, हां।

(घ) सी-केयर्स मोबाइल एप्लीकेशन पर उपयोगकर्ताओं का फीडबैक बहुत सकारात्मक रहा है। फीडबैक के अनुसार, यह ऐप उपयोगकर्ता के अनुकूल है, उपयोग में बहुत आसान है और पीएफ बैलेंस की जानकारी प्राप्त करने में बहुत सहायक है। इसे अपनाने की दर का विवरण नीचे दिया गया है:

प्रतिदिन औसत इंस्टॉलेशन - 1076

प्रतिदिन औसत उपयोगकर्ता लॉगिन - 30,084

(ङ) उक्त पोर्टल के लॉन्च होने के बाद से छत्तीसगढ़ में कुल 161 शिकायतों का समाधान किया गया है।

(च) और (छ) डिजिटल पहलों ने धनबाद सहित कोलफील्ड्स, विशेष रूप से कोयला खान भविष्य निधि (सीएमपीएफ) और पेंशन प्रबंधन के संबंध में कामगारों के कल्याण को सुनिश्चित करने तथा प्रचालनात्मक दक्षता बढ़ाने में महत्वपूर्ण भूमिका निभाई है। इन पहलों का उद्देश्य विरासत प्रणालियों का आधुनिकीकरण करना, पारदर्शिता में सुधार करना, मैनुअल त्रुटियों को कम करना और कोयला खान कामगारों और पेंशनभोगियों को बेहतर सेवाएं प्रदान करना है। सुरक्षा उपायों और संसाधन प्रबंधन के लिए डिजिटल पहल के परिणाम निम्नलिखित हैं:

- i. सीएमपीएफ खातों का डिजिटलीकरण
- ii. डिजिटल मोड के माध्यम से पेंशन संवितरण
- iii. सीएमपीएफओ पोर्टल संवर्धन
- iv. मोबाइल एप्लीकेशन और हेल्पलाइन
- v. शिकायत निवारण और आरटीआई डिजिटलीकरण
- vi. कोयला सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) में उद्यम संसाधन आयोजना (ईआरपी) और ई-ऑफिस कार्यान्वयन
- vii. एकीकृत कमान और नियंत्रण केंद्र (आईसीसीसी) ने विभिन्न खनन कार्यों की वास्तविक-समय की निगरानी को सक्षम किया, जिससे त्वरित सुधारात्मक कार्रवाई के लिए असुरक्षित कृत्यों और स्थितियों का शीघ्र पता लगाने में सुविधा हुई।
- viii. राष्ट्रीय कोयला खान सुरक्षा रिपोर्ट (एनसीएमएसआर) प्लेटफॉर्म खान दुर्घटनाओं की समय पर डिजिटल रिपोर्टिंग, सुरक्षा लेखापरीक्षा और दुर्घटना विश्लेषण, सांविधिक अनुपालन को बढ़ाने तथा सुरक्षा उल्लंघनों को कम करना सुनिश्चित करता है।
- ix. कोल इंडिया सेफ्टी इन्फॉर्मेशन सिस्टम (सीएसआईएस) पोर्टल सुरक्षा मेट्रिक्स और प्रशिक्षण रिकॉर्ड के लिए एक एकीकृत भंडार के रूप में कार्य करता है, लक्षित सुरक्षा कार्रवाई का समर्थन करता है और कार्यबल जागरूकता बढ़ाता है।
- x. डिजिटल उपस्थिति प्रणाली के साथ पीएफ/पेंशन डाटा का एकीकरण खान कामगारों की वास्तविक-समय उपस्थिति की निगरानी में सहायता करता है। अनधिकृत खनन की घटनाओं को कम करता है और इष्टतम जनशक्ति की तैनाती सुनिश्चित करता है, जिससे प्रचालन सुरक्षित होता है।

SUSTAINABLE DEVELOPMENT GOALS

1628. SHRI BIBHU PRASAD TARAI:

DR. MANNA LAL RAWAT:

SHRI DAMODAR AGRAWAL:

SUSHRI S. JOTHIMANI:

SHRI CHINTAMANI MAHARAJ

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI KALI CHARAN SINGH:

Will the Minister of **STATISTICS AND PROGRAMME**

IMPLEMENTATION be pleased to state:

(a) whether the Government has taken any steps to improve real-time data availability for monitoring Sustainable Development Goals (SDGs) at the district/block level and if so, the details thereof;

(b) whether the Government has come across specific instances where the data provided by the Government has helped in targeted interventions or resource allocation for backward regions;

(c) if so, the details thereof;

(d) whether the major platforms such as SDG India Index or other digital dashboards being used to track progress at the national and State level and if so, the details thereof; and

(e) whether the Union Government has taken steps to improve data accuracy, interoperability and integration across Ministries and State for better planning and monitoring and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a), (b) and (c) India has reaffirmed its commitment to implementing the SDGs by utilizing nationally defined indicators that reflect the country's unique priorities and developmental needs. In this regard, Ministry of Statistics and Programme Implementation (MoSPI) has developed the National Indicator Framework (NIF) for SDGs in consultation with concerned Ministries/ Departments, UN Agencies and other stakeholders to facilitate monitoring of the SDGs at national level. In pursuit of integrating the SDGs into national and sub-national policies and programmes, NITI Aayog has aligned the SDGs with centrally sponsored schemes across various Central Ministries and Departments. To further this vision, the Government of India has launched a series of nationwide welfare and developmental programs, guided by its overarching commitment to "*Sabka Saath, Sabka Vikas, Sabka Vishwas, Sabka Prayas*" in alignment with the Sustainable Development Goals' motto of "Leaving No One Behind."

States/UTs hold the primary responsibility for the follow-up and review of progress in implementing the Sustainable Development Goals (SDGs) at the state, district, and local government levels. To effectively track their

achievements, States are encouraged to develop their own State Indicator Frameworks (SIFs), as per their specific developmental priorities, data needs, infrastructure, and resource availability. In recognition of this, MoSPI has been actively extending technical assistance to States and UTs in the formulation, review, and refinement of SDG monitoring frameworks at the sub-national level. In this endeavor, in 2019, the Ministry formulated and circulated Guidelines to the States/UTs for crafting their State/UT level monitoring framework. The guideline was subsequently updated in March 2022 as part of the report titled "Guidance on Monitoring Framework on SDGs at the Sub-national Level."

(d) SDG India Index and Dashboard released by NITI Aayog, monitors the performance of States/Union Territories (UTs), benchmarking them based on their overall achievements across various goals. The Index underscores the varying levels of progress and challenges among States and Union Territories in achieving the Sustainable Development Goals. The fourth edition of SDG India Index was released in 2023. According to the SDG India Index Report 2023-24 released by NITI Aayog, the country's overall score has improved from 66 in 2020-21 to 71 in 2023-24. The State/UT-wise progress on SDGs are in public domain and can be accessed at [https://www.niti.gov.in/sites/default/files/2024-07/SDG India Index 2023-24.pdf](https://www.niti.gov.in/sites/default/files/2024-07/SDG%20India%20Index%202023-24.pdf).

(e) MoSPI has circulated a National Meta Data Structure (NMDS) designed with the objective that data and information are uniformly represented, provide clarity on the data sources, collection methods and enhance discoverability of datasets.

It is to bring in improved understanding of various data sets in public domain such as census, surveys, administrative and those from other sources.

Also, MoSPI has circulated the Statistical Quality Assessment Framework (SQUAF) which aims to bring in improvement in the National Statistical System by laying down quality parameters and corresponding good practices for statistical processes and products. The framework provides a self-assessment kit for assessing the quality of statistical products and processes by diagnosing the areas of its strength and weaknesses.

NATIONAL BIOENERGY PROGRAMME

1629. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of aims and objectives of National Bioenergy Programme (NBP) being implemented in the country;
- (b) the details of bioenergy projects being installed in the State of Andhra Pradesh, district-wise;
- (c) the details of components under which bio-energy projects have been set up in Andhra Pradesh under Phase-I;
- (d) the details of preparations that the Government is making for Phase-II since Phase-I is likely to be completed by this financial year; and

(e) the details of financial and other assistance extended to Andhra Pradesh to install bio-energy projects since the launch of NBP?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) To attain the ambitious renewable energy targets and to achieve self-reliance in the energy sector, the National Bioenergy Programme (NBP) is being implemented by the Ministry of New and Renewable Energy (MNRE) with the following objectives: -

- i. To support the setting up of waste to energy projects for generation of biogas, compressed biogas and power from urban, industrial, agricultural wastes and residues;
- ii. To support setting up of biomass briquette and pellet manufacturing plants and to support biomass (non-bagasse) based cogeneration projects; and
- iii. Setting up of small and medium size biogas plants for clean cooking fuel and meeting the stationary needs of thermal and small power applications.

(b) and (c) The district-wise details of bioenergy projects supported under the three sub-components of the NBP in the state of Andhra Pradesh are given in the enclosed **Statement-I**.

(d) The Ministry as a pre-requisite for Phase-II preparation, have initiated carrying out the third-party evaluation of Phase-I of NBP.

(e) The Central Financial Assistance (CFA) pattern under NBP is given in the enclosed **Statement-II**.

STATEMENT-I

**The district-wise details of bioenergy projects supported in the State of
Andhra Pradesh**

(a) Under Waste to Energy Programme

District	Nos. of project sanctioned	Cumulative Installed Capacity
Chittoor	1	1680 Kg/day
Guntur	1	850 Kg/day
Kurnool	1	800 Kg/day
Vishakhapatnam	1	850 Kg/day

(b) Under Biomass Programme

District	Nos. of project sanctioned	Cumulative Installed Capacity
West Godavari	1	8 MW Non-Bagasse Cogeneration Power plant
East Godavari	1	3.87 MW Biomass (Non-Bagasse) cogeneration project

(c) Under Biogas Programme

District	Nos. of project sanctioned
Anamayya	1
Bapatla	7
Chittor	12
Guntur	9
Krishna	8
Palnadu	13
Prakasam	6

STATEMENT-II

The CFA pattern for various sub-components under the NBP, may be seen below:

Waste to Energy Programme	CFA in Rs Crore
Biogas generation	Rs 0.25 Crore per 12000cum/day
BioCNG generation	Rs 4.0 Crore per 4800 kg/day (for BioCNG generation from new biogas plant) Rs 3.0 Crore per 4800 kg/day (for BioCNG generation from existing Biogas plant)
Power generation based on Biogas	Rs 0.75 Crore/MW (for power generation from new biogas plant) Rs 0.5 Crore/MW (for power generation from existing Biogas plant)
Power based on bio and agro-industrial waste	Rs 0.4 Crore/MW
Biomass Gasifier	Rs. 2,500 per kWe with dual fuel engines for electrical application Rs. 15,000 per kWe with 100% gas engines for electrical application

	Rs. 2 lakh per 300 kWth for thermal applications
Biomass Programme	CFA
Briquette manufacturing plants	Rs. 9.00 Lakhs/ TPH (Maximum CFA- Rs. 45.00 Lakh per project).
Non-Torrefied Pellet manufacturing plant	Rs. 21 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 TPH plant, whichever is lower (Maximum Rs. 105 lakhs per project)
Torrefied Pellet manufacturing plant	Rs. 42 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 TPH plant, whichever is lower (Maximum Rs. 210 lakhs per project)
Non-Bagasse Cogeneration Projects	Rs. 40 Lakhs/ Megawatt Maximum CFA- Rs. 5.00 Crore per project).
Biogas Programme	CFA
For small biogas plants (1-25 cubic meter/day plant capacity):	Rs. 9,800/- to Rs. 70,400/- per plant based on size of the plant in cubic meter
For Power generation and thermal application (25 - 2500 cubic meter/day plant capacity):	Rs. 35,000/- to Rs. 45,000/- per kilowatt for power generation Rs. 17,500/- to Rs. 22,500/- per kilowatt equivalent for thermal applications. <i>Note: 20% higher than Standard CFA in for NER, Island, Registered Gaushalas and SC/ST beneficiaries);</i>

STATUS OF SETTING UP OF FCI REGIONAL OFFICE IN MIZORAM**1630. SHRI RICHARD VANLALHMANGAIHA:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government proposes to set up a Regional Office of the Food Corporation of India (FCI) in Mizoram;
- (b) if so, the current status of the said proposal; and
- (c) the expected timeline for the establishment and operationalization of the said office?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) No decision has been taken yet regarding the establishment of a regional office of the Food Corporation of India in Mizoram.
- (b) Does not arise.
- (c) Does not arise.

UPGRADATION OF AREBETTA RAILWAY STATION**1631. SHRI KOTA SRINIVASA POOJARY:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether a feasibility study was undertaken by South Western Railway (SWR) to upgrade Arebetta Railway Station into a crossing station to enhance ghat section capacity, if so, the present status of the study;

- (b) whether any decision has been made regarding its implementation and if so, the details thereof;
- (c) the details of the measures taken/being taken by the Government to strengthen the infrastructure and enhance safety in the Sakaleshpur and Subramanya Road section particularly in response to past challenges caused by landslides;
- (d) the present status of railway electrification between Sakaleshpur and Subramanya Road Ghat section under SWR; and
- (e) the details of the impediments delaying the completion of the electrification work?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) It has been decided to develop Arebetta Railway Station as a Crossing station. Hassan Mangalore Rail Development Company Limited (HMRDCL) has agreed to bear the cost of development of Arebetta Railway Station as a Crossing station.

Adequate safety measures such as flattening of slopes, provision of Rock fall barrier protection, provision of boulder netting for arresting boulder fall, provision of Gabion wall, Improvements to side drain have been taken to enhance safety in Sakaleshpur- Subramanya Road Ghat section especially in view of the past challenges caused by landslides.

Railway Electrification works have been completed in Subrahmanya Road to Shiribagilu (14 RKm) and Sakleshpur-Donigal (9 RKm) section of South Western Railway (SWR). Further, Electrification works have been undertaken in the remaining section i.e. Shiribagilu-Donigal (32 RKm) ghat section of Sakaleshpur to Subrahmanya Road (55 RKm) route.

The completion of Electrification project(s) depends on various factors like forest clearances by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic condition etc. All these factors affect the completion time of the project(s).

GUIDELINES FOR USE OF GENERATIVE AI

1632. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has developed ethical guidelines for the use of generative Artificial Intelligence (AI) in public services;
- (b) the details of the progress on setting up AI research hubs under Digital India Programme;
- (c) whether the startups in Tier 2/3 cities receiving support under MeitY's innovation funds;

(d) if so, whether any data protection audit been conducted for citizen services like DigiLocker or Unified Mobile Application for New-age Governance (UMANG); and

(e) the status of National Data Governance Framework implementation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) The government has taken an inclusive and innovation-friendly approach to Artificial Intelligence (AI) governance. It is backed by an institutional setup to protect citizens' rights, ensure data privacy, and promote innovation.

The Government, through CERT-In, has issued several advisories to ensure the secure use of AI. These include:

- Advisory on Security Implications of AI Language-Based Applications (9th May 2023)
- Advisory on Best Practices Against Vulnerabilities in Generative AI Solutions (26th March 2025)
- Technical Guidelines for Bill of Materials (BoM) for Software, Hardware, AI, and Quantum and Cryptography requirement (9th July 2025)

Additionally, CERT-In has launched the Certified Security Professional in Artificial Intelligence (CSPAI) program. It equips cybersecurity professionals with the skills to secure AI systems, address AI-related threats, and ensure the trustworthy deployment of AI.

An Advisory Group on AI, chaired by the Principal Scientific Advisor to the Prime Minister, has also been constituted to develop an India-specific regulatory framework for AI.

The government has established 25 Technology Innovation Hubs (TIHs) in reputed institutes under the National Mission on Interdisciplinary Cyber-Physical Systems. Hubs at IIT Kharagpur, IIIT Hyderabad and IIT BHU are working in the field of Artificial Intelligence and Data Science.

Under the Gen-Next Support for Innovative Startups (GENESIS) scheme, support is being provided to about 1,600 technology startups in tier II and tier III cities.

(d) DigiLocker has undergone ISO 27001:2022 Information Security Management System (ISMS) audit. It has been duly certified in accordance with the prescribed standards, security policy and applicable regulatory and contractual requirement.

Regular annual internal audit is carried out for UMANG. In addition, a separate cybersecurity audit is also conducted by STQC. UMANG does not store any user data except for the mobile number. All data transfers are carried out through encrypted APIs, ensuring secure communication.

(e) Government published the Draft National Data Governance Framework Policy on 26th May 2022 for public consultation. After deliberations, it was decided that the sharing of non-sensitive data would continue to be governed by the National Data Sharing and Accessibility Policy (NDSAP), 2012.

उपभोक्ता शिकायतों का निवारण

1633. श्री लुम्बाराम चौधरी:

श्री अनुराग शर्मा:

श्री दिनेशभाई मकवाणा:

श्री दिलीप शङ्कीया:

श्री विद्युत बरन महतो:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा उपभोक्ता संरक्षण को सुदृढ़ करने और उपभोक्ता शिकायतों के बेहतर निवारण को सुनिश्चित करने के लिए क्या उपाय किए गए हैं; और
- (ख) सरकार द्वारा उपभोक्ताओं को उनके अधिकारों के प्रति जागरूक करने और उन्हें धोखाधड़ी, भ्रामक विपणन और निम्न गुणवत्ता वाले उत्पादों से बचाने के लिए क्या पहल की जा रही है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) और (ख) उपभोक्ता मामले विभाग प्रगतिशील कानून बनाकर उपभोक्ता संरक्षण और उपभोक्ताओं के सशक्तीकरण के लिए लगातार काम कर रहा है। वैश्वीकरण, प्रौद्योगिकियों, ई-कॉमर्स बाजारों आदि के नए युग में उपभोक्ता संरक्षण को नियंत्रित करने वाली रूपरेखा को आधुनिक बनाने की दृष्टि से उपभोक्ता संरक्षण अधिनियम, 1986 को निरस्त कर दिया गया और उपभोक्ता संरक्षण अधिनियम, 2019 लागू किया गया।

नए उपभोक्ता संरक्षण अधिनियम, 2019 की मुख्य विशेषताएं हैं - केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए) की स्थापना; उपभोक्ता आयोगों में न्याय निर्णयन प्रक्रिया का सरलीकरण जैसे उपभोक्ता आयोगों के आर्थिक क्षेत्राधिकार को बढ़ाना, लेन-देन के स्थान पर ध्यान दिए बिना उपभोक्ता के कार्य/निवास के स्थान पर क्षेत्राधिकार रखने वाले उपभोक्ता आयोग से ऑनलाइन शिकायत दर्ज करना, सुनवाई के लिए वीडियो कांफ्रेंसिंग, यदि शिकायत दर्ज करने के 21 दिनों के

भीतर स्वीकार्यता तय नहीं होती है तो शिकायतों की स्वतः स्वीकार्यता; उत्पाद दायित्व का प्रावधान; मिलावटी उत्पादों/नकली वस्तुओं के निर्माण/बिक्री के लिए दंड का प्रावधान; ई-कॉमर्स और प्रत्यक्ष बिक्री में अनुचित व्यापार प्रथाओं की रोकथाम के लिए नियम बनाने का प्रावधान।

उपभोक्ता संरक्षण अधिनियम, 2019 में जिला, राज्य और राष्ट्रीय स्तर पर त्रि-स्तरीय अर्ध-न्यायिक तंत्र का प्रावधान है, जिसे आम तौर पर उपभोक्ताओं के अधिकारों की सुरक्षा और अनुचित व्यापार प्रथाओं से संबंधित विवादों सहित उपभोक्ता विवादों का सरल और त्वरित निवारण प्रदान करने के लिए “उपभोक्ता आयोग” के रूप में जाना जाता है। उपभोक्ता आयोगों को विशिष्ट प्रकृति की राहत देने और जहां भी उचित हो, उपभोक्ताओं को मुआवजा देने का अधिकार है।

उपभोक्ताओं को ई-कॉमर्स में अनुचित व्यापार प्रथाओं से बचाने के लिए, उपभोक्ता मामले विभाग ने उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत उपभोक्ता संरक्षण (ई-कॉमर्स) नियम, 2020 को अधिसूचित किया है। ये नियम अन्य बातों के साथ-साथ ई-कॉमर्स संस्थाओं की जिम्मेदारियों को रेखांकित करते हैं और ग्राहक शिकायत निवारण के प्रावधानों सहित मार्केटप्लेस और इन्वेंट्री ई-कॉमर्स संस्थाओं की देनदारियों को विनिर्दिष्ट करते हैं।

उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण जो एक कार्यकारी एजेंसी है, 24.07.2020 को अस्तित्व में आया। इसे हस्तक्षेप करने, अनुचित व्यापार प्रथाओं से होने वाले उपभोक्ता नुकसान को रोकने और क्लास एक्शन शुरू करने के लिए बनाया गया है, जिसमें उत्पादों को वापस मंगाना, वापस करना और रिफंड शामिल है। इसका मुख्य कार्य जनता के हित के लिए हानिकारक झूठे या भ्रामक विज्ञापनों को रोकना और विनियमित करना है।

सीसीपीए ने 9 जून, 2022 को भ्रामक विज्ञापनों की रोकथाम और भ्रामक विज्ञापनों के पृष्ठांकन के लिए दिशानिर्देश, 2022 को अधिसूचित किया है। ये दिशानिर्देश अन्य बातों के साथ-साथ प्रावधान करते हैं; (क) किसी विज्ञापन को वैध और गैर-भ्रामक मानने की शर्तें; (ख) लुभावने विज्ञापन और मुफ्त दावा विज्ञापनों के मामले में अनुपालन की जाने वाली शर्तें; और, (ग) विनिर्माता,

सेवा प्रदाता, विज्ञापनकर्ता और विज्ञापन एजेंसी के कर्तव्य। इन दिशानिर्देशों में कहा गया है कि विज्ञापनों के पृष्ठांकन के लिए सम्यक तत्परता बरतना आवश्यक है, ताकि किसी भी विज्ञापन में पृष्ठांकन, उस व्यक्ति, समूह या संगठन की वास्तविक, यथोचित वर्तमान राय को प्रतिबिंबित करे, तथा दर्शाए गए सामान, उत्पाद या सेवा के बारे में पर्याप्त जानकारी या अनुभव पर आधारित हो, तथा किसी भी प्रकार से भ्रामक न हो।

उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 18 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सीसीपीए ने ई-कॉमर्स क्षेत्र में पहचाने गए 13 विशिष्ट डार्क पैटर्न की रोकथाम और विनियमन के लिए 30 नवंबर, 2023 को “डार्क पैटर्न का निवारण और विनियमन के लिए मार्गदर्शक सिद्धांत, 2023” जारी किए हैं। इन डार्क पैटर्न में झूठी तात्कालिकता, बास्केट स्नीकिंग, कन्फर्म शेमिंग, जबरन कार्रवाई, सब्सक्रिप्शन ट्रैप, इंटरफेस इंटरफेरेंस, बेट और स्विच, ड्रिप मूल्य निर्धारण, प्रच्छन्न विज्ञापन, नैगिंग, ट्रिक वर्डिंग, एसएएएस बिलिंग और रोग मैलवेयर शामिल हैं।

उपभोक्ता संरक्षण को और सुदृढ़ करने के लिए, सीसीपीए ने ग्रीनवाशिंग और भ्रामक पर्यावरणीय दावों की रोकथाम और विनियमन के लिए दिशानिर्देश, 2024 (15 अक्टूबर 2024 से प्रभावी) को लागू किया, जिसमें पर्यावरणीय दावों में पारदर्शिता को अनिवार्य किया गया और कोचिंग क्षेत्र में भ्रामक विज्ञापनों की रोकथाम के लिए दिशानिर्देश, 2024 (13 नवंबर 2024 से प्रभावी) को लागू किया, जिसमें कोचिंग संस्थानों में झूठे दावों, अतिरंजित सफलता दरों और अनुचित प्रथाओं को संबोधित किया गया।

उपभोक्ता मामले विभाग द्वारा संचालित राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) देश भर के उपभोक्ताओं के लिए मुकदमेबाजी-पूर्व चरण में उनकी शिकायत निवारण हेतु एकल पहुंच बिंदु के रूप में उभरी है। उपभोक्ता देशभर से हिंदी, अंग्रेजी, कश्मीरी, पंजाबी, नेपाली, गुजराती, मराठी, कन्नड़, तेलुगु, तमिल, मलयालम, मैथिली, संथाली, बांग्ला, ओडिया, असमिया और मणिपुरी सहित 17 भाषाओं में टोल-फ्री नंबर 1915 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। ये शिकायतें एकीकृत शिकायत निवारण तंत्र (इनग्राम), एक ओम्नी-चैनल आईटी सक्षम केंद्रीय पोर्टल पर विभिन्न

चैनलों - व्हाट्सऐप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी सुविधानुसार दर्ज की जा सकती हैं। 1,110 कंपनियां, जिन्होंने 'कन्वर्जेंस' कार्यक्रम के तहत एनसीएच के साथ स्वेच्छा से भागीदारी की है, इन शिकायतों का निवारण प्रक्रिया के अनुसार सीधे जवाब देती हैं और पोर्टल पर शिकायतकर्ता को फीडबैक प्रदान करती हैं। जिन कंपनियों ने राष्ट्रीय उपभोक्ता हेल्पलाइन के साथ साझेदारी नहीं की है, उनके विरुद्ध शिकायतें निवारण के लिए कंपनी को भेज दी जाती हैं।

एनसीएच के तकनीकी परिवर्तन ने इसकी कॉल-हैंडलिंग क्षमता में उल्लेखनीय वृद्धि की है। एनसीएच द्वारा प्राप्त कॉलों की संख्या दिसंबर 2015 में 12,553 से दस गुना से भी अधिक बढ़कर दिसंबर 2024 में 1,55,138 हो गई है। यह अभूतपूर्व वृद्धि हेल्पलाइन में उपभोक्ताओं के बढ़ते विश्वास को दर्शाती है। इसी प्रकार, प्रति माह दर्ज होने वाली शिकायतों की औसत संख्या 2017 में 37,062 से बढ़कर 2024 में 1,11,951 हो गई है। इसके अतिरिक्त, व्हाट्सऐप के माध्यम से शिकायत पंजीकरण में तेजी आई है, इस प्लेटफॉर्म के माध्यम से दर्ज शिकायतों का प्रतिशत मार्च 2023 में 3% से बढ़कर मार्च 2025 में 20% हो गया है, जो डिजिटल संचार चैनलों के लिए बढ़ती प्राथमिकता को दर्शाता है।

शिकायत निवारण को और बेहतर बनाने के लिए एक महत्वपूर्ण कदम के रूप में, एनसीएच ने एनसीएच 2.0 पहल के भाग के रूप में एआई-आधारित स्पीच रिकॉग्निशन, एक अनुवाद प्रणाली और एक एआई सक्षम चैटबॉट की शुरुआत की है। इन तकनीकी प्रगति का उद्देश्य शिकायत दर्ज करने की प्रक्रिया को और अधिक सहज, कुशल और समावेशी बनाना है। एआई-संचालित स्पीच रिकॉग्निशन एंड ट्रांसलेशन सिस्टम उपभोक्ताओं को वॉयस इनपुट के माध्यम से शिकायत दर्ज करने में सक्षम बनाता है, जिससे मैन्युअल हस्तक्षेप कम होता है। एआई-सक्षम चैटबॉट वास्तविक समय में सहायता प्रदान करता है, शिकायत निवारण प्रक्रियाओं को सुव्यवस्थित करता है और समग्र

उपयोगकर्ता अनुभव को बेहतर बनाता है। ये अपग्रेड यह सुनिश्चित करते हैं कि विविध भाषाई पृष्ठभूमि वाले उपभोक्ताओं को शिकायत निवारण प्रणाली तक समान पहुँच प्राप्त हो।

राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) की वेबसाइट को भी उन्नत किया गया है, ताकि यह मुकदमेबाजी-पूर्व चरण में शिकायत निवारण चाहने वाले भारत भर के उपभोक्ताओं के लिए पहुँच का केंद्रीय बिंदु बन सके। इस वेबसाइट में उन्नत कार्यक्षमता, आधुनिक सुविधाएँ और उपयोगकर्ता-केंद्रित डिज़ाइन के साथ बेहतर नेविगेशन शामिल है। इसमें उन्नत सुविधाएँ शामिल हैं, जो त्वरित शिकायत समाधान और अधिक कुशल उपयोगकर्ता अनुभव प्रदान करती हैं।

उपभोक्ता मामले विभाग “उपभोक्ता जागरूकता” नामक एक स्कीम कार्यान्वित कर रहा है। इस स्कीम के अंतर्गत उपभोक्ता मामले विभाग “जागो ग्राहक जागो” नामक देशव्यापी मल्टीमीडिया जागरूकता अभियान चला रहा है। उपभोक्ताओं को अनुचित व्यापार प्रथाओं, शिकायत निवारण तंत्र, हॉलमार्किंग, आईएसआई उत्पादों और विभिन्न अन्य उपभोक्ता संबंधी मुद्दों के बारे में विभिन्न मीडिया जैसे टीवी, रेडियो, सिनेमा थिएटर, आईवीआरएस, मेलों और त्योहारों के साथ-साथ यूट्यूब आदि जैसे डिजिटल मीडिया के माध्यम से जागरूक किया जाता है। इस स्कीम के अंतर्गत, क्षेत्रीय स्तर पर स्थानीय विषय-वस्तु के साथ उपभोक्ता जागरूकता पर गतिविधियाँ चलाने के लिए राज्यों/संघ राज्य क्षेत्रों को अनुदान सहायता भी प्रदान की जाती है। विभाग उपभोक्ता जागरूकता के लिए विभिन्न क्रिएटिव, इन्फोग्राफिक्स और वीडियो के साथ सोशल मीडिया का सक्रिय रूप से उपयोग कर रहा है।

कोयला और लिग्नाइट गैसीकरण

1634. श्री चंदन चौहान:

श्री प्रदीप कुमार सिंह:

श्री नारायण तातू राणे:

श्री भरतभाई मनुभाई सुतारिया:

श्री अनुराग सिंह ठाकुर:

डॉ. प्रशांत यादवराव पडोले:

श्री बिप्लब कुमार देब:

श्री कृपानाथ मल्लाह:

क्या **कोयला** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा सार्वजनिक और निजी क्षेत्रों में कोयला और लिग्नाइट गैसीकरण को बढ़ावा देने के लिए किए गए प्रयासों का ब्यौरा क्या है; और

(ख) सरकार द्वारा कोयला और लिग्नाइट गैसीकरण परियोजनाओं को बढ़ावा देने के लिए अब तक कितनी वित्तीय सहायता स्वीकृत की गई है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) सरकार ने, अन्य बातों के साथ-साथ, सार्वजनिक और निजी क्षेत्रों में कोयला और लिग्नाइट गैसीकरण को बढ़ावा देने के लिए निम्नलिखित पहलें की हैं -

- दिनांक 24 जनवरी, 2024 को सरकार ने 8,500 करोड़ रुपए के परिव्यय के साथ सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और निजी क्षेत्र के लिए एक वित्तीय प्रोत्साहन स्कीम को अनुमोदित किया है।
- कोयला गैसीकरण पहल को सहायता प्रदान करने के लिए गैर-विनियमित क्षेत्र (एनआरएस) लिंकेज नीलामी नीति के तहत एक नया उप-क्षेत्र, "कोयला गैसीकरण के लिए सिनगैस का उत्पादन" सृजित किया गया है।
- सरकार ने एनआरएस नीलामी के अंतर्गत गैसीकरण परियोजनाओं को विनियमित क्षेत्र के अधिसूचित मूल्य पर न्यूनतम मूल्य के साथ आगामी सात वर्षों के भीतर शुरू होने वाली परियोजनाओं के लिए कोयले की आपूर्ति करने की अनुमति दे दी है।

- वाणिज्यिक कोयला ब्लॉक नीलामियों में गैसीकरण में प्रयुक्त कोयले के लिए राजस्व शेयर में 50% छूट शुरू की गई है, बशर्ते कि कुल कोयला उत्पादन का कम से कम 10% गैसीकरण प्रयोजनों के लिए उपयोग किया जाए।
- मामला-दर-मामला आधार पर भूमि-सीमा-साझा करने वाले देशों से प्रौद्योगिकी अंतरण (टीओटी) के लिए पंजीकरण से छूट प्रदान करने के लिए एक रूपरेखा बनाई गई है। एक आवेदन को छूट प्रदान कर दी गई है।

(ख) उपर्युक्त 8500 करोड़ रुपये की वित्तीय प्रोत्साहन स्कीम में निम्नलिखित तीन श्रेणियां हैं जिनके लिए कुल 7 (सात) परियोजनाएं अनुमोदित की गई हैं -

- **श्रेणी I** - 4,050 करोड़ रुपये का प्रावधान, जिसके तहत केवल पीएसयू आवेदन करने के पात्र थे, के साथ प्रत्येक को 1,350 करोड़ रुपये की सरकारी सहायता के साथ कुल तीन परियोजनाओं को अनुमोदित किया गया है।
- **श्रेणी II** - 3,850 करोड़ रुपये का प्रावधान, जिसके तहत निजी क्षेत्र और सार्वजनिक क्षेत्र के उपक्रम दोनों आवेदन करने के पात्र थे, के साथ 1,983.06 करोड़ रुपये की सरकारी सहायता के साथ कुल तीन निजी क्षेत्र की परियोजनाओं को अनुमोदित किया गया है।
- **श्रेणी III** - डेमनस्ट्रेशन अथवा लघु परियोजनाओं के लिए 600 करोड़ रुपये का प्रावधान, जिसके तहत 100 करोड़ रुपये की सरकारी सहायता के साथ एक निजी क्षेत्र परियोजना को अनुमोदित किया गया है।

NATIONAL E-VIDHAN APPLICATION

1635. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI PRADEEP KUMAR SINGH:

SHRI VIJAY BAGHEL:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI ANURAG SINGH THAKUR:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the details of technological features added to National e-Vidhan Application (NeVA) to increase linguistic inclusiveness in various State Legislatures;
- (b) the total budget sanctioned for NeVA project by the Public Investment Board and the financial model adopted for implementation of the said project;
- (c) the number of States and the Union Territories which have signed MoU's for adoption of the NeVA project so far; and
- (d) the number of States and UT's which have transformed their legislatures into fully digital Vidhan Sabhas till June, 2025?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE;
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI ARJUN RAM MEGHWAL):**

- (a) Following technological features have been added to National e-Vidhan Application (NeVA) to increase linguistic inclusiveness in various State Legislatures:

- Text-to-Text Machine Translation through Bhashini has been integrated to translate the NeVA public portals (homepage and State Assembly portals) into the 22 scheduled regional languages and English, thereby, ensuring linguistic inclusiveness.

- A Unicode based encoding architecture is employed for all content input, storage and retrieval ensuring interoperability within the Content Management System (CMS) of the application and enabling multilingual access.

(b) Public Investment Board (PIB) has sanctioned the NeVA project with a total cost outlay of Rs 673.94 crore. The project follows a Centrally Sponsored Scheme (CSS) funding pattern as under :-

- For North Eastern and Hilly States funding will be in the ratio of 90:10.
- For Union Territories having Legislatures funding will be 100% by the Centre.
- For all other States funding will be in the ratio of 60:40

(c) A total of 28 State/UT legislatures have signed Memorandum of Understanding (MoUs) for the adoption of NeVA.

(d) Till June 2025, 19 State/UT legislatures have successfully transformed themselves into fully digital Vidhan Sabhas through the NeVA platform.

GREEN ENERGY CORRIDOR-PHASE II IN TAMIL NADU

1636. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) Whether the Union Government has reviewed the progress of the Green Energy Corridor (GEC) Phase-II in Tamil Nadu to enhance renewable energy transmission and if so, the details thereof;

(b) the details of funds allocated and infrastructure developed under GEC Phase-II in Tamil Nadu;

(c) whether Tamil Nadu's renewable energy capacity has been adequately integrated into the national grid and if so, the details thereof; and

(d) the steps taken by the Government to address transmission bottlenecks in southern States like Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Union Government is closely monitoring the implementation of the Green Energy Corridor (GEC) Phase-II including Tamil Nadu. Central Electricity Authority (CEA) is entrusted with monitoring of the projects and to ensure that the projects follow all the norms (including safety standards) prescribed by Central Government and State Government. All the State Transmission Utilities (STUs) submit monthly progress report to MNRE.

Additionally, MNRE is reviewing the progress through Project Appraisal Committee (PAC) meetings with respective state officials to assess the challenges and accelerate implementation.

(b) Under Green Energy Corridor (GEC) Phase-II, a project has been sanctioned to Tamil Nadu for evacuation of approximately 4000 MW renewable energy capacity. The project includes construction of 624 circuit kilometres (ckm) of transmission lines and 2200 MVA substation capacity. The total estimated project cost is ₹719.76 crore, with Central Financial Assistance (CFA) of 33% of

the project cost. Tamil Nadu Transmission Corporation Limited (TANTRANSCO) is the implementing agency for the project and has divided the project into 9 packages.

(c)and(d) Details of total installed renewable energy capacity (including grid connected) as on 30.06.2025 in the state of Tamil Nadu is as under:

(In MW)					
Small Hydro Power	Wind Power	Bio Power	Solar Power	Large Hydro	Total
123.05	11830.37	1046.62	10570.88	2178.2	25749.12

The State of Tamil Nadu is well connected with National Grid through high capacity transmission corridors comprising 765kV and 400kV lines as well as ± 800 kV HVDC System which facilitates smooth transfer of power through Inter State Transmission System (ISTS) network between Tamil Nadu and other States/Region. Power transfer capacities are being strengthened on a continual basis to address changed power transfer scenarios as and when the requirement arises, with reliability and security.

ACTION AGAINST RAILWAY CATERING CONTRACTORS

1637. SHRI HIBI EDEN:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether Indian Railways Catering and Tourism Corporation (IRCTC) has reviewed contracts of catering firms who have been found violating health standards especially in zones like Southern Railway, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has details of firms providing catering services in trains and the number of complaints received against these firms during the last five years, zone-wise;

(c) whether the catering unit at Kadavanthra in Kochi who has been found serving unhygienic and stale food to railway passengers, has been blacklisted/penalised by the authorities, if so, the details thereof and if not, the reasons therefor;

(d) whether the Government proposes to consider empaneling community-run initiatives like Kudumbashree's Samrudhi network of Kochi Municipal Corporation to supply food on trains, if so, the details thereof and if not, the reasons therefor; and

(e) whether any guidelines have been issued recently to improve the quality, hygiene and safety of food on Railways, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Indian Railway Catering and Tourism Corporation Limited (IRCTC) regularly floats tenders to select licensees for provision of onboard catering services in trains, as mandated under the extant policy. These licenses are awarded through a transparent process, as per the terms and conditions

stipulated in the tender documents. Performance review of catering contractors is an ongoing process, which is done by IRCTC from time to time. Corrective action is accordingly taken in accordance with the terms and conditions of the contract.

The base kitchen at Kochi was inspected by a committee of three officers from Railways and IRCTC, following which a penalty of Rs.1,00,000/- was imposed and the base kitchen has been closed.

The following measures have been taken to improve quality, hygiene, and food safety:

- Supply of meals from designated Base Kitchens.
- Commissioning of modern Base Kitchens at identified locations.
- Installation of CCTV Cameras in Base Kitchens for better monitoring of food preparation.
- Shortlisting and use of popular and branded raw materials, like cooking oil, atta, rice, pulses, masala items, paneer, dairy products etc. for food production.
- Deployment of Food Safety Supervisors at Base Kitchens to monitor food safety and hygienic practices.
- Deployment of on-board IRCTC supervisors on trains.
- Introduction of QR codes on food packets, enabling display of details like name of kitchen, date of packaging etc.
- Regular deep cleaning and periodical pest control in Base Kitchens and Pantry Cars.

- In order to ensure compliance with Food Safety Norms, Food Safety and Standards Authority of India (FSSAI) certification from designated Food Safety Officers of each catering unit has been made mandatory.
- Regular food sampling as a part of the inspection and monitoring mechanism to ensure quality of food on trains.
- Third Party Audit is done to examine hygiene and quality of food in Pantry Cars and Base Kitchens. Customer satisfaction survey is also conducted.
- Regular and surprise inspections by Railway/ IRCTC officials, including Food Safety Officers.
- Regular training is conducted by IRCTC to enhance the skills of catering staff, focusing on customer service areas i.e., communication, courteous behaviour, service standards, personal grooming, and hygiene.
- Pilot testing with Kudumbashree Samrudhi has also been carried out.

RATION SHOPS IN JALPAIGURI DISTRICT

1638 DR. JAYANTA KUMAR ROY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether all ration shops in Jalpaiguri district are equipped with e-Point of Sale machines and Aadhaar-based authentication for Public Distribution System (PDS) delivery;
- (b) if so, the details thereof along with the performance of the system;

(c) the number of beneficiaries under the Antyodaya Anna Yojana and National Food Security Act (NFSA) in Jalpaiguri; and

(d) whether any recent measures have been taken by the Government to ensure transparency and grievance redressal and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) All Fair Price Shops (FPSs) of Jalpaiguri district are equipped with ePoS devices and Aadhaar based authentication facility is also available at these FPSs for Public Distribution System (PDS) delivery. A total of 9445.88 MT of foodgrains distributed in Jalpaiguri district during the month of June 2025.

(c) At present, 11,32,095 and 3,50,169 beneficiaries are covered under Priority Household (PHH) and Antyodaya Anna Yojana (AAY) respectively in Jalpaiguri under Nation Food Security Act (NFSA).

(d) Helpline number 1967/1800-State series number is operational in all the States/ UTs for contacting and redressal of the complaints in Public Distribution System (PDS) and filing any type of complaints by the intended beneficiaries. As and when complaints are received in this Department from any source, they are sent to State/ UT Governments concerned for inquiry and appropriate action.

एनसीडीआरसी

1639. श्री भोजराज नाग:

श्री दामोदर अग्रवाल:

श्रीमती कमलेश जांगड़े:

श्री विनोद लखमशी चावड़ा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राष्ट्रीय उपभोक्ता विवाद निवारण आयोग (एनसीडीआरसी) देश के सभी राज्यों में मौजूद है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है साथ ही देश में विशेषकर छत्तीसगढ़ में स्थित उपभोक्ता न्यायालयों की संख्या कितनी है और स्थान कौन से है
- (ग) सरकार द्वारा उपभोक्ताओं की शिकायतें दर्ज करने की प्रक्रिया को सरल बनाने और एनसीडीआरसी में उनका शीघ्र निपटान सुनिश्चित करने के लिए किए जा रहे प्रयासों का ब्यौरा क्या है;
- (घ) संपूर्ण देश में पिछले तीन वर्षों से एनसीडीआरसी में लंबित मामलों का ब्यौरा क्या है और क्या सरकार ने लंबित मामलों के शीघ्र निपटान के लिए कोई कदम उठाए हैं; और
- (ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ङ.) उपभोक्ता मामले विभाग प्रगतिशील कानून बनाकर उपभोक्ता संरक्षण और उपभोक्ताओं के सशक्तीकरण के लिए लगातार काम कर रहा है। वैश्वीकरण, प्रौद्योगिकियों, ई-कॉमर्स बाजारों आदि के नए युग में उपभोक्ता संरक्षण को नियंत्रित करने वाली रूपरेखा को आधुनिक बनाने की दृष्टि से उपभोक्ता संरक्षण अधिनियम, 1986 को निरस्त कर दिया गया और उपभोक्ता संरक्षण अधिनियम, 2019 लागू किया गया।

नए उपभोक्ता संरक्षण अधिनियम, 2019 की मुख्य विशेषताएं हैं - केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए) की स्थापना; उपभोक्ता आयोगों में न्याय निर्णयन प्रक्रिया का सरलीकरण जैसे उपभोक्ता आयोगों के आर्थिक क्षेत्राधिकार को बढ़ाना, लेन-देन के स्थान पर ध्यान दिए बिना

उपभोक्ता के कार्य/निवास के स्थान पर क्षेत्राधिकार रखने वाले उपभोक्ता आयोग से ऑनलाइन शिकायत दर्ज करना, सुनवाई के लिए वीडियो कांफ्रेंसिंग, यदि शिकायत दर्ज करने के 21 दिनों के भीतर स्वीकार्यता तय नहीं होती है तो शिकायतों की स्वतः स्वीकार्यता; उत्पाद दायित्व का प्रावधान; मिलावटी उत्पादों/नकली वस्तुओं के निर्माण/बिक्री के लिए दंड का प्रावधान; ई-कॉमर्स और प्रत्यक्ष बिक्री में अनुचित व्यापार प्रथाओं की रोकथाम के लिए नियम बनाने का प्रावधान।

उपभोक्ता संरक्षण अधिनियम, 2019 में जिला, राज्य और राष्ट्रीय स्तर पर त्रि-स्तरीय अर्ध-न्यायिक तंत्र का प्रावधान है, जिसे आम तौर पर उपभोक्ताओं के अधिकारों की सुरक्षा और अनुचित व्यापार प्रथाओं से संबंधित विवादों सहित उपभोक्ता विवादों का सरल और त्वरित निवारण प्रदान करने के लिए “उपभोक्ता आयोग” के रूप में जाना जाता है। उपभोक्ता आयोगों को विशिष्ट प्रकृति की राहत देने और जहां भी उचित हो, उपभोक्ताओं को मुआवजा देने का अधिकार है।

वर्तमान में, राष्ट्रीय स्तर पर एक राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग और राज्य स्तर पर पैंतीस राज्य उपभोक्ता विवाद प्रतितोष आयोग कार्यरत हैं। जिला उपभोक्ता विवाद प्रतितोष आयोगों की संख्या (राज्यवार) संलग्न **विवरण** में दी गई है।

पिछले तीन वर्षों से एनसीडीआरसी द्वारा दर्ज किए गए और निपटाए गए उपभोक्ता मामले इस प्रकार हैं:-

दर्ज करने का वर्ष	वर्ष के दौरान दर्ज मामले	वर्ष के दौरान निपटाए गए मामले (इसमें पिछले वर्षों के लंबित मामले भी शामिल हैं)
2022	3,655	4,054
2023	5,816	6,125
2024	4,546	6,953
2025	1,856	2,370
कुल	15,873	19,502

इसके अलावा, उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 38 (7) के अनुसार, प्रत्येक शिकायत का यथासंभव शीघ्रता से निपटारा किया जाएगा और यदि शिकायत में वस्तुओं के विश्लेषण या परीक्षण की आवश्यकता नहीं है तो विरोधी पक्ष द्वारा नोटिस प्राप्त होने की तारीख से तीन महीने की अवधि के भीतर और यदि इसमें वस्तुओं के विश्लेषण या परीक्षण की आवश्यकता है तो पांच महीने के भीतर शिकायत का निपटारा करने का प्रयास किया जाएगा।

अंतिम उपभोक्ताओं को शीघ्र न्याय दिलाने के लिए उपभोक्ता संरक्षण अधिनियम में कहा गया है कि उपभोक्ता आयोगों द्वारा सामान्यतः तब तक कोई स्थगन नहीं दिया जाएगा जब तक कि पर्याप्त कारण न दर्शाया जाए तथा स्थगन देने के कारणों को आयोग द्वारा लिखित रूप में दर्ज न कर दिया जाए।

राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग (एनसीडीआरसी) की 10 पीठों और राज्य उपभोक्ता विवाद प्रतितोष आयोगों (एससीडीआरसी) की 35 पीठों को वीडियो कॉन्फ्रेंसिंग सुविधाएं प्रदान करने के अलावा, माइक्रो-सर्विस आर्किटेक्चर, आर्टिफिशियल इंटेलिजेंस/मशीन लर्निंग एकीकरण और फेसलेस ऑनबोर्डिंग और रोल-आधारित डैशबोर्ड जैसी नवीनतम सुविधाओं के माध्यम से उपभोक्ता शिकायत निवारण को बढ़ाने के लिए एक ई-जागृति पोर्टल विकसित किया गया है। यह मौजूदा ऐप्लिकेशन (ओसीएमएस, ई-दाखिल, एनसीडीआरसी सीएमएस, कॉनफोनेट ऐप्लिकेशन) को एक एकल, स्केलेबल प्रणाली में एकीकृत करता है, जो उपभोक्ताओं को बहुभाषी समर्थन के साथ कहीं से भी, कभी भी शिकायत दर्ज करने में सक्षम बनाकर महत्वपूर्ण रूप से लाभान्वित करता है। एकीकृत मंच शिकायत निवारण प्रक्रिया को सुव्यवस्थित करता है, जिससे त्वरित समाधान और बेहतर पारदर्शिता मिलती है।

विवरण

जिला उपभोक्ता विवाद प्रतितोष आयोगों की राज्यवार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	जिला आयोगों की संख्या
1.	अंडमान और निकोबार द्वीप (केंद्र शासित प्रदेश)	1
2.	आंध्र प्रदेश	17
3.	अरुणाचल प्रदेश	25
4.	असम	23
5.	बिहार	38
6.	चंडीगढ़ (केंद्र शासित प्रदेश)	2
7.	छत्तीसगढ़	27
8.	दादर और नागर हवेली एवं दमन और दीव (केंद्र शासित प्रदेश)	1
9.	दिल्ली (केंद्र शासित प्रदेश)	10
10.	गोवा	2
11.	गुजरात	38
12.	जम्मू एवं कश्मीर (केंद्र शासित प्रदेश)	10
13.	केरल	14
14.	लक्षद्वीप (केंद्र शासित प्रदेश)	1
15.	हरियाणा	22
16.	हिमाचल प्रदेश	12
17.	झारखंड	24
18.	कर्नाटक	33
19.	मध्य प्रदेश	48
20.	महाराष्ट्र	40
21.	मणिपुर	3
22.	मेघालय	7
23.	मिजोरम	11
24.	नागालैंड	11
25.	ओडिशा	30
26.	पुडुचेरी (केंद्र शासित प्रदेश)	1
27.	पंजाब	23
28.	राजस्थान	37

29.	सिक्किम	6
30.	तमिलनाडु	32
31.	तेलंगाना	12
32.	त्रिपुरा	4
33.	उत्तराखंड	13
34.	उत्तर प्रदेश	79
35.	पश्चिम बंगाल	28
कुल		685

ISSUE OF AADHAAR CARDS TO UNAUTHORISED FOREIGN NATIONALS

1640. SHRI SUDHEER GUPTA:

SHRI MANISH JAISWAL:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether a large number of Aadhaar cards are being issued to unauthorised foreign nationals in the country allowing them to access to citizenship linked documents and government welfare schemes and if so, the details thereof;

(b) whether outsourced Aadhaar enrolment service centres such as third party vendors are primarily responsible for issuance of Aadhaar card to unauthorised/illegal foreign nationals;

(c) if so, the details thereof and the steps taken by the Government to stop these third party vendors and switch to the in-house model of enrolment in the country;

(d) whether the Government has directed the concerned authority to conduct a monthly audit exercise to plug up the loopholes in issuance of Aadhaar card to illegal foreign nationals/unauthorised persons; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) **Aadhar enrolment:** As per the Aadhaar Act, 2016, a person who has resided in India for a period of 182 days or more in the last 12 months is eligible for Aadhaar enrolment. An applicant can enroll for Aadhaar by providing three biometric attributes – face, fingerprints and iris scan along with demographic details such as name, date of birth, gender and address, supported by relevant documents.

Enrolment for Aadhaar number is carried out through a network of UIDAI authorised Registrars and enrolment agencies. These include departments of the Central and State Governments, public sector enterprises, scheduled banks and other regulated entities.

Aadhar enrolment system is reviewed from time to time, and necessary policy and technological measures are undertaken to strengthen the process.

Following measures have been recently implemented to ensure that no unauthorised foreign national is issued an Aadhaar number:

- Aadhaar enrolments for foreign nationals is restricted to designated Aadhaar enrolment centres only.
- All enrolment requests from resident foreign nationals (except the nationals of Nepal and Bhutan) are forwarded to Bureau of Immigration (BOI) for verification of passport and visa details. Aadhaar is generated only after verification of details from BOI.
- All adult enrolment requests received from the nationals of Nepal/Bhutan are sent to respective States/UTs for verification. Aadhaar is generated only upon receipt of confirmation from the concerned State/UT authorities.
- Aadhaar issued to foreign nationals is valid only for the duration of their visa. In case of OCI card holders and nationals of Nepal and Bhutan, the Aadhaar is valid for a period of ten years.
- To distinctly identify Aadhaar numbers issued to foreign nationals, the phrase “*foreigner enrolled as a Resident*” is incorporated on such Aadhaar letters and PVC cards.
- Visibly distinct Aadhaar cards and letters are issued to foreign nationals to facilitate easy identification.

INDIA AS LOWER MIDDLE INCOME COUNTRY

1641. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **PLANNING** be pleased to state:

(a) whether it is a fact that the World Bank has categorised India as a Lower Middle Income Country (LMIC) for the purpose of calculating the poverty and the poverty line is Rs. 4.20 per day per person; and

(b) if so, the according to such categorization, the details of poverty rate and the number as in 2011-12 and 2022-23 in rural and urban in India, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) The World Bank has recently revised the international poverty lines and set the threshold for lower-middle-income countries (LMICs) at \$4.20 per day, based on 2021 Purchasing Power Parities (PPPs). India is currently classified as an LMIC.

(b) According to the report, India's poverty rates are as given below:

	% of population below poverty line			
	2017 PPP		2021 PPP	
	Extreme Poverty	LMIC poverty	Extreme poverty	LMIC poverty
	\$2.15 per day (2017 PPP)	\$3.65 per day (2017 PPP)	\$3.00 per day (2021 PPP)	\$4.20 per day (2021 PPP)
2022-23	2.3%	28.1%	5.3%	23.9%
2011-12	16.2%	61.8%	27.1%	57.7%

	% of population below poverty line							
	2017 PPP							
	Extreme Poverty \$2.15 per day				LMIC poverty \$3.65 per day			
Year	Rural	Urban	Total	No. of people lifted out of poverty	Rural	Urban	Total	No. of people lifted out of poverty
2022-23	2.8	1.1	2.3	171 million	32.5	17.2	28.1	378 million
2011-12	18.4	10.7	16.2		69	43.5	61.8	

The detailed documents are in public domain and can be accessed at

<https://documents1.worldbank.org/curated/en/099722104222534584/pdf/IDU-25f34333-d3a3-44ae-8268-86830e3bc5a5.pdf>

<https://documents1.worldbank.org/curated/en/099510306052516849/pdf/IDU-eb272b02-ecd1-4633-9e37-9297e20a711c.pdf>

भारत टेलीकॉम 2025

1642. श्री प्रभुभाई नागरभाई वसावा:

श्री अनुराग शर्मा:

श्री प्रवीण पटेल:

श्रीमती कमलेश जांगडे:

डॉ. राजेश मिश्रा:

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत टेलीकॉम 2025 एक्सपो के मूल उद्देश्य और अनुमानित परिणाम क्या हैं;

(ख) प्रधानमंत्री श्री नरेन्द्र मोदी के कार्यकाल के दौरान ग्रामीण और राष्ट्रीय स्तर पर डिजिटल अवसंरचना क्षेत्र में क्या उपलब्धियाँ प्राप्त की गईं; और

(ग) भारत टेलीकॉम 2025 एक्सपो में अंतर्राष्ट्रीय सहभागिता की प्रकृति और सीमा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) भारत टेलीकॉम 2025 का मूल उद्देश्य और अपेक्षित परिणाम संभावित वैश्विक क्रेताओं और घरेलू दूरसंचार उपकरण विनिर्माताओं के साथ-साथ भारत के सोल्यूशन प्रदाताओं के बीच बातचीत को सुकर बनाना था।

(ख) प्रधानमंत्री श्री नरेन्द्र मोदी के कार्यकाल के दौरान ग्रामीण और राष्ट्रीय स्तर पर डिजिटल अवसंरचना के क्षेत्र में प्राप्त की गई कुछ प्रमुख उपलब्धियाँ निम्नानुसार हैं:

(i) बेस ट्रांसीवर स्टेशन्स (बीटीएस) की कुल संख्या दिनांक 31.03.2014 को 6,49,834 से बढ़कर दिनांक 30.06.2025 तक 30,37,263 हो गई है।

(ii) 1 अक्टूबर 2022 को भारत में लांच की गई 5जी सेवा वर्तमान में देश के 99.9% जिलों में उपलब्ध है। दिनांक 30.06.2025 तक दूरसंचार सेवा प्रदाताओं (टीएसपी) द्वारा 4,86,070 5जी बीटीएस संस्थापित किए गए हैं।

(iii) गांवों में मोबाइल कवरेज वर्ष 2014 में 90.68% से बढ़कर मई 2025 तक 97.65% हो गया है जिसमें 6,44,131 गांवों में से 6,29,027 गाँव कवर हो गए हैं। इसके अतिरिक्त भारतनेट परियोजना के तहत 2.14 लाख ग्राम पंचायतों को सेवा प्रदान करने के लिए तैयार किया गया है।

- (ग) 31 देशों के 135 अंतर्राष्ट्रीय प्रतिनिधियों ने बैठकों और निवेश तथा साझेदारी के अवसरों की तलाश करने के लिए भारत टेलीकॉम 2025 में भाग लिया।

WELFARE OF FAIR PRICE SHOP DEALERS

1643 PROF. SOUGATA RAY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of benefits are being given to fair-price shop dealers in the country;
- (b) whether the Government is aware that the commissions of various items like cereals, sugar, edible oil, kerosene, wheat, rice to Fair Price Shop dealers are on different rates among various States of the country;
- (c) if so, the details of commissions sanctioned for various items among the States of the country;
- (d) whether the Government has any proposal to increase and make uniform such commissions nationwide; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) to (c) The Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc.,

rest with the concerned State/UT Government. As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations. Therefore, the actual rate of fair price shop dealers' margin may vary from State to State.

The Central Government has limited role in determining the actual rate of fair price shop dealers' margin/ commission. The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement and handling of foodgrains and fair price shop dealers' margin under the NFSA, in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 (as amended from time to time), which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin were enhanced w.e.f. April, 2022 as per the details given below:

Category of States/UTs	Component of FPS dealers' margin	Pre-revised norms (Rate in rupee per quintal) (Till 31.03.2022)	Revised norms (Rate in rupee per quintal) (w.e.f 01.04.2022)	Central share (in percentage)
General Category	Basic margin	70	90	50
	Additional margin	17	21	
Special category	Basic margin	143	180	75
	Additional margin	17	26	

**Note: Special category States include 8 States of North East including Sikkim, Himachal Pradesh, Jammu and Kashmir, Ladakh, Uttarakhand, Andaman and Nicobar Islands and Lakshadweep.*

However, State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

(d) and (e) At Present, no proposal for revision of norms of Central Assistance towards Fair Price Shop dealers' margin is under consideration of the Government.

मेरठ सिटी स्टेशन का नवीनीकरण

1644. श्री अरुण गोविल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मेरठ सिटी स्टेशन के स्वीकृत नवीनीकरण कार्य के शीघ्र ही शुरू होने की संभावना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या मेरठ से दिल्ली जाने वाली शटल रेलगाड़ी के प्रतिदिन विलंब से चलने से दैनिक यात्रियों को असुविधा होती है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या मेरठ से बिजनौर जाने वाली रेलगाड़ी चलाने से हस्तिनापुर और पूरे क्षेत्र का विकास होगा, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या खरखौदा स्टेशन का उन्नयन कार्य दस वर्षों से लंबित है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या मेरठ से हापुड़ होते हुए मथुरा-वृंदावन जाने वाली रेलगाड़ी शुरू होने की संभावना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या मेरठ से खुर्जा जाने वाली दैनिक यात्री रेलगाड़ी के पहले की तरह दिन में तीन बार चलने की संभावना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च) मेरठ सिटी रेलवे स्टेशन को अमृत भारत स्टेशन योजना के अंतर्गत विकसित किए जाने के लिए चिह्नित किया गया है। मेरठ सिटी पुनर्विकास कार्य के मास्टर प्लान में मुख्य प्रवेश द्वार और द्वितीय प्रवेश द्वार की ओर नए स्टेशन भवन का निर्माण, बेहतर प्रतीक्षालय क्षेत्र, 12 मीटर और 06 मीटर चौड़े पैदल पार पुल का निर्माण, लिफ्ट और एस्केलेटर का प्रावधान, प्लेटफॉर्म का उन्नयन, प्लेटफॉर्म शेल्टर का प्रावधान, परिचलन क्षेत्र और पार्किंग सुविधा में सुधार और अन्य यात्री सुविधाओं के प्रावधान की परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को विकास के लिए चिह्नित किया गया है, जिनमें उत्तर प्रदेश राज्य के 157 स्टेशन शामिल हैं। वर्तमान में, 105 स्टेशनों पर चरण-1 का कार्य पूरा किया जा चुका है और 1110 स्टेशनों पर कार्य शुरू कर दिए गए हैं।

इसके अलावा, उत्तर प्रदेश राज्य में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। इस योजना के तहत अब तक उत्तर प्रदेश राज्य में 20 स्टेशनों (अयोध्या धाम, बलरामपुर, बरेली सिटी, बिजनोर, फतेहाबाद, गोला गोकर्णनाथ गोमती नगर, गोवर्धन, गोविंदपुरी, हाथरस सिटी, ईदगाह, आगरा जं., इज्जतनगर, मैलानी, पुखरायां, रामघाट हॉल्ट, सहारनपुर जं., सिद्धार्थ नगर, सुरेमनपुर, स्वामीनारायण छपिया, उझानी) के चरण-1 का कार्य पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य अच्छी गति से शुरू कर दिए गए हैं और उपरोक्त कुछ स्टेशनों की प्रगति नीचे दी गई है:

- मोदी नगर स्टेशन पर, स्टेशन भवन में सुधार, प्रतीक्षालय और शौचालयों में सुधार, 12 मीटर चौड़ा पैदल पार पुल, नए प्लेटफॉर्म शेल्टर का निर्माण कार्य पूरा हो चुका है और भवन,

प्लेटफॉर्म सतह, संकेतक, परिसंचरण क्षेत्र और पार्किंग में सुधार जैसे छोटे-मोटे कार्य शुरू किए गए हैं।

- सीतापुर जंक्शन स्टेशन पर, पुराने स्टेशन भवन, प्लेटफॉर्म के फर्श, प्लेटफॉर्म शेल्टर, चारदीवारी का सुधार कार्य पूरा हो चुका है और नए स्टेशन भवन की नींव, पैदल पार पुल, पे एंड यूज शौचालय का नवीनीकरण, परिसंचरण क्षेत्र सड़क, पार्किंग आदि का निर्माण कार्य शुरू किया गया है।
- जौनपुर जंक्शन स्टेशन पर, नए स्टेशन भवन, प्लेटफॉर्म शेल्टर और शौचालय ब्लॉक का संरचनात्मक कार्य शुरू किया गया है।
- लखनऊ (चारबाग जंक्शन) स्टेशन पर, द्वितीय प्रवेश द्वार स्टेशन भवन, यात्रा टिकट परीक्षक (टीटीई) रनिंग हॉस्टल, भंडार डिपो का संरचनात्मक कार्य पूरा हो चुका है और अन्य फिनिशिंग कार्य, कॉनकोर्स, पैदल पार पुल, द्वितीय प्रवेश द्वार पर परिसंचरण क्षेत्र, मुख्य प्रवेश द्वार के बाहरी विकास और प्लेटफार्म संख्या 10/11 सहित चिनाई का कार्य शुरू किया गया है।
- प्रयागराज स्टेशन पर, रेल मेल सेवा भवन, पार्सल भवन, आगमन भवन, द्वितीय प्रवेश द्वार पर बेसमेंट प्लाजा, विद्युत सबस्टेशन का संरचनात्मक कार्य पूरा हो चुका है और इन संरचनाओं का फिनिशिंग कार्य शुरू हो चुका है। ऊपरी पैदल पुल संख्या 2 का विस्तार कार्य पूरा हो चुका है। द्वितीय प्रवेश द्वार पर स्टेशन भवन का संरचनात्मक कार्य, एयर कॉनकोर्स और स्थानांतरित संरचनाओं का कार्य शुरू कर दिया गया है।
- गाजियाबाद स्टेशन पर, मुख्य प्रवेश द्वार और द्वितीय प्रवेश द्वार पर स्टेशन भवन का संरचनात्मक कार्य, ऊपरी पैदल पुल की नींव का कार्य, रूफ प्लाजा, मुख्य प्रवेश द्वार और द्वितीय प्रवेश द्वार पर विद्युत सबस्टेशन, मजिस्ट्रेट भवन, राजकीय रेलवे पुलिस और रेलवे सुरक्षा बल भवनों का निर्माण कार्य शुरू हो चुका है।

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास की परिकल्पना की गई है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशनों पर स्टेशन तक पहुंच, परिसंचरण क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुसार लिफ्ट/एस्केलेटर, प्लेटफॉर्म की सतह में सुधार और प्लेटफॉर्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल है।

इस योजना में आवश्यकता, चरणबद्धता एवं व्यवहार्यता के अनुसार स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों छोरों के साथ एकीकरण, मल्टी-मोडॉल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

भारतीय रेल पर स्टेशनों का विकास/उन्नयन निरन्तर और सतत् चलने वाली प्रक्रिया है और इस संबंध में कार्यों को आवश्यकतानुसार किया जाता है, जो पारस्परिक प्राथमिकता और धन की उपलब्धता के अध्यधीन है। कार्यों की स्वीकृति देने और निष्पादन के समय निचली कोटि के स्टेशनों की तुलना में उच्च कोटि के स्टेशनों के विकास/उन्नयन को प्राथमिकता दी जाती है।

खरखौदा स्टेशन पर, मौजूदा प्लेटफार्म को ऊंचा करने के साथ-साथ एक अतिरिक्त उच्च स्तरीय प्लेटफार्म का प्रावधान करने का कार्य भी पूरा कर लिया गया है और पैदल पार पुल का प्रावधान करने का कार्य शुरू कर दिया गया है।

अमृत भारत स्टेशन योजना सहित अन्य योजनाओं के तहत स्टेशनों के विकास/उन्नयन कार्य सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किए जाते हैं। योजना शीर्ष-53 के अंतर्गत आबंटन का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार। मेरठ सिटी रेलवे स्टेशन उत्तर रेलवे के क्षेत्राधिकार के अंतर्गत आता है, जिसके लिए योजना शीर्ष-53 के

अंतर्गत वित्त वर्ष 2025-26 के लिए कुल 2216 करोड़ रुपये (बजट अनुमान) का आबंटन किया गया है।

इसके अलावा, रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिग्नल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के पूरा होने के समय को प्रभावित करते हैं। अतः इस स्तर पर कोई समय-सीमा नहीं बताई जा सकती है।

मेरठ स्टेशन हापुड़ से 14 रेल सेवाओं द्वारा जुड़ा हुआ है जबकि हापुड़ स्टेशन बिजनौर से 4 रेल सेवाओं द्वारा जुड़ा हुआ है। बिजनौर जाने वाले इच्छुक मेरठ के यात्री हापुड़ स्टेशन पर गाड़ी बदलकर इस सुविधा का लाभ उठा सकते हैं।

इसके अलावा, मेरठ-हस्तिनापुर-बिजनौर (63.5 कि.मी.) नई लाइन के अंतिम स्थान निर्धारण करने के लिए सर्वेक्षण विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने को स्वीकृति दे दी गई है। विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार होने के बाद, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और आवश्यक अनुमोदन जैसे नीति आयोग, वित्त मंत्रालय आदि के मूल्यांकन की आवश्यकता होती है। चूंकि परियोजनाओं की स्वीकृति एक सतत और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा तय नहीं की जा सकती है।

रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम स्थान संपर्कता, अनुपलब्ध कड़ियों और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक

आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

भारतीय रेल गाड़ियों को समय पर चलाने के लिए हर संभव प्रयास करती है। गाड़ियों के समयपालन को कई कारक प्रभावित करते हैं, जिनमें मार्ग की बाध्यताएं, परिसंपत्ति की विफलता, अलार्म चेन खींचना, आंदोलन, मवेशी का कुचल जाना और अन्य अप्रत्याशित परिस्थितियाँ शामिल हैं। गाड़ियों के समयपालन में बाधा डालने वाले कारकों के आकलन के आधार पर, अल्पकालिक और दीर्घकालिक, दोनों तरह के सुधारात्मक उपाय शुरू किए गए हैं।

वर्तमान में, मेरठ-मथुरा खंड पर 20 रेलगाड़ियों द्वारा सेवित किया जा रहा है। इसी प्रकार, हापुड़-मथुरा खंड को 2 रेलगाड़ियों द्वारा सेवित किया जा रहा है। मेरठ-हापुड़ खंड को 14 रेलगाड़ियों द्वारा सेवित किया जाता है। इसके अलावा, मेरठ-खुर्जा खंड 8 रेलगाड़ियों द्वारा सेवित किया जाता है, जिनमें 54401/02 खुर्जा-मेरठ सिटी पैसेंजर, 54405/06 खुर्जा-मेरठ सिटी पैसेंजर और 14163/64 सूबेदारगंज-मेरठ सिटी संगम एक्सप्रेस की दैनिक सेवाएँ शामिल हैं। इसके अलावा, भारतीय रेल पर यातायात औचित्य, परिचालनिक व्यवहार्यता आदि के अध्यधीन नई रेलगाड़ियाँ शुरू करना और मौजूदा रेलगाड़ियों के फेरे बढ़ाना निरंतर प्रक्रियाएँ हैं।

GREEN ENERGY FOR FISHING BOATS

1645. ADV. ADOOR PRAKASH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has any proposal to promote the use of green energy for fishing boats;
- (b) if so, the details thereof;

- (c) whether the Government would consider the same in future;
- (d) whether the Government is aware of the pilot project proposed by Kerala and Tamil Nadu to replace kerosene engines in fishing boats with LPG kits and if so, the details thereof; and
- (e) whether the Government would consider financial assistance to the said States for the implementation of such environment friendly projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) Presently, Ministry of New and Renewable Energy (MNRE) is not implementing any scheme to support use of green energy for fishing boats. However, National Institute of Solar Energy (NISE) in collaboration with Centre for Sustainable Environment and Education (CSEE) has developed detailed design ensuring optimal solar energy capture with structural stability and minimal shading on the boat. Key electrical and performance parameters for both solar and battery systems have been identified for real-time monitoring and system efficiency evaluation.

(d) and (e) As per inputs received, the Government of Kerala (GoK) has decided to provide subsidized Liquified Petroleum Gas (LPG) kits for running traditional fishing engines with LPG. A pilot project for the same has been implemented successfully. The GoK has accorded administrative sanction for converting 500 conventional fishing vessels using kerosene engines to LPG engines.

The Government of Tamil Nadu has also introduced a new scheme to phase out the usage of kerosene operated Marine Outboard Motors (OBM) with LPG under “Greening Marine Fisheries” at an estimated cost of Rs. 1.90 crore in three coastal districts of Tamil Nadu (Thoothukudi, Tirunelveli and Kanniyakumari) during the year 2024-25 for 175 kerosene driven engine replacement.

STRENGTHENING CONSUMER PROTECTION IN E-COMMERCE

1646. SHRI BHARTRUHARI MAHTAB:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of the rampant violation of consumer rights by the ecommerce entities;
- (b) if so, details thereof; and
- (c) the details of the steps taken by the Government to protect the interest of consumers in the e-commerce?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets

etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and National level commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17

languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1110 companies, who have voluntarily partnered with NCH, as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal. Complaints against those companies, who have not partnered with National Consumer Helpline, are forwarded to the company for redressal.

To safeguard the interests of consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory e-commerce entities, including provisions for consumer grievance redressal.

In terms of the provisions of these rules, no e-commerce entity shall-

- (a) manipulate the price of the goods or services offered on its platform in such a manner as to gain unreasonable profit by imposing on consumers any unjustified price having regard to the prevailing market conditions, the

essential nature of the good or service, any extraordinary circumstances under which the good or service is offered, and any other relevant consideration in determining whether the price charged is justified.

(b) Discriminate between the consumers of the same class or make any arbitrary classification of consumers affecting their rights under the Act.

These rules also provide that no e-commerce entity shall adopt any unfair trade practice, whether in the course of business on its platform or otherwise.

A “Safety Pledge” has been finalized, in consultation with all the stakeholders, which is a voluntary public commitment of e-Commerce platforms to ensure the safety of goods sold online and respect the consumer rights. Aligned with global best practices, this initiative strengthens consumer protection in the e-commerce. On the National Consumer Day 2024, 13 major e-Commerce companies including Reliance Retail group, Tata sons group, Zomato, Ola, Swiggy etc. signed the Safety Pledge for ensuring consumer safety.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA), an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest.

The CCPA, in exercise of the powers conferred by Section 18 of the Consumer Protection Act, 2019, has issued “Guidelines for Prevention and

Regulation of Dark Patterns, 2023” on 30th November, 2023 for prevention and regulation of dark patterns listing 13 specified dark patterns identified in e-Commerce sector. These dark patterns include false urgency, Basket Sneaking, Confirm shaming, forced action, Subscription trap, Interface Interference, Bait and switch, Drip Pricing, Disguised Advertisements, Nagging, Trick Wording, Saas Billing and Rogue Malwares. Further, an “Advisory in terms of Consumer Protection Act, 2019 on Self-Audit by E-Commerce Platforms for detecting the Dark Patterns on their platforms to create a fair, ethical and consumer centric digital ecosystem” was issued by the CCPA on 5th June, 2025.

The CCPA has also notified the Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022 on 9th June, 2022. These guidelines inter-alia provide for; (a) conditions for an advertisement to be non-misleading and valid; (b) certain stipulations in respect of bait advertisements and free claim advertisements; and, (c) duties of manufacturer, service provider, advertiser and advertising agency. These guidelines states that due diligence is required for endorsement of advertisements such that any endorsement in an advertisement must reflect the genuine, reasonably current opinion of the individual, group or organisation making such representation and must be based on adequate information about or experience with, the identified goods, product or service and must not otherwise be deceptive.

Action has already been taken by the CCPA against various entities including e-commerce platforms for affecting consumers, as a class, for violation

of consumer rights, false and misleading advertisements and unfair trade practices as defined under the Consumer Protection Act, 2019. Action has also been taken against the sale of domestic pressure cookers that do not meet compulsory BIS standards on e-commerce platforms. Additionally, as per CCPA's directions, travel companies have refunded Rs. 1,454 Crores to consumers for cancelled flights due to the Covid-19 lockdown. CCPA has also mandated that these companies update their websites with clear instructions and status updates on refund claims related to cancelled tickets. Further, 13,118 listings of car seat belt alarm stopper clips have been delisted from major e-commerce platforms based on the Orders passed by CCPA to delist all such products which violate consumer rights and are unfair trade practice under the Consumer Protection Act, 2019 as the sale or marketing of said product compromises with the life and safety of consumer by stopping alarm beep when not wearing seat belts. Also, subsequent to CCPA's intervention, an e-commerce platform discontinued the practice of automatically adding Rs. 1 per ticket towards charity contribution in the ticket (a form of Basket Sneaking dark pattern), in the form of pre-tick format (a form of forced consent dark pattern). An airline modified the manner in which it used to offer insurance at the time of purchase of tickets (a form of confirm shaming dark pattern).

Further to strengthen consumer protection, the CCPA enacted the Guidelines for Prevention and Regulation of Greenwashing and Misleading Environmental Claims, 2024 (effective 15th October 2024), mandating transparency in environmental claims and the Guidelines for Prevention of

Misleading Advertisements in the Coaching Sector, 2024 (effective 13th November 2024), addressing false claims, exaggerated success rates and unfair practices in coaching institutes.

Also, the Bureau of Indian Standards (BIS) has notified framework on 'Online Consumer Reviews — Principles and Requirements for their Collection, Moderation and Publication' on 23.11.2022 for safeguarding and protecting consumer interest from fake and deceptive reviews in e-commerce. The standards are voluntary and are applicable to every online platform which publishes consumer reviews. The guiding principles of the standard are integrity, accuracy, privacy, security, transparency, accessibility and responsiveness.

SUBSTANDARD ACCOMMODATION FACILITIES TO INDIAN HAJJ PILGRIMS

1647. SHRI KODIKUNNIL SURESH:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government has received complaints from Indian pilgrims regarding the poor quality of accommodation provided during Hajj 2025 including instances of rooms without attached toilets or basic facilities and if so, the details thereof;
- (b) the details of the number of pilgrims allotted to very low-category accommodation and the criteria used for such allocation;
- (c) whether inspections or quality audits were conducted before finalising accommodation agreements with service providers;

- (d) the role of the Hajj Committee of India and the Indian Mission in Saudi Arabia in verifying the facilities;
- (e) the steps taken/being taken by the Government to ensure that Indian pilgrims are provided dignified, hygienic and safe accommodation in future Hajj arrangements for each class of pilgrims; and
- (f) the details of all bids and contracts received, accepted and signed between various vendors and the Indian Mission in Saudi Arabia in connection with the Hajj 2025?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) Number of grievances regarding accommodation-related issues was received at the Indian Haj Pilgrims' Office (IHPO) in the Kingdom of Saudi Arabia (KSA), including on the Hajj Suvidha App during Haj–2025. The said grievances were mainly related to malfunctioning of lifts, electricity supply, sanitation, air conditioning, and water availability. All complaints were addressed promptly and resolved within a defined timeframe, ensuring minimal inconvenience to the Indian Haj Pilgrims. It is pertinent to mention that pilgrim satisfaction on quality of accommodation at KSA have shown marked increase of 12.42% over Haj 2024 based on feedback received from pilgrims.

(b) There is no categorisation of accommodations selected for hosting of HCol pilgrims in KSA and are hired to an uniform standard.

(c) In Makkah, the inspection and selection of accommodation for Indian Haj pilgrims were undertaken by a Building Inspection-cum-Selection Team (BIST)

consisting of members from State Haj Committees and headed by Chairman, HCol prior to the finalization of contracts through the e-Haj Portal. Further, a Building Readiness Team comprising officials deputed from India also inspected the accommodation before allotment to the Indian Haj pilgrims during Haj-2025.

(d) The Chairman/Members including officials of the Haj Committee of India (HCol) and State Haj Committees through Building Inspection-cum-Selection Team (BIST) have inspected and selected the accommodation for Indian Haj pilgrims. The relevant Saudi authorities issue licenses for buildings deemed eligible and considered competent to accommodate Haj pilgrims. The Indian Mission issues tender for hiring services including accommodation and ensures that all selected accommodations possess valid licenses and the necessary permissions for hosting Indian Haj pilgrims.

(e) The Ministry of Minority Affairs strives to introduce incremental improvement for the services including accommodation of the Indian Haj Pilgrims every year, to enhance pilgrimage experience at Makkah, Madina and Mashaer region.

(f) The details of bids and contracts received, accepted, and signed between various vendors and the Indian Haj Mission, KSA in Saudi Arabia in connection with the arrangements for pilgrims for Hajj-2025 are given in the enclosed **Statement.**

STATEMENT

Details of bids and contracts received, accepted, and signed between various vendors and the Indian Haj Mission, KSA in Saudi Arabia in connection with the arrangements for pilgrims for Hajj-2025

SI No.	Name of Tender	No. of bid received	No. of Technically qualified bidder	Award of the contract	Mode of contract
1.	Selection of Service Provider Company for Mashair and Makkah–Madinah Ground Services	15	07	Ithra Al Khair	Through e-Haj Portal
2.	Hiring of pilgrims' accommodation in Makkah	The accommodation units were inspected and Selected by BIS Team. The contract with 395 approved pilgrims' accommodation in Makkah were done through e-Haj Portal.			
3.	Hiring of pilgrims' accommodation in Madinah	16	06	(i)Al Hossam Towers Company (ii)Al Sadun Company (iii)Al Andalus Company (iv)Manazil Al-Mukhtara (v)Ahmad Mohammed Zuhdi Company (vi)Abu Al Joud Hotels	Through e-Haj Portal
4.	Intercity Transport Services	08	03	(i)Durat Al Munawwarah Co. (ii)Abu Sarhad Transport Co.	Through e-Haj Portal
5.	Aziziyah–Haram Sharif Shuttle Bus Transport	05	02	(i)Hafil Co. (ii)Al Qaid Co.	Normal Contract

6.	Refilling of Cooking Gas for pilgrims' buildings	03	03	M/S Ahmed Gas Co.	Normal Contract
7.	Transportation of Pilgrims' Baggage between Madinah to Makkah	03	03	M/S Al Jabaline Al Raedeh	Normal Contract
8.	Transportation of Pilgrims' Baggage between Makkah to Madinah	04	02	M/S Al Habib Company	Normal Contract
9.	Selection of Medical Supervision Services	03	02	M/S Al Abeer Medical Group	Normal Contract
10.	Providing Catering Services for admitted Haji at Hospitals	02	01	M/S Panoor Restaurant	Normal Contract
11.	Procurement of Data SIMs with CUG (Closed User Group) for State Haj Inspectors	01	01	M/S Mobily	Normal Contract
12.	Short Leasing of 14 Pick-up Vans	01	01	M/S Za'er Modern Tourism and Transportation Company	Normal Contract
13.	Short Leasing of 4 Mini Buses	01	01	M/s Za'er Modern Tourism and Transportation Company	Normal Contract
14.	Hiring of Medical Escort for transfer of pilgrim patients	01	01	M/S Universal Arabia Medical Services	Normal Contract

POWER OFFTAKE AGREEMENTS

1648. ADV. DEAN KURIAKOSE:

SHRI BALWANT BASWANT WANKHADE:

SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of renewable energy projects currently awaiting long-term power offtake agreements with state distribution utilities;
- (b) the steps being taken by the Government to address the reluctance or delays by state utilities in signing power purchase agreements which are impacting timely project implementation;
- (c) whether the Government has assessed the potential impact of this backlog on the annual renewable energy deployment target of 50 GW and the country's 2030 target and if so, the details thereof; and
- (d) whether the Government is considering reforms or incentives to ensure more reliable offtake mechanisms and payment security for renewable energy developers in view of persistent distribution company (DISCOM) losses and defaults and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) In respect of tenders issued by Renewable Energy Implementing Agencies (REIAs) namely Solar Energy Corporation of India Limited (SECI), NTPC Limited (NTPC), NHPC Limited (NHPC) and SJVN Limited (SJVN), as Intermediary Procurer, as on 30.06.2025, there is 43,922 MW of renewable power capacity for which Letters of Award (LoAs) have been issued by REIAs but Power Sale Agreements (PSAs) with End-Procurers have not been signed.

(b) Government has taken various positive steps to expedite the Power Sale Agreements (PSAs) which include impressing upon States for compliance of Renewable Consumption Obligation (RCO) under Energy Conservation Act, impressing upon REIAs to consider aggregating demand from DISCOMs/ other consumers and design products accordingly before inviting tenders, organizing regional workshops with major renewable energy-procuring States to address concerns and accelerate PSA signing, and amendment in Standard Bidding Guidelines for solar, wind, hybrid and FDRE (Firm and Dispatchable Renewable Energy) to provide for cancellation of LoA beyond 12 months from the LoA date.

(c) As a part of the Nationally Determined Contribution (NDC) submitted by India to the Secretariat of United Nations Framework Convention on Climate Change (UNFCCC), India has committed to achieve 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030. India has achieved this target of having 50% of its cumulative electric power installed capacity from non-fossil fuel-based sources during June, 2025 i.e. five years ahead of our global commitment. As per Central Electricity Authority (CEA) reports, India's total installed electricity capacity as of 30th June, 2025 stands at 484.82 GW, of which non-fossil fuel based electricity capacity is 242.78 GW i.e. 50.08%. The 242.78 GW capacity from non-fossil fuel sources includes 116.25 GW solar energy, 51.67 GW wind energy, 11.60 GW bio energy, 54.48 GW hydro power, and 8.78 GW nuclear power capacity.

(d) Examination and suggestion on changes/reforms for success in PSA execution, including in respect of provisions pertaining to Payment Security Mechanism, is a continuous exercise.

MEASURES TO PROTECT CITIZENS' DATA

1649. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the status of the Personal Data Protection Bill as of July 2025 and its expected enactment timeline;
- (b) the manner in which the Government balances data privacy with digital economy growth given 1.4 billion digital transactions monthly;
- (c) the details of measures to protect citizens' data with over 1,200 cyber incidents reported in 2024;
- (d) the details of the economic impact assessment of data localization requirements on businesses; and
- (e) the details of international agreements on data protection and cybersecurity in 2025?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (e) The Digital Personal Data Protection Act, 2023 (DPDP Act) has been enacted on 11th August, 2023. It establishes a framework for processing digital

personal data, balancing the rights of individuals to protect their data with the need for lawful data processing. Draft Digital Personal Data Protection Rules, 2025 (Rules) which seek to operationalize the Act have been published for public consultation. DPDP Act and draft Rules are available on the ministry website. Until the DPDP Act comes into force, the provisions of Section 43A of the IT Act, read with the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011 continue to apply for the protection of sensitive personal data or information.

The Government has undertaken several initiatives to enhance cyber security standards, strengthen digital infrastructure, and promote cybersecurity awareness, with the objective of ensuring an Open, Safe, Trusted, and Accountable Internet for all users. Government remains cognizant and aware of cyber threats and challenges. Following measures have been taken to strengthen cybersecurity in the country:

- i. With participation from the government, industry, and academia, the Bureau of Indian Standards (BIS) formulates cybersecurity standards through its technical committees. These committees also serve as the National Mirror Committees for the corresponding international committees of the International Organization for Standardization (ISO) and the International Electrotechnical Commission (IEC). India's active role in international standardization efforts fosters collaboration with global partners, provides early insights into emerging developments, promotes

alignment with evolving best practices, and strengthens national cybersecurity capabilities.

- ii. The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents under the provisions of section 70B of the Information Technology Act, 2000.
- iii. The Government has established the National Critical Information Infrastructure Protection Centre (NCIIPC) for protection of critical information infrastructure in the country under the provisions of section 70A of the Information Technology (IT) Act, 2000.
- iv. CERT-In works with other agencies involved in ensuring cybersecurity including Telecom Security Operations Centre (TSOC), India Cyber Crime Coordination Centre (I4C), National Centre Information Infrastructure Protection Centre (NCIIPC), etc.
- v. CERT-In along with other agencies was able to successfully prevent cyber-attacks during the G20 summit, Parliament 20 summit, Ram Janmabhoomi event, Maha Kumbh etc.
- vi. Regular training workshops are conducted for cybersecurity professionals, Chief Information Security Officers(CISO) and government employees etc.
- vii. CERT-In operates an automated cyber threat intelligence exchange platform for sharing tailored alerts with organisations across sectors for proactive threat mitigation.

- viii. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations in Government and critical sectors.
- ix. Cyber Swachhta Kendra (CSK) is a citizen-centric service provided by CERT-In, which extends the vision of Swachh Bharat to the cyber space. Cyber Swachhta Kendra is the Botnet Cleaning and Malware Analysis Centre and helps to detect malicious programs and provides free tools to remove the same, and also provides cyber security tips and best practices for citizens and organisations.
- x. CERT-In has formulated Cyber Crisis Management Plan for countering cyber-attacks and cyber terrorism for implementation by all Ministries/ Central Government Departments, State Governments and their organizations and critical sectors.
- xi. CERT-In has empaneled 200 security auditing organizations to support and audit implementation of Information Security Best Practices.
- xii. Computer Security Incident Response Team in Finance sector (CSIRT-Fin) under CERT-In is operational since May 2020 to coordinate cyber incident response in the banking and financial sector.
- xiii. MeitY observes the Cyber Security Awareness Month (NCSAM) during October of every year, Safer Internet Day on 2nd Tuesday of February every year, Swachhta Pakhwada from 1st to 15th February of every year and Cyber JagrooktaDiwas (CJD) on 1st Wednesday of every month by

organising various events and activities for citizens as well as the technical cyber community in India.

Certain sectoral regulators such as Reserve Bank of India and Securities Exchange Board of India have introduced norms for storing certain data within India. Impact assessments of such norms, if any, have not been shared with the Ministry of Electronics and IT.

Government of India has not signed any international agreement on data protection and cybersecurity in 2025.

राजस्थान में रेलवे स्टेशनों का उन्नयन/सौंदर्यीकरण

1650. श्रीमती संजना जाटव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान राज्यवार कितने रेलवे स्टेशनों का उन्नयन/सौंदर्यीकरण किया गया है/उन्नयन किया जा रहा है;
- (ख) रेलवे स्टेशनों के उन्नयन/सौंदर्यीकरण हेतु राज्यवार/मंडलवार कितनी राशि आवंटित की गई और व्यय की गई है;
- (ग) प्रत्येक स्टेशन पर अब तक व्यय की गई राशि कितनी है और पूरे किए गए कार्यों के प्रतिशत का मंडलवार ब्यौरा क्या है; और
- (घ) सरकार द्वारा विभिन्न राज्यों और विशेषकर राजस्थान के स्टेशनों पर लंबित कार्यों को निर्धारित अवधि के भीतर पूरा करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल मंत्रालय ने भारतीय रेल के 1337 रेलवे स्टेशनों के विकास हेतु अमृत भारत स्टेशन योजना शुरू की है, जिसमें राजस्थान के 85 स्टेशन भी शामिल हैं। इस योजना के अंतर्गत राजस्थान राज्य में चिह्नित स्टेशनों की सूची इस प्रकार है:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
राजस्थान	85	आबू रोड, अजमेर, अलवर, अनूपगढ़, असलपुर जोबनेर, बालोतरा, बांदीकुई, बारां, बाड़मेर, बयाना, ब्यावर, भरतपुर, भवानी मंडी, भीलवाड़ा, बिजयनगर, बीकानेर, बूंदी, चंदेरिया, छबड़ा गुगोर, चित्तौड़गढ़ जं., चूरू, डकनिया तलाव, दौसा, डीग, डेगाना, देशनोक, धौलपुर, डीडवाना, डूंगरपुर, फालना, फतेहनगर, फतेहपुर शेखावाटी, गांधीनगर जयपुर, गंगापुर सिटी, गोगामेड़ी, गोदन, गोविंदगढ़, हनुमानगढ़, हिंडौन सिटी, जयपुर जं., जैसलमेर, जालौर, जवाई बांध, झालावाड़ सिटी, झुंझुनू, जोधपुर, कपासन, खैरथल, खेरली, कोटा जं., लालगढ़ जं., मंडलगढ़, मंडावर महवा रोड, मारवाड़ भीनमाल, मारवाड़ जंक्शन, मावली जंक्शन, मेड़ता रोड जं., नागौर, नरैना, नीम का थाना, नोखा, पाली मारवाड़, फलौदी जं., फुलेरा जं., पिंडवाड़ा, रायसिंह नगर, राजगढ़, रामदेवरा, रामगंजमंडी, राणा प्रतापनगर, रानी, रतनगढ़ जं., रेन, रींगस, सादुलपुर, सांगानेर, सवाई माधोपुर, श्री महावीरजी, सीकर, सोजत रोड, सोमेश्वर, श्रीगंगानगर, सुजानगढ़, सूरतगढ़, उदयपुर सिटी

अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों का विकास कार्य अच्छी गति से शुरू किया गया है। अभी तक, इस योजना के तहत राजस्थान राज्य में 08 स्टेशनों (बूंदी, देशनोक, फतेहपुर शेखावाटी, गोगामेड़ी, गोविंद गढ़, मांडल गढ़, मंडावर महवा रोड, राजगढ़) सहित 105 स्टेशनों का

चरण-I कार्य पूरा कर लिया गया है। अन्य स्टेशनों पर भी निर्माण कार्य अच्छी गति से शुरू कर दिए गए हैं और उपरोक्त में से कुछ स्टेशनों की प्रगति नीचे दी गई है:

- भरतपुर स्टेशन पर, प्लेटफार्म की सतह में सुधार, प्लेटफार्म शेल्टर, प्रतीक्षालय और शौचालय का कार्य पूरा हो चुका है। परिचलन क्षेत्र को बेहतर बनाने, पुराने स्टेशन भवन में सुधार और 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।
- भवानी मंडी स्टेशन पर, प्रतीक्षालय, प्लेटफार्म की सतह, प्रतीक्षालय प्लेटफार्म शेल्टर, शौचालय, परिचलन क्षेत्र बेहतर बनाने और पुराने स्टेशन भवन में सुधार कार्य पूरा हो चुका है। 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।
- गंगानगर सिटी स्टेशन पर, दूसरे प्रवेश का निर्माण, प्लेटफार्म की सतह, प्लेटफार्म शेल्टर, शौचालय, परिचलन क्षेत्र बेहतर बनाने और पुराने स्टेशन भवन में सुधार कार्य पूरा हो चुका है। 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।
- हिण्डौन सिटी स्टेशन पर, दूसरे प्रवेश का निर्माण, प्रतीक्षालय, प्लेटफार्म की सतह, प्लेटफार्म शेल्टर, शौचालय, परिचलन क्षेत्र बेहतर बनाने और पुराने स्टेशन भवन में सुधार कार्य पूरा हो चुका है। 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।
- श्री महावीरजी स्टेशन पर, प्लेटफार्म की सतह में सुधार और प्लेटफार्म शेल्टर, प्रतीक्षालय का कार्य पूरा हो चुका है। दूसरे प्रवेश का निर्माण, प्रतीक्षालय, शौचालय परिचलन क्षेत्र को बेहतर बनाने, पुराने स्टेशन भवन में सुधार और 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास की संकल्पना की गई है। इसमें स्टेशनों पर प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकतानुसार लिफ्ट/एस्केलेटर, प्लेटफार्म की सतह में सुधार और प्लेटफार्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक

स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों भागों के साथ एकीकरण, मल्टीमोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

इसके अतिरिक्त, भारतीय रेल पर रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरंतर चलने वाली सतत् प्रक्रिया है तथा इस संबंध में कार्य परस्पर प्राथमिकता और धन की उपलब्धता के अध्यधीन, आवश्यकतानुसार किए जाते हैं। कार्यों को स्वीकृत और निष्पादित करते के समय निचली कोटि के स्टेशनों की तुलना में उच्च कोटि के स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण को प्राथमिकता दी जाती है।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन/ आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। स्टेशन के विकास और अनुरक्षण के लिए निधियों के आवंटन का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। राजस्थान राज्य को 05 क्षेत्रीय रेलों अर्थात् उत्तर रेलवे, उत्तर मध्य रेलवे, उत्तर पश्चिम रेलवे, पश्चिम रेलवे और पश्चिम मध्य रेलवे के तहत कवर किया जाता है। इस जोन के लिए योजना शीर्ष-53 के अंतर्गत वित्त वर्ष 2025-26 में 5257 करोड़ रुपये आबंटित किए गए हैं और अब तक (जून, 2025 तक) 1024 करोड़ रु. का व्यय किया जा चुका है।

रेलवे स्टेशनों का उन्नयन/विकास जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति

जनोपयोगी सेवाओं (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) को स्थानांतरित करना, अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। अतः, इस स्तर पर कोई समय-सीमा नहीं बताई जा सकती है।

RESEARCH, DEVELOPMENT AND INNOVATION SCHEME

1651. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether it is a fact that the Government has approved a Rs.1 lakh crore Research, Development and Innovation scheme;
- (b) if so, the details thereof;
- (c) whether the funds would be provided only for products that had reached a certain level of development and market potential, if so, the details thereof;
- (d) whether the aim of the Government is to have a private sector chip in more than that of the Government to fund basic research; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes, on July 1, the Union Cabinet approved a Research, Development and Innovation (RDI) Scheme.

(b) The scheme has a total outlay of ₹1 lakh crore over 6 years, with ₹20,000 crore allocated for FY 2025–26. Technology sectors of strategic importance have been identified under the RDI Scheme. These include energy security, climate action, and deep technologies such as quantum computing, artificial intelligence, biotechnology, and the digital economy. The scheme also covers sectors critical for strategic and economic security, with the flexibility to include additional sectors based on approval from the Empowered Group of Secretaries (EGoS). The nature of financing under this scheme includes long-term loans (at low or no interest), equity financing, and contributions to the Deep-Tech Fund of Funds. Grant financing and short-term loans are not envisaged under the scheme.

A Special Purpose Fund (SPF) under the Anusandhan National Research Foundation (ANRF) will serve as the Level 1 Fund Custodian. Implementation will be carried out by Second-Level Fund Managers (SLFMs), including Alternate Investment Funds (AIFs), Development Finance Institutions (DFIs), Non-Banking Financial Companies (NBFCs), and Focused Research Organizations (FROs), such as BIRAC, TDB, and IIT Research Parks, with approval from the Empowered Group of Secretaries (EGoS).

The Department of Science and Technology (DST) is the nodal agency for the scheme. Oversight and governance are provided by the Governing Board of ANRF, while the EGoS, Executive Council (EC), and Investment Committees

(ICs) are responsible for sector approvals, fund manager selection, project evaluation, and overall performance review.

(c) to (e) Yes, funding under the scheme is intended only for projects that have achieved a certain level of technological maturity — specifically, Technology Readiness Level (TRL) 4 and above, and allow for the acquisition of strategically important technologies. However, the financing excludes next-generation RandD labs, RDI financing for government entities, and short-term loans. Financing will be limited to a maximum of 50% of the project's assessed cost, with the remaining funds arranged by the project proponent. In exceptional types of projects/sectors, the financial limit for government share in financing can be relaxed with the approval of the EGoS.

रेलवे की भूमि पर राज्य सरकार द्वारा चलाए जा रहे स्कूल का पुनर्निर्माण

1652. डॉ. मन्ना लाल रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उदयपुर (राजस्थान) में रेलवे प्रशिक्षण संस्थान के परिसर में राज्य सरकार का एक स्कूल चलाया जा रहा है;
- (ख) यदि हाँ, तो उक्त स्कूल का नाम, स्तर, संचालन आरंभ होने की तिथि और कक्षा-वार वर्तमान छात्र संख्या सहित तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार को उक्त स्कूल भवन की मरम्मत और अतिरिक्त कक्षागृहों के निर्माण हेतु अनुमोदन प्रदान करने के लिए कोई प्रस्ताव/मांग प्राप्त हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या उक्त प्रस्ताव/मांग के संबंध में रेलवे विभाग द्वारा कोई निरीक्षण किया गया है; और

(ड) यदि हाँ, तो निरीक्षण की तिथि, निरीक्षण अधिकारी, निरीक्षण रिपोर्ट और अन्य संबंधित ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) राजकीय उच्च माध्यमिक विद्यालय की स्थापना हेतु वर्ष 1958 में राज्य सरकार को रेलवे प्रशिक्षण संस्थान, उदयपुर (राजस्थान) के परिसर में 1932.64 वर्ग मीटर रेल भूमि लाइसेंस के अंतर्गत प्रदान की गई थी। यह विद्यालय राज्य सरकार के प्रशासनिक नियंत्रण में कार्यरत है।

स्कूल का रिकॉर्ड राज्य सरकार द्वारा रखा जा रहा है। स्कूल प्रशासन द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार, कक्षा-1 से कक्षा-12 तक कुल 184 छात्र नामांकित किए हैं और नए प्रवेश अभी जारी हैं। छात्रों की कक्षावार वर्तमान संख्या इस प्रकार है:

कक्षा	विद्यार्थियों की संख्या
I	3
II	4
III	8
IV	8
V	10
VI	22
VII	28
VIII	28
IX	39
X	19
XI	8
XII	7

स्कूल भवन राज्य सरकार के स्वामित्व में है। स्कूल भवन के निरीक्षण, अनुरक्षण, मरम्मत आदि से संबंधित कार्य राज्य सरकार द्वारा किए जाते हैं।

INDUSTRY 4.0 AND YOUTH SKILL DEVELOPMENT IN TIRUPATI**1653. SHRI MADDILA GURUMOORTHY:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether any Industry 4.0-focused programmes has been launched in Andhra Pradesh under the Union Budget 2025–26 to develop high-end skills in emerging technologies;

(b) whether any institutions in Tirupati—such as Indian Institutes of Science Education and Research (IISER), SV University or skill development centres have been selected for Industry 4.0 talent development or electronic equipment manufacturing initiatives;

(c) whether the domestic electronic equipment industry in Andhra Pradesh has been given support or incentives to promote employment for youth in districts like Tirupati;

(d) if so, the details thereof and if not, the reasons for the lack of inclusion; and

(e) whether targeted support will be extended to ensure Tirupati's youth benefit from national Industry 4.0 and digital manufacturing opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) Ministry of Electronics and IT (MeitY) has enrolled more than 2.79 Lakh candidate under the FutureSkills PRIME program. The program is being run in

association with industry association NASSCOM. It aims to skill candidate in emerging technologies such as AI, robotics, 3D printing, cybersecurity, etc.

Government has recently established a centre of National Institute of Electronics and Information Technology (NIELIT) at Tirupati. NIELIT Tirupati currently offers programs including AI, IoT, Data Engineering, 3D Printing and Additive Manufacturing, Python Programming, Cloud Computing, Embedded Systems, and Drone Technology.

STPI centre in Tirupati is providing services to local IT/ITeS industry and startups/entrepreneurs by offering statutory services, incubation services, High Speed Data Communication (HSDC) services, Vulnerability Assessment and Penetration Testing (VAPT), etc.

In the last 11 years, Government has undertaken consistent measures to develop electronics manufacturing in India. As a result, electronics production has increased 6 times to reach 3.3 Lakh Cr and mobile production has increased 28 times to reach 5.5 Lakh Cr. India has emerged as an important global electronics manufacturing hub.

To further deepen electronics manufacturing, Government has launched Electronics Components Manufacturing Scheme. It promotes manufacturing of components such as resistors, capacitors, inductors, printed circuit boards, sub-assemblies, electro-mechanicals, etc. The scheme is open to the applicants from all states including Andhra Pradesh.

Electronics Manufacturing Clusters (EMCs): Government of India has established four (4) EMCs in Andhra Pradesh:

- i. Village-Cherivi, Satyavedu Mandal, Chittor District
- ii. Vikruthamala Village, Yerpadu Mandal, Chittor District
- iii. Renigunta and Yerpadu Mandal, Chittor District, Near Airport, Tirupati
- iv. Kopparthi, Kadapa, YSR District

Around 62 companies have committed to make an investment of approximately Rs. 6,421 Cr with a potential for additional employment of 59,694.

Government has established the Kalpataru Centre of Entrepreneurship (CoE) on Industry 4.0 in 2021 at Visakhapatnam. So far, Kalpataru CoE has supported 45 start-ups.

भारतीय दूरसंचार विनियामक प्राधिकरण

1654. श्री धर्मेन्द्र यादव:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतीय दूरसंचार नियामक प्राधिकरण (ट्राई) के अध्यक्ष सहित उसके कुल कितने सदस्य हैं;
- (ख) ट्राई के सदस्यों का श्रेणीवार (अनारक्षित, अन्य पिछड़ा वर्ग, अनुसूचित जाति, अनुसूचित जनजाति) ब्यौरा क्या है और उनकी श्रेणियों के अनुसार उनका प्रतिशत कितना है;
- (ग) विगत तीन वर्षों के दौरान केंद्र सरकार द्वारा नियुक्त अध्यक्ष/प्रमुखों की संख्या और प्रतिशत का श्रेणीवार ब्यौरा क्या है; और
- (घ) ट्राई में वर्तमान में कार्यरत सभी श्रेणियों के अधिकारियों (समूह 'क', 'ख', 'ग', संविदात्मक, आउटसोर्स किए हुए, परामर्शदाता/सलाहकार, आदि) का समग्र प्रतिशत का श्रेणीवार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) भारतीय दूरसंचार विनियामक प्राधिकरण में एक अध्यक्ष, दो पूर्णकालिक सदस्य और दो अंशकालिक सदस्य होते हैं।

(ख) वर्तमान में, ट्राई में दो पूर्णकालिक सदस्य और दो अंशकालिक सदस्य हैं। चूँकि ये पद मौजूदा आरक्षण नियमों के दायरे में नहीं आते, इसलिए इसकी श्रेणी-वार जानकारी उपलब्ध नहीं है।

(ग) ट्राई के अध्यक्ष की नियुक्ति वर्ष 2024 में हुई थी। चूँकि ट्राई में अध्यक्ष का पद मौजूदा आरक्षण नियमों के दायरे में नहीं आता है इसलिए इसकी श्रेणी-वार जानकारी उपलब्ध नहीं है।

(घ) इसकी वांछित जानकारी संलग्न **विवरण** में दी गई है।

विवरण

ट्राई में कार्यरत कार्मिकों का विवरण

क्र. सं.	समूह	वर्तमान में ट्राई में कार्यरत			ट्राई संवर्ग कार्मिकों का श्रेणी-वार विवरण							
		ट्राई संवर्ग के कर्मचारी	प्रतिनियुक्ति पर	कुल	अनारक्षित		ओबीसी		एससी		एसटी	
					कुल	प्रतिशत*	कुल	प्रतिशत*	कुल	प्रतिशत*	कुल	प्रतिशत*
1	समूह 'क'	64	59	123	51	79.7	5	7.8	7	10.9	1	1.6
2	समूह 'ख'	63	22	85	38	60.3	18	28.6	7	11.1	0	0.0
3	समूह 'ग'	21	0	21	9	42.9	2	9.5	10	47.6	0	0.0
	समग्र	148	81	229	98	66.2	25	16.9	24	16.2	1	0.7

- *प्रतिशत की गणना ट्राई संवर्ग के कार्मिकों के आधार पर की गई है क्योंकि मौजूदा आरक्षण नियम प्रतिनियुक्ति के आधार पर नियुक्तियों पर लागू नहीं होते हैं।
- उपरोक्त के अतिरिक्त, कुल 58 संविदा कर्मचारियों (रिसर्च एसोसिएट, यंग प्रोफेशनल्स एवं परामर्शदाता) को अस्थायी आधार पर नियुक्त किया गया है जो ट्राई के पे रोल पर कार्यरत हैं। संविदा कर्मचारियों का श्रेणी-वार विवरण नहीं रखा जाता है क्योंकि वर्तमान आरक्षण नियम संविदा आधार पर नियुक्तियों पर लागू नहीं होते हैं।

API CHECKS FOR USER CONSENT UNDER DPDP**1655. SHRI P. P. CHAUDHARY:****SHRI CHHATRAPAL SINGH GANGWAR:****SHRIMATI SMITA UDAY WAGH:****SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government proposes to implement a real-time Consent Application Programming Interface (API) mechanism to ensure valid user consent under the Digital Personal Data Protection (DPDP) Act, 2023;
- (b) if so, the implementation timeline for rolling out this API system for organizations handling personal data;
- (c) the manner in which the system is likely to ensure that users provide separate informed consent for each distinct data-processing purpose;
- (d) whether entities will be mandated to integrate the Consent API before initiating any processing of personal data; and
- (e) the details of the specific role and powers of the Data Protection Board of India in auditing, monitoring and enforcing compliance with consent protocols under the Act?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The Digital Personal Data Protection Act, 2023 (“the Act”) is a technology-agnostic legislation that addresses the evolving digital landscape and its socio-economic implications with respect to the regulation of digital personal data.

It establishes a rights-based, consent-driven framework that empowers individuals to exercise control over their personal data.

Under the act, Data Fiduciaries must obtain informed consent before processing personal data for lawful purpose, including through APIs. The notice to be provided by Data Fiduciaries, must clearly specify:

- What personal data is being collected
- Specific purpose for each personal data use;
- How users may exercise their rights (access, erasure, grievance redressal, nomination etc);
- Procedure of complaints to the Data Protection Board.

The Act provides Data Fiduciaries with functional flexibility in how they implement legal obligations. This approach encourages innovation without compromising on its compliance.

In addition to it, individuals may give, manage, review, or withdraw their consent to Data Fiduciaries through a Consent Manager to be registered with the Data Protection Board.—

The Act envisages establishing the Data Protection Board, a digital by design entity, with the following key functions:

- To give directions for remediating or mitigating data breaches
- To inquire into data breaches and complaints and impose financial penalties
- To refer complaints for Alternate Dispute Resolution and to accept Voluntary Undertakings from Data Fiduciaries; and
- To advise the Government to block the website, app etc. of a Data Fiduciary who is found to repeatedly breach the provisions of the Act.

Draft Digital Personal Data Protection Rules, 2025 (Rules), which seek to operationalize the Act have been published for public consultation.

**राष्ट्रीय इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी संस्थान
द्वारा हस्ताक्षरित समझौता ज्ञापन**

1656. श्री छत्रपाल सिंह गंगवार:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी संस्थान (एनआईईएलआईटी) द्वारा हाल ही में हस्ताक्षरित समझौता ज्ञापनों (एमओयू) के उद्देश्य क्या हैं;

(ख) इन समझौता ज्ञापनों के अंतर्गत सहयोग के उन क्षेत्रों का ब्यौरा क्या है, जिन पर मुख्य रूप से ध्यान केंद्रित किया गया है; और

(ग) क्या ये सहयोग सेमीकंडक्टर, एयरोस्पेस, सौर ऊर्जा और कृत्रिम बुद्धिमत्ता (एआई) जैसी उभरती प्रौद्योगिकियों पर मुख्य रूप से ध्यान देते हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग) राष्ट्रीय इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी संस्थान (नाइलिट) इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार के अधीन एक स्वायत्त निकाय है। यह इलेक्ट्रॉनिकी, सूचना प्रौद्योगिकी (आईटी) और उभरती प्रौद्योगिकियों में शिक्षा, प्रशिक्षण और अनुसंधान को बढ़ावा देने के लिए समर्पित है। इसे आईटी और इलेक्ट्रॉनिकी में अनौपचारिक क्षेत्र के पाठ्यक्रमों को संचालित करने वाले संस्थानों और संगठनों को मान्यता देने के लिए एक राष्ट्रीय परीक्षा निकाय के रूप में भी मान्यता प्राप्त है। अपने 56 केन्द्रों तथा 700 से अधिक प्रत्यायित प्रशिक्षण भागीदारों के देशव्यापी नेटवर्क तथा 9000 से अधिक सुविधा केन्द्रों के साथ, नाइलिट डिजिटल अर्थव्यवस्था के लिए वर्तमान तथा भविष्योन्मुखी कुशल कार्यबल के विकास पर केन्द्रित है। नाइलिट ने प्रशिक्षण, विषय-वस्तु और प्रौद्योगिकी भागीदारों के रूप में सरकारी मानक एवं विनियामक निकायों, शिक्षा जगत, अनुसंधान संगठनों तथा उद्योगों के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं। इन समझौता ज्ञापनों की परिकल्पना कौशल अंतराल की पहचान करने, इलेक्ट्रॉनिकी, आईटी और आर्टिफिशियल इंटेलिजेंस (एआई), सेमीकंडक्टर, ड्रोन प्रौद्योगिकी, सौर ऊर्जा, साइबर सुरक्षा आदि सहित उभरती प्रौद्योगिकियों के क्षेत्र में वैश्विक मान्यता के साथ कुशल कार्यबल का निर्माण के लिए की गई है।

उज्जैन में राष्ट्रीय खाद्य सुरक्षा अधिनियम

1657. श्री अनिल फिरोजिया:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए) के अंतर्गत वर्तमान में उज्जैन जिले में कितने परिवार लाभान्वित हुए हैं और विगत तीन वर्षों के दौरान उनकी संख्या में कितनी वृद्धि दर्ज हुई है;

(ख) उज्जैन जिले में उपभोक्ता फोरम के समक्ष कितने मामले लंबित पड़े हुए हैं और इनके निपटान में औसतन कितना समय लगा;

(ग) उज्जैन जिले में सार्वजनिक वितरण प्रणाली के डिजिटलीकरण, पारदर्शिता और शिकायत निवारण हेतु क्या प्रयास किए गए हैं; और

(घ) क्या उज्जैन जिले में भारतीय खाद्य निगम या राज्य भंडारण निगम द्वारा संचालित गोदामों की भंडारण क्षमता सीमित है और यदि हां, तो सरकार की नई भंडारण इकाइयाँ स्थापित करने हेतु योजना का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निम्बेन जयंतीभाई बांभणिया):

(क) वर्तमान में, उज्जैन जिले में एनएफएसए के तहत निःशुल्क खाद्यान्न प्राप्त करने वाले लाभार्थियों की संख्या 11,99,012 है।

(ख) दिनांक 30.06.2025 तक उज्जैन जिला उपभोक्ता विवाद निवारण आयोग (डीसीडीआरसी) में 1312 मामले लंबित हैं।

(ग) प्रौद्योगिकी आधारित सार्वजनिक वितरण प्रणाली (पीडीएस) सुधारों के एक भाग के रूप में, पीडीएस में दक्षता और पारदर्शिता में सुधार लाने के उद्देश्य से, मध्य प्रदेश (उज्जैन सहित) में राशन कार्डों/लाभार्थियों के डेटाबेस का पूर्णतः डिजिटलीकरण (100%) किया गया है। पारदर्शिता पोर्टल और ऑनलाइन शिकायत निवारण सुविधा/टोल-फ्री नंबर मध्य प्रदेश (उज्जैन सहित) में लागू किया गया है। साथ ही, मध्य प्रदेश (उज्जैन सहित) में ऑनलाइन आबंटन और आपूर्ति श्रृंखला का कम्प्यूटरीकरण किया गया है।

(घ) मध्य प्रदेश के उज्जैन जिले में भारतीय खाद्य निगम द्वारा संचालित गोदामों की क्षमता 18792 टन है।

इसके अतिरिक्त, उज्जैन में राज्य सरकार का 50,000 टन क्षमता का एक साइलो भी है।

इसके अलावा, भारतीय खाद्य निगम द्वारा सार्वजनिक-निजी भागीदारी (पीपीपी) पद्धति के तहत उज्जैन में 75,000 टन क्षमता का एक और साइलो निर्मित किया जा रहा है।

REVAMP PLFS

1658. SHRI V. K. SREEKANDAN:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether it is a fact that the Government has decided to revamp the Periodic Labour Force Survey (PLFS) to include employment and unemployment data from rural areas too and if so, the details thereof;
- (b) whether it is also true that the coverage of the Periodic Labour Force Survey will be enhanced and the sampling design revamp will address the requirement for high frequency labour market indicators and if so, the details thereof;
- (c) whether it is a fact that twelve households will be surveyed from each of the selected First Stage Units, if so, the details thereof;
- (d) whether it is true that the enhanced sample size is expected to provide reliable estimates of labour market indicators with improved precision; and
- (e) if so, the details thereof

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (e) National Statistics Office (NSO) under Ministry of Statistics and Programme Implementation (MoSPI) has been conducting Periodic Labour Force Survey (PLFS) since 2017 to estimate various indicators related to employment and unemployment in the country. The sampling design of Periodic Labour Force Survey (PLFS) has been revamped from January 2025 to address the requirement of high frequency labour market indicators with enhanced coverage from PLFS. The revamped PLFS is envisaged to address the following objectives:

- to estimate the key employment and unemployment indicators (viz. Labour Force Participation Rate, Worker Population Ratio, Unemployment Rate) on a monthly basis for rural and urban areas at all-India level in the Current Weekly Status (CWS).
- to extend the coverage of the Quarterly results of PLFS to rural areas and thereby producing quarterly estimates at the country level and for major States in the Current Weekly Status (CWS) .
- to estimate important employment and unemployment indicators in both usual status (ps+ss) and CWS in both rural and urban areas annually.

The revamped PLFS sample design from January 2025 results in the following updation in the PLFS dissemination:

- Availability of monthly estimates of key labour market indicators at the country level: The revamped PLFS sample design will enable generation of the monthly estimates of key labour market indicators viz. Labour Force

Participation Rate (LFPR), Worker Population Ratio (WPR) and Unemployment Rate (UR) at the all-India level following the Current Weekly Status (CWS) approach. The monthly estimates will help in timely policy interventions.

- Extending quarterly estimates to rural areas: Upto December, 2024, PLFS provided quarterly labour market indicators for the urban areas only. With the updation in the PLFS sample design quarterly estimates of employment unemployment indicators will be available for both rural and urban areas and hence for the entire country.
- Enhanced sample size: The revamped PLFS sample design is a multistage stratified design. List of census 2011 villages / urban Frame Survey (UFS) blocks / sub-units (for those villages or UFS blocks where sub-units are formed within) together formed the sampling frame for selection of the First Stage Units (FSUs). In the revamped PLFS sample design, a total sample size of 22,692 FSUs is planned to be surveyed (12,504 FSUs in the rural areas and 10,188 in the urban areas) in each year of the two-year panel with first visit schedule as compared to 12,800 FSUs surveyed in PLFS upto December, 2024.

A total of 12 households will be surveyed from each of the selected FSUs which implies an overall sample size of around $(22,692 \times 12) = 2,72,304$ households. This marks a 2.65 time increase in sample households to be covered in PLFS as compared to the number of sample households covered upto December, 2024 (which was around 1,02,400). The enhanced sample size

is expected to provide reliable estimates of labour market indicators with improved precision.

From Monthly Bulletins of PLFS for the months of April, May and June of 2025, estimates of Labour Force Participation Rate (LFPR), Worker population Ratio (WPR) and Unemployment Rate (UR) in Current Weekly Status for persons of age 15 years and above are given below in Table 1:

Table (1): LFPR, WPR and UR (all in %) according to current weekly status (CWS) from PLFS for persons of age 15 years and above			
All-India			
survey month	Labour Force Indicators (in percent) in usual status (ps+ss) for persons of age 15 years and above		
	LFPR in CWS	WPR in CWS	UR in CWS
April 2025	55.6	52.8	5.1
May 2025	54.8	51.7	5.6
June 2025	54.2	51.2	5.6
<i>Source: Monthly Bulletin, PLFS, June, 2025</i>			

Relative Standard Error (RSE) (%) of LFPR, WPR and UR estimates in CWS for persons aged 15 years and above are given below in Table 2:

Table (2): RSE of LFPR, WPR and UR (all in %) according to current weekly status (CWS) from PLFS for persons of age 15 years and above			
All-India			
survey month	RSE of Labour Force Indicators (in percent) in usual status (ps+ss) for persons of age 15 years and above		
	RSE of LFPR in CWS	RSE of WPR in CWS	RSE of UR in CWS
April 2025	0.31	0.34	1.95

May 2025	0.31	0.34	1.83
June 2025	0.31	0.33	1.91
Source: Monthly Bulletin, PLFS, June, 2025			

अनुचित व्यापार व्यवहार

1659. डॉ. संबित पात्रा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को एंड्राइड फोन और आईफोन का उपयोग करने वाले व्यक्तियों से एक ही सेवा के लिए अलग-अलग दरें वसूलने के संबंध में शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या ऐसी ही शिकायतें भोजन वितरण ऐप्स, ऑनलाइन यात्रा बुकिंग ऐप्स, मूवी बुकिंग ऐप्स आदि के विरुद्ध भी प्राप्त हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या वर्तमान उपभोक्ता संरक्षण अधिनियम में ऐसे अनुचित व्यापार व्यवहार को रोकने के लिए पर्याप्त प्रावधान हैं;
- (घ) क्या सरकार ऐसे अनुचित व्यापार व्यवहार से निपटने के लिए उपभोक्ता संरक्षण अधिनियम में किसी संशोधन पर विचार करेगी; और
- (ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) से (ड.) उपभोक्ता मामले विभाग प्रगतिशील कानून बनाकर उपभोक्ता संरक्षण और उपभोक्ताओं के सशक्तीकरण के लिए लगातार काम कर रहा है। वैश्वीकरण, प्रौद्योगिकियों, ई-कॉमर्स बाजारों आदि के नए युग में उपभोक्ता संरक्षण को नियंत्रित करने वाली रूपरेखा को आधुनिक बनाने की दृष्टि से

उपभोक्ता संरक्षण अधिनियम, 1986 को निरस्त कर दिया गया और उपभोक्ता संरक्षण अधिनियम, 2019 लागू किया गया।

ई-कॉमर्स में अनुचित व्यापार प्रथाओं से उपभोक्ताओं की सुरक्षा के लिए, उपभोक्ता मामले विभाग ने उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत उपभोक्ता संरक्षण (ई-कॉमर्स) नियम, 2020 को भी अधिसूचित किया है। ये नियम, अन्य बातों के साथ-साथ, ई-कॉमर्स संस्थाओं की जिम्मेदारियों को रेखांकित करते हैं और ग्राहक शिकायत निवारण के प्रावधानों सहित मार्केटप्लेस और इन्वेंट्री ई-कॉमर्स संस्थाओं की देनदारियों को निर्दिष्ट करते हैं।

इन नियमों के प्रावधानों के अनुसार, कोई भी ई-कॉमर्स इकाई:

- (क) अपने प्लेटफॉर्म पर दी जाने वाली वस्तुओं या सेवाओं की कीमत में इस तरह से हेरफेर करना जिससे उपभोक्ताओं पर कोई अनुचित कीमत थोपकर अनुचित लाभ प्राप्त किया जा सके, जिसमें प्रचलित बाजार की स्थिति, वस्तु या सेवा की आवश्यक प्रकृति, कोई असाधारण परिस्थिति जिसके तहत वस्तु या सेवा की पेशकश की जाती है, और यह निर्धारित करने में कोई अन्य प्रासंगिक विचार हो कि क्या ली गई कीमत उचित है।
- (ख) एक ही वर्ग के उपभोक्ताओं के बीच भेदभाव करना या अधिनियम के तहत उपभोक्ताओं के अधिकारों को प्रभावित करने वाला कोई मनमाना वर्गीकरण करना।

इन नियमों में यह भी प्रावधान है कि कोई भी ई-कॉमर्स संस्था किसी भी अनुचित व्यापार व्यवहार को नहीं अपनाएगी, चाहे वह उसके प्लेटफॉर्म पर व्यापार के दौरान हो या अन्यथा।

उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के अंतर्गत, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए), एक कार्यकारी एजेंसी, 24.07.2020 को अस्तित्व में आई। इसका उद्देश्य अनुचित व्यापार प्रथाओं से होने वाले उपभोक्ता नुकसान को रोकना, हस्तक्षेप करना और सामूहिक कार्रवाई शुरू करना है, जिसमें उत्पादों को वापस मंगाना, रिफंड और वापसी शामिल है। उपभोक्ता संरक्षण अधिनियम की धारा 19 के तहत सीसीपीए की धारा 17 के अंतर्गत केंद्र सरकार से कोई सूचना, शिकायत या निर्देश प्राप्त होने पर या स्वप्रेरणा से प्रारंभिक जांच करने या कराने का अधिकार

है, ताकि यह निर्धारित किया जा सके कि क्या उपभोक्ता अधिकारों के उल्लंघन, अनुचित व्यापार प्रथाओं या किसी व्यक्ति द्वारा झूठे या भ्रामक विज्ञापनों का प्रथम दृष्टया मामला मौजूद है, जो सार्वजनिक हित या उपभोक्ताओं के हितों के लिए हानिकारक है। यदि पाया जाता है कि प्रथम दृष्टया ऐसा मामला मौजूद है, तो सीसीपीए महानिदेशक या जिला कलेक्टर द्वारा जांच कराने का निर्देश देगा।

उपभोक्ता संरक्षण को सुदृढ़ करने के लिए, सीसीपीए ने 30 नवंबर 2023 को "डार्क पैटर्न की रोकथाम और विनियमन के लिए दिशानिर्देश, 2023" जारी किए। ये दिशानिर्देश ई-कॉमर्स क्षेत्र में चिह्नित किए गए 13 विशिष्ट डार्क पैटर्न को संबोधित और विनियमित करते हैं, जिसका उद्देश्य उपभोक्ताओं को गुमराह करने वाली भ्रामक प्रथाओं को रोकना है। भारतीय मानक ब्यूरो (बीआईएस) ने 23 नवंबर 2022 को 'ऑनलाइन उपभोक्ता समीक्षाएं - उनके संग्रह, संशोधन और प्रकाशन के सिद्धांत और आवश्यकताएँ' पर एक रूपरेखा प्रस्तुत की। यह रूपरेखा ई-कॉमर्स में फर्जी और भ्रामक समीक्षाओं को दूर करके उपभोक्ता हितों की रक्षा करती है। हालाँकि ये मानक स्वैच्छिक हैं, ये उन सभी ऑनलाइन प्लेटफॉर्म पर लागू होते हैं जो उपभोक्ता समीक्षाएं प्रकाशित करते हैं और ये सत्यनिष्ठा, सटीकता, गोपनीयता, सुरक्षा, पारदर्शिता, पहुँच और जवाबदेही जैसे सिद्धांतों द्वारा निर्देशित होते हैं।

राइजिंग नॉर्थईस्ट इन्वेस्टर्स समिट-2025 के उद्देश्य

1660. श्री दिनेशभाई मकवाणा:

श्री दिलीप शङ्कीया:

श्री बिद्युत बरन महतो:

श्री खगेन मुर्मु:

क्या उत्तर पूर्वी क्षेत्र विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) निवेश के संबंध में राइजिंग नॉर्थईस्ट इन्वेस्टर्स समिट-2025 के मुख्य उद्देश्य और प्रमुख परिणाम क्या रहे;
- (ख) उक्त शिखर सम्मेलन के दौरान लक्षित प्रमुख क्षेत्रों के नामों का ब्यौरा क्या है; और
- (ग) पूर्वोत्तर क्षेत्र में हाल ही में शुरू की गई या विकास के चरण में चल रही नवीकरणीय ऊर्जा परियोजनाओं का ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख) उत्तर पूर्वी क्षेत्र विकास मंत्रालय ने पूर्वोत्तर क्षेत्र में व्यापार और निवेश को उत्प्रेरित करने के लिए राइजिंग नॉर्थईस्ट इन्वेस्टर्स समिट 2025 का आयोजन किया। पूर्वोत्तर क्षेत्र में निवेश आकर्षित करने के लिए शिखर सम्मेलन के चिन्हित फोकस क्षेत्र थे: पर्यटन और आतिथ्य; कृषि-खाद्य प्रसंस्करण और संबद्ध क्षेत्र; कपड़ा, हथकरघा और हस्तशिल्प; स्वास्थ्य देखभाल; शिक्षा और कौशल विकास; आईटी/आईटीईएस; मनोरंजन और खेल; अवसंरचना और लॉजिस्टिक्स; और ऊर्जा। शिखर सम्मेलन और इसके पूर्व आयोजित रोड शो ने समझौता ज्ञापन (एमओयू), आशय पत्रों और निजी निवेशकों, सार्वजनिक क्षेत्र उपक्रमों और प्रमुख औद्योगिक समूहों से प्राप्त क्वालिफाइड लीड्स के माध्यम से सामूहिक रूप से 4.48 लाख करोड़ रुपये के निवेश जुटाए।

(ग) पूर्वोत्तर क्षेत्र में नवीकरणीय ऊर्जा परियोजनाओं का विवरण इस प्रकार है:

क्र .सं.	स्कीम	स्वीकृत/आवेदन	स्थापित
1	पीएम सूर्य घर: मुफ्त बिजली योजना (24.07.2025 तक)	रूफटॉप सौर के 379074 आवेदन	27768 रूफटॉप सौर प्रणालियाँ स्थापित
2	पीएम कुसुम: घटक ए (30.06.2025 तक)	7 मेगावाट स्वीकृत	शून्य
3	पीएम कुसुम: घटक बी (30.06.2025 तक)	21745 सौर पंप स्वीकृत	5829 सौर पंप स्थापित

4	पीएम कुसुम: घटक सी: व्यक्तिगत पंप सौरीकरण (30.06.2025 तक)	ग्रिड से जुड़े 3600 सौर पंप स्वीकृत	ग्रिड से जुड़े 285 पंपों का सौरीकरण किया गया
5	सौर पार्क (30.06.2025 तक)	20 मेगावाट स्वीकृत	20 मेगावाट स्थापित
6	पीएम जनमन (30.06.2025 तक)	1703 घरों के ऑफ-ग्रिड विद्युतीकरण को मंजूरी	310 घरों का विद्युतीकरण किया गया
7	बायो गैस कार्यक्रम (30.06.2025 तक)	5300 बायो गैस संयंत्र	916 बायो गैस संयंत्र

LACK OF ACCESS TO INTERNET HAMPERED DIGITAL PAYMENTS

1661. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of internet penetration in the country, State/UT-wise;
- (b) the details of internet penetration in the rural areas, State/UT-wise;
- (c) whether lack of access to internet has hampered digital payments in many areas and if so, the details thereof and the action taken by the Government thereon; and
- (d) the steps taken by the Government during the last five years to improve the quality of digital access in rural India?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) As of 31st March, 2025, there are 969.10 million internet subscribers in the country which includes 407.69 million internet subscribers in the rural area of the country. The State/UT wise details are given in the enclosed **Statement**.

(c) The total volume of digital payment transactions in the country has increased from 2071 crore in FY 2017-18 to 22,831 crore in FY 2024-25, growing at a CAGR of 41%.

(d) The Government is implementing various schemes under Digital Bharat Nidhi for expansion of internet facilities through installation of 4G mobile towers in the rural and remote areas of the country under 4G saturation project. In addition, Amended BharatNet Program aims to provide broadband connectivity such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. to all the Gram Panchayats (GPs) and villages on demand basis.

STATEMENT

State/UT wise number of Internet Subscribers per 100 population at the end of Mar-25				
S.No.	State(s)	Total Subscribers (in million)		
		Rural	Urban	Total
1	Andhra Pradesh	17.98	18.49	36.47
2	Arunachal Pradesh	0.54	0.39	0.93
3	Assam	13.38	6.95	20.33
4	Bihar	37.57	16.80	54.37
5	Chhattisgarh	8.55	8.96	17.51
6	Goa	0.63	1.78	2.41
7	Gujarat	19.18	36.67	55.86
8	Haryana	10.11	20.02	30.14

9	Himachal Pradesh	4	2.67	6.67
10	Jharkhand	10.94	8.43	19.37
11	Karnataka	21.47	38.83	60.30
12	Kerala	18.22	17.84	36.06
13	Madhya Pradesh	21.13	28.36	49.50
14	Maharashtra	32.84	76.62	109.46
15	Manipur	0.98	1.32	2.30
16	Meghalaya	1.34	0.75	2.08
17	Mizoram	0.54	0.70	1.24
18	Nagaland	0.98	0.68	1.66
19	Odisha	17.10	8.78	25.89
20	Punjab	9.60	17.59	27.19
21	Rajasthan	26.07	25.97	52.04
22	Sikkim	0.37	0.27	0.64
23	Tamil Nadu	18.01	45.47	63.48
24	Telangana	13.08	23.11	36.19
25	Tripura	1.07	1.13	2.19
26	Uttar Pradesh	65.41	65.72	131.14
27	Uttarakhand	4.81	5.05	9.86
28	West Bengal	25.61	38.13	63.75
Union Territories				
29	Andaman and Nicobar Islands	0.23	0.21	0.43
30	Chandigarh	0.03	1.36	1.39
31	Dadra and Nagar Haveli and Daman and Diu	0.30	0.55	0.84
32	Delhi	0.31	35.56	35.88
33	Jammu and Kashmir	4.58	5.34	9.92
34	Ladakh	0.32	0.11	0.43
35	Lakshadweep	0.05	0.004	0.05
36	Puducherry	0.36	0.79	1.15
	Total	407.69	561.42	969.10

CANCER RESEARCH AND INNOVATION**1662. SHRI MANOJ TIWARI:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the manner in which the Government through its grant-in-aid institution, Tata Memorial Centre, is leveraging its collaboration with Wipro GE HealthCare to advance cancer research and innovation in the country;
- (b) whether this partnership includes the development and implementation of AI-based applications for medical imaging, clinical workflows and advanced visualization tools in oncology; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Department of Atomic Energy, through its grant-in-aid institution, Tata Memorial Centre, has collaborated with Wipro GE Healthcare (WGEHC) for 'Cancer Research and Innovation'. The aim is for development and validation of emerging technologies and digital platforms in Oncology including AI-based applications for medical imaging and clinical workflows, hardware and software for advanced-visualization tools to post-process and analyses medical images, vetted data annotations for application-development.

(b) Yes, this partnership includes development and implementation of AI based applications for medical imaging, clinical workflows and advanced visualization tools in oncology.

(c) The various research initiatives that will be undertaken under this collaboration especially in the field of implementation of AI/ML based application as are follows: -

i) Research in MRI:

New sequences are deployed in Tata Memorial Hospital to facilitate cutting edge research to enhance diagnosis and biology interpretation of cancers.

ii) Other Proposals:

1. Differentiating Tumor Recurrence from Radiation Necrosis in High-Grade Gliomas Using ASL and 3D MRS
2. Prospective Study on the Role of CEST Imaging in Neuro-Oncology.
3. Prediction of Metastatic Nodes Using Deep Learning in Head and Neck Cancers.
4. Qualitative and quantitative comparison of image quality between single shot-EPI and multishot-EPI DWI in head neck malignancies.
5. MR Contour DL for Radiation Therapy Planning using GE MR Contour DL for automated breast and chest wall segmentation in RT planning. GE Integration using AI-based auto-contouring of targets.

FUNDS ALLOCATION TO CENTRES OF EXCELLENCE**1663. SHRI ROBERT BRUCE C.:****SHRI MURASOLI S.:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of funds allocated to various Centres of Excellence (CoEs) in the State of Tamil Nadu during the last three years;
- (b) the breakup of CoEs currently functioning, along with their key research focus areas Ministry-wise and sector-wise;
- (c) whether the Government recognises the critical role of Research and Development (RandD) investment in long-term national development;
- (d) if so, whether it plans to increase funding and support to CoEs in emerging and strategic sectors; and
- (e) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) The details of funds allocated to various Centres of Excellence (CoEs) in the State of Tamil Nadu during the last three years is as given below:

Details about the Centre of Excellence	Funds allocated in last three years (in Crores)
IIT Madras Pravartak Technologies Foundation at IIT Madras, Chennai	Rs. 133.93 Cr.
IIT Madras in association with C-DoT, Chennai	Rs. 5.17 Cr.
PSG CT- Science and Technology Entrepreneurial Park (PG- STEP), Coimbatore	Rs. 7.66 Cr.
Vel Tech Technology Incubator, Chennai	Rs. 1.68 Cr.

(b) The breakup of Centres of Excellence (CoEs) currently functioning, along with their key research focus areas is as given below:

Sector	Centres of Excellence (CoEs)	key research focus areas / Sector
Quantum Technology	IISc Bengaluru	Quantum Computing
	IIT Madras in association with C-DoT	Quantum Communication
	IIT Bombay	Quantum Sensing and Metrology
	IIT Delhi	Quantum Materials and Devices
Clean Energy	DST- IIT Bombay.	Energy Storage Platform on Hydrogen
	DST- NFTDC	Energy Storage Platform on Hydrogen
	DST-IIT Delhi	Energy Storage Platform on Batteries
	DST-IISc , Bengluru	Energy Storage Platform on Supercapacitors
	DST-IISER Thiruvananthapuram	Integrated Clean Energy Material Acceleration Platform on Storage
	DST-IIT Hyderabad	Integrated Clean Energy Material Acceleration Platform on Bioenergy and Hydrogen
Advanced Manufacturing	IIT Delhi	Smart Manufacturing
	CSIR – NML, Jamshedpur	Wear and Corrosion Resistant Coatings Technology
	IIT Ropar	Wear and Corrosion Resistant Coatings Technology
	IIT Patna	Wear and Corrosion Resistant Coatings Technology
	IISc Bengaluru	Specialty Chemicals
	CeNSE, Indian Institute of Science, Bengaluru	Electronic Grade Materials Manufacturing for Piezo MEMS
	CSIR-NAL, Bengaluru	
	CSIR NCL Pune	Specialty Chemicals
	Foundation for Innovation and Technology Transfer (FITT) Indian Institute of Technology, Delhi,	Semiconductor, Electronics
Health	IIT Kanpur	Anti Microbial Resistance (AMR)
Waste Management	VNIT Nagpur	Agriculture residue management
	Chitkara University, Rajpura, Punjab	Agriculture residue management

Sector Agnostic Centre of Excellence for Start-up promotions	Indian Institute of Management Ahmedabad (IIMA), Ahmedabad	Sector Agnostic
	Indian Institute of Technology, Bombay	Broad Spectrum
	Kalinga Institute of Technology University, Bhubaneswar	Digital Healthcare, Agritech, MedTech
	PSG College of Technology, Coimbatore	Advance Technologies
	Vel Tech Rangarajan Dr Sagunthala RandD Institute of Science and Technology, Chennai	Manufacturing, Digital Enterprises and E waste and plastic waste management.
	CSIR-National Chemical Laboratory, Pune	Inventive Enterprises, Biotech/Biomed/Healthcare/Agro, Energy/environment sustainability
	T-hub, Hyderabad	AI, ML
	IIT Kanpur	MedTech
	IIT Madras Pravartak Technologies Foundation at IIT Madras, Chennai	Technology Incubation Hub

(c) to (e) Research, Development, and Innovation have played a pivotal role in propelling India's socio-economic progress, a fact well recognized by the Government of India. To further strengthen the nation's research and development ecosystem, the government has consistently increased funding through successive budget allocations for various science ministries. Several high-impact technology missions have been launched in emerging and strategic domains such as Quantum Science and Technology, Cyber-Physical Systems, Geospatial Technologies, Bio-manufacturing, and Advanced Materials.

In a major policy advancement, the government has established the **Anusandhan National Research Foundation (ANRF)** to provide strategic direction for research, innovation, and entrepreneurship in the country. During the inaugural meeting of the ANRF Governing Board, several key interventions were endorsed to enhance the science and technology ecosystem, particularly through aligning research and development efforts with national priorities. The ANRF is poised to implement a wide range of programs including CoEs in emerging and strategic domains aimed at accelerating India's scientific and technological progress. In this direction, a call for setting up of Convergence CoEs have been launched by ANRF with the aim to address complex societal challenges by bringing together expertise from various fields to develop innovative and impactful solutions.

**GENERAL CLASS COACHES ADDED TO MAIL/EXPRESS TRAINS IN
MAHARASHTRA**

1664. SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that many poor passengers travelling in General Class face severe overcrowding and often do not get seats particularly in trains operating through Maharashtra, if so, the details thereof;
- (b) the number of General Class coaches added to Mail/Express trains operating in and through Maharashtra during the current financial year under the initiative to augment LHB-coach trains;
- (c) whether any data has been maintained for the said State regarding the demand for General Class travel, if so, the details thereof and the measures taken to address it, District or zone-wise;
- (d) the details of non-AC coaches including General and Sleeper Class Coaches planned to be manufactured for Western Railway, Central Railway and South Central Railway zones serving the said State and the expected deployment timeline; and
- (e) the long-term strategy of the Railways to ensure affordable, safe and dignified travel for unreserved passengers in the said State including infrastructure at railway stations for general class travellers?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Railways have significantly increased the facilities for passengers demanding general class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains.

The percentage of non-AC coaches has significantly increased to about 70% as detailed below:

Table 1: Distribution of coaches:

Non-AC coaches (general and sleeper)	~57,200	~70%
AC coaches	~25,000	~30%
Total coaches	~82,200	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2: Passengers in general/unreserved coaches:

Year	No. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased over the years. The current composition is as follows:

Table 3: Distribution of seats:

Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Given the above data, it is clear that Indian Railways is committed to the low and middle income families who prefer railways as an affordable means of transportation.

Railways have developed a fully non-AC modern train named as Amrit Bharat express. Already 14 services are in operation. These modern trains have advanced features like Semi-Permanent couplers for jerk free travel, horizontal sliding windows, foldable snack tables and bottle holders, mobile holders etc. These trains comprise 8 Sleeper Class coaches and 11 General Class coaches.

To provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 (Twelve) General class and Sleeper class non- AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Further, to cater to the needs of passengers desirous of availing unreserved accommodation, Indian Railways (IR) operate unreserved non-AC passenger trains/ MEMU / EMU etc. for affordable travel, which are in addition to the unreserved accommodation (coaches) available in Mail/Express services.

Development of Amrit Bharat Express trains, manufacturing of MEMU trains, and increasing the share of general coaches clearly shows that Indian Railways is catering effectively to the demand for travel in general class.

Over and above the current high share of non-AC coaches (~70% of total coaches), Railways is executing a special manufacturing programme for 17,000 non-AC general/sleeper coaches over the next 5 years.

Station Redevelopment

Development / Redevelopment / Upgradation / Modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Ministry of Railways has launched Amrit Bharat Station Scheme for development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Persons with Disabilities (Divyangjans), sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations including 132 stations in the state of Maharashtra have been identified for development under this scheme.

Development works at railway stations under Amrit Bharat Station Scheme in the state of Maharashtra have been taken up at a good pace. Till now, phase-I works of 15 stations (Amgaon, Chanda Fort, Chinchpokli, Devlali, Dhule, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road) in the state of Maharashtra have been completed under this scheme.

Development / Upgradation / Modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station wise or state-wise. The state of Maharashtra is covered under the jurisdiction of four railway zones, namely Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,751 crore has been made for the financial year 2025–26, out of which an expenditure of ₹ 813 crore has been incurred so far.

RESEARCH FELLOWSHIPS FOR RURAL AND UNDERPRIVILEGED**1665. SHRI KUNDURU RAGHUVeer:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of number of rural students and researchers benefitted from Council of Scientific and Industrial Research (CSIR), Science and Engineering Research Board (SERB) and Department of Science and Technology (DST) fellowship schemes during the last five years;
- (b) whether there is any reservation or quota for students from backward districts such as those in Telangana, if so, the details thereof; and
- (c) the steps taken/being taken to popularize research fellowships among rural and underprivileged students?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Council of Scientific and Industrial Research (CSIR)

The number of research students supported by the Council of Scientific and Industrial Research (CSIR) under its Capacity Building and Human Resource Development Scheme during the last five years and their distribution on Rural/Urban classification is as under:

Year	Number of Research scholars	Research students having rural background	Research students having Urban/Semi-Urban background
2020-21	9765	4590	5175
2021-22	10885	5116	5769
2022-23	9185	4317	4868
2023-24	7289	3426	3863
2024-25	7796	3664	4132

Anusandhan National Research Foundation (erstwhile SERB)

Total number of researchers (including those from rural background) across the country supported by the Anusandhan National Research Foundation (erstwhile SERB) under different programs, namely JC Bose National Fellowship, National Post-Doctoral Fellowship (N-PDF), Ramanujan Fellowship, SERB-POWER Fellowship during the last five years is as under:

Year	Total number of researchers
2020-21	277
2021-22	335
2022-23	305
2023-24	202
2024-25	225

Department of Science and Technology (DST)

Total number of beneficiaries (including those from rural background) across the country supported by the Department of Science and Technology (DST) under different programs, namely Innovation in Science Pursuit for Inspired Research

(INSPIRE) and Women in Science and Engineering-KIRAN (WISE-KIRAN) during the last five years is as under:

Year	Total number of beneficiaries
2020-21	34067
2021-22	41911
2022-23	53152
2023-24	63289
2024-25	68464

(b) CSIR provides reservation in its CSIR-UGC JRF-NET Examination to candidates belonging to Scheduled Castes (SC), Scheduled Tribes (ST), Other Backward Classes (OBC), Divyangjan (PWD) and Economically Weaker Section (EWS). Further, ANRF (erstwhile SERB) has a special program as IRG (erstwhile EMEQ) to support research and development activity for SC/ST communities of rural and different sections of society, which includes the appointment of JRF/SRFs where fellowship is being paid.

(c) To popularise CSIR research fellowships among rural and underprivileged students, CSIR provides age relaxation to candidates belonging to OBC-NCL /SC/ST/PwD/Third gender/Women categories. Also, students belonging to OBC-NCL /SC/ST/PwD/Third gender/EWS are also given advantage in application fee, which is less compared to the candidates belonging to the General/Unreserved category. Further, the candidates belonging to Other Backward Classes (OBC) /Scheduled Caste (SC)/ Scheduled Tribe (ST)/ Persons with Disability (PwD)/ Third gender category are given relaxation in marks to be eligible for appearing in NET

Exam i.e. 50% marks (without rounding off) in Master's degree or equivalent examination are eligible for this Test compared to 55% for General/Unreserved category students. Further, ANRF (erstwhile SERB) has NPDF scheme to identify motivated young researchers and provide them support for doing research in frontier areas of science and engineering all across the country including rural and different sections of the society.

CHIP-DESIGN FIRMS AND STARTUPS UNDER DLI SCHEME

1666. SHRI BAIJAYANT PANDA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the number of chip-design firms and startups approved under the Design-Linked Incentive (DLI) Scheme since December 2021 along with the total amount sanctioned and released till date;
- (b) whether the number of approved projects and amount sanctioned have met the target outlay; (c) if so, whether the Government is planning any update in target or additional outlay of funds and if not, the reasons therefor;
- (d) the details of the number of implemented products or prototypes launched; and
- (e) the details of Challenges faced in deployment along with the steps taken by the Government to enhance Intellectual Property (IP) retention and commercialisation?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) The Government has approved the 'Semicon India Programme' with a total outlay of ₹76,000 crore for the development of a semiconductor and display manufacturing ecosystem in the country.

As part of this, the 'Design Linked Incentive (DLI) Scheme' has been approved with an outlay of ₹1,000 crore to support domestic companies, startups, and MSMEs in semiconductor design.

Designing and commercializing a semiconductor product involves high entry barriers, long development timelines, and global competition. To address these challenges, the DLI Scheme provides for the following:

- Design infrastructure support, such as Electronic Design Automation (EDA) tools and Intellectual Property (IP) cores, to help with early prototyping of designs.
- Financial incentive of up to 50% of eligible costs, capped at ₹15 cr/ application, for design prototyping, scaling-up, and volume production.
- Incentives of 6% to 4% of net sales turnover over five years, capped at ₹30 cr/ application, for deployment and commercialization of chip solutions.

Under DLI, since its launch in December 2021:

- 278 academic institutions (C2S) and 72 startups (DLI) have been approved for access to state-of-the-art Electronic Design Automation (EDA) tools.
- 23 firms and startups are sanctioned financial support for designing chips for various applications such as surveillance camera, energy meter, microprocessor IPs, networking applications, and more.

- Out of these, ten (10) companies have raised venture capital (VC) funding for scaling up their design prototypes for commercialization.
- Six (6) companies have successfully completed prototype tape-outs at various semiconductor foundries.

Recently, 20 chip designs from 17 academic institutions have been successfully fabricated by SCL, Mohali.

A total project outlay of ₹803.08 crore, including the cost of EDA tools, has been approved under the DLI Scheme. These projects are at various stages of semiconductor design and development. The release of funds under the scheme are linked with the achievement of defined milestones including the deployment of chips.

The DLI Scheme is implemented in close consultation with stakeholders and beneficiary companies. Any modifications needed will be done based on evolving requirements and feedback.

भूमिगत कोयला खनन

1667. श्री नारायण तातू राणे:

श्री अशोक कुमार रावत:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) भूमिगत कोयला खनन के लाभों/फायदों का ब्यौरा क्या है;

(ख) क्या सरकार ने भूमिगत कोयला खनन को बढ़ावा देने के लिए हाल ही में कोई नई नीति/उपाय कार्यान्वित किए हैं; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) भूमिगत कोयला खनन विशेष रूप से पर्यावरण, भूमि-उपयोग और सामाजिक दृष्टिकोण से कई फ़ायदे प्रदान करता है। चूंकि भूमिगत खनन से सतह की विशेषताओं में न्यूनतम गड़बड़ी होती है, जिसके परिणामस्वरूप अवसंरचना, कृषि भूमि, वनों और निवास क्षेत्रों को कम नुकसान होता है। खनन की इस पद्धति से खनन कार्यकलापों के बंद होने के बाद भूमि पुनरुद्धार और पुनर्वास लागत कम होती है। भूमिगत खनन अपेक्षाकृत कम सतही फुटप्रिंट छोड़ता है, जिससे भूमि क्षरण और वनस्पति के नुकसान से संबंधित अप्रत्यक्ष ग्रीनहाउस गैस उत्सर्जन कम होता है। यह गहराई में स्थित कोयला भंडार निष्कर्षण के लिए भी अच्छी तरह से अनुकूल है, जो अक्सर उच्च गुणवत्ता के होते हैं। भूमिगत खान प्रचालन आमतौर पर प्रतिकूल मौसम स्थितियों के प्रति कम संवेदनशील होते हैं, जो सतही खनन प्रचालनों को बाधित कर सकते हैं। यह भूमिगत खनन को अलग-अलग जलवायु परिस्थितियों में पूरे वर्ष भर अधिक व्यवहार्य बनाता है।

(ख) और (ग) जी, हां। भूमिगत खनन को और गति प्रदान करने के लिए, राजस्व शेयरिंग आधार पर कोयला और लिग्नाइट की बिक्री के लिए कोयला और लिग्नाइट खानों अथवा ब्लॉकों की नीलामी के लिए दिनांक 28.05.2020 की पद्धति को दिनांक 23.04.2025 के आदेश के तहत संशोधित किया गया है ताकि नीलामी में भाग लेने वाले बोलीदाताओं को निम्नलिखित प्रोत्साहन प्रदान किए जा सकें:

1. राजस्व शेयरिंग के न्यूनतम प्रतिशत को घटाकर 2% करना।
2. अग्रिम राशि की पूर्ण छूट देना।

राजस्व शेयरिंग में कम किए गए न्यूनतम प्रतिशत और अग्रिम राशि की पूर्ण छूट की उपर्युक्त संशोधित शर्तों पर भूमिगत खनन के लिए वर्गीकृत कोयला और लिग्नाइट खानों या ब्लॉकों के सफल आबंटिती

को खान के जीवनकाल के दौरान किसी भी स्तर पर भूमिगत खान को ओपनकास्ट अथवा मिश्रित खान में परिवर्तित करने की अनुमति नहीं दी जाएगी।

IMPLEMENTATION OF USTTAD SCHEME IN ANDHRA PRADESH

1668. SHRI Y. S. AVINASH REDDY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of craft clusters identified in Andhra Pradesh under the USTTAD scheme including the specific traditional arts and crafts documented and promoted in each cluster;
- (b) the details of the number of minority youth trained under the USTTAD scheme in Andhra Pradesh during the last five years, district-wise;
- (c) the details of the number of project proposals received from Andhra Pradesh for development under the USTTAD scheme, the number approved and the status of their implementation;
- (d) the details of the funds allocated and utilised under the USTTAD scheme for projects in Andhra Pradesh during the last five years, year-wise; and
- (e) the details of initiatives undertaken to enhance market linkages for traditional arts and crafts in Andhra Pradesh under the USTTAD scheme?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d) USTTAD scheme was launched in 2015 for targeted capacity building and upgrading traditional skills of master craftsmen/ artisans. Under the Scheme, the Ministry of Minority Affairs onboarded knowledge partners of repute like National

Institute of Design and National Institute of Fashion Technology to conduct design and development workshops for identified traditional art and craft clusters. In Andhra Pradesh, two such clusters were covered under the said scheme, namely:

- i. Wooden Cutlery – Udayagiri, Andhra Pradesh
- ii. Leather Puppetry – Nimmalakunta, Andhra Pradesh

Project proposals from 04 Project Implementation Agencies (PIAs) were approved and allocated 360 beneficiaries from Andhra Pradesh under the USTTAD scheme in clusters like Zari Zardozi, Clay Sculptor and others.

USTTAD scheme has now been converged as a component into an integrated scheme called 'Pradhan Mantri Virasat Ka Samvardhan' (PM VIKAS) for minority communities focusing on skill development; entrepreneurship and leadership of minority women; and education support for school dropouts.

(e) The Ministry had organised 41 Hunar Haats under the USTTAD scheme whereby opportunity was given to artisans/crafts people and culinary experts from across the country to showcase and market their handicrafts and indigenous products. These programmes benefitted more than 8 lakh people including artisans, craft persons and associated persons.

Under the PM-VIKAS scheme, the Ministry has now been organising 'Lok Samvardhan Parv', bringing together minority artisans from across India and assisting them in scaling their operations and businesses. The platform offers artisans a unique opportunity to showcase their indigenous arts, crafts, and rich cultural heritage. The event has been designed not only to promote the traditions of minority communities but also to foster an innovative and entrepreneurial

environment for artisans. To enhance their skills in areas like marketing, export and online business, design, GST and sales etc., workshops are conducted by the Ministry, with support from the Export Promotion Council for Handicrafts (EPCH), ensuring a holistic approach to empowering the artisans. So far, the Ministry has organised 04 Lok Samvardhan Parvs, as under:

- July, 2024 at DilliHaat, INA, New Delhi
- January, 2025 at Baba Khark Singh Marg, New Delhi
- April, 2025 at Convocation Ground, Kashmir University, Srinagar, Jammu and Kashmir
- June, 2025 at Gandhi Darshan, Raj Ghat, New Delhi

MISLEADING ADVERTISEMENTS

1669. SHRI HANUMAN BENIWAL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the total number of advertisements issued across print, television, radio and digital platforms since June 2024 and the number of Self-Declaration Certificates (SDCs) actually filed, platform-wise;
- (b) whether the Government has identified any gaps in compliance with the Supreme Court's directive dated May 7, 2024 and if so, the nature of non-compliance and action taken;

- (c) the details of number of cases, if any, where misleading advertisements were published without a valid SDC during the last one year along with penal proceedings which have been initiated; and
- (d) whether the Government plans to streamline and unify the compliance mechanism across all media formats to reduce bureaucratic burden especially for small and rural advertisers and if so, the details thereof including timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) All advertisements telecast on private satellite TV channels are required to adhere to the Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.

In compliance of the Hon'ble Supreme Court order dated 07.05.2024 in WP(C) No. 645 of 2022 - Indian Medical Association and Anr. Vs. Union of India and Ors., a new feature for Self-Declaration Certificate (SDC) was launched on the Broadcast Seva Portal and Press Council of India Portal.

An advisory dated 03.07.2024 was issued to the advertisers and advertising agencies to upload an annual SDC for advertisement related to products and services related to food and health sectors.

Details of SDCs filed as on 25.07.2025 are as follows:

Sr. No.	Portal	SDCs filed
1.	Press Council of India	1,45,288

2.	Broadcast Seva	16,869

STATUS OF PROPOSED IT HUB IN KOZHICODE

1670. SHRI M. K. RAGHAVAN:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

the details of the current status of the proposed IT hub in Kozhikode, as announced by the Hon'ble Minister of Electronics and Information Technology during his visit in 2024 including the expected time frame for its establishment?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

The Government of India has launched several initiatives and programs to support the expansion of the IT sector. Software Technology Park (STP) is one such important scheme in this effort.

Under this scheme, STPI has established two (2) centres in Kerala at Thiruvananthapuram and Kochi respectively. Government of India is yet to receive a formal proposal from Government of Kerala for setting up STPI centre at Kozhikode.

बंजर भूमि पर नवीकरणीय ऊर्जा को बढ़ावा देना

1671. डॉ. राजकुमार सांगवान:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में सृजित नवीकरणीय ऊर्जा का जिला-वार और स्रोत-वार ब्यौरा क्या है;

- (ख) क्या बागपत लोक सभा निर्वाचन क्षेत्र सहित उत्तर प्रदेश में किसानों की भूमि बंजर पड़ी है;
- (ग) यदि हाँ, तो सरकार द्वारा ऐसे किसानों की भूमि पर नवीकरणीय ऊर्जा स्रोतों का बढ़ावा देने के लिए उत्तर प्रदेश के बागपत लोक सभा निर्वाचन क्षेत्र सहित जिलावार उठाए गए कदमों का ब्यौरा क्या है जिससे किसानों की आय में भी वृद्धि होगी;
- (घ) यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) भविष्य में इस संबंध में सरकार द्वारा क्या उपाय किए जाने का प्रस्ताव है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) उत्तर प्रदेश नवीन एवं नवीकरणीय ऊर्जा अभिकरण (यूपीनेडा) से प्राप्त सूचना के अनुसार, उत्तर प्रदेश में उत्पादित नवीकरणीय ऊर्जा का जिला-वार तथा स्रोत-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (ङ) भारत सरकार, प्रधानमंत्री- किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम कुसुम), सौर पार्कों तथा अल्ट्रा मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजना और राष्ट्रीय जैवऊर्जा कार्यक्रम (एनबीपी) जैसी विभिन्न योजनाओं के अंतर्गत नवीकरणीय ऊर्जा को बढ़ावा दे रही है, जिसके अंतर्गत बंजर भूमि समेत किसानों की अनुपजाऊ भूमि पर परियोजनाएं स्थापित की जा सकती हैं।

साथ ही, उत्तर प्रदेश सरकार, उत्तर प्रदेश सौर ऊर्जा नीति- 2022 तथा जैव ऊर्जा नीति- 2022 के अंतर्गत नवीकरणीय ऊर्जा को अपनाने के लिए बढ़ावा भी दे रही है। इन नीतियों के अंतर्गत, राज्य सरकार बागपत संसदीय निर्वाचन क्षेत्र सहित पूरे उत्तर प्रदेश में किसानों की भूमि उपयोगिताओं को बढ़ावा दे रही है।

पीएम कुसुम विकेंद्रीकृत तथा ग्राउंड- माउंटेड ग्रिड से जुड़े नवीकरणीय विद्युत संयंत्रों की स्थापना में सहायता करती है और किसानों के लिए सब्सिडियां प्रदान करती है। उत्तर प्रदेश सरकार किसानों की आय को बढ़ाने के लिए 50 लाख रु. प्रति मेगावाट की अतिरिक्त सब्सिडी प्रदान करती है। यूपीनेडा ने पीएम कुसुम(फीडर स्तरीय सौरीकरण [एफएलएस]) योजना के अंतर्गत बागपत जिले में 93.4 मेगावाट

क्षमता के लिए आवंटन पत्र (एलओए) जारी किए हैं। पीएम कुसुम योजना के अंतर्गत व्यक्तिगत पंप सौरीकरण (आईपीएस), सिंचाई तथा अधिशेष ऊर्जा के लिए अतिरिक्त आय हेतु सब्सिडी वाली दरों पर भी निष्पादित की जा रही है।

<u>विवरण</u>				
उत्तर प्रदेश में उत्पादित नवीकरणीय ऊर्जा का जिला-वार तथा स्रोत-वार विवरण				
क्र. सं.	जिला	सौर (मेगावाट में)	बायोमास विद्युत (सह-उत्पादन) (मेगावाट में)	कंप्रेसड बायो गैस उत्पादन (टीपीडी)
1	आगरा	91.71		
2	अलीगढ़	16.42		
3	अंबेडकरनगर	5.94	18	
4	अयोध्या	48.19	50.75	
5	अमेठी	15.83		
6	अमरोहा	2.16	43	
7	औरैया	47.99		
8	आजमगढ़	5.96		
9	बदायुं	191.79	32	
10	बागपत	1.64		
11	बहराईच	46.22	59	
12	बलिया	1.83		
13	बलरामपुर	1.56	60.65	10
14	बाँदा	151.96		
15	बाराबंकी	16.81	23.25	20
16	बरेली	52.54	99	5
17	बस्ती	3.92		
18	बिजनौर	35.87	213.8	
19	बुलन्दशहर	8.03	33.84	20.6
20	चंदौली	4.31		
21	चित्रकूट	137.00		
22	देवरिया	44.28		
23	एटा	3.66		
24	इटावा	9.33		
25	फर्रुखाबाद	4.40		
26	फतेहपुर	3.65		

27	फिरोजाबाद	7.64		
28	गौतमबुद्धनगर	47.17		
29	गाजियाबाद	20.08	34	
30	गाजीपुर	3.89		
31	गोंडा	2.79	94.5	
32	गोरखपुर	19.35		
33	हमीरपुर	24.36		
34	हापुड	3.19		
35	हरदोई	66.43	50	18
36	हाथरस	2.53		
37	जालौन	408.44		
38	जौनपुर	3.06		
39	झांसी	278.16		
40	कन्नौज	4.33		5
41	कानपुर देहात	51.34		
42	कानपुर नगर	276.47		
43	कासगंज	2.03		
44	कौशांबी	1.84		
45	कुशीनगर	1.30		
46	लखीमपुर खेरी	7.16	178.65	22
47	ललितपुर	86.37		
48	लखनऊ	191.05		
49	महाराजगंज	2.34		
50	महोबा	236.98		
51	मैनपुरी	8.45		
52	मथुरा	12.61		12.5
53	मऊ	40.98		
54	मेरठ	34.05	189.31	44.6
55	मिर्जापुर	141.15		
56	मुरादाबाद	11.77	95.4	15

57	मुजफ्फरनगर	12.22	208.7	37.6
58	पीलीभीत	25.22	83.25	
59	प्रतापगढ़	3.61		
60	प्रयागराज	257.26		
61	रायबरेली	29.31		
62	रामपुर	4.77	40.4	
63	सहारनपुर	71.23	63	5
64	संतकबीरनगर	1.13		
65	भदोही	1.49		
66	संभल	1.93	47	
67	शाहजहांपुर	101.17	54	
68	शामली	3.54		
69	श्रावस्ती	1.18		
70	सिद्धार्थनगर	2.13		
71	सीतापुर	56.48	78.5	
72	सोनभद्र	3.12		
73	सुल्तानपुर	4.74		
74	उन्नाव	24.67		
75	वाराणसी	93.74		3
कुल		3649.22	1850	218.3

मेधा-सह-साधन योजना

1672. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **अल्पसंख्यक कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या छात्रवृत्ति योजनाओं में मेधा-सह-साधन योजना आधारित चयन प्रक्रिया पूरी तरह पारदर्शी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने महाराष्ट्र में विशेषकर आर्थिक रूप से कमजोर वर्गों के छात्रों के लिए छात्रवृत्ति पात्रता मानदंडों की समीक्षा की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) महाराष्ट्र में गरीब और पिछड़े वर्गों के छात्रों पर छात्रवृत्ति योजनाओं का क्या प्रभाव पड़ा है;

(घ) क्या इस योजना के अंतर्गत प्रदान की जाने वाली छात्रवृत्ति की राशि छात्रों की बढ़ती वित्तीय आवश्यकताओं के अनुरूप है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो क्या सरकार छात्रवृत्ति की राशि बढ़ाने पर विचार कर रही है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजजू):

(क) अल्पसंख्यक कार्य मंत्रालय ने 6 अधिसूचित अल्पसंख्यक समुदायों, विशेष रूप से आर्थिक रूप से कमजोर और वंचित वर्गों के शैक्षिक और सामाजिक-आर्थिक सशक्तीकरण के लिए विभिन्न योजनाएँ लागू की हैं। मेरिट-सह-साधन आधारित छात्रवृत्ति योजना, गरीब और मेधावी छात्रों को व्यावसायिक और तकनीकी पाठ्यक्रमों में प्रवेश लेने के लिए वित्तीय सहायता प्रदान करने हेतु लागू की गई है। पारदर्शिता बनाए रखने के लिए, इस योजना को पारदर्शिता की विभिन्न विशेषताओं से युक्त, एक केंद्रीकृत राष्ट्रीय छात्रवृत्ति पोर्टल के माध्यम से कार्यान्वित किया गया है, जिसमें आधार आधारित प्रमाणीकरण प्रणाली और प्रत्यक्ष लाभ अंतरण प्रणाली भी शामिल है। इसमें मेरिट सूची भी राष्ट्रीय छात्रवृत्ति पोर्टल के माध्यम से तैयार की जाती है।

(ख) से (ङ) मेरिट-सह-साधन आधारित छात्रवृत्ति योजना के दिशानिर्देश सभी राज्यों/संघ राज्य क्षेत्रों के लिए एक समान हैं। वर्ष 2023 में, मंत्रालय ने महाराष्ट्र राज्य सहित राज्यों/संघ राज्य क्षेत्रों में छात्रवृत्ति योजनाओं के संस्थानों/लाभार्थियों का एक असंबद्ध पक्ष द्वारा वास्तविक सत्यापन अध्ययन कराया था। देश भर के 1572 नमूना संस्थानों में से 830 संस्थान या तो फर्जी/आंशिक रूप से फर्जी/गैर-संचालनशील पाए गए। इस मामले की सूचना केंद्रीय अन्वेषण ब्यूरो को दे दी गई है।

छात्रवृत्ति की राशि बढ़ाने का कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है।

INCREASE IN RAILWAY FARE AND AMENITIES TO PASSENGERS

1673. SHRI BALASHOWRY VALLABHANENI:

SHRI KIRTI AZAD:

SHRI PUTTA MAHESH KUMAR:

SHRI KALYAN BANERJEE:

SHRI K. RADHAKRISHNAN:

SHRI RAJESH VERMA:

SHRI ASADUDDIN OWAISI:

SHRI BENNY BEHANAN:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRIMATI SHAMBHAVI:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has recently increased various charges including ticket fares, reservation fees, platform tickets, parcel rates and other service charges, if so, the details of each type of charge increased along with the date of implementation;
- (b) the average amount of increase in passenger ticket fares (for sleeper, 3AC, 2AC and general class) across different zones;
- (c) the reasons for introducing fare hikes after a five year gap and the factors that were considered in determining the revised fare slabs particularly for distance between 501 km and 3000 km;

- (d) the details of the last fare revision that took place before this;
- (e) the estimated additional revenue expected to be generated annually from this fare hike;
- (f) whether the Government has a specific plan for utilizing the increased revenue, and if so, the details thereof;
- (g) the manner in which the Government plans to ensure that the increased revenue directly contributes to easing train travel for passengers particularly in terms of safety, punctuality, comfort and availability of services;
- (h) the measures being taken to improve passenger services, operational sustainability and comfort in return to increase fare costs and the percentage of price hiking will be used for passenger amenities thereof;
- (i) whether the Government has any plan to review or rationalise the increased charges in light of public feedback or economic hardship;
- (j) whether the fare revision will affect concessional fares, senior citizen discounts, and free travel categories, if so, the details of any exemptions retained under the new structure;
- (k) whether the Government is aware that the fare hike may disproportionately affect daily students especially those relying on sleeper and general class, if so, the details thereof; and
- (l) whether the Government considers reinstating concessions for vulnerable categories like senior citizens and patients particularly in light of the increased burden from the fare hike, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (l) Indian Railways provides affordable transportation service to more than 720 Crore passengers. The fares of Indian Railways are among the lowest in the world, even when compared with the neighbouring countries.

The total amount of subsidy given in FY 2023-24 on passenger travel is provisionally estimated at ₹60,466 Crore. This amounts to 45% subsidy on the cost of passenger travel. In other words, if the cost of providing service is ₹100, then the price of ticket is ₹55 only. This subsidy is continuing for all passengers. Further, concessions beyond this subsidy amount are continuing for many categories of persons with disabilities (Divyangjans), 11 categories of patients and 8 categories of students.

Fares have been rationalized w.e.f. 01 July 2025 after a gap of more than 5 years. The increase in fares is very low, ranging from half paise per km to two paise per km for premium classes.

The details of the fare revision are as follows:

- i) No increase in general class up to 500 km and thereafter Half paisa increase in fare per passenger per kilometer.
- ii) Half paisa increase in fare per passenger per kilometer in Sleeper Class Ordinary and First-Class Ordinary.

iii) 01 Paisa increase per passenger per kilometer in Non-AC Classes in Mail Express.

iv) 02 paisa increase per passenger per kilometer in reserved AC- Classes.

To maintain affordability for low and middle income families, the fares for MST and Suburban travel have not been revised.

Further, the fare revision is likely to have insignificant impact on the total amount of subsidy because the revision ranges from half paise to 2 paise only per kilometer of travel.

It is estimated that less than half the trips will have a marginal increase in fare. For example, for a low-income traveller in General coaches, there is no fare increase for 500 km travel.

Prior to this, the fare rationalization in basis fare of rates was done on 01.01.2020 wherein fare was increased by 1 paisa per kilometer in case of ordinary (Non-AC) non-suburban; increased by 2 paise per Kilometer for Non-AC classes of Mail/Express and increased by 4 paise per kilometer for AC classes. There was no increase in suburban fare and season tickets.

Various initiatives have been undertaken by the Ministry of Railways in providing safe, comfortable, and quality services to passengers which includes the following:

- Upgradation of passenger amenities at stations under schemes like Amrit Bharat Station Scheme.

- Introduction of modern trains such as Vande Bharat, Non-AC Amrit Bharat trains and Namo Bharat Rapid Trains etc. to enhance passenger experience, cleanliness, and onboard services.
- Enhanced monitoring and feedback mechanisms through Rail Madad.
- Implementation of digital initiatives such as Rail one app, UTS on Mobile App etc.

The above measures have resulted in increased passenger satisfaction. With focus on operational efficiency, modernization and digitization Indian Railways aims to maintain affordable passenger fares while improving quality of services and ensuring financial sustainability.

कार्बन कैप्चर उपयोग

1674. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री विनोद लखमशी चावड़ा:

क्या **विज्ञान और प्रौद्योगिकी** मंत्री यह बताने की कृपा करेंगे कि:

- (क) कार्बन कैप्चर उपयोग (सीसीयू) परीक्षण बेड्स पहल के उद्देश्य और महत्व क्या हैं;
- (ख) क्या सरकार ने देश में पाँच सीसीयू परीक्षण केंद्र (परीक्षण बेड्स) स्थापित किए हैं;
- (ग) यदि हाँ, तो इन परीक्षण केंद्रों की विशिष्ट भौगोलिक स्थिति और सहयोगी संस्थाओं का ब्यौरा क्या है; और
- (घ) क्या ये परीक्षण केंद्र शैक्षणिक संस्थाओं और सीमेंट उद्योगों को एकीकृत करने के लिए सार्वजनिक-निजी भागीदारी मॉडल का हिस्सा हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) कार्बन कैप्चर उपयोग (सीसीयू) परीक्षण बेड्स पहल के उद्देश्य और महत्व, हार्ड-टू-अबैट क्षेत्रों में औद्योगिक बिंदु स्रोतों से कार्बन डाइऑक्साइड (CO₂) उत्सर्जन को कैप्चर करना और उसे सिंथेटिक ईंधन, यूरिया, कंक्रीट एग्रीगेट्स और खाद्य-ग्रेड CO₂ जैसे मूल्यवर्धित उत्पादों में रूपांतरित करना है। ये परीक्षण बेड्स उद्योग-शिक्षा जगत के सहयोग के माध्यम से वास्तविक औद्योगिक परिवेशों में लघु स्तर पर सीसीयू प्रौद्योगिकियों का सत्यापन और कार्यान्वयन करने हेतु मंच के रूप में कार्य करेंगे। यह पहल देश में औद्योगिक डीकार्बोनाइजेशन को सक्षम करने के लिए महत्वपूर्ण है जिसमें कोयला गैसीकरण संयंत्रों और सीमेंट जैसे उत्सर्जन-गहन क्षेत्रों पर विशेष ध्यान दिया जाएगा जिससे सर्कुलर कार्बन अर्थव्यवस्था को बढ़ावा मिलेगा और इस प्रकार यह भारत के 2070 तक नेट-ज़ीरो के व्यापक लक्ष्य के साथ अच्छी तरह से संरेखित होगा।

(ख) विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) ने कोयला गैसीकरण सुविधाओं में सीसीयू प्रौद्योगिकियों के अनुसंधान एवं परीक्षण के लिए देश में दो परीक्षण केन्द्रों की स्थापना में सहायता की है।

(ग) इन दो सहायित परीक्षण बेड्स की विशिष्ट भौगोलिक स्थिति और सहयोगी संस्थाओं का विवरण नीचे दी गई तालिका में दिया गया है:

क्र. सं.	भौगोलिक स्थिति	सहयोगी संस्थाएं	
		अकादमिक	उद्योग
1.	पुणे, महाराष्ट्र	भारतीय प्रौद्योगिकी संस्थान, दिल्ली	थर्मैक्स लिमिटेड, पुणे
2.	हैदराबाद, तेलंगाना	सीएसआईआर-भारतीय रासायनिक प्रौद्योगिकी संस्थान, हैदराबाद	भारत हेवी इलेक्ट्रिकल्स लिमिटेड (बीएचईएल) कॉर्पोरेट अनुसंधान एवं विकास - हैदराबाद

(घ) ये दोनों सहायित सीसीयू परीक्षण बेड्स सार्वजनिक-निजी भागीदारी (पीपीपी) मोड में संचालित होते हैं जिनमें शैक्षणिक संस्थानों को प्रौद्योगिकी डिजाइनरों और थर्मल पावर उद्योगों को प्रौद्योगिकी प्रदाताओं के रूप में एकीकृत किया गया है। इसके अतिरिक्त, डीएसटी द्वारा गठित विशेषज्ञ पैनल ने देश में पीपीपी मोड में पाँच सीसीयू परीक्षण बेड्स स्थापित करने की सिफारिश की है जिसमें शैक्षणिक संस्थानों को प्रौद्योगिकी डिजाइनरों और सीमेंट उद्योगों को प्रौद्योगिकी प्रदाताओं के रूप में एकीकृत किया गया है तथा डीएसटी और संबंधित सीमेंट उद्योग भागीदारों के बीच कुल परियोजना लागत के 3:1 के अनुपात में वित्तपोषण साझा किया जाता है।

VANDE SADHARAN TRAIN SERVICE

1675. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the objectives and design features of the Vande Sadharan train service including seating capacity, fare structure and onboard amenities;
- (b) the criteria used by the Government to identify routes for the introduction of Vande Sadharan services;
- (c) whether proposals have been received from the State Government regarding operating Vande Sadharan trains from Mangaluru and if so, the details thereof; and
- (d) the timeline by which the said services are likely to be operationalised, after approval?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Improvement/up-gradation of Rolling Stock to enhance safety and comfort of passengers is a continuous and ongoing process on Indian Railways.

Indian Railways (IR) has introduced fully non-AC Amrit Bharat trains, presently comprising 11 General Class coaches, 8 Sleeper Class coaches, 1 Pantry car and 02 Second class cum Luggage cum Guard Van and Disabled Friendly Compartment. These trains have been designed and manufactured to cater to the needs of general public by providing world class modern and comfortable rail travel experience to passengers of Non-AC segment. IR has provisioned for production of 100 Amrit Bharat Trains.

High Speed, enhanced Safety standards and world class service are the hallmarks of this train with following enhanced features and amenities:

- i. Better aesthetics of seat and berths with enhanced look and feel on the lines of Vande Bharat Sleeper.
- ii. Jerk Free Semi-Automatic Couplers.
- iii. Improved Crashworthy features.
- iv. Provision of CCTV system in all coaches and Luggage room.
- v. Improved designs of toilets.
- vi. Improved design of Ladder for ease of climbing on to the berth.
- vii. Improved LED Light fitting and Charging Sockets.
- viii. Provision of EP assisted braking system.
- ix. Aerosol based fire suppression system in toilets and electrical cubicles.
- x. USB Type-A and Type-C mobile charging sockets.

- xi. Emergency Talk Back system for two-way communication between Passenger and Guard/Train Manager.
- xii. Non-AC Pantry with enhanced heating capacity.
- xiii. Fully sealed gangways with quick release mechanism for easy attachment and detachment.

Indian Railway fixes the fares with due consideration of the cost of service, value of service, what passengers can bear, competition from other competing modes, socio economic considerations etc. The fares of various trains/classes are based on the facilities provided in these trains. Indian Railways (IR) runs various types of train services for different types of passenger segments.

However, Indian Railways continues to run a large number of trains with affordable fare structures, including Mail/Express and passenger trains, for the benefit of the general public including the poor and lower middle class. IR has also introduced Amrit Bharat services and Namo Bharat Rapid Rail services, providing high quality services to larger section of the population, particularly lower income groups.

Representations/requests, both formal and informal, are received from State Governments, Ministries of Central Government, Elected Representatives, Consultative Committees etc. by the Railways at various levels including Railway Board, Zonal Railways, Divisional office etc. As receipt of such representations/requests is a continuous and dynamic process, centralized compendium of such representations/requests is not maintained. However, the

representation/request etc. are dealt as per laid down procedure/guidelines and action as found feasible and justified is taken from time to time.

Further, presently, Mangaluru Central is being served by 56 train services including 4 Vande Bharat train services while Mangaluru Junction is served by 80 train services.

Besides, introduction of train services including Amrit Bharat train services and its variants is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

EFFICIENCY AND TRANSPARENCY IN PDS

1676. SHRIMATI GENIBEN NAGAJI THAKOR:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is taking measures to improve the efficiency and transparency of the Public Distribution System (PDS);
- (b) if so, the steps taken by the Government to curb leakages, fake ration cards and ensure proper delivery of foodgrains to beneficiaries;
- (c) the details and the current status of implementation of the National Food Security Act (NFSA), 2013 across States/UTs;
- (d) whether there is any proposal to include more beneficiaries under the food subsidy schemes in view of rising inflation; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) As part of the technology driven Targeted Public Distribution System (TPDS) reforms, with the aim to improve the efficiency and transparency in the TPDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Further, 99.7% ration cards are Aadhaar seeded in the country. Nearly 5.41 Lakh (99.6%) out of total 5.43 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/ Aadhaar authentication of beneficiaries.

(c) The National food Security Act, 2013 is being implemented in all the States/UTs aims to supplement the food requirements of upto 75% of the rural and upto 50% of the urban population, which at Census 2011 comes to 81.35 crore persons. While Antyodaya Anna Yojana (AAY) households, which constitute poorest of the poor are entitled to 35 kg of foodgrains, per household per month, Priority Households (PHH) are entitled to 5 kg of foodgrains per person per month free of cost. The Coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit. At present, against the intended coverage of 81.35 crore, 80.56 crore beneficiaries are receiving foodgrains free of cost.

(d) and (e) Section 9 of the Act provides that the percentage coverage under the Targeted Public Distribution System in rural and urban areas for each State shall be determined by the Central Government and the total number of persons to be covered in the State shall be calculated based on the population estimates as per the census of which the relevant figures have been published. Therefore, any revision in the coverage under the NFSA shall be possible only after the relevant data of the next population Census is published.

यूनीफाइड ब्ल्यू इकोनोमी

1677. श्री बृजमोहन अग्रवाल:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार ने ब्ल्यू इकोनामी डिस्ट्रिक्ट के लिए डीप ओशन मिशन जैसे नीति-आधारित दृष्टिकोणों और प्रारूप विधान, अंतर-मंत्रालयी परामर्श या ब्ल्यू इकोनोमी कानून के लिए अनुमानित समय-सीमा के आधार पर कौन से प्रमुख विधायी कदम उठाए हैं;
- (ख) यूनीफाइड ब्ल्यू इकोनोमी अधिनियम के अभाव में समुद्री आर्थिक गतिविधियों के लिए क्षेत्र-विशिष्ट, कानूनी रूप से बाध्यकारी पर्यावरणीय सुरक्षा सुनिश्चित करने वाला मौजूद तंत्र कौन सा है;
- (ग) नियामक कमियों और ओवरलैप्स का किस प्रकार समाधान किया जा रहा है;
- (घ) पर्यावरण संरक्षण के लिए एकीकृत वैधानिक अवसंरचना की प्रस्तावित योजना क्या है;
- (ङ) सरकार द्वारा स्थानीय समुदायों, निजी क्षेत्र और राज्यों के बीच समुद्री कृषि, खनन और पर्यटन इत्यादि जैसे समुद्री-संसाधन लाभ के समान वितरण की गारंटी के लिए एक वैधानिक लाभ-साझाकरण तंत्र स्थापित करने की मौजूदा प्रणाली क्या है; और

(च) क्या उभरते हुए ब्ल्यू इकोनोमी क्षेत्रों में निजी और विदेशी निवेश, जवाबदेही और दायित्व के लिए कोई समर्पित कानून या दिशानिर्देश हैं और यदि हाँ, तो तत्संबंधी ब्योरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) पृथ्वी विज्ञान मंत्रालय ब्ल्यू इकोनोमी के लिए एक विधायी ढांचे की दिशा में एक व्यवस्थित दृष्टिकोण अपना रहा है। ब्ल्यू इकोनोमी पर राष्ट्रीय नीति का मसौदा, जिसमें महासागर संबंधी संचालन और समुद्री स्थानिक नियोजन सहित सात विषयगत क्षेत्र शामिल हैं, फरवरी 2021 में सार्वजनिक डोमेन में रखा गया था और अंतर-मंत्रालयी और हितधारक परामर्श के बाद जुलाई 2022 में संशोधित किया गया था। नीति का उद्देश्य राष्ट्रीय सुरक्षा सुनिश्चित करते हुए समुद्री पारिस्थितिक तंत्र की रक्षा करते हुए आर्थिक विकास के लिए समुद्री संसाधनों का स्थायी रूप से दोहन करना है और भविष्य के कानून के लिए आधारभूत आधार प्रदान करता है। जबकि छह परिभाषित वर्टिकल वाला डीप ओशन मिशन व्यापक ब्लू इकोनोमी अवधारणा का एक उपसमूह है जो गहरे समुद्र के संसाधनों की खोज के लिए तकनीकी विकास, जलवायु परिवर्तन परामर्शी सेवाओं को बढ़ावा देने, गहरे समुद्र में जैव विविधता के संरक्षण, महासागर जीव विज्ञान पर अनुसंधान और समुद्र से ऊर्जा और पेय जल के दोहन पर केंद्रित है।

(ख) एक मजबूत, क्षेत्र-विशिष्ट कानूनी ढांचा समुद्री आर्थिक गतिविधियों के लिए पर्यावरण संरक्षण सुनिश्चित करता है। प्रमुख कानूनों में शामिल हैं:

क्षेत्र	कानूनी ढांचा / अधिनियम
तटीय और समुद्री पारिस्थितिकी तंत्र	इंवायरमेंट (प्रोटेक्शन) एक्ट, 1986
	कोस्टल रेगुलेशन जोन (सीआरजेड) नोटिफिकेशन, 2019
	वाइल्डलाइफ प्रोटेक्शन एक्ट, 1972

मत्स्य पालन और जलीय कृषि	मेरीन फिशिंग रेगुलेशन एक्ट्स (राज्य-विशिष्ट)
	नेशनल पोलिसी ऑन मेरीन फिशरीज़, 2017
शिपिंग और बंदरगाह एवं सुरक्षा	मर्चेन्ट शिपिंग एक्ट, 1958
	मेजर पोर्ट अथॉरिटीज एक्ट, 2021
	इंटरनेशनल मेरीटाइम कन्वेंशनस (जैसे MARPOL) (मर्चेन्ट शिपिंग एक्ट के माध्यम से)
	मेरीटाइम ज़ोन्स एक्ट, 1976
	रिसाइक्लिंग ऑफ शिप्स एक्ट, 2019 आइलैंड वेशेल्स एक्ट, 2021
तेल, गैस और गहरे समुद्र में खनन	ऑयलफिल्ड्स (रेगुलेशन एंड डेवलपमेंट) एक्ट, 1948
	ऑफशोर एरियाज मिनेरल (रेगुलेशन एंड डेवलपमेंट) एक्ट, 2002 (2023 में यथा संशोधित)
	डीप ओशन मिशन (MoES फ्रेमवर्क)
पर्यटन और मनोरंजन	इंवायरमेंट (प्रोटेक्शन) एक्ट और CRZ नियम
	बायोलॉजिकल डाइवर्सिटी एक्ट, 2002
समुद्री जैव प्रौद्योगिकी और जैव पूर्वक्षेत्र	बायोलॉजिकल डाइवर्सिटी एक्ट, 2002

(ग) नियामक अंतरालों और ओवरलैप्स को निम्नलिखित तंत्रों के माध्यम से संबोधित किया जा रहा है:

- पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (MoEF and CC) का परिवेश पोर्टल पर्यावरण, वन, वन्यजीव और सीआरजेड मंजूरी के लिए सिंगल विंडो के रूप में कार्य करता है।
- राष्ट्रीय सागरमाला शीर्ष समिति और पीएम गतिशक्ति पोर्टल भी एकीकृत योजना बनाने में सहायता करते हैं।

(घ) वर्तमान फोकस लक्षित सुधारों के माध्यम से मौजूदा पर्यावरणीय कानूनी ढांचे को मजबूत करने पर है, जिसमें मौजूदा कानूनों में संशोधन और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के व्यापक कानून इंवायरमेंट (प्रोटेक्शन) एक्ट, 1986 को सशक्त बनाना शामिल है। इन सुधारों का उद्देश्य ई-कचरा (प्रबंधन), प्लास्टिक अपशिष्ट प्रबंधन, बैटरी अपशिष्ट प्रबंधन और समायावधि पूरी कर चुके वाहनों (ईएलवी) को नष्ट करने जैसी महत्वपूर्ण चुनौतियों का समाधान करने के लिए विशिष्ट नियम लागू करना है।

(ड) विभिन्न समुद्री क्षेत्रों में एक वैधानिक लाभ-साझाकरण तंत्र पहले से ही मौजूद है:

- आनुवंशिक एवं जैव-संसाधन: बायोलॉजिकल डाइवर्सिटी एक्ट, 2002 और उससे संबंधित नियम, जैव विविधता निधि में मौद्रिक योगदान (कुल कारोबार का 0.2-0.6%) और गैर-मौद्रिक लाभ-साझाकरण के माध्यम से लाभों के आदान-प्रदानका अधिदेश देता है।
- अपतटीय खनिज: ऑफशोर एरियाज मिनरल (रेगुलेशन्स एंड डेवलपमेंट) एक्ट, 2023 (OAMDR) के तहत, पट्टेदारों द्वारा अपतटीय क्षेत्र खनिज ट्रस्ट को भुगतान की जाने वाली रॉयल्टी की अधिकतम एक-तिहाई अतिरिक्त राशि का भुगतान ट्रस्ट को करना होगा।
- मत्स्य पालन: प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) और राज्य की नीतियाँ, समुद्री कृषि पार्कों से स्थानीय निकायों या स्वयं सहायता समूहों के साथ राजस्व के आदान-प्रदान (15-25%) को सुनिश्चित करती हैं।
- पर्यटन: तटीय विनियमन क्षेत्र (सीआरजेड) क्षेत्रों में ईको-टूरिज्म परियोजनाओं के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) समझौतों पर नीति आयोग के दिशानिर्देशों में अक्सर एक अनिवार्य राजस्व-साझाकरण घटक शामिल होता है। इसमें आमतौर पर निजी संचालकों को सरकार के साथ अपने समझौते के तहत, अपने सकल राजस्व का न्यूनतम 2-5% स्थानीय विकास कोष में जमा करना होता है।

(च) जी हाँ। निवेश, जवाबदेही और दायित्व के लिए समर्पित कानून और दिशानिर्देश हैं:

- बंदरगाहों और जलीय कृषि जैसे क्षेत्रों में स्वचालित मार्ग से 100% प्रत्यक्ष विदेशी निवेश की अनुमति है। अपतटीय खनिज ब्लॉकों की नीलामी कुछ शर्तों के साथ विदेशी बोलीदाताओं के लिए खुली है। (समेकित प्रत्यक्ष विदेशी निवेश नीति, DPIIT)
- मर्चेन्ट शिपिंग एक्ट, 1958, अंतर्राष्ट्रीय दायित्व सम्मेलनों को अपनाता है और प्रदूषण से होने वाली क्षति के लिए अनिवार्य बीमा का अधिदेश देता है। अपतटीय सुरक्षा, तेल खदान विनियम, 2017 और एक मसौदा अपतटीय सुरक्षा निर्देश द्वारा नियंत्रित होती है।
- "हरित सागर" हरित बंदरगाह दिशानिर्देश (2023) टर्मिनल संचालकों के लिए ईएसजी रिपोर्टिंग का अधिदेश देते हैं। डीप ओशन मिशन को अपनी परियोजनाओं के लिए पर्यावरणीय और सामाजिक सम्यक तत्परता की आवश्यकता होती है।
- मेरीटाइम ज़ोन्स एक्ट, 1976, ऑफशोर विंड एनर्जीलीज रूल्स, 2023 जैसे अद्यतन नियमों के साथ, अपतटीय ऊर्जा और खनिज परियोजनाओं को पट्टे पर देने और विनियमित करने के लिए कानूनी ढाँचा प्रदान करता है, जो नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) द्वारा निर्धारित तकनीकी, सुरक्षा और पर्यावरणीय मानकों का अनुपालन सुनिश्चित करता है।

AMRIT BHARAT TRAINS IN TAMIL NADU

1678. SHRI MALAIYARASAN D.:

Will the Minister of **RAILWAYS** be pleased to state:

- the current status and progress of the "Amrit Bharat Trains" initiative;
- the details of the funds sanctioned, allocated and utilised under this initiative;

- (c) the number of trains that have been launched under the Amrit Bharat Trains scheme so far within Tamil Nadu;
- (d) the specific features and improvements introduced in the Amrit Bharat Trains particularly in terms of passenger comfort, safety and sustainability;
- (e) the measures taken/being taken by the Government to ensure the smooth operation of these trains in terms of infrastructure, staff training and technology adoption; and
- (f) whether the Government is proposing for expansion of these trains across the country, if so, the details thereof particularly Tamil Nadu?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Improvement/up-gradation of Rolling Stock to enhance safety and comfort of passengers is a continuous and ongoing process on Indian Railways.

Indian Railways (IR) has introduced fully non-AC Amrit Bharat trains, presently comprising 11 General Class coaches, 8 Sleeper Class coaches, 1 Pantry car and 02 Second class cum Luggage cum Guard Van and Disabled Friendly Compartment. These trains have been designed and manufactured to cater to the needs of general public by providing World-class modern and comfortable rail travel experience to passengers of Non-AC segment. IR has provisioned for production of 100 Amrit Bharat Trains.

High Speed, enhanced Safety standards and world class Service are the hallmarks of these trains with following enhanced features and amenities:

- i. Better aesthetics of seat and berths with enhanced look and feel on the lines of Vande Bharat Sleeper.
- ii. Jerk Free Semi-Automatic Couplers.
- iii. Improved Crashworthiness in coaches by provision of crash tube.
- iv. Provision of CCTV system in all coaches and Luggage room.
- v. Improved designs of toilets.
- vi. Improved design of Ladder for ease of climbing on to the berth.
- vii. Improved LED Light fitting and Charging Sockets.
- viii. Provision of EP assisted braking system.
- ix. Aerosol based fire suppression system in toilets and electrical cubicles.
- x. USB Type-A and Type-C mobile charging sockets.
- xi. Emergency Talk Back system for two-way communication between Passenger and Guard/Train Manager.
- xii. Non-AC pantry with enhanced heating capacity.
- xiii. Fully sealed gangways with quick release mechanism for easy attachment and detachment.

As the Railway network straddles across state boundaries, trains are introduced across such boundaries as per network requirement. Of the 14 Amrit Bharat Express services operating on the Indian Railways network, 08 services have been introduced w.e.f 18th July, 2025.

Presently, 13433/13434 SMVT Bengaluru - Malda Town Amrit Bharat Express caters various stations including Katpadi and Jolarpettai, located in the State of Tamil Nadu. Besides, introduction of train services including Amrit

Bharat train services is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

Further, Prescribed training at regular intervals is imparted to each and every maintenance staff to update their knowhow about maintenance practices and latest technology.

DEPOT DARPAN E-PORTAL

1679. SHRIMATI POONAMBEN MAADAM:

DR. SANJAY JAISWAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has launched the Depot Darpan e-portal;
- (b) if so, the objectives and functionalities of the above said portal;
- (c) the details of estimated savings and income augmentation anticipated through implementation of said portal in Food Corporation of India (FCI) and Central Warehousing Corporation (CWC) depots;
- (d) whether steps have been taken by the Government to address the infrastructural gaps identified during the evaluation of FCI and CWC depots and if so, details thereof;
- (e) whether the Government has integrated technologies such as Closed-Circuit Television (CCTV) surveillance and Internet of Things (IoT) sensors to create a seamless digital monitoring ecosystem and if so, the details of the parameters monitored under this system;

(f) the manner in which said technologies contribute to real-time monitoring and improved operational efficiency in foodgrain depots; and

(g) whether the said digital monitoring system has led to measurable improvements in storage efficiency and safety and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c) Yes ; Depot Darpan is a digital self-assessment and monitoring platform to enhance the infrastructure and operational efficiency of food grain storage depots.

- The warehouses are assessed based on two main categories
 - a) Operational Efficiency (60% weightage): Occupancy, Cost metrics like transit/storage loss, handling cost, Demurrage, and manpower expenses.
 - b) Infrastructural Efficiency (40% weightage): including safety, operational, environmental, and statutory aspects
- Each category is evaluated independently, and the warehouse receives a 5-Star rating based on the composite scoring from both.
- This is aimed to institutionalize a mechanism for self-evaluation on the status of warehouse management, practices, safety standards, infrastructure, storage conditions, and financial performance aiding in improving the existing gaps.

- Mobile application provides access to senior officials of Food Corporation of India/Central Warehousing Corporation/Department of Food and Public Distribution for monitoring of rating of the warehouses.

This exercise of identifying process inefficiencies and implementing targeted interventions has the potential to yield savings in FCI-owned warehouses and generate additional income in CWC-operated food grain warehouses.

(d) The infrastructural gaps identified during the assessment are taken up in the Capital Expenditure and Annual Repair and Maintenance works of FCI and CWC with a target to enhance the depots' rating.

(e) Department has undertaken a pilot project on Smart Warehousing Technologies in Godowns, which includes CCTV Surveillance and IoT sensors for monitoring key parameters such as CO₂ and Phosphine levels, fire hazards, humidity, unauthorized entry and temperature on real time basis for ensuring security and efficiency in foodgrain storage.

(f) and (g) CCTV and IoT technologies transform depot operations by ensuring:

- a) Real-time visibility
- b) Timely intervention
- c) Data-driven decision-making
- d) Standardized operations across all depots

These advancements directly contribute to ensure safe, secure, and efficient food grain storage and distribution.

STRICTER ENFORCEMENT OF ADVERTISING STANDARDS**1680. SHRI ANTO ANTONY:****SHRI K. SUDHAKARAN:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) the total number of cases reported and investigated relating to non-compliance with advertising and influencer marketing guidelines in the country during the last five years;

(b) the details of the steps taken by the Government to ensure stricter enforcement of advertising standards, particularly in the fast-growing digital influencer ecosystem;

(c) the manner in which the Government proposes to address the impact of misleading or non-transparent advertising practices on consumer rights and public trust; and

(d) whether any penalties or regulatory actions have been imposed on influencers, brands, or agencies found violating disclosure requirements and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) Complaints relating to violation of the guidelines, including false and misleading advertisements are addressed under the Consumer Protection Act, 2019.

Central Consumer Protection Authority has issued 'Guidelines for Prevention of Misleading Advertisement Rules, 2022' which deal with false or misleading advertisements and making endorsements relating thereto.

Betting and gambling are covered under entry 34 and 62 of the State List in the Seventh Schedule of the Constitution of India. Most State Government have enacted their own laws to deal with betting and gambling.

Ministry of Information and Broadcasting had issued advisories dated 13.06.2022, 03.10.2022 and 06.04.2023 to print, electronic and digital media to refrain from publishing advertisements of online betting platforms or their surrogate products/services.

With respect to private satellite TV channels, all advertisements telecast are required to adhere to the Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. Government issues advisories from time to time to private satellite TV channels to adhere to the Advertising Code.

In cases where violation of the Advertising Code, Government takes appropriate action under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder.

ओटीटी प्लेटफॉर्म पर अश्लील वीडियो और तस्वीरें

1681. श्री विजय बघेल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या ओटीटी प्लेटफॉर्म पर अश्लील वीडियो और तस्वीरें बहुतायत में हैं जिससे बच्चों और समाज के बीच गलत संदेश जा रहा है;
- (ख) यदि हाँ, तो क्या ओटीटी प्लेटफॉर्म पर ऐसी अश्लील सामग्री के कारण जघन्य अपराध दिन-प्रतिदिन बढ़ रहे हैं;
- (ग) यदि हाँ, तो क्या ओटीटी प्लेटफॉर्म पर ऐसी अश्लील सामग्री के प्रदर्शन को पूरी तरह से रोकना आवश्यक है; और
- (घ) यदि हाँ, तो क्या इस संबंध में कोई कानून या नियम बनाए जा रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (घ) सरकार ने आईटी अधिनियम, 2000 के तहत 25.02.2021 को सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजिटल मीडिया, आचार संहिता) नियम, 2021 को अधिसूचित किया है।

- इन नियमों के भाग-III में डिजिटल समाचार प्रकाशकों और ऑनलाइन सृजित सामग्री (ओटीटी प्लेटफॉर्म) के प्रकाशकों के लिए आचार संहिता का प्रावधान किया गया है।
- ओटीटी प्लेटफॉर्मों को ऐसी कोई भी सामग्री प्रसारित करने की अनुमति नहीं है जो वर्तमान में लागू कानून द्वारा प्रतिबंधित हो।
- ओटीटी प्लेटफॉर्म नियमों की अनुसूची में दिए गए सामान्य दिशानिर्देशों के आधार पर सामग्री का आयु-आधारित स्व-वर्गीकरण करने के लिए बाध्य हैं, जिसमें नग्नता और यौन संबंधी चित्रण से संबंधित प्रावधान शामिल हैं।
- ओटीटी प्लेटफॉर्मों पर बच्चों की उम्र के हिसाब से अनुपयुक्त सामग्री को प्रतिबंधित करने के लिए पर्याप्त सुरक्षा उपाय लागू करने का भी दायित्व है, जिसमें उचित एक्सेस कंट्रोल भी शामिल

हैं। इसके अलावा, आईटी अधिनियम, 2000 की धारा 79(3)(ख) में प्रावधान है कि संबंधित सरकारें किसी गैर-कानूनी कृत्य या सामग्री की सूचना मध्यस्थों को दे सकती हैं ताकि ऐसी सामग्री तक पहुँच को हटाया/निष्क्रिय किया जा सके।

सरकार ने ओटीटी प्लेटफार्मों और ओटीटी प्लेटफार्मों के स्व-विनियामक संस्थाओं को अपने प्लेटफार्मों पर सामग्री की होस्टिंग करते समय भारतीय कानूनों और आईटी नियम, 2021 के तहत निर्धारित आचार संहिता का पालन सुनिश्चित करने के लिए 19.02.2025 को एडवाइजरी जारी किया है।

संबंधित मंत्रालयों के साथ उचित परामर्श के बाद अब तक 43 ओटीटी प्लेटफॉर्मों को ब्लॉक कर दिया गया है।

भारतीय खाद्य निगम द्वारा खाद्यान्न आपूर्ति

1682. श्री राकेश राठौर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को हाल ही में प्रकाशित एक रिपोर्ट की जानकारी है जिसमें पाया गया है कि भारतीय खाद्य निगम (एफसीआई) द्वारा राज्यों को आपूर्ति किए गए लगभग 28 प्रतिशत खाद्यान्न या तो समय पर वितरित नहीं किए गए या लक्षित लाभार्थियों तक नहीं पहुँच पाए जिसके कारण भारी मात्रा में खाद्यान्न की हानि हुई और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार इस स्थिति को राज्य स्तर पर सार्वजनिक वितरण प्रणाली की निगरानी, भंडारण और उचित वितरण के अभाव से जोड़ रही है;

(ग) यदि हां, तो क्या सरकार इस तरह की बर्बादी को रोकने के लिए राज्यों को समय पर वितरण, डिजिटल ट्रैकिंग और जवाबदेही तय करने के निर्देश जारी करने पर विचार कर रही है;

(घ) क्या सरकार केंद्रीकृत रीयल-टाइम अनाज ट्रैकिंग प्रणाली के कार्यान्वयन के संबंध में कोई व्यापक सुधार नीति तैयार कर रही है; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (ड.) भारतीय खाद्य निगम (एफसीआई) द्वारा राज्यों को आपूर्ति किए गए लगभग 28% खाद्यान्न या तो समय पर वितरित नहीं किए गए या इच्छित लाभार्थियों तक नहीं पहुंचे, यह रिपोर्ट त्रुटिवश उठान और वितरण को मिला देती है। उठान केंद्रीय डिपो से राज्यों द्वारा उठाए गए खाद्यान्न की मात्रा को संदर्भित करता है, जबकि वितरण लाभार्थियों को इन अनाजों की डिलीवरी का प्रतिनिधित्व करता है। उठान के आंकड़ों में पारगमन में स्टॉक, बफर आबंटन, परिचालन भंडार और अन्य कल्याणकारी योजनाओं (ओडब्ल्यूएस) के लिए स्टॉक भी शामिल हैं, जिन्हें तुरंत परिवारों में वितरित नहीं किया जाता है। इन अंतरों को ध्यान में न रखने से, रिपोर्ट के अनुमान मौलिक रूप से गलत हैं।

आपूर्ति और वितरण दोनों पक्षों पर मजबूत डिजिटल कार्यकलापों को देखते हुए, प्रणाली में बड़े पैमाने पर खाद्य क्षति की संभावना को प्रभावी ढंग से समाप्त कर दिया गया है।

प्रौद्योगिकी आधारित सार्वजनिक वितरण प्रणाली (पीडीएस) सुधारों के एक भाग के रूप में, पीडीएस में दक्षता में सुधार लाने और नुकसान को कम करने के उद्देश्य से, सभी राज्यों/संघ राज्य क्षेत्रों में राशन कार्ड/लाभार्थियों के डाटाबेस को पूरी तरह से डिजिटल (100%) कर दिया गया है। सभी राज्यों/संघ राज्य क्षेत्रों में पारदर्शिता पोर्टल और ऑनलाइन शिकायत निवारण सुविधा/टोल-फ्री नंबर लागू किए गए हैं। साथ ही, सभी राज्यों/संघ राज्य क्षेत्रों (चंडीगढ़, पुडुचेरी और दादरा और नगर हवेली के शहरी क्षेत्र को छोड़कर, जिन्होंने डीबीटी नकद हस्तांतरण योजना को अपनाया है) में ऑनलाइन आबंटन लागू किया गया है और 31 राज्यों/संघ राज्य क्षेत्रों में आपूर्ति श्रृंखला को कम्प्यूटरीकृत किया गया है।

इसके अलावा, देश में कुल 5.43 लाख उचित दर दुकानों (एफपीएस) में से लगभग 5.41 लाख (99.6%) को लाभार्थियों के बायोमेट्रिक/आधार प्रमाणीकरण के माध्यम से पारदर्शी तरीके

(इलेक्ट्रॉनिक रूप से) से खाद्यान्न वितरण के लिए ईपीओएस उपकरण लगाकर स्वचालित किया गया है ताकि लाभार्थियों का सही लक्ष्यीकरण सुनिश्चित किया जा सके।

SUBSIDISED EDUCATIONAL LOAN

1683. SHRI ARUN BHARTI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the students who have been benefited from the subsidised educational loan scheme during the last five years, State-wise and year-wise;
- (b) the details of the total amount of subsidies provided under the educational loan scheme for minority students since 2020, State-wise and year-wise;
- (c) the details of the States which have seen the highest number of beneficiaries under this scheme and the efforts being made to improve participation in under represented regions;
- (d) the steps taken by the Government to ensure that minority students from economically weaker sections may access quality higher education through subsidised loans; and
- (e) whether the Government is considering to increase the subsidy amount or extending the repayment period for students facing financial difficulties and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (d) Ministry of Minority Affairs has implemented Padho Pardesh Scheme for providing subsidy on the interest payable during the period of moratorium on

the educational loan, obtained by students belonging to the notified minority communities, for overseas studies. In recent years, the Government eased the norms and has made various educational loans available to students conveniently, through Public Sector Banks. It was observed that benefits of interest subsidy that get accrued to the beneficiaries under the Padho Pardesh scheme were limited and also that there was an apparent overlap with other similar schemes being implemented by other Ministries which were applicable to eligible minority community students as well. In view of such overlaps, limited benefits and ease of availing education loans on lower rates of interest, the Scheme had been discontinued from 2022-23 onwards.

The National Minorities Development and Finance Corporation (NMDFC), a Government of India undertaking under Ministry of Minority Affairs, also provides educational loan, at lower rate of interest, exclusively to students belonging to minority communities. The eligibility criteria under NMDFC schemes are as follows:

The annual family income eligibility criterion under Credit Line-1 is upto Rs. 3.00 lacs p.a. for both rural and urban areas. Under Credit Line -2, persons with higher annual family income of upto Rs.8.00 lacs p.a. can avail higher quantum of financial assistance at a higher rate of interest.

Under NMDFC Education Loan scheme, loan of up to Rs.20.00 lacs for courses in India and Rs.30.00 lacs for courses abroad is available at an interest rate of 3% p.a. under Credit Line-1 while interest @ of 8% p.a. is charged from

male beneficiaries and 5% p.a. from female beneficiaries under Credit Line-2. The schemes of NMDFC (including education loan scheme) are implemented through State Channelizing Agencies (SCAs) nominated by respective State Govt./ UT Administration. The education loans are extended based on actual demand from the respective States/UTs.

The details of the students who have been benefited from these loan scheme during the last five years, state-wise and year-wise is given in the enclosed **Statement**.

(e) As far as education loans given by NMDFC is concerned, the loans are being extended at interest rates of 3-8% per annum, which is already concessional as compared to prevailing market rates, and NMDFC has not been reported any difficulty on account of repayment period so far.

STATEMENT

State-wise Interest Subsidy and fund released under Padho Pardesh Scheme											
S.No.	States	2020-21		2021-22		2022-23		2023-24		2024-25 (upto 30.09.2024)	
		N.o. of beneficiaries	Fund released (In Rs. Lakh)	No. of beneficiaries	Fund released (In Rs. Lakh)	No. of beneficiaries	Fund released (In Rs. Lakh)	No. of beneficiaries	Fund released (In Rs. Lakh)	No. of beneficiaries	Fund released (In Rs. Lakh)
1	Andhra Pradesh	91	60.06	81	50.97	46	45.38	28	29.56	10	5.21
2	Assam	6	3.20	1	0.28	0	0.00	0	0.00	0	0.00
3	Bihar	11	3.78	8	2.40	6	3.42	4	2.83	0	0.00
4	Chandigarh	3	1.38	2	0.25	1	1.67	1	1.20	0	0.00
5	Chhattisgarh	3	1.91	1	1.21	1	0.84	1	0.27	0	0.00
6	Delhi	19	8.23	13	5.64	8	5.73	4	3.45	2	1.40
7	Goa	13	9.76	4	3.41	3	1.38	1	0.54	0	0.00
8	Gujarat	103	67.37	82	45.08	55	52.71	37	32.87	11	4.95
9	Haryana	14	5.04	12	5.63	11	6.15	5	4.66	2	0.37
10	Himachal Pradesh	1	1.05	0	0.00	0	0.00	0	0.00	0	0.00
11	Jammu and Kashmir	132	60.27	202	65.07	149	75.06	97	43.78	29	5.79

12	Jharkhand	8	2.46	6	2.29	2	1.13	1	0.19	0	0.00
13	Karnataka	275	195.12	229	130.33	129	122.34	57	44.00	11	5.29
14	Kerala	2236	1360.29	3359	1710.84	2364	2243.12	1643	1325.27	380	162.28
15	Madhya Pradesh	82	50.39	51	30.17	33	32.87	16	15.16	4	3.22
16	Maharashtra	300	225.79	265	194.36	148	140.90	74	60.51	11	5.08
17	Odisha	4	4.42	5	3.20	2	3.12	2	1.25	0	0.00
18	Puducherry	12	9.60	9	6.39	5	4.58	3	1.00	0	0.00
19	Punjab	59	22.21	74	21.11	46	26.00	29	18.68	10	4.09
20	Rajasthan	27	15.06	24	12.90	18	17.20	13	6.42	1	0.37
21	Tamil Nadu	133	79.81	108	58.70	58	46.68	38	32.27	6	3.14
22	Telangana	63	40.11	53	27.97	32	22.10	13	12.64	5	3.07
23	Uttar Pradesh	30	15.00	15	8.13	11	8.14	8	5.94	0	0.00
24	Uttarakhand	12	4.32	7	4.59	7	5.90	4	2.12	0	0.00
25	West Bengal	19	8.38	11	7.95	5	4.80	2	4.03	1	0.53
TOTAL		3656	2255	4622	2399	3140	2871	2081	1649	483	205

Year -wise and State/UT wise details of concessional loan disbursed and no. of students assisted under NMDFC education loan during last 5 years

(Amount Rs. in cr)

		2020-21		2021-22		2022-23		2023-24		2024-25	
		Amt.	No. of Students	Amt.	No. of Students	Amt.	No. of Students	Amt.	No. of Students	Amt.	No. of Students
1	Chandigarh	10.03	1	0	0	0	0	0	0	0	0
2	Gujarat	1.34	68	0.74	37	0.23	13	0	0	0	0
3	Himachal Pradesh	0.07	8	0.16	7	0.34	14	0.19	5	0.11	2
4	Jammu and Kashmir	5.66	115	9.33	158	4.74	85	1.52	53	2.61	103
5	Kerala	9.29	637	8.07	467	12.93	686	4.32	246	4.00	243
6	Maharashtra	0	0	0	0	0	0	2.08	163	0	0
7	Rajasthan	0	0	0	0	0.33	20	0.67	35	0	0
8	Tamil Nadu	0.09	7	0.09	7	0.15	14	0.03	5	0.1	10
9	Tripura	0.35	37	0.46	46	0.38	38	0	0	0	0
10	Uttarakhand	0.11	3	0.01	1	0	0	0	0	0	0
11	West Bengal	79.11	1831	0	0	16.53	1194	3.66	166	15.99	646
Total		106.05	2707	18.86	723	35.63	2064	12.47	673	22.81	1004

ELECTRICITY FROM NON-FOSSIL SOURCES**1684. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:****SHRI B. MANICKAM TAGORE:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current percentage of cumulative electric power installed capacity from non-fossil fuel-based energy resources along with the annual target set for reaching the fifty per cent mark by the year 2030;
- (b) the details of specific policy interventions and fiscal incentives that have been introduced to accelerate the installation of renewable energy capacity in solar, wind, hydro and nuclear segments during the last three years;
- (c) the mechanisms put in place to ensure grid stability and integration of intermittent renewable energy sources, especially as their share in the national grid increases;
- (d) the details of role is being assigned to emerging technologies like green hydrogen, battery storage, offshore wind and floating solar in the roadmap toward achieving the 2030 target; and
- (e) the manner in which the Government is planning to upgrade transmission infrastructure and storage systems to support the large-scale integration of non-fossil energy sources across States?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) As per the report of the Central Electricity Authority (CEA), the non-fossil fuel based installed electricity capacity in the country has reached 50.08% of the total electricity capacity as on 30.06.2025.

(b) The Government has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the target of 500 GW non-fossil fuel based electricity generation capacity by 2030, as given at enclosed **Statement-I**.

The provision of the Central Financial Assistance (CFA) under major ongoing schemes/ programmes of the Ministry are given at enclosed **Statement-II**.

Further, as per the information received from Department of Atomic Energy, the Government has announced an ambitious Nuclear Energy mission for Viksit Bharat with a target of reaching a nuclear power capacity of 100 GW by 2047. The Government has also announced measures for enabling RandD in Small Modular Reactors (SMRs) and new advanced technologies.

(c) Wind and Solar energy are variable and intermittent sources of power. The measures taken by the Government to address the issue of grid stability with the increasing share of renewable sources like solar and wind, include:

(i) Government has set up thirteen Renewable Energy Management Centres (REMCs) for better forecasting and real time monitoring of RE generation.

(ii) Load dispatch centres ensure that electricity demand is fully met using dispatchable sources such as hydro and thermal power when the wind does not blow and sun does not shine.

(iii) Installation of Static Synchronous Compensators (STATCOMs) to improve the grid reliability and voltage stability limit. A STATCOM acts as a voltage controller for the electricity grid, quickly adding or removing extra power to keep the system running smoothly.

(iv) Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for RE generating plants to ensure the safe, secure and reliable operation of the grid.

(d) No specific source/ technologies-wise targets have been assigned.

(e) In order to facilitate integration of large scale renewable generation capacity addition in the country, following measures have been taken :

- i. Implementation of Intra-State and Inter-State transmission systems for evacuation of renewable energy.
- ii. Setting up of Regional Energy Management Centres (REMCs) for better forecasting of renewable energy and to assist grid operators to manage variability and intermittency of renewable energy generated.

Renewable power from wind and solar is variable and intermittent in nature. Energy Storage Systems enhances grid stability by addressing intermittency and variability and ensuring reliable power supply from renewable energy sources. Government has taken following measures for promoting energy storage systems:

- i. Published a National Framework for promoting and developing Energy Storage Systems.
- ii. Granted waiver on Inter-State Transmission System charges for renewable energy projects with energy storage systems.

- iii. Approved Viability Gap Funding for development of approximately 43 GWh of Battery Energy Storage Systems.
- iv. Issued an 'Advisory on co-locating Energy Storage Systems with Solar Power Projects to enhance grid stability and cost efficiency'.

STATEMENT-I

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Ministry of New and Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance.

RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm and Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.

- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard and Labelling (SandL) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection

aggregating Hundred kW or more located in same electricity division of a distribution licensee.

- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

STATEMENT-II

Incentives being provided as Central Financial Assistance (CFA) for the implementation of major ongoing Renewable Energy Schemes/Programmes

Scheme/Programmes	Incentives presently available as per the Scheme			
a) PM Surya Ghar: Muft Bijli Yojana	1. Under the PMSG: MBY, the CFA for installation of Rooftop Solar in the Residential Sector is given below:			
	S.No.	Type of Residential Segment	CFA	CFA (Special Category States/UTs)
	1	Residential Sector (first 2 kWp of Rooftop Solar (RTS) capacity or part thereof)	Rs.30,000/kWp	Rs.33,000/kWp
	2	Residential Sector (with additional RTS capacity of 1 kWp or part thereof)	Rs.18,000/kWp	Rs.19,800/kWp
	3	Residential Sector (additional	No additional CFA	No additional CFA

Scheme/Programmes	Incentives presently available as per the Scheme			
		RTS capacity beyond 3 kWp)		
	4	Group Housing Societies/ Residential Welfare Associations (GHS/RWA) etc. for common facilities including EV charging up to 500 kWp (@ 3 kWp per house)	Rs.18,000/kWp	Rs.19,800/kWp
	2. The PMSG: MBY scheme includes the provision for incentive to DISCOMs to motivate and help them in activities such as create conducive regulatory and administrative mechanisms, achieve targets for implementation. The incentive is pegged at 5% of applicable benchmark cost for capacity achieved above 10% and less than 15% of installed base capacity; 10% of the applicable benchmark cost for capacity achieved beyond 15% of installed base capacity. 3. To push the deployment of residential rooftop solar system (RTS) and undertake local mobilization efforts, the PMSG: MBY scheme also includes the provision for incentive to the Urban Local Bodies (ULBs) and Panchayat Raj Institutions (PRIs), at the rate of Rs.1000 for every installation of RTS in residential segment in the jurisdiction of ULB/PRI, for which CFA has been transferred to consumer. 4. Further, a fund of Rs. 800 crore has been provisioned for developing a Model Solar Village in each district of the country, with an assistance of Rs 1 crore per Model Solar Village under PMSG: MBY scheme.			
b) Central Public Sector Undertaking Scheme Phase-II	Viability Gap Funding (VGF) support up to Rs. 55 lakhs per MW to the CPSUs/Govt. Organizations entities selected through competitive bidding process.			

Scheme/Programmes	Incentives presently available as per the Scheme
(Government Producer Scheme) for grid-connected Solar Photovoltaic (PV) Power Projects by the Government Producers	
c) PLI Scheme 'National Programme on High Efficiency Solar PV Modules'	The beneficiaries are eligible for Production Linked Incentive (PLI) on production and sale of solar PV modules. The quantum of PLI eligible for disbursal depends upon: (i) quantum of sales of solar PV modules; (ii) performance parameters (efficiency and temperature coefficient of maximum power) of solar PV modules sold; and (iii) percentage of local value addition in modules sold.
d) Solar Park Scheme	(a) Up to Rs. 25 lakhs per Solar Park, for preparation of Detailed Project Report (DPR). (b) Rs. 20 lakh per MW or 30% of the project cost, whichever is lower, for development of shared infrastructure of Solar Park.
e) PM-KUSUM scheme	Component A: Setting up of 10,000 MW of Decentralized Ground/Stilt Mounted Solar Power Plants Benefits available: Procurement Based Incentive (PBI) to the DISCOMs @ 40 paise/kWh or Rs.6.60 lakhs/MW/year, whichever is lower, for buying solar power under this scheme. The PBI is given to the DISCOMs for a period of five years from the Commercial Operation Date of the plant. Therefore, the total PBI payable to DISCOMs is up to Rs. 33 Lakh per MW. Component B: Installation of 14 Lakh Stand-alone Solar Pumps Benefits available: CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar agriculture pump is provided. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and AandN Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar pump is provided. Component B can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer.

Scheme/Programmes	Incentives presently available as per the Scheme
	Component C: Solarisation of 35 Lakh Grid Connected Agriculture Pumps including through Feeder Level Solarisation Benefits available: (a) Individual Pump Solarization (IPS): CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component will be provided. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and AandN Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component is provided. Component C (IPS) can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer. (b) Feeder Level Solarization (FLS): Agriculture feeders can be solarized by the State Government in CAPEX or RESCO mode with CFA of Rs. 1.05 Crore per MW as provided by MNRE. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh, Uttarkhand, Lakshadweep and Andaman and Nicobar Island, CFA of Rs. 1.75 crore per MW is provided.
f) Green Energy Corridor Scheme (for development of intra-state and inter-state transmission system for RE projects)	(a) GEC Phase-I (intra-State): CFA of 40% of DPR cost or awarded cost whichever is lower. (b) GEC Phase-II (Intra-State): CFA of 33% of DPR cost or awarded cost whichever is lower. (c) GEC Phase-II (Inter-state): CFA of 40% of DPR cost or awarded cost whichever is lower.
g) Biomass Programme	(a) For Briquette manufacturing plants: Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project] (b) For Non-Bagasse Cogeneration Projects: Rs. 40 Lakhs/MW (on installed capacity) (Maximum CFA- Rs. 5 Crore per project) (c) For pellet plants whose applications have been received before 16.07.2024: Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project]

Scheme/Programmes	Incentives presently available as per the Scheme
	(d) For pellet plants whose applications have been received on or after 16.07.2024 : i. For Non-Torrefied Pellet manufacturing plant: Rs. 21 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 105 lakhs per project) ii. For Torrefied Pellet manufacturing plant: Rs. 42 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 210 lakhs per project)
h) Waste to Energy Programme	(a) For Biogas generation: Rs. 0.25 crore per 12000 cum/day (Maximum CFA- Rs.5 crore/project) (b) For BioCNG/Enriched Biogas/Compressed Biogas generation: (Maximum CFA- Rs.10 crore/project) (i) BioCNG generation from new Biogas plant – Rs. 4 Crore per 4800 Kg/day; (ii) BioCNG generation from existing Biogas plant - Rs 3 Crore per 4800 Kg/day; (c) For Power generation based on Biogas (Maximum CFA - Rs. 5 crore/project): (i) Power generation from new biogas plant: Rs. 0.75 crore per MW (ii) Power generation from existing biogas plant: Rs. 0.5 crore per MW (d) For Power generation based on bio and agro-industrial waste (other than Municipal Solid Waste (MSW) through incineration process): Rs.0.40 crore/MW (Maximum CFA - Rs.5.00 Crore/Project) (e) For Biomass Gasifier for electricity/ thermal applications: i) Rs. 2,500 per kW_e with dual fuel engines for electrical application

Scheme/Programmes	Incentives presently available as per the Scheme
	ii) Rs. 15,000 per kW_e with 100% gas engines for electrical application iii) Rs. 2 lakh per 300 kW_{th} for thermal applications. Note: • In case, the Waste to Energy plants are set up in Special Category States (NE Region, Sikkim, Himachal Pradesh and Uttarakhand), Jammu and Kashmir, Ladakh, Lakshadweep and Andaman and Nicobar Islands, the eligible CFA would be 20% higher than Standard CFA pattern given above. • Biogas/BioCNG/Power (biogas based) generation plants based on cattle dung as main feedstock set up by Gaushalas independently or through joint ventures/partnerships will be eligible for 20% higher CFA than Standard CFA pattern given above. These Gaushalas (Shelters) should be registered with the respective State Government.
i) Biogas Programme	(a) Rs. 9800/- to Rs. 70,400/- per plant based on size of the plant in cubic meter for small biogas plants (1-25 cubic meter/day plant capacity) (b) Rs. 35,000/- to Rs. 45,000/- per kilowatt for power generation and Rs. 17,500 /- to Rs. 22,500/- per kilowatt equivalent for thermal applications (25 - 2500 cubic meter/day plant capacity) The eligible CFA would be 20% higher than Standard CFA in for North Eastern Region (NER), Island, Registered Gaushalas and SC/ST beneficiaries.
j) RandD programme	The Ministry encourages research and technology development proposals in collaboration with the industry and provides up to 100% financial support to Government/non-profit research organizations and up to 70% to Industry, Start-ups, Private Institutes, Entrepreneurs and Manufacturing units.
k) National Green Hydrogen Mission	• SIGHT programme for Electrolyser manufacturing has an allocation of ₹4,440 Crores. The incentives start from ₹4,440

Scheme/Programmes	Incentives presently available as per the Scheme						
	per kW in the first year and end at ₹1,480 per kW in the fifth year. ● SIGHT programme for Green Hydrogen production and its derivatives have an allocation of ₹13,050 Crores. ○ For Green Hydrogen Production, incentives are capped at ₹50/kg, ₹40/kg and ₹30/kg for the first, second and third year respectively. ○ For Green Ammonia production, incentives are ₹8.82/kg in the first year of production and supply, ₹7.06/kg during the second year of production and supply, and ₹5.30/kg during the third year of production and supply. ● Pilot projects for projects in Transport Sector have an outlay of ₹496 Crores till FY 2025-26. ● Pilot projects in Shipping sector have an outlay of ₹115 Crores till FY 2025-26. ● Pilot projects in Steel sector have an outlay of ₹455 Crores till FY 2029-30. ● Hydrogen Hubs have an outlay of ₹200 Crores till FY 2025-26. ● The RandD program of the Mission has a budget of ₹400 Crores till FY 2025-26. ● Skill Development component of the Mission has an outlay of ₹35 Crores till FY 2029-30. ● The Testing component of the Mission has an outlay of ₹200 Crores till FY 2025-26. ● The New and Innovative Techniques and Applications for Green Hydrogen has an outlay of ₹200 Crores by FY 2025-26.						
I) New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya	<table border="1"> <thead> <tr> <th>Components</th><th>Central Share (100%)</th></tr> </thead> <tbody> <tr> <td>Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs</td><td>Rs. 50,000 per HH or as per actual cost</td></tr> <tr> <td>Solar street lighting and provision of lighting in</td><td>Rs. 1 lakh per MPC</td></tr> </tbody> </table>	Components	Central Share (100%)	Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs	Rs. 50,000 per HH or as per actual cost	Solar street lighting and provision of lighting in	Rs. 1 lakh per MPC
Components	Central Share (100%)						
Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs	Rs. 50,000 per HH or as per actual cost						
Solar street lighting and provision of lighting in	Rs. 1 lakh per MPC						

Scheme/Programmes	Incentives presently available as per the Scheme	
Gram Utkarsh Abhiyan (DA JGUA)	1500 MPCs of PVTG areas (<i>under PM JANMAN component only</i>)	
	Solarisation of 2000 public institutions through off-grid solar systems (<i>under DA JGUA component only</i>)	Rs 1 lakh per kW with maximum solar PV capacity of 20 kW per public institution

HOUSEHOLD-LEVEL FOOD WASTE

1685. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware that household-level food waste accounts for approximately 61% of global food waste and that India alone discards 78 million tonnes of food annually;
- (b) the details of the steps taken to educate consumers on smart food planning, storage and consumption practices to reduce domestic food waste;
- (c) whether the Government proposes to introduce nationwide awareness campaigns or school-level curricula on responsible food consumption; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d) As per the Food Waste Index Report 2024 of the UN Environment Programme, the estimated food waste at the household level in India is 55 kg per capita per year, as compared to the global average of 79 kg per capita per year.

The Government has carried out publicity campaigns through print and electronic media from time to time to sensitize people against food wastage. In addition, States/UTs were advised by the Central Government to include a chapter on prevention of food wastage in the school syllabi in order to inculcate awareness among young students and sensitize them on the subject.

Further, Food Safety and Standards Authority of India (FSSAI) has launched a social initiative known as “Save Food Share Food” to help promote donation of surplus food and reduce food waste by integrating various food distribution agencies and other stakeholders. FSSAI has also notified Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2019 which specify the responsibilities of food donors and surplus food distribution organizations so that the donated food remains safe for human consumption. A website (www.sharefood.fssai.gov.in) was developed as a repository of information on this initiative. This website provides information related to the network on prevention of food waste, etc. FSSAI actively promotes this initiative at various platforms to sensitise citizens and food businesses including caterers about the donation and sharing of safe food.

PRIVATE FM RADIO PHASE-III POLICY**1686. DR. C. M. RAMESH:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether it is true that the Cabinet has approved e-auction of 730 channels under Private FM Radio Phase-III Policy;
- (b) if so, the details of cities which are going to be covered in Andhra Pradesh, district-wise; and
- (c) the details of Revenue that the Government generated from the existing Radio FM Channels since their auction in 2015, Year and city-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c) On 28th August 2024, Government approved the e-auction of 730 Private FM channels in 234 new uncovered cities including 68 channels in Andhra Pradesh.

City-wise details of these channels and revenue generated from earlier auctions are available on ministry's website (Link: https://mib.gov.in/sites/default/files/2024-12/nia_14oct2024_final.pdf and <https://mib.gov.in/sites/default/files/2025-07/revenue-160-channels-92-cities.xlsx> respectively).

**STATUS OF IMPLEMENTATION OF ONE NATION ONE RATION CARD
(ONORC)**

1687. SHRI SUNIL DATTATREY TATKARE:

SHRIMATI MALVIKA DEVI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of current status of the implementation and distribution of the One Nation One Ration Card (ONORC) across States/UTs and the number of transactions done via portability in 2024-25;
- (b) the number of intra-state and inter-state beneficiaries in Maharashtra and Odisha including Raigad and Kalahandi Lok Sabha Constituencies;
- (c) whether any technical or Aadhaar-seeding issues have been reported and if so, the details of action taken to address the issues;
- (d) the steps taken by the Government to integrate migrant workers particularly tribal and rural households under ONORC; and
- (e) the effectiveness of grievance redressal and real-time tracking of ration delivery?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) The nationwide portability of ration cards, popularly known as One Nation One Ration Card (ONORC) has been implemented in all 36 States/UTs, covering all

Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries. A total of 38.83 crore portability transactions have been recorded in FY 2024-25.

(b) ONORC facility is available to all PMGKAY beneficiaries of Maharashtra and Odisha State. PMGKAY beneficiaries can avail their entitled foodgrain from any Fair Price Shop across all States/UTs.

(c) No technical or Aadhaar-seeding issues have been reported.

(d) ONORC facility has been enabled in all States/UTs and this facility is available to all beneficiaries including migrant workers covered under PMGKAY.

(e) Targeted Public Distribution System (TPDS) governed under National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/ Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS and supervision over and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/ UT Governments.

Helpline number 1967/1800-State series number is operational in all the States/ UTs for contacting and redressal of the complaints in Public Distribution System (PDS) and filing any type of complaints by the intended beneficiaries. As and when complaints are received in this Department from any source, they are sent to State/ UT Governments concerned for inquiry and appropriate action.

सार्वजनिक वितरण प्रणाली में खाद्य सुरक्षा योजनाएं

1688. श्री अमरा राम:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सार्वजनिक वितरण प्रणाली (पीडीएस) के अंतर्गत खाद्य सुरक्षा योजनाओं से वंचित परिवारों (सरकारी सेवा से वंचित) की संख्या कितनी है और उनकी राज्य-वार सूची क्या है;
- (ख) सार्वजनिक वितरण प्रणाली में किसी व्यक्ति को खाद्य सुरक्षा से वंचित करने के मानदंड क्या हैं;
- (ग) क्या सरकार को ऐसे परिवारों को पुनः खाद्य सुरक्षा प्रदान करने का प्रस्ताव है और यदि हां, तो ऐसा कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या देश में खाद्यान्नों के अलावा, खाद्य तेल, दालें आदि जैसी आवश्यक वस्तुएं भी खाद्य वितरण प्रणाली के माध्यम से प्रदान की जा रही हैं; और
- (ड.) यदि हां, तो इसका ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (ग) सार्वजनिक वितरण प्रणाली अब राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के प्रावधानों के अनुसार संचालित होती है, जिसका उद्देश्य 75% तक ग्रामीण क्षेत्र की आबादी और 50% तक शहरी क्षेत्र की खाद्य आवश्यकताओं की पूर्ति करना है, जो वर्ष 2011 की जनगणना के अनुसार 81.35 करोड़ व्यक्ति है। इस अधिनियम के अंतर्गत कवरेज काफी अधिक है ताकि यह सुनिश्चित किया जा सके कि समाज के सभी कमजोर और ज़रूरतमंद वर्गों को इसका लाभ मिले। वर्तमान में, 81.35 करोड़ के लक्षित कवरेज की तुलना में 80.56 करोड़ लाभार्थी निःशुल्क खाद्यान्न प्राप्त कर रहे हैं।

इस अधिनियम में प्रावधान है कि राज्य सरकार, राज्य के लिए निर्धारित लाभार्थियों की अधिकतम सीमा के भीतर, केंद्र सरकार द्वारा अंत्योदय अन्न योजना के अंतर्गत निर्दिष्ट सीमा तक आने वाले परिवारों की पहचान उक्त योजना पर लागू दिशानिर्देशों के अनुसार करेगी और शेष परिवारों को राज्य सरकार द्वारा स्वयं विकसित दिशानिर्देशों के अनुसार लक्षित सार्वजनिक वितरण प्रणाली के

अंतर्गत आने वाले प्राथमिकता वाले परिवारों के रूप में चिह्नित करेगी। इस प्रकार, प्राथमिकता वाले परिवारों की श्रेणी के अंतर्गत लाभार्थियों की पहचान के मानदंड अलग-अलग राज्यों में भिन्न हो सकते हैं।

(घ) और (ङ) इस अधिनियम के तहत, अंत्योदय अन्न योजना (एएवाई) परिवार, जो सबसे निर्धन हैं, प्रति परिवार प्रति माह 35 किलोग्राम खाद्यान्न पाने के पात्र हैं, जबकि प्राथमिकता वाले परिवार (पीएचएच) प्रति व्यक्ति प्रति माह 5 किलोग्राम खाद्यान्न निःशुल्क पाने के हकदार हैं।

"खाद्यान्न" शब्द को चावल, गेहूं या मोटे अनाज या इनके किसी भी संयोजन के रूप में परिभाषित किया गया है जो केंद्र सरकार द्वारा समय-समय पर जारी आदेश द्वारा निर्धारित गुणवत्ता मानदंडों के अनुरूप हो।

SOLAR PARKS IN PUNJAB

1689. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of the number of Solar Parks set up under the Development of Solar Parks and Ultra Mega Power Projects in the country, State-wise including Punjab;
- (b) the details of funds allocated and utilised by the different States under the said scheme since its inception;
- (c) whether the Union Government has received any application/financial assistance proposal for the development of a solar park from the State Government of Punjab under this scheme during the last five years and if so, the details thereof; and

(d) the reasons behind the delay in the implementation of the said proposal, if any in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects,” 18 nos. of Solar Parks have been developed, so far, which are given at enclosed **Statement-I**.

(b) The details of funds released to various States under the scheme are given in the enclosed **Statement-II**.

(c) and (d) No proposal has been received from the Government of Punjab for the development of Solar Park under the scheme in the last 5 years.

STATEMENT-I

Details of Solar Parks fully developed in various States under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects”

Sl. No	State	Number of Solar Parks developed	Capacity (in MW)
1	Andhra Pradesh	3	2900
2	Chhattisgarh	1	100
3	Gujarat	1	700
4	Karnataka	1	2000
5	Kerala	1	105
6	Madhya Pradesh	4	2000
7	Mizoram	1	20
8	Rajasthan	4	2601
9	Uttar Pradesh	2	430

STATEMENT-II

Details of Central Financial Assistance (CFA) released in various States under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects”

Sl. No	State	CFA released (in INR Cr)
1	Andhra Pradesh	674.7
2	Chhattisgarh	17.10
3	Gujarat	1116.4
4	Jharkhand	55
5	Karnataka	351.9
6	Kerala	19.9
7	Madhya Pradesh	455.15
8	Maharashtra	20.7
9	Mizoram	4.1
10	Odisha	2.98
11	Rajasthan	681.6
12	Uttar Pradesh	262

PROJECTS UNDER RASHTRIYA RAIL SANRAKSHA KOSH

1690. SUSHRI IQRA CHOUDHARY:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the status of all the railway projects related to new railway lines, gauge conversions, doubling and electrification of existing railway lines for the Northern, North Central and North Eastern Railway Zones;

- (b) the details of the status of all the projects under Rashtriya Rail Sanraksha Kosh (RRSK) in the above mentioned three zones;
- (c) the details of the number of stations in Uttar Pradesh that have been provided Electronic Interlocking System, district-wise;
- (d) the details of funds allocated, sanctioned and spent for the projects, year-wise; and
- (e) whether any delays and cost-overruns have been witnessed in the above projects, if so, the details thereof along with the estimated increase in costs and timeline for completion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments,

Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds. Zonal Railway wise details of projects are made available in public domain on Indian Railways website.

Entire Broad Gauge Railway lines of Northern Railway, North Central Railway and North Eastern Railway have been electrified.

Details of sanctioned Railway infrastructure projects (New Line, Gauge Conversion and Doubling) being executed in North Eastern Railway, North Central Railway and Northern Railway are given below:

North Eastern Railway

North Eastern Railway zone span across the States of Uttar Pradesh, Bihar and Uttarakhand.

As on 01.04.2025, across North Eastern Railway, 17 Railway infrastructure projects (08 New Line, 01 Gauge Conversion and 08 Doubling) of total length 1252 Km, costing approx. `20,466 crore are sanctioned, out of which, 354 Km length has been commissioned and an expenditure of approx. `10,485 lakh crore has been incurred upto March, 2025. The summary is as under:

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (` in crore)
New Lines	8	656	48	4042
Gauge Conversion	1	56	0	260
Doubling / Multitracking	8	541	306	6184
Total	17	1252	354	10485

North Central Railway

North Central Railway zone span across the States of Uttar Pradesh, Madhya Pradesh, Rajasthan and Haryana.

As on 01.04.2025, across North Central Railway, 18 Railway infrastructure projects (03 Gauge Conversion and 15 Doubling) of total length 1874 Km, costing approx. `25,829 crore are sanctioned, out of which, 565 Km length has been commissioned and an expenditure of approx. `14,057 lakh crore has been incurred upto March, 2025. The summary is as under:

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (` in crore)
Gauge Conversion	3	440	97	2903
Doubling / Multitracking	15	1433	468	11155
Total	18	1874	565	14057

Northern Railway

Northern Railway zone span across the States of Punjab, Haryana, Himachal Pradesh, Uttarakhand, Uttar Pradesh, Delhi, Chandigarh, Jammu and Kashmir and Ladakh.

As on 01.04.2025, across Northern Railway, 29 Railway infrastructure projects (08 New Line and 21 Doubling) of total length 1169 Km, costing approx. `69,731 crore are sanctioned, out of which, 344 Km length has been commissioned

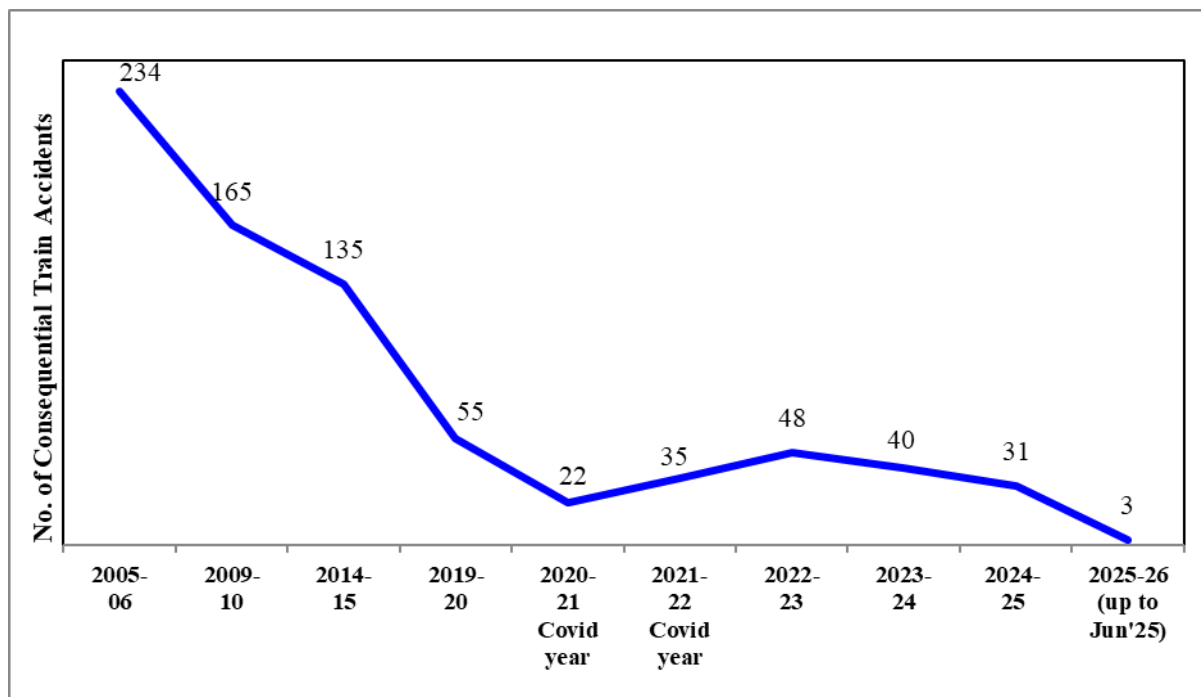
and an expenditure of approx. ₹31,625 lakh crore has been incurred upto March, 2025. The summary is as under:

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (` in crore)
New Lines	8	499	80	28288
Doubling / Multitracking	21	670	264	3337
Total	29	1169	344	31625

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



The various safety measures taken to enhance safety in train operations are as under:

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Expenditure on Safety related activities (₹ in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way and Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666

Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROB's/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal and Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided

progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel

Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.

22. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
28. Regular counseling and training of staff is undertaken.
29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated

maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:

SN	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
Technological improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better maintenance practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better infrastructure and Rolling stock				
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times

2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

535 stations in Uttar Pradesh have been provided with Electronic Interlocking System.

Uttar Pradesh

Railway infrastructure projects falling fully/partly in the State of Uttar Pradesh are covered under Northern Railway, North Central Railway, North Eastern Railway, East Central Railway and West Central Railway zones of Indian Railways. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 49 Railway projects (10 New Line, 02 Gauge Conversion and 37 Doubling), of total length of 3,808 Km costing ₹62,360 crore falling fully/partly in the State of Uttar Pradesh are sanctioned, out of which 1,323 Km length has been commissioned and an expenditure of ₹30,611 crore has been incurred upto March 2025.

The status of work is summarized as under:

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2025 (₹in Cr)
New Lines	10	1227	340	10517
Gauge Conversion	2	67	0	281
Doubling / Multitracking	37	2513	983	19813
Total	49	3808	1323	30611

Budget allocation for Infrastructure projects and safety works, falling fully/ partly in Uttar Pradesh is as under:

Period	Outlay
2009-14	Rs. 1,109 crore/year
2025-26	Rs.19,858 Crore (nearly 18 times)

The details of commissioning / laying of new track falling fully/partly in the State of Uttar Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	996 Km	199.2 Km/year
2014-25	5272 Km	479.3 km per year (More than 2 times)

Details of some of the recently completed projects falling fully/partly in Uttar Pradesh are as under:

S.No.	Project	Estimated Cost (₹ in Crores)
1	Agra-Etawah New Line(110 km)	427
2	Guna-Gwalior-Bhind-Etawah New Line (348 km)	683
3	Lalitpur Khajuraho/Tikamgarh(Mawai)- Khajuraho sectionNew Line (165 km)	800
4	Etawah-Mainpuri New Line (58 km)	313
5	Ghazipur city-Tarighat New Line (17 km)	1766
6	Gonda-Gorakhpur Loop Gauge Conversion(260 km)	863
7	Kanpur-Kasganj-Mathura andKasgan-Bareilly Gauge Conversion (545 km)	1790
8	Kaptanganj-Thawe-Chhapra Gauge Conversion (234 km)	819
9	Bareilly-Pilibhit-Tanakpur Gauge Conversion (102 km)	313
10	Gonda-Bahraich Gauge Conversion (60 km)	318
11	Pilibhit-Shahjahanpur Gauge Conversion (83 km)	589
12	Indara-Dohrighat Gauge Conversion (34 km)	213
13	Lucknow-Pilibhit Gauge Conversion (263 km)	1634
14	Utretia-Zafrabad – Doubling(148 km)	890
15	Bhadoi-Janghai Doubling(31 km)	168
16	Banupur-Panki Doubling (11 km)	55
17	Lahota-Bhadoi Doubling (39 km)	184
18	Aurnihar-Manduadih Doubling (39 km)	200
19	Meerut-Muzaffarnagar Doubling (55 km)	430
20	Ghazipur-Aunrihar Doubling (40 km)	371
21	Phaphamau-PrayagrajDoubling (14 km)	212
22	Muzaffarnagar – Tapri Doubling (52 km)	525
23	Mathura-Palwal Doubling (80 km)	669
24	Utretia-Raibareilly Doubling (66 km)	662
25	Raibareilly-Amethi Doubling (60 km)	668

S.No.	Project	Estimated Cost (₹ in Crores)
26	Alamnagar-Utretia Doubling (20 km)	358
27	Bhimsen—Jhansi Doubling (206 km)	2620
28	Bhaupur-Panki Doubling (11 km)	97
29	Ballia-Gazipur city Doubling (65 km)	650
30	Aunrihar-Jaunpur Doubling (60 km)	405
31	Malhaur-Daliganj Doubling (13 km)	183
32	Ruma Chakeri- Chandari Doubling (13 km)	177
33	ChipyanaBuzurg - Dadri Doubling (12 km)	129
34	Barabanki-Akbarpur Doubling (161 km)	1700
35	Rosa-Sitapur Cantt-Burhwal Doubling (181 km)	2094
36	Eastern Dedicated Freight Corridor (1756 km)	51219
37	Jaunpur- Akbarpur (Tanda) Doubling (77 km)	676
38	Dailwara-BiraiDoubling (7.55 km)	77
39	Ramna-Singrauli Doubling (160 km)	2436
40	Janghai- PhaphamauDoubling (47 km)	414
41	Varanasi-Madhosingh-PrayagrajDoubling (120 km)	2018
42	Karaila Road- Shaktinagar Doubling (32 km)	763
43	Deoband -Roorkee New Line (29 km)	1289

Some of the projects falling fully/partly in Uttar Pradesh which have been taken up are as under:

S.No.	Project	Estimated Cost (₹ in Crores)
1	Chhitauni-Tumkuhi Road New Line(59 km)	1731
2	Anandnagar-Ghugli New Line (53 km)	958
3	Sahjanwa-Dohrighat New Line (81 km)	1320
4	Bahraich- Khalilabad New Line (240 km)	4940
5	Etah-Kasganj New Line (29 km)	389

S.No.	Project	Estimated Cost (₹ in Crores)
6	Unchhar-Amethi New Line (66 km)	1229
7	Lalitpur-Satna, Rewa-Singrauli and Mahoba-Khajuraho New Line (541 km)	8914
8	Bahraich-Nanpara-Nepal Ganj Gauge Conversion(56 km)	342
9	Pandit Deen Dayal Upadhyay -Prayagraj 3 rd Line(150 km)	2649
10	Jhansi-Bina 3 rd Line(153 km)	2002
11	Mathura-Jhansi 3 rd Line (274 km)	5924
12	Jhansi-Khairar-Manikpur and Khirar-Bhimsen Doubling (431 km)	4330
13	Aligarh Flyover (22 km)	1179
14	Agra Fort -Bandikui Doubling (150 km)	988
15	Aligarh - Daud Khan 3 rd Line (18 km)	452
16	Billi- Chunar Doubling(102 km)	1424
17	Chhapra-Ballia Patch Doubling (65 km)	1046
18	Domingarh-Gorakhpur-Gorakhpur Cantt.-Kusumhi – 3 rd Line (21 km)	508
19	Burhwal Gonda 3 rd Line(62 km)	1118
20	Phephna-Indara, Mau-Shahganj Doubling (150 km)	1778
21	Bhatni-Aurnihar Doubling (117 Km)	2529
22	Gorakhpur- Valmikinagar Doubling (96 km)	1120
23	Utretia-Zafrabad Doubling(263 km)	1582
24	Janghai-Pratapgarh- Amethi Doubling (87 km)	1197
25	Barabanki-Malhaur 3 rd and 4 th Line (33 km)	407
26	Phaphamau-Unchahar Doubling (72 km)	971
27	Barabanki-Burhwal 3 rd Line (27 Km)	426
28	Prayagraj (Iradatganj)-Manikpur 3 rd Line (84 km)	1508

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritisation of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to substantial increase in rate of commissioning since 2014.

INSTALLATION OF SOLAR HOME SYSTEM

1691. DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of the total number of solar home systems installed under various Government schemes in the Country since 2021, State and year-wise;
- (b) the details of the solar power capacity has been added through solar home systems in rural and urban areas since 2021, State and year-wise;
- (c) the details of the measures are being taken to ensure efficient maintenance and servicing of installed solar home systems;
- (d) the contribution of solar home systems in Government's goal of achieving 500 GW of renewable energy by the year 2030;
- (e) the details of the steps taken by the Government to make solar home systems affordable for Economically Weaker Sections (EWS); and
- (f) whether the Government is considering to integrate smart grid technology with solar home systems to enhance energy efficiency and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) The Government is implementing the New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA). Under this scheme, off-grid systems (Solar Home Lighting Systems/Solar Mini Grids) are being provided to tribal and PVTG households, multi-purpose centres and public institutions in Tribal and PVTG areas, where electricity supply through grid is not techno-economically feasible.

As on 30.06.2025, 2805 nos. of households have been benefitted, the details of which are given in the enclosed **Statement**.

In addition, under the PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY), a total of 16.22 lakh households have benefitted from rooftop solar installation across the country, so far.

(c) As per the scheme, the off-grid systems being provided to the tribal/PVTG households includes 5 years of comprehensive maintenance services. In addition, a third-party inspection after completion of two years is also to be conducted by the implementing agency.

(d) to (f) The off-grid solar systems installed under the scheme would benefit the tribal/PVTG households in areas where electricity supply through grid is not technoeconomically feasible. Under the scheme, the Government is providing a Central Financial Assistance (CFA) of up to Rs. 50,000 per Household for the off-grid solar system.

Under PMSG: MBY, a maximum CFA of Rs 78000/- is provided for solar rooftop systems of capacity upto 3 kW. There is also a provision of 10% additional CFA for households in special category States/ UTs.

STATEMENT

Details of Benefitted Households

Sl. No.	State	Number of Households Electrified FY 2024-25	Number of Households Electrified FY 2025-26 (as of 30.06.2025)
1	Andhra Pradesh	105	70
2	Chhattisgarh	726	3
3	Jharkhand	926	360
4	Karnataka	174	5
5	Telangana	126	0
6	Tripura	0	310
Total		2057	748

FRAUDULENT MOBILE CONNECTIONS

1692. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the number of fraudulent mobile connections disconnected and WhatsApp accounts frozen by the Digital Intelligence Unit (DIU), State/UT-wise;
- (b) whether the DIU coordinates with the law enforcement agencies at the State/UT level;
- (c) if so, the details of the States/UTs with established nodal integration units and the nature of support provided by the DIU;
- (d) whether DIU has identified cases of cross-border telecom fraud;

(e) if so, the details of the cooperation mechanism with foreign countries/regulators/agencies to address such threats;

(f) the details of the technological and human resource capacity of the DIU including the availability of analytics tools, data infrastructure and the number of personnel deployed;

(g) the steps taken/being taken by the Government to strengthen the DIU in cybersecurity infrastructure, advanced analytics and enhanced integration with financial institutions; and

(h) whether the Government has implemented/plans to implement artificial intelligence-based threat detection systems and real-time data-sharing mechanisms, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Department of Telecommunications (DoT) through its ASTR tool detects mobile connections that were acquired through forged documents and has disconnected more than 82 lakhs such connections after they failed reverification. Further, WhatsApp accounts associated with the certain mobile numbers are sent to Meta for disengagement.

(b) and (c) DoT has developed an online secure Digital Intelligence Platform (DIP) for sharing of information related to misuse of telecom resources among the stakeholders. State/ UT Police are on-boarded on the DIP.

(d) and (e) DoT and Telecom Service Providers (TSPs) have devised a system called Centralised International Outroamer Register (CIOR) to identify and block incoming international spoofed calls displaying Indian mobile numbers.

(f) to (h) Digital Intelligence Unit (DIU) of DoT has evolved the ecosystem for curbing misuse of telecom resources through enhanced capacity building of human resource skillset and by development of AI and big data analytics tools, inter-alia, including ASTR, CIOR and DIP. Further, Sanchar Saathi, a citizen centric initiative has been launched by DoT which is accessible through web portal and mobile App and facilitates citizens to report suspected fraud communications, to know mobile connections in their name, to report lost/ stolen mobile handsets etc.

In addition, Financial Fraud Risk Indicator (FRI) has been developed which is a risk-based metric that classifies a mobile number to have been associated with Medium, High, or Very High risk of financial fraud. FRI empowers stakeholders- especially banks, Non-Banking Financial Companies (NBFC), and Unified Payments Interface (UPI) service providers to prioritize enforcement and take additional customer protection measures in case a mobile number has high risk.

DISTRICT MINERAL FUND

1693. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **MINES** be pleased to state:

- (a) the details regarding the total amount of funds allocated, released and utilised under the District Mineral Fund (DMF) in Andhra Pradesh, district-wise especially in Bapatla Lok Sabha Constituency;
- (b) the details regarding the list of projects proposed, under construction and presently implemented in Andhra Pradesh via the DMF (especially the high priority areas), district-wise especially in Bapatla Lok Sabha Constituency;
- (c) the details of the total number of beneficiaries of projects under DMF across Andhra Pradesh during the last five years, district-wise especially in Bapatla Lok Sabha Constituency;
- (d) whether there is any contemplation of transferring INR 5 Crores to MPLADS in each district, if so, the details thereof and if not, reasons therefor; and
- (e) whether there are any districts that have underutilised the DMF and the steps undertaken by the Union Government to increase proper utilisation of funds in such districts, especially in Andhra Pradesh, if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) As per the information received from the State Government of Andhra Pradesh, the details are given in the enclosed **Statement-I**.
- (b) As per the information received from the State Government of Andhra Pradesh, the details are given in the enclosed **Statement-II**.
- (c) As per the information received from the State Government of Andhra Pradesh, such details are not maintained.

- (d) As per the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) Guidelines, 2024, no fund shall be transferred in any manner from DMF to the State Exchequer or State level fund (by whatever name called) or Chief Minister's Relief Fund or any other funds or schemes.
- (e) The District Mineral Foundation (DMF) operates as a non-lapsable fund and unspent balances continue to be part of the cumulative fund available with each DMF Trust. As per the information received from the State Government of Andhra Pradesh, as of April 2025, total DMF collection in Andhra Pradesh is ₹2375 crores, of which ₹2281 crores have been allocated for various projects.

STATEMENT-I

District wise status of funds under the DMF in Andhra Pradesh

(Rs. in Crore)

S.No	District Name	Collection	Allocation	Spent
1	Alluri Sitharama Raju	1.72	0.00	0.00
2	Anakapalli	28.31	23.37	0.00
3	Ananthapuramu	128.35	87.96	37.67
4	Annamayya	88.26	60.27	4.08
5	Bapatla	13.10	14.52	0.00
6	Chittor	67.49	39.55	5.95
7	DR.B.R Ambedkar Konaseema	1.19	1.85	0.71
8	East Godavari	47.61	32.52	8.36
9	Eluru	33.19	18.52	2.65
10	Guntur	118.32	48.02	35.42
11	Kakinada	13.00	47.65	22.87
12	Krishna	179.44	47.00	7.99
13	Kurnool	262.15	566.70	341.24

14	Nandyal	155.04	101.79	13.95
15	Sri Potti Sriramulu Nellore	68.00	58.16	20.39
16	NTR	163.57	154.78	74.26
17	Palnadu	57.22	204.70	82.43
18	Parvathipuram Manyam	2.98	1.35	0.00
19	Prakasam	216.74	112.91	46.64
20	Sri Satya Sai	2.97	0.33	0.33
21	Srikakulam	83.20	76.47	53.50
22	Tirupati	16.92	24.15	4.40
23	Visakhapatnam	81.25	35.09	22.73
24	Vizianagaram	68.83	52.99	13.88
25	West Godavari	20.10	0.00	0.00
26	YSR Kadapa	456.08	470.56	206.67
Total		2375.03	2281.21	1006.12

STATEMENT-II

**District wise details of projects (under high priority sector) under DMF in
Andhra Pradesh**

S.No	Name of the District	Sanctioned	Completed	Ongoing
1	Alluri Sitharama Raju	0	0	0
2	Anakapalli	5	0	5
3	Ananthapuramu	1855	895	859
4	Annamayya	591	124	383
5	Bapatla	14	2	8
6	Chittor	235	29	40
7	DR.B.R Ambedkar Konaseema	11	11	0

8	East Godavari	285	38	2
9	Eluru	58	10	4
10	Guntur	70	32	2
11	Kakinada	104	57	43
12	Krishna	186	55	74
13	Kurnool	514	179	95
14	Nandyal	738	3	735
15	Sri Potti Sriramulu Nellore	376	268	5
16	NTR	448	255	46
17	Palnadu	715	426	289
18	Parvathipuram Manyam	4	3	1
19	Prakasam	1,414	734	679
20	Sri Satya Sai	0	0	0
21	Srikakulam	706	303	86
22	Tirupati	116	52	2
23	Visakhapatnam	470	311	0
24	Vizianagaram	106	28	42
25	West Godavari	0	0	0
26	YSR Kadapa	3745	1681	341

RADIATION-BASED FOOD PRESERVATION

1694. SHRI SHASHANK MANI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has entered into any Memorandums of Understanding (MoUs) with public or private enterprises or commissioned commercial facilities for the application of radiation-based hurdle technology in food preservation;
- (b) if so, the details of these collaborations including the technologies employed, the scale of operations and their geographical reach?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) Yes, presently 39 Gamma Radiation Processing Plants are operational in the country in private, cooperative, and government sector, out of which 21 plants are capable of carrying out radiation processing of agricultural/food products. The list is as follows:

S. No.	Name of The Plant
1	M/S Organic Green Foods Ltd., Dankuni, Kolkata, West Bengal
2	M/S Gamma Agro Medical Processing, Hyderabad, Telangana
3	M/S Jhunsons Chemicals Pvt Ltd., Bhiwadi, Rajasthan
4	M/S Innova Agri Bio Park Ltd., Malur, Dist. Kolar, Karnataka

5	M/S Hindustan Agro Co-Operative Ltd., Rahuri, Ahmednagar, Maharashtra
6	M/S Impartial Agro Tech (P) Ltd., Unnao, Lucknow, Uttar Pradesh
7	M/S Gujarat Agro Industries Corpn. Ltd, Bavla, Ahmedabad, Gujarat
8	M/S Maharashtra State Agricultural Marketing Board (MSAMB), Vashi, Navi Mumbai, Maharashtra
9	M/S Aligned Industries, Dharuhera, Haryana
10	M/s Avantee Mega Food Park Pvt. Ltd, Indore, Madhya Pradesh
11	M/s Electro Magnetic Industries, Vadodara
12	M/s Pinnacle Therapeutics Pvt Ltd, Vadodara
13	M/s Jamnadas Industries, Indore, MP
14	M/s Solas Industries, Mathura, U.P.
15	M/s Microtrol Sterilisation Services Pvt. Ltd., Baval, Haryana
16	M/s AV Gamma Tech LLP, Ambarnath, Maharashtra
17	Deptt. of Agricultural Marketing and Agri Business (DAMAB), Krishnagiri, Tamil Nadu
18	Infrastructure Development authority, Patna, Bihar
19	M/s LION FOODS PVT. LTD., Gir Somnath, Gujrat
20	Radiation Processing Plant, Vashi, Maharashtra
21	KRUSHAK, Lasalgaon, Nashik, Maharashtra

Radiation processed food products are very safe for human consumption with extended shelf-life and can contribute to reduce post-harvest losses as well. The facilities, mentioned before, are providing radiation processing services as and when demand comes.

Raja Ramanna Centre for Advanced Technology (RRCAT) has developed 10 MeV, 10 kW food irradiation Linac for electron beam radiation processing of food products.

WATER CRISIS MANAGEMENT IN SMALL RAILWAY STATIONS

1695. SHRIMATI RACHNA BANERJEE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware about the water crisis in many small railway stations especially during summer season;
- (b) if so, the initiatives implemented/being implemented for efficient water management at railway stations including rainwater harvesting and wastewater recycling;
- (c) the details of the progress of implementing bio-toilets in all passenger coaches; and
- (d) the details of the plans for integrated solid waste management at railway premises?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) and (b) Indian Railways ensure ample water supply at railway stations by measuring expected consumption, making alternative arrangements for shortfalls, and collaborating with municipalities, local water tanker suppliers, and other sources as needed.

Instances of inadequate drinking water have been reported recently at small railway stations during summer season. Regular monitoring of water supply at those stations was done to ensure adequate water supply which includes arranging water tankers, boring additional hand pumps, etc. Indian Railways has implemented initiatives for efficient water management, including installing Rain Water Harvesting (RWH) systems, treating water from Water Recycling Plants for non-potable uses, and conducting regular Water Audits.

(c) From year 2014 to 2025, 92,232 Coaches with 3,33,191 Bio toilets were provided against 3647 Coaches with 9587 Bio toilet provided from year 2004-14. All passenger carrying mainline coaches have been provisioned with bio-toilets.

(d): System of effective management, including disposal of waste generated at railway stations and surrounding areas is in place. Significant initiatives taken in this regard are as follows:

- (i) Waste collected inside trains is disposed of at nominated en-route stations, identified for waste disposal.
- (ii) Provision of two bin type dustbins has been carried out at 725 locations for segregation of bio-degradable and non-biodegradable waste at source.
- (iii) Plastic Bottle Crushing Machines (PBCMs) are installed at 531 stations as per requirement.
- (iv) Infrastructure like Sewage Treatment Plants (STPs), Effluent Treatment Plants (ETPs), Material Recovery Facility (MRF) has been installed and commissioned on need basis, at a number of locations

over Indian Railways. Presently, 142 STPs, 86 ETPs and 203 MRFs are in place.

- (v) Dedicated Environment and Housekeeping (EnHM) wings have been set up in Zonal Railways to monitor/handle waste management related matters.
- (vi) Railways engage with Urban Local Bodies (ULBs), who have a significant role to play in effective waste management around station areas.

IMPLEMENTATION OF PMGKAY AND NFSA IN NORTH BENGAL

1696. SHRI RAJU BISTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the status of implementation of the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) and National Food Security Act (NFSA) in Darjeeling and Kalimpong districts;
- (b) the details of the total number of beneficiaries under said schemes in the Darjeeling and Kalimpong districts; and
- (c) the details of grains provided to beneficiaries under different Below Poverty Line (BPL) categories?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) The Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) is being successfully implemented in all the States/ Union Territories including Darjeeling and Kalimpong districts of West Bengal.

(b) The State Government of West Bengal has identified beneficiaries up to the maximum permissible limit i.e. 601.84 lakh person. There are 9.52 lakh beneficiaries in the Darjeeling district and 5.17 lakh beneficiaries in the Kalimpong District of West Bengal.

(c) Identification of beneficiaries under PMGKAY is under two categories- Antyodaya Anna Yojana (AAY) households and Priority Households. While Antyodaya Anna Yojana (AAY) which constitute the poorest of the poor are legally entitled to receive 35 kg of foodgrains per household per month, the priority households are entitled to 5 kg of foodgrains per person per month. There is no Below Poverty Line (BPL) category under the Act.

The term foodgrains is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time.

CREATION OF EMPLOYMENT IN ELECTRONICS AND IT SECTOR

1697. SHRI ZIA UR REHMAN:

SHRI CHHOTELAL:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware that a large number of youth especially from rural and small-town backgrounds face challenges in accessing opportunities related to digital skills, IT-enabled services and emerging technologies such as Artificial Intelligence (AI), blockchain and cyber security;
- (b) if so, the details of the steps being taken by the Government to promote digital skilling, create employment opportunities in the electronics and IT sector and encourage startups and innovation through initiatives like Digital India, India BPO Promotion Scheme (IBPS) and the Electronics Manufacturing Cluster Scheme; and
- (c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c) India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people. Further, Government has launched IndiaAI mission in March 2024. The AI strategy aims to position India as a global leader in artificial intelligence. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals. India is also the second-largest contributor to GitHub for AI projects, showcasing its vibrant developer community. Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI.

Future Skills PRIME: Government has enrolled more than 22.79 Lakh candidate under the FutureSkills PRIME program. The program is being run in association with industry association NASSCOM. It aims to skill candidate in emerging technologies such as AI, robotics, 3D printing, cybersecurity, etc.

YUVAi: Youth for Unnati and Vikas with AI: A National Programme for School Students with the objective of enabling school students from classes 8th to 12th. It focuses on AI skills in 8 thematic areas - Krishi, Aarogya, Shiksha, Paryavaran, Parivahan, Grameen Vikas, Smart Cities and Vidhi aur Nyaay.

National Institute of Electronics and Information Technology (NIELIT): NIELIT has been actively working to improve access to digital skills and emerging technologies like AI, Blockchain, and Cybersecurity for youth from rural and small-town backgrounds. Over the last five years, NIELIT has trained/certified over 43.6 lakh individuals through its various centres and skill development initiatives.

Support for Startups and Innovation: Various schemes under MeitY such as TIDE 2.0 (Technology Incubation and Development of Entrepreneurs), the MeitY Startup Hub (MSH), and Centres of Excellence in emerging technologies are providing mentorship, funding support, incubation, and access to technical infrastructure for startups and innovators across the country.

Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA): The PMGDISHA was initiated to reach digital literacy in 6 crore rural households (one person per household) nationwide. As against a target of 6 crore, around 6.39 crore individuals were trained across the country.

Skill Development in ESDM Sector: The Government has implemented two schemes for Skill Development in ESDM Sector to facilitate eco-system creation for development of ESDM Sector in the country. Under both of the Schemes, a total of 4,93,919 candidates have been trained and 3,75,289 candidates have been certified and a total of 1,38,275 candidates have been placed.

Additional initiatives that contribute to skilling:

i) Skill India Mission: Under the Ministry of Skill Development and Entrepreneurship, this mission includes training programs aligned with industry needs in the IT and electronics sectors to improve employability and entrepreneurship among youth.

ii) Pradhan Mantri Kaushal Vikas Yojana (PMKVY): to impart skill development training through Short-Term Training (STT) and up-skilling and reskilling through Recognition of Prior Learning (RPL). Further, the scheme also focuses on new-age and emerging courses such as Artificial Intelligence (AI), Cybersecurity, etc. Under PMKVY, so far, a total of 25.77 lakh candidates have been trained, and 15.39 Lakh candidates have been certified.

iii) Atal Innovation Mission: NITI Aayog has initiated an AIM-State partnership for strengthening the existing innovation ecosystem in the states/UTs.

FRP FOR SUGARCANE PROCUREMENT

1698. SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has recently announced a revised Fair and Remunerative Price (FRP) for sugarcane procurement for the current crushing season and if so, the details thereof;
- (b) the impact of the revised FRP on sugarcane farmers in Maharashtra, particularly in districts like Kolhapur, Solapur, Pune, and Ahmednagar, which are among the top producers;
- (c) whether the Government has received any representations or demands from sugarcane farmers or cooperative sugar mills in Maharashtra regarding the adequacy of the new FRP and if so, the details thereof;
- (d) whether the current FRP sufficiently compensates for the rising cost of cultivation, labour, water and inputs borne by farmers in Maharashtra and if so, the details thereof;
- (e) the details of the steps taken by the Government to ensure timely payment of dues to sugarcane farmers in the said State by sugar mills; and
- (f) whether any penalties are imposed on defaulting mills and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) Yes. The Government has announced Fair and Remunerative Price (FRP) of sugarcane for ensuing Sugar Season 2025-26 at ₹ 355 per quintal at a basic recovery level of 10.25% providing a premium of ₹ 3.46/qtl for each 0.1% increase in recovery over and above 10.25% and reduction in FRP by ₹ 3.46/qtl for every 0.1% decrease in recovery. For the current Sugar Season 2024-25 the FRP of sugarcane has been fixed at ₹ 340 per quintal at a basic recovery level of 10.25%.
- (b) FRP recommended by the Commission for Agricultural Costs and Prices (CACP) covers the A2+FL (actual paid-out costs plus imputed family labour) cost of production for all sugarcane producing States and gives a margin of 105.2 percent over the cost of production at the national level.
- (c) No.
- (d) The FRP is recommended by CACP considering various factors like cost of production of sugarcane, market price of sugar and by-products, sugar recovery rates, reasonable margins for farmers, returns from alternate crops etc.
- (e) and (f) Payment of cane dues to farmers is a continuous process and the powers have been delegated and vested with the State Governments/UTs for monitoring the cane price payment position of sugar factories on periodical basis and in case of delay in payments, suitable action is taken by them.

If the FRP amount is not paid or is delayed, action under section 3(8) of the Sugarcane (Control) Order, 1966, can be initiated against the concerned factory by issuing a Revenue Recovery Certificate (RRC) by the State Government.

The Government of Maharashtra has issued 28 RRCs against sugar mills in the State, out of which 16 sugar mills paid 100% FRP. Further, crushing licences

for new sugar season is not issued by Government of Maharashtra unless the dues for the previous seasons is paid.

महाराष्ट्र के विभिन्न स्टेशनों पर रेलगाड़ियों का ठहराव पुनः शुरू करना

1699. श्री भाऊसाहेब राजाराम वाकचौरे:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र सहित देश के विभिन्न रेलवे स्टेशनों पर रेलगाड़ियों का ठहराव प्रदान कराने के संबंध में सरकार की नीति क्या है;
- (ख) सरकार द्वारा इस संबंध में क्या मानदंड निर्धारित किए गए हैं;
- (ग) क्या सरकार को महाराष्ट्र सहित विभिन्न राज्यों से रेलगाड़ियों का ठहराव प्रदान करने के लिए कोई प्रस्ताव/अनुरोध प्राप्त हुए हैं;
- (घ) यदि हां, तो महाराष्ट्र में विशेषकर उस्मानाबाद स्टेशन और वाशिम-यवतमाल और शिर्डी लोक सभा निर्वाचन क्षेत्रों के रेलवे स्टेशनों सहित तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कार्रवाई की गई है;
- (ङ) क्या सरकार को महाराष्ट्र के विभिन्न क्षेत्रों विशेषकर बीड जिले के बीड शहर के बर्शी नाका क्षेत्र में रेलवे स्टेशन स्थापित करने का भी अनुरोध प्राप्त हुआ है;
- (च) यदि हां, तो इन प्रस्तावों पर अब तक की गई कार्रवाई का ब्यौरा क्या है;
- (छ) सरकार द्वारा इन मांगों को स्वीकार करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं;
- (ज) क्या सरकार का शिर्डी लोक सभा निर्वाचन क्षेत्र में एक नया रेलवे स्टेशन स्थापित करने का विचार है, यदि हां, तो इसकी स्थापना कब तक किए जाने की संभावना है; और

(झ) सरकार द्वारा कोविड काल के दौरान स्टेशनों पर बंद किए गए रेलगाड़ियों के ठहराव को पुनः शुरू करने के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (झ) भारतीय रेल पर, गाड़ी सेवाओं के ठहराव का प्रावधान और उनका युक्तिकरण उन कारकों पर निर्भर करता है जिनमें यातायात औचित्य, परिचालनिक व्यवहार्यता, स्टेशन का महत्व, वैकल्पिक सेवाओं की उपलब्धता आदि शामिल हैं।

इसके अलावा, अन्य बातों के साथ-साथ, गाड़ियों के ठहराव के प्रावधान के लिए औपचारिक और अनौपचारिक दोनों तरह के प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन संसद सदस्यों, निर्वाचित प्रतिनिधियों, संगठनों/रेल उपयोगकर्ताओं आदि से रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालयों आदि सहित विभिन्न स्तरों पर प्राप्त होते हैं। चूंकि, ऐसे प्रस्तावों/अनुरोधों/सुझावों का प्राप्त होना सतत और निरंतर चलने वाली प्रक्रिया है, इसलिए, ऐसे अभ्यावेदनों/अनुरोधों का केन्द्रीकृत सार-संग्रह नहीं रखा जाता। बहरहाल, इनकी जाँच की जाती है और समय-समय पर व्यवहार्य और औचित्यपूर्ण पाए जाने पर कार्रवाई की जाती है।

वर्तमान में, धाराशिव (उस्मानाबाद), साईं नगर शिरडी, वाशिम स्टेशनों पर क्रमशः 22, 28 और 44 रेलगाड़ियों द्वारा सेवित किया जा रहा है। इसके अलावा, ठहराव का प्रावधान एक सतत प्रक्रिया है।

बीड स्टेशन को अहमदनगर-बीड-परली (261 किलोमीटर) नई लाइन परियोजना के एक भाग के रूप में विकसित किया जा रहा है। इस परियोजना की लागत 2539 करोड़ रुपये है। मार्च, 2025 तक 2784 करोड़ रुपये का व्यय हो चुका है। अहमदनगर-बीड (168 किलोमीटर) खंड कमीशन हो चुका है।

इसके अतिरिक्त, शिरडी निर्वाचन क्षेत्र में कनेक्टिविटी में सुधार करने के लिए, राहुरी-शनिशिंगनापुर (22 किलोमीटर) नई लाइन और पुणताम्बा - शिरडी (17 किलोमीटर) दोहरीकरण परियोजनाओं को हाल ही में स्वीकृति दी गई है।

इसके अलावा, शिरडी निर्वाचन क्षेत्र में कनेक्टिविटी को और बेहतर बनाने के लिए निम्नलिखित महत्वपूर्ण सर्वेक्षण शुरू किए गए हैं:

क्र.सं.	परियोजनाओं के नाम	लम्बाई (किमी में)
1	नासिक-साईनगर शिरडी नई दोहरी लाइन	95
2	सिन्नर के रास्ते नासिक रोड-शिरडी नई लाइन	83
3	राहुरी-शनि शिंगणापुर नई लाइन	25
4	राहुरी-शनि शिंगणापुर का दोहरीकरण	21

01.04.2025 की स्थिति के अनुसार, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली कुल 5,098 किलोमीटर लंबाई की 38 परियोजनाएं (11 नई लाइनें, 02 आमामान परिवर्तन और 25 दोहरीकरण), जिनकी लागत 89,780 करोड़ रुपए है, स्वीकृत की गई हैं, जिनमें से मार्च, 2025 तक 2,360 किलोमीटर लंबाई को कमीशन कर दिया गया है और 39,407 करोड़ रुपए का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक व्यय (करोड़ रुपए में)
नई लाइन	11	1355	234	10504
आमामान परिवर्तन	2	609	334	4286
दोहरीकरण/ मल्टीट्रैकिंग	25	3134	1792	24617
कुल	38	5098	2360	39407

महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	₹1,171 करोड़ रुपए प्रति वर्ष
2025-26	₹23,778 करोड़ रुपए (20 गुना से अधिक)

2009-14 और 2014-25 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ की लंबाई	कमीशन किए गए नए रेलपथ की औसत लंबाई
2009-14	292 कि.मी.	58.4 किलो मीटर प्रति वर्ष
2014-25	2292 कि.मी	208.36 किलो मीटर प्रति वर्ष (लगभग 4 गुना)

महाराष्ट्र में पूर्णतः/अंशतःपड़ने वाली तथा हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	जबलपुर-गोंदिया आमान परिवर्तन (300 किलोमीटर)	2005
2	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 किलोमीटर)	1512
3	पनवेल-पेन दोहरीकरण (35 किलोमीटर)	263
4	पनवेल-रोहा भूमि अधिग्रहण दोहरीकरण (75 किलोमीटर)	31
5	पेन-रोहा दोहरीकरण (40 किलोमीटर)	330
6	उधना-जलगांव दोहरीकरण (307 किलोमीटर)	2448
7	मुदखेड-परभणी दोहरीकरण (81 किलोमीटर)	673
8	भुसावल-जलगांव तीसरी लाइन (24 किलोमीटर)	325

9	जलगांव-भुसावल के बीच चौथी लाइन (24 किलोमीटर)	261
10	दौंड-गुलबर्गा दोहरीकरण (225 किलोमीटर)	3182

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाएं जो शुरू की गई हैं, वे निम्नानुसार हैं:-

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	अहमदनगर-बीड-परली वैजनाथ नई लाइन (261 किलोमीटर)	4957
2	बारामती-लोनंद नई लाइन (64 किलोमीटर)	1844
3	वर्धा-नांदेड़ नई लाइन (284 किलोमीटर)	3445
4	दिघी पोर्ट-रोहा नई लाइन (34 किलोमीटर)	725
5	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (84 किलोमीटर)	2933
6	धुले (बोरविहिर) - नरदाना नई लाइन (51 किलोमीटर)	1171
7	कल्याण-मुरबाद नई लाइन (28 किलोमीटर)	836
8	मनमाड-इंदौर नई लाइन (309 किलोमीटर)	16321
9	वडसा-गढ़चिरोली नई लाइन (52 किलोमीटर)	1886
10	जालना और जलगांव नई लाइन (174 किलोमीटर)	5804
11	मलकापुर तक विस्तार सहित पचोरा-जामनेर आमान परिवर्तन (84 किलोमीटर)	2094
12	रतलाम-महू-खंडवा-अकोला और महत्वपूर्ण आशोधनों सहित फतेहाबाद-चंद्रावती गंज-उज्जैन आमान परिवर्तन (525 किलोमीटर)	6384
13	कल्याण-कसारा - तीसरी लाइन (68 किलोमीटर)	1436
14	वर्धा (सेवाग्राम)-नागपुर तीसरी लाइन (76 किलोमीटर)	698
15	वर्धा-बल्हारशाह तीसरी लाइन (132 किलोमीटर)	1385
16	इटारसी-नागपुर तीसरी लाइन दोहरीकरण (280 किलोमीटर)	2450
17	पुणे-मिरज-लोंडा दोहरीकरण (466 किलोमीटर)	6463
18	दौंड मनमाड दोहरीकरण (236 किलोमीटर)	3037
19	मनमाड जलगाँव तीसरी लाइन (160 किलोमीटर)	1677
20	वर्धा-नागपुर चौथी लाइन (79 किलोमीटर)	1137
21	काजीपेट-बल्हारशाह - तीसरा दोहरीकरण (202 किलोमीटर)	3183
22	मुदखेड़-मेडचल और महबूबनगर-डोने दोहरीकरण (417 किलोमीटर)	4686

23	राजनांदगांव-नागपुर तीसरी लाइन (228 किलोमीटर)	3545
24	होटगी-कुडगि-गदग दोहरीकरण (284 किलोमीटर)	2459
25	औरंगाबाद-अंकाई दोहरीकरण (98 किलोमीटर)	961
26	परभणी-परली वैजनाथ दोहरीकरण (65 किलोमीटर)	770
27	जलगांव-मनमाड चौथी लाइन (160 किलोमीटर)	2574
28	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3285

PROPOSALS FOR TELANGANA FIBER GRID CORPORATION LIMITED

1700. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **COMMUNICATION** be pleased to state:

(a) whether the Government of Telangana has sent proposals for Telangana Fiber Grid Corporation Limited (T-Fiber) and works like – Handing over of National Optical Fiber Network (NOFN) Phase-I executed by BBNL in nine districts and also Approval of DPR submitted to undertake conversion of NOFN Phase-I network to BharatNet Phase-III architecture and also Extension of BharatNet Udyami Incentive Scheme to T-Fiber and also Extending long term interest free loan of Rs. 1779 crore to T-Fiber/Government of Telangana; and

(b) if so, the details thereof and action taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a)and(b) Government of Telangana has submitted a proposal for the implementation in the state, along with a request for a loan amounting to Rs. 1,779 crore from the Government of India to T-Fiber/ Government of Telangana.

In response, the criteria and modalities for the implementation of Amended BharatNet Program (ABP) have been communicated to the State Government and the matter is under discussion. Further, there is no provision for loan under Amended BharatNet Program (ABP).

ESTABLISHMENTS OF CSCs

1701. SHRI B. K. PARTHASARATHI:

SHRI MOHIBBULLAH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the total number of CSCs (Common Service Centres) established in gram panchayats, State and district-wise particularly for Andhra Pradesh and Uttar Pradesh;
- (b) the details of the number of functional CSCs in gram panchayats, State and district-wise particularly for Andhra Pradesh and Uttar Pradesh;
- (c) the details of the States which have successfully integrated services offered by them with the Digital Seva Portal;
- (d) the number of VLEs (Village Level Entrepreneurs) who have availed services from CSCs, State and district-wise particularly for Andhra Pradesh and Uttar Pradesh; and
- (e) the details of the number of Service Delivery Agents and District e-governance society provided with manpower resources, State and district-wise particularly for Andhra Pradesh and Uttar Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) Government of India launched a project to set up Common Services Centres (CSCs) provide citizen centric services. The CSCs are set up by Village Level Entrepreneurs (VLEs).

State and district wise details of CSCs registered and active are available on the website <https://csc.gov.in/> .

A total number of 16 State/UT Governments have integrated their e-services onto Digital Seva Portal. These States are-Assam, Bihar, Chhattisgarh, Delhi, Goa, Haryana, Himachal Pradesh, Jharkhand, Madhya Pradesh, Puducherry, Tripura, Uttar Pradesh, Uttarakhand, Jammu and Kashmir, Sikkim, Tamil Nadu. CSCs in these states can utilize the portal to provide services to citizens.

CSC project aims to provide government services to citizens and does not envisage providing manpower.

DIGITAL AND BROADBAND CONNECTIVITY

1702. DR. SHASHI THAROOR:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of the current percentage of the targeted villages that have been successfully upgraded to 4G services;
- (b) the details of the projected timeline for achieving 100% 4G coverage in the villages that remain uncovered under the proposed 4G services rollout;

(c) the details of the improvements in network speed and overall connectivity observed in rural areas post-upgrade;

(d) whether these improvements penetrate all rungs of society, especially the school children, who are increasingly getting involved in accessing digital education, especially with the new aim of rural broadband connectivity for rural schools; and

(e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) As of May 2025, out of 6,44,131 villages in the country (as per data of Registrar General of India), 6,29,027 villages i.e. 97.65% villages are covered with mobile connectivity and out of these, 6,23,512 villages i.e. 96.80% villages have 4G mobile connectivity.

Government, through funding from Digital Bharat Nidhi (DBN), is implementing various schemes for provision of high-speed internet/data and 4G mobile services in the rural, remote and border areas of the country. As on June 2025, 18,739 4G sites (including 1276 sites upgraded to 4G) have been commissioned under DBN funded mobile schemes, covering 26,672 villages/locations in the country.

BharatNet project is being implemented in a phased manner to provide connectivity to all the Gram Panchayats (GPs) for broadband services, such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. Further, the Union Cabinet

has approved Amended BharatNet Program for provisioning of connectivity to all GPs in the country in ring topology including upgrading existing network and connectivity to about 3.8 Lakh non-GP villages on demand basis. As of June 2025, 2,14,325 GPs have been made service ready under BharatNet project in the country. So far, 13,01,193 Fiber to the Home (FTTH) connections have been provided under BharatNet project in the country, including the rural schools.

The Government of India, as part of the Budget 2025, has announced provision of broadband connectivity to all Government secondary schools in rural areas under BharatNet project to enhance digital infrastructure in remote areas. An advisory was issued by the Department of School Education and Literacy to all the States and UTs to enter into an MoU/ Agreement with BSNL and provide FTTH Internet connection to all the Government Schools which have computing devices. States/UTs have been advised that the Internet Charges can be met from recurring charges being released under Samagra Shiksha or can be met from any other State/UT Government funds.

आईएसएम की डीएलआई नीति

1703. श्री इमरान मसूद:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा भारत के एआई विकास पर कृत्रिम बुद्धिमत्ता (एआई) चिपों, ग्राफिक प्रोसेसिंग यूनिटों (जीपीयू) की उपलब्धता और खरीद लागत पर अमेरिकी निर्यात प्रतिबंधों के प्रभाव के संबंध में किए गए आकलन का ब्यौरा क्या है;

(ख) सरकार द्वारा राष्ट्रीय एआई मिशन के अंतर्गत एआई अवसंरचना को सुदृढ़ करने के लिए सार्वजनिक निजी भागीदारी (पीपीपी) के माध्यम से उठाए जा रहे कदमों का ब्यौरा क्या है;

(ग) सरकार द्वारा इंडिया सेमीकंडक्टर मिशन (आईएसएम) की डिजाइन सहबद्ध प्रोत्साहन (डीएलआई) नीति के अंतर्गत एआई और सेमीकंडक्टर चिपों के डिजाइन विकसित करने और उत्पादन को बढ़ावा देने के लिए क्या प्रयास किए जा रहे हैं;

(घ) क्या सरकार की डीएलआई नीति के अंतर्गत भारतीय कारपोरेटों, सूक्ष्म, लघु और मध्यम उद्यमों, स्टार्टअपों और निर्यातकों के लिए वित्तपोषण में वृद्धि करने की कोई योजना है;

(ङ) यदि हां, तो इसमें कब तक वृद्धि किए जाने की संभावना है और इसके लिए आवंटित निधि का ब्यौरा क्या है; और

(च) सरकार द्वारा भारत के एआई अवसंरचना को सुदृढ़ करने के लिए वैश्विक प्रौद्योगिकी जगत के दिग्गजों के साथ किस प्रकार सहयोग किया जा रहा है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क), (ख) और (च) 15 जनवरी 2025 को, संयुक्त राज्य अमेरिका के वाणिज्य विभाग ने निर्यात नियंत्रण और लाइसेंसिंग नियमों के लिए एआई प्रसार नियम जारी किए। 13 मई, 2025 को नियम को रद्द कर दिया गया था। 23 जुलाई, 2025 को, संयुक्त राज्य अमेरिका ने अपनी एआई कार्य योजना प्रकाशित की, जिसके तहत ऐसे कोई निर्यात प्रतिबंध नहीं लगाए गए हैं जो भारत के एआई विकास को प्रभावित कर सकते हैं।

प्रधानमंत्री श्री नरेन्द्र मोदी के विजन के अनुरूप, सरकार प्रौद्योगिकी को सभी के लिए सुलभ बना रही है। वास्तविक दुनिया की समस्याओं के लिए आर्टिफिशियल इंटेलिजेंस (एआई) के विकास और उपयोग को लोकतांत्रिक बनाने पर ध्यान केंद्रित किया गया है, अंततः विभिन्न क्षेत्रों में जीवन में सुधार हुआ है।

भारत की एआई रणनीति:

भारत की एआई रणनीति का उद्देश्य भारत को कृत्रिम बुद्धिमत्ता के क्षेत्र में वैश्विक रूप से अग्रणी बनाना है। सरकार ने मार्च 2024 में इंडियाएआई मिशन शुरू किया। यह भारत के विकास लक्ष्यों के साथ संरेखित एक सुदृढ़ और समावेशी एआई इकोसिस्टम स्थापित करने हेतु एक रणनीतिक पहल है।

इंडियाएआई मिशन में निम्नलिखित 7 प्रमुख स्तंभ शामिल हैं:

- **इंडियाएआई कंप्यूट क्षमता:** इसका उद्देश्य एमएसएमई और स्टार्टअप सहित सभी को किफायती कीमत पर उच्च-स्तरीय कंप्यूट पावर (जीपीयू) प्रदान करना है।

पहलू	विवरण
कुल प्रावधानित जीपीयू	इंडियाएआई कंप्यूट पोर्टल के माध्यम से 34,381 जीपीयू
लाभार्थी	अकादमिक, एमएसएमई, स्टार्टअप, अनुसंधान समुदाय, सरकारी निकाय आदि
मूल्य निर्धारण समर्थन	जीपीयू सरकार द्वारा समर्थित 40% लागत के साथ रियायती दरों पर उपलब्ध कराए जाते हैं
पोर्टल पर औसत मूल्य	लगभग 67 रुपए प्रति जीपीयू -घंटा (1 यूएसडी से कम), जो वैश्विक औसत का एक तिहाई है
उपलब्ध जीपीयू के प्रकार	एनवीडिया एच100, एच200, बी200; इंटेल गौडी 2 और 3; एएमडी एमआई300एक्स, आदि

- **इंडियाएआई फाउंडेशन मॉडल:** भारतीय डेटासेट और भाषाओं पर प्रशिक्षित भारत के अपने बड़े मल्टीमॉडल मॉडल (एलएमएम) विकसित करना। इसका उद्देश्य जनरेटिव एआई में संप्रभु क्षमता और वैश्विक प्रतिस्पर्धा सुनिश्चित करना है।
- **एआईकोश:** एआई मॉडल के प्रशिक्षण के लिये बड़े डेटासेट विकसित करना। एआईकोश एक एकीकृत डेटा प्लेटफॉर्म है जो सरकारी और गैर-सरकारी स्रोतों से डेटासेट को एकीकृत करता है।

- **इंडियाएआई एप्लीकेशन डेवलपमेंट इनिशिएटिव:** इस स्तंभ का उद्देश्य जलवायु परिवर्तन और आपदा प्रबंधन, स्वास्थ्य देखभाल, कृषि, शासन और सीखने की अक्षमता के लिए सहायक प्रौद्योगिकियों जैसे क्षेत्रों में भारत विशिष्ट चुनौतियों के लिए एआई अनुप्रयोगों को विकसित करना है।
- **इंडियाएआई फ्यूचरस्किल्स:** एआई क्षेत्र में स्नातक, स्नातकोत्तर और पीएचडी धारकों की संख्या में वृद्धि करके भारत में एआई कुशल पेशेवरों को विकसित करना। इसका उद्देश्य भारत भर में टियर 2 और टियर 3 शहरों में डेटा और एआई लैब्स स्थापित करने की भी परिकल्पना करता है।
- **इंडियाएआई स्टार्टअप वित्तपोषण:** एआई स्टार्ट-अप को वित्तीय सहायता प्रदान करना।
- **सुरक्षित और विश्वसनीय एआई:** जिम्मेदार एआई को अपनाने को सुनिश्चित करने के लिये सुदृढ़ शासन ढांचे के साथ नवाचार को संतुलित करना।

एआई पर वैश्विक वाद को आकार देना:

- भारत एआई के विकास, उपयोग और सुरक्षा पर वैश्विक वाद को आकार देने में सक्रिय रूप से भाग ले रहा है।
 - भारत कृत्रिम बुद्धिमत्ता पर वैश्विक साझेदारी (जीपीएआई) का संस्थापक अध्यक्ष था।
 - भारत जी20 विज्ञप्ति के दौरान एआई पर आम सहमति बनाने में सक्षम था।
 - भारत फरवरी 2026 में एआई इम्पैक्ट समिट की मेजबानी करने के लिये तैयार है। यह सरकारों, अंतर्राष्ट्रीय संस्थानों, स्टार्ट-अप, निजी क्षेत्र की कंपनियों और शिक्षाविदों को एक मंच पर लाएगा।
- (ग) से (ड) सरकार ने देश में सेमीकंडक्टर और डिस्पले विनिर्माण इकोसिस्टम के विकास के लिए 76,000 करोड़ रुपये के कुल परिव्यय के साथ 'सेमीकॉन इंडिया कार्यक्रम' को मंजूरी दी है। घरेलू कंपनियों, स्टार्टअप और एमएसएमई का समर्थन करने के लिए 'सेमीकॉन इंडिया कार्यक्रम' के भाग के रूप में 'डिजाइन संबद्ध इंसेंटिव (डीएलआई) योजना' को मंजूरी दी गई है।

सेमीकंडक्टर उत्पाद के डिजाइन और व्यावसायीकरण में उच्च प्रवेश बाधाएं, लंबी विकास समय-सीमा और वैश्विक प्रतिस्पर्धा शामिल है।

इन चुनौतियों का समाधान करने के लिए, डीएलआई योजना डिजाइनों के शुरुआती प्रोटोटाइप में मदद करने के लिए इलेक्ट्रॉनिक डिजाइन ऑटोमेशन (ईडीए) उपकरण और बौद्धिक संपदा (आईपी) कोर जैसे डिजाइन इन्फ्रास्ट्रक्चर समर्थन प्रदान करती है। यह योजना डिजाइन प्रोटोटाइप, स्केलिंग-अप और वॉल्यूम उत्पादन के लिए प्रति आवेदन 15 करोड़ रुपये की सीमा के साथ पात्र लागत के 50% तक वित्तीय प्रोत्साहन भी प्रदान करती है। कंपनियों को अपने बौद्धिक संपदा (आईपी) कोर, चिप्स और सिस्टम-ऑन-चिप (एसओसी) समाधानों को नियोजित करने और व्यावसायीकरण करने में सक्षम बनाने के लिए, यह योजना निवल बिक्री कारोबार के 6% से 4% तक के वित्तीय प्रोत्साहन प्रदान करती है, जो पांच वर्षों में प्रति आवेदन 30 करोड़ रुपये तक है।

डीएलआई योजना के तहत अत्याधुनिक इलेक्ट्रॉनिक डिजाइन ऑटोमेशन (ईडीए) उपकरणों तक पहुंच के लिए **72 घरेलू कंपनियों** को मंजूरी दी गई है। ये कंपनियां विभिन्न अनुप्रयोगों के लिए सेमीकंडक्टर डिजाइन विकसित करने के विभिन्न चरणों में हैं। इनमें से **23 कंपनियों** को निगरानी कैमरा, ऊर्जा मीटर, माइक्रोप्रोसेसर आईपी, नेटवर्किंग अनुप्रयोगों आदि के लिए एसओसी विकसित करने हेतु वित्तीय सहायता हेतु भी मंजूरी दी गई है।

दस (10) कंपनियों ने व्यावसायीकरण हेतु अपने डिजाइन प्रोटोटाइप को स्केल-अप करने के लिए उद्यम कंपनी (वीसी) फंडिंग जुटाई है। **छह (6) कंपनियों** ने विभिन्न सेमीकंडक्टर फाउंड्रीज़ के उन्नत और परिपक्व प्रौद्योगिकी नोड्स पर अपने प्रोटोटाइप डिजाइनों को सफलतापूर्वक टेप-आउट किया है। इसके अतिरिक्त, डीएलआई योजना के अंतर्गत विशिष्ट लक्ष्यों को पूरा करने पर कंपनियों को नियमित आधार पर निधियां जारी की जाती हैं।

डीएलआई योजना का कार्यान्वयन हितधारकों और लाभार्थी कंपनियों के साथ गहन परामर्श के बाद किया जा रहा है। आवश्यकतानुसार कोई भी संशोधन किया जाएगा।

SCIENCE AND TECHNOLOGY PARKS AND INNOVATION CENTRES**1704. SHRI P. C. MOHAN:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government is supporting establishment of Science and Technology Parks and Innovation Centres focused on Artificial Intelligence (AI) and emerging technologies;
- (b) if so, the details of such centres established or supported by the Government during the last five years, particularly in Karnataka and Bengaluru, which is a leading hub for AI and digital innovation;
- (c) whether the Government has received any proposals from the Government of Karnataka, academic institutions, or industry bodies in Bengaluru for setting up AI-focused Centres of Excellence, incubators, or RandD clusters;
- (d) if so, the current status of such proposals and the funding or technical support provided by the Government; and
- (e) the steps taken/being taken by the Government to promote collaboration between academia, start-ups, and industry to accelerate AI research and application in sectors such as healthcare, agriculture and governance?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) Yes Sir, the Government is supporting establishment of Science and Technology Parks and Innovation Centres focused on Artificial Intelligence (AI) and emerging technologies.

The Department of Science and Technology (DST), Government of India is implementing the National Mission on Interdisciplinary Cyber-Physical Systems (NM-ICPS), with an outlay of Rs. 3,660.00 crore. Under this mission, a project titled “Bharat-Gen: A Suite of Generative AI Technologies for India” is being implemented with funding support of Rs 235.17 crore at the Technology Innovation Hub (TIH) Foundation for IOT and IOE, IIT Bombay. This project is a multimodal, multilingual Large Language Model initiative, focused on developing efficient and inclusive AI solutions in 22 Indian languages.

The DST, under Technology Translation and Innovation (TTI) Division, has also established a Centre of Excellence in Artificial Intelligence and Machine Learning at T-Hub Hyderabad, focused on providing infrastructural, mentoring and incubation support to startups in the field of AI and ML.

The Ministry of Education has established three Centres of Excellence (CoEs) in Artificial Intelligence, focusing on healthcare, agriculture, and sustainable cities at IIT Kanpur, IIT Ropar and IISc Bangalore at a total budget outlay of Rs 990 Cr. In the Union Budget 2025-26, the Government has also announced a Centre of Excellence in AI for Education with a financial outlay of Rs. 500 crores.

In other emerging technologies, under NM-ICPS of DST, 25 TIHs have been established in reputed academic institutions across India. Each TIH has been assigned a technology vertical in the areas of emerging technologies, such as

Robotics, Internet of Things (IoT) and Internet of Everything (IoE), Cybersecurity, Data Banks and Data Services, Data Analysis and FinTech etc.

The details of the TIHs supported under the NM-ICPS, along with their respective technology verticals, are given as under:

S. No.	Technology Innovation Hubs (TIHs)	Host Institute (HI)	Technology Vertical (TV)
1	IIT Kharagpur AI4ICPS I-Hub Foundation	Indian Institute of Technology Kharagpur	Artificial Intelligence and Machine Learning
2	TIH Foundation for IOT and IOE	Indian Institute of Technology Bombay	Technologies for Internet of Things and Internet of Everything (Implementing the project titled BharatGen: A Suite of Generative AI Technologies for India)
3	IIIT-H Data I-Hub Foundation	International Institute of Information Technology, Hyderabad	Data Banks and Data Services, Data Analysis
4	I-HUB for Robotics and Autonomous Systems Innovation Foundation	Indian Institute of Science Bengaluru	Robotics and Autonomous Systems
5	IHUB NTIHAC Foundation	Indian Institute of Technology Kanpur	Cyber Security and Cyber Security for Physical Infrastructure
6	IHUB Drishti Foundation	Indian Institute of Technology Jodhpur	Computer Vision, Augmented and virtual reality
7	Divyasampark IHUB Roorkee for Devices Materials and Technology Foundation	Indian Institute of Technology Roorkee	Device Technology and Materials

8	IIT Patna Vishlesan I-hub Foundation	Indian Institute of Technology Patna	Speech, Video and Text Analytics
9	IIT Madras Pravartak Technologies Foundation	Indian Institute of Technology Madras	Sensors, Networking, Actuator and controls
10	NMICPS Technology Innovation Hub on Autonomous Navigation Foundation (TiHAN)	Indian Institute of Technology Hyderabad	Autonomous Navigation and Data Acquisition systems (UAV, RoVetc)
11	I-DAPT-HUB Foundation	Indian Institute of Technology (Banaras Hindu University) Varanasi	Data Analytics and Predictive Technologies
12	IIT Guwahati Technology Innovation and Development Foundation	Indian Institute of Technology Guwahati	Technologies for under water exploration
13	IIT Mandi IHub and HCI Foundation	Indian Institute of Technology Mandi	Human Computer Interaction
14	I-Hub Foundation for Cobotics (IHFC)	Indian Institute of Technology Delhi	Cobotics
15	IIT Palakkad Technology Ihub Foundation	Indian Institute of Technology Palakkad	Intelligent Collaborative Systems
16	IIT Ropar Technology and Innovation Foundation	Indian Institute of Technology Ropar	Technologies for Agriculture and Water
17	Technology Innovation in Exploration and Mining Foundation	Indian Institute of Technology Dhanbad	Technologies for Mining

18	IITB Comet Foundation	International Institute of Information Technology Bengaluru	Advanced Communication System
19	BITS BioCYTiH Foundation	Birla Institute of Technology and Science Pilani	Bio-Cyber Physical Systems
20	IDEAS- Institute of Data Engineering, Analytics and Science Foundation	Indian Statistical Institute Kolkata	Data Science, Big Data Analytics and Data curation etc
21	IITI Drishti CPS Foundation	Indian Institute of Technology Indore	System Simulation, Modelling and Visualization
22	IHUB Anubhuti-IIITD Foundation	Indraprastha Institute of Information Technology Delhi	Cognitive Computing and Social Censing
23	I-Hub Quantum Technology Foundation	Indian Institute of Science Education and Research Pune	Quantum Technologies
24	IIT Tirupati Navavishkar I-Hub Foundation	Indian Institute of Technology Tirupati	Positioning and Precision Technologies
25	IIT Bhilai Innovation and Technology Foundation	Indian Institute of Technology Bhilai	Technologies for financial sector (Fintech)

Out of the above 25 TIHs, four have been upgraded to Technology Translation Research Parks (TTRPs), with an aim to significantly scale the translational research, commercialization and industry engagement. Details of the TTRPs are as follows:

S. No	Name of the TTRP	Focus Area of the TTRP
1	IITI Drishti CPS Foundation, IIT Indore	Digital Healthcare
2	I-HUB for Robotics and Autonomous Systems Innovation Foundation, IISc Bangalore	Robotics and AI Systems
3	IHUB NTIHAC Foundation, IIT Kanpur	Cybersecurity
4	Technology Innovation in Exploration and Mining Foundation, IIT (ISM) Dhanbad	Mining (Exploration to Beneficiation of Minerals)

The Department of Atomic Energy (DAE) has established four Atal Incubation Centres namely AIC-BARC-ANUSHAKTI, AIC RRCAT PI-HUB Foundation, AIC-IGCAR-FAST Foundation and AIC-IPR Plasmatech Innovation Foundation focusing, which will focus on technology translation and commercialization of deeptech innovations to startups and industries.

The Council of Scientific and Industrial Research (CSIR) has established a world-class Innovation Complex (CSIR-IC) at Mumbai, with fully equipped and ready-to-move incubation labs and business-development support to the start-ups, MSMEs, deep-tech companies, CSIR and other public-funded research institutions. Additionally, a technology incubation centre- Foundation for Aerospace Innovation, Research and Entrepreneurship (FAIRE) has been established at CSIR-National Aerospace Laboratories (CSIR-NAL), Bengaluru by National Research Development Corporation (NRDC), in association with Foundation for Innovation and Social Entrepreneurship (FISE) to promote start-ups in the area of aerospace.

(c) and (d) Under DST, NM-ICPS has received proposals from IISc Bangalore and IIIT Bangalore for establishment of two TIHs namely, I-HUB for Robotics and Autonomous Systems Innovation Foundation at IISc Bangalore and IIITB Comet Foundation, which have been supported with a funding of ₹114.25 crore and ₹107.89 crore respectively. Although not fully focused on AI, the technology verticals of the two TIHs have AI components therein.

Under the National Initiative for Developing and Harnessing Innovations (NIDHI) program, DST has established Inclusive Technology Business Incubators (iTBI) across Karnataka to promote SandT-based entrepreneurship in the area of Artificial Intelligence and related technologies, one such iTBI namely BLDE Foundation for Innovation has been established at BLDE (Deemed to be University), Karnataka, with Medical Devices, Artificial Intelligence, Analytics and Machine learning in Healthcare, Digital Health-eHealth, mHealth, Regenerative Medicine as its thrust areas with funding support of Rs 1.95 crores.

(e) The Government is making concerted efforts and has initiated several steps as detailed above to promote collaboration between academia, start-ups, and industry to accelerate AI research and application in sectors such as healthcare, agriculture, governance under various missions/schemes such as DST's NM-ICPS and NIDHI, CoEs of Ministry of Education, Dept of Atomic Energy, CSIR, etc.

STATUS OF ADOPTION OF ALTERNATIVES TO ANIMAL TESTING**1705. SHRI TANGELLA UDAY SRINIVAS:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Department of Biotechnology (DBT) has developed or funded protocols for validation of non-animal alternatives such as organ-on-chip, 3D tissue models, or in vitro systems for use in regulatory or toxicological testing, if so, the details thereof;
- (b) whether DBT has engaged with regulatory authorities like CDSCO or CPCSEA to facilitate the recognition and adoption of these alternatives; if so, the details thereof;
- (c) whether the Government has created or is planning to create a national repository or publicly accessible database of validated non-animal testing methods, if so, the details thereof;
- (d) whether DBT's funding guidelines for research projects and biotech startups include provisions that mandate or incentivise the use of non-animal methods wherever scientifically feasible, if so, the details thereof;
- (e) the details of the number of startups or private research institutions supported by DBT or BIRAC during the last five years for developing or commercialising cruelty-free testing technologies, and
- (f) whether any international collaborations exist in this area, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Department of Biotechnology has undertaken initiatives to nurture and develop 3D tissue models like organoid models or in-vitro systems - 3D printed models for potential applications in cell therapy, pre-clinical models for drug discovery, *in-vitro* cell based models for understanding disease pathophysiology. One of DBT autonomous institutes-BRIC-inStem is developing 3D tissue and organoid models to test and quantify the developmental toxicology of new chemical entities that could enable drug discovery programs by eliminating the use of animal models for studying the developmental toxicity. However, the Department has not yet developed protocols for validation of non-animal alternatives.

(b) Preliminary consultative discussion have been initiated by BIRAC to discuss the regulatory challenges in this regard, however the Department has not yet engaged with the regulatory authorities to facilitate the recognition and adoption of these alternatives.

(c) Sir, no such national repository or any public accessible database of validated non-animal testing methods has yet been established.

(d) Department is fostering and catering support to research and innovation for developing processes or technologies for application of non-animal methods in

areas of cell therapy, pre-clinical models for drug discovery for screening drugs/lead molecules/ new chemical entities/ vaccines etc, and in-vitro based models for disease biology. However, as of now DBT's funding guidelines for research projects and biotech start-ups has not mandated or incentivized the use of non-animal methods wherever scientifically feasible.

(e) BIRAC has supported projects to Pandorum Technologies, Reagene Biosciences, ISMO Bio-Photonics Pvt. Ltd., Strand Life Sciences and Sri Ramachandra Institute for Higher Education and Research for developing 3D tissue models, organ-on-chip, in-vitro model systems and platforms for non-animal methods. One of DBT's autonomous institute-BRIC-inStem has a spin-off company dedicated to developing alternate and affordable lab reagents and toxicology models for Indian academia and industry.

(f) Department of Biotechnology has not undertaken any international collaboration in this area.

SCHEME TO BOOST DOMESTIC MANUFACTURING OF SOLAR CELLS

1706. SHRI TANUJ PUNIA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the measures taken by the Government to support domestic manufacturers in scaling up production to meet the anticipated demand in light of the mandate requiring clean energy projects to use locally-produced solar cells starting June 2026; and

(b) the manner in which the Government proposed to ensure that Production Linked Incentive (PLI) scheme for solar PV Module leads to a reduction in the cost of solar power projects and decreases reliance on imports considering the scheme to boost domestic manufacturing of solarphotovoltaic (PV) modules?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) As per the information received from All India Solar Industries Association (AISIA), the current installed solar cell manufacturing capacity in India is 26.35 GW. The Ministry of New and Renewable Energy (MNRE), Government of India, has been consistently bringing out policies to further boost domestic manufacturing capacity of solar cells. Various initiatives taken, inter-alia, include those mentioned at enclosed **Statement**.

(b) The Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules is aimed at promoting manufacturing of high efficiency solar PV modules in India and thus reducing import dependency for solar energy sector. Under PLI Scheme for High Efficiency Solar PV Modules, Letters of Award have been issued for setting up of 48,337 MW of fully/ partially integrated solar PV module manufacturing units. The manufacturing units sanctioned under PLI scheme for High Efficiency Solar PV modules are eligible for getting PLI on annual basis on manufacture and sale of High Efficiency Solar PV modules for 5 years from the actual date of commissioning or scheduled commissioning date, whichever is earlier, subject to fulfillment of conditions specified in scheme guidelines/tender

documents. While the scheme may influence long-term module affordability, the prices of solar panels/modules are decided by the concerned solar PV module manufacturing companies who compete with each other in the market.

STATEMENT

Initiatives taken to increase domestic manufacturing capacity of solar cells, inter-alia, include:

(i) Production Linked Incentive (PLI) Scheme: The Government of India is implementing the Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules, for achieving domestic manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules, with an outlay of Rs. 24,000 crore. Under the Scheme, Letters of Award have been issued for setting up of 48,337 MW of fully/ partially integrated solar PV module manufacturing units, which includes manufacturing of solar cells as well.

(ii) Domestic Content Requirement (DCR): Under some of the current schemes of the MNRE, namely CPSU Scheme Phase-II, PM-KUSUM Components B and C, and PM Surya Ghar: Muft Bijli Yojana, wherein government subsidy is given, it has been mandated to source solar PV cells and modules from domestic sources.

(iii) Imposition of Basic Customs Duty on import of solar PV cells and modules: The Government has imposed Basic Customs Duty (BCD) on import of solar PV cells, and modules.

(iv) Exemption of Custom Duty on capital goods for manufacture of Solar Cells and Modules: The Government has exempted customs duty on import of the

goods specified in List 41 of the notification No. 30/2024-Customs dated 23.07.2024, for the manufacturer of solar PV cells and modules.

PM-SGMBY IN TAMIL NADU

1707. SHRI NAVASKANI K.:

SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the progress made under Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY) including the number of rooftop solar installations completed and those under implementation so far in Tamil Nadu, district-wise;
- (b) the feed-in tariff applicable for the electricity generated under said scheme in Tamil Nadu and whether it is being implemented through net metering or gross metering models and if so, the details thereof;
- (c) whether the Government has identified any implementation challenges or bottlenecks specific to Tamil Nadu such as delays in DISCOM approvals, lack of vendor availability or awareness gaps;
- (d) if so, the measures being taken by the Government to accelerate adoption and ensure effective implementation of the said scheme across rural and urban households in Tamil Nadu; and
- (e) the steps being taken by the Government to ensure timely implementation of the scheme in Tamil Nadu including ease of application, grid connectivity and public awareness campaigns?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Ministry of New and Renewable Energy (MNRE) is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country since February, 2024. The scheme targets to achieve rooftop solar installations in one crore households in the residential sector by providing central financial assistance.

Till 24.07.2025, under the scheme, a total of 16,10,063 households have been benefitted from rooftop solar installations across the country, this include 39,651 households in the state of Tamil Nadu against 95,510 applications submitted in the National Portal. The district-wise detail for the state of Tamil Nadu is given in the enclosed **Statement**.

(b) As per prevailing orders in the state of Tamil Nadu, the households installing rooftop solar under PMSG: MBY are covered under net-metering mechanism, wherein the solar power generated is adjusted against the electricity consumption of the household.

(c) to (e) The MNRE and REC Ltd., as the National Programme Implementing Agency (NPIA), for PMSG-MBY, work in close coordination with all the State Implementing Agencies, including that of state of Tamil Nadu, to identify the challenges, if any, and take necessary measures for effective implementation of the PMSG: MBY. The measures taken in this regard include the following:

- Online process from registration to disbursal of subsidy directly in to the bank account of the residential consumer through National Portal.

- Availability of collateral free loan from nationalized banks at concessional interest rate of repo-rate plus 50 bps i.e. 6% per annum for the present with tenure of 10 years.
- Simplified the regulatory approval process by waiving technical feasibility requirement and introducing auto load enhancement upto 10 kW.
- Simplified process for registration of vendors to ensure sufficient and qualified vendors are available.
- Capacity building and training programmes being conducted for creating skilled manpower.
- Creating awareness about the scheme, through awareness and outreach program such as print advertising in leading newspapers, TV commercials campaigns, Radio campaigns across FM stations including regional channels, etc., in the country.
- Regular monitoring of the progress of the scheme at different levels including with states/DISCOMs.
- Established grievance redressal mechanism for timely resolution of grievances.
A Call Centre with telephone number 15555 is operational in 12 languages.

In addition, the state of Tamil Nadu has, digitised the net-metering agreement, implemented timebound inspection of rooftop solar installation and made provision to collect the fee and charges in the first electricity bill after commissioning of rooftop solar plant.

STATEMENT

District wise details of applications submitted on the National Portal and households benefitted by installation of rooftop solar under PMSG: MBY in the state of Tamil Nadu (as on 24.07.2025)

Sr. No.	District	Applications (Nos.)	Household benefitted (Nos.)
1	Ariyalur	327	88
2	Chengalpattu	3,002	1791
3	Chennai	8,184	6181
4	Coimbatore	12,655	7984
5	Cuddalore	3,446	608
6	Dharmapuri	763	259
7	Dindigul	1,075	487
8	Erode	3,233	2042
9	Kallakurichi	666	215
10	Kanchipuram	2,591	1374
11	Kanniyakumari	1,860	690
12	Karur	1,469	1103
13	Krishnagiri	3,340	653
14	Madurai	2,824	1351
15	Mayiladuthurai	359	157
16	Nagapattinam	302	134
17	Namakkal	2,657	1585
18	Perambalur	359	119
19	Pudukkottai	1,213	207
20	Ramanathapuram	681	154
21	Ranipet	2,606	237
22	Salem	4,621	1917
23	Sivaganga	706	242
24	Tenkasi	570	231
25	Thanjavur	1,759	977

26	Theni	1,528	298
27	The Nilgiris	174	50
28	Thiruvallur	2,643	1280
29	Thiruvarur	692	327
30	Thoothukkudi	1,149	585
31	Tiruchirappalli	2,637	1657
32	Tirunelveli	1,470	855
33	Tirupathur	4,541	130
34	Tiruppur	5,365	1573
35	Tiruvannamalai	1,157	269
36	Vellore	4,905	567
37	Viluppuram	6,407	343
38	Virudhunagar	1,574	931
	Total	95,510	39,651

पीएम-कुसुम के घटकों के अंतर्गत परिवर्तन

1708. डॉ. आनन्द कुमार गोंडः

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के घटक-क के अंतर्गत अब तक निर्धारित लक्ष्यों/प्राप्त उपलब्धियों का राज्यवार ब्यौरा क्या है;
- (ख) क्या सरकार ने पीएम-कुसुम के घटक-क के अंतर्गत 0.5 मेगावाट की न्यूनतम क्षमता में कोई परिवर्तन/वृद्धि की है जिसके कारण किसानों के अंशदान में वृद्धि के परिणामस्वरूप सौर संयंत्रों की स्थापना में चुनौतियों का सामना करना पड़ रहा है;
- (ग) यदि हां, तो क्या सरकार का इसकी न्यूनतम क्षमता को कम करने का विचार है;
- (घ) पीएम-कुसुम के घटक-क के अंतर्गत कितने किसानों ने सौर ऊर्जा संयंत्र स्थापित किए हैं और उनकी क्षमता कितनी है: और

(ड.) पीएम-कुसुम के घटक-ग के अंतर्गत कितने किसानों के सौर ऊर्जा संयंत्र ग्रिड पर स्थापित किए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) पीएम-कुसुम एक मांग आधारित योजना है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांग एवं उनके द्वारा की गई प्रगती के आधार पर क्षमताओं का आवंटन किया जाता है। पीएम-कुसुम योजना के घटक-क के अंतर्गत स्वीकृत क्षमताएं एवं स्थापना के राज्य-वार ब्यौरे संलग्न **विवरण** में दिए गए हैं।

(ख) और (ग) पीएम-कुसुम योजना घटक-क के अंतर्गत सौर विद्युत संयंत्रों के लिए न्यूनतम क्षमता में कोई बदलाव नहीं किया गया है।

(घ) राज्यों/संघ राज्य क्षेत्रों द्वारा उपलब्ध कराई गई सूचना के अनुसार, दिनांक 30.06.2025 की स्थिति के अनुसार, पीएम-कुसुम योजना के घटक-क के तहत 638.99 मेगावाट क्षमता के कुल 557 सौर विद्युत संयंत्रों की स्थापना की गई है, जिससे किसान लाभान्वित हुए हैं।

(ड.) राज्यों/संघ-राज्य क्षेत्रों द्वारा उपलब्ध कराई गई सूचना के अनुसार, दिनांक 30.06.2025 की स्थिति के अनुसार, पीएम-कुसुम योजना के घटक-ग के अंतर्गत 2557.57 मेगावाट के सौर विद्युत संयंत्रों की स्थापना की गई है जिसके फलस्वरूप 5.89 लाख ग्रिड कनेक्टेड कृषी पंपों का सौरीकरण हुआ और किसान, दिन के दौरान सुनिश्चित सौर ऊर्जा से लाभान्वित हुए हैं।

विवरण

पीएम कुसुम योजना के घटक-क के तहत आवंटित एवं स्थापित क्षमताओं के राज्य/संघ राज्य क्षेत्र-वार ब्यौरे (दिनांक 30.06.2025 की स्थिति के अनुसार)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	घटक-क (मेगावाट में)	
		स्वीकृत	स्थापित
1	असम	2.00	0.00
2	छत्तीसगढ़	330.00	7.00

3	गोवा	50.00	0.00
4	गुजरात	500.00	0.00
5	हरियाणा	158.00	14.61
6	हिमाचल प्रदेश	100.00	100.00
7	मध्य प्रदेश	1,790.00	52.13
8	महाराष्ट्र	260.00	4.00
9	ओड़िशा	90.00	0.00
10	राजस्थान	5,250.00	457.25
11	तमिलनाडु	14.00	3.00
12	तेलंगाना	1,450.00	0.00
13	त्रिपुरा	5.00	0.00
14	उत्तर प्रदेश	1.00	1.00
	कुल	10,000.00	638.99

FOOD SUBSIDY ARREARS FOR STATES

1709. SHRI SAUMITRA KHAN:

SHRI SANATAN PANDEY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether there is any outstanding amount of food subsidy against West Bengal and Uttar Pradesh to be released under schemes like National Food Security Act (NFSA), Pradhan Mantri Garib Kalyan Yojana (PMGKAY), Integrated Child Development Services (ICDS) and Public Distribution System (PDS);

(b) if so, the details of the total outstanding funds alongwith the reasons for delay in the release of said funds;

(c) the expected time frame for the release of the said funds;

(d) whether the welfare schemes and food distribution system have been affected in the said States due to the said delay; and

(e) the steps taken by the Governments to ensure timely disbursement of food subsidy to West Bengal, Uttar Pradesh and the other States?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (d) Payment of admissible amount to States for Central Pool procurement of food grains is made by Food Corporation of India (FCI) on the basis of the claims made by State Governments and their agencies as per the Cost Sheet, which includes Minimum Support Price (MSP) of the food grain and other incidentals. Further, provisional food subsidy is released to States that have opted for Decentralized Procurement (DCP) mode, including West Bengal, on the basis of their quarterly food subsidy claims, which is an ongoing and continuous process. These claims are processed keeping in view the opening and closing balance of stocks, procurement, allocation and distribution of food grains under various Central Schemes, Food Corporation of India's reconciliation, utilization Certificates received, implementation of guidelines issued by Government of India, economic cost of food grains etc. Despite pendency of compliance to certain guidelines by the State, Department of Food and Public Distribution (DFPD), Government of India has been continuously releasing the admissible amount of funds to the Government of West Bengal against their claims. Rs.6,162.66 Crore, Rs.7,115.17 Crore, Rs.226.32 Crore and Rs.9598.55 Crore and Rs.78.04 Crore have been released to

the State Government during the financial years 2021-22, 2022-23, 2023-24, 2024-25 and 2025-26 (till 28.07.2025) respectively.

Further, as Uttar Pradesh has adopted non DCP mode of procurement, no subsidy is being released by DFPD. However, for distribution of Coarse grains by State Government of Uttar Pardesh, Rs.119.92 Crore was released during FY 2025-26 (till 28.07.2025).

(e) For timely release of food subsidy claims and the issuance of provisional cost sheets, the DFPD has launched an online portal namely the Subsidy Claim Application for NFSA (SCAN) on 05.12.2024 and all the claims are being processed and settled through SCAN portal only.

ENERGY FROM ALTERNATIVE SOURCES OF ENERGY

1710. SHRI MANISH JAISWAL:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government is working on any project to obtain energy from alternative sources of energy rather than conventional sources of energy like coal in the State of Jharkhand and if so, the details thereof;
- (b) whether the Government has appointed any expert team to identify the source of alternative energy in the State of Jharkhand;
- (c) if so, the details thereof and the findings of the expert team; and

(d) whether the Government has sanctioned/released any funds for the State of Jharkhand to shift from conventional to alternative sources of energy and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Government has been implementing various schemes/ programmes to promote development and deployment of renewable energy in the country including in the State of Jharkhand. The details of the major ongoing schemes/programmes are given in the enclosed **Statement**.

Further, as per the information received from Jharkhand Renewable Energy Development Agency (JREDA), Jharkhand Government is also working on development of many renewable energy projects to obtain energy from alternative sources of energy.

(b) and (c) JREDA has informed that an expert team has been appointed in the State of Jharkhand to identify the source of alternative energy in the State and following are findings:

- 600 MW of floating solar potential has been identified in Chandil Dam.
- 14 MW ground mounted potential has been identified in two districts of Jharkhand (Palamu- 9 MW, West Singhbhum- 5 MW)

(d) Under the schemes/programmes being implemented by the Ministry of New and Renewable Energy, the Central Financial Assistance (CFA) is released in accordance with the respective scheme guidelines. Details of the CFA released for

the renewable energy projects in the State of Jharkhand under the major ongoing schemes being implemented by the Ministry during the last three years and the current year are given below:

(Rs. in crore)				
Financial Year	Solar Parks	Rooftop Solar	PM KUSUM	PM JANMAN
2022-23		3.00	20.04	
2023-24			2.36	
2024-25		19.37	48.73	6.43
2025-26 (<i>Upto June, 2025</i>)	55.00	2.39	16.37	

STATEMENT

Details of the major ongoing renewable energy schemes / programmes

1. Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country.
2. PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar for one crore households by 2026-27.
3. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I and II).

4. PM-KUSUM Scheme for setting up decentralized solar or other renewable energy power plants, installation of stand-alone solar agriculture pumps, and solarization of existing grid-connected agriculture pumps, including feeder-level solarization. The scheme benefits not only farmers but also the States and DISCOMs.
5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. National Green Hydrogen Mission launched with aim to make India a Global Hub for production, utilization and export of Green Hydrogen and its derivatives.
7. Green Energy Corridors (GEC): to create intra-state transmission system for renewable energy projects. Central Financial Assistance (CFA) is provided to set up transmission infrastructure for evacuation of Power from Renewable Energy projects in total ten States (considering both the phases of GEC).
 - (i) Intra-State Transmission System Green Energy Corridor Phase-I in eight States
 - (ii) Green Energy Corridor Phase-II
 - a) Intra-State Transmission System in Seven States
 - b) Inter-State Transmission System for 13 GW RE Projects in Ladakh

8. Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects for installation and commissioning of 1 GW of Offshore Wind Energy Projects (500 MW each off the coast of Gujarat and Tamil Nadu), also for upgradation of two ports to meet logistics requirements for offshore wind energy projects.
9. Bio-Energy Programme:
 - Waste to Energy Programme : Programme on Energy from Urban, industrial and Agricultural Wastes/Residues
 - Biomass Programme: Scheme to Support Manufacturing of Briquettes and Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries.
 - Biogas Programme : for promotion of family type Biogas plants
10. Renewable Energy Research and Technology Development (RE-RTD) Programme.
11. Human Resource Development Scheme with components such as short term trainings and skill development programmes, fellowships, internships, support to lab upgradation for RE and renewable energy chair.
12. New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.

DEVELOPMENT OF POSTAL PRIME REAL ESTATE FOR COMMERCIAL PURPOSE

1711. SHRI JAI PRAKASH:

SHRI THANGA TAMILSELVAN:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether it is a fact that the Department of Posts is considering to developing some of its prime real estate for commercial purpose as part of a plan to revamp and reposition the entire network including the 1.6 lakh post offices into a profit centre;
- (b) if so, the details thereof;
- (c) whether the Government has any data about the number of properties possessed under the Department of Posts along with its values, localities across the country, State-wise; and
- (d) the manners/procedures to be identified to earn new income through this postal property?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) No, sir. No such plan has been prepared by the Department of Posts.
- (b) Does not arise in view of (a) above.
- (c) Yes, sir. The Government has data about the number of properties that are with Department of Posts, but its valuation has not been carried out. The department

has 6445 land parcels, out of which 1460 are vacant plots. State-wise number of land parcels is given in the enclosed **Statement**.

(d) No manners/procedures have been identified to earn new income through this postal property.

STATEMENT				
Details of Total Land Parcels in Department of Posts				
S. No.	State/UT	Total Plots	Constructed Plots	Vacant Plots
1	Andhra Pradesh	294	200	94
2	Assam	208	194	14
3	Bihar	256	192	64
4	Chhattisgarh	55	50	5
5	Delhi	147	133	14
6	Gujarat	443	390	53
7	Daman & Diu and Dadra & Nagar Haveli	4	4	0
8	Haryana	119	100	19
9	Himachal Pradesh	139	116	23
10	Jammu and Kashmir	42	37	5
11	Ladakh	4	4	0
12	Jharkhand	111	77	34
13	Karnataka	783	475	308
14	Kerala	422	288	134
15	Lakshadweep	1	1	0
16	Madhya Pradesh	272	235	37
17	Maharashtra	475	401	74
18	Goa	23	20	3

19	Tripura	28	22	6
20	Manipur	12	11	1
21	Meghalaya	27	25	2
22	Mizoram	19	17	2
23	Nagaland	17	13	4
24	Arunachal Pradesh	28	24	4
25	Odisha	218	193	25
26	Punjab	132	123	9
27	Chandigarh	29	24	5
28	Rajasthan	555	424	131
29	Tamil Nadu	462	324	138
30	Pondicherry	9	7	2
31	Telangana	282	189	93
32	Uttar Pradesh	408	342	66
33	Uttarakhand	81	63	18
34	West Bengal	309	241	68
35	A and N Islands	23	19	4
36	Sikkim	8	7	1
Grand Total		6445	4985	1460

रेल यात्रियों की संख्या

1712. श्री कुलदीप इंदौरा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत सात वर्षों के दौरान रेल यात्रियों की वर्ष-वार संख्या कितनी है;
- (ख) क्या वर्तमान में रेल यात्रियों की संख्या कोरोना-पूर्व काल की तुलना में कम हुई है;
- (ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं; और

(घ) वर्ष 2019 और वर्ष 2024 के दौरान भारतीय रेलवे द्वारा देश भर में प्रतिदिन चलाई जाने वाली ट्रेनों की औसत संख्या कितनी है और उक्त ट्रेनों में प्रतिदिन विभिन्न श्रेणियों के डिब्बों की औसत संख्या कितनी है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) भारतीय रेल में पिछले 7 वर्षों (2018-19 से 2024-25) के दौरान कुल 4,193 करोड़ यात्रियों ने यात्रा की। वित्त वर्ष 2020-21 और 2021-22 में कोविड महामारी के कारण यात्रियों की संख्या में गिरावट आई। इसके बाद यात्रियों की संख्या में तेजी आई।

वर्ष 2019-20 और 2024-25 में प्रतिदिन यात्री रेलगाड़ियों की औसत संख्या निम्नानुसार है:

तालिका 1: प्रतिदिन चलने वाली रेलगाड़ियों की संख्या:

वर्ष	प्रतिदिन चलने वाली यात्री रेलगाड़ियों की औसत संख्या
2019-20	13,169
2024-25	13,940

सामान्य और अवातानुकूलित शयनयानों का उपयोग करने वाले यात्रियों को अधिक सीटें उपलब्ध कराने के लिए, मेल/एक्सप्रेस गाड़ियों की संरचना के संबंध में मौजूदा नीति में

22 डिब्बों की एक गाड़ी में **12** (बारह) सामान्य श्रेणी और शयनयान श्रेणी अवातानुकूलित डिब्बों और **08** (आठ) वातानुकूलित डिब्बों का प्रावधान है, जिससे सामान्य और अवातानुकूलित शयनयान डिब्बों का उपयोग करने वाले यात्रियों के लिए अधिक सीटें उपलब्ध हैं।

भारतीय रेल ने सामान्य श्रेणी में यात्रा करने की वांछा रखने वाले यात्रियों की सुविधाओं में उल्लेखनीय वृद्धि की है। पिछले वित्त वर्ष **2024-25** के दौरान ही, विभिन्न लंबी दूरी की गाड़ियों में **1250** सामान्य श्रेणी के डिब्बों का उपयोग किया गया है।

भारतीय रेल में अवातानुकूलित डिब्बों का प्रतिशत लगभग 70% है, जैसा कि नीचे दर्शाया गया है:

तालिका 2: सवारी डिब्बों का वितरण

डिब्बों का प्रकार	डिब्बों की संख्या	प्रतिशत
अवातानुकूलित डिब्बे (सामान्य और शयनयान)	लगभग 57,200	लगभग 70%
वातानुकूलित डिब्बे	लगभग 25,000	लगभग 30%
कुल डिब्बे	लगभग 82,200	100%

सामान्य श्रेणी के डिब्बों की अधिक उपलब्धता के कारण, सामान्य/अनारक्षित डिब्बों में यात्रा करने वाले यात्रियों की संख्या में वृद्धि का रुझान देखा गया है, जैसा कि नीचे दर्शाया गया है:

तालिका 3: सामान्य/अनारक्षित डिब्बों में यात्री:

वर्ष	यात्रियों की संख्या
2020-21	99 करोड़ (कोविड वर्ष)
2021-22	275 करोड़ (कोविड वर्ष)
2022-23	553 करोड़
2023-24	609 करोड़
2024-25	651 करोड़

पिछले कुछ वर्षों में अवातानुकूलित यात्रियों के लिए उपलब्ध सीटों की संख्या में भी वृद्धि हुई है।
वर्तमान संरचना इस प्रकार है:

तालिका 4: सीटों का वितरण:

सीट का प्रकार	सीटों की संख्या	प्रतिशत
अवातानुकूलित सीटें	लगभग 54 लाख	लगभग 78%
वातानुकूलित सीटें	लगभग 15 लाख	लगभग 22%
कुल	लगभग 69 लाख	100%

MODIFIED SCHEME FOR SEMICONDUCTOR MANUFACTURING**1713. SHRI SASIKANTH SENTHIL:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Modified Scheme for semiconductor manufacturing includes provisions to promote eco-friendly and sustainable production practices and if so, the details thereof including any environmental safeguards mandated under the fiscal support framework;
- (b) the details of the role played by the National e-Waste Management Policy in promoting the recycling of semiconductor materials and reducing toxic waste along with the outcomes achieved so far;
- (c) whether the Government has put in place any monitoring mechanisms to assess and report harmful chemical exposure to workers in semiconductor manufacturing units and if so, the standards or permissible exposure limits set for such chemicals and the extent to which these are enforced; and

(d) whether any semiconductor manufacturing projects supported under the scheme are currently being developed or proposed in Tamil Nadu and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) The Government has approved the 'Semicon India Programme' with a total outlay of ₹76,000 crore for the development of a semiconductor and display manufacturing ecosystem in the country. In a short span of three years, it has attracted investment of nearly 1.55 Lakh Cr. Six projects have been approved and the construction of these units is progressing rapidly.

The units approved under the Semicon India program have to follow environment laws and waste water management obligations under applicable laws.

In Tamil Nadu, the Government of India is supporting total of nine (9) companies under Design Linked Incentive scheme. Further, under Chips to Start-up programme(C2S), ten (10) institutes are approved for fiscal support and forty three (43) institutes are approved for design infrastructure support.

The details of these companies is given in the enclosed **Statement**.

STATEMENT

Financial support to companies for chip design under DLI in the State of Tamil Nadu:

1. Aheesa Digital Innovations Pvt. Ltd.
2. Mindgrove Technologies Pvt. Ltd.
3. InCore Semiconductors Pvt. Ltd.

Companies supported for design tools under DLI in the State of Tamil Nadu:

1. ARIES BioMed Technologies Pvt Ltd.
2. Struent Semiconductors Pvt Ltd.
3. PRSsemicon Technologies Pvt Ltd.
4. Aheesa Digital Innovations Pvt. Ltd.
5. Mindgrove Technologies Pvt. Ltd.
6. InCore Semiconductors Pvt. Ltd.

Academic Institutes for financial support under C2S Programme in the State of Tamil Nadu:

1. Dr. Mahalingam College of Engineering and Technology, Coimbatore
2. SNS College of Technology, Coimbatore
3. National Institute of Technology Tiruchirappalli
4. Indian Institute of Information Technology Tiruchirappalli
5. Anna University Regional Campus Coimbatore
6. Mohamed Sathak Engineering College, Ramanathapuram
7. Karunya Institute of Technology and Sciences, Coimbatore
8. St. Xaviers Catholic College of Engineering, Kanya Kumari
9. College of Engineering Guindy, Anna University, Chennai
10. Indian Institute of Information Technology Design and Manufacturing,
Kancheepuram

Academic Institutes supported for design tools under C2S Programme in the State of Tamil Nadu:

1. Dr. Mahalingam College of Engineering and Technology, Coimbatore

2. SNS College of Technology, Coimbatore
3. National Institute of Technology Tiruchirappalli
4. Indian Institute of Information Technology Tiruchirappalli
5. Anna University Regional Campus Coimbatore
6. Mohamed Sathak Engineering College, Ramanathapuram
7. Karunya Institute of Technology and Sciences, Coimbatore
8. St. Xaviers Catholic College of Engineering, Kanya Kumari
9. College of Engineering Guindy, Anna University, Chennai
10. Indian Institute of Information Technology Design and Manufacturing,
Kancheepuram
11. IIT Madras
12. PSG College of Technology, Coimbatore
13. VIT (Vellore Institute of Technology), Vellore
14. Crescent Institute of Science and Technology, Chennai
15. VIT Chennai
16. Madras Institute of Technology
17. Kongu Engineering College, Perundurai, Tamil Nadu
18. SASTRA Deemed University, Tamilnadu
19. SRM Institute of Science and Technology, Kattankulathur
20. R.M.K College of Engineering and Technology, Tiruvallur
21. Kalasalingam Academy of Research and Education, Tamilnadu
22. Mohamed Sathak A J College of Engineering, Chennai
23. SSN College of Engineering, Kalavakkam

24. Easwari Engineering College, Chennai
25. Vel Tech, Chennai
26. RMK Engineering College, Kavaraipettai
27. SRM TRP Engineering College, Trichy
28. Sri Eshwar College of Engineering, Coimbatore
29. SRM Institute of Science and Technology, Tiruchirappalli
30. NIELIT Chennai
31. SRM Institute of Science and Technology, Chennai
32. Sri Sairam Engineering College, Chennai
33. Chennai Institute of Technology, Chennai
34. Thiagarajar College of Engineering, Madurai
35. J.N.N Institute of Engineering, Chennai
36. Arunachala College of Engineering For Women, TamilNadu
37. Government College of Technology, Coimbatore
38. Sri Shakthi Institute of Engineering and Technology, Coimbatore
39. P.S.R. Engineering College, Sivakasi
40. Rajalakshmi Engineering College, Thandalam, Chennai
41. Rajalakshmi Institute of Technology, Chennai
42. Sona College of Technology, Salem
43. Hindusthan College of Engineering and Technology, Coimbatore

ALLOCATION OF COAL BLOCKS TO SCCL**1714. DR. KADIYAM KAVYA:**

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has received a request from Telangana to allocate Koyagudem Block III, Sathupalli Block III, Sravanapalli Block, PK OC II Dip Side Block and other blocks to Singareni Collieries Company Limited (SCCL) under section 11A/17A(2) of the Mines and Minerals Development and Regulation (MMDR) Act, 1957 and if so, the details thereof;
- (b) whether the previously auctioned Koyagudem and Sathupalli blocks remain non- operational due to failure by private allottees and if so, whether the Government is considering reallocation to SCCL;
- (c) whether SCCL has committed to offering higher revenue share than earlier bidders for these blocks and if so, the details thereof; and
- (d) whether the Government would ensure allocation of sufficient coal reserves to SCCL to maintain production capacity and meet future power demand in Telangana?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) Yes, Madam. A request dated 04.07.2024 was received from Hon'ble Chief Minister of Telangana regarding allocation of Koyagudem Block III, Sathupalli Block III, Sravanapalli Block, PK OC II Dip Side Block and other blocks to Singareni Collieries Company Limited (SCCL) under section 11A/17A(2) of the Mines and Minerals Development and Regulation (MMDR) Act, 1957

(b) Yes, Madam. The previously auctioned Koyagudem Block III and Sathupalli Block III remain non-operational due to failure by private allottees. Currently, there is no proposal to reallocate these coal blocks to SCCL.

(c) Yes, Madam. It was communicated by Hon'ble Chief Minister of Telangana that SCCL has committed to pay 0.5% more than the revenue share offered by the other firms.

(d) As per the existing policy for allocation of coal blocks, all the coal blocks are now being offered for allocation by transparent and fair auction process for sale of coal. SCCL may also participate in the auctions of coal blocks regularly being conducted by the Ministry of Coal.

UNMANNED LEVEL CROSSING IN THE COUNTRY

1715. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of unmanned level crossings (ULCs) in the country particularly in the State of Tamil Nadu, district-wise;
- (b) whether the Government has fixed any deadline to eliminate all unmanned level crossings on operational railway lines and if so, the details of the target and current progress in the said State;
- (c) whether the Government has taken note of abandoned/non-functional railway crossings in the said State, if so, the details thereof;

- (d) whether a time frame has been fixed to ensure the safety of pedestrians and commuters, if so, the details thereof;
- (e) the details of the alternative arrangements made for commuters in locations across Tamil Nadu where unmanned level crossings have been removed/permanently closed such as foot overbridges, under passes and road diversions; and
- (f) the details of the measures undertaken by the Government to enhance public safety at level crossings in the said State such as installation of gates, awareness campaigns, deployment of personnel and technology-based interventions?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) All Unmanned level crossings (UMLCs) on running lines of Broad Gauge (BG) network of Indian Railways including Tamil Nadu have been eliminated by 31.01.2019. These UMLCs were eliminated by manning, closer/merger (due to low Train Vehicle Units) and construction of Road Over Bridge (ROB)/Road Under Bridge (RUB) depending upon the site conditions.

Provision of railway track crossing work (Subway / FOB) at closed LCs locations are taken up by Railways, if the location is affecting safety in train operations, mobility of trains and infrastructures adversely due to trespassing, in phases depending on its priority, feasibility and availability of funds. Presently, 03 Nos. subways are sanctioned at closed LC locations in the State of Tamil Nadu.

Sanctioning and execution of works of Road Over Bridges/ Road Under Bridges (ROBs/RUBs) in lieu of LCs is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

Nos. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (June'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (June'25)	13,426 Nos. (including 747 Nos. in the State of Tamil Nadu)

As on 01.04.2025, 4,402 Nos. ROBs/ RUBs are sanctioned at the cost of ₹ 1,00,860 Cr on Indian Railways including 235 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) at the cost of ₹ 4,669 crore in the State of Tamil Nadu, which are at various stages of planning and execution.

Further, following steps have been taken by Indian Railways to minimize rail accidents at LCs in the country:

- Level Crossings having high Rail/Road vehicular traffic are interlocked with signals for enhancing safety.
- Inspection drives are being launched from time to time to ensure availability of basic infrastructure at level crossings such as whistle boards, road warning boards, speed breakers etc.

- Public awareness campaigns/safety slogans are undertaken to create safety consciousness among road users for safe passage at level crossings.

STRENGTHENING OF COOPERATIVE SUGAR MILLS

1716. SHRI JOYANTA BASUMATARY:

SHRIMATI MALA RAJYALAXMI SHAH:

DR. HEMANT VISHNU SAVARA:

SHRI KANWAR SINGH TANWAR:

SHRI GOVIND MAKTHAPPA KARJOL:

SHRI CHHATRAPAL SINGH GANGWAR:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI JANARDAN SINGH SIGRIWAL:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI VISHNU DAYAL RAM:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) the total number of sugar mills in the country along with the number of Cooperative Sugar Mills, State/UT-wise including the North- Eastern Region and Karnataka;

(b) whether it is a fact that there is big shortage of sugar mills in North Eastern Region, if so, the number of sugar mills which are inoperative/facing financial issues and need to be revived;

- (c) the number of sugar mills closed down or facing financial problems and require to be revived, State-wise and district-wise in Karnataka;
- (d) the details of the scheme for providing grant-in-aid to National Cooperative Development Corporation (NCDC) for strengthening of Cooperative Sugar Mills;
- (e) whether the Government proposes to establish new sugar mills in Bihar, if so, the details thereof, if not, the reasons therefor; and
- (f) the details of the sugar mills and cooperative sugar mills facing difficulties in Maharashtra and the Government support provided to them during the last three years, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) In sugar season 2024-25, total 534 sugar mills are operational across the country out of which 199 sugar mills are co-operatives.

The state wise list of sugar mills is as below;

State	No. of Operational Sugar Mills in SS 2024-25	Operational Cooperative Sugar mills in SS 2024-25
Andhra Pradesh	5	1
Bihar	10	0
Chhattisgarh	4	4
Gujarat	15	13
Haryana	14	11
Karnataka	79	20
Madhya Pradesh	22	2

Maharashtra	200	100
Odisha	2	1
Punjab	15	9
Rajasthan	1	0
Tamilnadu	30	12
Telangana	7	0
Uttar Pradesh	122	23
Uttarakhand	8	3
Total	534	199

(b) There were 4 nos. sugar mills in north eastern region (Assam-3, Nagaland-1) which are not operational. The shortage of sugar mill is majorly due to the unfavourable climatic and geographical condition for sugarcane cultivation.

(c) As per the Government of Karnataka, there are 17 number of sugar mills closed down or facing financial problems in Karnataka, the district wise details of the sugar mills is enclosed as **Statement**.

(d) The Government launched a scheme through NCDC for providing financial assistance to Cooperative Sugar Mills (CSMs) for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. Ministry has released Rs.1000 crore to NCDC (Rs.500 crore in FY 2022-2023 and 500 crore in FY 2024-25) under the scheme and NCDC has disbursed financial assistance of Rs.10,005 crore to 56 CSMs.

(e) The State Government is planning to revive two closed sugar mills **Sakari and Raiyam** of Bihar State Sugar Corporation Ltd. as well as State Government

has filed a petition in NCLT, Kolkata Bench for e-auction of Sasamusa Sugar Mill (In Liquidation).

The Government of Bihar in order to encourage setting up of new sugar mill or expansion of existing sugar mill, declared an incentive policy, 2014, in which Grant of 20% Subsidy on Capital Investment (Plant and Machinery) to a maximum of Rs. 15 Crores, whichever is less are given to sugar mills.

The Government of Bihar in the larger interest to encourage setting up of new sugar mill or expansion of existing sugar mill, declared an incentive policy, 2014, in which Grant of 20% Subsidy on Capital Investment (Plant and Machinery) to a maximum of Rs. 15 Crores, whichever is less are given to sugar mills.

As per the inputs provided by the Government of Maharashtra, 21 cooperative sugar mills are inoperative and 19 co-operative sugar factories have been revived by way of lease/ Partnership/ Joint venture basis. In addition, NCDC has given financial assistance to the 33 co-operative sugar factories. The details are as follows.

Name of District	Total No. of Sugar mills	Total Rs. in Crore
Solapur	5	821.47
Dharashiv	1	94.00
Pune	2	225.00
Satatra	3	506.00
Jalgaon	1	34.74
Beed	2	177.76

Latur	3	181.97
Ahilyangar	8	1004.70
Kolhapur	6	1095.98
Sangli	2	213.90
Total	33	4355.12

- In addition MSC Bank has given financial Assistance on Government guarantee to the 5 co-operative sugar factories. The details are as follows.

Name of District	Total No. of Factories	Total Rs. In Crore
Solapur	2	204.31
Beed	1	150.00
Pune	1	128.00
Nanded	1	147.69
Total	5	630.10

STATEMENT

Sl. No.	Sugar mills closed down or facing financial problems in Karnataka
1	MPM Sugars Ltd. , Bhadravati Taluk , Shimoga District.
2	Gangavati Sugars , Pragati City , Gangavathi Taluk , Koppal District.
3	Bhadra Cooperative Sugar Factory Ltd ., Doddabati, Davangere Taluk and District.

4	Bidar Cooperative Sugar Factory v. Hallikhed, Humanabad Taluk, Bidar District.
5	Markandeya Cooperative Sugar Factory Ltd., Kakati, Belagavi District.
6	Dakshina Kannada Cooperative Sugar Factory Ltd., Brahmavar, Udupi Taluk and District.
7	Nirani Sugars Pvt. Ltd., (Lessee of Sri Sriram Cooperative Sugar Factory Ltd.), Chunchanakatte, KR Nagar Taluk, Mysore District.
8	Basaveshwara Cooperative Sugar Factory Ltd., Kirigeri, Hirekerur Taluk, Haveri District.
9	Gouribidanur Cooperative Sugar Factory Ltd., Gouribidanur, Chikkaballapur District.
10	Mahadeshwar Cooperative Sugar Factory Ltd, Kollegala Taluk, Chamarajanagar District.
11	Vanivilasa Cooperative Sugar Factory Ltd, Hiriyur Taluk, Chitradurga District.
12	Sri Devi Sugars Ltd. , Harige , Shimoga Taluk and District.
13	Sallar Jung Sugar Mills Ltd. , Munirabad , Kushtagi Taluk , Koppal District
14	Indian Sugars and Refineries Ltd. , Chittawadagi , Hospet Taluk , Bellary District.
15	SPR Sugars Ltd. Kanchugaranahalli , Ramanagara Taluk and District .
16	Sovereign Industries Ltd., Teradala Village , Jamkhandi Taluk , Bagalkot District .

17	Sundari Sugars Limited (Kampli Cooperative Sugar Factory Ltd), Kampli , Bellary District.

SET-UP BIOTECHNOLOGY INCUBATORS

1717. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI KESINENI SIVANATH:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the number of biotechnology incubators set up across the country, State and district-wise for Andhra Pradesh;
- (b) whether the Government is planning on establishing any new biotechnology incubators, if so, the details thereof including funds allocated and if not, the reasons therefor;
- (c) the details of the total funds allocated for the operation, development and management of these biotechnology incubators, institute-wise;
- (d) the details of the number of biotechnological advances and innovations developed by these incubators especially in the healthcare and agri-biotech sectors along with the details of the status of these developments; and
- (e) whether the Government is monitoring their implementation and progress, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Department of Biotechnology, Ministry of Science and Technology, through the Biotechnology Industry Research Assistance Council (BIRAC), a not-for-profit, Section 8 Public Sector Enterprise has established 94 biotechnology incubation and pre-incubation centres across 25 States and Union Territories (UTs) under the BioNEST (Bioincubators Nurturing Entrepreneurship for Scaling Technologies) and E-YUVA (Encouraging Youth for Undertaking Innovative Research Activities) schemes.

Five Incubators have been supported by Department of Science and Technology (DST), Ministry of Science and Technology which has biotechnology and related sectors as one of their focus areas.

The details of the number of biotechnology incubators set-up is as follows:

Sl. No	State/UT	No of incubation
BIRAC		
1.	Andhra Pradesh (Visakhapatnam)	2
2.	Andhra Pradesh (Tirupati)	1
3.	Arunachal Pradesh	1
4.	Assam	4
5.	Bihar	1
6.	Delhi	7
7.	Goa	1
8.	Gujarat	6
9.	Haryana	1

10.	Himachal Pradesh	2
11.	Jammu and Kashmir	4
12.	Karnataka	11
13.	Kerala	3
14.	Maharashtra	5
15.	Madhya Pradesh	2
16.	Meghalaya	3
17.	Mizoram	1
18.	Odisha	3
19.	Punjab	4
20.	Rajasthan	3
21.	Tamil Nadu	13
22.	Telangana	9
23.	Uttar Pradesh	5
24.	West Bengal	1
25.	Uttarakhand	1
DST		
26.	Karnataka	1
27.	Punjab	1
28.	Madhya Pradesh	1
29.	Kerala	1
30.	Telangana	1

(b) To establish new biotechnology incubators BIRAC announces nation-wide call for proposals every year. Every year around 20-30 crores are earmarked for setting up of 10-15 new incubators.

(c) The total funds allocated for the operation, development, and management of these bio-incubators amount to Rs. 48,942.37 Lakhs over the last 13 years (from 2012-2025). Details are as follows:

S.No.	Name of the Incubation centers	City	State/UT	Scheme	Sanctioned Amount (INR Lakhs)
1	Association for Innovation Development of Entrepreneurship in Agriculture, National Academy of Agricultural Research Management-Technology Business Incubator (A-IDEA, NAARM-TBI)	Hyderabad	Telangana	BioNEST	177.8927
2	Ahmedabad University	Ahmedabad	Gujarat	BioNEST	528.0
3	All India Institute of Medical Sciences	New Delhi	New Delhi	BioNEST	592.424
4	Amal Jyothi Rural Technologies Business Incubator	Kottayam	Kerala	BioNEST	375.0
5	Andhra Pradesh MedTech Zone	Visakhapatnam	Andhra Pradesh	BioNEST	495.0168
6	Association For Bio-inspired Leaders and Entrepreneurs	Thanjavur	Tamil Nadu	BioNEST	400.0

	at Sastra Technology Business Incubator (TBI)				
7	Avishkaran- Foundation For Pharma Innovation, National Institute of Pharmaceutical Education and Research (NIPER)	Hyderabad	Telangana	BioNEST	434.0
8	Banaras Hindu University	Varanasi	Uttar Pradesh	BioNEST	538.0
9	Bangalore Bioinnovation Centre	Bangalore	Karnataka	BioNEST	440.58
10	Bio-resources Development Centre, Upper Shillong (BRDC)	Shillong	Meghalaya	BioNEST	144.18
11	Birla Institute of Technology and Science Pilani	Goa	Goa	BioNEST	296.64
12	Centre For Cellular and Molecular Platforms (C-CAMP)	Bangalore	Karnataka	BioNEST	1473.832
13	Central Food Technological Research Institute, Council of Scientific and Industrial Research (CSIR)	Mysuru	Karnataka	BioNEST	499.9

14	Clean Energy International Incubation Center	Bangalore	Karnataka	BioNEST	1300.0
15	Crescent Innovation and Incubation Council	Chennai	Tamil Nadu	BioNEST	180.0
16	Council of Scientific and Industrial Research (CSIR) North East Institute of Science and Technology	Jorhat	Assam	BioNEST	410.784
17	Council of Scientific and Industrial Research (CSIR)- Indian Institute of Toxicology Research	Lucknow	Uttar Pradesh	BioNEST	190.0
18	Delhi Pharmaceutical Science Research University	New Delhi	New Delhi	BioNEST	471.91
19	Dharwad Research and Technology Incubator Foundation (DhaRTI)	Dharwad	Karnataka	BioNEST	500.0
20	Entrepreneurship Development Center	PUNE	Maharashtra	BioNEST	1436.27
21	Foundation for Innovation and Technology Transfer-(FITT)	New Delhi	New Delhi	BioNEST	953.6398

22	Foundation For Center for Healthcare Entrepreneurship (CFHE), IIT	Hyderabad	Telangana	BioNEST	299.46
23	Golden Jubilee Women Biotech Park	Chennai	Tamil Nadu	BioNEST	540.0
24	Gujarat State Biotechnology Mission	Gandhinagar	Gujarat	BioNEST	600.0
25	Healthcare Technology Innovation Center, Indian Institute of Technology Madras	Chennai	Tamil Nadu	BioNEST	2891.806
26	Lakshmi Vara Prasad (LV Prasad) Eye Institute	Hyderabad	Telangana	BioNEST	409.0
27	Indian Council of Agricultural Research (ICAR)- Indian Institute of Horticultural Research	Bangalore	Karnataka	BioNEST	249.96
28	International Institute of Information Technology,(IIITH)	Hyderabad	Telangana	BioNEST	360.2407
29	Indian Institute of Technology (IIT) Guwahati Technology	Guwahati	Assam	BioNEST	498.0

	Innovation and Development Foundation				
30	SIDBI Innovation and Incubation Centre, Indian Institute of Technology (IIT)	Kanpur	Uttar Pradesh	BioNEST	1072.268
31	IIT Research Park and Department of Biotechnology, Indian Institute of Technology (IIT) Madras	Chennai	Tamil Nadu	BioNEST	1191.18
32	Indian Institute of Technology (IIT) Jodhpur Technology Innovation and Start-Up Center (TISC)	Jodhpur	Rajasthan	BioNEST	445.4758
33	(ICICI Knowledge Park) IKP Knowledge Park P Ltd	Hyderabad	Telangana	BioNEST	718.4513
34	(ICICI Knowledge Park-Engineering, Design, and Entrepreneurship Network) IKP-EDEN	Bangalore	Karnataka	BioNEST	337.35
35	Institute of Bioresources and Sustainable Development	Shillong	Meghalaya	BioNEST	211.85

36	Indian Agricultural Research Institute	New Delhi	New Delhi	BioNEST	250.0
37	Indian Institute of Integrative Medicine Technology Business Incubator	Jammu	Jammu and Kashmir	BioNEST	459.45
38	Indigram Labs Foundation	New Delhi	New Delhi	BioNEST	166.6
39	Institute Of Advanced Study in Science and Technology	Guwahati	Assam	BioNEST	300.0
40	Institute Of Life Sciences	Bhubaneswar	Odisha	BioNEST	379.0
41	International Crops Research Institute-International Crops Research Institute for the Semi-Arid Tropics (ICRISAT)	Hyderabad	Telangana	BioNEST	442.2
42	ITE Research Foundation	Wardha	Maharashtra	BioNEST	500.0
43	Kalinga Institute of Industrial Technology (KIIT)-Technology Business Incubator	Bhubaneswar	Odisha	BioNEST	1290.55
44	Manipal University Technology Business Incubator Society	Udupi	Karnataka	BioNEST	496.0
45	Mazumdar Shaw Medical Foundation	Bangalore	Karnataka	BioNEST	420.0

46	Mindriot Research and Innovation Foundation	Kochi	Kerala	BioNEST	398.41
47	Mizoram University	Aizawl	Mizoram	BioNEST	313.9
48	National Institute of Pharmaceutical Education and Research	Ahmedabad	Gujarat	BioNEST	306.478
49	National Institute of Pharmaceutical Education and Research	Guwahati	Assam	BioNEST	400.0
50	North Eastern Hill University	Meghalaya	Meghalaya	BioNEST	394.456
51	Panjab University	Chandigarh	Chandigarh	BioNEST	342.71
52	Pharmaceutical Education and Research Development (PERD) Center	Ahmedabad	Gujarat	BioNEST	383.0
53	Peelamedu Sengunthar Group (PSG) Science and Technology Entrepreneurial Park	Coimbatore	Tamil Nadu	BioNEST	311.6
54	Regional Center for Biotechnology	Faridabad	Haryana	BioNEST	3765.822
55	Research Innovation Incubation Design Laboratory (RiiDL), Somiya Vidyavihar	Mumbai	Maharashtra	BioNEST	315.75

56	Society for Biotechnology Incubation Centre, SBTIC	Hyderabad	Telangana	BioNEST	771.6
57	Society For Innovation and Entrepreneurship- Indian Institute of Technology (IIT) Bombay	Mumbai	Maharashtra	BioNEST	450.0
58	Sri Padmavati Mahila Visvavidyalayam	Tirupati	Andhra Pradesh	BioNEST	428.2956
59	Sri Ramachandra Institute for Higher Education and Research	Chennai	Tamil Nadu	BioNEST	449.72
60	Society for Research and Initiatives for Sustainable Technologies and Institutions (SRISTI) Innovations	Ahmedabad	Gujarat	BioNEST	206.3625
61	Tamilnadu Veterinary and Animal Sciences University - Veterinary Incubation Foundation at TANUVAS	Chennai	Tamil Nadu	BioNEST	343.9656
62	Technology Incubation and	Roorkee	Uttarakhand	BioNEST	392.0

	Entrepreneurship Development Society (TIEDS), Indian Institute of Technology (IIT) Roorkee				
63	Translational Oncology Council, Vyas Cancer Research Park (VCR Park)	Visakhapatnam	Andhra Pradesh	BioNEST	700.0
64	University Of Agricultural Sciences, Gandhi Krishi Vigyana Kendra (GKVK)	Bangalore	Karnataka	BioNEST	469.836
65	University of Delhi	New Delhi	New Delhi	BioNEST	444.77
66	University of Hyderabad	Hyderabad	Telangana	BioNEST	775.0
67	Vellore Institute of Technology-Technology Business Incubator	Vellore	Tamil Nadu	BioNEST	330.0
68	Dayananda Sagar Entrepreneurship Research and Business Incubation Foundation (DERBI)	Bangalore	Karnataka	BioNEST	338.45
69	Incubation Centre, Indian Institute of Technology (IIT) Patna Campus	Patna	Bihar	BioNEST	634.0

70	National Agri Food Biotechnology Institute (NABI)	Mohali	Punjab	BioNEST	400.0
71	BioNEST Research Innovation Development and Entrepreneurship Society (RIDES)	Noida	Uttar Pradesh	BioNEST	423.57
72	Indian Institute of Technology (IIT) Mandi Catalyst	Mandi	Himachal Pradesh	BioNEST	500.0
73	Sri Ramaswamy Memorial (SRM) Medical College Hospital and Research Centre	Chennai	Tamil Nadu	BioNEST	599.58
74	Jagadguru Sri Shivarathreeshwara (JSS) Academy of Technical Education STEP	Noida	Uttar Pradesh	BioNEST	500.0
75	Indian Institute of Integrative Medicine Technology Business Incubator	Kathua	Jammu and Kashmir	BioNEST	499.98
76	Peelamedu Sengunthar Gounder Rangaswamy (PSGR) Krishnammal College For Women	Coimbatore	Tamil Nadu	E-Yuva	315.2492
77	Atmiya University	Rajkot	Gujarat	E-Yuva	266.5

78	Career College	Bhopal	Madhya Pradesh	E-Yuva	315.2492
79	Adamas University	Kolkata	West Bengal	E-Yuva	315.2492
80	Gandhi Institute of Engineering and Technology University	Gunupur	Odisha	E-Yuva	315.2492
81	University of Rajasthan	Jaipur	Rajasthan	E-Yuva	285.24
82	Anna University	Chennai	Tamil Nadu	E-Yuva	285.24
83	University Of Agricultural Sciences	Dharwad	Karnataka	E-Yuva	285.240
84	Punjab University	Chandigarh	Chandigarh	E-Yuva	285.24
85	Tamil Nadu Agricultural University (TNAU)	Pudur	Tamil Nadu	E-Yuva	285.24
86	University of Kashmir	Srinagar	Jammu and Kashmir	E-Yuva	266.5
87	Punyashlok Ahilya Devi Holkar Solapur University/ Sachin Bharat Choudhari	Solapur	Maharashtra	E-Yuva	266.5
88	Central University of Punjab	Bathinda	Punjab	E-Yuva	266.5
89	Amicable Knowledge Solution University	Satna	Madhya Pradesh	E-Yuva	266.5
90	Central University of Rajasthan	Ajmer	Rajasthan	E-Yuva	266.5
91	Kannur University	Kannur	Kerala	E-Yuva	266.5

92	Shoolini University	Solan	Himachal Pradesh	E-Yuva	266.5
93	College of Horticulture and Forestry, Central Agricultural University (CAU)	Pasighat	Arunachal Pradesh	E-Yuva	266.5
94	Sher-e-Kashmir University of Agricultural Sciences and Technology of Kashmir	Srinagar	Jammu and Kashmir	E-Yuva	266.5
	Total	-	-		48942.37

(d) These Bioincubators provide comprehensive support to entrepreneurs and startups across various life sciences domains, including healthcare, agribiotech, and industrial biotechnology. The impact created so far is as follows:

- 94 bioincubation centres established
- Total Number of Satrtupsand Entrepreneurs supported - 2500+
- Total Incubation space created - 10,34,470 sq. ft
- Total Products/Technologies precommercialised/Commercialized- 800+
- Total Manpower supported (including manpower generated by incubatees):
10,500+
- Total IP generated by the incubatees - 1300+

- Total no. of trainings/workshops/events conducted - 5000+
- Total Participants benefited through these workshops/trainings-2,50,000+

(e) The Bioincubation centres are regularly monitored through review meetings, site visits conducted by Expert committees with representatives from academia, industry, and government organizations. This multi-stakeholder approach enhances the quality and relevance of national strategic initiatives by leveraging domain-specific knowledge.

HOUSEHOLD CONSUMPTION EXPENDITURE SURVEY

1718. DR. MALLU RAVI:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- whether the Government has taken note of the findings of the Household Consumption Expenditure Survey (HCES) for 2023-24, particularly the rise in Monthly Per Capita Consumption Expenditure (MPCE) in both rural and urban areas;
- if so, the details of the percentage increase in MPCE in real terms for rural and urban households compared to the previous survey of 2011-12;
- whether the survey indicates a narrowing consumption gap between rural and urban populations and if so, the rural-to-urban MPCE ratio for the years 2011-12 and 2023-24;
- the steps being taken by the Government to sustain this positive trend and

address structural disparities in consumption patterns across regions and income groups; and

- (e) whether the Government proposes any policy changes based on this data to better target subsidies or social welfare schemes and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (c) The National Statistics Office (NSO) conducts survey on Household Consumption Expenditure at regular interval. The last survey on Household Consumption Expenditure was conducted during August, 2023-July, 2024. Prior to this, the survey was conducted during August, 2022-July, 2023 and in NSS 68th round (July, 2011 – June, 2012). From the survey results of these surveys, the estimates of Average monthly per capita consumption expenditure (MPCE) at nominal and real price (2011-12 price) along with rural-urban gap in MPCE separately for rural and urban sectors have been given below in Table 1:

Table 1: Average Monthly Per Capita Consumption Expenditure (MPCE) and % difference in MPCE across rural and urban sectors – All-India						
Sector	Average MPCE (Rs.) at nominal price			Average MPCE (Rs.) at real price		
	2011-12	2022-23	2023-24	2011-12	2022-23	2023-24
Rural	1430	3773	4122	1430	2008	2079
Urban	2630	6459	6996	2630	3510	3632

Table 1: Average Monthly Per Capita Consumption Expenditure (MPCE) and % difference in MPCE across rural and urban sectors – All-India

Sector	Average MPCE (Rs.) at nominal price			Average MPCE (Rs.) at real price		
	2011-12	2022-23	2023-24	2011-12	2022-23	2023-24
Urban-rural difference in MPCE (%)	84	71	70	84	75	75

Source: NSS Report no. 592: Survey on Household Consumption Expenditure: 2023-24

To obtain values at real price, CPI for the year 2012 has been considered as base year. The MPCE estimates of 2022-23 and 2023-24 have been deflated using CPI(R) and CPI(U) for rural and urban sectors respectively to obtain the MPCE values at 2011-12 price.

(d) and (e) The surveys of MoSPI provide estimates of important indicators such as health, education, labour force, per capita expenditure, etc to meet the requirements of various stakeholder Ministries such as the Rural Development, Finance, Health and Family Welfare, Labour and Employment, Agriculture, NITI Aayog, etc. These Ministries have implemented various social welfare schemes such as Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), Pradhan Mantri Jan Dhan Yojana (PMJDY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Ayushman Bharat, Pradhan Mantri Garib Kalyan Anna Yojana

(PMGKAY), Pradhan Mantri Awas Yojna (PMAY), Pradhan Mantri Ujjwala Yojana (PMUY), etc.

**COLLABORATION WITH SOCIAL MEDIA
INFLUENCERS/AGENCIES**

1719. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **INFORMATION and BROADCASTING** be pleased to state:

- (a) whether it is a fact that several Union Ministers have appeared in interviews with influencers under the ambit of collaborations with MyGov;
- (b) if so, the details of the selection procedure adopted for aforementioned interviews and expenditure incurred, agency/influencer-wise;
- (c) whether it is a fact that the Government intends to collaborate with social media influencers under a tender dated 07 March, 2023 "Request for Empanelment (RFE) for selection of Influencer Marketing Agencies for Empanelment with MyGov"; and
- (d) if so, the detailed list of such influencers/agencies and total expenditure incurred to date, agency wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (d) MyGov is a citizen engagement platform for information dissemination and fostering participatory governance. MyGov regularly engages with relevant stakeholders for disseminating information about government programs directly

and through empaneled agencies. Interactions of Hon'ble Ministers and senior officers with media are part of such outreach activities.

On 7th March 2023, MyGov issued Request for Quotation (RFQ) for engagement of Influencer Marketing Agencies. Eight agencies were empaneled following due process. Till date, no expenditure has been incurred for engaging any social media influencer.

REVIVAL OF BSNL IN PUNJAB'S BORDER AREAS

1720. SHRI GURJEET SINGH AUJLA:

Will the Minister of **COMMUNICATION** be pleased to state:

(a) whether the Government is aware that BSNL, once the backbone of telecommunications in India and Punjab, especially in border districts like Amritsar, is rapidly declining due to poor infrastructure, weak maintenance, staff shortage, lack of fiber and dish connectivity, while private operators are unable to fully penetrate remote and sensitive areas, if so, the details thereof;

(b) whether the Government proposes to formulate a comprehensive revival plan for BSNL in Punjab, including upgrading tower infrastructure, improving fiber connectivity, enhancing local employment, ensuring reliable services in border villages where national security and connectivity are both crucial, if so, the details thereof; and

(c) whether the Government proposes to consider a special package for BSNL revival in border areas, given that it is the only operator with historical reach and

potential to restore digital inclusion, security communication, and economic activity in such regions, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c) To improve the telecom services, BSNL is rolling out one lakh indigenously developed 4G sites for pan India deployment. As on 30.06.2025, 95,537 sites have been installed and 90,035 4G sites are ON-Air. In Punjab, BSNL has installed total 3,611 4G BTS including 1,185 4G BTS in border Districts and 359 4G BTS in Amritsar District. Under Bharat Net Project as on 14.07.2025, total 12,668 Gram Panchayats (GPs) of Punjab have been connected with Optical Fiber Connectivity (OFC).

Further, Amended Bharatnet program has been approved by the Union Cabinet on 04.08.2023 with an outlay of Rs. 1.39 Lakh Crores to extend fiber to all Gram Panchayats and villages on demand basis, including provisions for 1.5 Crores high speed FTTH broadband connections in rural areas. BSNL is the Project Management Agency for this scheme.

To further expand the network coverage in Border and remote areas, the Government is implementing various schemes such as 4G Saturation Scheme, Border Out Post (BOP)/Border Intelligence Post (BIP) etc. The details of these schemes are available on <https://usof.gov.in>.

GREEN RAILWAYS

1721. SHRI NAVEEN JINDAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the key green initiatives undertaken by the Government to reduce the carbon footprint of Indian Railways;
- (b) the manner in which the Government is ensuring adherence to environmental regulations in large- scale infrastructure projects;
- (c) the details of the efforts undertaken by the Government in ensuring adherence to environmental regulations to achieve Green Railways by 2030; and
- (d) the details of the total installed capacity of renewable energy in the calendar year 2025?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Indian Railways is committed to implementing the green initiatives to reduce its carbon footprint through following efforts:

1. About 99% of the total Broad Gauge (BG) network of Indian Railways has been electrified. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
During 2014-25	46,900

2. Around 660 Mega Watt (MW) of solar plants (both on Rooftops and on land) and 103 MW of Wind based power plants has been commissioned so far. Further, 100 MW Renewable Energy power under Round the Clock (RE-RTC) mode, tied up with Solar Energy Corporation of India (SECI) has also started flowing. In addition to this, 1500 MW capacity of power in RE-RTC mode has been tied up.
3. In the calendar year 2025, till June, about 181 MW of solar power plant has been installed.
4. Indian Railways has taken up a project of running its first Hydrogen powered train. This train will be the world's most powerful hydrogen train, with power of 2400 kW and a 10 coaches' configuration.
5. Introduction of 3-phase propulsion system with regenerative braking.
6. Conversion of End on Generation (EOG) trains into Head on Generation (HOG) trains to reduce diesel consumption, air and noise pollution.
7. Provision of energy efficient Light Emitting Diode (LED) lighting in all Railway installations including stations, service buildings, residential quarters and coaches for reduction in electricity consumption.
8. Use of star rated appliances.
9. Green Certifications and Environment Management System Certifications of industrial units, railway stations and other railway establishments.
10. Afforestation to absorb carbon emissions and combat climate change.
11. System for effective waste management, including disposal, of waste generated at Railway stations, catering units and coaches in place.

**NATIONAL MISSION ON STRATEGIC KNOWLEDGE
FOR CLIMATE CHANGE**

1722. SHRI MURASOLI S.:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the National Mission on Strategic Knowledge for Climate Change (NMSKCC);
- (b) whether the Government has published any report on the impact of climate change on agriculture and the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) The Department of Science and Technology (DST) is implementing and coordinating the National Mission on Strategic Knowledge for Climate Change (NMSKCC) as part of National Action Plan on Climate Change (NAPCC). The main objective of NMSKCC is to build human and institutional SandT capacities in climate change and develop strategic knowledge in the key areas of climate change science, adaptation and mitigation.

Various research programmes, projects and developmental activities have been supported under NMSKCC in different sectors, which majorly include the establishment of 18 Centers of Excellence (CoEs), 28 major RandD programmes; seven (7) network programmes and seven (7) capacity-building programmes. In

addition, State Climate Change Cells (SCCCs) have been established in 17 States/UTs viz. Madhya Pradesh, Punjab, Chhattisgarh, Karnataka, Kerala, Puducherry, Tamil Nadu, Telangana, Maharashtra, Odisha, Haryana, Gujarat, Bihar, Goa, Jharkhand, Chandigarh and Uttar Pradesh to assist states to take up vulnerability and risk assessment, human capacity building programmes, public awareness programmes and institutional capacity building. These State Climate Change Cells also conduct state-specific research and development (RandD) activities as highlighted in their State Action Plans for Climate Change (SAPCC). Recently, DST has included a new thematic area 'Urban Climate Research and Extreme Events' for major RandD under NMSKCC.

(b) Yes Sir. The Department has published a report entitled 'Climate Change and Agriculture in India' under NMSKCC in 2016, which covers the impact of climate change on Indian agriculture, initiatives of the Government of India for climate change adaptation in agriculture, major research in this sector and recommendations for adaptation measures. The report is available in the public domain at DST website (https://dst.gov.in/sites/default/files/Report_DST_CC_Agriculture.pdf).

(c) Not applicable.

नई एक्सप्रेस/सुपरफास्ट और वंदे भारत ट्रेन चलाना

1723. श्री उम्मेदा राम बेनीवाल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बाड़मेर-जैसलमेर लोक सभा क्षेत्र रेल सुविधाओं के मामले में अभी भी पिछड़ा हुआ है, जिसके कारण यात्रियों, पर्यटकों और सैनिकों को समस्याओं का सामना करना पड़ता है;
- (ख) यदि हाँ, तो क्या बाड़मेर, बालोतरा, जैसलमेर जिले और अन्य क्षेत्रों को जोड़ने के लिए पटरियां बिछाने, आमामान परिवर्तन, विद्युतीकरण, स्टेशन के आधुनिकीकरण या नई रेलगाड़ियां चलाने के लिए कोई योजना क्रियान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार जैसलमेर से जोधपुर, बाड़मेर-जोधपुर से जयपुर, दिल्ली या दक्षिण भारत के लिए लंबी दूरी की अतिरिक्त रेलगाड़ियों की पुरानी लंबित मांग को देखते हुए नई एक्सप्रेस/सुपरफास्ट या वंदे भारत रेलगाड़ियां शुरू करने पर विचार कर रही है; और
- (घ) यदि हां, तो उक्त योजनाओं और कार्यों का ब्यौरा क्या है तथा प्रस्तावित, स्वीकृत बजट में अब तक हुई प्रगति का ब्यौरा क्या है और इसके कब तक पूरा होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल नेटवर्क राज्यों/जिलों की सीमाओं के आर-पार फैला हुआ है, तदनुसार, नेटवर्क की आवश्यकता के अनुसार, रेलगाड़ियों को राज्यों की सीमाओं के आर-पार शुरू किया जाता है। वर्ष 2021-2022 से 2025-2026 (दिनांक 25.07.2025 तक) के दौरान, भारतीय रेल ने बाड़मेर के लिए 04 गाड़ी सेवाएँ और जैसलमेर स्टेशन के लिए 02 गाड़ी सेवाएँ शुरू की हैं।

तदनुसार, वर्तमान में, बाड़मेर, बालोतरा और जैसलमेर स्टेशनों पर क्रमशः 28, 24 और 14 गाड़ी सेवाएँ परिचालित की जा रही हैं, जो बाड़मेर और जैसलमेर को जयपुर, बीकानेर, दिल्ली, जम्मू तवी, अंबाला, काठगोदाम, ऋषिकेश, जालंधर, अहमदाबाद, वडोदरा, मुंबई, यशवंतपुर, हावड़ा आदि जैसे विभिन्न गंतव्य स्थानों से जोड़ती हैं।

वर्तमान में, बाड़मेर को जयपुर और दिल्ली से क्रमशः 04 जोड़ी और 03 जोड़ी गाड़ियां से सीधे जोड़ती हैं। इसी प्रकार, जैसलमेर स्टेशन जयपुर और दिल्ली से दो-दो जोड़ी रेल सेवाओं द्वारा सीधे जुड़ा हुआ है। इसके अतिरिक्त, भारतीय रेल में वंदे भारत गाड़ी सेवाओं सहित नई रेल सेवाओं को शुरू

करना सतत् प्रक्रिया है, जो यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन है।

रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेलवे-वार किया जाता है, न कि राज्य-वार/संघ राज्य क्षेत्र-वार/जिला-वार, क्योंकि ये रेल परियोजनाएँ राज्य/संघ राज्य क्षेत्रों/जिलों की सीमाओं के आर-पार भी फैली हो सकती हैं।

रेल परियोजनाओं को लाभप्रदता, यातायात संबंधी अनुमान, अंतिम छोर तक संपर्कता, अनुपलब्ध कड़ियों और वैकल्पिक मार्गों, संकुलित/असंतृप्त लाइनों में बढ़ोतरी, राज्य सरकारों, केंद्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा की गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है, जो चालू परियोजनाओं के थ्रुफॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

दिनांक 01.04.2025 की स्थिति के अनुसार, राजस्थान राज्य में पूर्णतः/आंशिक रूप से पड़ने वाली 43,918 करोड़ रुपये की लागत वाली कुल 3,409 किलोमीटर लंबाई की 28 रेल परियोजनाएँ (13 नई लाइन, 05 आमान परिवर्तन और 10 दोहरीकरण) योजना और कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से 1,238 किलोमीटर लंबाई को कमीशन किया जा चुका है और मार्च 2025 तक 18,955 करोड़ रुपये का व्यय किया गया है। इन कार्यों की स्थिति का सार निम्नानुसार है:-

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की लंबाई (कि.मी. में)	मार्च 2024 तक किया गया व्यय (करोड़ रु. में)
नई लाइन	13	981	196	5769
आमान परिवर्तन	5	1252	788	6829
दोहरीकरण/ मल्टीट्रैकिंग	10	1176	254	6357
कुल	28	3,409	1,238	18,955

बाड़मेर, बालोतरा और जैसलमेर जिलों में पूर्णतः/आंशिक रूप से पड़ने वाली इन 2 महत्वपूर्ण परियोजनाओं को मंजूरी दी गई है:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1.	भैरव गुफा और कैलाश टेकरी के रास्ते रामदेवरा-पोखरण के बीच नई लाइन (13 कि.मी.)	189
2.	लूनी-समदरी-भिलड़ी खंड का दोहरीकरण	3086

उपरोक्त परियोजनाओं का विद्युतीकरण कार्य भी प्रगति पर है।

पिछले तीन वर्षों (2022-23, 2023-24, 2024-25 और मौजूदा वित्तीय वर्ष 2025-26) के दौरान बाड़मेर, बालोतरा और जैसलमेर जिलों सहित राजस्थान राज्य में पूर्णतः/आंशिक रूप से पड़ने वाली कुल 5,497 किलोमीटर लंबाई की कुल 55 परियोजनाओं (23 नई लाइन और 32 दोहरीकरण) का सर्वेक्षण कार्य स्वीकृत किया गया है।

परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और नीति आयोग, वित्त मंत्रालय आदि के मूल्यांकन जैसे आवश्यक अनुमोदन की आवश्यकता होती है। चूँकि परियोजना की स्वीकृति सतत और गतिशील प्रक्रिया है, अतः सटीक समय-सीमा निर्धारित नहीं की जा सकती।

रेल परियोजना/परियोजनाओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के अधिकारियों द्वारा वन संबंधी मंजूरी, अतिलंघनकारी जनोपयोगी सुविधाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक मंजूरी, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थितियां, परियोजना/परियोजनाओं के क्षेत्र में कानून व्यवस्था की स्थिति, किसी विशिष्ट परियोजना स्थल के लिए एक वर्ष में कार्य के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजना/परियोजनाओं के पूरा होने के समय और लागत को प्रभावित करते हैं।

भारतीय रेल पर स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत् और निरंतर चलने वाली प्रक्रिया है और इस संबंध में आवश्यकतानुसार कार्य किए जाते हैं, जो पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन हैं। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के लिए कार्यों को मंजूरी देने और निष्पादित करते समय निम्न कोटि के स्टेशनों की तुलना में उच्च कोटि के स्टेशनों को प्राथमिकता दी जाती है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ निरंतर आधार पर स्टेशनों के विकास हेतु अमृत भारत स्टेशन योजना शुरू की है। इसमें स्टेशन तक पहुँच मार्ग में सुधार, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकतानुसार लिफ्ट/एस्केलेटर, प्लेटफॉर्म की सतह का कार्य और प्लेटफॉर्म पर कवर, साफ-सफाई, निःशुल्क वाई-फ़ाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एग्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, भूदृश्यांकन आदि की आवश्यकता को ध्यान में रखते हुए मास्टर योजना तैयार करना और उनका चरणबद्ध रूप से कार्यान्वयन करना शामिल है स्टेशनों पर सुविधाओं में सुधार किया जा सके।

इस योजना में, स्टेशन भवन में सुधार, स्टेशन को शहर के दोनों ओर एकीकृत करना, मल्टी-मोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, संधारणीय और पर्यावरण अनुकूल समाधान, आवश्यकतानुसार गिड्डी रहित पटरियों का प्रावधान, चरणबद्धता एवं व्यवहार्यता तथा दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अमृत भारत स्टेशन योजना के अंतर्गत अभी तक राजस्थान राज्य के 85 स्टेशनों सहित 1337 रेलवे स्टेशनों को विकास हेतु चिह्नित किया गया है। राजस्थान राज्य में इस योजना के अंतर्गत विकसित करने हेतु चिह्नित स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
राजस्थान	85	आबू रोड, अजमेर, अलवर, अनूपगढ़, असलपुर जोबनेर, बालोतरा, बांदीकुई, बारां, बाड़मेर, बयाना, ब्यावर, भरतपुर, भवानी मंडी, भीलवाड़ा, बिजयनगर, बीकानेर, बूंदी, चंदेरिया, छबड़ा गुगोर, चित्तौड़गढ़ जं., चूरू, डाकनिया तलाव, दौसा, डीग, देगाना, देशनोक, धौलपुर, डीडवाना, डूंगरपुर, फालना, फतेहनगर, फतेहपुर शेखावटी, गांधीनगर जयपुर, गंगापुर सिटी, गोगामेड़ी, गोठन, गोविंदगढ़, हनुमानगढ़, हिंडौन सिटी, जयपुर जं, जैसलमेर, जालौर, जवाई बांध, झालावाड़ सिटी, झुंझुनू, जोधपुर, कपासन, खैरथल, खेरली, कोटा जं, लालगढ़ जं, मंडल गढ़, मंडावर महवा रोड, मारवाड़ भीनमाल, मारवाड़ जंक्शन, मावली जंक्शन, मेड़ता रोड जं, नागौर, नरैना, नीम का थाना, नोखा, पाली मारवाड़, फलौदी जं, फुलेरा जं, पिंडवाड़ा, रायसिंह नगर, राजगढ़, रामदेवरा, रामगंजमंडी जं., राणा प्रतापनगर, रानी, रतनगढ़ जं, रेन, रींगस, सादुलपुर, सांगानेर, सवाई माधोपुर, श्री महावीरजी, सीकर, सोजत रोड, सोमेसर, श्रीगंगानगर, सुजानगढ़, सूरतगढ़, उदयपुर सिटी

राजस्थान राज्य में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। अभी तक, इस योजना के अंतर्गत राजस्थान राज्य के 08 स्टेशनों (बूंदी, देशनोक, फतेहपुर शेखावटी, गोगामेरी, गोविंदगढ़, मंडलगढ़, मंडावर-महवा रोड और राजगढ़) के चरण-1 के कार्य पूरे किए जा चुके हैं। अन्य स्टेशनों पर भी कार्य तेज गति से शुरू किए गए हैं और कुछ उपयुक्त स्टेशनों की प्रगति निम्नानुसार है:

- बाड़मेर स्टेशन पर, स्टेशन भवन, प्रतीक्षालय, शौचालय ब्लॉक, प्लेटफॉर्म की सतह की ऊंचाई बढ़ाने, प्लेटफॉर्म शेल्टर और परिचलन क्षेत्र के संरचना संबंधी कार्य पूरे किए जा चुके हैं। स्टेशन भवन का फिनिशिंग कार्य, प्लेटफॉर्म संख्या 1 के सुधार कार्य, नए पैदल पार पुल और लिफ्ट का निर्माण आदि कार्य शुरू किए गए हैं।

- जैसलमेर स्टेशन पर, प्रस्थान और आगमन ब्लॉक, एयर कॉन्कोर्स, पैदल पार पुल, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म की सतह का सुधार कार्य, सब-स्टेशन भवन और सीवेज ट्रीटमेंट संयंत्र सहित स्टेशन भवन का कार्य पूरा किया जा चुका है। परिचलन क्षेत्र का विकास, लिफ्ट और एस्केलेटर संबंधी कार्य शुरू कर दिए गए हैं।
- बालोतरा स्टेशन पर स्टेशन भवन, प्रतीक्षालय, शौचालय ब्लॉक, प्लेटफार्म की सतह की ऊंचाई बढ़ाने और प्लेटफार्म शेल्टर का संरचना संबंधी कार्य पूरा कर लिया गया है। परिचलन क्षेत्र में सुधार, नए पैदल पार पुल और लिफ्टों का निर्माण कार्य शुरू कर दिए गए हैं।

अमृत भारत स्टेशन योजना सहित स्टेशनों के विकास/उन्नयन/आधुनिकीकरण के लिए सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत वित्तपोषण किया जाता है। स्टेशनों के विकास और अनुरक्षण हेतु निधियों के आवंटन का विवरण क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार, स्टेशन-वार अथवा राज्य-वार। राजस्थान राज्य 5 (पाँच) रेलवे जोनों, अर्थात् उत्तर रेलवे, उत्तर मध्य रेलवे, उत्तर पश्चिम रेलवे, पश्चिम रेलवे और पश्चिम मध्य रेलवे, के अंतर्गत आता है। इन जोनों के लिए वित्तीय वर्ष 2025-26 हेतु योजना शीर्ष-53 के अंतर्गत 5,257 करोड़ रुपये का आवंटन किया गया है और अभी तक (जून, 2025 तक) 1,024 करोड़ रुपये का व्यय किया जा चुका है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य

के पूरा होने के समय को प्रभावित करते हैं। अतः इस स्तर पर कोई समय-सीमा नहीं बताई जा सकती है।

SYSTEMATIC PAPER DOCUMENTATIONS

1724. SHRI SUDAMA PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the manner in which the Government intends to address potential risks like fraud and inefficiencies if the printing of these documents is outsourced, considering the reliance of railway operations on systematic paper documentation such as Money Value Forms;

(b) the reasons for proposed closure of rail presses in light of the fact that five Rotateck machines in rail presses, purchased in 2014 from Barcelona, Spain, have proven cost-effective and efficient for printing UTS and PRS tickets under the supervision of trained railway staff; and

(c) the details of the measures taken by the Government to ensure the security and cost-efficiency of railway operations if reliance on outsourced printing presses increases, potentially leading to increased financial burden and reduced oversight compared to the current in-house system?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Due to digitization and diminishing requirement of printing, Ministry of Railways have decided to close the printing presses. Broad guidelines have been

issued in this regard which include printing of tickets and money value items from Indian Banks' Association/Reserve Bank of India approved security printers.

PRICES OF ESSENTIAL FOOD ITEMS

1725. SHRI THARANIVENTHAN M. S.:

DR. KALANIDHI VEERASWAMY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of the steep rise in prices of essential food items such as rice, pulses, onions and tomatoes, if so, the details thereof;
- (b) the details of the steps taken by the Government to curb food inflation, particularly in urban and semi-urban areas of the country;
- (c) whether the Government plans to release additional stocks from the buffer to stabilize prices; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Department of Consumer Affairs monitors the daily prices of 38 essential food commodities including rice, pulses, onions and tomatoes submitted by the 566 price monitoring centres across the country. As per the data, prices of essential food commodities are stable and under control.

(b) Government keeps a close watch on the production and availability of essential commodities through regular reviews by the Inter-Ministerial Committee (IMC). The Committee reviews, on regular basis, the situation of prices and price trends of essential agri-horticulture commodities and suggests measures to enhance availability through increased domestic production and through imports.

In order to tackle the volatility in prices, government maintains buffer stocks of pulses and onion for market interventions through calibrated and targeted release to moderate the prices in the market. Part of the stock of pulses from the buffer were converted to dals for retail sale to the consumers at affordable prices under the Bharat Dal brand during 2023-24 and 2024-25. Similarly, atta and rice are distributed to retail consumers under Bharat brand at subsidized prices. Onion from the buffer had been released during September to December, 2024 in a calibrated and targeted manner to moderate prices in high price consuming centres at wholesale markets and through retail outlets. Onions were distributed among retail consumers at Rs.35 per kg through stationary retail outlets and mobile vans in major consumption centres. The government restricts the export of sugar to ensure domestic availability and is closely monitoring the prices of edible oils and take necessary measures to make these commodities affordable to the consumers.

These measures have helped in making essential food commodities available to the general consumers at affordable prices and helped in bring down the year-on-year food inflation rate to (-) 1.06% in June, 2025, which is the lowest after January 2019.

(c) and (d) Strategic buffer stock is maintained for disposal in situation of price rise with the quantity and timing of intervention aligned to prevailing market conditions.

VACANT POST IN MINISTRY AND PSUS

1726. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **COAL** be pleased to state:

(a) the details of number of posts lying vacant in all PSUs, allied offices including backlog vacancies under the Ministry;

(b) the details of the posts vacant in the State of Karnataka under the Ministry of Coal and all its PSUs, allied offices, including backlog vacancies,

(c) whether the Government has taken adequate steps to fill up the vacancies falling under the Ministry of Coal and all its PSUs, allied offices, including backlog vacancies; and

(d) if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) The details of the number of posts lying vacant in Coal PSUs and allied offices including backlog vacancies under the Ministry is as per following:

Sr. No.	Name of Coal PSUs and Allied offices	Total Number of Vacancies
1	Coal India Limited (CIL) and its subsidiaries	6751

2	Neyveli Lignite Corporation Limited (NLCIL)	1862
3	Coal Controller Organization (CCO)	87
4	Coal Mine Provident Fund Organization (CMPFO)	307
	Total	9007

(b) There is no Coal PSU or any allied office of Ministry of Coal in the State of Karnataka.

(c) and (d) With regards to the Board Level posts, the Ministry regularly intimates the vacancies to Public Enterprises Selection Board (PESB) in time for filling up of the vacancies. As regards other posts, notifications are issued from time to time for appointments against the existing vacant posts.

रेल परियोजनाओं के एकीकरण के लिए प्रधानमंत्री गति शक्ति योजना

1727. श्रीमती भारती पारधी:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री श्रीरंग आप्पा चंदू बारणे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) पीएम-गति शक्ति राष्ट्रीय मास्टर प्लान ने रेलवे परियोजनाओं के एकीकरण और शीघ्रता से पूरा करने में किस प्रकार महत्वपूर्ण योगदान दिया है;
- (ख) इसे अपनाए जाने के बाद से परियोजना कार्यान्वयन, समय-सीमा और लागत दक्षता में देखे गए मापनीय सुधारों का ब्यौरा क्या है;

- (ग) देश भर में लंबित रेलवे परियोजनाओं की वर्तमान संख्या कितनी है और उनकी प्रगति में बाधा डालने वाली प्रमुख समस्याओं का ब्यौरा क्या है; और
- (घ) इन समस्याओं को दूर करने के लिए अपनाई जा रही विशिष्ट रणनीतियों का ब्यौरा क्या है और इस संबंध में अब तक परियोजना-वार, विशेषकर महाराष्ट्र और मध्य प्रदेश में, क्या सफलता मिली है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) परिवहन क्षेत्र से संबंधित अवसंरचनात्मक परियोजनाओं के योजना निर्माण और निष्पादन के प्रति दृष्टिकोण में रूपांतरकारी परिवर्तन लाने हेतु अक्टूबर, 2021 में प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) शुरू किया गया था। पूरे देश में फैले इस राष्ट्रीय मास्टर प्लान ने संबंधित मंत्रालयों/राज्य सरकारों/विभागों के बीच सहयोग के माध्यम से रेलवे, शिपिंग, सड़क मार्ग, दूरसंचार, पाइपलाइन आदि जैसे अवसंरचनात्मक क्षेत्रों के बीच तालमेल स्थापित किया है, जिससे परियोजनाओं को पूरा करने के लिए आवश्यक स्वीकृतियों में तेज़ी आई है और साथ ही योजना निर्माण भी तेज़ गति से हुआ है।

भारतीय रेल ने अपनी परियोजना नियोजन प्रक्रिया में गति शक्ति के सिद्धांतों को तुरंत आत्मसात कर लिया है, जिससे परियोजनाओं के मूल्यांकन, स्वीकृति और निष्पादन में तेज़ी आई है। जमीनी सर्वेक्षण, मार्ग संरेखण, वन और वन्यजीवन क्षेत्रों से गुजरने से बचने के लिए वैकल्पिक मार्ग तय करना, पत्तनों, खदानों, कोयला खदानों से संपर्क स्थापित करना, बीआईएसएजी-एन द्वारा विकसित प्रधानमंत्री गति शक्ति संस्थागत तंत्र के माध्यम से किए जाते हैं। इससे विस्तृत परियोजना रिपोर्ट तैयार करने की गुणवत्ता बेहतर हुई है और परियोजना की लागत में कमी आई है।

अब एकीकृत योजना निर्माण, बेहतर संभार तंत्र दक्षता, प्रथम और अंतिम मील संपर्कता, श्रृंखला में वृद्धि और लोगों, माल/पण्यों जैसे कृषि उत्पादों, उर्वरकों, कोयला, लौह अयस्क, इस्पात, सीमेंट, चूना पत्थर आदि की निर्बाध आवाजाही के लिए बाधाओं को दूर करने के उद्देश्य से सभी नई लाइन, आमाम

परिवर्तन और दोहरीकरण परियोजनाओं का सर्वेक्षण, विभिन्न आर्थिक क्षेत्रों के लिए मल्टीमोडाल संपर्कता हेतु अवसंरचना के विकास हेतु बीआईएसएजी-एन द्वारा विकसित प्रधानमंत्री गति शक्ति संस्थागत तंत्र के अंतर्गत शुरू किया जाता है।

प्रधानमंत्री गति शक्ति संस्थागत तंत्र से अत्यधिक लाभान्वित होने वाली कुछ परियोजनाएँ इस प्रकार हैं:-

- (i) अंबाजी के रास्ते तारंगा हिल-आबू रोड नई लाइन (117 किलोमीटर) - खदानों और आरक्षित वनों से बचते हुए संरेखण को अंतिम रूप दिया गया है;
- (ii) इंदौर-मनमाड नई लाइन (309 किलोमीटर)- प्याज उत्पादक केंद्रों, धार्मिक स्थलों, औद्योगिक समूहों, पिछड़े क्षेत्रों तक पहुँच के लिए संरेखण तय किया गया है;
- (iii) जालना और जलगाँव से अजंता गुफाओं का रेल संपर्क (174 किलोमीटर) - भारतीय पुरातत्व सर्वेक्षण स्थलों और आरक्षित वनों से बचते हुए संरेखण;
- (iv) सरडेगा-भालमुंडा नई दोहरी लाइन (37 किलोमीटर) - खनन क्षेत्र से बचते हुए और निकटतम रेल शीर्ष स्टेशन तक पहुँचने के लिए संरेखण तय किया गया है।

पिछले 3 वर्षों (2022-23, 2023-24, 2024-25) और चालू वित्त वर्ष के दौरान, भारतीय रेल में कुल 61,462 किलोमीटर लंबाई के 892 अदद सर्वेक्षण (267 नई लाइनें, 11 आमान परिवर्तन और 614 दोहरीकरण) स्वीकृत किए गए हैं और यह कार्य प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान के तहत किया गया है।

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान के तहत भारतीय रेल में कुल 9,703 किलोमीटर लंबाई की 237 परियोजनाओं (40 नई लाइनें, 17 आमान परिवर्तन और 180 दोहरीकरण) को स्वीकृत किया गया है, जिनकी लागत लगभग ₹1,90,333 करोड़ है।

रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम स्थान पहुँच संपर्कता, अनुपलब्ध कड़ियों और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के विस्तार, राज्य सरकारों, केंद्रीय मंत्रालयों, संसद

सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है, जो चालू परियोजनाओं की प्रगति और निधियों की समग्र उपलब्धता पर निर्भर करता है।

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में, कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमामान परिवर्तन और 244 दोहरीकरण) जिनकी लागत लगभग 6.75 लाख करोड़ रुपए है, स्वीकृत की गई हैं, जिनमें से मार्च, 2025 तक 12,769 किलोमीटर लंबाई को कमीशन किया जा चुका है और लगभग 2.91 लाख करोड़ रुपए का व्यय किया गया है। इसका सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (किलोमीटर)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर)	मार्च 2025 तक कुल व्यय (करोड़ रुपए में)
नई लाइनें	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्रीय रेल-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

भारतीय रेल पर कमीशन किए गए/बिछाए गए नए रेलपथ का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ की लंबाई	कमीशन किए गए नए रेलपथ की औसत लंबाई
2009-2014	7,599 किलोमीटर	4.2 कि.मी/दिन
2014-2025	34,428 किलोमीटर	8.57 कि.मी/दिन (2 गुना से अधिक)

मध्य प्रदेश

मध्य प्रदेश राज्य में रेल अवसंरचना परियोजनाएँ दक्षिण पूर्व मध्य रेलवे, पश्चिम मध्य रेलवे, मध्य रेलवे, दक्षिण मध्य रेलवे, पूर्व मध्य रेलवे, उत्तर मध्य रेलवे और पश्चिम रेलवे द्वारा कवर की जाती हैं।

रेल परियोजनाओं का क्षेत्रीय रेल-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान के तहत मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाली कुल 5,523 किलोमीटर लंबाई के 59 सर्वेक्षण (17 नई लाइन और 42 दोहरीकरण) स्वीकृत किए गए हैं।

01.04.2025 की स्थिति के अनुसार, मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाली 89,543 करोड़ रुपये की लागत वाली कुल 4,740 किलोमीटर लंबाई की 24 रेल परियोजनाओं (08 नई लाइन, 02 आमान परिवर्तन और 14 दोहरीकरण) को स्वीकृत किया गया है जिनमें से मार्च, 2025 तक 2092 किलोमीटर लंबाई को कमीशन कर दिया गया है और 41,401 करोड़ रुपये का व्यय किया गया है। इसका सारांश निम्नानुसार है: -

योजना शीर्ष	परियोजनाओं की सं.	कुल लंबाई (किलोमीटर में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च, 2025 तक व्यय (करोड़ रुपये में)
नई लाइन	8	1914	544	15069
आमान परिवर्तन	2	809	430	6766
दोहरीकरण/मल्टीट्रैकिंग	14	2017	1118	19566
कुल	24	4,740	2,092	41,401

मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना संबंधी परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन का विवरण निम्नानुसार है:-

अवधि	परिव्यय
2009-14	632 करोड़ रुपए प्रति वर्ष
2025-26	14,745 करोड़ रुपए (23 गुना से अधिक)

2009-14 और 2014-25 के दौरान मध्य प्रदेश राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ की लंबाई	कमीशन किए गए नए रेलपथ की औसत लंबाई
2009-14	145 किलोमीटर	29 किलोमीटर प्रति वर्ष
2014-25	2,651 किलोमीटर	241 किलोमीटर प्रति वर्ष (8 गुना से अधिक)

मध्य प्रदेश में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना का नाम	लागत (करोड़ रुपए में)
1.	गुना-इटावा नई लाइन (348 किलोमीटर)	683
2.	जबलपुर-गोंदिया आमान परिवर्तन (300 किलोमीटर)	2005
3.	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 किलोमीटर)	1512
4.	छिंदवाड़ा-मंडला फोर्ट आमान परिवर्तन (182 किलोमीटर)	1268
5.	खोदरी-अनूपपुर दोहरीकरण (62 किलोमीटर)	489
6.	इटारसी-बुदनी तीसरी लाइन (25 किलोमीटर)	286
7.	भोपाल-बीना तीसरी लाइन (145 किलोमीटर)	1075
8.	बरखेड़ा-हबीबगंज तीसरी लाइन (41 किलोमीटर)	473
9.	पेंड्रा रोड-अनूपपुर तीसरी लाइन (50 किलोमीटर)	394
10.	बीना-कोटा दोहरीकरण (283 किलोमीटर)	2477
11.	नीमच-चित्तौड़गढ़ दोहरीकरण (56 किलोमीटर)	560
12.	बिलासपुर में फ्लाईओवर के साथ खोदरी-अनूपपुर दोहरीकरण (72 किलोमीटर)	792
13.	बुदनी-बरखेड़ा तीसरी लाइन (27 किलोमीटर)	1703
14.	इंदौर-उज्जैन दोहरीकरण (79 किलोमीटर)	757
15.	अनूपपुर-कटनी तीसरी लाइन (165 किलोमीटर)	2311
16.	रमना-सिंगरौली दोहरीकरण (160 किलोमीटर)	2436
17.	करैला रोड- शक्तिनगर दोहरीकरण (32 किलोमीटर)	763

मध्य प्रदेश में पूर्णतः/अंशतः पड़ने वाली कुछ मुख्य परियोजनाएं जो शुरू की गई हैं, इस प्रकार हैं:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1.	मनमाड-इंदौर नई लाइन (309 किलोमीटर) धुले-नरदाना को छोड़कर (51कि.मी.)-अलग से स्वीकृत	16320
2.	रामगंजमंडी-भोपाल नई लाइन (189 किलोमीटर)	5073
3.	इंदौर-बुदनी नई लाइन (198 किलोमीटर)	7474

4.	ललितपुर-सतना, रीवा-सिंगरौली और महोबा-खजुराहो नई लाइन (541 किलोमीटर)	8914
5.	दाहोद-इंदौर नई लाइन (205 किलोमीटर)	4095
6.	छोटा उदेपुर-धार नई लाइन (147 किलोमीटर)	1794
7.	नीमच-बड़ी सादड़ी नई लाइन (48 किलोमीटर)	495
8.	कोटा तक विस्तार के साथ ग्वालियर-श्यापुरकलां आमान परिवर्तन (284 किलोमीटर)	2913
9.	रतलाम-अकोला आमान परिवर्तन (525 किलोमीटर)	6384
10.	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2450
11.	झाँसी-बीना तीसरी लाइन (153 किलोमीटर)	2002
12.	मथुरा-झाँसी तीसरी लाइन (274 किलोमीटर)	5924
13.	झाँसी- मानिकपुर और खिरार-भीमसेन दोहरीकरण (431 किलोमीटर)	4330
14.	कटनी-बीना तीसरी लाइन (260 किलोमीटर)	3138
15.	कटनी- ग्रेड सेपरेटर/बायपास (35 किलोमीटर)	2300
16.	कटनी-सिंगरौली दोहरीकरण (257 किलोमीटर)	4377
17.	सतना-रीवा दोहरीकरण (50 किलोमीटर)	590
18.	नीमच-रतलाम दोहरीकरण (133 किलोमीटर)	1096
19.	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3285

महाराष्ट्र:

महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली रेल अवसंरचना परियोजनाएँ भारतीय रेल के मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे, दक्षिण पश्चिम रेलवे और पश्चिम रेलवे ज़ोन के अंतर्गत आती हैं।

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान के अंतर्गत महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने

वाली 7979 किलोमीटर कुल लंबाई के 94 सर्वेक्षण (26 नई लाइन, 2 आमान परिवर्तन और 66 दोहरीकरण) स्वीकृत किए गए हैं।

01.04.2025 की स्थिति के अनुसार, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली कुल 5,098 किलोमीटर लंबाई की 38 परियोजनाएं (11 नई लाइनें, 02 आमान परिवर्तन और 25 दोहरीकरण) जिनकी लागत 89,780 करोड़ रुपये है, स्वीकृत की गई हैं, जिनमें से मार्च, 2025 तक 2,360 किलोमीटर लंबाई को कमीशन कर दिया गया है और 39,407 करोड़ रुपये का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक व्यय (करोड़ रुपये में)
नई लाइन	11	1355	234	10504
आमान परिवर्तन	2	609	334	4286
दोहरीकरण/मल्टीट्रैकिंग	25	3134	1792	24617
कुल	38	5098	2360	39407

महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है :

अवधि	परिव्यय
2009-14	1,171 करोड़ रुपये प्रति वर्ष
2025-26	23,778 करोड़ रुपये (20 गुना से अधिक)

2009-14 और 2014-25 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ की लंबाई	कमीशन किए गए नए रेलपथ की औसत लंबाई
2009-14	292 किलोमीटर	58.4 किलोमीटर प्रति वर्ष
2014-25	2,292 किलोमीटर	208.36 किलोमीटर प्रति वर्ष (लगभग 4 गुना)

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	बालाघाट-कटंगी सहित जबलपुर-गोंदिया आमान परिवर्तन (300 किलोमीटर)	2005
2	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 किलोमीटर)	1512
3	पनवेल-पेन दोहरीकरण (35 किलोमीटर)	263
4	पनवेल-रोहा भूमि अधिग्रहण दोहरीकरण (75 किलोमीटर)	31
5	पेन-रोहा दोहरीकरण (40 किलोमीटर)	330
6	उधना-जलगांव दोहरीकरण (307 किलोमीटर)	2448
7	मुदखेड-परभणी दोहरीकरण (81 किलोमीटर)	673
8	भुसावल-जलगांव तीसरी लाइन (24 किलोमीटर)	325
9	जलगांव-भुसावल के बीच चौथी लाइन दोहरीकरण (24 किलोमीटर)	261
10	दौंड-गुलबर्गा दोहरीकरण (225 किलोमीटर)	3182

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाएं जो शुरू की गई हैं, वे इस प्रकार हैं:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	अहमदनगर-बीड- परली वैजनाथ नई लाइन (261 किलोमीटर)	4957
2	बारामती-लोनंद नई लाइन (64 किलोमीटर)	1844
3	वर्धा-नांदेड़ (येवतमाल-पुसूद के रास्ते) नई लाइन (284 किलोमीटर)	3445
4	दिघी पोर्ट-रोहा नई लाइन (34 किलोमीटर)	725
5	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (84 किलोमीटर)	2933
6	धुले (बोरविहिर) - नरदाना नई लाइन (51 किलोमीटर)	1171
7	उल्हासनगर के रास्ते कल्याण-मुरबाद नई लाइन (28 किलोमीटर)	836
8	मनमाड-इंदौर नई लाइन (309 किलोमीटर)	16321
9	वडसा-गढ़चिरौली नई लाइन (52 किलोमीटर)	1886
10	जालना और जलगांव से अजंता गुफा रेल संपर्कता नई लाइन (174 किलोमीटर)	5804
11	मलकापुर तक विस्तार सहित पचोरा-जामनेर आमान परिवर्तन (84 किलोमीटर)	2094
12	रतलाम-महू-खंडवा-अकोला और फतेहाबाद-चंद्रावतीगंज-उज्जैन आमान परिवर्तन (525 किलोमीटर)	6384
13	कल्याण-कसारा - तीसरी लाइन (68 किलोमीटर)	1436
14	वर्धा (सेवाग्राम) - नागपुर तीसरी लाइन (76 किलोमीटर)	698
15	वर्धा-बल्हारशाह तीसरी लाइन (132 किलोमीटर)	1385
16	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2450
17	पुणे-मिरज-लोंडा दोहरीकरण (466 किलोमीटर)	6463
18	दौंड मनमाड दोहरीकरण (236 किलोमीटर)	3037
19	मनमाड जलगाँव तीसरी लाइन (160 किलोमीटर)	1677
20	वर्धा-नागपुर चौथी लाइन (79 किलोमीटर)	1137
21	काजीपेट - बल्हारशाह – तीसरी लाइन (202 किलोमीटर)	3183
22	मुदखेड़-मेडचल और महबूबनगर-डोन दोहरीकरण (417 किलोमीटर) के बीच	4686
23	राजनांदगांव-नागपुर तीसरी लाइन (228 किलोमीटर)	3545
24	होटगी-कुडगि-गदग दोहरीकरण (284 किलोमीटर)	2459
25	औरंगाबाद-अंकाई दोहरीकरण (98 किलोमीटर)	961

26	परभणी-परली वैजनाथ स्टेशनों का दोहरीकरण (65 किलोमीटर)	770
27	जलगांव-मनमाड चौथी लाइन (160 किलोमीटर)	2574
28	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3285

रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के अधिकारियों द्वारा वन संबंधी स्वीकृति, अतिलघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भौगोलिक और स्थलाकृतिक परिस्थितियां, परियोजनाओं के क्षेत्र में कानून-व्यवस्था की स्थिति, परियोजना कार्य स्थल विशेष के लिए एक वर्ष में कार्य के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं के पूरा होने के समय व लागत को प्रभावित करते हैं।

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा किए गए विभिन्न उपायों में शामिल हैं (i) गति शक्ति इकाइयों की स्थापना (ii) परियोजनाओं का प्राथमिकीकरण (iii) प्राथमिकता वाली परियोजनाओं पर निधियों के आवंटन में पर्याप्त वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी, और (vi) भूमि अधिग्रहण, वानिकी और वन्यजीवन संबंधी स्वीकृतियों में तेजी लाने और परियोजनाओं से संबंधित अन्य मुद्दों का समाधान करने के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित अनुवर्ती कार्रवाई। इसके परिणामस्वरूप वर्ष 2014 से कमीशनिंग की दर में उल्लेखनीय वृद्धि हुई है।

NUCLEAR ENERGY GENERATION PLANS

1728. SHRI SHAFI PARAMBIL:

Will the **PRIME MINISTER** be pleased to state:

- (a) the current percentage contribution of nuclear energy in country's total energy generation;
- (b) whether the Government has any plan to increase the nuclear energy capacity in the coming years and if so, the details thereof; and
- (c) whether there are any plans to attract private investment in nuclear power generation and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) At present, the nuclear power contribution is about 3% to the total electricity generation in the country.
- (b) and (c) Yes. The Government has announced an ambitious Nuclear Energy mission with a target of reaching a nuclear power capacity of 100 GW by 2047. The Government has also announced measures for enabling R&D in SMRs and new advanced technologies. The target is planned to be achieved by deploying reactors based on existing and new advanced technologies under development. In this regard, the Government has initiated the processes required for enabling large scale participation across the public and private sectors in nuclear power.

SECTORS COVERED UNDER THE NESIDS-OTRI**1729. SHRI TAPIR GAO:****SHRI VISHNU DAYAL RAM:****SHRIMATI BIJULI KALITA MEDHI:**

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of the sectors covered under the North East Special Infrastructure Development Scheme-Other Than Roads Infrastructure (NESIDS-OTRI);
- (b) the details of the number of projects undertaken and completed under the said scheme until now; and
- (c) the details of the expenditure incurred in various projects under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The North East Special Infrastructure Development Scheme (NESIDS) was approved as a new Central Sector Scheme in 2017-18 and restructured into two components viz. NESIDS (Roads) and NESIDS (Other Than Roads Infrastructure) in 2022-23. The broad objective of NESIDS-OTRI is to ensure focused development of North Eastern Region by providing financial assistance to the eight North Eastern States for projects leading to the creation of infrastructure for Primary and Secondary Health Care, Primary and Secondary Education, Water Supply, Solid Waste Management, Industrial Development, Civil Aviation, Sports,

telecommunications etc. Post restructuring of NESIDS into NESIDS (OTRI) and NESIDS (Roads), a total of 25 projects costing Rs. 1976.58 crore have been sanctioned under NESIDS-OTRI to the eight NE States. An overall expenditure of Rs. 446.76 crore has been incurred against the aforesaid projects, which are at different stages of implementation.

दूरसंचार ऑपरेटरों की राजस्व प्रवृत्ति

1730. श्री दिलेश्वर कामैत

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) दूरसंचार ऑपरेटरों की नवीनतम राजस्व प्रवृत्ति का ब्यौरा क्या है;
- (ख) क्या संचार लेखा-नियंत्रक (सीसीए) ने कोई विशिष्ट चुनौतियों का उल्लेख किया है;
- (ग) यदि हाँ, तो प्रस्तावित सुधारात्मक उपायों का ब्यौरा क्या है; और
- (घ) उत्तरी क्षेत्र में बेहतर संग्रह, दक्षता और अनुपालन सुनिश्चित करने के लिए सीसीए द्वारा क्या अनुवर्ती योजना बनाई गई है या समय-सीमा निर्धारित की गई है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) पिछले पांच वर्षों में दूरसंचार ऑपरेटरों की राजस्व प्रवृत्ति निम्नानुसार है:

पिछले 5 वर्षों में दूरसंचार ऑपरेटरों का सकल राजस्व (करोड़ रुपये में)						
क्र. सं.	दूरसंचार ऑपरेटर	वित्त वर्ष 2020-21	वित्त वर्ष 2021- 22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25
1	भारती ग्रुप	91,786	97,261	1,13,061	1,18,650	1,33,113
2	रिलायंस जियो इन्फोकॉम लिमिटेड	80,186	83,719	98,377	1,08,520	1,23,924

3	वोडाफोन आइडिया लिमिटेड	62,944	55,232	58,959	59,269	60,537
4	टाटा ग्रुप (टीटीएसएल और टीटीएमएल)	3,025	2,994	3,240	3,608	3,977
5	बीएसएनएल	17,467	18,874	37,432	22,028	23,424
6	उप योग (1 से 5)	2,55,408	2,58,080	3,11,069	3,12,075	3,44,975
7	अन्य लाइसेंसधारी*	18,050	20,103	32,766	35,721	33,889
	कुल योग (6 और 7)	2,73,458	2,78,183	3,43,835	3,47,796	3,78,864

*अन्य लाइसेंसधारियों में दूरसंचार लाइसेंसधारी (क्रम संख्या 1 से 5 में सूचीबद्ध के अलावा) शामिल हैं और उनके पास मुख्य रूप से इंटरनेट सेवा प्रदाता (आईएसपी) लाइसेंस, राष्ट्रीय लंबी दूरी (एनएलडी) लाइसेंस, अंतर्राष्ट्रीय लंबी दूरी (आईएलडी) लाइसेंस और वर्चुअल नेटवर्क ऑपरेटर (वीएनओ) लाइसेंस और दूरसंचार विभाग द्वारा दिए गए अन्य लाइसेंस/प्राधिकार जैसे लाइसेंस हैं।

दूरसंचार क्षेत्र का राजस्व वित्त वर्ष 2020-21 में ₹2.73 लाख करोड़ से तेजी से बढ़कर लगभग 8.5% की चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) के साथ वित्त वर्ष 2024-25 में ₹3.79 लाख करोड़ हो गया है।

(ख) और (ग) नहीं महोदय। संचार लेखा नियंत्रक (सीसीए) ने दूरसंचार ऑपरेटरों के राजस्व के संबंध में कोई विशिष्ट चुनौती नहीं बताई है।

(घ) बेहतर संग्रहण दक्षता और अनुपालन सुनिश्चित करने के लिए विभाग ने सीसीए कार्यालयों के साथ समन्वय में निम्नलिखित उपाय किए हैं:

- दूरसंचार विभाग (डीओटी) ने लाइसेंसधारियों को समय पर माँग पत्र जारी करने को सुनिश्चित करने हेतु वार्षिक मूल्यांकन पूरा करने के लिए समय-सीमा निर्धारित की है। इन समय-सीमाओं का पालन करने हेतु माँग पत्रों का समय पर जारी होना ध्यानपूर्वक मॉनीटर किया जाता है।

- ii. सीसीए कार्यालयों को लाइसेंस की वित्तीय शर्तों के उल्लंघन की निगरानी करने और समय पर रिपोर्ट करने का भी निदेश दिया गया है। अनुपालन के एक भाग के रूप में विभाग द्वारा इनकी नियमित समीक्षा की जाती है।
- iii. पारदर्शी और स्वचालित मूल्यांकन और भुगतान के लिए सरस पोर्टल (सिस्टम फॉर असेसमेंट ऑफ लाइसेंस फीस रेवन्यू एंड स्पेक्ट्रम यूसेज चार्जेज) जैसे डिजिटल प्लेटफॉर्म को लागू किया गया है।
- iv. कठौती सत्यापन और समय पर मूल्यांकन के लिए मानक संचालन प्रक्रिया (एसओपी) जारी की गई है।
- v. जागरूकता बढ़ाने, मुद्दों को सुलझाने और अनुपालन को सुदृढ़ करने के लिए लाइसेंसधारियों के साथ सीसीए कार्यालयों द्वारा त्रैमासिक आउटरीच कार्यक्रम आयोजित किए जाते हैं।
- vi. सीसीए कार्यालयों में समर्पित दूरसंचार सुविधा केन्द्र स्थापित किए गए हैं, ताकि विशेष रूप से छोटे और क्षेत्रीय लाइसेंसधारियों को मदद और प्रचालनात्मक सहायता प्रदान की जा सके।
- vii. उपयोगकर्ता अनुभव और अनुपालन में सुधार करने हेतु सरस से संबंधित तकनीकी और प्रक्रियात्मक प्रश्नों के समाधान के लिए एक केंद्रीकृत हेल्प डेस्क कार्यरत है।

NCMM FOR INDIA'S ECONOMY

1731. SHRI ADITYA YADAV:

Will the Minister of **MINES** be pleased to state:

- (a) whether the National Critical Mineral Mission (NCMM) supports the country's transition to a sustainable and resilient energy economy;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) Yes.

(b) The Union Cabinet has approved the setting up of the National Critical Mineral Mission (NCMM) on 29 January 2025. The Mission aims to secure a long-term, sustainable supply of critical minerals and strengthen India's critical mineral value chains across all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products. This multi-pronged approach is part of a comprehensive strategy to achieve self-reliance in the critical minerals sector, which is essential for India's strategic sectors including country's transition to a sustainable and resilient energy economy.

(c) Not applicable in view of (b), above.

उत्तर प्रदेश में सौर पार्क

1732. श्री देवेश शाक्य:

क्या **नवीन और नवीकरणीय ऊर्जा** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि उत्तर प्रदेश के जालौन जिले में माधोगढ़, जालौन (अल्ट्रा मेगा सोलर पार्क) और कालपी को सौर ऊर्जा परियोजनाओं की स्थापना के लिए चिन्हित किया गया है;
- (ख) यदि हाँ, तो इन परियोजनाओं की कुल क्षमता (मेगावाट में), अनुमानित लागत और स्वीकृति की तिथि क्या है;
- (ग) इन परियोजनाओं में अब तक कितनी भौतिक और वित्तीय प्रगति हुई है;

- (घ) क्या इन परियोजनाओं की स्थापना में सरकार को भूमि अधिग्रहण, पर्यावरणीय मंजूरी या निवेशक की अनुपलब्धता आदि जैसी किसी बाधा का सामना करना पड़ा है; और
- (ङ) इन परियोजनाओं को समय पर पूरा करने के लिए केन्द्र सरकार और राज्य सरकार द्वारा अब तक क्या कदम उठाए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्रीश्रीपाद येसो नाईक):

- (क) और (ख) जी, हाँ श्रीमान, तीनों परियोजनाएँ उत्तर प्रदेश के जालौन जिले में स्थापित की जा रही हैं, जिनका ब्यौरा संलग्न **विवरण-I** में दिया गया है।
- (ग) उत्तर प्रदेश नवीन एवं नवीकरणीय ऊर्जा विकास अभिकरण (यूपीनेडा) से प्राप्त जानकारी के आधार पर, इन परियोजनाओं की प्रगति का ब्यौरा संलग्न **विवरण-II** में दिया गया है।
- (घ) जी नहीं, श्रीमान।
- (ङ) उत्तर प्रदेश सरकार ने उत्तर प्रदेश राज्य सौर ऊर्जा नीति के अंतर्गत बुंदेलखंड सौर ऊर्जा लिमिटेड (एनएचपीसी लिमिटेड और यूपीनेडा का संयुक्त उद्यम) को 1200 मेगावाट के जालौन सोलर पार्क को विकसित करने हेतु 2970 एकड़ भूमि पट्टे पर उपलब्ध कराई है। इसके अतिरिक्त, परियोजनाओं को समय पर पूरा करने के लिए प्रगति की नियमित समीक्षा की जा रही है।

विवरण-I

उत्तर प्रदेश के जालौन जिले में सौर ऊर्जा परियोजना का विवरण

क्र. सं.	पार्क/परियोजना	क्षमता (मेगावाट में)	स्वीकृती की तारीख	अनुमानित लागत (करोड़ रुपये में)
1	माधोगढ़ सौर परियोजना	45	08.03.2021	183.76
2	जालौन सौर पार्क	1200	17.09.2020	796.96
3	कालपी सौर परियोजना	65	16.09.2021	350.46

विवरण-II**प्रगति का विवरण**

क्र. सं.	पार्क/परियोजना	क्षमता (मेगावाट में)	वित्तीय प्रगति	वास्तविक प्रगति
1	माधोगढ़ सौर परियोजना	45	निर्माण-पूर्व चरण में	
2	जालौन सौर पार्क:	1200	4.25%	8%
3	कालपी सौर परियोजना	65	पूर्ण एवं प्रचालन में	

एनसीएल द्वारा स्थानीय आदिवासी युवाओं को नौकरियां**1733. श्री बाबू सिंह कुशवाहा:**

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि नॉर्डन कोलफील्ड्स लिमिटेड (एनसीएल) द्वारा ठेका प्रणाली के माध्यम से किए जा रहे विभिन्न कार्यों में स्थानीय जनजातीय युवाओं को पर्याप्त रोजगार सुविधा नहीं दी जा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या विस्थापन से अत्यधिक प्रभावित क्षेत्रों में ठेका कार्यों में जनजातीय युवाओं की भागीदारी भी नगण्य है और यदि हाँ, तो पिछले पाँच वर्षों के दौरान ठेका कार्यों में कितने जनजातीय युवाओं को सुविधा दी गई है और यदि नहीं, तो जनजातीय समुदाय के लिए उचित रोजगार के अवसर सुनिश्चित करने हेतु सरकार की क्या कार्य योजना है;

(ग) क्या सरकार ने एनसीएल और उसके संबद्ध ठेकेदारों को स्थानीय जनजातीय युवाओं को प्राथमिकता के आधार पर रोजगार देने के लिए कोई निर्देश जारी किए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ठेका श्रमिकों में जनजातीय लोगों का पर्याप्त प्रतिनिधित्व सुनिश्चित करने हेतु विकसित निगरानी तंत्र का ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) नॉर्दर्न कोलफील्ड्स लिमिटेड अपनी विभिन्न संविदाओं में यह सुनिश्चित करती है कि स्थानीय जनजातीय युवाओं को उनके नियोजन के लिए उचित प्राथमिकता दी जाए और उन्हें संविदा प्रणाली के माध्यम से किए जा रहे विभिन्न कार्यों में पर्याप्त रूप से समायोजित किया जाए। पिछले 5 वर्षों में संविदा कार्यों में कार्यरत स्थानीय जनजातीय युवाओं का विवरण इस प्रकार है-

वर्ष 2021 से एनसीएल में संविदा कार्यों में कुल एससी/एसटी कामगारों का विवरण				
प्रारंभ करने का वर्ष	कुल ठेकेदार कामगारों की संख्या	अनुसूचित जाति ठेकेदार कामगारों की संख्या	अनुसूचित जनजाति ठेकेदार कामगारों की संख्या	अनुसूचित जाति/अनुसूचित जनजाति के कामगारों का प्रतिशत
01.04.2021	19660	3058	2278	27.14
01.04.2022	19339	3028	2371	27.92
01.04.2023	22532	4104	3052	31.76
01.04.2024	25202	4617	3458	32.04
01.04.2025	23766	4279	3251	31.68

(ग) और (घ) खनन सेवा संविदाओं अर्थात् संविदा प्रबंधन नियमावली (सीएमएम) में एक प्रावधान किया गया है कि ठेकेदार, जहां तक संभव हो, परियोजना से प्रभावित स्थानीय लोगों को नियोजित करें। ठेका कार्यों में स्थानीय युवाओं और परियोजना प्रभावित व्यक्तियों की भागीदारी को बढ़ावा देने के लिए कार्यतंत्र मौजूद हैं। एनसीएल अपने नीतिगत ढांचे के माध्यम से समावेशी नियोजन को प्रोत्साहित कर रहा है और ठेका के अवसरों में सहकारी समितियों के माध्यम से स्थानीय युवाओं की सहायता करता है।

JUST TRANSITION PRINCIPLES IN COAL SECTOR

1734. SUSHRI PRANITI SUSHILKUMAR SHINDE:

DR. AMAR SINGH:

SHRI VIJAY KUMAR HANSDAK:

SHRI PRADYUT BORDOLOI:

SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has undertaken any review of the implementation of Just Transition principles in the coal sector particularly with regard to the phasing down of coal and support for affected workers and communities and if so, the details thereof;
- (b) the number of coal mines in the country that have been formally and scientifically closed during the last ten years along with the details of land reclamation undertaken in these cases;
- (c) the number of abandoned or discontinued coal mines identified by the Government and the steps being taken to prevent illegal mining and environmental degradation at such sites;
- (d) the details of steps being taken to ensure that coal-dependent communities are provided with alternative livelihoods, skill training and adequate compensation as part of the transition to cleaner energy sources; and

(e) the details of India's current global ranking on Just Transition preparedness along with the steps taken by the Government to improve performance on international benchmarks in this regard?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) India is presently augmenting its domestic coal production to meet the increasing energy requirements of the country. As per the Economic Survey 2022-23, coal production is projected to reach approximately 1,500 million tonnes (MT) by 2030. In the year 2024-25, coal production stands at about 1,047.69 MT. Further, coal demand is expected to continue rising and may peak around 2040. Therefore, there is no scenario of phasing down of coal that would impact workers and communities associated with coal mining in short and medium time frame.

(b) During the last ten years (as of 24.07.2025), 11 coal mines have been formally closed in the country in accordance with the guidelines for mine closure, duly approved by the Competent Authority. As per the guidelines, comprehensive land reclamation measures have been undertaken, which include dismantling of structures, sealing of incline mouth and air shaft, subsidence management, spreading of topsoil, landscaping, backfilling, grading of excavated areas, plantation on reclaimed land and creation of water bodies, with the objective of restoring the ecological balance and enabling gainful post-mining land use.

(c) As per information provided by coal companies, a total of 341 abandoned, discontinued, or closed coal mines have been identified by the coal companies.

Illegal mining of coal generally takes place from abandoned mines and also shallow coal seams situated in remote or isolated areas. Such activities are primarily law and order issues and fall under the domain of the State and District administration. To prevent illegal mining at such sites, the following measures are being undertaken by the coal PSUs in coordination with the State Governments and law enforcement agencies:

- **Physical Measures:** To prevent unauthorized access and illegal activities in abandoned or discontinued coal mines, physical interventions are undertaken, which include sealing of mine entries and erection of concrete walls at the mouth of such mines. Additionally, overburden is strategically dumped in outcrop zones, and check-posts are installed at vulnerable locations to enhance site security and restrict illegal mining activities.
- **Security and Surveillance:** To curb illegal mining, coal PSUs have deployed dedicated security personnel and conduct surprise raids and joint checks in coordination with State authorities. Regular training, refresher courses, and capacity-building programs are organized to strengthen the vigilance mechanism. Further, close liaison is maintained with State authorities, and multi-level committees/task forces have been constituted to monitor and address illegal mining activities effectively.
- **Technological Interventions:** Ministry of Coal has launched Khanan Prahari Mobile App and Coal Mines Surveillance and Management System (CMSMS) web application to report incidents of illegal mining and facilitate timely action by state law enforcement agencies.

To prevent environmental degradation, coal companies are implementing approved mine closure plans that incorporate comprehensive environmental management measures aimed at mitigating degradation and restoring abandoned or discontinued mine sites.

(d) In view of (a) above, the question does not arise. However, as per the Mining Plan and Mine Closure Guidelines issued by the Ministry of Coal on 31.01.2025, provisions for community engagement, adoption of global best practices for mine closure and components of just transformation have been incorporated for inclusion in mining and mine closure plans. Coal and Lignite PSUs are undertaking various measures under their Corporate Social Responsibility (CSR) initiatives and Rehabilitation and Resettlement (RandR) programmes for project-affected families. These include skill development programmes, vocational training, support for self-employment and infrastructure development in mining-affected areas in collaboration with State Governments and other stakeholders. Additionally, Coal and Lignite PSUs have undertaken several initiatives to generate new livelihood opportunities for local communities. These include the development of eco-parks and mine tourism sites, establishment of solar projects, implementation of pisciculture activities in mine voids, setting up of M-sand production units from overburden, and Coal-Neer (bottled water) projects. Furthermore, skill development training is being provided to dependent communities in accordance with mine closure guidelines as well as under CSR programmes, with the objective of enhancing employability and promoting sustainable livelihoods.

(e) In view of (a) above, the question does not arise.

**REDUCTION IN NUMBER OF SLEEPER CLASS
COACHES IN TAMIL NADU**

1735. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of the fact that many number of Sleeper Class (SL) coaches has been reduced in many trains running across Tamil Nadu;
- (b) if so, the details thereof along with reasons for reducing SL coaches in many trains;
- (c) whether the Government has received any representations from railway passengers' associations to add more SL coaches in these trains for the convenience of middle-class families and common people; and
- (d) if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Indian Railways (IR) have significantly increased the facilities for passengers demanding general/sleeper class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains.

On IR, the percentage of non-AC coaches, is about 70% as indicated below:

Table 1: Distribution of coaches:

Coach type	No. of Coaches	Percentage
Non-AC coaches (general and sleeper)	~57,200	~70%
AC coaches	~25,000	~30%
Total coaches	~82,200	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2: Passengers in general/unreserved coaches:

Year	No. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased over the years. The current composition is as follows:

Table 3: Distribution of seats:

Seat Type	No. of seats	Percentage
Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Further, as the Railway network straddles across State boundaries, trains are operated/augmented, as per network requirement, across such boundaries.

As on 01.04.2025, the total number of coaches held, for trains operations, by Southern Railway (which primarily serves the State of Tamil Nadu), has a holding of around 5,300 coaches for train operations, of which around 1400 coaches (i.e. 26%) coaches are AC while 3900 (i.e.74%) coaches are non-AC coaches (General and Sleeper).

During 2024-25, Southern Railway has attached 167 un-reserved class coaches in 132 Mail/Express trains by replacing 138 AC coaches and 29 sleeper coaches for the convenience of common people.

Moreover, to provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 (Twelve) General class and Sleeper class non-AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Railways have developed a fully non-AC modern train named as Amrit Bharat express. Presently, 14 Amrit Bharat services are in operation. These modern trains have advanced features like Semi-Permanent couplers for jerk free travel, horizontal sliding windows, foldable snack tables and bottle holders, mobile holders etc. These trains comprise 8 Sleeper Class coaches and 11 General Class coaches.

Further, to cater to the needs of passengers desirous of availing unreserved accommodation, Indian Railways (IR) operate unreserved non-AC passenger trains/ MEMU / EMU etc. for affordable travel, which are in addition to the unreserved accommodation (coaches) available in Mail/Express services.

By introducing Amrit Bharat Express trains, manufacturing of MEMU trains, and by executing a special manufacturing programme for 17,000 non-AC general/sleeper coaches over the next 5 years, Indian Railways is committed to effectively cater to the travel demand of the low and middle income families who prefer to travel by Railways as an affordable means of transportation.

AWARENESS AMONG INTERNET USERS

1736. SHRI ASADUDDIN OWAISI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware that only 18 percent of internet users in the country know how to report e-crimes, as revealed in the surveys conducted by the National Statistical Office (NSO);
- (b) if so, the steps taken by the Government to increase awareness among internet users about the reporting mechanisms for cyber crimes;
- (c) the details of the steps taken or proposed by the Government to strengthen online platforms like the National Cyber Crime Reporting Portal to make them more user-friendly and accessible to all including those with limited digital literacy; and
- (d) whether the Government has conducted or plans to conduct further studies including follow-up surveys to identify reasons behind the lack of awareness and to assess the effectiveness of existing reporting mechanisms and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) The policies of the Government of India are aimed at ensuring an open, safe, trusted and accountable cyberspace for all users in the country. Government remains conscious of the challenges of cybersecurity and cybercrime.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government

supplements the initiatives of the State Governments through various advisories and schemes for the capacity building of their police personnel.

National Cyber Crime Reporting Portal

- The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) to deal with cybercrimes.
- I4C has launched 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) to submit cybercrime complaints. Users can lodge complaints online, upload relevant evidence, and track the progress of their cases.
- A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

Steps taken by the Central Government through various initiatives to create cyber crime awareness

- Hon'ble Prime Minister about the frauds like digital arrests during the episode "Mann Ki Baat" on 27.10.2024 creating awareness amongst the people.
- Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about

cybercrime and promoting the Cybercrime Helpline Number 1930 and NCRP portal.

- Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in metros, use of social media to create awareness, campaign through Prasar Bharti and electronic media, special programme on Aakashvani, etc.
- To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

LAUNCHING OF SANCHAR MITRA SCHEME

1737. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has launched a new scheme called 'Sanchar Mitra';
- (b) if so, the details thereof and the salient features of the said scheme;
- (c) the aims and objectives of the said scheme;
- (d) whether the Government proposes to extend/scale up this scheme for nationwide implementation considering the enthusiastic response at its pilot phase, if so, the details in this regard; and
- (e) the manner in which this scheme will help in achieving the Country's vision of becoming telecom research development and manufacturing hub?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) Yes.
- (b) and (c) The Sanchar Mitra Scheme envisions to engage the Yuva Shakti-India's youth, as catalysts for digital empowerment and societal outreach. The students nominated as Sanchar Mitra are expected to actively conduct awareness drives in communities, educational institutions, public spaces, etc., focusing on key telecom-related issues, like citizen-centric telecom services, prevention of telecom frauds and mobile security - promoting digital safety, and foster responsible telecom usage.

This scheme is open to students from those technical institutes that have active telecom, electronics, computers, cybersecurity or similar programs and have agreed to participate in the scheme.

(d) Yes, the scheme has been launched for nationwide implementation. The LSAs - field offices of DoT, have started reaching out to the institutes for their participation in the Scheme.

(e) The Sanchar Mitras will receive various trainings on subjects like, cybersecurity, emerging technologies in the telecom sector, telecom policies and regulations, etc. The selected Sanchar Mitras will also have opportunity to experience RandD and innovation projects, ITU standards and policy work, technical conferences, industry engagement, etc. The scheme also contributes towards India's vision of becoming a telecom research, development, and manufacturing hub by nurturing a skilled and motivated work force.

अंतरिक्ष अनुसंधान स्टेशन

1738. श्री सनातन पांडेय:

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) आज की तिथि के अनुसार देश में अंतरिक्ष अनुसंधान स्टेशनों की संख्या और ऐसे स्टेशनों के स्थान का ब्यौरा क्या है;
- (ख) क्या सरकार का ऐसे और अधिक स्टेशन स्थापित करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) पिछले दो वर्षों और चालू वर्ष के दौरान उपरोक्त स्टेशनों को कितनी धनराशि आवंटित की गई है;

(घ) क्या सरकार का 12वीं पंचवर्षीय योजना के दौरान ऐसे अंतरिक्ष अनुसंधान स्टेशनों के लिए आवंटन बढ़ाने का विचार है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) देश में अंतरिक्ष अनुसंधान गतिविधियों से जुड़े इसरो के केंद्रों/इकाइयों और अंतरिक्ष विभाग की स्वायत्त संस्थाओं का विवरण उनके स्थानों सहित निम्नानुसार है:

(i) इसरो के केंद्र/इकाइयां :

क्र. सं.	इसरो केंद्र / इकाई	स्थान
1	विक्रम साराभाई अंतरिक्ष केंद्र (वीएसएससी)	तिरुवनंतपुरम और आलुवा, केरल
2	द्रव नोदन प्रणाली केंद्र (एलपीएससी)	तिरुवनंतपुरम, केरल एवं बेंगलूरु, कर्नाटक
3	सतीश धवन अंतरिक्ष केंद्र (एसडीएससी), शार	श्रीहरिकोटा, आंध्र प्रदेश
4	यू आर राव उपग्रह केंद्र (यूआरएससी)	बेंगलूरु, कर्नाटक
5	अंतरिक्ष उपयोग केंद्र (सैक)	अहमदाबाद, गुजरात
6	राष्ट्रीय सुदूर संवेदन केंद्र (एनआरएससी)	हैदराबाद, तेलंगाना
7	समानव अंतरिक्ष उड़ान केंद्र (एचएसएफसी)	बेंगलूरु, कर्नाटक
8	इसरो नोदन परिसर (आईपीआरसी)	महेंद्रगिरि, तमिलनाडु
9	इसरो जड़त्वीय प्रणाली यूनिट (आईआईएसयू)	तिरुवनंतपुरम, केरल
10	इसरो दूरमिति, अनुवर्तन और आदेश संचारजाल (इस्ट्रैक)	बेंगलूरु, कर्नाटक
11	मुख्य नियंत्रण सुविधा (एमसीएफ)	हासन, कर्नाटक एवं भोपाल, मध्य प्रदेश
12	भारतीय सुदूर संवेदन संस्थान (आईआईआरएस)	देहरादून, उत्तराखंड
13	विद्युत प्रकाशिकी प्रणाली प्रयोगशाला (लियोस)	बेंगलूरु, कर्नाटक

(ii) अंतरिक्ष विभाग के स्वायत्त निकाय:

क्र. सं.	स्वायत्त निकाय	स्थान
1	भारतीय अंतरिक्ष विज्ञान और प्रौद्योगिकी संस्थान (आईआईएसटी)	तिरुवनंतपुरम, केरल
2	भौतिक अनुसंधान प्रयोगशाला (पीआरएल)	अहमदाबाद, गुजरात
3	राष्ट्रीय वायुमंडलीय अनुसंधान प्रयोगशाला (एनएआरएल)	तिरुपति, आंध्र प्रदेश
4	उत्तर पूर्वी-अंतरिक्ष उपयोग केंद्र (एनई-सैक)	शिलांग, मेघालय

(ख) वर्तमान में, अतिरिक्त इसरो केंद्र/इकाइयाँ/स्वायत्त निकाय स्थापित करने का कोई प्रस्ताव नहीं है।

(ग) पिछले दो वर्षों में और चालू वर्ष के दौरान विभिन्न इसरो केंद्रों/इकाइयों/स्वायत्त निकायों को की गई धनराशि का आवंटन निम्नानुसार है:

(रुपए करोड़ में)

2023-24	2024-25	2025-26
7359.11	7706.81	8004.17

(घ) और (ङ) प्रौद्योगिकी विकास, उन्नत अनुसंधान एवं विकास पहल, तकनीकी सुविधाओं और बुनियादी ढांचे की स्थापना, सुविधा संचालन और रखरखाव की योजनाओं के आधार पर अंतरिक्ष विभाग/इसरो वित्त मंत्रालय से बजट आवंटन की मांग करेगा।

HALTS AND RESERVATION QUOTA IN MAIL, EXPRESS AND SUPERFAST TRAINS

1739. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the criteria for allowing a halt at any station for Mail, Express and Superfast trains;
- (b) the criteria for allotting reservation quota to a station in Mail, Express and Superfast trains;
- (c) the consideration of the passenger footfall of a particular station if any, in determining the halt of Mail, Express, and Superfast trains; and
- (d) the details of the competent authority and the procedure to modify, add or cancel halts and reservation quotas in existing Mail, Express and Superfast trains?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) On Indian Railways, provision of stoppage of train services is dependent on factors which includes traffic justification, operational feasibility, importance of the station, availability of alternative services, etc. Ministry of Railways/Railway Board is the Competent Authority with respect to provision of stoppages.

Distribution of reservation quota is done by Zonal Railways on the basis of demand pattern and availability of accommodation. Reservation quota so earmarked are reviewed on a periodical basis and adjustments made, wherever required based on utilization. This is a continuous process.

INFRASTRUCTURE UNDER BHARATNET PHASE-II**1740. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the total number of Gram Panchayats identified under BharatNet Phase-II, year, State and district-wise particularly for Andhra Pradesh;
- (b) the details of The number of Gram Panchayats where optical fiber has been laid and broadband services are operational, State and district-wise particularly for Andhra Pradesh;
- (c) whether any proposals from Andhra Pradesh for last-mile connectivity including provisioning of Customer Premises Equipment (CPE) and Wi-Fi hotspots have been received;
- (d) if so, the total number of proposals received and approved, year, district-wise; and
- (e) the details of the total fund allocated, released and utilized by Andhra Pradesh State FiberNet Limited (APSFL) till date during the last five years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) and (b) BharatNet scheme is being implemented in a phased manner to provide broadband connectivity to all the 2.6 lakh Gram Panchayats (GPs) in the country. Under BharatNet Phase-II, a total of 1,02,133 GPs were planned, including 11,274 in Andhra Pradesh. As on 30.06.2025, 94,146 GPs have been made

service-ready under Phase-II, which includes all 11,274 GPs in Andhra Pradesh. For the implementation of Phase-II in the state Memorandum of Understanding (MoU) was signed with the State Government on 13.11.2017.

State-wise details of GPs in the country and district-wise details of GPs in Andhra Pradesh under BharatNet Phase-II are available on Digital Bharat Nidhi website (<https://usof.gov.in/home>).

(c) and (d) Proposal from the state of Andhra Pradesh regarding the provisioning of Customer Premises Equipment (CPE) was received by this office. However, there is no provision for funding CPE modems under the Memorandum of Understanding (MoU) signed with the State Government for BharatNet Phase-II. Amended BharatNet Program is being implemented across the country, under which Fibre-to-the-Home (FTTH) connections are targeted to be provided to ensure last mile connectivity.

(e) As on 30.06.2025, a total amount of Rs. 1,289.19 Crores have been allocated/released/utilized by BBNL to APSFL under BharatNet Phase-II project. The year-wise details of fund allocated/ released to APSFL during last five years are as follows:

Financial Year	Fund allocated/released to APSFL (Rs. in crores)
2020-21	0
2021-22	100
2022-23	597.88
2023-24	265.54
2024-25	98.65
Total	1062.07

बिहार में डिजिटल प्रशिक्षण केंद्र

1741. श्री अभय कुमार सिन्हा:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने डिजिटल इंडिया कार्यक्रम के अंतर्गत बिहार की ग्राम पंचायतों में सामान्य सेवा केंद्र (सीएससी) और डिजिटल प्रशिक्षण केंद्र स्थापित किए हैं;
- (ख) यदि हाँ, तो इन केंद्रों की संख्या का ब्यौरा क्या है तथा राज्य-वार और जिला-वार उनकी कार्यात्मक स्थिति और संचालन का ब्यौरा क्या है;
- (ग) क्या इन केंद्रों के माध्यम से ग्रामीण नागरिकों को डिजिटल साक्षरता, सरकारी सेवाओं तक पहुँच और ई-गवर्नेंस संबंधी सुविधाएँ प्रदान की जा रही हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार ने इन केंद्रों के प्रभाव की निगरानी के लिए कोई मूल्यांकन तंत्र स्थापित किया है और यदि हाँ, तो इसकी मुख्य विशेषताओं का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ) भारत सरकार ने नागरिक-केंद्रित सेवाएँ, अर्थात् सरकार से नागरिक (जी2सी) सेवाएँ और व्यवसाय से नागरिक (बी2सी) सेवाएँ प्रदान करने हेतु परियोजना सीएससी 2.0 के अंतर्गत सामान्य सेवा केंद्र (सीएससी) स्थापित करने हेतु एक परियोजना शुरू की है। परियोजना सीएससी 2.0 का कार्यान्वयन सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के माध्यम से किया जा रहा है।

सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड ने बताया है कि जून 2025 तक, देश में ग्राम पंचायत स्तर पर कुल 10.12 लाख (लगभग) सीएससी पंजीकृत हैं और 4.36 लाख (लगभग) सीएससी कार्यरत हैं। बिहार राज्य में, ग्राम पंचायत स्तर पर 98 हजार (लगभग) सीएससी पंजीकृत हैं और 46 हजार (लगभग) कार्यरत हैं। पंजीकृत और कार्यरत सीएससी का जिलावार ब्यौरा संलग्न **विवरण** में दिया गया है।

ये सीएससी ग्रामीण भारत में डिजिटल साक्षरता को बढ़ावा देने के लिए भारत सरकार द्वारा शुरू किए गए प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीदिशा) में महत्वपूर्ण भूमिका निभा रहे हैं। पीएमजीदिशा योजना का उद्देश्य ग्रामीण परिवारों को बुनियादी डिजिटल साक्षरता प्रदान करना है, जिससे यह सुनिश्चित हो सके कि प्रत्येक परिवार का एक व्यक्ति आवश्यक डिजिटल कौशल प्राप्त करे। पीएमजीदिशा योजना के अंतर्गत कुल 6.39 करोड़ लाभार्थियों को प्रमाणित किया गया, जिनमें से 74 लाख से अधिक लाभार्थी बिहार से हैं। पीएमजीदिशा योजना के अंतर्गत बिहार में कुल 16,173 सामान्य सेवा केंद्र (सीएससी) प्रशिक्षण केंद्रों के रूप में पंजीकृत हैं।

इन सीएससी के माध्यम से 800 से अधिक सेवाएं प्रदान की जा रही हैं, जिनमें सरकारी सेवाएं, वित्तीय सेवाएं और आधार से संबंधित सेवाएं, सामाजिक कल्याण सेवाएं, शिक्षा, टेलीमेडिसिन, उपयोगिता भुगतान, बैंकिंग और बीमा सेवाएं आदि शामिल हैं।

सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड ने सीएससी के प्रदर्शन और प्रभाव का आकलन करने के लिए एक मूल्यांकन तंत्र स्थापित किया है। इस मूल्यांकन प्रणाली में प्रत्येक केंद्र पर लेनदेन, सेवाओं की उपलब्धता और गतिविधियों की निगरानी के लिए रीयल-टाइम डैशबोर्ड शामिल हैं। ग्राम स्तरीय उद्यमियों (वीएलई) का मासिक बायोमेट्रिक प्रमाणीकरण, निरंतर कार्यक्षमता सुनिश्चित करने के लिए सीएससी की स्थिति का सत्यापन, जिला-स्तरीय क्षेत्रीय टीमों द्वारा जियो-टैग्ड मोबाइल एप्लिकेशन का उपयोग करके सीएससी का भौतिक सत्यापन, और सीएससी की प्रभावशीलता का मूल्यांकन करने के लिए समय-समय पर प्रभाव आकलन भी किए जाते हैं।

विवरण

बिहार में सीएससी का जिलावार विवरण

जिले का नाम	ग्राम पंचायत स्तर पर पंजीकृत सीएससी	ग्राम पंचायत स्तर पर कार्यात्मक सीएससी
अररिया	3,570	1,454
अरवल	486	227

औरंगाबाद	1,857	866
बांका	2,401	1,262
बेगूसराय	2,473	1,205
भागलपुर	3,172	1,563
भोजपुर	1,763	866
बक्सर	1,263	671
दरभंगा	4,560	2,165
पूर्वी चंपारण	4,950	2,267
गया	3,205	1,617
गोपालगंज	2,839	1,393
जमुई	1,931	1,001
जहानाबाद	621	321
कैमूर(भभुआ)	1,318	686
कटिहार	3,931	1,718
खगड़िया	1,576	900
किशनगंज	1,757	815
लखीसराय	744	385
मधेपुरा	2,678	970
मधुबनी	4,786	2,324
मुंगेर	936	531
मुजफ्फरपुर	5,375	2,340
नालंदा	1,918	957
नवादा	1,642	797
पटना	3,079	1,539
पूर्णिया	3,660	1,566
रोहतास	2,063	952
सहरसा	2,261	922
समस्तीपुर	4,616	2,083
सारन	3,796	1,753
शेखपुरा	453	207
शिवहर	678	303
सीतामढ़ी	3,575	1,593

सिवान	3,335	1,447
सुपौल	2,793	1,304
वैशाली	3,063	1,555
पश्चिम चंपारण	3,570	1,551
कुल	98,694	46,076

स्रोत: सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड

हरियाणा में ट्रेनों का ठहराव

1742. श्री सतपाल ब्रह्मचारी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का रेल सेवाओं को सुदृढ़ करने के लिए हरियाणा में प्रमुख रेलगाड़ियों का ठहराव प्रदान करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने सोनीपत में रेलगाड़ी संख्या 22451/22452 (चंडीगढ़-बांद्रा-चंडीगढ़), जींद में रेलगाड़ी संख्या 12421/12422 (अमृतसर-हजूर साहिब नांदेड़) और सोनीपत लोक सभा क्षेत्र के जुलाना रेलवे स्टेशन पर रेलगाड़ी संख्या 20423/20424 और 22479/22480 के ठहराव की मांग को स्वीकार कर लिया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का गोहाना से रींगस-जयपुर होते हुए कोई नई रेलगाड़ी शुरू करने का विचार है;
- (घ) यदि हाँ, तो इसकी वर्तमान स्थिति क्या है; और
- (ङ) इसे कब तक शुरू किए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (ङ) चूंकि, रेल नेटवर्क राज्यों/निर्वाचन क्षेत्रों की सीमाओं में आर-पार फैला होता है, इसलिए, नेटवर्क की आवश्यकता के अनुसार ऐसी सीमाओं के आर-पार रेलगाड़ियों का परिचालन/ठहराव किया जाता है।

सोनीपत स्टेशन में 62 रेलगाड़ियों, जींद में 81 गाड़ियों और जुलाना में 21 गाड़ियों की सेवाएं उपलब्ध हैं। 22451/22452 बांद्रा टर्मिनस-चंडीगढ़ एक्सप्रेस का सोनीपत के निकट पानीपत में निर्धारित ठहराव है, जबकि 12421/12422 हजूर साहिब नान्देड-अमृतसर एक्सप्रेस का जींद के निकट रोहतक और नरवाना में निर्धारित ठहराव है। इसी प्रकार, 20423/20424 सिवनी-फिरोजपुर कैंट एक्सप्रेस और 22479/22480 नई दिल्ली-लोहियां खास का जुलाना के निकट जींद में निर्धारित ठहराव है।

वर्तमान में, गोहाना-जयपुर सेक्टर को 01 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जा रहा है। इसके अलावा, भारतीय रेल पर नई रेलगाड़ी सेवाओं की शुरुआत करना और ठहराव का प्रावधान करना सतत् प्रक्रिया है जो परिचालनिक व्यवहार्यता, यातायात औचित्य, आदि के अध्यधीन है।

डीएमएफ के तहत एकत्रित धनराशि

1743. श्री जितेंद्र कुमार दोहरे:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश के इटावा जिले में जिला खनिज फाउंडेशन (डीएमएफ) के अंतर्गत अब तक एकत्रित कुल राशि और इस संबंध में वर्ष-वार किए गए वार्षिक वितरण का ब्यौरा क्या है;
- (ख) अब तक जिन योजनाओं पर यह निधि खर्च की गई है उनका क्षेत्र-वार ब्यौरा क्या है;
- (ग) क्या खनन गतिविधियों के कारण नदी कटाव या जल स्तर में गिरावट जैसे पर्यावरणीय प्रभावों को नियंत्रित करने के लिए कोई वैज्ञानिक अध्ययन या ठोस उपाय किए गए हैं;
- (घ) क्या निधि के उचित उपयोग के लिए कोई पारदर्शी डिजिटल निगरानी प्रणाली या जनभागीदारी आधारित ट्रैकिंग तंत्र स्थापित किया गया है और यदि हाँ, तो उसका ब्यौरा क्या है; और
- (ङ) क्या डीएमएफ के अंतर्गत कोई पंचवर्षीय व्यापक योजना या विजन दस्तावेज तैयार किया गया है और यदि हाँ, तो उसका ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) उत्तर प्रदेश राज्य सरकार से प्राप्त सूचना के अनुसार, वर्ष 2017-18 से इटावा जिले में डीएमएफ के अंतर्गत कुल 71.59 लाख रुपये एकत्रित किए गए हैं। वर्ष 2020-21 में 35.17 लाख रुपये (शिक्षा: 16.61 लाख रुपये और कोविड-19: 18.56 लाख रुपये) और वर्ष 2022-23 में 12.03 लाख रुपये (अन्य प्राथमिकता वाले क्षेत्र) का उपयोग किया गया है।

(ग) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 के अनुसार, खनन पट्टे के निष्पादन से पहले, प्रत्येक पट्टेदार को केंद्र सरकार और संबंधित राज्य सरकारों के विभिन्न विभागों से पर्यावरणीय मंजूरी एवं वन मंजूरी सहित वैधानिक मंजूरी प्राप्त करना आवश्यक है। पर्यावरणीय मंजूरी प्रदान करने के भाग के रूप में, भावी पट्टेदार पर्यावरण प्रभाव आकलन (ईआईए) करते हैं और आधारभूत पर्यावरण पर परियोजना कार्यकलाप के संभावित प्रभाव को ध्यान में रखते हुए वैज्ञानिक अध्ययन के आधार पर पर्यावरण प्रबंधन योजना (ईएमपी) प्रस्तुत करते हैं। खनन पट्टाधारकों को पर्यावरणीय मंजूरी प्रदान करने के दौरान यथा अनुमोदित पर्यावरणीय शमन उपायों को लागू करना भी आवश्यक है। पट्टाधारकों द्वारा विभिन्न पर्यावरणीय मापदंडों के अनुपालन की निगरानी और उनका प्रवर्तन संबंधित राज्य प्रदूषण नियंत्रण बोर्डों द्वारा किया जाता है। इसके अतिरिक्त, उत्तर प्रदेश राज्य सरकार से प्राप्त सूचना के अनुसार, इटावा जिले के संबंध में प्रतिकूल पर्यावरणीय प्रभाव का ऐसा कोई मामला संज्ञान में नहीं आया है।

(घ) प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) दिशा-निर्देश, 2024 में अधिदेशित है कि प्रत्येक डीएमएफ को सक्रिय प्रकटीकरण, जिसमें निधि संग्रहण, उपयोग विवरण, परियोजना सूचियां, प्रगति रिपोर्ट, लेखापरीक्षा निष्कर्ष और तृतीय-पक्ष मूल्यांकन आदि शामिल हैं, के लिए एक समर्पित वेबसाइट का रख-रखाव करना होगा। इसके अलावा, खान मंत्रालय ने वर्ष 2024 में एक केंद्रीकृत मंच, राष्ट्रीय डीएमएफ पोर्टल (<https://dmf.gov.in>) भी शुरू किया है, जो जिला-वार एवं राज्य-वार डेटा, क्षेत्रीय निधि आवंटन और प्रमुख दस्तावेजों तक सार्वजनिक पहुंच प्रदान करता है।

(ङ) पीएमकेकेकेवाई दिशा-निर्देश, 2024 में अधिदेशित है कि जिला खनिज फाउंडेशन (डीएमएफ) पंचवर्षीय परिप्रेक्ष्य योजना तैयार करने के लिए आधारभूत सर्वेक्षण करेंगे। इस सर्वेक्षण या मूल्यांकन के

माध्यम से अभिचिह्नित निष्कर्षों और कमियों के आधार पर, डीएमएफ एक पंचवर्षीय परिप्रेक्ष्य योजना कार्यनीति तैयार करेंगे।

SHORT-TERMINATION OF EXPRESS TRAIN

1744. SUSHRI S. JOTHIMANI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that Train No. 16160 MAQ–Chennai Express was recently short-terminated at Tambaram instead of its scheduled destination, Chennai Egmore, around 3:00 a.m., causing significant inconvenience to passengers;
- (b) if so, whether the Government has taken cognizance of the hardships faced by students, women with children and elderly passengers who were left without adequate onward travel options at such an odd hour;
- (c) the reasons for the short-termination of the train i.e track congestion, maintenance work or other operational constraints;
- (d) the rationale behind allowing other trains such as the Pearl City Express and Pandian Express to proceed to Chennai Egmore around the same time while halting MAQ–Chennai Express at Tambaram; and
- (e) whether normal service of Train No. 16160 to Chennai Egmore will be restored and if so, the expected timeline?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) To facilitate infrastructure works such as station development, capacity enhancement, development of passenger amenities etc., sometimes trains are required to be diverted/ cancelled /short terminated or truncated.

Accordingly, 16159/16160 Chennai Egmore-Mangaluru Central Express is temporarily being operated between Tambaram and Mangaluru Central to facilitate the ongoing station redevelopment work of Chennai Egmore station. However, connecting services are available, in both directions, between Chennai and Tambaram for the passengers availing the services of 16159/16160 Chennai Egmore - Mangaluru Central Express.

बिहार में परमाणु ऊर्जा परियोजनाएँ

1745. श्री अजय कुमार मंडल:

क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :-

- (क) क्या यह सच है कि सरकार ने 2047 तक 100 गीगावाट परमाणु ऊर्जा क्षमता प्राप्त करने के लिए परमाणु ऊर्जा मिशन शुरू किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या इस मिशन के अंतर्गत बिहार में भी कोई परियोजना प्रस्तावित है;
- (ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) राज्य में प्रस्तावित परमाणु ऊर्जा संयंत्र से बिहार को कितनी मात्रा में बिजली उपलब्ध होने की संभावना है और उक्त परियोजना के कब तक पूरा होने की संभावना है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

- (क) हां। सरकार ने वर्ष 2047 तक नाभिकीय ऊर्जा उत्पादन क्षमता को 100 गीगावाट तक प्राप्त करने के लक्ष्य के साथ एक महत्वाकांक्षी नाभिकीय ऊर्जा मिशन की घोषणा की है। इसके अतिरिक्त, सरकार ने एसएमआर एवं नई प्रगत प्रौद्योगिकियों में अनुसंधान एवं विकास को बढ़ावा देने के उपायों की भी घोषणा की है।
- (ख) से (घ) परमाणु ऊर्जा विभाग देश में नाभिकीय विद्युत संयंत्रों की स्थापना के लिए बिहार में संभावित स्थलों की खोज कर रहा है। परियोजना प्रस्तावों को अंतिम रूप दिए जाने के बाद ही उत्पादित होने वाली विद्युत क्षमता और समय-सीमा का निर्धारण हो सकेगा।

जन पोषण केंद्र

1746. श्रीमती कलाबेन मोहनभाई देलकर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में उचित मूल्य की दुकानों और जन पोषण केंद्रों का दादरा और नगर हवेली संघ राज्यक्षेत्र सहित राज्यवार और जिलावार ब्यौरा क्या है;
- (ख) क्या सरकार का लोगों को बेहतर पौष्टिक भोजन उपलब्ध कराने के लिए सार्वजनिक वितरण प्रणाली में चावल और गेहूं के स्थान पर बाजरा शामिल करने का विचार है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

- (क) देशभर में एनएफएसए के अंतर्गत उचित दर दुकानों (एफपीएस) की कुल संख्या 5,43,259 है तथा दादरा और नगर हवेली संघ राज्य क्षेत्र सहित राज्यवार कुल एफपीएस की संख्या संलग्न **विवरण** में दी गई है।

वर्तमान में, जन पोषण केंद्र (जेपीके) पर प्रायोगिक अध्ययन के तहत, 90 एफपीएस अर्थात् 4 शहरों अर्थात् हैदराबाद, गाजियाबाद, जयपुर, अहमदाबाद से 15-15 और इंदौर से 30 को जेपीके में परिवर्तित किया गया है।

(ख) से (घ) प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) के माध्यम से लगभग 80 करोड़ लाभार्थियों को वितरण हेतु दिनांक 1 जनवरी 2023 से निःशुल्क खाद्यान्न उपलब्ध कराया जा रहा है। 'खाद्यान्न' शब्द को चावल, गेहूँ और मोटे अनाज (श्री अन्न सहित) या इनके किसी भी संयोजन के रूप में परिभाषित किया गया है जो केंद्र सरकार द्वारा समय-समय पर आदेश द्वारा निर्धारित गुणवत्ता मानदंडों के अनुरूप हो। इसके अतिरिक्त, राज्य/संघ राज्य क्षेत्रों की सरकारें पीएमजीकेएवाई के अंतर्गत प्रदान किए जाने वाले लाभों से अधिक लाभ प्रदान करने वाली खाद्य या पोषण आधारित योजनाएं या स्कीमें बना सकती हैं।

पीडीएस के तहत गेहूँ/चावल की समान मात्रा (राज्य द्वारा अनुरोध के अनुसार) के बदले में श्री अन्न (पोषक अनाज) भी आबंटित किया जाता है, जबकि यह सुनिश्चित किया जाता है कि चावल, गेहूँ और मोटे अनाज (पोषक अनाज) की कुल मात्रा प्रत्येक राज्य/संघ राज्य क्षेत्र के संबंध में निर्धारित ऊपरी सीमा के भीतर हो।

तदनुसार, वर्ष 2023-24, 2024-25 और 2025-26 (अगस्त, 2025 तक) में क्रमशः 10,41,659 टन, 12,29,020 टन और 2,12,436 टन श्री अन्न/मोटा अनाज वितरित किया गया है।

विवरण

एनएफएसए के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार उचित दर दुकानों की कुल संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला संख्या	कुल उचित दर दुकानें
1	अंडमान एवं निकोबार द्वीप समूह	3	416
2	आंध्र प्रदेश	26	29,791
3	अरुणाचल प्रदेश	26	1,680
4	असम	35	34,300

5	बिहार	38	50,951
6	चंडीगढ़	डीबीटी	उपलब्ध नहीं
7	छत्तीसगढ़	33	13,675
8	दादर एवं नगर हवेली एवं दमन एवं दीव	4	114
9	दिल्ली	11	1,993
10	गोवा	2	452
11	गुजरात	34	16,949
12	हरियाणा	22	9,434
13	हिमाचल प्रदेश	12	5,219
14	जम्मू एवं कश्मीर	20	6,737
15	झारखंड	24	25,228
16	कर्नाटक	35	20,403
17	केरल	14	13,913
18	लद्दाख	2	404
19	लक्षद्वीप	1	39
20	मध्य प्रदेश	55	27,377
21	महाराष्ट्र	41	52,642
22	मणिपुर	16	2,339
23	मेघालय	12	4,735
24	मिजोरम	11	1,258
25	नगालैंड	16	1,783
26	ओडिशा	30	12,044
27	पुदुचेरी	DBT	NA
28	पंजाब	23	18,150
29	राजस्थान	50	27,062
30	सिक्किम	6	1,312
31	तमिलनाडु	38	34,805
32	तेलंगाना	34	17,246
33	त्रिपुरा	8	2,057
34	उत्तराखंड	13	9,059
35	उत्तर प्रदेश	75	79,216
36	पश्चिम बंगाल	23	20,476
	कुल	793	5,43,259

फर्जी खबरें

1747. श्रीमती संध्या राय:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) फर्जी खबरों पर अंकुश लगाने के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है;

और

(ख) ऐसी फर्जी खबरों को बढ़ावा देने वालों के विरुद्ध उठाए जा रहे कदमों का ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) और (ख) सरकार विभिन्न मीडिया प्लेटफॉर्मों पर उपलब्ध सांविधिक और संस्थागत तंत्र के तहत फर्जी खबरों के प्रसार को नियंत्रित करने के लिए हर संभव कदम उठाती है, जिनमें निम्नलिखित शामिल है:

- **प्रिंट मीडिया:** समाचार पत्रों को भारतीय प्रेस परिषद (पीसीआई) द्वारा बनाए गए "पत्रकारिता आचरण के मानक" का पालन करना आवश्यक है। ये मानक, अन्य बातों के साथ-साथ फर्जी/मानहानिकारक/भ्रामक समाचारों के प्रकाशन पर रोक लगाते हैं। परिषद अधिनियम की धारा 14 के अनुसार, मानक के कथित उल्लंघनों की जाँच करती है और समाचार पत्र, संपादकों, पत्रकारों आदि को, यथास्थिति चेतावनी, भर्त्सना या निंदा कर सकती है।
- **टेलीविजन मीडिया:** टीवी चैनलों को केबल टेलीविजन नेटवर्क (विनियमन) अधिनियम, 1995 के तहत कार्यक्रम संहिता का पालन करना आवश्यक है, जिसमें अन्य बातों के साथ-साथ यह प्रावधान है कि ऐसी कोई सामग्री प्रसारित नहीं की जाएगी जिसमें अश्लील, मानहानिकारक, जानबूझकर, मिथ्या और विचारोत्तेजक संकेत और अर्ध-सत्य शामिल हों। केबल टेलीविजन नेटवर्क (संशोधन) नियम 2021, में टीवी चैनलों द्वारा संहिता के उल्लंघन से संबंधित शिकायतों

की जाँच के लिए एक तीन-स्तरीय शिकायत निवारण तंत्र का प्रावधान है। जहाँ कार्यक्रम संहिता का उल्लंघन पाया जाता है, वहाँ उपयुक्त कार्रवाई की जाती है।

- **डिजिटल मीडिया:** सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजिटल मीडिया आचार संहिता) नियम, 2021 (आईटी नियम, 2021) डिजिटल मीडिया पर समाचार और समसामयिक मामलों के प्रकाशकों के लिए, एक आचार संहिता का प्रावधान करते हैं।

केंद्र सरकार से संबंधित फर्जी खबरों की जाँच के लिए नवंबर, 2019 में सूचना और प्रसारण मंत्रालय के पत्र सूचना कार्यालय के अंतर्गत एक फैक्ट चैक यूनिट (एफसीयू) की स्थापना की गई। भारत सरकार के मंत्रालयों/विभागों के अधिकृत स्रोतों से समाचारों की प्रामाणिकता की पुष्टि करने के बाद, एफसीयू अपने सोशल मीडिया प्लेटफॉर्म पर सही जानकारी पोस्ट करती है।

सूचना अधिनियम 2000 की धारा 69क के तहत, सरकार भारत की संप्रभुता और अखंडता, भारत की रक्षा, राज्य की सुरक्षा और लोक व्यवस्था के हित में वेबसाइटों, सोशल मीडिया हैंडल और पोस्ट को ब्लॉक करने के लिए आवश्यक आदेश जारी करती है।

DISTRICT MINERAL FOUNDATIONS FUNDS ACROSS THE COUNTRY

1748. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **MINES** be pleased to state:

- (a) the total funds accrued in all District Mineral Foundations (DMFs) across the country till date and the corresponding amount utilised, State-wise particularly in Maharashtra;
- (b) the percentage of unutilised funds and the primary reasons identified for this significant underutilisation;

- (c) whether the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) guidelines mandate specific percentages for high-priority sectors (e.g., drinking water, healthcare, education);
- (d) the Governments assessment of compliance with these sectoral allocation norms, State-wise; and
- (e) whether there are instances where funds are being disproportionately allocated to other sectors and if so, the corrective measures taken/being taken by the Government?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) As per the information available in the Ministry, a total of Rs.1,09,423 crore has been collected under the DMFs across the country so far, of which Rs.91,514 crore, or 83% of the total funds, has been allocated to various projects sanctioned under the DMFs. Further, the District Mineral Foundation (DMF) operates as a non-lapsable fund and unspent balances continue to be part of the cumulative fund available with each DMF Trust. The State-wise details of the funds collected and allocated are given in the enclosed **Statement**.

(c) to (e) PMKKKY guidelines, 2024 mandates that at least 70% of DMF funds be utilized in high-priority sectors such as drinking water, healthcare, education, etc. and upto 30% of DMF funds be utilized under other-priority Sectors i.e. Physical Infrastructure, Irrigation and Energy and Watershed Development. Till date, eight States have incorporated the PMKKKY guidelines, 2024 in their State DMF Rules. The Guidelines also provides that the account of the DMF shall be audited by the

Comptroller and Auditor General (CAG) as per schedule decided by CAG. Further, as per the Guidelines, a State Level Monitoring Committee (SLMC) shall be constituted at the State level under the chairpersonship of the Chief Secretary to monitor the performance of DMFs and compliance of transparency norms, audit and annual report of DMFs.

STATEMENT

State wise cumulative fund collection and allocation under DMF as of May 2025

(Rs. in Crore)

Sl. No.	Name of the State/UT	Collection	Allocation
1	Andhra Pradesh	2375.05	2281.19
2	Assam	281.53	143.92
3	Bihar	189.38	92.68
4	Chhattisgarh	15402.43	16183.73
5	Goa	239.38	112.50
6	Gujarat	1912.37	1546.43
7	Haryana	91.24	29.06
8	Himachal Pradesh	376.79	207.07
9	Jammu and Kashmir	88.85	49.22
10	Jharkhand	13791.40	10355.41
11	Karnataka	5919.46	4200.14
12	Kerala	111.23	0.00
13	Madhya Pradesh	8604.71	4642.33
14	Maharashtra	6680.41	4919.40
15	Meghalaya	89.18	13.68
16	Odisha	31323.53	27068.00
17	Punjab	276.39	42.05
18	Rajasthan	10833.39	10489.08
19	Tamil Nadu	1657.40	1039.27

20	Telangana	6134.25	6622.52
21	Uttar Pradesh	2376.21	1058.55
22	Uttarakhand	491.63	346.90
23	West Bengal	177.69	70.92
	TOTAL	109423.90	91514.05

UTILISATION OF LAND AVAILABLE WITH RAILWAY

1749. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total land available with the Railways along with the details of land under encroachment and land used for commercial purposes;
- (b) the details of the revenue generated by the Railways from the use of land and spaces for commercial purposes since 2014, year-wise;
- (c) whether the Government has any plans for making unused railway land available for social/sports purposes; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (d) A total of about 4.90 lakh hectare of land is owned by Indian Railway out of which about 0.22% (1078 hectare) of railway land is under encroachment and about 1 % (4930 hectare) railway land is under utilization for commercial purposes including land entrusted to RLDA for commercial utilisation.

Year-wise details of the revenue generated by the Railways from the use of land and spaces for commercial purposes since 2014 are as under:

Financial Year	Revenue Generated (in crores)
2014-15	1056.62
2015-16	1410.66
2016-17	1515.97
2017-18	3833.88
2018-19	1438.90
2019-20	2104.44
2020-21	1733.24
2021-22	1745.56
2022-23	2379.66
2023-24	2699.87
2024-25	3129.49

As per extant policies, Indian Railways permit use of its land for social infrastructure like hospitals, Kendriya Vidyalayas for period up to 60 years @ Re 1 per sqm per annum. The temporary licensing of railway land for cultural and sports activities is permitted for a period up to 4 months. Indian Railways has also entered into a Memorandum of Understanding with Sports Authority of India for development of sports facilities at Cooch Bihar.

DIRECT TRAIN SERVICE BETWEEN MYSURU AND GOA

1750. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that Mysuru (Karnataka) and Goa—remain unconnected by a direct train service, if so, the details thereof;
- (b) whether it is a fact that Karwar lacks direct train connectivity to Mysuru and to other key locations such as the airport and port city of Vasco-da-Gama, if so, the details thereof; and
- (c) whether South Western Railway (SWR) and Konkan Railway Corporation Limited (KRCL) had jointly proposed and agreed during the IRCTC 2024 deliberations to extend Train No. 16585 SMVB–Murdeswar Express up to Vasco-da-Gama via Karwar with rake-sharing arrangements with Train No. 1309 YPR–Vasco Express, if so, the details thereof and the reasons for delay in implementation of the said project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Indian Railways constantly endeavours to connect important stations through direct train services by operating new trains or by extending existing services. This is an on-going process on Indian Railways subject to traffic justification, operational feasibility, resource availability, etc.

Presently, Mysuru - Bengaluru sector is served by 36 pairs of train services, while Bengaluru-Vasco-da-Gama sector is served by 2 pairs of train services.

IT HARDWARE MANUFACTURING UNITS

1751. SHRI A. MANI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the total number of IT hardware manufacturing units established in the country during the last three years along with the number of such units set up in the State of Tamil Nadu during the same period;

(b) whether any such manufacturing units have been established, proposed or approved in or around the Dharmapuri Lok Sabha constituency and if so, the details thereof including location, investment size, employment generated and expected production capacity;

(c) whether the Government has undertaken or proposes to undertake feasibility studies or site assessments for establishing electronics/IT hardware units in Dharmapuri district; and

(d) the details of the steps being taken by the Government to promote balanced regional distribution of electronics manufacturing clusters especially in Tier-2 and Tier-3 districts like Dharmapuri in Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) With an objective to boost domestic manufacturing and attract large investments in the IT Hardware value chain, MeitY launched PLI Scheme 2.0 for IT Hardware on 29.05.2023. Under this scheme, 27 companies have been approved.

Out of these, 10 manufacturing units have been established in last 3 years as per details given in the enclosed **Statement-I**.

To promote balanced regional distribution of electronics manufacturing Government have launched various initiatives in last ten years which resulted in establishment of a strong electronics manufacturing ecosystem in India.

Government initiatives that made such transformation possible include:

- Production linked incentives (PLI) for large scale electronics manufacturing
- Production linked incentives (PLI) for IT hardware
- Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)
- Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme
- Public Procurement (Preference to Make in India) Order 2017 to prioritize domestically manufactured products in public procurement
- Reforms in taxation including rationalization of tariff structure, exemption on basic custom duty on capital goods, etc.

However, the locations of electronics manufacturing units are chosen by the companies based on supply chain linkage, infra structure support and other ease of doing measures provided by the states. Further, Government of India notified the EMC and Modified EMC (EMC 2.0) schemes to create world class infrastructure along with common facilities and amenities including plug and play facility /ready built-up sheds for attracting major global electronics manufacturers along with their supply chains to set up their production facility in the country. These schemes are

Pan India initiatives and total 22 clusters in EMC and 11 clusters in EMC 2.0 have been approved in 18 states across India including 2 clusters approved in state of Tamil Nadu. The details are given in the enclosed **Statement-II**.

STATEMENT-I

List of manufacturing units under PLI Schemes for IT Hardware established in last 3 years

S. No.	Company	State	Year
1.	Neolync Tele Communications Private Limited	Andhra Pradesh	2022
2.	Plumage Solutions Private Limited	Puducherry	2023
3.	Kaynes Electronics Manufacturing Private Limited	Karnataka	2023
4.	Smile Electronics Limited	Tamil Nadu	2024
5.	Bhagwati Products Limited	Uttar Pradesh	2024
6.	Netweb Technologies India Limited	Haryana	2024
7.	Goodworth Electronics Private Limited	Uttar Pradesh	2024
8.	VVDN Technologies Private Limited	Haryana	2024
9.	Syrma SGS Technologies Ltd.	Tamil Nadu	2025
10.	HLBS Tech Private Limited	Madhya Pradesh	2025

STATEMENT-II**Details of Clusters approved in Tamil Nadu**

S. No.	Location	Area	Implementing agency	Project Cost (Rs. in Cr.)	GIA (Rs. in Cr.)
1	Pillaipakkam (Village), Sriperumbudur Taluk (Taluk), Kancheepuram (District)	379.3	State Industries Promotion Corporation of Tamil Nadu (SIPCOT)	424.55	212.27
2	Manallur, Tiruvallur District	474.3		587.47	293.74

DEDICATED FREIGHT CORRIDORS OF RAILWAYS**1752. SHRI VE. VAITHILINGAM:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that since 1951 the railway sector's share as a transporter of freight traffic has declined from 86.2 percent to 27 percent today;
- (b) if so, the details of the remedial steps proposed to be taken by the Government in view of the fact that the country's logistics sector is required to grow by 25 per cent to meet the requirement of moving goods; and

(c) the initiatives taken/being taken by the Government to ensure transparency in the operations of the Dedicated Freight Corridors (DFCs) in order to build trust with logistics providers and shippers?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) Indian Railways has undertaken a comprehensive set of initiatives aimed at increasing its modal share in freight transportation. These efforts include the construction of new railway lines, multitracking of existing routes. Port connectivity is being strengthened to facilitate seamless multimodal logistics, while the development of Gati-Shakti Multi Modal Cargo Terminal (GCTs) is improving cargo handling capabilities. A corridor-based approach is being adopted to streamline movement over the high-density routes. Modernization of rolling stock and the induction of High Horse Power (HHP) locomotives are improving hauling capacity and reliability of assets. The railway freight volume has increased 22.1 times in FY 2024-25 since 1951.

As on 01.04.2025, across Indian Railways, 431 Railway infrastructure projects (154 New Line, 33 Gauge Conversion and 244 Doubling) of total length 35,966 Km, costing approx. ₹6.75 lakh crore are sanctioned, out of which 12,769 Km length has been commissioned and an expenditure of approx. ₹2.91 lakh crore has been incurred upto March, 2025. The summary is as under:

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25(₹ in Cr)
New Lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling /Multitracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Zone-wise/year-wise details of all Railway projects are made available in public domain on Indian Railway's website.

The details of commissioning/ laying of new track across Indian Railways is given below:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.57 Km/day (more than 2 times)

The details of conversion of single line sections to multi-track sections across Indian Railways is given below:

Period	Doubling Commissioned	Average commissioning of Doubling
2009-14	1,875 Km	375 Km/ year
2014-25	18,558 Km	1687 Km/ year (Nearly 5 times)

The Average Annual Budget allocation for multi-tracking projects across Indian Railways is given below:

Period	Outlay
2009-14	₹2,461 crore/year
2014-25	₹20,882 crore (More than 8 times)

Further, the following steps have been taken to enhance traffic on Indian Railways:

- Liberalized investment schemes (General-Purpose Wagon Investment Scheme, Liberalized Special Freight Train Operator scheme, Automobile Freight Train Operator) in wagons have been launched for induction of more wagons in the rail system.
- ‘Gati Shakti Multi-Modal Cargo Terminal (GCT)’ policy has been launched to develop freight terminals and increase cargo. 112 terminals under the new policy have been commissioned since Dec 2021.
- To facilitate cargo aggregation and thereby, expand the commodity basket, a new transportation product “Cargo Aggregator Transportation Product” has been introduced.

- Freight booking, charging, payment, tracking of consignment, wharfage, demurrage, refund all processes have been computerized to make the freight booking easier and accessible.
- *Inter alia*, Concessions are being provided under the “Merry-Go-Round” (MGR) policy. Discount schemes for bagged consignments in open and flat wagons and Short-lead concession scheme have been launched. Rationalization of freight rates for automobile traffic has been done to promote transportation of automobiles by Rail. Charging of Special Haulage Rate for Bulk Cement (Cement in loose form) has been initiated. Telescopic rate benefit to domestic coal traffic in Rail-Sea-Rail (RSR) mode provided. Rationalization of Station-to-Station (STS) rates carried out to attract additional traffic. Busy Season Surcharge have been reviewed.

(c) In order to ensure greater transparency and build trust with logistics providers and shippers, Dedicated Freight Corridors (DFCs) Corporation limited has ensured that Business opportunities are accessible to all customers without any discrimination as per eligibility criteria fixed by Ministry of Railways, opportunities such as booking of rakes, opening of terminals etc. are available over entire Dedicated Freight Corridors.

POST RETIREMENT POSTS

1753. SHRI DEEPAK ADHIKARI (DEV):

Will the **PRIME MINISTER** be pleased to state:

the details of the number of IAS, IPS and IRS officers who have service extension after their retirement during the last five years, post, year and person-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

Extension of service after retirement, is given in exceptional circumstances, in public interest to officers belonging to All India Services in accordance with provisions contained in All India Service (Death Cum Retirement Benefit) Rules, 1958 / relevant rules.

तुगलकाबाद रेलवे स्टेशन में अत्याधुनिक सुविधाएं

1754. श्री रामवीर सिंह बिधूड़ी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार की दक्षिण दिल्ली के मुख्य एवं ऐतिहासिक तुगलकाबाद रेलवे स्टेशन को टर्मिनल में परिवर्तित करने और वहां अत्याधुनिक सुविधाएं प्रदान करने की कोई योजना है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) तुगलकाबाद स्टेशन पर सोनगरिया सुपरफास्ट ट्रेन संख्या 20451 और 20452 तथा जन शताब्दी एक्सप्रेस ट्रेन संख्या 12059 और 12060 का ठहराव कब तक बहाल करने का प्रस्ताव है; और
- (घ) सरकार का गरीब मजदूरों को कब तक राहत देने का प्रस्ताव है, क्योंकि दक्षिण दिल्ली से हजारों मजदूर राजस्थान और मध्य प्रदेश में अपने घरों को जाने के लिए इन ट्रेनों का प्रयोग करते हैं

और अब उन्हें निजामुद्दीन या फरीदाबाद से इन ट्रेनों में सवार होना पड़ता है, जिससे कम से कम दो घंटे का समय बर्बाद होता है और गरीब मजदूरों को काफी पैसा खर्च करना पड़ता है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) दिल्ली-पलवल रेल खंड पर स्थित तुगलकाबाद दिल्ली क्षेत्र के प्रमुख रेलवे स्टेशनों जिनमें नई दिल्ली, हजरत निजामुद्दीन, आनंद विहार टर्मिनल, दिल्ली जंक्शन, दिल्ली सराय रोहिल्ला आदि स्टेशन/टर्मिनल शामिल हैं, में से एक है। दक्षिण दिल्ली में स्थित तुगलकाबाद, हजरत निजामुद्दीन से लगभग 11 किमी और नई दिल्ली स्टेशन से लगभग 18 किमी दूर है, जो अन्य स्थानों के साथ-साथ कोटा जाने वाले यात्रियों की आवश्यकताओं को पूरा करता है। वर्तमान में, 30 रेलगाड़ी सेवाएं तुगलकाबाद स्टेशन पर यात्रियों की आवश्यकताओं को पूरा कर रही हैं।

तुगलकाबाद रेलवे स्टेशन पर, प्लेटफार्म संख्या 1 पर दिव्यांगजन शौचालय, महिला शौचालय, पार्किंग सुविधाओं में सुधार, ऊपरी पैदल पुल का शेल्टर, नए वाटर बूथ और प्लेटफार्मों पर नई बेंचों का निर्माण कार्य पूरा कर लिया गया है। प्लेटफार्म संख्या 1 और 2 पर प्लेटफार्म शेल्टर, दिव्यांगजन पार्किंग के शेल्टर और अतिरिक्त वाटर बूथ के सुधार का कार्य शुरू कर दिया गया है।

भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और निर्माण कार्यों को कार्य की आवश्यकता, परस्पर प्राथमिकता और निधियों की उपलब्धता के अध्यधीन शुरू किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के लिए निर्माण कार्यों को स्वीकृत और निष्पादित करते समय निचली श्रेणी के स्टेशनों की तुलना में उच्च श्रेणी के स्टेशनों को प्राथमिकता दी जाती है।

इसके अलावा, रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ सतत आधार पर रेलवे स्टेशनों के विकास हेतु अमृत भारत स्टेशन योजना शुरू की है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशन तक पहुंच, परिचलन क्षेत्रों, प्रतीक्षालय, शौचालय, आवश्यकतानुसार लिफ्ट/एस्केलेटर, प्लेटफॉर्म की सतह का कार्य और प्लेटफॉर्म पर कवर,

स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी स्टेशन संबंधी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल हैं।

इस योजना में आवश्यकतानुसार, चरणबद्ध रूप से एवं यथा व्यवहार्य स्टेशन भवन में सुधार, शहर के दोनों भागों के साथ स्टेशन का एकीकरण, यातायात के विविध साधनों के साथ एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि तथा दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

स्टेशनों का विकास/उन्नयन/आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। वित्त वर्ष 2025-26 के लिए योजना शीर्ष-53 के तहत 12,118 करोड़ रुपए की निधि का आबंटन किया गया है और अब तक (जून, 2025 तक) 2,612 करोड़ रुपए का व्यय किया गया है।

रेल परियोजनाओं को लाभप्रदता, रेलवे की अपनी परिचालनिक आवश्यकताओं, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा की गई मांगों, सामाजिक-आर्थिक महत्व आदि के आधार पर किए जाते हैं जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है, जो सतत और निरंतर चलने वाली प्रक्रिया है।

(ग) और (घ) भारतीय रेल दक्षिण दिल्ली में रहने वाले मजदूरों सहित सभी यात्रियों की यात्रा आवश्यकताओं के प्रति संवेदनशील है। तुगलकाबाद के यात्री तुगलकाबाद के निकट नई दिल्ली/हजरत निजामुद्दीन से 20451/20452 सोगरिया-नई दिल्ली एक्सप्रेस और 12059/60 कोटा-हजरत निजामुद्दीन जनशाताब्दी एक्सप्रेस की सेवाओं का लाभ उठा सकते हैं। इसके अलावा, भारतीय रेल पर रेलगाड़ी सेवाओं के ठहराव का प्रावधान परिचालनिक व्यवहार्यता, यातायात औचित्य आदि के अध्यधीन एक सतत प्रक्रिया है।

DISPOSAL OF PENDING CASES IN CONSUMER COMMISSIONS

1755. SHRI PRADEEP PUROHIT:

SHRI RAJKUMAR CHAHAR:

SHRI ALOK SHARMA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of pending cases in Consumer Commissions in the country especially in Odisha and Madhya Pradesh during the last three years;
- (b) whether the Government has taken any measures for quick disposal of pending cases;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The details of consumer cases filed and disposed by the consumer commissions, including Odisha and Madhya Pradesh, since last three years are given in the enclosed **Statement**.
- (b) to (d) Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc.

Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and National level commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

Further, as per Section 38 (7) of the Consumer Protection Act, 2019, every complaint shall be disposed of as expeditiously as possible and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis

or testing of commodities and within five months if it requires analysis or testing of commodities.

To serve the interest of speedy justice to the end consumers, Consumer Protection Act states that no adjournment shall ordinarily be granted by the consumer commissions unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the Commission.

Besides providing VC facilities to 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs), an e-Jagriti portal has been developed to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and latest features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET application) into a single, scalable system that significantly benefit consumers by enabling them to file complaints seamlessly from anywhere, anytime, with multi-lingual support. The integrated platform streamlines the grievance redressal process, offering faster resolution and enhanced transparency.

STATEMENT

Details of consumer cases filed and disposed by the consumer commissions, including Odisha and Madhya Pradesh, since last three years

S. No.	State Name	2022		2023		2024		2025	
		Filed	Disposed	Filed	Disposed	Filed	Disposed	Filed	Disposed
1	NCDRC	3,655	4,054	5,816	6,125	4,546	6,953	1,856	2,370

2	ANDAMAN AND NICOBAR ISLANDS	23	36	8	2	11	1	5	1
3	ANDHRA PRADESH	2,678	3,372	3,398	3,942	3,434	2,672	1,802	1,044
4	ARUNACHAL PRADESH	25	19	39	30	40	26	10	11
5	ASSAM	554	608	553	511	552	552	252	212
6	BIHAR	5,277	3,047	4,279	4,874	3,928	3,293	1,591	1,340
7	CHANDIGARH	2,135	1,655	1,782	2,625	1,741	1,902	805	554
8	CHHATTISGARH	2,829	2,356	3,403	4,662	3,077	4,817	1,527	2,241
9	DELHI	5,031	5,106	6,063	8,545	6,418	6,525	2,017	1,983
10	GOA	177	178	219	365	285	231	161	107
11	GUJARAT	14,676	16,143	17,634	17,226	18,152	12,583	8,239	5,509
12	HARYANA	11,959	9,002	13,251	11,795	13,214	9,674	6,690	4,532
13	HIMACHAL PRADESH	2,267	1,796	2,415	2,104	2,280	2,154	1,277	820
14	JAMMU AND KASHMIR	12	0	31	3	46	160	4	0
15	JHARKHAND	1,923	2,106	1,703	2,028	1,389	1,387	503	427
16	KARNATAKA	9,035	11,939	10,435	12,538	11,872	10,244	5,323	4,890
17	KERALA	6,121	7,198	8,473	6,700	12,003	6,778	5,401	4,101
18	LAKSHADWEEP	0	0	4	0	2	2	0	0
19	MADHYA PRADESH	16,340	21,091	11,976	18,309	10,624	14,885	4,938	6,369
20	MAHARASHTRA	22,607	16,757	18,523	7,632	15,918	14,939	7,245	4,940
21	MANIPUR	74	60	50	62	91	35	62	41
22	MEGHALAYA	67	186	55	60	68	50	31	21
23	MIZORAM	67	108	64	53	99	67	74	25
24	NAGALAND	15	16	14	15	28	3	13	2
25	ODISHA	4,105	5,206	5,924	7,174	5,844	4,911	2,347	1,716
26	PUDUCHERRY	45	55	95	145	157	169	83	76
27	PUNJAB	8,151	8,173	6,966	8,652	8,536	6,815	3,420	3,058
28	RAJASTHAN	14,812	11,491	13,662	12,341	12,397	10,741	5,754	5,028
29	SIKKIM	27	10	56	26	87	29	8	1
30	TAMIL NADU	7,086	10,026	7,348	9,079	8,224	7,494	3,187	2,324
31	TELANGANA	4,378	5,390	3,972	4,571	4,405	3,974	1,823	1,477
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	19	2	31	0	19	0	0	0
33	TRIPURA	512	596	225	256	243	162	109	63

34	UTTARAKHAND	2,217	2,224	1,102	929	709	548	464	1,185
35	UTTAR PRADESH	20,428	25,782	19,023	25,657	17,733	19,630	9,104	7,554
36	WEST BENGAL	6,353	7,080	5,692	6,743	5,009	3,915	1,906	1,515
	Total	175,680	182,868	174,284	185,779	173,181	158,321	78,031	65,537

NATIONAL INSTITUTE OF ELECTRONICS AND INFORMATION TECHNOLOGY

1756. SHRI MOHIBBULLAH:

SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the total number of National Institute of Electronics and Information Technology (NIELIT) centres currently operational across the country, State-wise;
- (b) the number of Accredited Training Partners (ATPs) and facilitation centres affiliated with NIELIT, State-wise;
- (c) the details of funds allocated and released to NIELIT centres during each of the last five years, State-wise;
- (d) the details of the number of individuals trained by NIELIT during each of the last five years, State-wise;
- (e) the details of ongoing and completed research and development projects undertaken by the National Institute of Electronics and Information Technology (NIELIT) especially in the States of Uttar Pradesh and Andhra Pradesh; and

(f) whether the Government proposes to establish more NIELIT centres across the country and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f) The National Institute of Electronics and Information Technology (NIELIT) is an Autonomous Scientific Society for skilling and related activities related to electronics and information technology.

At present, 56 NIELIT Centers are operational. It has 797 Accredited Training Partners (ATPs) and 9,275 facilitation centers are affiliated with NIELIT across the country. NIELIT has trained a total of 43,60,759 candidates under various Degree/Diploma Level Courses and Skill Based Courses (Long Term and Short Term). Further relevant details are available on the NIELIT website.

The details of fund allocation and release to NIELIT and its Centers is at **Statement**. The details of new NIELIT Centers established/set up in the past five years is as follows:

Year	NIELIT Centre (located at)
2019-20	Kargil
2020-21	Dimapur, Daman
2022-23	Buxar, Muzaffarpur, East Delhi, South West Delhi
2023-24	Noida, Bikaner, Hyderabad
2024-25	Tirupati, Balasore, Pilibhit , Chittradura

STATEMENT

Total funds allocated and released during the last five years

S No.	Year of grant	Amount of Grant allocated and released
1	2020-21	49,16,71,443/-
2	2021-22	1,39,28,10,176/-
3	2022-23	6,44,25,100/-
4	2023-24	1,45,38,07,249/-
5	2024-25	1,53,08,52,398/-

MEDICAL FACILITIES AT RAILWAY STATIONS

1757. SHRI PUTTA MAHESH KUMAR:

SHRI KIRTI AZAD:

SHRI KRISHNA PRASAD TENNETI:

SHRI SANATAN PANDEY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has conducted any study/survey regarding establishment of medical emergency centres at all railway stations and passengers trains across the country including Uttar Pradesh in the last five years and if so, the details thereof, State-wise;
- (b) the details of the total number of railway stations that have some form of medical facilities (emergency room/clinic/dispensary and/or other such

facilities) in the premises of the railway station, especially those in Andhra Pradesh, Uttar Pradesh and West Bengal, district-wise;

- (c) the details regarding the total number of frontline staff/doctors/nurses/trained medical professional and ambulances provided/available at railway station across the country at present especially in Andhra Pradesh, State-wise/district wise;
- (d) whether the Government has considered making it mandatory for major railway stations particularly in Uttar Pradesh to have some form of medical facilities/infrastructure available to treat patient passengers, State and district-wise; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) The need and extent of providing medical facilities at railway stations and in trains was examined by Hon'ble Supreme Court. In compliance of the orders, a committee of experts was constituted at All India Institute of Medical Sciences (AIIMS), New Delhi. As recommended by Committee of experts, instructions have been issued to provide a Medical Box containing life saving medicines, equipments, oxygen cylinder etc. at all Railway stations and passenger carrying trains.

Front line staff i.e. Train Ticket Examiner, Train Guards/Superintendents, Station Master etc. are trained in rendering First Aid. Regular refresher courses are

conducted for such staff. List of near-by hospitals and doctors along with their contact numbers is available at all Railway Stations.

Ambulance services of Railways, State Government/Private Hospitals and ambulance service providers are utilized to transport the injured/sick passengers to the hospitals/doctor's clinics.

NMET-FUNDS

1758. SHRI ARVIND DHARMAPURI:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the total number of National Mineral Exploration Trust (NMET) funded exploration projects currently underway in Telangana as of 31st March 2025;
- (b) the details of the total funds sanctioned and utilised under the NMET during the year 2024-25 in Telangana;
- (c) the details of the estimated quantum of mineral reserves discovered in Telangana under NMET funded surveys since its inception and the current stage of those blocks; and
- (d) the details of the steps taken by the Government to ensure financial transparency, accountability and timely completion surveys of NMET projects in Telangana?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) A total of **03** number of NMET funded exploration projects are currently underway in Telangana as of 31st March, 2025. The details are given in the enclosed **Statement -I**.
- (b) The details of the total funds sanctioned and utilised under NMET in the year 2024-25 in Telangana are given in the enclosed **Statement-II**.
- (c) The details of estimated quantum of mineral reserves discovered in Telangana under NMET funded surveys since its inception and the current stage of those blocks are given in the enclosed **Statement-III**.
- (d) Following initiatives have been taken to ensure financial transparency, accountability and timely completion of projects in Telangana:

Financial transparency and accountability:

- NMET disburses 40% of the approved budget as a mobilization advance to the State Directorate of Geology and Mining, the Directorate of Mining and Geology, and Notified Exploration Agency to initiate and carry out projects. After receiving the utilization certificate for the first 40% advance, the next 40% instalment is released. The final payment is issued upon project completion, following a review of the work and receipt of the project report from the agencies.
- For Notified Private Exploration Agencies (NPEAs), NMET provides up to a 30% mobilization advance once it receives an equivalent bank guarantee from the agencies. The remaining amount is released after adjusting for the previously issued advance, based on a reimbursement system. The nodal officer from State Unit of Telangana, GSI, examine(s)/monitor(s) the work

executed by the NPEA in the State and verify the bills claimed by NPEA for such purpose.

- NMET has incorporated accountability and transparency measures in its sanction orders as provided in the General Financial Rules. In terms of Rule 230, 235, 236 and 238 of GFR, the agency should maintain subsidiary accounts of the Government Grants and furnish the same to the Principal Accounts Office of the Ministry. The account shall be open to inspection by the Sanctioning Authority and audit, both by the Comptroller and Auditor General of India and internal audit by the Principal Accounts Office of the Ministry of Mines, whenever the Organization is called upon to do so. As per Rule 236(3) of GFR, the agency shall get its accounts audited by Chartered Accountants and submit an audit report w.r.t the financial and physical performance of the project as stipulated in the sanction order and the cost sheet at the time of submission of the final bill.

Timely completion of Projects:

- The approved projects are periodically reviewed by the Technical-Cum-Cost Committee of NMET.
- For any local administrative issues encountered during the projects, concerned District and State authorities are consulted to facilitate and resolve the issues.

STATEMENT- I**Total number of National Mineral Exploration Trust (NMET) funded exploration**

S. No.	Project Title	Implementing Agency	Approved Cost (₹ in Cr.)	Disbursed Cost (₹ in Cr.)
1.	Preliminary Exploration (G3 Stage) for Limestone in Mangrur block, Adilabad District, Telangana	Maheshwari Mining Private Limited	0.69	0.21
2.	Reconnaissance survey (G4) for REE and associated minerals in Nellikudur area Mahabubabad and Warangal districts, Telangana	Critical Mineral Trackers	1.03	0.31
3.	Preliminary Exploration (G-3) For Limestone In Kodangal Block, Vikarabad District, Telangana State	Telangana Mineral Development Corporation Limited	1.61	0.65

STATEMENT- II

The total funds sanctioned and utilised under the NMET in the year 2024-25

S. No.	Category	Agency	Funds Sanctioned (₹ in Cr.)	Funds Released (₹ in Cr.)
1.	Mineral Exploration projects funded by NMET	Notified Exploration Agency	1.61	0.65
		Notified Private Exploration Agency	1.73	0.52
2.	Financial assistance from NMET funds to procure machinery/ laboratory equipment/instruments etc. aimed at enhancing the exploration activities.	Directorate of Mining and Geology, Telangana	7.51	3.00
3.	Incentive to State Governments in respect of auction of mineral blocks	Directorate of Mining and Geology, Telangana	0.40	0.40
4.	Scheme for providing matching grant of 10% of annual collection in SMET	Directorate of Mining and Geology, Telangana	1.95	1.95

STATEMENT-III

**The details of estimated quantum of mineral reserves discovered in
Telangana under NMET funded surveys**

S. No.	Commodity	No. of Projects	Estimated Reserve (MT)	Present Stage
1.	Limestone	10	152.07	02 are auctioned
			41.68	01 can be auctioned
			55.51	07 further exploration needed
2.	Copper, Lead and Zinc	1	0.71	Can be Auctioned
	Total	11		

सौर ऊर्जा आधारित घरेलू विद्युतीकरण

1759. श्री त्रिवेन्द्र सिंह रावत:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तराखंड के दूरदराज के गांवों में सौर ऊर्जा आधारित घरेलू विद्युतीकरण के लिए कोई योजना कार्यान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या हरिद्वार जिले में ऐसे घरों की संख्या का आकलन करने के लिए कोई सर्वेक्षण किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या लाभार्थियों को इस संबंध में उपकरण और प्रशिक्षण प्रदान किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या उक्त योजना के लिए कोई शिकायत निवारण तंत्र उपलब्ध है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ) नवीन एवं नवीकरणीय ऊर्जा मंत्रालय, जनजातीय कार्य मंत्रालय द्वारा चिन्हित उत्तराखंड राज्य सहित, देश के जनजातीय तथा पीवीटीजी क्षेत्रों में प्रधानमंत्री जनजाती आदिवासी न्याय महा अभियान (पीएम जनमन) तथा धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना(जनजातीय तथा पीवीटीजी बस्तियों/गांवों के लिए) का कार्यान्वयन कर रहा है। इस योजना में अन्य के साथ-साथ, जहां ग्रिड कनेक्टिविटी व्यवहार्य नहीं है, वहां ऑफ-ग्रिड सौर प्रणालियों के प्रावधान द्वारा एक लाख गैर-विद्युतीकृत घरों (एचएच) का विद्युतीकरण करना शामिल है।

इस योजना के अंतर्गत, ऑफ-ग्रिड विद्युतीकरण हेतु घरों का सर्वेक्षण संबंधित राज्य कार्यान्वयन एजेंसी द्वारा किया जाना है। अब तक, मंत्रालय को इस योजना के अंतर्गत हरिद्वार जिले में घरों के विद्युतीकरण हेतु उत्तराखंड राज्य से कोई प्रस्ताव प्राप्त नहीं हुआ है।

ग्रामीण क्षेत्रों में सौर ऊर्जा परियोजनाएं

1760. श्री अरविंद गणपत सावंत:

श्री संजय हरिभाऊ जाधव:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वर्तमान में पवन और सौर ऊर्जा परियोजनाओं का क्रियान्वयन किन राज्यों, जिलों और कस्बों में किया जा रहा है और उनका ब्यौरा और नाम क्या है;
- (ख) विशेष रूप से ग्रामीण क्षेत्रों में सौर ऊर्जा परियोजनाओं की स्थापना के लिए सरकार की नीति क्या है और इस संबंध में क्या मानदंड निर्धारित किए गए हैं;
- (ग) उक्त परियोजनाओं/योजनाओं के लिए भूमि अधिग्रहण की पारदर्शी और निष्पक्ष प्रक्रिया सुनिश्चित करने हेतु सरकार द्वारा क्या कदम उठाए गए हैं;

- (घ) क्या सरकार ने जबरन भूमि अधिग्रहण या भूमि अधिग्रहण में आपराधिक तत्वों की संलिप्तता जैसी घटनाओं को रोकने के लिए की कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ड.) वर्ष 2014 से आज की तारीख तक सरकार के संज्ञान में कितने मामले आए हैं;
- (च) ऐसे मामलों की किस प्रकार जांच की गई और उनका निपटारा किया गया तथा दोषियों के विरुद्ध क्या कार्रवाई की गई; और
- (छ) किसानों के हितों की रक्षा और परियोजनाओं को पूरा करने हेतु सरकार द्वारा क्या कदम उठे गए हैं ?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) देश के सभी व्यवहार्य स्थलों पर पवन और सौर ऊर्जा परियोजनाओं के कार्यान्वयन को सुगम बना रहा है।
- (ख) सरकार ने ग्रामीण क्षेत्रों में सौर ऊर्जा को बढ़ावा देने के लिए विभिन्न योजनाओं को क्रियान्वित करने हेतु कदम उठाए हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।
- (ग) से (छ) परियोजना डेवलपर्स या व्यक्तिगत लाभार्थी ऐसी परियोजनाओं की स्थापना के लिए भूमि की व्यवस्था करते हैं। इसके अलावा, भूमि राज्य सरकारों का विषय है। नवीन एवं नवीकरणीय ऊर्जा मंत्रालय राज्य सरकारों से नवीकरणीय ऊर्जा (आरई) परियोजनाओं की स्थापना के लिए उपयुक्त सरकारी भूमि की पहचान करने का भी अनुरोध करता रहा है। पर्याप्त सरकारी भूमि उपलब्ध न होने की स्थिति में, निजी भूमि की भी पहचान की जा सकती है। तथापि, ऐसे मामलों में उचित और समय पर मुआवजा सुनिश्चित करना महत्वपूर्ण है, ताकि न केवल भूमि अधिग्रहण का शीघ्र निपटान हो सके, बल्कि समयबद्ध तरीके से नवीकरणीय ऊर्जा परियोजनाओं के विकास के लिए अनुकूल वातावरण भी सृजित हो सके। राज्य सरकारों से भी ऐसा करने का अनुरोध किया गया है।

विवरण

ग्रामीण क्षेत्रों में सौर ऊर्जा को बढ़ावा देने के लिए क्रियाशील योजनाओं की सूची

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
क) एक करोड़ घरों के लिए रूफटॉप सौर की स्थापना करने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना।	1. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना के अंतर्गत, आवासीय क्षेत्र में रूफटॉप सौर की स्थापना के लिए सीएफए निम्नानुसार है:			
	क्र. सं.	आवासीय खंड का प्रकार	सीएफए	सीएफए (विशेष श्रेणी राज्य/ संघ राज्य क्षेत्र)
	1	आवासीय क्षेत्र (रूफटॉप सौर (आरटीएस) क्षमता का प्रथम 2 किलोवाट पीक या उसका भाग)	30,000 रु. प्रति किलोवाट पीक	33,000 रु. प्रति किलोवाट पीक
	2	आवासीय क्षेत्र (1 किलोवाट पीक की अतिरिक्त आरटीएस क्षमता के साथ या उसके भाग सहित)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक
	3	आवासीय क्षेत्र (3 किलोवाट पीक से अधिक अतिरिक्त आरटीएस क्षमता)	कोई अतिरिक्त सीएफए नहीं	कोई अतिरिक्त सीएफए नहीं
	4	समूह आवासीय सोसायटी/आवासीय कल्याण समिति (जीएचएस/ आरडब्ल्यूए) आदि के लिए 500 किलोवाट पीक तक	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
		इलेक्ट्रिक व्हिकल चार्जिंग सहित साझा सुविधाओं के लिए (3 किलोवाट पीक प्रति घर की दर से)।		
ड) विकेंद्रीकृत सौर या अन्य नवीकरणीय ऊर्जा विद्युत संयंत्रों को स्थापित करने के लिए, स्टैंड-अलोन सौर कृषि	2. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में डिस्कॉमों को प्रोत्साहन देने का प्रावधान शामिल है ताकि उन्हें अनुकूल विनियामक और प्रशासनिक तंत्र बनाने, कार्यान्वयन के लिए लक्ष्य हासिल करने जैसी गतिविधियों में प्रेरित और मदद की जा सके। प्रोत्साहन, स्थापित आधार क्षमता के 10% से अधिक और 15% से कम की स्थापित बेस क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 5% है; स्थापित आधार क्षमता के 15% से अधिक क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 10% है। 3. आवासीय रूफटॉप सौर प्रणाली (आरटीएस) की स्थापना को बढ़ावा देने और स्थानीय स्तर पर प्रयास करने के लिए, प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में शहरी स्थानीय निकायों (यूएलबी) और पंचायत राज संस्थाओं (पीआरआई) को यूएलबी/पीआरआई के अधिकार क्षेत्र में आवासीय खंड में आरटीएस की प्रत्येक स्थापना के लिए 1000 रुपये की दर से प्रोत्साहन देने का प्रावधान भी शामिल है, जिसके लिए उपभोक्ता को सीएफए हस्तांतरित किया जा चुका होता है। 4. इसके अतिरिक्त, देश के प्रत्येक जिले में एक आदर्श सौर गांव विकसित करने के लिए 800 करोड़ रुपये की निधि का प्रावधान किया गया है, जिसमें पीएमएसजी: एमबीवाई योजना के अंतर्गत प्रत्येक आदर्श सौर गांव को 1 करोड़ रुपये की सहायता का प्रावधान किया गया है। घटक-क: 10,000 मेगावाट के विकेंद्रीकृत ग्राउंड/स्टिल्ट माउंटेड सौर विद्युत संयंत्रों की स्थापना। उपलब्ध लाभ: इस योजना के तहत सौर विद्युत की खरीद के लिए डिस्कॉमों को 40 पैसे प्रति किलोवाट घंटे की दर से या 6.60 लाख			

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
पंपों की स्थापना तथा फीडर-स्तरीय सौरीकरण सहित मौजूदा ग्रिड संबद्ध कृषि पंपों के सौरीकरण के लिए पीएम-कुसुम योजना। यह योजना न केवल किसानों के लिए, बल्कि राज्यों और डिस्कॉमों के लिए भी लाभदायक है।	रु. प्रति मेगावाट प्रति वर्ष, जो भी कम हो, की दर से खरीद आधारित प्रोत्साहन (पीबीआई)। यह पीबीआई संयंत्र की वाणिज्यिक प्रचालन तिथि से पांच वर्षों की अवधि के लिए डिस्कॉमों को दिया जाता है। इस प्रकार, डिस्कॉमों को देय कुल पीबीआई प्रति मेगावाट 33 लाख रु. है। घटक-ख: 14 लाख स्टैंड-अलोन सौर पंपों की स्थापना। उपलब्ध लाभ: स्टैंड-अलोन सौर कृषि पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में स्टैंड-अलोन सौर पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, के लिए 50% की केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ख को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। घटक-ग: फीडर स्तरीय सौरीकरण के जरिए 35 लाख ग्रिड-कनेक्टेड कृषि पंपों का सौरीकरण। उपलब्ध लाभ: (क) व्यक्तिगत पंप का सौरीकरण (आईपीएस): सौर पीवी घटक की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाएगी। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान व निकोबार द्वीपसमूह में सौर पीवी कंपोनेंट की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 50% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ग (आईपीएस) को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। (ख) फीडर स्तरीय सौरीकरण (एफएलएस): एमएनआरई से उपलब्ध 1.05 करोड़ रु. प्रति मेगावाट की केन्द्रीय वित्तीय सहायता के साथ राज्य सरकार द्वारा कृषि फीडरों का सौरीकरण कैपेक्स अथवा रेस्को मोड में किया जा सकता है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन	
	एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में प्रति मेगावाट 1.75 करोड़ रु. की केन्द्रीय वित्तीय सहायता (सीएफए) दी जाती है।	
ग) जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है, ऑफ-ग्रिड सौर लाइटिंग प्रदान करने के प्रावधान के साथ प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बसाहटों/गांवों के लिए)।	घटक	केंद्रीय हिस्सा (100%)
	1 लाख जनजातीय और पीवीटीजी परिवारों के लिए 0.3 किलोवाट सौर ऑफ-ग्रिड प्रणाली का प्रावधान	50,000 रुपये प्रति परिवार या वास्तविक लागत के अनुसार
	सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के तहत)	प्रति एमपीसी 1 लाख रु.
	ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट

RESEARCH AND DEVELOPMENT FOR SMALL MODULAR REACTORS

1761. SHRI DHAVAL LAXMANBHAI PATEL:

Will the **PRIME MINISTER** be pleased to state:

- (a) the current status of institutional Research and Development for Small Modular Reactors (SMRs) technologies targeting commercialisation by 2030 along with the progress of international collaborations (e.g. IAEA, US, UK); and
- (b) the expected deployment plan and regulatory approvals by 2035?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Small Modular Reactors (SMRs) are being designed and developed by Bhabha Atomic Research Centre (BARC), a constituent unit of Department of Atomic Energy (DAE). SMRs are considered for deployment in brown field sites as a part of Nuclear Energy Mission to enhance India's nuclear energy capacity. These reactors are Bharat Small Reactor (220 MWe PHWR), Bharat Small Modular Reactor (BSMR-200 MWe PWR) and Small Modular Reactor (SMR-55 MWe PWR) which are being indigenously designed and developed with an objective of repurposing of retiring fossil fuel-based power plants, captive plants for energy intensive industries and off-grid applications for remote locations.

Conceptual and detailed designs for these reactors are at advanced stage. Prototype demonstration reactors establish technology readiness for design, construction, and operation.

In view of the available in-house expertise and know-how of technologies being developed, no collaboration has been envisaged. However, BARC participates in national and international meetings on nuclear reactor technologies for knowledge sharing, and as a member of the International Atomic Energy Agency (IAEA), India regularly participates in IAEA technical events for capacity building.

- (b) It is planned to establish lead units of SMR-55 and BSMR 200 MWe at DAE sites for technology demonstration. These demonstration reactors are likely to be constructed in 60 to 72 months after receipt of project sanctions.

राजस्थान सहित देश में रेल परियोजनाएँ

1762. श्रीमती मंजू शर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान सहित देश में विभिन्न रेल परियोजनाओं का जोन-वार और परियोजना-वार ब्यौरा क्या है;
- (ख) निर्धारित समय-सीमा से पीछे चल रही परियोजनाओं की परियोजना-वार संख्या कितनी है और इसके क्या कारण हैं;
- (ग) प्रत्येक लंबित परियोजना की लागत में कितनी वृद्धि हुई है; और
- (घ) उपर्युक्त परियोजनाओं को निर्धारित या विस्तारित समय-सीमा के भीतर पूरा करने के लिए सरकार द्वारा क्या उपाय किए गए/किए जा रहे हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार/संसदीय निर्वाचन क्षेत्र-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएँ राज्य की सीमाओं के आर-पार फैली हो सकती हैं।

रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर तक संपर्कता, अनुपलब्ध कड़ियों (अनुपलब्ध अवसंरचना सहित) और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 6.75 लाख करोड़ रुपये की लागत वाली कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइनें, 33 आमान परिवर्तन और 244 दोहरीकरण) स्वीकृत हैं, जिनमें से 12,769 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 2.91 लाख करोड़ रुपये का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक कुल व्यय (करोड़ रुपये में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

भारतीय रेल में नई लाइन, आमान परिवर्तन और दोहरीकरण परियोजनाओं के लिए औसत वार्षिक बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	लगभग 11,527 करोड़ रु./वर्ष
2025-26	68,785 करोड़ रु. (लगभग 6 गुना)

भारतीय रेल में नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:

अवधि	कमीशन किए गए नए रेल पथ	नए रेलपथ की औसत कमीशनिंग
2009-14	7,599 किलोमीटर	4.2 किलोमीटर प्रतिदिन
2014-25	34,428 किलोमीटर	8.57 किलोमीटर प्रतिदिन (2 गुना से अधिक)

राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली रेल अवसंरचना परियोजनाएं भारतीय रेल के उत्तर पश्चिम रेलवे, उत्तर रेलवे, उत्तर मध्य रेलवे, पश्चिम मध्य रेलवे और पश्चिम रेलवे जोनों के अंतर्गत आती हैं। रेल परियोजनाओं का क्षेत्रीय रेल-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

राजस्थान:

01.04.2025 की स्थिति के अनुसार, राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली 43,918 करोड़ रुपए की लागत वाली कुल 3,409 किलोमीटर लंबाई की 28 रेल परियोजनाएं (13 नई लाइनें, 05 आमान परिवर्तन और 10 दोहरीकरण) स्वीकृत हैं, जिनमें से 1,238 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 18,954 करोड़ रुपए का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक व्यय (करोड़ रुपए में)
नई लाइन	13	981	196	5769
आमान परिवर्तन	5	1252	788	6829
दोहरीकरण/मल्टीट्रैकिंग	10	1176	254	6357
कुल	28	3409	1238	18954

राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों हेतु बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	682 करोड़ रु. प्रति वर्ष
2025-26	9,960 करोड़ रु. (लगभग 14 गुना)

वर्ष 2009-14 और 2014-25 के दौरान राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेल पथ	नए रेलपथ की औसत कमीशनिंग
2009-14	798 किलोमीटर	159.6 किलोमीटर प्रतिवर्ष
2014-25	3,815 किलोमीटर	346.82 किलोमीटर प्रतिवर्ष (2 गुना से अधिक)

राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाओं जो हाल ही में समाप्त की गईं, का ब्यौरा निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रु. में)
1	अजमेर-बंगुरग्राम दोहरीकरण (48 किलोमीटर)	375
2	बंगुरग्राम-गुरिया कहीं-कहीं दोहरीकरण (47 किलोमीटर)	395
3	डेगाना-राई का बाग दोहरीकरण (146 किलोमीटर)	809
4	बीना-कोटा दोहरीकरण (283 किलोमीटर)	2476
5	नीमच-चित्तौड़गढ़ दोहरीकरण (56 किलोमीटर)	560
6	दौसा-गंगापुर सिटी दोहरीकरण (93 किलोमीटर)	950
7	फुलेरा-डेगाना दोहरीकरण (108 किलोमीटर)	702
8	चुरू-रतनगढ़ दोहरीकरण (43 किलोमीटर)	423

राजस्थान में पूर्णतः/अंशतः शामिल कुछ परियोजनाएं जो शुरू की गई हैं, वह निम्नानुसार हैं:

क्रम सं.	परियोजना	लागत (करोड़ रु. में)
1	तरंगा हिल-अंबाजी-आबू रोड नई लाइन (117 किलोमीटर)	2798
2	नीमच-बड़ी सादड़ी नई लाइन (46 किलोमीटर)	495
3	रींगस-खाटूश्यामजी नई लाइन (17 किलोमीटर)	254
4	पुष्कर-मेड़ता (कात्यासनी) नई लाइन (51 किलोमीटर)	800
5	रास-मेड़ता सिटी नई लाइन (56 किलोमीटर)	947
6	देवगढ़-नाथद्वारा आमान परिवर्तन (83 किलोमीटर)	969
7	अजमेर-चंदेरिया दोहरीकरण (178 किलोमीटर)	1635
8	लूनी-समदड़ी-भीलड़ी दोहरीकरण (272 किलोमीटर)	3086
9	चूरू-सादुलपुर दोहरीकरण (58 किलोमीटर)	469
10	जयपुर-सवाई माधोपुर दोहरीकरण (131 किलोमीटर)	1231

रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के प्राधिकारियों द्वारा वन संबंधी मंजूरी, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भौगोलिक और स्थलाकृतिक परिस्थितियां, परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, परियोजना स्थल विशेष के लिए वर्ष में कार्य के महीनों की संख्या आदि कारकों पर निर्भर करता है। ये सभी कारक परियोजना के पूरा होने के समय और लागत को प्रभावित करते हैं।

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा उठाए गए विभिन्न उपायों में निम्नलिखित शामिल हैं (i) गतिशक्ति इकाइयों की स्थापना; (ii) परियोजनाओं की प्राथमिकता, (iii) प्राथमिकता वाली परियोजनाओं के निधियों के लिए आवंटन में पर्याप्त वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन, (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी और (vi) शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव मंजूरी के लिए राज्य सरकारों और संबंधित प्राधिकरणों

के साथ नियमित अनुवर्ती कार्रवाई और परियोजनाओं से संबंधित अन्य मुद्दों को हल करना। इससे 2014 के बाद कमीशनिंग की दर में बहुत वृद्धि हुई है।

FAIR PRICE SHOPS

1763. SHRIMATI MALA ROY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the total number of Fair Price Shops in the country as on 30.06.2025, State/UT-wise;
- (b) whether the Fair Price Shop owner get commission from the Government for their services; and
- (c) if so, the details thereof for the last five years, year-wise.

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) As per information available in this Department, at present, 5.43 lakh Fair Price Shops (FPSs) are in the country. A State/UT-wise statement of FPS is given in the enclosed **Statement**.
- (b) and (c) Targeted Public Distribution System (TPDS) under the National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc., rest with the concerned State/UT Government.

As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations. As per sub-clause (9) of Clause 9, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations. Central Government has no role to play in determining the actual rate of fair price shop dealers' margin/ commission/ honorarium etc.

The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement and handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin was enhanced w.e.f. 1 April 2022 as per the details given below:

Category of States		Component of FPS margin	Pre-revised norms (Rate in rupee per quintal)	Revised norms (Rate in rupee per quintal)
General Category States/UTs		FPS Dealers Margin	70	90
		Additional margin	17	21
Special category States/UTs		FPS Dealers Margin	143	180
		Additional margin	17	26

State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

STATEMENT

A statement showing details of Fair Price Shops

S.N.	State/UT	Total Fair Price Shops
1	Andaman And Nicobar Islands	416
2	Andhra Pradesh	29,791
3	Arunachal Pradesh	1,680
4	Assam	34,300
5	Bihar	50,951
6	Chandigarh	NA
7	Chhattisgarh	13,675
8	Dadarand Nagar Haveli and Daman and Diu	114
9	Delhi	1,993
10	Goa	452
11	Gujarat	16,949
12	Haryana	9,434
13	Himachal Pradesh	5,219
14	Jammu And Kashmir	6,737
15	Jharkhand	25,228
16	Karnataka	20,403
17	Kerala	13,913
18	Ladakh	404
19	Lakshadweep	39
20	Madhya Pradesh	27,377

21	Maharashtra	52,642
22	Manipur	2,339
23	Meghalaya	4,735
24	Mizoram	1,258
25	Nagaland	1,783
26	Odisha	12,044
27	Puducherry	NA
28	Punjab	18,150
29	Rajasthan	27,062
30	Sikkim	1,312
31	Tamil Nadu	34,805
32	Telangana	17,246
33	Tripura	2,057
34	Uttarakhand	9,059
35	Uttar Pradesh	79,216
36	West Bengal	20,476
	Total	5,43,259

राष्ट्रीय खनिज अन्वेषण ट्रस्ट

1764. श्री राधेश्याम राठिया:

श्रीमती रूपकुमारी चौधरी:

श्री सतीश कुमार गौतम:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय खनिज अन्वेषण ट्रस्ट (एनएमईटी) ने पिछले एक वर्ष के दौरान छत्तीसगढ़ और ओडिशा सहित देश में विशेष रूप से महत्वपूर्ण खनिजों में खनिज अन्वेषण गतिविधियों को किस प्रकार सहयोग दिया है;

(ख) क्या एनएमईटी ने निजी अन्वेषण एजेंसियों द्वारा शुरू की गई परियोजनाओं को वित्तीय सहायता प्रदान की है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या छत्तीसगढ़ के गरियाबंद जिले में बहुमूल्य पत्थरों की उपलब्धता का आकलन करने के लिए कोई अन्वेषण गतिविधि शुरू की गई है;

(ङ) यदि नहीं, तो क्या भविष्य में वहाँ कोई अन्वेषण गतिविधियाँ शुरू करने का प्रस्ताव है; और

(च) यदि हाँ, तो उसकी रूपरेखा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) एनएमईटी ने वर्ष 2024-25 के दौरान, 128 खनिज गवेषण (एमई) परियोजनाओं हेतु सहायता प्रदान की है, जिनमें से 72 खनिज गवेषण (एमई) परियोजनाएं महत्वपूर्ण खनिजों के लिए हैं। वित्त वर्ष 2024-25 के दौरान, एनएमईटी द्वारा अनुमोदित परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) जी, हां।

(ग) एनपीईए के लिए एनएमईटी द्वारा वित्तपोषित परियोजनाओं का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ) से (च) एनएमईटी के वित्तपोषण के लिए छत्तीसगढ़ के गरियाबंद जिले में कीमती पत्थरों के लिए कोई खनिज गवेषण प्रस्ताव प्राप्त नहीं हुआ है। किसी क्षेत्र में गवेषण परियोजनाएं, समय-समय पर उपलब्ध भूविज्ञान आंकड़ों के विश्लेषण के आधार पर शुरू की जाती हैं।

विवरण-I

वित्त वर्ष 2024-25 के दौरान एनएमईटी द्वारा अनुमोदित परियोजनाओं का ब्यौरा

	वित्त वर्ष 2024-25 के लिए कुल खनिज गवेषण (एमई) परियोजनाएं			वित्त वर्ष 2024-25 के लिए महत्वपूर्ण खनिज परियोजनाएं		
	परियोजनाओं की कुल संख्या	कुल स्वीकृत राशि (करोड़ रुपये में)	कुल भुगतान लागत (करोड़ रुपये में)	परियोजनाओं की कुल संख्या	कुल स्वीकृत राशि (करोड़ रुपये में)	कुल भुगतान लागत (करोड़ रुपये में)
संपूर्ण भारत	128	312.87	110.42	72	201	69.91
ओडिशा	8	14.12	5.51	6	10.53	4.07
छत्तीसगढ़	4	4.63	1.01	2	2.10	0.46

विवरण-II

एनपीईए के लिए एनएमईटी द्वारा वित्तपोषित परियोजनाओं का ब्यौरा

वित्त वर्ष	वित्त वर्ष 2024-25 के लिए कुल खनिज गवेषण (एमई) परियोजनाएं		
	परियोजनाओं की कुल संख्या	कुल स्वीकृत राशि (करोड़ रुपये में)	कुल भुगतान लागत (करोड़ रुपये में)
2022-23	03	4.59	3.12
2023-24	23	27.58	12.16
2024-25	46	90.36	14.99
2025-26 (आज तक)	07	12.80	0

अधिसूचित निजी गवेषण एजेंसियों (एनपीईए) के लिए योजना वित्त वर्ष 2022-23 में शुरू की गई थी।

MISINFORMATION SPREAD BY MEDIA**1765. DR. MOHAMMAD JAWED:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government is aware that certain sections of the media are often involved in disseminating misinformation and half-baked or false narratives;
- (b) if so, the details of measures being taken by the Government to curb the spread of such misinformation given its potential to create social unrest;
- (c) the manner in which the Government proposes to address the growing challenge of AI-generated videos on social media platforms that propagate misleading content and may threaten social harmony; and
- (d) whether the Government is considering bringing forth legislation to make the deliberate and excessive dissemination of false information a punishable offence?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) Government has a sovereign duty to tackle fake news and misinformation.

Legal Provisions to counter misinformation include:

- **Print Media:** Newspapers have to adhere to “Norms of Journalistic Conduct” brought out by the Press Council of India (PCI). These norms inter-alia restrain publication of fake/ defamatory/ misleading news. The Council holds inquiry into alleged violations of the norms, as per section 14 of the Act, and

may warn, admonish or censure the newspaper, editors, journalists, etc. as the case may be.

- Television media: TV channels are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, which, inter alia, provides that content which contains anything obscene, defamatory, deliberate, false and suggestive innuendos and half-truths is not broadcast. Cable Television Network (Amendment) Rules, 2021, provides for a three-tier grievance redressal mechanism to look into the complaints relating to the violation of the Code by the TV channels. Appropriate action is taken where violation of Programme Code is found.
- Digital media: For the publishers of news and current affairs on digital media, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) provide for a Code of Ethics.

A Fact Check Unit (FCU) has been set up under Press Information Bureau, Ministry of Information and Broadcasting in November, 2019 to check fake news relating to the Central Government. After verifying the authenticity of news from authorized sources in Ministries/ Departments of Government of India, FCU posts correct information on its social media platforms.

Under the Section 69A of the Information Technology Act, 2000, Government issues necessary orders to block websites, social media handles and posts in the interest of sovereignty and integrity of India, defence of India, security of the State, and public order.

DATA ON KEY DEVELOPMENT INDICATORS**1766. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government maintains district-level data on key development indicators such as poverty, employment, education, health and infrastructure for Vikarabad district in Telangana; and
- (b) if so, the details of the latest available data on these indicators for Vikarabad district?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b) The National Sample Survey (NSS) under Ministry of Statistics and Programme Implementation (MoSPI) is responsible for conducting large scale sample surveys on various socio-economic subjects across the country including Telangana. The reports of these surveys alongwith their findings are available publicly on the website of MoSPI and give estimates of important indicators such as health, education, labour force, and economic planning, etc based on the Central sample data, both at the national level and the State/UT level. However, due to sample size limitations, generating reliable estimates at the district level is not feasible from the NSS central sample data.

Further, with an aim to enable data-driven planning at more granular levels, States/UTs are being encouraged to participate in NSS surveys. In almost all surveys, sampling design has been modified from the month of January 2025 with a provision for generating district level estimates with district as a basic stratum.

VANDE BHARAT TRAINS BETWEEN ERNAKULAM-KOLLAM

1767. SHRI K. C. VENUGOPAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of the heavy passenger traffic along the Ernakulam-Kollam coastal route stretch in Kerala, if so, the details thereof along with the steps taken to address these concerns;
- (b) the details of new trains introduced during the last three years in the southern division;
- (c) whether the Government has any plans to introduce new passenger trains or Vande Bharat trains along the coastal route of Kerala particularly the Ernakulam - Kollam stretch, wherein the passenger traffic is at its peak, if so, the details thereof; and
- (d) whether the Government is aware of the delay in the allocation of new Memu rakes to the Trivandrum division and if so, the details of the expected timeline for the same?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Ernakulam – Kollam route is a well patronized sector. At present, it is being served by 132 train services including 02 Vande Bharat train services.

Further, during the period 2022-23 to 2025-26 (till June 2025), Indian Railways on originating/terminating basis, have introduced 48 new train services including 22 Vande Bharat train services, catering to the needs of various stations located in the Southern Railway. Moreover, introduction of train services including Vande Bharat train services and allotment of MEMU rakes are continuous and on-going processes on Indian Railways, subject to traffic justification, operational feasibility, availability of resources etc.

SUPPORT UNDER INSPIRE-MANAK SCHEME IN UTTAR PRADESH

1768. SHRI PUSHPENDRA SAROJ:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the number of SC, ST, OBC and General Category students supported under the INSPIRE Award-MANAK Scheme since 2022, State and district-wise particularly for Uttar Pradesh;
- (b) the total amount of innovation grants sanctioned and disbursed to schools and students in the State of Uttar Pradesh under the scheme;
- (c) the number of prototypes funded under the scheme in Uttar Pradesh that progressed to the national-level exhibition stage;

(d) whether any follow-up funding for incubation or patent facilitation has been received, if so, the details thereof; and

(e) whether any targeted outreach programmes have been undertaken in high SC/ST-populated areas of the State to promote participation in innovation schemes, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) A total of 140,316 students have been supported under the INSPIRE-MANAK scheme since 2022. This includes 32,138 from the General category, 71,790 from the OBC category, 23,184 from the SC category, and 13,204 from the ST category. The state-wise list is given in the enclosed **Statement-I**, and the district-wise list for Uttar Pradesh is given in the enclosed **Statement-II**.

(b) An amount of ₹8,67,50,000/- was sanctioned for 8,675 selected students under the INSPIRE-MANAK scheme since 2022, at the rate of ₹10,000 per student. The sanctioned funds were provided for the preparation of projects/models, showcasing of ideas, and participation in exhibitions conducted at the district, state, and national levels.

(c) Under the scheme, thirty student prototypes from Uttar Pradesh progressed to the national-level exhibition stage.

(d) Three students from Uttar Pradesh were recognized at the national level, and patent applications have been filed for their innovations.

(e) A total of 20 online awareness workshops were organized in Uttar Pradesh under the INSPIRE-MANAK scheme between 2022 and 2025. Out of these, four workshops were conducted specifically for teachers from SC/ST-dominated areas to promote greater student participation in the program.

STATEMENT- I**State-wise list of the students supported under the INSPIRE-MANAK scheme since 2022**

State	2022-23					2023-24					2024-25				
	GEN	OBC	SC	ST	Total	GEN	OBC	SC	ST	Total	GEN	OBC	SC	ST	Total
Andaman and Nicobar	12	2	0	1	15	6	2	0	0	8	7	11	0	2	20
Andhra Pradesh	761	1804	732	151	3448	1047	2426	857	200	4530	777	1905	824	187	3693
Arunachal Pradesh	2	1	0	5	8	1	0	1	3	5	4	0	2	10	16
Assam	36	50	4	12	102	82	98	12	20	212	19	61	3	17	100
Bihar	704	2330	344	29	3407	369	1453	239	15	2076	338	1375	259	16	1988
Chandigarh	56	4	9	1	70	142	10	11	0	163	64	2	3	0	69
Chhattisgarh	258	1846	442	1006	3552	224	1543	370	1020	3157	182	1485	400	895	2962
Dadra & Nagar Haveli and Daman & Diu	6	0	0	0	6	8	14	0	2	24	9	5	2	4	20
Delhi	148	10	8	0	166	103	11	5	0	119	208	19	20	1	248
Goa	7	5	0	3	15	47	5	0	11	63	37	10	1	8	56
Gujarat	289	530	64	301	1184	297	499	63	250	1109	295	586	77	324	1282

Haryana	155	98	76	0	329	325	223	168	0	716	336	256	222	0	814
Himachal Pradesh	375	65	160	22	622	246	52	117	22	437	317	53	105	23	498
Jammu and Kashmir	618	61	39	53	771	738	66	72	66	942	778	74	59	81	992
Jharkhand	268	915	146	328	1657	273	1111	154	399	1937	254	1052	157	354	1817
Karnataka	635	5470	955	385	7445	764	5216	1054	459	7493	680	4270	922	392	6264
Kendriya Vidyalaya Sangathan	425	186	74	25	710	136	79	20	12	247	271	177	56	17	521
Kerala	160	262	25	2	449	177	279	19	4	479	96	197	16	6	315
Ladakh	0	0	0	3	3	0	0	0	25	25	0	0	0	21	21
Lakshadweep	0	0	0	2	2	0	0	0	5	5	0	0	0	5	5
Madhya Pradesh	403	959	328	164	1854	319	745	284	158	1506	432	1341	423	476	2672
Maharashtra	717	609	203	120	1649	888	860	270	131	2149	1073	1043	304	161	2581
Manipur	6	3	0	9	18	1	1	1	0	3	1	6	0	1	8
Meghalaya	3	0	0	7	10	1	0	0	7	8	9	0	0	12	21
Mizoram	1	2	0	10	13	0	0	0	5	5	0	1	0	6	7
Nagaland	1	1	0	4	6	1	0	0	2	3	0	0	0	5	5
Navodaya Vidyalaya Samiti	25	32	14	13	84	20	25	7	9	61	50	74	31	55	210

Odisha	772	1479	426	390	3067	1011	1766	568	478	3823	874	1626	464	445	3409
Puducherry	1	17	3	0	21	3	25	7	0	35	8	61	8	0	77
Punjab	159	81	125	1	366	240	111	215	0	566	176	96	148	1	421
Rajasthan	1011	3085	1225	672	5993	1024	3437	1601	768	6830	975	3348	1551	725	6599
Sikkim	11	14	2	11	38	6	6	0	3	15	10	10	1	7	28
Tamil Nadu	89	464	170	10	733	117	612	251	11	991	147	794	242	14	1197
Telangana	415	1660	563	274	2912	349	1792	600	313	3054	404	1918	650	339	3311
Tripura	7	7	3	1	18	6	6	4	7	23	25	18	15	8	66
Uttar Pradesh	359	401	139	2	901	638	933	366	3	1940	1344	3020	1446	24	5834
Uttarakhand	1047	290	328	31	1696	1265	393	430	52	2140	1063	344	389	50	1846
West Bengal	28	3	7	3	41	22	3	1	1	27	11	4	3	0	18
Grand Total	9970	22746	6614	4051	43381	10896	23802	7767	4461	46926	11274	25242	8803	4692	50011

STATEMENT – II**District-wise list of the students supported under the INSPIRE-MANAK scheme since 2022 in Uttar Pradesh**

District	Number of Students selected				Grand Total
	GENERAL	OBC	SC	ST	
Agra	36	77	47	2	162
Aligarh	60	80	59	0	199
Allahabad	55	116	66	0	237
Ambedkar Nagar	10	18	9	0	37
Amethi	14	21	5	0	40
Amroha	8	21	9	0	38
Auraiya	25	52	37	0	114
Azamgarh	15	57	29	0	101
Baghpat	18	31	6	0	55
Bahraich	16	24	2	0	42
Ballia	11	51	11	2	75
Balrampur	22	50	14	0	86
Banda	17	44	13	0	74
Barabanki	38	135	72	0	245
Bareilly	74	149	40	1	264
Basti	15	43	12	0	70
Bhadohi	10	37	6	0	53
Bijnor	22	84	53	0	159
Budaun	27	81	23	1	132
Bulandshahr	38	51	48	1	138
Chandauli	11	52	13	0	76
Chitrakoot	8	26	13	0	47
Deoria	15	111	24	6	156
Etah	13	70	14	0	97
Etawah	40	129	78	0	247
Faizabad	28	59	29	0	116
Farrukhabad	6	31	5	0	42

District	Number of Students selected				Grand Total
	GENERAL	OBC	SC	ST	
Fatehpur	19	52	35	0	106
Firozabad	16	58	23	0	97
Gautam Buddha Nagar	191	43	19	0	253
Ghaziabad	158	41	11	0	210
Ghazipur	2	48	16	0	66
Gonda	43	61	22	0	126
Gorakhpur	8	80	37	1	126
Hamirpur	2	21	4	0	27
Hapur	25	28	23	0	76
Hardoi	57	62	35	0	154
Hathras	10	27	13	0	50
Jalaun	17	69	41	0	127
Jaunpur	18	43	18	0	79
Jhansi	32	51	47	1	131
Kannauj	27	65	23	0	115
Kanpur Dehat	30	79	47	0	156
Kanpur Nagar	61	56	45	0	162
Kasganj	9	51	14	0	74
Kaushambi	12	35	26	0	73
Kheri	34	73	41	0	148
Kushi Nagar	6	60	25	2	93
Lalitpur	11	32	11	0	54
Lucknow	252	174	99	1	526
Maharajganj	12	88	30	0	130
Mahoba	3	8	13	0	24
Mainpuri	7	32	12	0	51
Mathura	49	74	40	0	163
Mau	7	34	14	1	56
Meerut	46	61	45	0	152
Mirzapur	13	40	13	0	66
Moradabad	78	124	35	0	237

District	Number of Students selected				Grand Total
	GENERAL	OBC	SC	ST	
Muzaffarnagar	35	114	26	0	175
Pilibhit	14	87	19	0	120
Pratapgarh	38	48	14	0	100
Rae Bareli	21	38	35	0	94
Rampur	38	37	4	1	80
Saharanpur	20	68	40	0	128
Sambhal	19	33	10	0	62
Sant Kabeer Nagar	7	23	12	0	42
Shahjahanpur	31	47	20	0	98
Shamli	6	39	9	0	54
Shravasti	14	13	4	0	31
Siddharth Nagar	23	23	8	0	54
Sitapur	29	48	41	0	119
Sonbhadra	12	18	7	3	40
Sultanpur	16	46	14	0	76
Unnao	34	66	47	2	149
Varanasi	77	136	27	3	243
Grand Total	2341	4354	1951	29	8675

RICE PROCUREMENT AND DISTRIBUTION OF RICE IN MANIPUR FOR FLOOD RELIEF

1769. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) the total quantity of rice, procured and distributed from the Food Corporation of India (FCI) in Manipur during the months of May and June 2025;

- (b) the quantity of rice out of it procured and distributed specifically for supply to relief camps catering to flood-affected victims; and
- (c) the details of the quantity of this rice procured and distributed by elected Members of the Legislative Assembly (MLAs) and if Members of Parliament (MPs) along with details of Members involved in such procurement and distribution?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) A quantity of 2110.80 Metric Ton (MT) rice has been procured from Food Corporation of India (FCI) under Open Market Sales Scheme (OMSS) and distributed in Manipur during the month of May and June 2025.

(b) and (c) State Government of Manipur in information furnished has stated that out of 2110.80 MT, a quantity of 183.50 MT rice has been distributed to relief camps catering to flood-affected victims which includes 28.50 MT rice distributed by elected Members of Parliament (MPs) and Members of Legislative Assembly (MLAs). The details given by the State Government are given in the enclosed **Statement**.

STATEMENT

Quantity of rice procured by elected Members

Sl. No.	Particulars	Quantity (in MT)	Date of issue
1	Shri Maharaja Sanajaoba Leishemba, Hon'ble Member of Parliament, Rajya Sabha	2.50	04.06.2025
2	Dr. Angomcha Bimol Akoijam,	6.00	05.06.2025

	Hon'ble Member of Parliament, Lok Sabha		and 10.06.2025
3	Shri Sheikh Noorul Hassan, Hon'ble Member of the Manipur Legislative Assembly	5.00	05.06.2025
4	Shri Thounaojam Shyamkumar, Hon'ble Member of the Manipur Legislative Assembly	10.00	17.06.2025
5	Shri Soraisam Kebi Devi, Hon'ble Member of the Manipur Legislative Assembly	5.00	26.06.2025

FINANCIAL ASSISTANCE TO BSNL

1770. DR. NAMDEO KIRSAN:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the current status of the revival and restructuring efforts of Bharat Sanchar Nigam Limited (BSNL);
- (b) the total amount of financial assistance provided to BSNL under the Government's revival packages since 2019;
- (c) the details of challenges affecting BSNL's competitiveness and the Government's strategy to address them; and
- (d) the status of BSNL's 4G and 5G rollout and the timeline for nationwide implementation?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) Government has taken various steps for revival of BSNL as mentioned below:

- In 2019, first revival package amounting to around Rs. 69 Thousand Crores was given that brought down the operating costs of BSNL/MTNL.
- In 2022, revival package amounting to around Rs. 1.64 Lakh Crores was given. It focused on infusing fresh capital, restructuring debt, viability gap funding for rural telephony etc.
- In 2023, Government approved the allotment of 4G/5G spectrum to BSNL with the total outlay of around Rs. 89 Thousand Crores.
- In 2025 an additional amount of Rs 6982 Crores has been approved as additional CAPEX support for rollout of 4G network by BSNL across the country.

As a result of these packages, BSNL has started earning operating profits from F.Y. 2020-21.

(c) and (d) Lack of 4G services on full scale and stiff competition in the Telecom Sector are some of the challenges affecting the BSNL's competitiveness. In line with Atmanirbhar Bharat initiative, BSNL has placed purchase order for indigenously developed 4G sites for pan India deployment. Supply of 4G equipment has started from September 2023 and as on 30.06.2025, total 95,537 4G sites have been installed and 90,035 sites are ON-Air. The equipment is 5G upgradable from technology perspective.

रेलवे उन्नयन के मुख्य प्राथमिकता वाले क्षेत्र

1771. श्रीमती रूपकुमारी चौधरी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में रेलवे उन्नयन के मुख्य प्राथमिकता वाले क्षेत्र कौन-कौन से हैं;
- (ख) क्या भारतीय रेल का प्रमुख उद्देश्य माल का परिवहन और यात्रियों और आम जनता की सुविधा सुनिश्चित करना है और क्या आम जनता की सुविधा से सम्बन्धित आवश्यकताओं को विस्तृत परियोजना प्रतिवेदन (डीपीआर) में शामिल किया जाता है;
- (ग) यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है; और
- (घ) ऐसे कितनी परियोजनाएँ राज्यवार वर्तमान में क्रियान्वयनाधीन हैं जो विशेष रूप से यात्रियों और आम जनता की सुविधा को ध्यान में रखते हुए तैयार की गई हैं और तत्संबन्धी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) भारतीय रेल यात्रियों एवं आम जनता की सुविधा और आराम को सुनिश्चित करते हुए बहु-उद्देशीय राष्ट्रीय परिववाहक के रूप में कार्य करती है, जिसमें माल परिवहन पर समान जोर दिया जाता है। मुख्य केन्द्रित क्षेत्रों में विस्तार (दोहरीकरण, तिहरीकरण, आमान परिवर्तन, विद्युतीकरण आदि), स्टेशन विकास, ऊपरी सड़क पुल और निचले सड़क पुल, नई रेलगाड़ियां, उच्च शक्ति वाले इंजन आदि के जरिए क्षमता सृजन शामिल हैं।

● नई लाइन, आमान परिवर्तन और दोहरीकरण परियोजनाएं-

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, भारतीय रेल में लगभग ₹1,90,333 करोड़ की लागत वाली कुल 9,703 किलोमीटर लंबाई की 237 परियोजनाओं (40 नई लाइन, 17 आमान परिवर्तन और 180 दोहरीकरण) को मंजूरी दी गई है। इसके अलावा, इस अवधि के दौरान यात्रियों और माल यातायात की पारवहन आवश्यकताओं

को पूरा करने के लिए विस्तृत परियोजना रिपोर्ट को तैयार करने हेतु कुल 61,462 किलोमीटर लंबाई के 892 सर्वेक्षण (267 नई लाइन, 11 आमान परिवर्तन और 614 दोहरीकरण) को मंजूरी दी गई है।

भारतीय रेल में, 01.04.2025 की स्थिति के अनुसार, कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई हैं, जिनकी लागत लगभग 6.75 लाख करोड़ रुपये है, जिनमें से 12,769 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक लगभग 2.91 लाख करोड़ रुपये का व्यय हो चुका है। इसका सारांश निम्नानुसार है:-

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (किमी)	मार्च 2025 तक कमीशन की गई लंबाई (किमी)	01.04.25 तक शेष लंबाई (किमी)	लागत (करोड़ रु.)	मार्च 2025 तक कुल व्यय (करोड़ में)
नई लाइन	154	16,142	3,036	13,105	3,77,389	1,45,318
आमान परिवर्तन	33	4,180	2,997	1,183	43,820	22,753
दोहरीकरण	244	15,644	6,736	8,909	2,53,711	1,22,858
कुल	431	35,966	12,769	23,197	6,74,920	2,90,929

2014 से बजट आबंटन में महत्वपूर्ण वृद्धि हुई है और परियोजनाओं की कमीशनिंग उसी के अनुरूप हुई है। भारतीय रेल में नई लाइन, आमान परिवर्तन और दोहरीकरण परियोजनाओं के लिए औसत वार्षिक बजट आबंटन नीचे दिया गया है:

अवधि	परिव्यय
2009-14	11,527 करोड़ रुपये प्रति वर्ष
2025-26	68,785 करोड़ रुपये (लगभग 6 गुना)

भारतीय रेल में नई रेल लाइन बिछाने/कमीशनिंग का विवरण नीचे दिया गया है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 किमी	4.2 किमी/दिन
2014-25	34,428 किमी	8.57 किमी/दिन (2 गुना से अधिक)

● अमृत स्टेशन योजना

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनसुार लिफ्ट/एस्केलेटर, प्लेटफार्म की सतह में सुधार और प्लेटफार्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों भागों के साथ एकीकरण, मल्टीमोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के तहत विकास के लिए 1337 स्टेशनों को चिह्नित किया गया है। अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। अभी तक, 105 स्टेशनों का चरण-I कार्य पूरे कर दिए गए हैं। इसके अतिरिक्त, 1109 स्टेशनों पर कार्य शुरू कर दिए गए हैं। निर्माण कार्यों को अच्छी गति में शुरू किया गया है।

स्टेशनों का विकास/उन्नयन सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आबंटन और व्यय का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। योजना शीर्ष-53 के अंतर्गत वित्त वर्ष 2025-26 के लिए 12218 करोड़ रुपए का बजट आबंटन किया गया है।

● ऊपरी सड़क पुल और निचले सड़क पुल

2004-14 की तुलना में 2014-25 (जून, 2025) की अवधि के दौरान भारतीय रेल पर निर्मित किए गए ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार हैं:

अवधि	निर्मित किए गए ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (जून,25)	13,426 अदद

01.04.2025 की स्थिति के अनुसार, भारतीय रेल पर 1,00,860 करोड़ रुपए की लागत से 4,402 अदद उपरि/निचले सड़क पुल स्वीकृत किए गए हैं।

● रेलइंजनों का उत्पादन

भारतीय रेल की उत्पादन इकाइयों द्वारा रेलइंजनों के उत्पादन में निरंतर रूप से वृद्धि हो रही है। उत्पादन इकाइयों ने 2014-15 से 2023-24 (दस वर्ष) की अवधि के दौरान 8040 रेलइंजनों का उत्पादन किया है, जबकि 2004-05 से 2013-14 के दौरान 4497 लोकोमोटिव का उत्पादन हुआ, जो 78.8% की वृद्धि दर्शाता है।

- नए ट्रेन सेटों की शुरुआत

यात्रियों के अनुभव बेहतर बनाने और अरामदायक यात्रा मुहैया कराने के लिए भारतीय रेल में आधुनिक सुविधाओं के साथ अत्याधुनिक वंदे भारत गाड़ियां (144 रेलगाड़ी सेवाएं), अमृत भारत गाड़ियां और नमो भारत रैपिड रेल की शुरुआत की गई है।

AUTOMATIC WHEEL PROFILE MEASUREMENT SYSTEMS

1772. SHRI VISHNU DAYAL RAM:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the objectives and key features of the recent MoU signed with the Delhi Metro Rail Corporation (DMRC) for the installation of Automatic Wheel Profile Measurement System(AWPMS);
- (b) the details of the technological advancements introduced through AWPMS especially non-contact measurements and their impact on safety and operational efficiency;
- (c) the details of the number of AWPMS units planned under the initiative and the role of DMRC in their procurement, installation and commissioning; and
- (d) the manner in which the integration of AWPMS supports Indian Railways' broader goals of modernization and technological upgradation?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (d) Delhi Metro Rail Corporation (DMRC) is nominated to undertake the work of Procurement, Supply, Installation, Testing and

Commissioning of four (04) nos. of Automatic Wheel Profile Measurement System (AWPMS). DMRC shall be responsible for implementing the Project till commissioning of the AWPMS at respective 04 sites of IR.

AWPMS is a way-side inspection system for Accurate and real-time monitoring of Wheel profile. The advantages of AWPMS are as below:

1. The system is fully automatic.
 2. The system is installed on the normal train movement path, so wheel measurement takes place as the train moves, resulting in saving of time.
 3. Alarms/ maintenance alerts get generated automatically and informed to users through SMS and email. Hence early action on rectifications of faults can be taken.
 4. The status of wheel profile parameters can be seen by multiple authorized users from anywhere, through the web portal. So, dissemination of information to all concerned is swift.
 5. Wheel profile data created by the system will help in knowing wear trend to plan in advance wheel turning and analysing wear patterns of different wheels.
- Introduction of AWPMS supports Indian Railways broader goals of modernization and technological upgradation as it is a step towards automation of maintenance activities related to rolling stock.

STRENGTHENING, UPSCALING and NURTURING LOCAL INNOVATIONS FOR LIVELIHOOD SCHEME

1773. SHRI KESINENI SIVANATH:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has received any project proposals from the State of Andhra Pradesh under the Strengthening, Upscaling and Nurturing Local Innovations for Livelihood (SUNIL) programme, if so, the details thereof including status of approval or implementation;
- (b) the details of the number of Knowledge Institutions (KIs) and Non-Governmental Organizations (NGOs) that have received support under the SUNIL scheme during the last five years, State-wise;
- (c) the total funds allocated and disbursed under the SUNIL programme during the last five years, Year and State-wise, along with details of utilisation by the implementing agencies;
- (d) whether any impact assessment of the said scheme has been conducted to measure its outcomes on livelihood enhancement and socio-economic upliftment of EWS communities; and
- (e) if so, the key findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. The Department of Science and Technology (DST), through its Science for Equity, Empowerment and Development (SEED) Division, implements the Strengthening, Upscaling and Nurturing Innovations for Livelihood (SUNIL)

programme. DST received 40 proposals from State of Andhra Pradesh under the recent 'Call for proposal' launched during March-April, 2025. The proposals received under the call are being evaluated as per the extant process of the Department.

(b) and (c) Under SUNIL programme, 7 Knowledge Institutions (KI) and 7 Non-Governmental Organizations (NGOs) as project implementation partners have been supported during the last five years. The details of state-wise implementing agencies and funds disbursed under the SUNIL programme are as under:

S. No.	State Name	Implementing KI and NGO	Amount Released (Rs. in Lakhs)		
			2023-24	2024-25	State wise Total
1.	Uttar Pradesh	1. Gorakhpur Environmental Action Group, Gorakhpur 2. Banaras Hindu University, Varanasi	85.95	-	85.95
2.	Delhi	1. Society For Development Alternatives, New Delhi 2. Indian Institute of Education, Pune	64.89608	74.00	138.896
3.	Uttarakhand	1. People's Science Institute, Dehradun 2. ICAR KVK, Dhanauri, Haridwar	93.975	-	93.975
4.	Maharashtra	1. Vigyan Ashram, Pune 2. Savitribai Phule Pune University, Pune	53.6253	40.00	93.6253
5.	Karnataka	1. University of Agricultural Sciences, Dharwad 2. Society for Community Participation and Empowerment, Dharwad	62.3332	-	62.3332
6.	Tripura	1. N B Institute of Rural Technology (NBIRT), Tripura 2. Visva Bharti University, Tripura	77.42759	26.00	103.428
7.	Rajasthan	1. Maharana Pratap University of Agriculture and Technology, Udaipur 2. Consumer Unity and Trust Society (CUTS), Jaipur	20.00	12.64	32.64

DST disbursed an amount of Rs. 610.84Lakhs till date for implementation of these projects and Rs.529.14 Lakhs was utilized by implementing agencies.

(d) and (e) The projects supported under SUNIL programme are monitored regularly through Annual Performance Review, Group Monitoring Workshops and Field Visits to assess the progress and outcomes. Preliminary feedback from Expert Committee, Implementing Institutions and Principal Investigators

indicates positive outcomes and impact in terms of capacity building and skill enhancement of EWS. Review further suggests enhanced livelihoods opportunities, income diversification via agri-tech and poultry, bamboo, water-efficient agriculture, adoption of ergonomically efficient technologies, support to grassroots innovations and sustainable SandT based rural enterprises in implemented areas.

कोयला मिलावट की शिकायतें

1774. डॉ. राजेश मिश्रा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को मध्य प्रदेश के सिंगरौली जिले में स्थानीय व्यापारियों द्वारा कोयले में मिलावट की कोई शिकायत मिली है;

(ख) यदि हाँ, तो सरकार द्वारा कोयले में मिलावट रोकने के लिए क्या उपाय किए गए हैं; और

(ग) क्या सरकार इस संबंध में जांच के लिए एक उच्च स्तरीय समिति गठित करने पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) जी, नहीं।

(ख) और (ग) उपर्युक्त (क) को देखते हुए प्रश्न नहीं उठता।

MODERN SUGAR MILLS

1775. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government proposes to set up new and modern sugar mills with central assistance;
- (b) if so, the details thereof;
- (c) the number of sugar mills established by the Government during the last three years, State-wise including Bihar; and
- (d) the number of sugar mills proposed to be set up by the Government in the country during the current financial year, State-wise including Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (d) The Central Government does not set up sugar mill in any part of the country. Further, sugar industry was deleted from list of industries that required compulsory licensing, vide press note dated 31.08.1998. After that, any entrepreneur is free to set up sugar mill in any part of the country as per provisions laid down in clause 6A to 6E of Sugarcane (Control), Order 1966 as amended from time to time.

Further, in sugar season 2024-25, total 534 sugar mills are operational across the country, out of which 10 sugar mills are in Bihar State. During the last three years, total 17 sugar Mills have been established in the country. The State wise details are as follows:

State	No. of Sugar Mills established in the last three years.
Karnataka	6
Maharashtra	5

Madhya Pradesh	4
Uttar Pradesh	1
Telangana	1
Total	17

TECHNOLOGY TO REDUCE COAL MINING POLLUTION

1776. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **COAL** be pleased to state:

- (a) the details of specific policies and technologies are being implemented to reduce air, water and soil pollution caused by coal mining and coal-fired power plants;
- (b) the manner in which the Government is supporting coal-dependent regions such as Jharkhand and Odisha, to transition towards renewable energy and sustainable livelihoods;
- (c) the targets and timelines for phasing out inefficient coal mines and promoting cleaner coal technologies like coal gasification or carbon capture; and
- (d) the manner in which the Government is collaborating with State Governments and local communities to ensure environmental rehabilitation and social justice in coal mining areas?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) All coal mining operations are undertaken with valid statutory clearances, including Environmental Clearance, Forest Clearance (wherever required),

Consent to Operate, and Groundwater Clearance. These are granted as per the guidelines of MoEF&CC and monitored regularly through submission of compliance reports to the Pollution Control Boards and MoEF&CC. The EC grant process includes detailed assessment of impact on air, water, soil, forest, and biodiversity through Environmental Impact Assessment (EIA) and formulation of mitigation strategies via Environmental Management Plans (EMP). As per the EIA Notification, 2006, issued under the Environment (Protection) Act, 1986, all mining proposals are appraised by the Expert Appraisal Committee (EAC). Environmental Clearances are granted only after thorough scrutiny of the approved Mine Plan (including the Closure Plan), incorporating mandatory provisions for environmental safeguards such as dust control, noise mitigation, green belt development, biodiversity conservation, and post-mining land restoration.

In respect of coal-fired power plants, a comprehensive framework of environmental policies and advanced technologies have been adopted to minimize air, water, and soil pollution. These initiatives align with national regulatory guidelines and commitment to sustainable and responsible power generation.

(b) For promoting sustainable means of livelihood and to manage socio-economic and environmental impact of mine closures, the Government has issued comprehensive guidelines for Mine Closure on 31.01.2025 that focuses on an integrated approach that includes skill development of locals, livelihood

generation, land restoration, ecosystem rehabilitation, community participation, and post-closure development.

In addition, coal companies as well as power companies such as CIL, NTPC, DVC are undertaking a variety of initiatives under Corporate Social Responsibility (CSR) programs focusing on skill-building and livelihood enhancement activities in regions like Jharkhand and Odisha.

(c) The Government has not set any targets and timelines for phasing out inefficient coal mines.

The Government is taking following initiatives to promote coal and lignite gasification -

- i. The Government has approved an incentive scheme for promotion of coal and lignite gasification projects for PSUs and private sector with an outlay of ₹ 8,500 crore.
- ii. A new sub-sector, "Production of Syngas leading to coal gasification," was created under the Non-Regulated Sector (NRS) linkage auctions policy to support coal gasification initiative.
- iii. The Government has allowed coal supply to gasification projects under the NRS auction with a floor price at the notified price of the regulated sector, for the projects commissioning within the next seven years.
- iv. 50% rebate in the revenue share for coal used in gasification has been introduced in commercial coal block auctions, provided that at least 10% of the total coal production is used for gasification purposes.

v. A framework has been established for granting waivers from registration for Transfer of Technology (ToT) from land-border-sharing countries on a case- by-case basis. Waiver to one application has been granted.

(d) The following measures are undertaken in close consultation with the State Governments and with active participation from local communities to ensure inclusive development and environmental rehabilitation -

i. Following a structured process for land acquisition and RandR in all its coal mining projects, strictly in accordance with schemes approved by the respective State Governments. Consultation with local stakeholders is an integral part of this process to ensure transparency, address local concerns, and secure community participation in decision-making.

ii. Undertaking progressive and final mine closure activities, including both technical and biological reclamation of mined-out areas, in consultation with State authorities to restore land for alternative productive use.

iii. Converting reclaimed lands into eco-parks, water reservoirs, and tourism sites (e.g., Saoner Eco Park and Gunjan Park), promoting green cover and enabling community engagement and economic opportunities.

iv. Conducting large-scale afforestation drives in and around mining areas. Additionally, saplings are distributed to local communities, enhancing biodiversity and contributing to the carbon sink.

v. Repurposing mine voids for irrigation, drinking water supply, and pisciculture, which directly benefits nearby communities and supports sustainable water resource management.

**IMPLEMENTATION OF DIGITAL INDIA PROGRAMME
IN MADHYA PRADESH**

1777. SHRI VISHNU DATT SHARMA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government is implementing the Digital India Programme to promote digital infrastructure and services especially in the state of Madhya Pradesh;

(b) if so, whether the Government has ensured the availability of digital services and connectivity in the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Lok Sabha constituency;

(c) if so, the details of the measures taken by the Government to ensure effective implementation of the programme; and

(d) if not, the reasons and the steps being taken by the Government to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Government launched Digital India program to democratise technology and empower citizens. In the last 10 years, it has transformed Indian economy and society.

Aadhar: More than 142 crore residents have been provided with digital identity including 8.62 crore in Madhya Pradesh.

Pradhan Mantri Jan Dhan Yojana (PMJDY): More than 55 Cr bank accounts were opened under Pradhan Mantri Jan Dhan Yojana including 4.57 crore in Madhya Pradesh.

Unified Payments Interface (UPI): More than 49 crore users and 675 banks have joined UPI making it the world's largest digital payment system.

Connectivity: More than 2.14 Lakh Gram Panchayats have been made service ready under BharatNet project in the country including 18,099 Gram Panchayats in Madhya Pradesh.

BHARATIYA ANTARIKSHA STATION

1778. SHRI GURMEET SINGH MEET HAYER:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of Bharatiya Antariksha Station (BAS) and the milestones achieved so far, along with the expected completion date;
- (b) the details of specific work completed and next phases of BAS;
- (c) the details of the total budget allocated and the amount spent on major components;
- (d) whether India is partnering with any space agencies or organisations, if so, the details thereof along with the nature of these collaborations; and
- (e) the key research and technological goals of BAS?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Plans for establishing five modules of Bharatiya Antariksha Station (BAS) by 2035 has been worked out of which approval for development and launch of first module has been obtained. The 1st module of BAS will be launched by 2028.
- (b) Major activities carried out for 1st module of BAS include preliminary configuration and preliminary accommodation studies for various systems; Configuration of various systems are being finalised; Overall system engineering and detailed engineering of various identified subsystems have commenced; Hardware specification identification and interface requirements finalization are being carried out.
- (c) Rs. 720 Crore has been allocated for 1st module of BAS and procurement activities for long lead items have commenced.
- (d) As of now, there is no proposal for partnering with any space agencies or organisation.
- (e) Major technology goals targeted for BAS include rendezvous and docking, robotics, in-orbit refueling, crew quarters, intra vehicular suit, racks for microgravity experiments. Key microgravity research areas targeted include life sciences, pharmaceuticals, material sciences and manufacturing technologies.

रेलवे रिक्तियों में अजा/अजजा का प्रतिनिधित्व

1779. एडवोकेट प्रिया सरोज:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतीय रेलवे के सभी जोनों में समूह 'क', 'ख', 'ग' और 'घ' श्रेणियों में अनुसूचित जाति (अजा) और अनुसूचित जनजाति (अजजा) श्रेणियों के वर्तमान प्रतिनिधित्व का ब्यौरा क्या है;
- (ख) भारतीय रेलवे की सभी श्रेणियों (समूह 'क', 'ख', 'ग' और 'घ') में अनुसूचित जाति और अनुसूचित जनजाति के लिए वर्तमान लंबित रिक्तियों (बैकलॉग सहित) की स्थिति का ब्यौरा क्या है;
- (ग) क्या पिछले पांच वर्षों के दौरान भारतीय रेलवे द्वारा अनुसूचित जाति/अनुसूचित जनजाति श्रेणियों की रिक्तियों को भरने के लिए कोई विशेष भर्ती अभियान शुरू किया गया है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) रेलवे बोर्ड और विभिन्न रेलवे जोनों में वरिष्ठ प्रबंधन पदों (जैसे महाप्रबंधक, मंडल रेल प्रबंधक और समकक्ष पद) में अनुसूचित जाति और अनुसूचित जनजाति के कर्मचारियों के प्रतिनिधित्व का ब्यौरा क्या है; और
- (च) अमृत भारत स्टेशन योजना के अंतर्गत शामिल किए गए उन रेलवे स्टेशनों की संख्या का ब्यौरा क्या है जो अनुसूचित जाति और अनुसूचित जनजाति बहुल क्षेत्रों में स्थित हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (च) अनुसूचित जातियों और अनुसूचित जनजातियों की भर्ती में क्रमशः 15% और 7.5% आरक्षण प्रदान करने के मौजूदा प्रावधान का रेलवे में अनुपालन किया जाता है। दिनांक 01.01.2025 की स्थिति के अनुसार, भारतीय रेल में सभी कोटियों (अर्थात् समूह 'क', 'ख' और 'ग', जिसमें लेवल-

1 भी शामिल है) में अनुसूचित जाति और अनुसूचित जनजाति के कर्मचारियों का प्रतिशत प्रतिनिधित्व निम्नानुसार है:

कोटि	प्रावधान	मौजूद
अनुसूचित जाति	15%	16.84%
अनुसूचित जनजाति	7.5%	8.02%

भारतीय रेल में पिछले पांच वर्षों के दौरान सूचीबद्ध/नियुक्त कुल उम्मीदवार और उनमें से अनुसूचित जाति और अनुसूचित जनजाति के उम्मीदवार निम्नानुसार हैं:

कुल पैलबद्ध/नियुक्त	अनुसूचित जाति	अनुसूचित जनजाति
2,92,811	44,241 (15.11%)	22,806 (7.79%)

भारतीय रेल के आकार, स्थानिक वितरण और परिचालन के महत्व को देखते हुए, अनुसूचित जातियों/अनुसूचित जनजातियों सहित अन्य कोटियों में पदों का रिक्त होना और उन्हें भरा जाना सतत् प्रक्रिया है। नियमित संचालन, प्रौद्योगिकी में परिवर्तन, मशीनीकरण और नवीन प्रक्रियाओं को पूरा करने के लिए पर्याप्त और उपयुक्त जनशक्ति उपलब्ध कराई जाती है। रिक्तियों को मुख्य रूप से रेलवे द्वारा परिचालन और तकनीकी आवश्यकताओं के अनुसार भर्ती एजेंसियों को मांगपत्र भेज कर भरा जाता है।

वर्तमान में, भारतीय रेल में समूह 'ग' (लेवल-1 सहित) में 1.08 लाख रिक्तियों (अनुसूचित जाति-16,008, अनुसूचित जनजाति-8,705) की भर्ती शुरू की गई है।

अन्य उम्मीदवारों के साथ-साथ आरक्षित रिक्तियों को निर्धारित कोटियों के उम्मीदवारों द्वारा भरने का हर संभव प्रयास किया जाता है। अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़े वर्ग की रिक्तियों के तहत कमी/बैकलॉग, यदि कोई हो, का ध्यान रखा जाता है और उन्हें बाद के भर्ती

चक्र के माध्यम से भरने के लिए आगे बढ़ा दिया जाता है। रेलवे में भर्ती प्रक्रिया संघ लोक सेवा आयोग, रेलवे भर्ती बोर्डों आदि के माध्यम से नियमित रूप से संचालित की जा रही है। चूँकि रेलवे में भर्ती प्रक्रिया नियमित और शीघ्र की जाती है, इसलिए विशेष भर्ती अभियान चलाने की आवश्यकता नहीं होती है।

आरक्षण केवल समूह 'क' के सबसे निचले सोपान तक लागू है। वरिष्ठ स्तर पर अधिकारियों की पदोन्नति/तैनाती को अधिकारी की कोटि को ध्यान में रखे बिना मौजूदा नियमों, प्रक्रियाओं और दिशानिर्देशों के अनुसार की जाती है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ सतत आधार पर स्टेशनों के विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुसार लिफ्ट/एस्केलेटर, प्लेटफार्म की सतह में सुधार और प्लेटफार्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों भागों के साथ एकीकरण, मल्टीमोडल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अमृत भारत स्टेशन योजना के तहत अब तक 1,337 स्टेशनों की पहचान विकास के लिए की गई है। अब तक इस योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य तीव्र गति से शुरू किए गए हैं। अब तक, 105 स्टेशनों पर चरण-I का कार्य पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य तीव्र गति से शुरू किया गया है और कार्य प्रगति पर है।

अमृत भारत स्टेशन योजना के अंतर्गत विकास/उन्नयन के लिए चिन्हित स्टेशनों का स्थानिक वितरण राज्यों में यथोचित रूप से एक समान है तथा यह योजना रेल सम्पर्क वाले सभी राज्यों और संघ शासित प्रदेशों को कवर करती है।

भारतीय रेल पर स्टेशनों का विकास/पुनर्विकास/उन्नयन निरन्तर और सतत् चलने वाली प्रक्रिया है और इस संबंध में आवश्यकता के अनुसार कार्य किए जाते हैं, जो पारस्परिक प्राथमिकता और धन की उपलब्धता के अध्यधीन है। कार्यों की स्वीकृति देने और निष्पादन के समय निचली कोटि के स्टेशनों की तुलना में उच्चतर कोटि के स्टेशनों के उन्नयन/विकास को प्राथमिकता दी जाती है।

REDUCED BUDGET ALLOCATION TO VARIOUS SCHEMES FOR MINORITIES

1780. SHRI BAPI HALDAR:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether in the Union Budget 2025-26, allocation have been substantially reduced or completely eliminated in several major schemes for minority communities, such as pre-matric and post-matric scholarships, free coaching scheme, madrasa modernisation and Hunar Haat and if so, the details thereof;
- (b) whether the Government has made these cuts after assessing the socio-economic status of the students and families benefiting under these schemes and if so, the details thereof;
- (c) whether the Government has announced any new inclusive or target-based scheme as an alternative to these schemes to provide opportunities for education, employment and social security to minority communities; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d) Ministry of Minority Affairs implements various schemes across the country for socio- economic and educational empowerment of the six (6) centrally notified minority communities. These schemes give representation to all weaker segments of society including minorities.

The budget allocation the Ministry of Minority Affairs including its various schemes in the FY 2024-25 was Rs. 3183.24 crore, whereas in the FY 2025-26, it is Rs. 3350.00 crore.

The Free Coaching and Allied was discontinued w.e.f 2022-23. The scholarship schemes have not been approved for implementation beyond 2021-22. However, the Ministry of Minority Affairs is implementing PM-VIKAS scheme to provide opportunities for education, employment, and social security etc. to minority communities through various agencies.

PM-VIKAS scheme converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'Nai Manzil', 'Nai Roshni', 'USTTAD' and 'Hamari Dharohar' schemes and focuses on upliftment of six notified minority communities through the following:

- i. Skilling and Training (Non-traditional and traditional)
- ii. Women Leadership and Entrepreneurship
- iii. Education (through National Institute of Open Schooling)
- iv. Infrastructure Development (through Pradhan Mantri Jan Vikas Karyakram)

Under the PM VIKAS scheme, the Ministry has sanctioned three proposals worth Rs 187.00 crore covering about 40,000 beneficiaries.

Under the PM-VIKAS scheme, the Ministry has also organising four 'Lok Samvardhan Parv', bringing together minority artisans from across India and assisting them in scaling their operations and businesses. The platform offers artisans a unique opportunity to showcase their indigenous arts, crafts, and rich cultural heritage.

ADULTERATION IN PDS SYSTEM

1781. DR. ALOK KUMAR SUMAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware about adulteration of food items distributed through the Public Distribution System (PDS) in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken measures to check the adulteration in food distributed through the PDS, if so, the details thereof;
- (d) whether the Government has taken steps to improve efficiency, reduce leakages and reach the maximum number of food items to the people in the PDS and if so, the details thereof;
- (e) the details about the integration of PDS through the digital technology in the urban areas as well as local areas;

(f) whether the digitization of PDS has brought out the transparency to the people of the country that are getting benefits from the PDS; and

(g) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c) Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

Regular surveillance, monitoring, inspection and random sampling of various food products are conducted throughout the year by the officials of Food Safety Departments of the respective States/ UTs to check compliance with the quality and safety parameters and other requirements as laid down under Food Safety and Standards Act, 2006, and Regulations made thereunder.

(d) to (g) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for intra-state allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards, supervision and monitoring of the Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments.

Further, as part of the technology driven Public Distribution System (PDS) reforms, with the aim to improve the efficiency and reduce leakages in the PDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Also, online allocation has been implemented in all States/UTs (except UTs of Chandigarh, Puducherry and Urban area of Dadra and Nagar Haveli which have adopted DBT Cash Transfer scheme) and supply chain has been computerized in 31 States/UTs.

Nearly 5.41 Lakh (99.6%) out of total 5.43 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/ Aadhaar authentication of beneficiaries.

बिहार से कोटा के लिए एक नई ट्रेन का संचालन

1782. श्री सुनील कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर बिहार के हजारों छात्र राजस्थान के कोटा में पढ़ते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या चंपारण से कोटा के लिए केवल एक ट्रेन अवध एक्सप्रेस है, जो गुजरात और महाराष्ट्र के यात्रियों से अत्यधिक भरी होती है और बहुत समय लेती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का चंपारण के छात्रों की सुविधा के लिए नरकटियागंज-गोरखपुर मार्ग से होकर एक ट्रेन चलाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) रेल नेटवर्क राज्य की सीमाओं के आर-पार फैला होता है, इसलिए, नेटवर्क की आवश्यकता के अनुसार ऐसी सीमाओं के आर-पार रेलगाड़ियां चलाई जाती हैं। वर्तमान में, कोटा-बापूधाम मोतिहारी खंड को 02 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जा रहा है, जिसमें यात्रियों की अतिरिक्त भीड़ को कम करने के लिए 01 जोड़ी स्पेशल रेलगाड़ी सेवा अर्थात् 09451/09452 गांधीधाम-भागलपुर स्पेशल भी शामिल है।

गोरखपुर-नरकटियागंज खंड के यात्रियों की सुविधा के लिए, भारतीय रेल ने 18 जुलाई, 2025 से 15567/68 बापूधाम मोतिहारी-आनंद विहार (टर्मिनल) अमृत भारत एक्सप्रेस [बेतिया, नरकटियागंज, गोरखपुर में ठहराव सहित] और 15561/62 दरभंगा-गोमतीनगर अमृत भारत एक्सप्रेस [नरकटियागंज, गोरखपुर में ठहराव सहित] शुरू की है। भारतीय रेल ने 20 जून, 2025 से 26501/02 गोरखपुर-पाटलिपुत्र वंदे भारत एक्सप्रेस [नरकटियागंज में ठहराव सहित] भी शुरू की है।

इसके अलावा, भारतीय रेल पर नई रेलगाड़ी की शुरुआत करना सतत् प्रक्रिया है जो यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन है।

USE OF PREDICTIVE MODELS FOR PRICE STABILIZATION OF COMMODITIES

1783.SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the price forecasting model developed by the Government is currently being used to predict retail prices of essential commodities beyond pulses and if so, the details of additional commodities included;
- (b) the number of instances since 2023 in which model-generated insights led to the Government intervention through buffer stock release, duty rationalisation or export restrictions;
- (c) whether any state-specific data on retail prices and volatility, including for Odisha is being utilised to target such interventions more effectively and if so, the details thereof;
- (d) whether the Government plans to expand predictive analytics to cover perishable commodities such as onions and tomatoes; and
- (e) if so, the details of expected timeline and implementation framework?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (e) Department of Consumer Affairs monitors the daily prices of 38 essential food commodities submitted by the 566 price monitoring centres across the country. The daily report of prices and indicative price trends are analysed for appropriate decisions on targeting the calibrated release of stocks from the buffer, changes in trade policy instruments like rationalization of import duty, restrictions on export of the commodity etc. Model based price forecasting model is being used in analyzing price trends in respect of pulses, together with fundamental analysis, which takes into account details regarding the crop and

market dynamics to understand the emerging scenario and for formulating inputs for policy decisions.

The analyses of price trends across the states are being used in calibrating and targeting the release of onions from the buffer. For targeting the release, price variations in a state over the past one month and one year and variations over all-India average are compared to determine and prioritise the release. During 2024-25, about 6,975 MT of onion were released in Bhubaneswar, Odisha both in the retail as well as in wholesale markets to stabilize the prices.

The prices of perishable commodities like onion and tomato are being analysed using fundamental analysis and price seasonality. These types of predictive analytics are deployed and being used on regular basis, together with model basis forecasting.

WORKING CONDITIONS OF LOCO PILOTS

1784. SUSHRI SAYANI GHOSH:

SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether there are any fixed working hours and leave policy for the loco pilots, if so, the details thereof including total working hours in a day/a week, any breaks and attending nature's call etc.;

- (b) whether it is a fact that the Government has rejected a long-pending demand of loco pilots to provide a break for having meals and attending nature's call while on duty, given the increasing major train accidents where human error was often attributed as the reason, if so, the details thereof;
- (c) whether the Government is considering mandatory deployment of two loco pilots or assistant pilots for long-distance or high-speed routes to reduce stress and ensure safety, if so, the details thereof;
- (d) whether the Government is aware of the grievances of loco pilots that they are not given the mandated 16 hours of headquarters rest and 30 hours of periodic rest properly and if so, the details thereof;
- (e) the measures taken by the Government to ensure that the loco pilots and assistant loco pilots are provided adequate rests; and
- (f) the details regarding the number of vacancies of loco pilots and assistant loco pilots in the railways at present and the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Loco Pilots are important members of Indian Railway family who play pivotal role for moving passenger and goods traffic in safe and efficient manner. Indian Railways is committed to ensure proper working conditions for loco pilots.

Loco Pilots are classified under Continuous Category. Section 132 (2) of Railway Act, 1989, prescribes duty hours of 54 hours per week on an average in a two-weekly period of fourteen days for staff working under Continuous category.

Rule 8 of “Hours of Work and Period of Rest” (HOER), 2005 lays down the guidelines of duty hours of 52 hours per week on an average in a two-weekly period of fourteen days for Loco Pilots i.e., duty hours are less than maximum hours of 54 for other “Continuous” category employees on Indian Railways.

The Railway Services (Liberalised Leave) Rules, 1949, which govern the provisions for leave entitlements of railway employees specify types of leave such as Leave on Average Pay (LAP), Leave on Half Average Pay (LHAP), Commuted Leave, Extraordinary Leave (EOL), etc. and the same are applicable to all Railway Servants including the Loco Pilots.

Loco Pilots are given Head Quarter rest, Out Station Rest and Periodic Rest as under:

Head Quarter Rest - Head Quarter rest of 16 hours is given after a running staff member reaches their Head Quarter, and periodic rest of 30 hours or 22 hours (as and when due) is provided as per Section 133 of the Railway Act, 1989. Since periodic rest is also a Head Quarter rest, the requirement for 16 hours Head Quarter rest is fulfilled during periodic rest.

Out Station Rest – Outstation rest is also given when a loco pilot completes his outward journey and it is as under:

Duty Hours	Rest
For duty less than 5 hours	Equivalent to the hours of duty performed + 1 hours
For duty 5 – 8 Hours	6 Hours
For Duty 8 Hours or more	8 Hours

Periodic Rest- Section 133 of Railway Act,1989 and Rule 12 of HOER, 2005 lays down the guidelines for Periodical rest of Running staff. These stipulates that running staff be granted, each month, a rest of at least five periods of not less than twenty-two consecutive hours each, or a rest of at least four periods of not less than thirty consecutive hours each including a full night.

The running hours of Loco Pilots are meticulously monitored. Except for exigencies, the running hours are maintained.

For improvement of working conditions of loco running crew, ergonomic crew friendly design features like better seat and driver desks for better comfort of loco pilots has been provided and all new locos are provided with air-conditioned cabs. Furthermore, running rooms have been equipped with air-conditioning and are provided with facilities such as subsidized meals, foot massagers, and RO water filters for the comfort of the running staff. As regards provision of break for meals and attending to nature's call, the same is already inbuilt in the system for Freight and Passenger Loco pilots.

Presently recruitment of 1.08 lakh vacancies has been taken up on Indian Railways. Details are as under:

During January to December 2024, ten Centralized Employment Notifications (CENs) for 92116 vacancies have been notified for filling up of posts of Assistant Loco Pilots (ALPs), Technicians, Sub-Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical & Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate), Non-Technical

Popular Categories (Under-Graduate), Ministerial & Isolated Categories and Level-1.

First stage Computer Based Tests (CBTs) for 55197 posts have been completed in four phases. Details are as under-

Exam	Candidates	Cities	Languages
1 st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	15
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	15
1 st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	15
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	15
CBT for the post of RPF-Constable (4208 vacancies)	45,30,288	147	15
CBT for Paramedical Categories (1376 vacancies)	7,08,321	143	15
1 st Stage CBT for Non-Technical Popular Category (Graduate)(8113 vacancies)	58,41,774	141	15

Results of CBTs for the posts of ALP (1st stage), RPF-SI and Constable, JE/DMS/CMA (1st Stage) and Technicians have already been published. 2nd stage CBTs for the posts of ALP and JE/DMS/CMA have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
2 nd Stage CBT for the post of ALP (18,799 vacancies)	2,66,363	112	15
2 nd Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	1,17,339	118	15

Results for 2nd stage CBTs of ALP & JE/DMS/CMA have also been published.

Out of 14,298 vacancies of Technicians notified in 2024, panels of more than 9,000 selected candidates have already been provided by the RRBs.

In addition, as per Annual Calendar for the year 2025, following two Centralized Employment Notifications have also been issued: -

- a. Centralized Employment Notification (CEN) No. 01/2025, for 9,970 vacancies of ALPs has also been notified in March 2025.
- b. Centralized Employment Notification (CEN) No. 02/2025, for 6,238 vacancies of Technician has been notified in June 2025.

Occurrence and filling up of vacancies is a continuous process on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanizations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Recruitment done in Indian Railways during 2004-2005 to 2013-2014 vis-à-vis during 2014-2015 to 2024-2025 is given as under: -

Period	Recruitments
2004-2005 to 2013-2014	4.11 lakhs
2014-2015 to 2024-2025	5.08 lakhs

Further, as a system improvement, the Ministry of Railways has introduced a system of publishing annual calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of annual calendar will benefit the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments.

MOBILE NETWORK COVERAGE/INTERNET PENETRATION

IN RURAL AND HILLY AREAS OF TAMIL NADU**1785. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the current status of mobile network coverage and internet penetration in rural and hilly areas of Tamil Nadu;
- (b) whether there are delays in setting up 4G/5G towers under the Universal Service Obligation Fund (USOF), if so, the details thereof; and
- (c) the steps taken/being taken to improve telecom infrastructure in backward and tribal dominated regions of Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) to (c) Out of 16,488 villages in the state of Tamil Nadu (as per data of Registrar General of India), 16,483 villages have mobile coverage and internet connectivity. Out of these, 16,431 villages have 4G mobile coverage, including in rural and hilly areas.

Mobile coverage for any uncovered inhabited villages is provided by the Telecom Service Providers (TSPs) based on the techno-commercial viability. Government, through funding from Digital Bharat Nidhi (DBN), is implementing various schemes for expansion of telecom connectivity through installation of 4G mobile towers in the rural and remote areas of the country, including Tamil Nadu. As on June 2025, 256 towers have been commissioned in Tamil Nadu under DBN funded mobile schemes, providing 4G mobile coverage to 300 villages.

BharatNet project is being implemented in a phased manner to provide connectivity to all the Gram Panchayats (GPs) for broadband services, such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. Further, the Union Cabinet has approved Amended BharatNet Program for provisioning of connectivity to all GPs in the country in ring topology including upgrading existing network and connectivity to about 3.8 Lakh non-GP villages on demand basis. As of June 2025, 2,14,325 GPs have been made service ready under BharatNet project in the country, including 10,298 GPs in Tamil Nadu.

OBSCENE OR HARMFUL CONTENT ON DIGITAL PLATFORMS AND INFLUENCERS ADS

1786. SHRI RAHUL KASWAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state;

- (a) whether the Government issued advisories in May 2025 directing all OTT platforms and digital intermediaries to immediately remove all media content originating from Pakistan;
- (b) if so, the rationale behind this directive and any precedents;
- (c) whether the Government is simultaneously drafting new regulations to govern “obscene” or “harmful” content on digital platforms and influencer ads and if so, the details thereof;
- (d) whether any consultation has been held with various stakeholders on this draft frame work and content boundaries and if so, the details thereof;

(e) whether the Government proposes a three-tier grievance redressal mechanism or content evaluation body under the new Broadcasting Services (Regulation) Bill; and

(f) if so, the anticipated structure, oversight process and timeline for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (f) The Government has notified the Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 on 25.02.2021 under IT Act, 2000.

- Part-III of the rules provides for a Code of Ethics for digital news publishers and publishers of online curated content (OTT platforms).
- OTT platforms are under obligation to not transmit any content which is prohibited by law for the time being in force.
- OTT platforms are under obligation to undertake age-based self-classification of content, based on general guidelines provided in the Schedule to the Rules which contain the provisions related to depiction relating to nudity and sex.
- The OTT platforms are also under obligation to put in place adequate safeguards for restricting age-inappropriate content for children with adequate access control measures. Besides, Section 79(3)(b) of IT Act, 2000

provides for notification by appropriate Governments of unlawful act or content to the intermediaries for removing/disabling access to such content.

Government has issued advisory dated 19.02.2025 to OTT platforms and Self-regulatory Bodies of OTT platforms for ensuring adherence to Indian Laws and the Code of Ethics laid down under the IT Rules, 2021 while hosting of content on their platforms.

After due consultation with relevant Ministries, 43 OTT platforms have been blocked so far.

DIGITAL CONNECTIVITY IN NORTH-EASTERN REGION

1787. DR. RICKY A.J. SYNGKON:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the current status of digital connectivity in North-Eastern States including the number of villages with access to high-speed internet;
- (b) the progress made under the Bharat-Net project in the region; and
- (c) the measures being taken to address connectivity challenges in remote and hilly areas of North-East India?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

- (a) As on 31.05.2025, out of 45,934 villages (villages data as per Registrar General of India, as of Nov 2019) in North-Eastern Region, 41,933 villages are having mobile connectivity (2G/3G/4G), out of which 40,399 are having 4G

mobile connectivity. The State-wise coverage status is given in the enclosed **Statement.**

(b) BharatNet project is being implemented in a phased manner to provide broadband connectivity such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. to all the Gram Panchayats (GPs) and villages on demand basis. As of June, 2025, 6355 Gram Panchayats (GPs) have been made service ready under BharatNet project in North-Eastern Region.

(c) The Government is implementing various schemes under Digital Bharat Nidhi for expansion of internet facilities through installation of 4G mobile towers in the rural and remote areas of the country under 4G saturation project. In addition, Government is providing support of Rs.3.25 Cr (excluding taxes) to BSNL for hiring of 10 Gbps International Bandwidth for Internet Connectivity to ensure availability of high quality and high-speed internet access to the States of North Eastern Region of the country.

STATEMENT

Mobile coverage status as on 31.05.2025				
S.no.	State/UT	Total no. of villages (as per RGI data as of Nov'2019)	No. of villages having Mobile coverage	No. of villages having 4G coverage
1.	Arunachal Pradesh	5993	4229	3065
2.	Assam	26429	26007	25934
3.	Manipur	2612	2216	2124
4.	Meghalaya	7100	6347	6320
5.	Mizoram	867	740	678

6.	Nagaland	1535	1234	1211
7.	Sikkim	461	453	442
8.	Tripura	937	707	625
Total		45934	41933	40399

एफसीआई डिपो

1788. श्री अरूण कुमार सागर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय खाद्य निगम (एफसीआई) देश में और अधिक बेस डिपो खोलने की योजना बना रहा है; और

(ख) यदि हां, तो ऐसा कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) दिनांक 01.07.2025 तक की स्थिति के अनुसार, केंद्रीय पूल खाद्यान्न स्टॉक के भंडारण हेतु भारतीय खाद्य निगम (एफसीआई) (स्वामित्व वाली-147.19 लाख टन + किराए पर ली गई-323.38 लाख टन) और राज्य एजेंसियों के पास उपलब्ध कुल कवर भंडारण क्षमता 821.36 लाख टन है।

(ख) इसके अलावा, भारतीय खाद्य निगम (एफसीआई) में भंडारण क्षमता की आवश्यकता मुख्य रूप से चावल और गेहूं की खरीद के स्तर, बफर मानदंडों की आवश्यकता और सार्वजनिक वितरण प्रणाली (पीडीएस) के संचालन पर निर्भर करती है। भारतीय खाद्य निगम (एफसीआई) भंडारण क्षमता का निरंतर मूल्यांकन और निगरानी करती है और भंडारण अंतर के आंकलन के आधार पर निम्नलिखित योजनाओं के माध्यम से भंडारण क्षमताएं सृजित/किराए पर ली जाती हैं:

1. निजी उद्यमी गारंटी (पीईजी) योजना
2. केंद्रीय क्षेत्र योजना (सीएसएस) "भंडारण और गोदाम" (पूर्वोत्तर क्षेत्र पर केंद्रित) 2017-25
3. सार्वजनिक-निजी भागीदारी (पीपीपी) मोड के तहत साइलो का निर्माण

4. केंद्रीय भंडारण निगम (सीडब्ल्यूसी)/राज्य भंडारण निगमों (एसडब्ल्यूसी)/राज्य एजेंसियों से गोदाम किराए पर लेना।
5. निजी भंडारण योजना (पीडब्ल्यूएस) के माध्यम से गोदाम किराए पर लेना
6. परिसंपत्ति मुद्रीकरण के तहत एफसीआई के स्वामित्व वाली भूमि पर गोदामों का निर्माण
7. कवर्ड एंड प्लिंथ हायरिंग (सीएपी) योजना -2025
8. 15 वर्षों की लंबी गारंटी अवधि के साथ पूर्वोत्तर और पहाड़ी राज्यों के लिए संशोधित पीईजी योजना

केंद्रीय क्षेत्र की योजना के अंतर्गत, भंडारण क्षमता को बढ़ाने के लिए स्वामित्व वाले गोदामों के निर्माण हेतु केवल भंडारण अंतर के आकलन पर आधारित परियोजनाओं को ही भारतीय खाद्य निगम द्वारा किया गया था। यह योजना केवल दिनांक 31.03.2025 तक ही मान्य थी।

इस योजना के अंतर्गत निर्मित किए जा रहे गोदामों का विवरण तथा उनके पूरा होने की अपेक्षित तिथि संलग्न **विवरण** में दी गई है।

विवरण

केंद्रीय क्षेत्र योजना (सीएसएस) “भंडारण एवं गोदाम” (पूर्वोत्तर पर केंद्रित)

- पूर्वोत्तर क्षेत्रों में सीएसएस के अंतर्गत क्षमता निर्माण कार्य प्रगति पर है

क्रमांक	राज्य	परियोजनाओं की संख्या	स्थान	क्षमता (टन)	पूर्ण होने की अपेक्षित तिथि
1.	असम	2	कोकराझार	15000	निविदा दस्तावेज में शामिल शर्त के अनुसार
			सिल्चर	20000	
	मिजोरम	1	सैरंग	10000	
2.	मिजोरम	1	चंपाई	3340	
	कुल	4		48,340	

- पूर्वोत्तर क्षेत्रों के अतिरिक्त अन्य क्षेत्रों में केंद्रीय क्षेत्र की योजनाओं (सीएसएस) के अंतर्गत क्षमता निर्माण कार्य प्रगति पर है

क्रमांक	राज्य	स्थान	परियोजनाओं की संख्या	क्षमता (टन)	पूर्ण होने की अपेक्षित तिथि
1.	हिमाचल प्रदेश	मंडी	1	3,340	निविदा दस्तावेज में शामिल शर्त के अनुसार

NEW VANDE BHARAT TRAINS

1789. SHRI D. M. KATHIR ANAND:

SHRI SANDIPANRAO ASARAM BHUMARE:

DR. SHIVAJI BANDAPPA KALGE:

SHRI GYANESHWAR PATIL:

SHRI NILESH DNYANDEV LANKE:

Will the Minister of **RAILWAYS** be pleased to state:

- the salient features of the Vande Bharat Trains;
- the details of the number of routes currently operational across the country, State-wise including Maharashtra and Madhya Pradesh;
- whether the Government has plans to introduce Vande Bharat trains in more train routes for the benefit of rail commuters and if so, the details thereof;
- the details of more such trains proposed to be operated in the coming years;

- (e) the details of the overall utilisation of the said trains across the country;
- (f) whether the performance of said trains is excellent on all routes and if so, the details thereof;
- (g) whether the Government has any plans to reduce the ticket fare in Vande Bharat trains for the benefit of poor/lower middle class people in the country and if so, the details thereof and if not, the reasons therefor; and
- (h) whether the Government proposes to provide affordable rail travel to the poor/lower middle and middle class people, if so, the details thereof including with regard to Madhya Pradesh and the steps being taken by the Government in this regard?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h) With a view to provide better travel experience to the passengers, Indian Railways has introduced indigenously designed and manufactured Vande Bharat trains with modern coaches, advanced safety features and passenger amenities. These new Vande Bharat Trains have following features:

- I. Fitted with KAVACH.
- II. Higher acceleration with design/operating speed of 180/160 KMPH.
- III. Air conditioning units with indigenously developed UV-C lamp based disinfection system.
- IV. Jerk Free Semi-Permanent couplers.
- V. Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways.

- VI. Better Ride Comfort.
- VII. CCTVs in all Coaches.
- VIII. Emergency Alarm Push buttons and Talk Back Units on all Coaches.
- IX. Improved fire safety – Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
- X. For Divyangjan passengers special lavatory in the driving coaches on each end.
- XI. Driver-Guard communication with voice recording facility and Crash hardened memory.
- XII. Coach condition monitoring System (CCMS) display with remote monitoring.

Further, Indian Railways has planned Vande Bharat Sleeper Trains for long and medium journey. Total 60 Rakes have been provisioned for manufacture at ICF Chennai. In addition, contracts for manufacturing of 200 Vande Bharat sleeper rakes have also been awarded to Technology Partners.

Broad technological advancements and safety features provided in Vande Bharat Sleeper Trains are as below:

- I. Fitted with KAVACH.
- II. Crashworthy and Jerk-Free Semi permanent couplers and Anti Climbers.
- III. Crashworthy Design of Carbody complying with EN standards.
- IV. EN-45545 HL3 fire safety standards.
- V. Fire barrier doors at the end of each coach.
- VI. Regenerative braking system for energy efficiency.

- VII. Air conditioning units provided with indigenously developed UV-C lamp based disinfection system.
- VIII. Emergency talk-back unit for communication between Passenger and Train Manager/Loco Pilot in case of emergency.
- IX. Ergonomically designed ladder for ease of climbing on to upper berths.

As the Railway network straddles across State boundaries, trains are introduced, as per network requirement, across such boundaries. Presently, 144 Vande Bharat train services are operational on the Indian Railways (IR) network on originating/terminating basis. This includes 22 Vande Bharat train services catering to the needs of various stations located in the State of Maharashtra and 08 Vande Bharat train services catering to the needs of various stations of Madhya Pradesh. Besides, introduction of new train services, including Vande Bharat train services, is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, resource availability, etc.

The overall occupancy of Vande Bharat Express trains in Financial Year 2024-25 and 2025-26 (till June, 2025) is 102.01% and 105.03% respectively.

Indian Railways provide affordable transportation service to more than 720 crore passengers. The fares of Indian Railways are among the lowest in the world, even when compared with the neighbouring countries.

Subsidy: The total amount of subsidy given in FY 2023-24 on passenger travel is provisionally estimated at Rs. 60,466 Crore. This amounts to 45 % subsidy on the cost of passenger travel.

To provide greater accommodation to the passengers using General class Coaches, Railways have significantly increased the facilities for passengers demanding general class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains.

The percentage of non-AC coaches has significantly increased to about 70% as detailed below:

Table 1: Distribution of coaches:

Non-AC coaches (general and sleeper)	~57,200	~70%
AC coaches	~25,000	~30%
Total coaches	~82,200	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2: Passengers in general/unreserved coaches:

Year	No. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased over the years. The current composition is as follows:

Table 3: Distribution of seats:

Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Given the above data, it is clear that Indian Railways is committed to the low and middle income families who prefer railways as an affordable means of transportation.

Railways have developed a fully non-AC modern train named as Amrit Bharat express. Already 14 services are in operation. These modern trains have advanced features like Semi-Automatic couplers for jerk free travel, horizontal sliding windows, foldable snack tables and bottle holders, mobile holders etc. These trains comprise 8 Sleeper Class coaches and 11 General Class coaches.

Development of Amrit Bharat Express trains, manufacturing of MEMU trains, and increasing the share of general coaches clearly shows that Indian Railways is catering effectively to the demand for travel in general class.

Over and above the current high share of non-AC coaches (~70% of total coaches), Railways is executing a special manufacturing programme for 17,000 non-AC general/sleeper coaches over the next 5 years.

To provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 (Twelve) General class and Sleeper class non- AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Further, to cater to the needs of passengers desirous of availing unreserved accommodation, Indian Railways (IR) operate unreserved non-AC passenger trains/ MEMU / EMU etc. for affordable travel, which are in addition to the unreserved accommodation (coaches) available in Mail/Express services.

RENEWABLE ENERGY PROJECTS IN JHARKHAND

1790. DR. NISHIKANT DUBEY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to set up power projects based on new and renewable energy sources including wind and solar power in Jharkhand;
- (b) if so, the details of the places where the such power projects are being set up;
- (c) the details of central financial assistance being provided for setting up of such projects in Jharkhand; and
- (d) the details of number of operational/ongoing and pending projects related to new and renewable energy in Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Ministry of New and Renewable Energy (MNRE) has been implementing various schemes/programmes to promote development and deployment of renewable energy in the country including in the State of Jharkhand such as scheme for Development of Solar Parks and Ultra-mega Solar Power Projects, Pradhan Mantri Surya Ghar Muft Bijli Yojana (PM-SGMBY), Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), etc.

For installation of onshore wind power projects, at present, there is no scheme for providing financial subsidy/ incentive. The wind power projects are being installed by private companies/ public sector enterprises based on techno-economic assessment.

Further, as per the information received from Jharkhand Renewable Energy Development Agency (JREDA), Jharkhand Government is also working on development of many projects under the Jharkhand State Solar Policy-2022.

(b) to (d) MNRE has sanctioned 3 Solar Parks in the State of Jharkhand under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects.” The details of these Solar parks are as given below:

Name of Solar Park and location	Capacity sanctioned (in MW)
Floating Solar Park by Solar Energy Corporation of India (SECI) in Getalsud dam, Ranchi district, Jharkhand	100

Floating Solar Park Ph-I, by M/s Green Valley Renewable Energy Limited; JVC of DVC and NTPC REL in Tilaiya Dam (Jharkhand) and Panchet Dam (in Jharkhand and partly in West Bengal)	755
Floating Solar Park Ph-II by DVC in Maithon dam, Dhanbad, Jharkhand	234

PM-SGMBY is being implemented across all the rural and urban areas in all States/ UTs. In the State of Jharkhand, 9884 applications have been submitted on the National Portal of the scheme as on 24.07.2025 and 688 households have been covered with installation of rooftop solar systems.

Similarly, PM-KUSUM scheme is also being implemented across all States/ UTs. Under the scheme, capacities are allocated based on demand received from the States/UTs. On the basis of demand received from Jharkhand, 52,985 solar agriculture pumps under Component-B of the Scheme have been allocated to the State of Jharkhand. Out of these, 35,459 pumps have been reported installed as on 30.06.2025.

Details of incentives being provided by MNRE as Central Financial Assistance (CFA) for the implementation of major ongoing renewable energy schemes/programmes in the country including the State of Jharkhand are given in the enclosed **Statement**.

STATEMENT

**Incentives being provided as Central Financial Assistance (CFA) by MNRE
for the implementation of major ongoing Renewable Energy
Schemes/Programmes**

Scheme/Programmes	Incentives presently available as per the Scheme			
a) PM Surya Ghar: Muft Bijli Yojana	1. Under the PMSG: MBY, the CFA for installation of Rooftop Solar in the Residential Sector is given below:			
	S.No.	Type of Residential Segment	CFA	CFA (Special Category States/UTs)
	1	Residential Sector (first 2 kWp of Rooftop Solar (RTS) capacity or part thereof)	Rs.30,000/kWp	Rs.33,000/kWp
	2	Residential Sector (with additional RTS capacity of 1 kWp or part thereof)	Rs.18,000/kWp	Rs.19,800/kWp
	3	Residential Sector (additional RTS capacity beyond 3 kWp)	No additional CFA	No additional CFA
4	Group Housing Societies/ Residential Welfare Associations	Rs.18,000/kWp	Rs.19,800/kWp	

Scheme/Programmes	Incentives presently available as per the Scheme			
		(GHS/RWA) etc. for common facilities including EV charging up to 500 kWp (@ 3 kWp per house)		
	2. The PMSG: MBY scheme includes the provision for incentive to DISCOMs to motivate and help them in activities such as create conducive regulatory and administrative mechanisms, achieve targets for implementation. The incentive is pegged at 5% of applicable benchmark cost for capacity achieved above 10% and less than 15% of installed base capacity; 10% of the applicable benchmark cost for capacity achieved beyond 15% of installed base capacity. 3. To push the deployment of residential rooftop solar system (RTS) and undertake local mobilization efforts, the PMSG: MBY scheme also includes the provision for incentive to the Urban Local Bodies (ULBs) and Panchayat Raj Institutions (PRIs), at the rate of Rs.1000 for every installation of RTS in residential segment in the jurisdiction of ULB/PRI, for which CFA has been transferred to consumer. 4. Further, a fund of Rs. 800 crore has been provisioned for developing a Model Solar Village in each district of the country, with an assistance of Rs 1 crore per Model Solar Village under PMSG: MBY scheme.			

Scheme/Programmes	Incentives presently available as per the Scheme
b) Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for grid-connected Solar Photovoltaic (PV) Power Projects by the Government Producers	Viability Gap Funding (VGF) support up to Rs. 55 lakhs per MW to the CPSUs/Govt. Organizations entities selected through competitive bidding process.
c) PLI Scheme 'National Programme on High Efficiency Solar PV Modules'	The beneficiaries are eligible for Production Linked Incentive (PLI) on production and sale of solar PV modules. The quantum of PLI eligible for disbursal depends upon: (i) quantum of sales of solar PV modules; (ii) performance parameters (efficiency and temperature coefficient of maximum power) of solar PV modules sold; and (iii) percentage of local value addition in modules sold.
d) Solar Park Scheme	(a) Up to Rs. 25 lakhs per Solar Park, for preparation of Detailed Project Report (DPR). (b) Rs. 20 lakh per MW or 30% of the project cost, whichever is lower, for development of shared infrastructure of Solar Park.
e) PM-KUSUM scheme	Component A: Setting up of 10,000 MW of Decentralized Ground/Stilt Mounted Solar Power Plants Benefits available: Procurement Based Incentive (PBI) to the DISCOMs @ 40 paise/kWh or Rs.6.60 lakhs/MW/year, whichever is lower, for buying solar power under this scheme. The PBI is given to the DISCOMs for a period of five years from the Commercial Operation Date of the plant. Therefore, the total PBI payable to DISCOMs is up to Rs. 33 Lakh per MW.

Scheme/Programmes	Incentives presently available as per the Scheme
	Component B: Installation of 14 Lakh Stand-alone Solar Pumps Benefits available: CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar agriculture pump is provided. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and AandN Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the stand-alone solar pump is provided. Component B can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer. Component C: Solarisation of 35 Lakh Grid Connected Agriculture Pumps including through Feeder Level Solarisation Benefits available: (a) Individual Pump Solarization (IPS): CFA of 30% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component will be provided. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh, Uttarakhand, Lakshadweep and AandN Islands, CFA of 50% of the benchmark cost or the tender cost, whichever is lower, of the solar PV component is provided. Component C (IPS) can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer. (b) Feeder Level Solarization (FLS): Agriculture feeders can be solarized by the State Government in CAPEX or RESCO mode with CFA of Rs. 1.05 Crore per MW as provided by MNRE. However, in North Eastern States, Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh,

Scheme/Programmes	Incentives presently available as per the Scheme
	Uttarkhand, Lakshadweep and Andaman and Nicobar Island, CFA of Rs. 1.75 crore per MW is provided.
f) Green Energy Corridor Scheme (for development of intra-state and inter-state transmission system for RE projects)	(a) GEC Phase-I (intra-State): CFA of 40% of DPR cost or awarded cost whichever is lower. (b) GEC Phase-II (Intra-State): CFA of 33% of DPR cost or awarded cost whichever is lower. (c) GEC Phase-II (Inter-state): CFA of 40% of DPR cost or awarded cost whichever is lower.
g) Biomass Programme	(a) For Briquette manufacturing plants: Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project] (b) For Non-Bagasse Cogeneration Projects: Rs. 40 Lakhs/MW (on installed capacity) (Maximum CFA- Rs. 5 Crore per project) (c) For pellet plants whose applications have been received before 16.07.2024 : Rs. 9 Lakhs/MTPH (metric ton/hour) [Maximum CFA- Rs. 45 Lakh per project] (d) For pellet plants whose applications have been received on or after 16.07.2024 : i. For Non-Torrefied Pellet manufacturing plant: Rs. 21 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 105 lakhs per project) ii. For Torrefied Pellet manufacturing plant: Rs. 42 lakhs/MTPH production capacity or 30% of the capital cost considered for plant and machinery of 1 MTPH plant, whichever is lower (Maximum Rs. 210 lakhs per project)

Scheme/Programmes	Incentives presently available as per the Scheme
h) Waste to Energy Programme	(a) For Biogas generation: Rs. 0.25 crore per 12000 cum/day (Maximum CFA- Rs.5 crore/project) (b) For BioCNG/Enriched Biogas/Compressed Biogas generation: (Maximum CFA- Rs.10 crore/project) (i) BioCNG generation from new Biogas plant – Rs. 4 Crore per 4800 Kg/day; (ii) BioCNG generation from existing Biogas plant - Rs 3 Crore per 4800 Kg/day; (c) For Power generation based on Biogas (Maximum CFA - Rs. 5 crore/project): (i) Power generation from new biogas plant: Rs. 0.75 crore per MW (ii) Power generation from existing biogas plant: Rs. 0.5 crore per MW (d) For Power generation based on bio and agro-industrial waste (other than Municipal Solid Waste (MSW) through incineration process): Rs.0.40 crore/MW (Maximum CFA - Rs.5.00 Crore/Project) (e) For Biomass Gasifier for electricity/ thermal applications: i) Rs. 2,500 per kW_e with dual fuel engines for electrical application ii) Rs. 15,000 per kW_e with 100% gas engines for electrical application iii) Rs. 2 lakh per 300 kW_{th} for thermal applications. Note:

Scheme/Programmes	Incentives presently available as per the Scheme
	• In case, the Waste to Energy plants are set up in Special Category States (NE Region, Sikkim, Himachal Pradesh and Uttarakhand), Jammu and Kashmir, Ladakh, Lakshadweep and Andaman and Nicobar Islands, the eligible CFA would be 20% higher than Standard CFA pattern given above. • Biogas/BioCNG/Power (biogas based) generation plants based on cattle dung as main feedstock set up by Gaushalas independently or through joint ventures/partnerships will be eligible for 20% higher CFA than Standard CFA pattern given above. These Gaushalas (Shelters) should be registered with the respective State Government.
ii) Biogas Programme	(a) Rs. 9800/- to Rs. 70,400/- per plant based on size of the plant in cubic meter for small biogas plants (1-25 cubic meter/day plant capacity) (b) Rs. 35,000/- to Rs. 45,000/- per kilowatt for power generation and Rs. 17,500 /- to Rs. 22,500/- per kilowatt equivalent for thermal applications (25 - 2500 cubic meter/day plant capacity) The eligible CFA would be 20% higher than Standard CFA in for North Eastern Region (NER), Island, Registered Gaushalas and SC/ST beneficiaries.
j) RandD programme	The Ministry encourages research and technology development proposals in collaboration with the industry and provides up to 100% financial support to Government/non-profit research organizations and up to 70% to Industry, Start-ups, Private Institutes, Entrepreneurs and Manufacturing units.
k) National Green Hydrogen Mission	• SIGHT programme for Electrolyser manufacturing has an allocation of ₹4,440 Crores. The incentives start

Scheme/Programmes	Incentives presently available as per the Scheme	
	from ₹4,440 per kW in the first year and end at ₹1,480 per kW in the fifth year. ● SIGHT programme for Green Hydrogen production and its derivatives have an allocation of ₹13,050 Crores. ○ For Green Hydrogen Production, incentives are capped at ₹50/kg, ₹40/kg and ₹30/kg for the first, second and third year respectively. ○ For Green Ammonia production, incentives are ₹8.82/kg in the first year of production and supply, ₹7.06/kg during the second year of production and supply, and ₹5.30/kg during the third year of production and supply. ● Pilot projects for projects in Transport Sector have an outlay of ₹496 Crores till FY 2025-26. ● Pilot projects in Shipping sector have an outlay of ₹115 Crores till FY 2025-26. ● Pilot projects in Steel sector have an outlay of ₹455 Crores till FY 2029-30. ● Hydrogen Hubs have an outlay of ₹200 Crores till FY 2025-26. ● The RandD program of the Mission has a budget of ₹400 Crores till FY 2025-26. ● Skill Development component of the Mission has an outlay of ₹35 Crores till FY 2029-30. ● The Testing component of the Mission has an outlay of ₹200 Crores till FY 2025-26. ● The New and Innovative Techniques and Applications for Green Hydrogen has an outlay of ₹200 Crores by FY 2025-26.	
I) New Solar Power Scheme (for Tribal and		
	Components	Central Share (100%)

Scheme/Programmes	Incentives presently available as per the Scheme		
PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA)	Provision of 0.3 kW Solar offgrid system for 1 lakh Tribal and PVTG HHs	Rs. 50,000 per HH or as per actual cost	
	Solar street lighting and provision of lighting in 1500 MPCs of PVTG areas (<i>under PM JANMAN component only</i>)	Rs. 1 lakh per MPC	
	Solarisation of 2000 public institutions through off-grid solar systems (<i>under DA JGUA component only</i>)	Rs 1 lakh per kW with maximum solar PV capacity of 20 kW per public institution	

DMF IN ODISHA

1791. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **MINES** be pleased to state:

- (a) the details of number and names of mineral blocks auctioned or allotted in Odisha since 2022 along with their current operational status and projected annual production capacities;
- (b) the total royalty, premium and other levies collected from these mines during the years 2023-24 and 2024-25 and the amounts credited to Odisha and to the Sundargarh District Mineral Foundation (DMF); and

(c) the details of the balance available in DMF as of 31 March, 2025 along with the expenditure incurred in the year 2023-24, the major projects funded and the reasons for any unspent or diverted amounts?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) As per the information received from the State Government of Odisha, 22 major mineral blocks have been auctioned or allotted in Odisha since 2022. The details are given in the enclosed **Statement**.

b) As per information received from the State Government of Odisha, no royalty, premium, or other levies have been collected from these 22 blocks during the years 2023–24 and 2024–25.

Further, a total of Rs. 4,582.78 Cr and Rs. 4,270.88 Cr have been collected under DMF in all 30 districts of Odisha for FYs 2023–24 and 2024–25 respectively. In Sundargarh district, Rs. 1,518.27 Cr and Rs. 1,620.38 Cr were collected during Fys 2023–24 and 2024–25 respectively.

c) As per the information received from the State Government of Odisha, the balance available under DMF as on 31st March 2025 was Rs.13,786.71 Cr.

And the expenditure incurred during the 2023-24 was Rs. 3026.10 Cr.

The major projects funded out of DMF fund are undertaken as per various permissible high priority sectors prescribed in the Odisha DMF Rules, 2015. No diversion of DMF funds has been reported by the State. Further, DMF is a non-lapsable fund. Any unutilized balance at the end of a financial year is carry forward and remains available for utilization in subsequent years.

STATEMENT**List of mineral blocks auctioned or allotted since 2022 in Odisha**

S. No.	Name of the Block	Mineral	Date of auction	Operational Status
1	Behera Bhanjipali Limestone Block	Limestone	29.03.2022	Non-operational
2	Naringpanga Graphite Block	Graphite	29.03.2022	Non-operational
3	Ballada Block	Bauxite	14.02.2023	Non-operational
4	Sijimali Block	Bauxite	08.02.2023	Non-operational
5	Kutrumali Block	Bauxite	10.02.2023	Non-operational
6	Uskalavagu Block	Limestone	08.02.2023	Non-operational
7	Kendudhi North Block	Iron and Manganese Ore	14.03.2023	Non-operational
8	Kusumdhi Block	Manganese Ore	14.03.2023	Non-operational
9	Kedesala North East Block	Iron Ore	17.03.2023	Non-operational
10	Roida-I Iron Ore and Manganese Block	Iron Ore and Manganese	18.06.2025	Non-operational
11	Jumka Pathiriposhi west Iron Ore Block	Iron Ore	12.06.2023	Non-operational
12	Koira Iron Ore Block	Iron Ore	24.06.2025	Non-operational
13	Bhanjikusum Manganese Block	Manganese	13.06.2025	Non-operational
14	Jalahuri Iron Ore and Manganese Block	Iron ore and Manganese	24.06.2025	Non-operational
15	Orahuri Manganese and Iron Ore Block	Manganese and Iron ore	21.06.2025	Non-operational
16	Putulipani Iron ore block	Iron Ore	30.06.2025	Non-operational

17	Roida-D Manganese Block	Manganese and Iron ore	26.06.2025	Non-operational
18	Lumurajhala(SE) Quartz Block	Quartz	16.11.2022	Non-operational
Critical and Strategic Mineral				
19	Babja Graphite and Manganese Block	Graphite and Manganese Ore	19.03.2024	Non-operational
20	Biarpalli Graphite and Manganese Block	Graphite and Manganese	15.03.2024	Non-operational
21	Akharkata Graphite Block	Graphite	19.03.2024	Non-operational
22	Salepali Graphite Block	Graphite	15.05.2025	Non-operational

AVAILABILITY OF CONTOUR PLANS FOR PUBLIC USE

1792. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government proposes to make the contour plans and Digital Elevation Models (DEMs) of the country publicly accessible, especially for landslide-vulnerable regions such as the Western Ghats to facilitate participatory planning and monitoring of environmental violations;
- (b) if so, the details thereof, including the platforms on which such data will be made available and the resolution of data proposed to be released;
- (c) whether the Gati Shakti initiative or similar policy mandates release of contour plans and DEMs for public use, if so, the details thereof and if not, the reasons for restricting access to such data;

(d) whether the Government proposes to consider making these data sets available for Disaster Management, if so, the details thereof; and

(e) the details of the steps taken by the Government to ensure that high-resolution DEMs and contour data are accessible for research/planning/monitoring by citizens/local bodies, particularly in ecologically sensitive and disaster-prone zones?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) Currently the DEM generated from the topographical datasets of Survey of India (Sol) and the contours in the Open Series Maps (OSM) are available on <https://onlinemaps.surveyofindia.gov.in>. Further, the Government of India has recently announced the National Geospatial Mission (NGM) under which the generation of high-resolution Ortho-imagery (ORI) and high accuracy Digital Elevation Model (DEM) for the entire country has been envisaged. These can be used for the different application in various sectors including facilitation of participatory planning and monitoring of environmental violations in Landslide-Vulnerable regions such as the Western Ghats.

(c) to (e) Guidelines for acquiring and producing Geospatial Data and Geospatial Data Services including Maps, 2021 provides that all Geospatial Data produced using public funds, except the classified geospatial data collected

by security/law enforcement agencies, shall be made easily accessible for scientific, economic and developmental purposes to all Indian Entities and without any restrictions on their use. Such access shall be given free of any charges to Government agencies and at fair and transparent pricing to others. National Geospatial Policy, 2022 further provides for establishing and strengthening an integrative interface for all digital data having location dimension collected or developed utilizing public funds, for easy access, sharing, use and reuse. Also, the topographic data and other Geospatial Data produced by Survey of India using public funds is treated as common good and easily available. Accordingly, the DEM/contour data of ecologically sensitive areas and disaster-prone zones (like Coastal Areas and River basins), that have been generated by Sol under various National Projects, are accessible to all Indian entities.

BABY FEEDING ROOM AT RAILWAY STATIONS

1793. SHRI ANIL YESHWANT DESAI:

SHRI KIRTI AZAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of Shishu Aahar Kaksh (baby feeding rooms) available at railway stations across the country including Maharashtra and West-Bengal, station-wise;
- (b) whether there is any demand for the same facility from any other cities in the States, if so, the details thereof;

- (c) the steps taken/being taken by the Government to ensure proper maintenance, cleanliness and safety of these rooms for mothers and infants; and
- (d) the details of the plans to expand Shishu Aahar Kaksh facilities at more stations and enhance awareness among passengers?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Provision of Shishu Aahar Kaksh facility at railway stations in Indian Railways is a continuous and on-going process depending upon requirement, volume of the passenger traffic, funds availability etc.

Presently, Baby Feeding Rooms are available at 452 railway stations across the country, including 57 stations over Maharashtra state and 20 stations over West-Bengal state.

It is ensured that proper maintenance including cleanliness of the Baby Feeding Rooms at stations is taken up. Periodic inspections are also conducted to maintain a comfortable and safe environment for mothers and infants at stations. Proper signage boards and posters indicating the availability of this facility are provided at prominent locations at stations to enhance awareness among passengers and necessary assistance is also extended by railway staff to users upon inquiry.

BENEFIT FOR MINORITIES

1794. SHRI S. VENKATESAN:

SHRI SACHITHANANTHAM R.:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether it is a fact that India is the only country where the minorities get more benefits and protections than the majority community;
- (b) if so, whether this statement is undermining both the purpose of the Government and the need to instil confidence among the minorities;
- (c) whether minorities are not entitled for special care in the background of reports like Sachar Committee on their backwardness, if so, the details thereof; and
- (d) whether the Government has conducted any study or has any data to make such assessment, if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a) to (d) Articles 15 (1) and (2), 16(1) and (2), 25(1), 26, 28 and 29(2) of Indian Constitution provides freedoms and protection against discrimination to Indian citizens including minorities. Articles 30(1), 30(1A) and 30(2) specifically covers the minorities. Under its policy of Sabka Saath Sabka Vikas, the Government implemented various schemes for the welfare and upliftment of every strata, including the six (6) centrally notified minority communities viz. Muslim, Buddhist, Christian, Jain, Parsi and Sikh, especially the economically weaker and lesser privileged sections of the society.

The Government adopted a holistic approach to cover all eligible beneficiaries under the schemes. Some of such schemes were also re-structured by extending their coverage and scope to make them universal for all eligible beneficiaries. Under the saturation approach of Government, many of the schemes/components have achieved mainstreaming.

To implement the ongoing schemes, the Government of India has now introduced various monitoring mechanism/agencies such as Development Monitoring and Evaluation Office (DMEO) of NITI Aayog for monitoring various schemes/programs. DMEO has been mandated to actively monitor and evaluate the implementation of schemes, programs and initiatives of the Government of India (GoI) to strengthen their implementation and scope of delivery of services. The Output-Outcome Monitoring Framework (OOMF) entrusted to DMEO, NITI Aayog, endeavours to provide measurable indicators for achievement of scheme objectives, or the 'Outcomes'.

Further, participating Ministries/Departments have inbuilt monitoring mechanism in their respective schemes and they are regularly monitoring the progress of their respective schemes.

सौर ऊर्जा को बढ़ावा देने वाली योजनाएं

1795. श्री नलिन सोरेन:

श्री जुगल किशोर:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) झारखंड के दुमका जिले और केंद्र शासित प्रदेश जम्मू-कश्मीर में सौर ऊर्जा को बढ़ावा देने के लिए सरकार द्वारा कौन-कौन सी योजनाएँ क्रियान्वित की जा रही हैं;
- (ख) विगत दो वर्षों के दौरान इन योजनाओं के अंतर्गत स्वीकृत धनराशि का ब्यौरा क्या है;
- (ग) क्या सरकार ने सौर ऊर्जा की खपत के लिए राजसहायता का प्रावधान किया है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) और (ख) सरकार, झारखंड के दुमका जिले और जम्मू-कश्मीर सहित देश में सौर ऊर्जा को बढ़ावा देने के लिए विभिन्न योजनाएँ क्रियान्वित कर रही हैं, जिनका ब्यौरा संलग्न **विवरण-I** में दिया गया है।

पिछले दो वर्षों के दौरान इन योजनाओं के अंतर्गत स्वीकृत धनराशि का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

- (ग) और (घ) सरकार देश में सौर ऊर्जा परियोजनाओं की स्थापना को बढ़ावा देने के लिए विभिन्न योजनाओं के माध्यम से सब्सिडी प्रदान करती है। सब्सिडी/प्रोत्साहन का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

सौर ऊर्जा को बढ़ावा देने हेतु कार्यशील योजनाओं की सूची

1. प्रधानमंत्री सूर्य घर मुफ्त बिजली योजना (PMSG: MBY): नवीन एवं नवीकरणीय ऊर्जा मंत्रालय फरवरी 2024 से देश भर में इस योजना को कार्यान्वित कर रहा है। इस योजना का लक्ष्य वित्त वर्ष 2026-27 तक आवासीय क्षेत्र के एक करोड़ घरों में 75,021 करोड़ रुपये के परिव्यय के साथ रूफटॉप सौर ऊर्जा स्थापित करना है। दिनांक 17.07.2025 की स्थिति के अनुसार प्रधानमंत्री सूर्य घर मुफ्त बिजली योजना के तहत रूफटॉप सौर स्थापित करके कुल 15.63 लाख घरों को लाभान्वित किया जा चुका है।

2. प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम): पीएम-कुसुम योजना सरकार द्वारा मार्च, 2019 में शुरू की गई थी ताकि किसानों को स्टैंडअलोन सौर पंपों की स्थापना और मौजूदा ग्रिड से जुड़े कृषि पंपों के सौरकरण के लिए वित्तीय सहायता प्रदान की जा सके और किसानों को उनकी बंजर/परती/कृषि भूमि पर सौर ऊर्जा संयंत्र स्थापित करके सौर उद्यमी बनने का अवसर प्रदान किया जा सके। इस योजना में तीन घटक शामिल हैं:

घटक-क: 10,000 मेगावाट के विकेन्द्रीकृत ग्राउंड माउंटेड ग्रिड से जुड़े सौर ऊर्जा संयंत्र।

घटक-ख: 14 लाख स्टैंडअलोन सौर ऊर्जा चालित कृषि पंपों की स्थापना।

घटक-ग: 35 लाख ग्रिड से जुड़े कृषि पंपों का सौरीकरण।

तीनों घटकों को मिलाकर; योजना का उद्देश्य कुल 34,442 करोड़ रु. के कुल केन्द्रीय वित्त पोषण के साथ 34.8 गीगावाट की सौर क्षमता जोड़ना है। दिनांक 30.06.2025 की स्थिति के अनुसार, घटक-क के अंतर्गत 638.99 मेगावाट स्थापित की गई है, घटक-ख के अंतर्गत 8,40,947 स्टैंड-अलोन सौर पंप स्थापित किए गए हैं और घटक-ग के अंतर्गत 5,98,113 ग्रिड कनेक्टेड पंप स्थापित किए गए हैं।

3. प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना (आदिवासी और पीवीटीजी बस्तियों/गाँवों के लिए): इस योजना का उद्देश्य ऑफ-ग्रिड सौर प्रणालियों के प्रावधान द्वारा जनजातीय और पीवीटीजी क्षेत्रों में घरों, बहुउद्देश्यीय केंद्रों और सार्वजनिक संस्थानों को बिजली प्रदान करना है। ऑफ-ग्रिड सौर प्रणालियाँ केवल वहीं प्रदान की जाती हैं जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है। दिनांक 30-06-2025 की स्थिति के अनुसार, इस योजना के तहत विभिन्न राज्यों में कुल 2805 परिवार लाभान्वित हुए हैं।

4. 40,000 मेगावाट क्षमता की स्थापना के लक्ष्य के साथ सौर पार्कों और अल्ट्रा-मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजना। इस योजना के तहत भूमि, सड़क, विद्युत निकासी प्रणाली, जल की सुविधाएं जैसी अवसंरचना सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ विकसित की जाती हैं। इस प्रकार, यह योजना देश में उपयोगिता-स्तर की सौर परियोजनाओं के शीघ्र विकास में मदद करती है।
5. उच्च दक्षता सौर पीवी मॉड्यूलों में गीगावाट स्तर की विनिर्माण क्षमता प्राप्त करने के लिए “राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम” नामक उत्पादन से जुड़ी प्रोत्साहन योजना।
6. सरकारी उत्पादकों द्वारा, स्वयं के उपयोग के लिए अथवा सरकार/सरकारी संस्थाओं के उपयोग के लिए सीधे अथवा वितरण कंपनियों (डिस्कॉमों) के माध्यम से व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता के साथ 12000 मेगावाट ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) की योजना चरण-II (सरकारी उत्पादक योजना)।

विवरण-II

पिछले दो वर्षों के दौरान योजनाओं के अंतर्गत स्वीकृत धनराशि का विवरण

वित्त वर्ष	स्वीकृत धनराशि (करोड़ रुपये में)
2023-2024	4834.07
2024-2025	12237.59

विवरण-III

**सौर ऊर्जा योजनाओं/कार्यक्रमों के कार्यान्वयन के लिए केंद्रीय वित्तीय सहायता
(सीएफए)/प्रोत्साहन प्रदान किया जा रहा है**

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
क) प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना, छत पर सौर ऊर्जा स्थापित करने और एक करोड़ घरों के लिए हर महीने 300 यूनिट तक मुफ्त बिजली प्रदान करने की योजना।	1. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना के अंतर्गत, आवासीय क्षेत्रों में रूफटॉप सौर की स्थापना के लिए सीएफए निम्नानुसार है:			
	क्र.सं.	आवासीय खंड का प्रकार	सीएफए	सीएफए (विशेष श्रेणी के राज्य/संघ राज्य क्षेत्र)
	1	आवासीय क्षेत्र (रूफटॉप सौर (आरटीएस) क्षमता का प्रथम 2 किलोवाट पीक या उसका भाग)	30,000 रु. प्रति किलोवाट पीक	33,000 रु. प्रति किलोवाट पीक
	2	आवासीय क्षेत्र (1 किलोवाट पीक की अतिरिक्त आरटीएस क्षमता के साथ या उसके भाग सहित)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक
	3	आवासीय क्षेत्र (3 किलोवाट पीक से अधिक अतिरिक्त आरटीएस क्षमता)	कोई अतिरिक्त सीएफए नहीं	कोई अतिरिक्त सीएफए नहीं
	4	समूह आवासीय सोसायटी/आवासीय कल्याण समिति (जीएचएस/ आरडब्ल्यूए)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन		
		आदि के लिए 500 किलोवाट पीक तक इलेक्ट्रिक व्हिकल चार्जिंग सहित साझा सुविधाओं के लिए (3 किलोवाट पीक प्रति घर की दर से)।	
	2. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में डिस्कॉमों को प्रोत्साहन देने का प्रावधान शामिल है ताकि उन्हें अनुकूल विनियामक और प्रशासनिक तंत्र बनाने, कार्यान्वयन के लिए लक्ष्य हासिल करने जैसी गतिविधियों में प्रेरित और मदद की जा सके। प्रोत्साहन, स्थापित आधार क्षमता के 10% से अधिक और 15% से कम की स्थापित बेस क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 5% है; स्थापित आधार क्षमता के 15% से अधिक क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 10% है। 3. आवासीय रूफटॉप सौर प्रणाली (आरटीएस) की स्थापना को बढ़ावा देने और स्थानीय स्तर पर प्रयास करने के लिए, प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में शहरी स्थानीय निकायों (यूएलबी) और पंचायत राज संस्थाओं (पीआरआई) को यूएलबी/पीआरआई के अधिकार क्षेत्र में आवासीय खंड में आरटीएस की प्रत्येक स्थापना के लिए 1000 रुपये की दर से प्रोत्साहन देने का प्रावधान भी शामिल है, जिसके लिए उपभोक्ता को सीएफए हस्तांतरित कर दिया गया है। 4. इसके अतिरिक्त, देश के प्रत्येक जिले में एक आदर्श सौर गांव विकसित करने के लिए 800 करोड़ रुपये की निधि का प्रावधान किया गया है, जिसमें पीएमएसजी: एमबीवाई योजना के अंतर्गत प्रत्येक आदर्श सौर गांव को 1 करोड़ रुपये की सहायता दी जाएगी।		

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
ख) केंद्रीय सार्वजनिक क्षेत्र उपक्रम (सीपीएसयू) योजना चरण-II (सरकारी उत्पादक योजना) के तहत सरकारी उत्पादकों द्वारा 12,000 मेगावाट ग्रिड से जुड़ी सौर फोटोवोल्टिक (पीवी) विद्युत परियोजनाएं स्थापित की जाएंगी, जिसमें घरेलू स्तर पर निर्मित सौर पीवी सेल और मॉड्यूल का उपयोग किया जाएगा, व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) सहायता के साथ, स्वयं उपयोग के लिए या सरकार/सरकारी संस्थाओं द्वारा सीधे या वितरण कंपनियों (डिस्कॉम) के माध्यम से उपयोग के लिए।	प्रतिस्पर्धी बोली प्रक्रिया के माध्यम से चुने गए सीपीएसयू/सरकारी, संस्थाओं को 55 लाख रु. प्रति मेगावाट तक की व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता।
ग) उच्च दक्षता वाले सौर पीवी मॉड्यूल (ट्रेंच- I और II) में गीगा वाट (जीडब्ल्यू) पैमाने की विनिर्माण क्षमता हासिल करने के लिए पीएलआई योजना 'उच्च दक्षता वाले सौर पीवी मॉड्यूल पर राष्ट्रीय कार्यक्रम'।	लाभार्थी, सौर पीवी मॉड्यूलों के उत्पादन और बिक्री पर उत्पादन से जुड़े प्रोत्साहन (पीएलआई) के लिए पात्र हैं। वितरण के लिए पात्र पीएलआई की मात्रा निर्भर करती है: (i) सौर पीवी मॉड्यूलों की बिक्री की मात्रा; (ii) बेचे गए सौर पीवी मॉड्यूलों के प्रदर्शन मानदंड (दक्षता और अधिकतम विद्युत का ताप गुणांक (टेंपरेचर कोएफिशियेंट)); और (iii) बेचे गए मॉड्यूलों में स्थानीय मूल्य वृद्धि की प्रतिशतता।
घ) 40,000 मेगावाट क्षमता स्थापित करने के लक्ष्य के साथ सौर पार्क योजना। इस योजना	(क) विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए 25 लाख रु. प्रति सौर पार्क तक।

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
के तहत, भूमि, सड़क, बिजली निकासी प्रणाली और जल सुविधाओं जैसे बुनियादी ढाँचे का विकास सभी वैधानिक मंजूरियों/अनुमोदनों के साथ किया जाता है। इस प्रकार, यह योजना देश में उपयोगिता-स्तरीय सौर परियोजनाओं के त्वरित विकास में मदद करती है।	(ख) सौर पार्कों की साझा अवसंरचना विकास के लिए प्रति मेगावाट 20 लाख रु. या परियोजना लागत का 30 प्रतिशत, इनमें से जो भी कम हो।
ड) पीएम-कुसुम योजना विकेन्द्रीकृत सौर या अन्य नवीकरणीय ऊर्जा संयंत्रों की स्थापना, एकल सौर कृषि पंपों की स्थापना, और फीडर-स्तरीय सौरीकरण सहित मौजूदा ग्रिड-कनेक्टेड कृषि पंपों के सौरीकरण के लिए है। इस योजना से न केवल किसानों को बल्कि राज्यों और डिस्कॉम को भी लाभ होता है।	घटक-क: 10,000 मेगावाट के विकेन्द्रीकृत ग्राउंड/स्टिल्ट माउंटेड सौर विद्युत संयंत्रों की स्थापना। उपलब्ध लाभ: इस योजना के तहत सौर विद्युत की खरीद के लिए डिस्कॉमों को 40 पैसे प्रति किलोवाट घंटे की दर से या 6.60 लाख रु. प्रति मेगावाट प्रति वर्ष, जो भी कम हो, की दर से खरीद आधारित प्रोत्साहन (पीबीआई)। यह पीबीआई संयंत्र की वाणिज्यिक प्रचालन तिथि से पांच वर्षों की अवधि के लिए डिस्कॉमों को दिया जाता है। इस प्रकार, डिस्कॉमों को देय कुल पीबीआई प्रति मेगावाट 33 लाख रु. है। घटक-ख: 14 लाख स्टैंड-अलोन सौर पंपों की स्थापना। उपलब्ध लाभ: स्टैंड-अलोन सौर कृषि पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में स्टैंड-अलोन सौर पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, के लिए 50% की केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ख को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन				
	30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। घटक-ग: फीडर स्तरीय सौरीकरण के जरिए 35 लाख ग्रिड-कनेक्टेड कृषि पंपों का सौरीकरण। उपलब्ध लाभ: (क) व्यक्तिगत पंप का सौरीकरण (आईपीएस): सौर पीवी घटक की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाएगी। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान व निकोबार द्वीपसमूह में सौर पीवी कंपोनेंट की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 50% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ग (आईपीएस) को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। (ख) फीडर स्तरीय सौरीकरण (एफएलएस): एमएनआरई से उपलब्ध 1.05 करोड़ रु. प्रति मेगावाट की केन्द्रीय वित्तीय सहायता के साथ राज्य सरकार द्वारा कृषि फीडरों का सौरीकरण कैपेक्स अथवा रेस्को मोड में किया जा सकता है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में प्रति मेगावाट 1.75 करोड़ रु. की केन्द्रीय वित्तीय सहायता (सीएफए) दी जाती है।				
च) प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आभा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के	<table border="1"> <thead> <tr> <th>घटक</th><th>केंद्रीय भाग (100%)</th></tr> </thead> <tbody> <tr> <td>1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3</td><td>50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार</td></tr> </tbody> </table>	घटक	केंद्रीय भाग (100%)	1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार
घटक	केंद्रीय भाग (100%)				
1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार				

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन	
तहत नई सौर ऊर्जा योजना (आदिवासी और पीवीटीजी बस्तियों/गांवों के लिए) जिसमें ऑफ-ग्रिड सौर प्रकाश प्रदान करने का प्रावधान है जहां ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से संभव नहीं है।	किलोवाट सौर ऑफग्रिड प्रणाली का प्रावधान	
	सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.
	ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट

परिसंपत्ति मुद्रीकरण कार्यक्रम

1796. श्री हरीभाई पटेल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का वर्ष 2025-26 के दौरान प्रत्येक राज्य में बुनियादी ढांचे के उन्नयन हेतु बजट में परिसंपत्ति मुद्रीकरण कार्यक्रम शुरू करने का विचार है;
- (ख) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और
- (ग) राज्य और जिला स्तर पर बुनियादी ढांचे के उन्नयन हेतु परिसंपत्ति मुद्रीकरण कार्यक्रम शुरू करने हेतु चयनित राज्यों का राज्य-वार और जिला-वार ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) से (ग) केंद्रीय बजट 2025-26 में देश में बुनियादी ढाँचे के निर्माण में अधिक तीव्रता लाने के लिए 10 लाख करोड़ रुपये वापस लाने हेतु परिसंपत्ति मुद्रीकरण योजना 2025-30 शुरू करने की घोषणा की गई है।

परिसंपत्ति मुद्रीकरण योजना में मुख्य रूप से राजमार्ग, ट्रांसमिशन लाइनें, पाइपलाइन आदि जैसी रैखिक परिसंपत्तियाँ शामिल होती हैं, जो अक्सर कई राज्यों में फैली होती हैं। परिसंपत्ति मुद्रीकरण योजना के तहत मुद्रीकृत की जाने वाली परिसंपत्तियों के क्षेत्र-वार ब्यौरे का रखरखाव किया जाता है तथा राज्य-वार अथवा ज़िला-वार ब्यौरे का रखरखाव नहीं किया जाता है।

ग्राम पंचायत के लिए मौसम पूर्वानुमान प्रणाली

1797. श्री दरोगा प्रसाद सरोज :

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने भारत मौसम विज्ञान विभाग के सहयोग से 24 अक्टूबर, 2024 से देश में ग्राम पंचायतों के लिए पंचायत-स्तरीय मौसम पूर्वानुमान शुरू किया है;
- (ख) यदि हाँ, तो उक्त प्रणाली की मुख्य विशेषताएँ क्या हैं;
- (ग) क्या लालगंज और आजमगढ़ लोकसभा निर्वाचन क्षेत्रों सहित उत्तर प्रदेश के किसान पंचायत-स्तरीय मौसम पूर्वानुमान सुविधा से अवगत हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) उत्तर प्रदेश सहित देश भर में कृषि आजीविका की रक्षा और प्राकृतिक आपदाओं से सुरक्षा बढ़ाने के लिए सरकार द्वारा क्या विभिन्न उपाय किए गए हैं; और
- (ङ) मौसम की स्थिति के बारे में अग्रिम जानकारी प्राप्त करके प्राकृतिक आपदाओं से बचने के किसानों के प्रयासों में उनकी सहायता करने के लिए सरकार की क्या योजना है ताकि वे अपनी फसलों के प्रबंधन और उपज में अनिश्चितताओं से निपटने के लिए आवश्यक कदम उठा सकें और सावधानियां बरत सकें?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) और (ख) जी हाँ। पृथ्वी विज्ञान मंत्रालय ने ग्राम पंचायत स्तरीय मौसम पूर्वानुमान (GPLWF) पहल शुरू की है। भारत मौसम विज्ञान विभाग (आईएमडी) ने पंचायती राज मंत्रालय (MoPR) के सहयोग से 24 अक्टूबर 2024 को भारत के लगभग सभी ग्राम पंचायतों के लिए ग्राम पंचायत स्तरीय मौसम पूर्वानुमान शुरू किया। ये पूर्वानुमान ई-ग्रामस्वराज (<https://egramswaraj.gov.in/>), मेरी पंचायत ऐप, पंचायती राज मंत्रालय के ई-मानचित्र और आईएमडी के मौसमग्राम (<https://mausamgram.imd.gov.in/>) जैसे डिजिटल प्लेटफॉर्म पर उपलब्ध हैं।

ग्राम पंचायत स्तरीय मौसम पूर्वानुमान का मुख्य लक्ष्य और उद्देश्य ग्राम पंचायत स्तर तक मौसम का पूर्वानुमान प्रदान करना है, जिसमें तापमान, वर्षा, आर्द्रता, हवा और बादलों की स्थिति-आवश्यक डेटा जो किसानों को बुवाई, कटाई और सिंचाई के बारे में सूचित निर्णय लेने के लिए आवश्यक है, जैसे महत्वपूर्ण पैरामीटर शामिल होते हैं। यह मंच देश भर में पंचायत स्तर पर कभी भी और कहीं भी मौसम पूर्वानुमान की जानकारी सुलभ बनाता है। कृषि और किसान कल्याण मंत्रालय और ग्रामीण विकास मंत्रालय के तहत पशु सखियों और कृषि सखियों के साथ-साथ अन्य स्वयं सहायता समूहों (SHG) के माध्यम से इस मौसम की जानकारी के लिए बड़ी संख्या में लोगों तक पहुंचने का प्रयास किया गया है। ग्राम पंचायत स्तरीय मौसम पूर्वानुमान किसानों को 36 घंटे की लीड अवधि के लिए प्रति घंटे उपलब्ध स्थानीय मौसम की जानकारी, 36 घंटे से अगले पांच दिनों तक हर 3 घंटे और अगले 5 दिनों से 10 दिनों तक हर 6 घंटे में उपलब्ध कराने में मदद करता है। इस पूर्वानुमान में तापमान, वर्षा, सापेक्षिक आर्द्रता, हवा और बादल जैसे महत्वपूर्ण मौसम मापदंडों को शामिल किया गया है। यह <https://mausamgram.imd.gov.in/> लिंक पर भी उपलब्ध है।

(ग) इस संबंध में अभी तक कोई विशिष्ट सर्वेक्षण नहीं किया गया है। हालाँकि, मोबाइल ऐप के माध्यम से पूर्वानुमान अत्यंत उपयोगकर्ता-अनुकूल तरीके से आसानी से उपलब्ध है, और इस संबंध में किसानों

में जागरूकता बढ़ाने के लिए आईएमडी द्वारा निरंतर प्रयास किए जा रहे हैं। साथ ही, पंचायत राज मंत्रालय ई-ग्राम स्वराज, मेरी पंचायत ऐप और ग्राम मानचित्र के माध्यम से बिना किसी मानवीय हस्तक्षेप के प्रभावी पहुँच को बढ़ावा देने के प्रयास कर रहा है। सभी पंचायत सरपंच और सचिव मेरी पंचायत ऐप का उपयोग करते हैं।

(घ) और (ङ) उत्तर प्रदेश सहित पूरे देश में कृषि आजीविका की रक्षा करने और मौसम संबंधी प्राकृतिक आपदाओं से सुरक्षा बढ़ाने के लिए, आईएमडी कृषि मंत्रालय और राज्य कृषि विभाग, कृषि विश्वविद्यालयों आदि के समन्वय से, विशेष रूप से देश में कृषक समुदाय के लाभ के लिए ग्रामीण कृषि मौसम सेवा (GKMS) योजना के तहत कृषि-मौसम संबंधी परामर्श सेवाएं (AAS) प्रदान करता है।

द्विसप्ताहिक बुलेटिनों के साथ-साथ, भारी वर्षा, आंधी, बिजली, लू आदि जैसी चुनौतीपूर्ण मौसम घटनाओं के लिए जिला और उप-शहर स्तर तक प्रभाव-आधारित मौसम पूर्वानुमान और नाउकास्ट चेतावनियाँ भी साझा की जाती हैं।

आकांक्षी जिले

1798. डॉ. राजीव भारद्वाज:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में कितने आकांक्षी जिलों की पहचान की गई है;
- (ख) क्या चम्बा जिले को आकांक्षी जिले के रूप में चिह्नित किया गया है; और
- (ग) यदि हां, तो सरकार द्वारा इन आकांक्षी जिलों में प्रदान की जाने वाली सुविधाओं का व्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क) 26 राज्यों और 1 संघ राज्य क्षेत्र में 112 आकांक्षी जिले हैं। इसकी सूची संलग्न **विवरण** में दी गई है।
- (ख) जी, हां।
- (ग) आकांक्षी जिला कार्यक्रम (एडीपी) का लक्ष्य नागरिकों के समग्र जीवन गुणवत्ता को सुधारने के लिए महत्वपूर्ण क्षेत्रों में 112 आकांक्षी जिलों में त्वरित परिवर्तन लाना है। विभिन्न क्षेत्रों में 49 प्रमुख निष्पादन संकेतक चुने गए हैं, ये क्षेत्र हैं स्वास्थ्य एवं पोषण, शिक्षा, कृषि एवं जल संसाधन, वित्तीय समावेशन और कौशल विकास तथा बुनियादी अवसंरचना। इन प्रमुख संकेतकों के आधार पर जिलों को आवधिक रूप से रैंक दी जाती है। एडीपी जिला स्तर पर अभिसरण के माध्यम से केंद्र और राज्य सरकारों की मौजूदा स्कीमों के प्रभावी कार्यान्वयन पर ध्यान केंद्रित करता है। आकांक्षी जिला कार्यक्रम के अंतर्गत, जिले कार्यक्रम की डेल्टा रैंकिंग पद्धति के माध्यम से प्राप्त वित्तीय अनुदानों का उपयोग करके महत्वपूर्ण कमियों को दूर करने के लिए विभिन्न विकासात्मक परियोजनाएं संचालित करते हैं।

विवरण

भारत के 112 आकांक्षी जिलों की सूची

क्र.सं.	राज्य का नाम	जिले का नाम
1	आंध्र प्रदेश	अल्लूरी सीतारामराजू
2	आंध्र प्रदेश	पार्वतीपुरम मान्यम
3	आंध्र प्रदेश	वाई.एस.आर. कडपा
4	अरुणाचल प्रदेश	नमसाई
5	असम	बक्सा
6	असम	बारपेटा
7	असम	दरांग
8	असम	धुबरी
9	असम	ग्वालपाड़ा

10	असम	हैलाकांडी
11	असम	उदालगुड़ी
12	बिहार	अररिया
13	बिहार	औरंगाबाद
14	बिहार	बांका
15	बिहार	बेगूसराय
16	बिहार	गया
17	बिहार	जमुई
18	बिहार	कटिहार
19	बिहार	खगड़िया
20	बिहार	मुजफ्फरपुर
21	बिहार	नवादा
22	बिहार	पूर्णिया
23	बिहार	शेखपुरा
24	बिहार	सीतामढ़ी
25	छत्तीसगढ़	बस्तर
26	छत्तीसगढ़	बीजापुर
27	छत्तीसगढ़	दंतेवाड़ा
28	छत्तीसगढ़	कांकेर
29	छत्तीसगढ़	कोंडागांव
30	छत्तीसगढ़	कोरबा
31	छत्तीसगढ़	महासमुंद
32	छत्तीसगढ़	मोहला-मानपुर-अंबाघर चौकी
33	छत्तीसगढ़	नारायणपुर
34	छत्तीसगढ़	सुकमा
35	गुजरात	दाहोद
36	गुजरात	नर्मदा
37	हरियाणा	मेवात (नूह)
38	हिमाचल प्रदेश	चम्बा

39	जम्मू और कश्मीर	बारामूला
40	जम्मू और कश्मीर	कुपवाड़ा
41	झारखंड	बोकारो
42	झारखंड	चतरा
43	झारखंड	दुमका
44	झारखंड	गढ़वा
45	झारखंड	गिरिडीह
46	झारखंड	गोड्डा
47	झारखंड	गुमला
48	झारखंड	हजारीबाग
49	झारखंड	खूंटी
50	झारखंड	लातेहार
51	झारखंड	लोहरदगा
52	झारखंड	पाकुड़
53	झारखंड	पलामू
54	झारखंड	पश्चिमी सिंहभूम
55	झारखंड	पूर्वी सिंहभूम
56	झारखंड	रामगढ़
57	झारखंड	रांची
58	झारखंड	साहिबगंज
59	झारखंड	सिमडेगा
60	कर्नाटक	रायचूर
61	कर्नाटक	यादगीर
62	केरल	वायनाड
63	मध्य प्रदेश	बड़वानी
64	मध्य प्रदेश	छतरपुर
65	मध्य प्रदेश	दामोह
66	मध्य प्रदेश	गुना
67	मध्य प्रदेश	खंडवा

68	मध्य प्रदेश	राजगढ़
69	मध्य प्रदेश	सिंगरौली
70	मध्य प्रदेश	विदिशा
71	महाराष्ट्र	गडचिरोली
72	महाराष्ट्र	नंदुरबार
73	महाराष्ट्र	उस्मानाबाद
74	महाराष्ट्र	वाशिम
75	मणिपुर	चंदेल
76	मेघालय	रिभोई
77	मिजोरम	मामित
78	नागालैंड	किफायर
79	ओडिशा	बलांगीर
80	ओडिशा	ढेंकनाल
81	ओडिशा	गजपति
82	ओडिशा	कालाहांडी
83	ओडिशा	कंधमाल
84	ओडिशा	कोरापुट
85	ओडिशा	मल्कानगिरी
86	ओडिशा	नवरंगपुर
87	ओडिशा	नुआपाड़ा
88	ओडिशा	रायगढ़
89	पंजाब	फिरोज़पुर
90	पंजाब	मोगा
91	राजस्थान	बाराँ
92	राजस्थान	धौलपुर
93	राजस्थान	जैसलमेर
94	राजस्थान	करौली
95	राजस्थान	सिरोही
96	सिक्किम	सोरेङ

97	तमिलनाडू	रामनाथपुरम
98	तमिलनाडू	विरुधुनगर
99	तेलंगाना	भद्राद्रि कोठागुडेम
100	तेलंगाना	जयशंकर भूपलपल्ली
101	तेलंगाना	कुमुराम भीम आसिफाबाद
102	त्रिपुरा	धलाई
103	उत्तर प्रदेश	बहराइच
104	उत्तर प्रदेश	बलरामपुर
105	उत्तर प्रदेश	चंदौली
106	उत्तर प्रदेश	चित्रकूट
107	उत्तर प्रदेश	फतेहपुर
108	उत्तर प्रदेश	श्रावस्ती
109	उत्तर प्रदेश	सिद्धार्थनगर
110	उत्तर प्रदेश	सोनभद्र
111	उत्तराखंड	हरिद्वार
112	उत्तराखंड	उधम सिंह नगर

DEVELOPMENT OF 3NM SEMICONDUCTOR CHIP

1799. DR. HEMANG JOSHI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the key objectives and strategic importance of India unveiling its first 3- nanometre semiconductor chip;
- (b) the role of the Ministry in facilitating the 3nm chip development through policy support, Government initiatives or industry collaborations;

- (c) the expected impact of 3nm chip on the semiconductor and electronics ecosystem, particularly under 'Make in India' and 'Digital India'; and
- (d) the details of the steps being taken by the Government to strengthen semiconductor RandD and chip design in the future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Semiconductor manufacturing is a foundational industry. Semiconductor chips are the most critical part of every electronic device ranging from mobile phones to fridge and cars to advanced missiles.

In the last 11 years, Government has undertaken consistent measures to develop electronics manufacturing in India. As a result, electronics production has increased 6 times to reach 3.3 Lakh Cr and mobile production has increased 28 times to reach 5.5 Lakh Cr. India has emerged as an important global electronics manufacturing hub.

Government's semiconductor strategy: builds on the success of electronics manufacturing and aims to develop the entire semiconductor ecosystem in the country. It follows the Prime Minister's vision of Make in India and Atmanirbhar Bharat.

India Semiconductor Mission: Launched in 2022. In a short span of three years, it has attracted investment of nearly 1.55 Lakh Cr. Six projects have been approved and the construction of these units is progressing rapidly. These units are expected to produce 6 lakh wafers and 245 crore chips per year. These chips will be used in mobile devices, tablets, computers, automobiles, etc.

Semiconductor ecosystem: includes designing, fabrication and packaging of chips. All of these require capital investment for a sustained period and highly skilled manpower. Chip manufacturing processes need more than three hundred different types of specialized gases and chemicals.

Design ecosystem: India has around 20% of the global chip design talent. Government aims to train 85 thousand additional engineers. Under Design Linked Incentives, 22 start-ups are being supported. Almost every major semiconductor company has now set up their design centres in India. These centres are designing the most advanced 7 nm, 5 nm and 3nm chips.

Chips to Start-up program: Government has provided cutting edge design tools to more than 350 universities, institutions and academia. More than 45 thousand students and researchers have benefitted from access to these tools.

In May 2025, new offices of Renesas Electronics were inaugurated Bengaluru and Noida. A 3nm System-on-Chip (SoC) designed by the teams in India was also unveiled during the event.

EVALUATION OF HIGH-IMPACT AI MODELS

1800. SHRI YADUVEER WADIYAR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government recognises the need to evolve a structured national framework for Artificial Intelligence (AI) safety, reliability and responsible deployment;

(b) whether any expert or inter-ministerial group has been constituted to study global best practices in AI oversight and recommend India-specific guidelines and if so, the details thereof;

(c) whether the Government proposes to introduce technical standards and institutional mechanisms to evaluate high-impact AI models used in public-facing sectors; and

(d) whether the Government is likely to engage with academic, industry and civil society stakeholders to co-develop protocols around explainability model evaluation and ethical assurance?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The government has taken an inclusive and innovation-friendly approach to Artificial Intelligence (AI) governance. It is backed by an institutional setup to protect citizens' rights, ensure data privacy, and promote innovation.

Advisory Group on AI

- The Government has formed an Advisory Group on AI, chaired by the Principal Scientific Advisor to the Prime Minister, to develop an India-specific regulatory framework for Responsible AI. Comprising stakeholders from academia, industry, and government, the group aims to ensure safe and trusted AI development.

- The report on AI Governance Guidelines emphasizes the need for a coordinated, whole-of-government approach to ensure effective compliance and enforcement as India's AI landscape continues to evolve. Given the evolving nature of AI technologies, the report recommends adoption of a techno legal approach to AI regulation.
- Public consultation on the report on AI Governance Guidelines Development has been completed and more than 100 suggestions have been received.

Expert Group Report

- Seven expert groups were constituted to collaboratively brainstorm on the vision, objectives, outcomes, and design for each of India's AI pillars.
- The first edition of IndiaAI expert group report detailed out the objectives of the pillars of IndiaAI and recommends the next action items involved in harnessing the potential of AI for social development and achieving the goal of 'AI for ALL'. A copy of the report is available at <https://indiaai.gov.in/news/indiaai-2023-expert-group-report-first-edition>.

Safe and trusted AI

- IndiaAI Safety Institute for AI safety, security, and developing trust with diverse stakeholders
- Diverse stakeholders including academia, startups, industry and government bodies engage through a hub-and-spoke model

- Tools and frameworks are being built around Responsible AI, with a focus on 10 themes
- 8 Responsible AI Projects underway covering Machine Unlearning, AI Bias Mitigation, Privacy-Enhancing Tools, AI Governance Testing, etc.
- More projects on key themes like watermarking, ethical AI, risk assessment, stress testing, and deepfake detection tools are also being evaluated

India is also hosting the AI Impact Summit in February 2026, building on its role as co-chair of the AI Action Summit and continuing its leadership in shaping global AI discussions.

Techno-legal approach to regulate AI

A key pillar of India's AI strategy is its balanced and pragmatic techno-legal approach to regulation:

- India is combining legal safeguards with technological solutions.
- The Government is funding RandD projects at premier institutions like IITs to build AI tools for deepfake detection, privacy enhancement, and cybersecurity.
- This reflects India's belief that effective AI governance must go beyond just legislation and be backed by innovative technical interventions.
- This distinctive model ensures that innovation is not hampered

IndiaAI Impact Summit 2026

- As a part of preparation for the IndiaAI Impact Summit 2026, Government has conducted public consultations to gather inputs from stakeholders across academia, international organisations, industry, startups, Think-Tanks and civil society. The insights are used to shape the Summit's agenda and ensure inclusive representation.

Initiatives w.r.t. Ethical AI Standards

- Developed a 'Standard for Fairness Assessment and Rating of Artificial Intelligence Systems' (TEC Standard No: TEC 57050:2023). This standard provides a framework and procedures for evaluating the fairness of AI systems, particularly in the context of telecommunications and related ICT applications.
- Published an Indian standard IS/ISO/IEC/TR 24368:2022. It provides a high-level overview of AI ethical and societal concerns. It includes an overview of International Standards that address issues arising from AI ethical and societal concerns.

COAL ACCIDENTS DUE TO ILLEGAL MINING

1801. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **COAL** be pleased to state:

(a) the details of incidents of landslides, subsidence or explosions have occurred due to illegal coal mining during the last five years, along with the details of loss of life;

- (b) the details of liability framework exists for holding illegal operators accountable for accidents and environmental damage caused by unsafe mining practices;
- (c) the reasons for failure of Rehabilitation and Resettlement (RandR) policies to reach affected populations, especially in mining-affected tribal and rural areas;
- (d) the manner in which the existing policies like the Right to Fair Compensation and Transparency in Land Acquisition Act, 2013, be enforced more effectively in mining zones;
- (e) the manner in which the technology like satellite surveillance, drones, AI-based monitoring be more effectively deployed to detect and prevent illegal mining activities; and
- (f) the details of Central and State agencies that are responsible for monitoring and curbing illegal coal mining and the manner in which the coordination between them be improved?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) Illegal mining is primarily a law and order issue, which is in the domain of the State Governments concerned.
- (b) The liability framework for holding illegal mining operators accountable for accidents and environmental damage is primarily governed by the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and the Mineral Concession Rules, 1960 (MCRs), along with other applicable environmental and

penal laws. MMDR Act empowers the State Governments to frame rules for preventing illegal mining, transportation, and storage.

(c) The subsidiaries of CIL acquire land for coal mining and related activities mostly under Coal Bearing Areas Act, 1957. In such cases, land and asset compensation are provided as per the provisions of First Schedule of RFCTLARR Act 2013 while RandR benefits are accorded as per the provisions of Second Schedule of RFCTLARR Act 2013 and the amenities provided in the new rehabilitation site are as per the Third Schedule of RFCTLARR Act 2013. RandR Policy of CIL, 2012 also provides for RandR benefits to the eligible PAFs. Option is also given to PAFs to avail better compensation and RandR benefit under the provisions of Section 108 of RFCTLARR Act 2013. The affected persons are given the RandR benefits including employment as provided under the provisions of land acquisition Acts and policies.

(d) The regular follow-up with the state authority for expediting the land acquisition and possession related process and payment of demand so raised is made by the Coal companies.

(e) and (f) To prevent and curb illegal coal mining and theft, a comprehensive set of measures is being implemented within the command areas of CIL subsidiaries. These include the use of digital surveillance tools, active coordination with law enforcement, and deployment of dedicated security personnel.

One of the methods for monitoring and detecting illegal coal mining is CMSMS (Coal Mines Surveillance and Management System) and Khanan

Prahari Mobile app where general public may lodge their complaint with respect to illegal mining and action is being taken by nodal officers of respective area. The “Khanan Prahari” App and Coal Mine Surveillance and Management System (CMSMS) are being utilized to enable public reporting and real-time monitoring. Complaints lodged through CMSMS are verified jointly by State authorities and designated nodal officers.

Major preventive actions being taken include:

- **Deployment of security forces** comprising departmental personnel, CISF, state industrial security units, and private agencies at strategic locations and check-posts.
- **Dozing and filling** of illegal mining sites, with on-ground action undertaken jointly with local police and CISF.
- **Regular patrolling and surprise raids** by security teams, often accompanied by police, to detect and eliminate illegal mining activities.
- **Installation of surveillance systems**, including thousands of CCTV cameras, GPS tracking devices on coal transport vehicles and mining machinery, and RFID-based boom barriers at entry/exit points.
- **Drone-based surveillance** has been introduced or piloted to enhance oversight in vulnerable areas.
- **Coordination with district task forces** chaired by district authorities, with participation from coal companies and local police, where periodic reviews and joint actions are carried out.

- **Community engagement**, including awareness campaigns in nearby villages through signboards, notice pasting, and meetings with local leaders to discourage unauthorized trespassing.
- **Immediate seizure of illegally mined coal** and handing over of apprehended miscreants to police, wherever such activities are detected.

PM-KUSUM IN KARNATAKA

1802. DR. K. SUDHAKAR:

Will the minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the manner in which the Pradhan Mantri - Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) is assisting to promote use of solar energy for agriculture and to increase farmers income;
- (b) the manner in which the Government is promoting accelerated adoption of PM-KUSUM in agriculture;
- (c) whether the Government is implementing Annadata to Urjadata initiative under PM- KUSUM and if so, the details thereof and the manner in which this initiative is assisting farmers to become energy producers along with the key benefits associated with the initiative;
- (d) the status of implementation of PM-KUSUM in Karnataka, district-wise especially in Chikkaballapur; and
- (e) the total number of farmers currently covered under PM-KUSUM, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) PM-KUSUM Scheme was launched by the Government in March 2019 with the objective of de- dieselizing the farm sector, providing assured daytime solar power and to provide energy security to farmers.

The scheme has three Components:

- (i.) Component 'A': Setting up of 10,000 MW of Decentralized Ground/ Stilt Mounted Grid Connected Solar or other Renewable Energy based Power Plants by the farmers on their land;
- (ii) Component 'B': Installation of 14 lakh standalone off-grid solar agriculture pumps; and
- (iii) Component 'C': Solarization of 35 lakh existing grid-connected agriculture pumps including Feeder Level Solarization (FLS).

The details of incentives available under PM-KUSUM Scheme is given in the enclosed **Statement-I**.

(c) PM-KUSUM Scheme is motivating farmers to adopt solar energy, becoming Urjadata along with Annadata and enhance their income. The key benefits and positive impact of the scheme are as follows:

- Farmer can install grid connected solar power plant up to 2 MW on their land and sell the surplus power to DISCOMs and earn additional income.
- Scheme helps de-dieselize the farm sector by allowing installation of stand-alone solar pumps and also solarizing existing grid connected pumps.

- With the help of feeder level solarization, scheme allows for assured day time solar power to the farmers and relieve the state from the financial burden for providing free/subsidized electricity for agriculture.

(d) PM-KUSUM is a demand driven scheme. The capacities are allocated based on demand received and progress shown by the States/UTs. As reported by SIA for the State of Karnataka, as on 24.07.2025, the following is the status of implementation:

Components	Sanctioned	Installed / Solarized
B (number of pumps)	41,365	2,388
C (FLS) (number of pumps)	6,28,588	23,133

No demand has been raised by the State under Component-A and Component C (Individual Pump Solarization). The district-wise progress in the State of Karnataka is given in the enclosed **Statement -II**.

(e) As reported by SIAs, the total number of farmers benefited under PM KUSUM is given in the enclosed **Statement -III**.

STATEMENT-I

Incentives under PM-KUSUM Scheme

Component	Financial Assistance available

Component A	Procurement Based Incentive (PBI) is provided to the DISCOMs @ 40 paise/kWh or Rs.6.60 lakhs/MW/year, whichever is lower, for five years. There is no CFA under this Component.
Component B Component C (Individual Pump Solarisation)	● CFA of 30% of the benchmark cost issued by MNRE or the prices of the systems discovered in the tender, whichever is lower is provided. ● However, in North Eastern States including Sikkim, Jammu and Kashmir, Ladakh, Himachal Pradesh and Uttarakhand, Lakshadweep and AandN Islands, CFA of 50% of the benchmark cost issued by MNRE or the prices of the systems discovered in the tender, whichever is lower, is provided. ● In addition, the respective state/UT has to provide at least 30% financial support. Balance cost is to be contributed by beneficiary. ● Component B and Component C (IPS) of PM KUSUM scheme can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer.
Component C (Feeder Level Solarisation)	For agriculture feeder solarization, CFA of Rs 1.05 Crore per MW (1.75 Cr. per MW for NER/ Hilly/ Islands) is provided. There is no mandatory requirement of financial support from participating State/UT. The feeder solarisation can be implemented in CAPEX or RESCO mode.

STATEMENT-II**District-wise progress under PM-KUSUM Scheme in Karnataka***(as on 24.07.2025)*

S. No.	District Name	Component-B (No. of solar pumps installed)	Component-C(FLS) (No. of grid connected pumps solarized)
1.	Bagalkote	55	352
2.	Bangalore Rural	15	0
3.	Bangalore Urban	3	0
4.	Belagum	322	0
5.	Bellary	16	0
6.	Bidar	21	0
7.	Chamarajanagara	34	584
8.	Chikamagalur	92	0
9.	Chikkaballapur	4	5,364
10.	Chitradurga	183	2,445
11.	Dakshina Kannada	32	0
12.	Davanagere	176	1,334
13.	Dharwad	108	0
14.	Gadag	26	725
15.	Hassan	46	0
16.	Haveri	81	0
17.	Kalaburgi	215	0
18.	Kodagu	15	0
19.	Kolar	1	1,163
20.	Koppal	41	0

21.	Mandya	67	0
22.	Mysore	51	0
23.	Raichur	64	0
24.	Ramanagar	18	3,788
25.	Shivamogga	257	0
26.	Tumkur	94	6,160
27.	Uttar Kannada	32	0
28.	Vijayanagar	58	0
29.	Vijayapura	198	1,218
30.	Yadgir	62	0
31.	Udupi	1	0
Total		2,388	23,133

STATEMENT-III

State/ UT-wise details of beneficiaries under PM-KUSUM Scheme

(as on 30.06.2025)

S. No.	State/ UT Name	Total number of farmers benefited under PM KUSUM
1	Arunachal Pradesh	577
2	Chhattisgarh	9
3	Goa	800
4	Gujarat	195541
5	Haryana	157085
6	Himachal Pradesh	1099

7	Jammu and Kashmir	2890
8	Jharkhand	35459
9	Karnataka	23761
10	Kerala	13171
11	Madhya Pradesh	23673
12	Maharashtra	727021
13	Manipur	78
14	Meghalaya	98
15	Mizoram	40
16	Nagaland	65
17	Odisha	5716
18	Punjab	15025
19	Rajasthan	156268
20	Tamil Nadu	4189
21	Tripura	5256
22	Uttar Pradesh	70409
23	Uttarakhand	1367
24	West Bengal	20
	Total	14,39,617

नवीकरणीय ऊर्जा संबंधी लक्ष्य

1803. श्री दर्शन सिंह चौधरी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा नवीकरणीय ऊर्जा के क्षेत्र में निर्धारित महत्वाकांक्षी लक्ष्य को प्राप्त करने के लिए क्या कदम उठाए जा रहे हैं;
- (ख) रोजगार और विकास पर नवीकरणीय ऊर्जा का संभावित प्रभाव क्या है;
- (ग) प्रधानमंत्री-सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) और प्रधानमंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाअभियान (पीएम-कुसुम) के अंतर्गत होशंगाबाद और नरसिंहपुर लोकसभा निर्वाचन क्षेत्र में किए जाने वाले कार्यों का ब्यौरा क्या है; और
- (घ) होशंगाबाद और नरसिंहपुर निर्वाचन क्षेत्र में सूर्य मित्र, वरुण मित्र और जल ऊर्जा मित्र जैसे कार्यक्रमों के अंतर्गत प्रशिक्षित लोगों की संख्या कितनी है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) सरकार ने वर्ष 2030 तक 500 गीगावाट गैर-जीवाश्म ईंधन आधारित विद्युत उत्पादन क्षमता के लक्ष्य को साकार करने के लिए देश में अक्षय ऊर्जा क्षमता को बढ़ावा देने और गति लाने के लिए विभिन्न उपाय और पहल की हैं, जैसा कि संलग्न **विवरण** में दिया गया है।
- (ख) नवीकरणीय ऊर्जा क्षेत्र में सौर, पवन, जैव (बायो) ऊर्जा, जल विद्युत, हरित हाइड्रोजन और ऊर्जा भंडारण शामिल हैं, जो विनिर्माण, तैनाती और परिचालन में बहुआयामी रोजगार के अवसर देते हैं। जुलाई, 2019 में ऊर्जा, पर्यावरण और जल परिषद (सीईईडब्ल्यू) द्वारा किए गए "ग्रीन ऊर्जा से रोजगार वृद्धि को बढ़ावा" पर अध्ययन और अक्टूबर 2019 में टेरी द्वारा सह-लाभ अध्ययन रिपोर्ट के अनुसार, वर्ष 2030 तक 37.78 लाख रोजगार सृजित होने का अनुमान है।

- (ग) प्रधानमंत्री-सूर्य घर: मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के अंतर्गत, दिनांक 24.07.2025 की स्थिति के अनुसार, मध्य प्रदेश के होशंगाबाद, नरसिंहपुर और रायसेन जिलों में योजना के राष्ट्रीय पोर्टल पर क्रमशः 1354, 788 और 647 आवेदन प्राप्त हुए हैं और क्रमशः 805, 467 और 300 परिवारों को रूफटॉप सौर ऊर्जा प्रणालियों की स्थापना करके शामिल किया गया है।

पीएम-कुसुम के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों से प्राप्त माँग और दिखाई गई प्रगति के आधार पर क्षमताओं का आवंटन किया जाता है और लाभार्थियों के चयन सहित योजना के कार्यान्वयन की जिम्मेवारी राज्य कार्यान्वयन एजेंसियों (एसआईए) की है। मध्य प्रदेश राज्य के लिए एसआईए द्वारा उपलब्ध कराई गई सूचना के अनुसार, दिनांक 24.7.2025 तक, योजना के घटक 'क' के अंतर्गत, नर्मदापुरम (पूर्ववर्ती होशंगाबाद), नरसिंहपुर और रायसेन जिलों में 117.79 मेगावाट क्षमता के सौर विद्युत संयंत्रों के लिए लेटर ऑफ अवार्ड (एलओए) जारी कर दिया गया है। योजना के घटक ख के अंतर्गत नर्मदापुरम, नरसिंहपुर और रायसेन (उदयपुरा तहसील) जिलों में कुल 184 सौर कृषि पंप स्थापित किए गए हैं।

- (घ) होशंगाबाद और नरसिंहपुर निर्वाचन क्षेत्रों के कुल 129 व्यक्तियों को इन निर्वाचन क्षेत्रों और निकटवर्ती सूर्यमित्र कौशल विकास प्रशिक्षण केंद्रों में सूर्यमित्र कौशल विकास कार्यक्रम के अंतर्गत प्रशिक्षित किया गया है। इसके अतिरिक्त, इन निर्वाचन क्षेत्रों में प्रधानमंत्री-सूर्य घर मुफ्त बिजली योजना के अंतर्गत लगभग 141 उम्मीदवारों को सोलर रूफ टॉप तकनीशियन के रूप में प्रशिक्षित किया गया है।

विवरण

भारत सरकार ने वर्ष 2030 तक 500 गीगावाट गैर-जीवाश्म ऊर्जा क्षमता की प्रतिबद्धता को साकार करने के लिए देश में नवीकरणीय ऊर्जा क्षमता को बढ़ावा देने और इसमें तेजी लाने के लिए विभिन्न उपाय और पहल की हैं। इनमें अन्य के साथ-साथ निम्नलिखित शामिल हैं:

- नवीन एवं नवीकरणीय ऊर्जा मंत्रालय ने वित्त वर्ष 2023-24 से वित्त वर्ष 2027-28 तक अक्षय ऊर्जा कार्यान्वयन एजेंसियों [आरईआईए: सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया लि. (सेकी), एनटीपीसी लिमिटेड, एनएचपीसी लिमिटेड, एसजेवीएन लिमिटेड] द्वारा जारी की जाने वाली 50 गीगावाट/वर्ष की अक्षय ऊर्जा विद्युत खरीद बोलियों को जारी करने के लिए बोली ट्रैजेक्ट्री जारी की है।
- ऑटोमेटिक रूट के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- सौर और पवन विद्युत की इंटर-स्टेट बिक्री के लिए दिनांक 30 जून, 2025 तक चालू होने वाली परियोजनाओं के लिए, ग्रीन हाइड्रोजन परियोजनाओं हेतु दिसम्बर, 2030 तक सौर अपतटीय पवन परियोजनाओं के लिए दिसम्बर, 2032 तक इंटर-स्टेट ट्रांसमिशन प्रणाली (आईएसटीएस) शुल्कों को माफ कर दिया गया है।
- अक्षय ऊर्जा खपत को बढ़ावा देने के लिए, अक्षय ऊर्जा खरीद बाध्यता (आरपीओ) के बाद अक्षय उपभोग बाध्यता (आरसीओ) ट्रैजेक्ट्री को वर्ष 2029-30 तक के लिए अधिसूचित किया गया है। ऊर्जा संरक्षण अधिनियम 2001 के अंतर्गत सभी नामित उपभोक्ताओं पर लागू आरसीओ की अनुपालना न करने पर जुर्माना लगाया जाएगा। आरसीओ में विकेंद्रीकृत अक्षय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।

- ग्रिड कनेक्टेड सौर, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषण योग्य अक्षय ऊर्जा (एफडीआरई) परियोजनाओं से विद्युत की खरीद के लिए टैरिफ आधारित स्पर्धात्मक बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं।
- प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम), पीएम सूर्य घर मुफ्त बिजली योजना, राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम, प्रधानमंत्री जनजाति आदिवादी न्याय महा अभियान (पीएम जनमन) तथा धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नवीन सौर विद्युत योजना (जनजातीय तथा पीवीटीजी बस्तियों/गावों के लिए), राष्ट्रीय ग्रीन हाइड्रोजन मिशन, अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) जैसी योजनाएं शुरू की गई हैं।
- अल्ट्रा मेगा अक्षय ऊर्जा पार्कों की स्थापना के लिए, अक्षय ऊर्जा डेवलपमेंट को बड़े स्तर पर अक्षय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि एवं ट्रांसमिशन उपलब्ध कराने के लिए योजना का कार्यान्वयन किया जा रहा है।
- अक्षय विद्युत की निकासी के लिए ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई ट्रांसमिशन लाइनें बिछाने और नई सब-स्टेशन क्षमता विकसित करने हेतु वित्तपोषण किया गया है।
- पांच सौ किलोवाट तक अथवा स्वीकृत विद्युत लोड तक, जो भी कम हो, नेट-मीटरिंग के लिए विद्युत (उपभोक्ता के अधिकार) नियम, 2020 जारी किए गए हैं।
- "पवन विद्युत परियोजनाओं के लिए राष्ट्रीय पुनः शक्तिकरण और जीवन विस्तार नीति, 2023" जारी की गई है।
- "अपतटीय पवन ऊर्जा परियोजनाओं की स्थापना हेतु रणनीति" जारी की गई है, जिसमें वर्ष 2030 तक 37 गीगावाट की बोली प्रक्रिया और परियोजना विकास के लिए विभिन्न व्यावसायिक मॉडलों का संकेत दिया गया है।

- अपतटीय पवन ऊर्जा परियोजनाओं के विकास हेतु अपतटीय क्षेत्रों के पट्टे प्रदान करने को विनियमित करने हेतु, विदेश मंत्रालय की 19 दिसंबर 2023 की अधिसूचना के माध्यम से अपतटीय पवन ऊर्जा पट्टा नियम, 2023 अधिसूचित किए गए हैं।
- सौर फोटोवोल्टिक मॉड्यूल और ग्रिड-कनेक्टेड सौर इन्वर्टर के लिए मानक एवं लेबलिंग (एस एंड एल) कार्यक्रम शुरू किए गए हैं।
- तीव्र अक्षय ऊर्जा ट्रेजेक्ट्री के लिए आवश्यक ट्रांसमिशन अवसंरचना को बढ़ाने के लिए वर्ष 2030 तक की ट्रांसमिशन योजना तैयार की गई है।
- “विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम (एलपीएस नियम)” अधिसूचित किए गए हैं।
- सभी के लिए किफायती, भरोसेमंद और सतत हरित ऊर्जा तक पहुंच सुनिश्चित करने के उद्देश्य से दिनांक 06 जून, 2022 को विद्युत (हरित ऊर्जा खुली पहुंच के माध्यम से अक्षय ऊर्जा को बढ़ावा) नियम, 2022 अधिसूचित किए गए हैं। वितरण लाइसेंसधारी को उसी विद्युत प्रभाग में स्थित कुल मिलाकर सौ किलोवाट या इससे अधिक के एकल या बहु एकल कनेक्शन के माध्यम से 100 किलोवाट या इससे अधिक की संविदा मांग के साथ किसी भी उपभोक्ता को हरित ऊर्जा खुली पहुंच (ग्रीन एनर्जी ओपन एक्सेस) की अनुमति है।
- एक्सचेंजों के माध्यम से अक्षय ऊर्जा विद्युत की बिक्री को सुविधाजनक बनाने के लिए ग्रीन टर्म अहेड मार्केट (जीटीएएम) की शुरुआत की गई है।
- सरकार ने यह आदेश जारी किए हैं कि विद्युत की आपूर्ति साख पत्र (लेटर ऑफ क्रेडिट – एलसी) या अग्रिम भुगतान के माध्यम से की जाएगी ताकि वितरण लाइसेंसधारियों द्वारा अक्षय ऊर्जा उत्पादकों को समय पर भुगतान सुनिश्चित हो सके।

SURVEY USING AI AND ML

1804. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

the manner in which the Government accelerates the transition to real-time, high-frequency economic indicators by integrating diverse data sources and leveraging Artificial Intelligence (AI) /Machine Learning (ML) moving beyond traditional survey delays for more agile policy responses?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

National Sample Survey (NSS) under Ministry of Statistics and Programme Implementation (MoSPI) is committed to ensuring accurate, reliable and high quality data in the large scale surveys conducted across the country. To achieve this, robust and well-defined mechanisms are employed in different statistical products which undergo periodic improvements based on evolving needs, feedback, and advancements in methodologies to enhance their effectiveness.

Upgradation and synergizing of existing IT based data collection techniques is a continuous process in MoSPI. The primary data collection in all surveys is being done in digital platform using Computer Assisted Personal Interview (CAPI) or web-based application with in-built validation mechanism to ensure consistency at the stage of data collection. This facilitates real-time

submission and validation of survey data and has resulted into a drastic reduction in the time lag in releasing of survey reports.

Further, whenever a new survey is taken up, possible methods and new technologies are explored for their appropriate adoption. Some features of AI/ML have been introduced in enterprise surveys like CAPEX and Annual Survey of Unincorporated Sector Enterprises (ASUSE) to address the field queries at real-time basis. CAPI has been made agile in respect of ongoing surveys such as Construction module has been added in the CAPI of ASUSE 2025 mid survey, some additional blocks have been included in PLFS, etc. to meet the continuous data requirements of the stakeholders.

Short duration surveys have also been launched such as Comprehensive Modular Survey: Telecom and Education to cater the emerging need for high frequency socio-economic indicators.

इस्लामपुर और पटना मेमू ट्रेन की आवृत्ति

1805. श्री कौशलेन्द्र कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इस्लामपुर और पटना के बीच चलने वाली पहली मेमू ट्रेन 03271 प्रातः 6.30 बजे शुरू होती है और उसके बाद वाली ट्रेन 10 घंटे बाद है;
- (ख) क्या पटना और इस्लामपुर के बीच चलने वाली मेमू ट्रेन 03396 प्रातः 10.30 बजे शुरू होती है और उसके बाद वाली ट्रेन 10 घंटे बाद के लिए रात्रि 8.30 बजे निर्धारित है; और

(ग) यदि हाँ, तो लंबे समय से लंबित मांग को पूरा करने के लिए इस्लामपुर-पटना और पटना-इस्लामपुर के बीच मेमू ट्रेन की एक अतिरिक्त जोड़ी कब तक शुरू किए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) वर्तमान में, 03271 इस्लामपुर-पटना मेमू को 63325 इस्लामपुर-पटना मेमू के रूप में जबकि 03396 पटना-इस्लामपुर मेमू को 63326 पटना-इस्लामपुर मेमू के रूप में परिचालित किया जा रहा है। तदनुसार, इस्लामपुर-पटना खंड की जरूरतों को पूरा करने के लिए 04 जोड़ी नियमित रेलगाड़ियाँ सेवा दे रही हैं, जिनमें 2 जोड़ी मेमू अर्थात् 63325/63326 इस्लामपुर-पटना मेमू और 63327/63328 इस्लामपुर-पटना मेमू सेवाएँ शामिल हैं। इसके अतिरिक्त, भारतीय रेल पर मेमू सेवा सहित नई रेलगाड़ियों की शुरुआत करना सतत प्रक्रिया है, जो यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन है।

GREEN INITIATIVES BY COAL PSUs

1806. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **COAL** be pleased to state:

- (a) the total allocation for environmental restoration and green initiatives across coal PSUs during each of the last five years along with the specific funds for mining operations in Telangana, including Peddapalli;
- (b) the current status of the 15,350 hectare plantation target set by Coal PSUs for Financial Years 2024-25 to 2028-30 along with the progress, area-wise;

(c) the criteria established for green fund allocation among coal PSUs, considering environmental parameters for intensive mining constituencies like Peddapalli;

(d) the measures ensuring coal PSUs comply with Accredited Compensatory Afforestation norms, particularly regarding afforested non-forest de-coaled land in Telangana; and

(e) the monitoring mechanism for green fund utilisation by PSUs and environmental impact assessment timelines in coal mining regions?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) There is no fund or budget allocation from the Government of India for mining operations or environmental restoration and green initiatives in coal mining areas. However, Coal and Lignite Public Sector Undertakings (PSUs), namely Coal India Limited (CIL), NLC India Limited (NLCIL), and Singareni Collieries Company Limited (SCCL), spend funds from their own resources for mining operations, and environmental restoration and green initiatives, which include mine reclamation, plantation, and eco-restoration measures. These allocations are made as part of statutory mine closure funds as per approved mine closure plans and environmental management funds in line with the Environment Impact Assessment (EIA) and Environment Management Plans (EMPs) of the respective projects. SCCL spends funds for its projects in Telangana, including those located in Peddapalli district as per approved project-specific mine closure plans and environmental management plans.

(b) Coal and Lignite PSUs have set a cumulative plantation target of 15,350 Ha for the period FY 2024–25 to FY 2028–29. They have covered approximately 2,459 Ha land under plantation in and around coal and lignite mining areas during FY 2024-25. Year-wise targets of plantation for FY 2024–25 to FY 2028–29, along with the achievements during FY 2024-25 are given in the table below:

Target vis-à-vis Achievement of Plantation (in Ha)								
Financial Year	Target				Achievement			
	CIL	NLCIL	SCCL	Total	CIL	NLCIL	SCCL	Total
2024-25	1,856	194	550	2,600	1,713	195	551	2,459
2025-26	2,097	197	506	2,800	-	-	-	-
2026-27	2,386	205	509	3,100	-	-	-	-
2027-28	2,585	206	509	3,300	-	-	-	-
2028-29	2,831	206	513	3,550	-	-	-	-
Total	11,755	1,008	2,587	15,350	-	-	-	-

(c) There is no green fund or scheme established by the Government of India for coal mining projects.

(d) Coal and lignite PSUs, including SCCL in Telangana, are identifying afforested non-forest land in their mines for use as compensatory afforestation in upcoming coal mining projects, in compliance with the Accredited Compensatory Afforestation (ACA) norms as outlined in the guidelines issued

by the Ministry of Environment, Forest and Climate Change (MoEFandCC) on 24.01.2023.

(e) In view of (c) above, the question does not arise. However, the Ministry of Coal monitors regularly the restoration and green initiatives of Coal and Lignite PSUs. Further, the timelines for EIAs are governed by the EIA Notification, 2006 and its subsequent amendments.

WHEAT PROCUREMENT

1807. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether it is a fact that during the current marketing season Government has procured wheat more than last marketing season;
- (b) the details of quantity of wheat procured by the Government on MSP during the last five years and current year, State-wise; and
- (c) the number of farmers benefitted during the last five years and current year therefrom, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) A quantity of 300.35 Lakh Metric Ton (LMT) Wheat has been procured for Central Pool during current Rabi Marketing Season (RMS) 2025-26 whereas 266.05 LMT of wheat was procured for central pool during RMS 2024-25.

(b) The quantity of wheat procured by Government on MSP for the last five years and current year, State-wise is given in the enclosed **Statement-I**.

(c) The number of farmers, State wise benefitted from wheat procurement for central pool for the last five years and current year is given in the enclosed **Statement-II**.

STATEMENT-I

Procurement of wheat for central pool

Fig in LMT.

SL. No.	STATES/ Uts	RMS 2020-21	RMS 2021-22	RMS 2022-23	RMS 2023-24	RMS 2024-25	RMS 2025-26
1	Punjab	127.14	132.22	96.45	121.17	124.57	119.19
2	Haryana	74.00	84.93	41.86	63.17	71.50	71.43
3	Uttar Pradesh	35.77	56.41	3.36	2.20	9.31	10.27
4	Madhya Pradesh	129.42	128.16	46.04	70.97	48.39	77.74
5	Bihar	0.05	4.56	0.03	0.01	0.10	0.18
6	Rajasthan	22.25	23.40	0.10	4.38	12.05	21.37
7	Uttarakhand	0.38	1.44	0.02	0.00	0.02	0.005

8	Chandigarh	0.11	0.17	0.03	0.09	0.08	0.09
9	Delhi	0.00	0.06	0.00	0.00	0.00	0.00
10	Gujarat	0.77	1.71	0.00	0.00	0.00	0.04
11	Maharashtra	0.00	0.01	0.00	0.00	0.00	0.00
12	Himachal Pradesh	0.03	0.13	0.03	0.03	0.03	0.03
13	Jammu and Kashmir	0.00	0.24	0.00	0.00	0.00	0.00
TOTAL		389.92	433.44	187.92	262.02	266.05	300.35

STATEMENT-II

Number of Farmers Benefited from Wheat Procurement for Central Pool

S.No.	STATES/ UTs	RMS 2020-21	RMS 2021-22	RMS 2022-23	RMS 2023-24	RMS 2024-25	RMS 2025-26
1	Bihar	1002	96701	641	240	3388	5181
2	Chandigarh	1410	2039	401	898	1072	1080
3	Delhi	6	760	1	0	0	0
4	Gujarat	18824	34959	3	0	0	892
5	Haryana	780962	760636	313847	410237	449441	449019
6	Himachal Pradesh	1061	3258	1033	813	771	593
7	Jammu and Kashmir	3	4127	62	0	0	0
8	Madhya Pradesh	1594383	1725133	591185	796692	616287	900534
9	Maharashtra	0	496	0	0	0	0
10	Punjab	1049982	887521	793449	834993	930543	839203
11	Rajasthan	219873	227090	941	37210	94713	172682
12	Uttar Pradesh	663810	1152311	81080	47872	152301	143895
13	Uttarakhand	4656	24860	549	30	209	64

Total	4335972	4919891	1783192	2128985	2248725	2513143

IMPLEMENTATION STATUS OF EARLY WARNING SYSTEMS IN ANDHRA PRADESH

1808. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the number and details of early warning infrastructure including Cyclone Sirens, Satellite phones, Doppler radars and Automatic Weather Stations installed in Andhra Pradesh's coastal districts, especially Vizianagram, district-wise;
- (b) the number of registered fishermen receiving IMD/INCOIS alerts via SMS or voice messaging;
- (c) whether any gaps have been identified in alert coverage, language accessibility or mobile connectivity, if so, the details thereof and the reasons therefor;
- (d) the number of mock drills and public awareness campaigns conducted in each coastal district during the last three years in coordination with APSDMA; and
- (e) whether any failures were reported in warning dissemination or evacuation efforts during recent cyclones such as Gulab (2021), Asani (2022) or Michaung (2023) and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) The number and details of early warning infrastructure installed in Andhra Pradesh are given in **Statement**. In the Vizianagram district, there are 53 AWSs and 38 ARGs installed by the India Meteorological Department/State Government. In addition, there are 2 Doppler Weather Radars (DWRs) located at Visakhapatnam (Visakhapatnam district) and Machilipatnam (Krishna district) that are operational. The DWR Gopalpur also covers it.
- (b) A total of 1,21,751 registered fishermen receive the India Meteorological Department/Indian National Centre for Ocean Information Services (INCOIS) alerts through SMS or voice messaging. INCOIS provides multi-hazard early warning services, including alerts for tsunamis, storm surges, high waves, swell surges, and strong ocean currents during extreme oceanic conditions. INCOIS also provides Marine Fishery Advisory Services to support the livelihoods of coastal fishing communities.
- (c) NCAER conducted an independent survey in 2020. These survey findings show that a much larger proportion of marine fishermen are using weather advisories very frequently, as many as 87.7 percent are using these advisories on a daily basis, as compared to just 15.1 percent before 2015.

However, efforts have been made to provide video and audio coverage and press briefings in the local language by MC Amaravati/CWC Visakhapatnam on a daily basis. The warnings are disseminated through the CAP Sachet Portal, emails, and all social media such as WhatsApp, Facebook, Instagram, and X.

- (d) About 25 mock drills on floods, cyclones, and landslides, creating awareness, were conducted in 2024 by the IMD in coordination with the State Government and other stakeholders. In the year 2025 so far, about 17 mock drills were conducted, out of which 10 were on floods, and seven were on cyclones. In addition, during the past three years, two tsunami mock drills were conducted on 4th October 2023 and 5th November 2024. In the 2024 mock drill, community-level evacuations were successfully carried out in six coastal villages (Mypadu, Krishnapatnam, Bheemulavaripalem, Thupilipalem, Yarada, and Waltair Ward) across three coastal districts (SPSR Nellore, Tirupati, and Visakhapatnam).
- (e) No failures were reported in association with any of the recent cyclones such as Gulab (2021), Asani (2022), or Michaung (2023). The associated losses of human life were also significantly less.

STATEMENT

District-wise Early Warning infrastructure installed in the Coastal Districts of Andhra Pradesh

S.No	Districts	MPCS Buildings	Alert sirens (EWDS) implemented	Satellite Phones	DEOC'S Alert sirens (EWDS)	MEOC'S Alert sirens (EWDS)	Fish landing Centers Alert sirens (EWDS)	Tourist locations
1	Srikakulam	41	34	2	1	15	2	0
2	Vizianagaram	7	7	1	1	2	1	0
3	Visakhapatnam	1		2	1	5	2	4
4	Anakapalli	28	14	-	0	6	0	0
5	Kakinada	9	3	1	1	6	2	1
6	Dr.B.R Amdedkar Konaseema	20	17	-	0	8	0	0
7	West Godavari	12	6	-	0	2	1	1
8	Krishna	17	10	-	1	5	2	1
9	Bapatla	20	11	-	0	7	2	0
10	Prakasam	12	9	1	1	5	2	0
11	SPSR Nellore	44	31	1	1	10	2	1
12	Tirupathi	8	3	1	0	5	0	0
13	Eluru			1	1	0	0	0
14	Alluri Sitharama Raju			2	0	0	0	0
15	East Godavari			-	0	0	0	0
16	NTR			1	0	0	0	0
17	Guntur			3	1	0	0	0
14	SEOC			APSDMA -2 SDRF- 2	1	0	0	0
Total		219	145	16	10	76	16	8

Note: EWDS implemented in 255 locations

District-wise IMD's AWS, ARG, and AGROAWS

District-wise AWS/ARG in Andhra Pradesh				
District	AWS	Agro AWS	AWS Total	ARG
ASR	1		1	2
Anakapalli	2		2	
Kakinada	1		1	2
Konaseema	1		1	1
Srikakulam	3	1	4	4
Visakhapatnam	2		2	5
Vizianagaram	1		1	1
West Godavari	4		4	
East Godavari		1	1	1
Eluru		1	1	4
P Manyam		1	1	2
Bapatla	2		2	3
Guntur	1		1	1
Krishna	2		2	
NTR	1	1	2	3
Prakasam	3	1	4	3
Palnadu				4
SPSR Nellore	2	1	3	2
Anantapur*	2		2	5
Nandyal*	1		1	5
Satya Sai*	1		1	3
Tirupati	4		4	1
YSR Kadapa*	2	1	3	3
Kurnool*		1	1	3
Chittoor*				2
Annamayya*				2
Total	36	9	45	62

*: Rayalaseema;

As per the above table, there is one AWS in Vizianagaram District and one ARG in Bobbili.

The AWSs and ARGs installed by the Government of Andhra Pradesh

S.NO	DISTRICT	NO OF MANDALS	AWS	ARG	TOTAL (AWS+ARG)
1	Srikakulam	30	53	29	82
2	ParvathipuramManyam	15	30	13	43
3	Alluri Sitharama Raju	22	44	11	55
4	Vizianagaram	27	52	37	89
5	Visakhapatnam	11	14	102	116
6	Anakapalli	24	47	57	104
7	Konaseema	22	26	22	48
8	Kakinada	21	32	45	77
9	East Godavari	19	39	27	66
10	Eluru	27	62	18	80
11	West Godavari	20	30	19	49
12	Krishna	25	45	26	71
13	NTR	20	39	30	69
14	Guntur	18	32	35	67
15	Bapatla	25	48	24	72
16	Palnadu	28	71	49	120
17	Prakasham	38	132	101	233
18	Nellore	38	107	85	192
19	Tirupathi	34	83	47	130
20	Chittoor	31	64	38	102
21	Sri Satya Sai	32	105	69	174
22	Ananthapuram	31	115	100	215
23	Annamayya	30	70	28	98
24	YSR Kadapa	36	97	83	180
25	Nandyala	29	81	49	130
26	Kurnool	26	100	55	155
Grand Total		679	1618	1199	2817

Doppler Weather Radars in Andhra Pradesh

There are three Doppler Weather Radars installed in Andhra Pradesh. Two Doppler Weather Radars of IMD are located at Visakhapatnam (Dist: Visakhapatnam) and Machilipatnam (Dist: Krishna). One Radar of ISRO is located at SDSC-SHAR, Sriharikota (Dist: Tirupati).

श्रावस्ती और बलरामपुर में नई रेल परियोजनाएँ

1809. श्री राम शिरोमणि वर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मेरे लोक सभा निर्वाचन क्षेत्र के विश्व प्रसिद्ध बौद्ध तीर्थ स्थल, जैसे कि सीमावर्ती एवं सामाजिक रूप से पिछड़े आकांक्षी जिलों जैसे श्रावस्ती और बलरामपुर में कोई प्रस्तावित या स्वीकृत रेल परियोजनाएँ वर्तमान में लंबित हैं;
- (ख) यदि हाँ, तो उक्त परियोजनाओं के नाम, प्रस्ताव/स्वीकृति की तिथि, अनुमानित लागत, अब तक हुई प्रगति, व्यय की स्थिति और परियोजनाओं के लंबित रहने के मुख्य कारण क्या हैं;
- (ग) क्या विश्व प्रसिद्ध तीर्थ स्थल होने के बावजूद उक्त जिलों में रेल संपर्क की कमी के कारण आर्थिक विकास, रोजगार, पर्यटन और औद्योगिक संभावनाओं को भारी नुकसान हो रहा है;
- (घ) यदि हाँ, तो क्या उक्त लंबित परियोजनाओं को शीघ्र पूरा करने के लिए कोई विशिष्ट प्रस्ताव, समय-सीमा या बजटीय प्रावधान किया गया है; और
- (ङ) तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार/संघ राज्य क्षेत्र-वार/जिला-वार/निर्वाचन क्षेत्र-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएं राज्य/संघ राज्य क्षेत्र/जिला/निर्वाचन क्षेत्र की सीमाओं के आर-पार फैली हो सकती हैं।

बलरामपुर और श्रावस्ती के रास्ते खलीलाबाद-बहराइच (240 कि.मी.) नई रेल लाइन परियोजना श्रावस्ती लोकसभा निर्वाचन क्षेत्र से होकर गुजरती है। इस परियोजना को 4940 करोड़ रुपए की लागत से स्वीकृति दी गई है। इस परियोजना को राज्य सरकार के माध्यम से भूमि अधिग्रहण हेतु "विशेष रेल परियोजना" के रूप में अधिसूचित किया गया है।

कार्य को तीन चरणों में पूरा करने की योजना बनाई गई है अर्थात् खलीलाबाद से बांसी (54 कि.मी.), बांसी-श्रावस्ती (113 कि.मी.) और श्रावस्ती से बहराइच (73 कि.मी.)। खलीलाबाद से बांसी खंड के लिए भूमि अधिग्रहण का अधिकांश भाग पूरा हो चुका है और कार्य तदनुसार शुरू कर दिया गया है। मार्च 2025 तक 1067 करोड़ रुपए का व्यय किया जा चुका है और वर्ष 2025-26 के लिए इस परियोजना के लिए 421 करोड़ रुपए का परिव्यय प्रदान किया गया है।

रेल परियोजनाओं को लाभप्रदता, यातायात अनुमान, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा की गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा उठाए जा रहे विभिन्न कदमों में (i) गति शक्ति इकाइयां स्थापित करना (ii) परियोजनाओं की प्राथमिकता निर्धारित करना (iii) प्राथमिकता वाले परियोजनाओं पर निधि के आबंटन में पर्याप्त वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी (vi) शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव संबंधी मंजूरीयों और परियोजनाओं से संबंधित अन्य मुद्दों

के समाधान के लिए राज्य सरकारों और संबंधित प्राधिकारियों के साथ नियमित रूप से अनुवर्ती कार्रवाई करना शामिल है। इससे वर्ष 2014 से कमीशनिंग की दर में पर्याप्त वृद्धि हुई है।

रेल परियोजना/ओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वानिकी स्वीकृतियां, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भूविज्ञानी और स्थलाकृतिक परिस्थितियां, परियोजना/ओं स्थल में कानून एवं व्यवस्था की स्थिति, परियोजना विशेष स्थल के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि पर निर्भर करता है। ये सभी कारक परियोजना/ओं के पूरा होने के समय और लागत को प्रभावित करते हैं।

SDG IN TRIPURA STATE

1810. SHRI BIPLAB KUMAR DEB:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the Country's overall Sustainable Development Goal (SDG) score on eliminating poverty, providing decent work, economic growth, improving education, healthcare and other parameters has improved in recent years; and
- (b) if so, the details thereof, State-wise with particular reference to the State of Tripura?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

- (a) As per the SDG India Index 2023-24, India's overall SDG score has improved from 66 in 2020-21 to 71 in 2023-24. There has been improvement in the parameters of poverty, decent work and economic growth, quality education,

healthcare, and other related parameters in recent years. The scores for respective SDGs reflecting these parameters are as follows:

Goals	SDG India Index 2020-21	SDG India Index 2023-24
(Goal 1) No Poverty	60	72
(Goal 8) Decent Work and Economic Growth	61	68
(Goal 4) Quality Education	57	61
(Goal 3) Good Health and Well-being	74	77

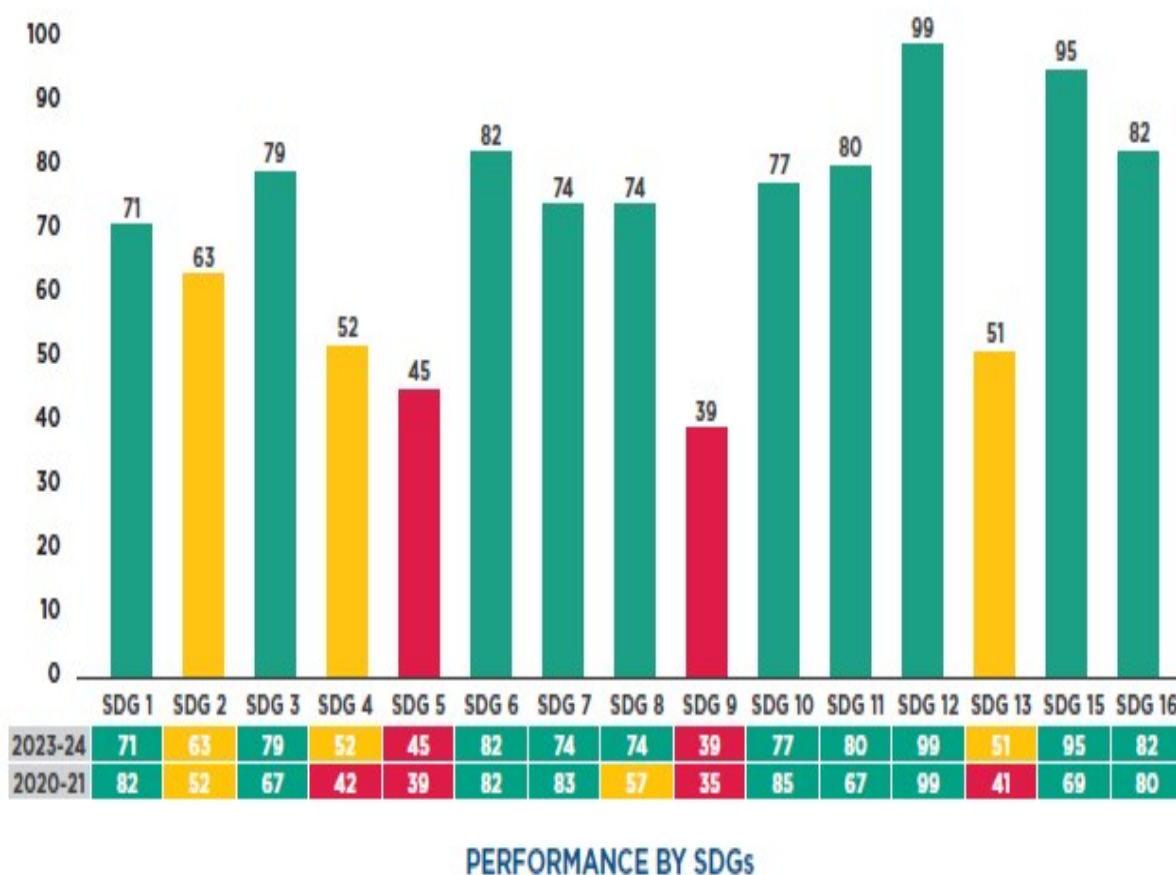
(b) The SDG-wise performance of Tripura is given in the enclosed **Statement**.

Further, the goal-wise performance of the remaining States and Union Territories are in public domain and can be accessed at [https://www.niti.gov.in/sites/default/files/2024-07/SDG India Index 2023-24.pdf](https://www.niti.gov.in/sites/default/files/2024-07/SDG_India_Index_2023-24.pdf)

STATEMENT

Tripura

SDG wise performance -Tripura



Source: SDG India Index 2023-24, NITI Aayog.

INVESTIGATIONS BY COMMISSION OF RAILWAY SAFETY

1811. SHRI YUSUF PATHAN:

Will the Minister of **RAILWAYS** be pleased to state:

- whether it is a fact that the all the serious accidents are mandated to be investigated by the Commissioner of Railway Safety (CRS);
- if so, the details of the number of inquiries under the CRS initiated for serious accidents during last five years, accident-wise;

- (c) the details of the inquiries completed and the report submitted to the Government;
- (d) the details regarding any pending inquiry reports; and
- (e) the details of the outcomes of the inquiry report completed and submitted to the Government, accident-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Commission of Railway Safety (CRS) is a statutory body working under Ministry of Civil Aviation. Under Section 114 of Railways Act 1989, CRS hold statutory enquiry into the accidents to a train carrying passengers resulting in loss of human life or grievous hurt or causing serious damage to railway property. Further it is open to CRS to hold an inquiry into any other accident which, in his opinion, requires the holding of such an inquiry.

During the last five years, all the inquiries under CRS, except one case have been completed and the reports have been submitted to the Government. Appropriate action is taken by the respective Railway administration on the recommendations, suggested by the CRS in the inquiry reports.

YAMUNANAGAR TO CHANDIGARH RAILWAY LINE

1812. SHRI VARUN CHAUDHRY:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the proposal for laying of Yamunanagar to Chandigarh via Naraingarh railway line is pending with the Railways; and

(b) if so, the details thereof along with timeframe of its completion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) Chandigarh – Yamunanagar via Naraingarh Railway Line project has been identified by Haryana Rail Infrastructure Development Corporation Ltd. (HRIDC), a Joint Venture company controlled by State Government of Haryana (51%) for development. HRIDC has prepared a feasibility study report of the project.

Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throw forward of ongoing projects and overall availability of funds.

PROPOSED MERGER OF MTNL WITH BSNL

1813. SHRI KALYAN BANERJEE:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has proposed for asset monetisation in phases with 220 out of 280 non-core MTNL and BSNL properties set to be sold at simple valuation;
- (b) if so, the detail of report on the proposal and valuation proposed to be offered for sale and the expert committee/valuation committee report thereon;
- (c) whether it is a fact that as on date total liabilities of BSNL is around Rs.23500 crore and MTNL with Rs.33,568 crore with loan defaults over Rs.8000 crore, if so, the details thereof;
- (d) whether the monetization can repay the liabilities therefor, if so, the details thereof; and
- (e) whether it is also a fact that the Government proposes to merge MTNL with sBSNL, if so, the details of unused properties available with MTNL and BSNL in the country thereof, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) No Sir, there is no such proposal of sale of 220 out of 280 non-core properties at simple valuation.

(c) BSNL's current outstanding debt as on 10.7.2025 is Rs. 16,327 crore. MTNL has outstanding debt of approx. Rs 34,576 crore with outstanding loans to Banks of Rs 8,584 crore.

(d) The proceeds of monetization are being utilized in accordance with the approval of Union Cabinet, which includes debt repayment.

(e) At present, there is no plan to merge MTNL with BSNL. However, the Committee of Secretaries (CoS) recommended operational merger of MTNL with BSNL, and the same was approved by the Government. In this regard, the Service Agreement signed between the PSUs is in effect from 01.01.2025. Updated details of assets identified for monetization are available at <https://assetmonetization.bsnl.co.in>

SELECTION OF BENEFICIARIES UNDER ANNAPOORNA SCHEME

1814. SHRI N. K. PREMACHANDRAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government proposes to relax the conditions for selecting the beneficiaries of Annapoorna scheme;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government consider the request of Government of Kerala to exempt the conditions that the beneficiaries are not included in any of the social welfare pension scheme so as to entitle the benefits of Annapoorna and if so, the details of action taken thereon;

(d) whether it comes to the notice of the Union Government that the deserving poor and eligible families in Kerala is not included in the beneficiary list of Annapoorna due to the aforesaid condition;

(e) if so, the action taken by the Union Government to provide the benefit to all deserving poor and needed families; and

(f) whether the Union Government analysed the social welfare pension is meager and not sufficient to ensure food security and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) Existing eligibility criteria, coverage and rate of assistance under National Social Assistance Programme (NSAP) schemes including that of Annapurna scheme are approved for a period upto 2025-26. At present, there is no proposal under consideration to revise the criteria under NSAP schemes.

(c) to (e) Annapurna Scheme, a demand driven sub-scheme of NSAP, is aimed at providing food security to meet the requirement of those senior citizens who, though eligible, have remained uncovered under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under NSAP. Under the Scheme, 10 kgs of food grains per month is provided free of cost to the beneficiary. As per guidelines of NSAP, the States/UTs are responsible for identification of beneficiaries as per the stipulated eligibility criteria.

With the implementation of National Food Security Act, 2013, the lifting of food grains under the Annapurna scheme has shown a declining trend since 2016-17 and there has been no demand since FY 2021-22 from States including Kerala. Moreover, most of the States also implement similar old age pension

schemes which may cover the eligible old age persons beyond the state ceiling under IGNOAPS.

(f) Based on various recommendations and evaluation studies, a proposal for revamp of NSAP, which inter-alia included revision in eligibility criteria, rate of assistance and sharing arrangement with the States was considered during continuation of NSAP for the 15th Finance Commission cycle (2021-26). However, considering the available financial space, the Government has approved continuation of NSAP schemes in its present form.

As per guidelines of NSAP, the State/UTs are encouraged to provide top up amount of at least equivalent to the assistance provided by the Central Govt. so that the beneficiaries could get a decent level of assistance. At present, the States/UTs are adding top up amounts ranging from Rs. 50 to Rs. 5700 per month per beneficiaries under Pension Schemes of NSAP schemes. As a result, on an average, the NSAP beneficiaries are receiving satisfactory monthly pension of Rs. 1100/- per month in several States.

बल्लारशाह रेलवे स्टेशन पर खाद्य पदार्थों की अधिक कीमत पर बिक्री

1815. श्रीमती प्रतिभा सुरेश धानोरकर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को बल्लारशाह (महाराष्ट्र) रेलवे स्टेशन पर विक्रेताओं द्वारा मुद्रित खुदरा मूल्य से अधिक दर पर खाद्य पदार्थ बेचने के संबंध में कोई शिकायत प्राप्त हुई है;

- (ख) यदि हाँ, तो क्या उक्त गतिविधि यात्रियों के स्वास्थ्य के लिए खतरा पैदा कर रही है और यदि हाँ, तो ऐसे अनधिकृत विक्रेताओं के विरुद्ध सरकार द्वारा की गई कार्रवाई का ब्यौरा क्या है या उन अधिकारियों का ब्यौरा क्या है जो उनके विरुद्ध कार्रवाई करने में विफल रहे;
- (ग) रेलवे स्टेशन पर खाद्य पदार्थों की गुणवत्ता और दर की नियमित जाँच के लिए क्या व्यवस्था है और इस व्यवस्था के अप्रभावी रहने के क्या कारण हैं; और
- (घ) यात्रियों को शुद्ध और किफायती भोजन की उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा क्या तात्कालिक और दीर्घकालिक उपाय किए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) भारतीय रेल का निरंतर प्रयास है कि यात्रा करने वाले यात्रियों को स्टेशनों पर अनुमोदित दर सूची के अनुसार उच्च गुणवत्ता वाला और स्वस्थकर भोजन उपलब्ध कराया जाए। खानपान संबंधी शिकायतों के मामले में जुर्माना लगाने, अनुशासनात्मक कार्रवाई, परामर्श, चेतावनी आदि सहित त्वरित और उचित दंडात्मक कार्रवाई की जाती है। चालू कैलेंडर वर्ष के दौरान, बल्लारशाह स्टेशन पर अधिक कीमत वसूलने के 04 मामलों में दोषी लाइसेंसधारकों पर 35,500/- रुपए का जुर्माना लगाया गया है।

स्टेशनों पर बिकने वाली सभी वस्तुएँ भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण द्वारा अनुमोदित हैं। अधिक कीमत न वसूले जाने के साथ-साथ बेहतर गुणवत्ता सुनिश्चित करने के लिए नियमित और आकस्मिक निरीक्षण किए जाते हैं।

- स्टेशनों पर यात्रियों को दी जाने वाली सेवाओं में सुधार के लिए निम्नलिखित उपाय किए गए हैं: बिलिंग और डिजिटल भुगतान को बढ़ावा देने के लिए स्थिर खानपान इकाइयों में प्वाइंट ऑफ सेल (पीओएस) मशीनों की संस्थापना।
- यात्रियों की जागरूकता के लिए खानपान इकाइयों की अनुमोदित दर सूचियों को प्रमुखता से प्रदर्शित किया जाता है।

- भोजन की अच्छी गुणवत्ता सुनिश्चित करने के लिए निरीक्षण और निगरानी तंत्र के एक भाग के रूप में नियमित रूप से भोजन का नमूना लिया जाता है।
- रेलवे सुरक्षा बल (आरपीएफ) द्वारा अनधिकृत वेंडिंग के विरुद्ध नियमित रूप से अभियान चलाए जाते हैं।
- केवल अधिकृत विक्रेताओं द्वारा ही खाद्य पदार्थों की बिक्री और सेवा सुनिश्चित करने के लिए मानकीकृत पहचान पत्र जारी किए जाते हैं।
- स्टेशनों पर स्थिर इकाइयों और प्लेटफार्मों पर स्थापित समर्पित सेवा काउंटरों के माध्यम से यात्रियों को किफायती और सस्ता भोजन उपलब्ध कराया जाता है।
- रेलमदद के माध्यम से यात्रियों से फीडबैक प्राप्त करना और उसका त्वरित समाधान करना।

RAILWAY INFRASTRUCTURE AND SENSITIVE RADIO ASTRONOMY OBSERVATORY

1816. DR. AMOL RAMSING KOLHE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether there are successful international examples of coexistence between railway infrastructure and sensitive radio astronomy observatories;
- (b) if so, the details of technical solutions, shielding technologies, and regulatory frameworks adopted globally to mitigate Radio Frequency Interference (RFI) and protect astronomical research;
- (c) whether the Government is aware of the concerns regarding the proposed Pune-Nashik semi-high-speed rail corridor's proximity to the Giant Metrewave Radio Telescope (GMRT) near Pune, if so, the details thereof;

(d) whether similar engineering and scientific safeguards can be adapted for this corridor to ensure GMRT's operational integrity, if so, the details thereof; and

(e) whether the Government proposes to conduct a detailed technical and financial evaluation of such mitigation strategies through a structured expert committee, in coordination with the Department of Atomic Energy, Department of Science and Technology, and the National Centre for Radio Astrophysics (NCRA), if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) The protection from interference is essential to the advancement of radio astronomy and associated measurements. Radio astronomy sites are chosen specifically to minimize interference from Earth based transmitters. The sites are usually at a **considerable distance** from the major fixed sources of terrestrial interference to make it as free as possible from interference. So radio astronomy observatories are placed in **remote locations that have good natural protection from interference**.

For connectivity between Pune and Nashik, DPR was prepared by MRIDC, a Joint Venture company of Government of Maharashtra (50%) and Ministry of Railways (50%). The proposed alignment in the DPR was passing through Narayangaon where National Centre for Radio Astrophysics (NCRA), Pune has installed Giant Meterwave Radio Telescope (GMRT) observatory. This alignment **was not found acceptable** due to adverse impact of proposed railway line on operation of the GMRT observatory.

आनंद विहार से दरभंगा तक अमृत भारत एक्सप्रेस

1817. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को किसी संसद सदस्य से आनंद विहार से अयोध्या, बस्ती, खलीलाबाद, गोरखपुर, नरकटियागंज, सीतामढ़ी होते हुए दरभंगा तक ट्रेन संख्या 15557/15558 अमृत भारत एक्सप्रेस को प्रतिदिन चलाने और दरभंगा से प्रस्थान समय दोपहर 3 बजे के बजाय सुबह 8 बजे करने तथा एसी तृतीय और एसी द्वितीय श्रेणी के डिब्बे जोड़ने के लिए पत्र प्राप्त हुआ है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या विभाग को आनंद विहार से अयोध्या, बस्ती, खलीलाबाद, गोरखपुर, नरकटियागंज और सीतामढ़ी होते हुए दरभंगा तक दुरंतो एक्सप्रेस को साप्ताहिक चलाने के लिए सरकार से कोई निर्देश प्राप्त हुए हैं; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) वर्तमान में, दरभंगा - नई दिल्ली खंड पर 04 जोड़ी रेलगाड़ी सेवाएं उपलब्ध हैं, जिनमें 15557/15558 आनंद विहार (टी) - दरभंगा अमृत भारत एक्सप्रेस भी शामिल है, जिसे 01.01.2024 से शुरू किया गया है। ये अमृत भारत रेलगाड़ियां पूरी तरह से अवातानुकूलित आधुनिक रेलगाड़ियां हैं और इनमें झटके रहित यात्रा के लिए सेमी-परमानेंट कपलर, हॉरिजॉन्टल स्लाइडिंग विंडो, फोल्डेबल स्नैक टेबल और बोतल होल्डर, मोबाइल होल्डर आदि जैसी उन्नत सुविधाएँ हैं।

रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालयों आदि सहित विभिन्न स्तरों पर राज्य सरकारों, केंद्र सरकार के मंत्रालयों, निर्वाचित प्रतिनिधियों, परामर्शदात्री समितियों, आदि से औपचारिक और

अनौपचारिक दोनों प्रकार के अभ्यावेदन/अनुरोध प्राप्त होते हैं। चूंकि ऐसे अभ्यावेदनों/अनुरोधों का प्राप्त होना सतत् और निरंतर चलने वाली प्रक्रिया है, इसलिए, ऐसे अभ्यावेदनों/अनुरोधों का केन्द्रीकृत सार-संग्रह नहीं रखा जाता। बहरहाल, अभ्यावेदनों/अनुरोधों आदि का निपटान निर्धारित प्रक्रिया/दिशानिर्देशों के आधार पर किया जाता है और समय-समय पर व्यावहारिक और औचित्यपूर्ण कार्रवाई की जाती है। इसके अलावा, भारतीय रेल पर सवारी डिब्बों की संख्या बढ़ाना, फेरों में वृद्धि और समय-सारणी में बदलाव करना सतत् प्रक्रिया है जो यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन है।

NITI AAYOG RECOMMENDATION FOR A CUT IN CORE GRANT SUPPORT TO STATE S&T COUNCILS

1818. ADV. FRANCIS GEORGE:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether NITI Aayog has recommended for a cut in 'core grant support' for State Science and Technology (S&T) councils and if so, the reasons therefor;
- (b) whether the Government is planning to initiate 'Project based support' henceforth to State S&T Councils as recommended by NITI Aayog;
- (c) if so, the details of fund given to States S&T councils annually by the Government, State wise; and
- (d) whether the Government proposes to reconsider the recommendation of NITI Aayog and continue liberal funding to State S&T councils to execute research and development in tune with their specific socio-economic conditions and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The report titled "A Roadmap for Strengthening State SandT Councils" released by NITI Aayog on 10.07.2025, recommends that the support given to State SandT Councils by Department of Science and Technology (DST), should be project-based grant, focused on their capabilities and performance. It further recommends discontinuing core annual grant, except for continued support to smaller councils in North Eastern region and Union Territories. These recommendations are the outcome of the regional consultative meetings of NITI Aayog with State SandT Councils. The report recommends widening of the support base through greater financial ownership by the States and enhanced project-based financial support from various Central Government Ministries and Departments, including performance-based grants and increased linkages.

(b) to (d) DST has been providing project based support to State S&T Councils and in the last five years, 187 projects have been sanctioned to the State S&T Councils, viz., Establishment of Patent Information Centres, Women Technology Parks, SC/ST Cells, Climate Change Centres/Cells, Organizing Children Science Congress, Celebration of National Science Day and Mathematics Day etc.

The Department of Biotechnology (DBT), under its North Eastern Region (NER) programme has sanctioned 4 projects to State S&T Councils during last five years regarding sustainable utilization of bio-resources, Biotech Hub etc. The details of funds released to S&T Councils under these projects during last five years, state-wise, are given in the enclosed **Statement**.

The Government of India continues supporting and strengthening the State level, Science, Technology and Innovation (STI) Ecosystem by enabling State S&T Councils in several domains with respect to their socio-economic conditions.

STATEMENT**State-wise details of funds released to S&T Councils under various projects during last five years**

Sl. No.	Name of State/UT Council	Released funds (In Rs. Lakhs)					
		FY 2020–21	FY 2021–22	FY 2022–23	FY 2023–24	FY 2024–25	Total
A. Department of Science and Technology							
1	Andhra Pradesh	5.00	17.00	20.00	-	25.35	67.35
2	Arunachal Pradesh	134.33	18.50	32.00	28.60	65.07	278.50
3	Assam	62.46	11.50	30.00	37.20	15.20	156.36
4	Bihar	0.00	20.00	20.00	20.00	20.00	80.00
5	Chhattisgarh	9.30	21.30	39.43	28.00	12.00	110.03
6	Goa	9.50	16.70	10.32	-	42.48	79.00
7	Gujarat	11.50	29.75	349.29	51.50	15.20	457.24
8	Haryana	12.00	12.00	25.04	-	45.49	94.53
9	Himachal Pradesh	21.69	30.15	22.00	9.60	24.00	107.44
10	Karnataka	334.98	20.00	171.97	125.10	35.00	687.05
11	Kerala	258.38	25.40	22.00	119.25	117.83	542.86
12	Madhya Pradesh	20.00	20.00	20.00	20.00	213.22	293.22
13	Maharashtra	-	16.00	16.00	16.00	20.00	68.00
14	Manipur	25.49	-	12.00	12.00	12.00	61.49
15	Meghalaya	6.00	16.70	12.00	20.30	17.39	72.39
16	Mizoram	172.35	24.75	45.13	12.00	34.69	288.92

17	Nagaland	-	-	-	66.28	24.00	90.28
18	Punjab	311.92	40.39	186.83	72.47	99.69	711.3
19	Rajasthan	11.00	-	-	-	-	11.00
20	Sikkim	285.65	15.00	243.64	52.72	53.48	650.49
21	Tamil Nadu	106.04	20.00	186.25	-	90.00	402.29
22	Telangana	11.00	365.42	41.62	142.00	54.41	614.45
23	Tripura	191.87	12.00	-	-	-	203.87
24	Uttarakhand	21.82	130.92	56.30	21.04	89.46	319.54
25	West Bengal	44.60	42.41	92.68	-	58.52	238.21
Sub Total (A)		2066.88	925.89	1654.5	854.06	1184.48	6685.81
B. Department of Biotechnology							
1	Arunachal Pradesh	-	-	20.84	-	11.49	32.33
2	Manipur	-	-	-	-	10.04	10.04
3	Mizoram	-	53.73	-	-	29.96	83.69
4	Nagaland	-	-	11.49	-	-	11.49
Sub Total (B)		-	53.73	32.33	-	51.49	137.55
Total (A+B)		2066.88	979.62	1686.83	854.06	1235.97	6823.36

केंद्र प्रायोजित योजनाएं

1819. श्री अशोक कुमार यादव:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि केंद्र सरकार द्वारा आंशिक रूप से वित्तपोषित कई केंद्र प्रायोजित योजनाएं (सीएसएस) राज्य सरकारों और संघ राज्य क्षेत्रों द्वारा कार्यान्वित की जाती हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार के पास इन योजनाओं के समुचित कार्यान्वयन को सुनिश्चित करने के लिए कोई निगरानी तंत्र उपलब्ध है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या सरकार ने उन शिकायतों का संज्ञान लिया है जिनमें इन योजनाओं की गुणवत्ता, पारदर्शिता और समयबद्धता पर सवाल उठाए गए हैं;
- (घ) यदि हां, तो पिछले तीन वर्षों के दौरान केंद्र सरकार द्वारा निगरानी के दौरान जिन योजनाओं में गंभीर कमियां पाई गई हैं, उनके नाम क्या हैं और उन राज्यों/संघ राज्य क्षेत्रों के नाम क्या हैं जिनके खिलाफ कार्रवाई की गई है; और
- (ङ) क्या सरकार निगरानी प्रणाली को और मजबूत करने के लिए तृतीय पक्ष ऑडिट, डिजिटल ट्रैकिंग, सामाजिक ऑडिट या रीयल-टाइम डैशबोर्ड जैसे उपाय अपनाने जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) केंद्र सरकार द्वारा आंशिक रूप से वित्तपोषित केंद्र प्रायोजित योजनाएं (सीएसएस) राज्य सरकारों और संघ राज्य क्षेत्रों द्वारा कार्यान्वित की जाती हैं जिनकी सूची व्यय प्रोफाइल 2025-26 के 'स्टेटमेंट 4ए' में दी गई है। इससे संबंधित लिंक <https://www.indiabudget.gov.in/doc/eb/stat4a.pdf> पर दिया गया है।

(ख) से (ङ) विकास अनुवीक्षण और मूल्यांकन कार्यालय (डीएमईओ) ने लगभग 70 मंत्रालयों/विभागों के सहयोग से केंद्रीय क्षेत्रक (सीएस) तथा केंद्र प्रायोजित योजनाओं के लिए निष्पादन परिणाम निगरानी रूपरेखा (ओओएमएफ) विकसित की है। इस रूपरेखा का उद्देश्य योजनाओं के निष्पादन की निगरानी के आधार पर उनके लक्ष्यों की तुलना में परिणाम सुदृढ़ करना है। इसके अलावा रूपरेखा में निम्नलिखित शामिल हैं:-

- 500 करोड़ रुपए या इससे अधिक परिव्यय वाली योजनाओं के लिए वर्ष 2019-20 से संबंधित केंद्रीय बजट के साथ ही प्रतिवर्ष संसद पटल पर रखी गई है। शेष योजना के लिए संबंधित मंत्रालय/विभाग द्वारा अपनी अनुदानों की ब्यौरे-वार मांगों (डीडीजी) के साथ रूपरेखा सदन के पटल पर रखी गई है।

- लगभग 400 केंद्रीय क्षेत्रक स्कीमों/केंद्र प्रायोजित योजनाओं के लिए लगभग 3000 प्रमुख निष्पादन परिणाम संकेतक स्थापित किए गए।

इसके अतिरिक्त, डीएमईओ ने एक ऑनलाइन डैशबोर्ड विकसित किया है जिसमें लक्ष्य प्राप्त किए जाते हैं और संबंधित मंत्रालय/विभाग द्वारा आवधिक प्रगति अद्यतन की जाती है। इससे सभी हितधारकों को योजनाओं के निष्पादन की निगरानी करने में सहायता मिलती है।

INTRODUCTION OF SPACE SCIENCE IN SCHOOL

1820. SHRI DAGGUMALLA PRASADA RAO:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has any existing initiatives, schemes or incubation programmes to encourage students to develop an interest in aeronautical engineering and to pursue careers as astronauts;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to introduce any special modules or educational programmes related to aeronautical engineering in the curriculum of Central Government schools such as Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas;
- (d) if so, the details thereof;
- (e) whether the Government has allocated funds for the promotion of aeronautical engineering among students through incubation centres, workshops, hackathons, innovation challenges or educational collaborations

with Indian Space Research Organisation (ISRO) or other relevant agencies;
and

(f) if so, the details of the amount allocated, implementing agencies involved and the outcomes or targets set under such initiatives?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) Department has setup 9 Space Technology Incubation Centres (STICs) at premium institutions to encourage students to carry out research in space technology. Moreover, every year ISRO organises programmes like YUVIKA to encourage school students to acquire basic knowledge on Space Technology, Space Science and Space Applications. This programme aims at imbibing scientific temper and inspiring students to pursue careers in space technology including Aeronautical engineering. Programme also includes special session on Interaction with Gaganyatris for motivating youngsters to become future astronauts.

(c) and (d) As of now, there is no proposal from Department of Space to introduce any special modules or educational programmes related to aeronautical engineering in the curriculum of Central Government Schools, such as Kendriya Vidyalaya and Jawahar Navodaya Vidyalayas. However, it can be considered in future based on demand.

(e) and (f) An amount of Rs 3.5 Crore has been allocated for carrying out research activities at STICs for the financial year 2025-26. These programmes are implemented through the respective institutions wherein the STICs are established.

RAILWAY PROJECTS FOR ASSAM

1821. SHRI PHANI BHUSAN CHOUDHURY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of Railway level crossings in Rangia, Lumding and Tinsukia Division in Assam under Northeast-Frontier (NF) Railway;
- (b) the number of unmanned level crossing and ROB's already constructed/being under Construction out of the aforesaid railway crossings in the said division in Assam;
- (c) whether the Government proposes to construct new ROB's in Rangia, Lumding and Tinsukia Division in Assam, if so, the details thereof;
- (d) the details of railway projects currently under construction in NF Railway including projects name, length, original cost, revised cost, original date of completion and anticipated date of completion, project-wise;
- (e) the details of the reasons of delay, project-wise;
- (f) the details of new projects in pipeline along with estimated cost under the jurisdiction of NF Railway; and
- (g) the present status of proposed Agthori-Kamakhya section with the construction of new rail-cum-road bridge at Saraighat?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) All Unmanned level crossings (UMLCs) on running lines of Broad Gauge (BG) network of Indian Railways have been eliminated by 31.01.2019. As on 01.04.2025, there are 306 Nos. Manned Level Crossing (MLCs) in Rangiya, 204 Nos. in Lumding and 278 Nos. in Tinsukia divisions.

Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains and impact for road users and feasibility etc.

No. of ROB/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (June'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (June'25)	13,426 Nos.

As on 01.04.2025, 4,402 Nos. ROB/ RUBs are sanctioned at the cost of ₹ 1,00,860 Cr on Indian Railways including 61 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) at the cost of ₹ 1,288 crore in the State of Assam, which are at various stages of planning and execution.

During 2014-25 (June'25), 325 Nos. ROBs/RUBs have been completed in the State of Assam. Presently, details of sanctioned works of ROBs/RUBs in Rangia, Lumding and Tinsukia divisions are as under:

SN	Division	ROBs/RUBs (Nos.)	Status
1	Rangia	26	These works are at various stages of planning and execution.
2	Lumding	9	
3	Tinsukia	34	

Completion and commissioning of ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

As on 01.04.2025, 12 Railway projects (08 New Line and 04 Doubling), of total length of 777 km costing ₹69,342 crore falling fully/partly in the North East Region including the state of Assam are sanctioned, out of which 278 km length has been commissioned and an expenditure of ₹41,676 crore has been incurred upto March 2025. These include:

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Exp upto March 2025 (₹ in Cr.)
New Lines	08	448	113	38,078
Doubling	04	329	165	3,598
Total	12	777	278	41,676

Commissioning of infrastructure projects falling fully/partly in the North East Region including the state of Assam, is given below:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	333 Km	66.6 Km/year
2014-25	1840 Km	167.27 Km/year (Nearly 3 times)

Average Budget allocation for Infrastructure projects and other works, falling fully/ partly in North East Region including the state of Assam, is as under:

Period	Outlay
2009-14	₹2,122 Crore/year
2025-26	₹10,440 (Nearly 5 times)

The work for construction of 2nd Saraighat Rail cum Road Bridge has been sanctioned. Tender for taking up the work has been invited.

Details of some of the recently completed projects falling fully/partly in North East Region including the State of Assam, are as under:

S.No.	Name of the Project	Cost (₹ In crore)
1.	Bogibeel Bridge with linked New Line (92 Km)	5,820
2.	Agartala – Sabroom New Line (112 Km)	3,170
3.	Agartala – Akhaura New Line (5 Km)	865
4.	Rangiya – Murkongselek Gauge Conversion (510 Km)	3,019
5.	Kumarghat – Agartala Gauge Conversion (109 Km)	1,242
6.	Katakhal – Bhairabi Gauge Conversion (84 Km)	348
7.	Lumding – Badarpur – Silchar and Badarpur – Kumarghat Gauge Conversion (412 Km)	6,500
8.	Lumding to Hojai Doubling (45 Km)	410
9.	Digaru – Hojai Doubling (102 Km)	1,873
10.	New Bongaigaon – Agthori via Rangiya Doubling (143 Km)	2,048
11.	Bairabi-Sairang New Line (52 Km)	8,601

Further, some of the main projects falling fully/Partly in North East Region including the State of Assam, which have been taken up, are as under:

S.No.	Name of the project	Cost

		(₹ In crore)
1	Jiribam – Imphal New Line (111 Km)	18,562
2	Dimapur – Zubza (Kohima) New Line (83 Km)	6,663
3	Sivok – Rangpo New Line (45 Km)	12,133
4	Murkongselek – Pasighat New Line (26 Km)	984
5	New Bongaigaon – Golpara - Guwahati Doubling (176 Km.)	1,832
6	Kamakhya - Guwahati 3rd Line (6 Km.)	395
7	Lumding - Furkating Doubling (140 Km.)	2,124
8	Agthori - Kamakhya Doubling with New Rail cum Road Bridge at Sarighat (7 Km.)	1,474

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritisation of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to substantial increase in rate of commissioning since 2014.

CHENNAI MASS RAPID TRANSIT SYSTEM

1822. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken any steps to transfer the operation and management of the Chennai Mass Rapid Transit System (MRTS) from Indian Railways to Chennai Metro Rail Limited (CMRL) and if so, the details thereof;
- (b) the details of the reasons for the delay in the full transfer of MRTS services and infrastructure to CMRL;
- (c) whether the Government is considering any financial, operational, or legal restructuring to enable a smooth transition and if so, the details thereof; and
- (d) the expected timeline for the complete transfer of the MRTS network to CMRL and the benefits envisaged for commuters through this integration?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): On request of Government of Tamil Nadu (GoTN) and Ministry of Housing and Urban Affairs (MoHUA), Ministry of Railways (MoR) had agreed for a study to be undertaken by Chennai Metro Rail Limited (CMRL) through a consultant and final report was submitted in Feb, 2018. During a meeting held on the issue with the officials of GoTN, CMRL and MoHUA, it was decided that the proposed taking over of Mass Rapid Transit System (MRTS), Chennai by CMRL can only start after completion of construction of 4th line between Chennai Beach and Chennai Egmore (4 Km).

Work of 4th line between Chennai Beach and Chennai Egmore has been sanctioned in March, 2022 with a cost of Rs. 279.80 Crore. The work has been completed and commissioned in March, 2025.

To finalize the framework/principles before finalizing the detailed MoU for handing over of MRTS to GoTN, a meeting was held between Railway and Chennai Unified Metropolitan Transport Authority (CUMTA) and special committee was formed, consisting of Officers from Railways and GoTN. The committee has prepared the broad framework/principles for preparing a detailed MoU. Merger is a complex process involving issues of train operation, maintenance of assets and safety and timeline cannot be stated at this stage.

Handing over of MRTS to GoTN is likely to bring better synergy amongst various modes of transport in Chennai which will benefit commuters through this integration.

DECENTRALISED SOLAR ENERGY IN HILLY AREAS

1823. SHRI AMARSING TISSO:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether the Government has formulated any special scheme to promote decentralised solar energy in remote tribal and hilly districts such as Karbi Anglong in Assam;

(b) if so, the details thereof including funding and implementation status;

(c) whether the Government supports rooftop solar installations for Government buildings, schools and health centers in underserved areas and if so, the details thereof;

(d) whether the Government proposes to expand such decentralised solar initiatives in the North Eastern Region, especially in Karbi Anglong and Dima Hasao and if so, the details thereof; and

(e) whether any villages or public institutions in Karbi Anglong have been covered under these initiatives and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) Ministry of New and Renewable Energy (MNRE) is implementing the New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA). Under this scheme, off-grid systems (Solar Home Lighting Systems/Solar Mini Grids) are provided to tribal and PVTG households, multi-purpose centres (MPCs) and public institutions in Tribal and PVTG areas, where electricity supply through grid is not techno-economically feasible.

The Government is providing a Central Financial Assistance (CFA) under the scheme, the details of which are given in the enclosed **Statement-I**.

As on 30.06.2025, 2805 nos. of households have been benefitted, the details of which are given in the enclosed **Statement-II**.

(c) Saturation of Government buildings by installation of rooftop solar is one of the components of the PM Surya Ghar Muft Bijli Yojana. Detailed guidelines in this regard providing various implementation models and allocating Central Public Sector Enterprises (CPSEs) with experience in deployment of renewable energy technologies to assist Central Ministries and States/UTs in deploying rooftop solar on their buildings, has been issued.

(d) and (e) The New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under PM JANMAN and DA JGUA is implemented in tribal and PVTG areas of the country including North Eastern Region. No village or public institution in Karbi Anglong have been covered under the scheme, so far.

In addition, the Government is also implementing PM Surya Ghar Muft Bijli Yojana (PMSG:MBY) and Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) schemes to promote decentralised solar initiatives in country including North-Eastern region.

STATEMENT-I

CFA Provision under New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under PM JANMAN and DA JGUA

Components	CFA Provision
Provision of 0.3 kW Solar off-grid system for 1 lakh Tribal and PVTG HHs	Rs. 50,000 per household or as per actual cost
Solar street lighting and provision of lighting in 1500 MPCs of PVTG areas (<i>under PM JANMAN component only</i>)	Rs. 1 lakh per MPC
Solarisation of 2000 public institutions through off-grid solar systems (<i>under DA JGUA component only</i>)	Rs 1 lakh per kW with maximum solar PV capacity of 20 kW per public institution

STATEMENT-II

Details of Benefitted Households

Sl. No.	State	Number of Households Electrified
1	Andhra Pradesh	175
2	Chhattisgarh	729
3	Jharkhand	1286
4	Karnataka	179
5	Telangana	126
6	Tripura	310
Total		2805

CASES OF MANIPULATED VIDEOS ON SOCIAL MEDIA

1824. SHRI B. MANICKAM TAGORE:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of the number of reported cases involving the circulation of false data, fake news or manipulated videos on social and digital media platforms during the last three years along with the action taken in each case;
- (b) the details of mechanisms currently exist to verify and act upon the dissemination of false statistical or economic data particularly when such data is used to mislead the public or influence policy debates;
- (c) the details of misinformation and deliberately targeted news content intended to defame individuals, institutions or political groups and the legal recourse exists for victims of such targeted misinformation campaigns;
- (d) whether there is any independent oversight on the functioning of Government-authorised fact-checking bodies to ensure that they do not suppress dissent or critical journalism under the pretext of curbing fake news and if so, the details thereof; and
- (e) whether there is any specific strategy to detect and counter deepfakes, AI-generated false content and digitally altered narratives that spread misinformation during elections or communal tensions?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (e) Government has a sovereign duty to tackle fake news and misinformation.

Legal Provisions to counter misinformation include:

- **Print Media:** Newspapers have to adhere to “Norms of Journalistic Conduct” brought out by the Press Council of India (PCI). These norms inter-alia restrain publication of fake/ defamatory/ misleading news. The Council holds inquiry into alleged violations of the norms, as per section 14 of the Act, and may warn, admonish or censure the newspaper, editors, journalists, etc. as the case may be.
- **Television media:** TV channels are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, which, inter alia, provides that content which contains anything obscene, defamatory, deliberate, false and suggestive innuendos and half-truths is not broadcast. Cable Television Network (Amendment) Rules, 2021, provides for a three-tier grievance redressal mechanism to look into the complaints relating to the violation of the Code by the TV channels. Appropriate action is taken where violation of Programme Code is found.
- **Digital media:** For the publishers of news and current affairs on digital media, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) provide for a Code of Ethics.

A Fact Check Unit (FCU) has been set up under Press Information Bureau, Ministry of Information and Broadcasting in November, 2019 to check fake news relating to the Central Government. After verifying the authenticity of news from

authorized sources in Ministries/ Departments of Government of India, FCU posts correct information on its social media platforms.

Under the Section 69A of the Information Technology Act, 2000, Government issues necessary orders to block websites, social media handles and posts in the interest of sovereignty and integrity of India, defence of India, security of the State, and public order.

उस्मानाबाद-बीड-औरंगाबाद रेल परियोजना

1825. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में रेल परियोजनाओं को सुचारु रूप से चलाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ख) केंद्र सरकार द्वारा उस्मानाबाद-बीड-औरंगाबाद रेल परियोजना सर्वेक्षण की घोषणा किस तारीख को की गई थी;
- (ग) क्या इस मार्ग का सर्वेक्षण किया जा चुका है/पूरा हो चुका है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या इस परियोजना का कार्य शुरू हो चुका है, यदि हाँ, तो उसकी वर्तमान स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ङ) इस परियोजना के अंतर्गत अब तक किस स्तर तक कार्य पूरा हो चुका है;
- (च) उक्त परियोजना के कब तक पूरा होने की संभावना है; और
- (छ) उक्त परियोजना को पूरा करने के लिए सरकार द्वारा निर्धारित समय-सीमा का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) रेल परियोजनाओं को लाभप्रदता, यातायात अनुमान, अंतिम छोर सम्पर्कता, अनुपलब्ध कड़ियों (अवसंरचना अभाव सहित) और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा की गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है, जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

01.04.2025 की स्थिति के अनुसार, पूरे भारतीय रेल में लगभग 6.75 लाख करोड़ रुपए की लागत वाली, 35,966 कि.मी. कुल लंबाई वाली 431 रेल अवसंरचना संबंधी परियोजनाएं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई है, जिसमें से 12,769 कि.मी. लंबाई कमीशन कर दी गई है और मार्च, 2025 तक लगभग 2.91 लाख करोड़ रुपए का व्यय किया गया है। कार्य की संक्षेप में स्थिति निम्नानुसार है:

को टि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोह री लाइन (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/ मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

भारतीय रेल में नई लाइन, आमान परिवर्तन और दोहरीकरण परियोजनाएं के लिए औसत वार्षिक बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	11,527 करोड़ रुपए/वर्ष

2025-26	68,785 करोड़ रुपए (लगभग 6 गुना)

भारतीय रेल पर नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी./दिन
2014-25	34,428 कि.मी.	8.57 कि.मी./दिन (2 गुना से अधिक)

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, देश भर में लगभग 1,90,333 करोड़ रुपए की लागत वाली कुल 9,703 किलोमीटर लंबाई वाली 237 परियोजनाएं (40 नई लाइन, 17 आमान परिवर्तन और 180 दोहरीकरण) स्वीकृत की गई है। इसी प्रकार, इस अवधि के दौरान, कुल 61,462 किलोमीटर लंबाई वाले 892 सर्वेक्षण (267 नई लाइन, 11 आमान परिवर्तन और 614 दोहरीकरण) स्वीकृत किए गए हैं।

विस्तृत परियोजना रिपोर्ट तैयार करने के लिए उस्मानाबाद-बीड-औरंगाबाद (240 कि.मी.) के बीच नई रेल लाइन के लिए अंतिम स्थान निर्धारण सर्वेक्षण दिनांक 14.02.2025 को स्वीकृत किया गया है।

डीपीआर तैयार होने के बाद, परियोजना को स्वीकृत की मंजूरी के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और आवश्यक अनुमोदनों जैसे नीति आयोग, वित्त मंत्रालय आदि से मूल्यांकन की आवश्यकता होती है। चूंकि परियोजनाओं की मंजूरी एक सतत् और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा तय नहीं की जा सकती है।

महाराष्ट्र राज्य में पूर्णतः/आंशिक रूप से आने वाली रेल अवसंरचना संबंधी परियोजनाओं को भारतीय रेल के मध्य रेलवे, दक्षिण मध्य रेलवे, पश्चिम रेलवे, दक्षिण पूर्व मध्य रेलवे और दक्षिण पश्चिम रेलवे क्षेत्रों के अंतर्गत आती हैं। सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

01.04.2025 की स्थिति के अनुसार, महाराष्ट्र में पूर्णतः/आंशिक रूप से पड़ने वाली 89,780 करोड़ रुपए की लागत पर 5,098 कि.मी. कुल लंबाई वाली 38 परियोजनाएं (11 नई लाइन, 02 आमान परिवर्तन और 25 दोहरीकरण) निर्माण के चरण पर है, जिनमें से 2360 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक 39,407 करोड़ रुपए का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक व्यय (करोड़ रु. में)
नई लाइन	11	1,355	234	10,504
आमान परिवर्तन	2	609	334	4,286
दोहरीकरण/मल्टीट्रैकिंग	25	3,134	1,792	24,617
कुल	38	5,098	2,360	39,407

महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना संबंधी परियोजनाओं और संरक्षा संबंधी निर्माण कार्यों के लिए बजट आबंटन निम्नानुसार है :

अवधि	परिव्यय
2009-14	1,171 करोड़ रु. प्रति वर्ष
2025-26	23,778 करोड़ रु. (20 गुना से अधिक)

2009-14 और 2014-2025 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	292 कि.मी.	58.4 कि.मी. प्रति वर्ष

2014-25	2,292 कि.मी.	208.36 कि.मी. प्रति वर्ष (लगभग 4 गुना)

रेल परियोजना/ओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के अधिकारियों द्वारा वन संबंधी स्वीकृति, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थितियां, परियोजना/ओं के क्षेत्र में कानून-व्यवस्था की स्थिति, परियोजना विशेष कार्य स्थल के लिए एक वर्ष में कार्य के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजना/ओं के पूरा होने के समय और लागत को प्रभावित करते हैं।

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा उठाए जा रहे विभिन्न कदमों में (i) गति शक्ति इकाइयां स्थापित करना (ii) परियोजनाओं की प्राथमिकता निर्धारित करना (iii) प्राथमिकता वाली परियोजनाओं पर निधियों के आबंटन में पर्याप्त वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी, और (vi) शीघ्रतम भूमि अधिग्रहण, वानिकी और वन्यजीव संबंधी मंजूरीयों और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकारियों के साथ नियमित रूप से अनुवर्ती कार्रवाई करना शामिल है। इससे वर्ष, 2014 से कमीशनिंग की दर में पर्याप्त वृद्धि हुई है।

USE OF NUCLEAR ENERGY IN HEALTH SECTOR

1826. SHRI RAJEEV RAI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that nuclear energy can be applied in the health sector for advance treatment of various ailments and if so, the details thereof;

- (b) whether the Government has initiated measures to augment research and development of nuclear medicine in our country and if so, the details thereof; and
- (c) whether the Government has initiated any measures to spread the use of advanced nuclear medicine in hospitals and diagnostic centres in rural areas particularly in areas of Eastern Uttar Pradesh and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes, Nuclear energy has potential to be applied in the health sector for advanced treatment of various ailments. In many of them diagnostic and therapeutic nuclear medicine can be practiced. In India, Single Photon Emission Computerized Tomography (SPECT), Positron Emission Tomography (PET), Computerized Tomography (CT) are the devices through which diagnostic nuclear medicine is practiced. They help in staging, restaging, response evaluation of cancer. There is availability of nuclear medicine facilities in the country in Government and private sector. There are more than 500 such facilities available.

Nuclear medicine imaging provides unique information by helping doctors view how organs are functioning, which is different from X-rays or CT scans that show only anatomical structure.

(b) The Government has taken several initiatives to augment research and development of nuclear medicine in the country. RandD is ongoing in radioisotope production, purification, and development of new technologies to ensure enhanced and uninterrupted supply of medical radioisotopes in the country. Bhabha Atomic Research Centre (BARC) has developed and launched several indigenously produced radio-pharma products for applications like radiation synovectomy, therapy of neuroendocrine tumours, breast cancer, bone pain palliation, liver cancer, and non-Hodgkin's lymphoma.

These efforts are enhanced through collaborations both within the Department of Atomic Energy and through collaborations with Institutes and leading nuclear medicine centers such as All India Institute of Medical Sciences (AIIMS), Postgraduate Institute of Medical Education and Research (PGIMER), Chandigarh, Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Pondicherry through Board of Research in Nuclear Sciences (BRNS) funded projects

Tata Memorial Centre, an aided institute under the aegis of Department of Atomic Energy has established P Ramaiah Naidu Shodhika, an advanced Nuclear Medicine Research and Treatment unit in the Advanced Centre for Treatment, Research and Education in Cancer (ACTREC) in Mumbai. This facility has 41 hot beds, one of the largest therapeutic nuclear medicine units in the world, and was inaugurated by the Hon'ble Prime Minister in 2023. It has state-of-art facilities for nuclear medicine and basic research.

(c) Bhabha Atomic Research Centre (BARC) regularly produces radio-isotopes and radiopharmaceuticals and supplies it through Board of Radiation and Isotope Technology (BRIT) to various nuclear medicine centres across India, enabling broader availability of diagnostic and therapeutic services including in rural and underserved areas. Tata Memorial Centre (TMC) has established Homi Bhabha Cancer Hospital and Mahamana Pt. Madan Mohan Malviya Cancer Centre at Varanasi, UP. There are 2 PET CT, 1 SPECT CT, High Dose Radioiodine Therapy and Theranotic Facility available for the use of nuclear medicine and diagnostic purpose

एआई आधारित उपभोक्ता शिकायत निवारण तंत्र

1827. श्री हरीश चंद्र मीना:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान और देश में आर्टिफिशियल इंटेलिजेंस (एआई) आधारित निवारण तंत्र के कार्यान्वयन के बावजूद वित्तीय वर्ष 2023-24 में पंजीकृत 54893 डिजिटल उपभोक्ता शिकायतें वित्तीय वर्ष 2024-25 में बढ़कर 68831 हो गईं;
- (ख) क्या सरकार को एआई आधारित निवारण तंत्र की शुरुआत के बाद इनकी संख्या में हुई इस वृद्धि की जानकारी है और यदि हां, तो इसके क्या कारण हैं; और
- (ग) क्या सरकार का शिकायतों की इस बढ़ती संख्या को कम करने के लिए कोई कदम उठाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ग) विभाग ने राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) का पुनर्गठन किया है, जो मुकदमेबाजी-पूर्व चरण में शिकायत निवारण के लिए देश भर के उपभोक्ताओं के लिए एकल पहुंच बिंदु के रूप में उभरी है, जिससे उपभोक्ता शिकायत पंजीकरण और निवारण प्रणाली की पहुंच और प्रभावशीलता में वृद्धि हुई है।

यह हेल्पलाइन राष्ट्रीय अवकाशों को छोड़कर, सप्ताह के सातों दिन सुबह 8 बजे से रात 8 बजे तक समर्पित रूप से संचालित होती है। पहुंच को और बेहतर बनाने के लिए, कॉल-बैक सुविधा भी उपलब्ध है। त्वरित सेवा सुनिश्चित करने के लिए एक विशेष कॉल सेंटर स्थापित किया गया है।

एनसीएच उन कंपनियों के साथ सक्रिय रूप से साझेदारी करता है जो स्वैच्छिक आधार पर कार्यक्रम में शामिल होना चाहती हैं ताकि कुशल उपभोक्ता शिकायत समाधान प्रदान किया जा सके। यह पहल कंपनी को मुकदमेबाजी-पूर्व चरण में उपभोक्ता विवादों का निवारण करके बेहतर कॉर्पोरेट प्रशासन और सामाजिक जिम्मेदारी का अवसर प्रदान करती है। कनवर्जेस भागीदारों की संख्या 2017 में 263 कंपनियों से बढ़कर अब तक 1,110 कंपनियों तक पहुंच गई है, जो ई-कॉमर्स, बैंकिंग, सामान्य बीमा, जीवन बीमा, एनबीएफसी, यात्रा और पर्यटन, खाद्य, कंज्यूमर ड्यूरेबल, इलेक्ट्रॉनिक्स उत्पाद, ब्रॉडबैंड और इंटरनेट, डायरेक्ट सेलिंग, रिटेल आउटलेट, डिजिटल भुगतान मोड, एजेंसी सेवाएं और अन्य क्षेत्रों में फैली हुई हैं।

एनसीएच के तकनीकी परिवर्तन ने इसकी कॉल-हैंडलिंग क्षमता में उल्लेखनीय वृद्धि की है। एनसीएच द्वारा प्राप्त कॉलों की संख्या दिसंबर 2015 में 12,553 से दस गुना से भी अधिक बढ़कर दिसंबर 2024 में 1,55,138 हो गई है। यह अभूतपूर्व वृद्धि हेल्पलाइन में उपभोक्ताओं के बढ़ते विश्वास को दर्शाती है। इसी प्रकार, प्रति माह दर्ज होने वाली शिकायतों की औसत संख्या 2017 में 37,062 से बढ़कर 2024 में 1,11,951 हो गई है। इसके अतिरिक्त, व्हाट्सऐप के माध्यम से शिकायत पंजीकरण में तेजी आई है, इस प्लेटफॉर्म के माध्यम से दर्ज शिकायतों का प्रतिशत मार्च 2023 में 3% से बढ़कर मार्च 2025 में 20% हो गया है, जो डिजिटल संचार चैनलों के लिए बढ़ती प्राथमिकता को दर्शाता है।

शिकायत निवारण को और बेहतर बनाने के लिए एक महत्वपूर्ण कदम के रूप में, एनसीएच ने एनसीएच 2.0 पहल के भाग के रूप में एआई-आधारित स्पीच रिकॉग्निशन, एक अनुवाद प्रणाली और एक एआई सक्षम चैटबॉट की शुरुआत की है। इन तकनीकी प्रगति का उद्देश्य शिकायत दर्ज करने की प्रक्रिया को और अधिक सहज, कुशल और समावेशी बनाना है। एआई-संचालित स्पीच रिकॉग्निशन एंड ट्रांसलेशन सिस्टम उपभोक्ताओं को वॉयस इनपुट के माध्यम से शिकायत दर्ज करने में सक्षम बनाता है, जिससे मैन्युअल हस्तक्षेप कम होता है। एआई-सक्षम चैटबॉट वास्तविक समय में सहायता प्रदान करता है, शिकायत निवारण प्रक्रियाओं को सुव्यवस्थित करता है और समग्र उपयोगकर्ता अनुभव को बेहतर बनाता है। ये अपग्रेड यह सुनिश्चित करते हैं कि विविध भाषाई पृष्ठभूमि वाले उपभोक्ताओं को शिकायत निवारण प्रणाली तक समान पहुंच प्राप्त हो।

राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) की वेबसाइट को भी उन्नत किया गया है, ताकि यह मुकदमेबाजी-पूर्व चरण में शिकायत निवारण चाहने वाले भारत भर के उपभोक्ताओं के लिए पहुंच का केंद्रीय बिंदु बन सके। इस वेबसाइट में उन्नत कार्यक्षमता, आधुनिक सुविधाएं और उपयोगकर्ता-केंद्रित डिज़ाइन के साथ बेहतर नेविगेशन शामिल है। इसमें उन्नत सुविधाएं शामिल हैं, जो त्वरित शिकायत समाधान और अधिक कुशल उपयोगकर्ता अनुभव प्रदान करती हैं।

डिजिटल रूप से पंजीकृत उपभोक्ता शिकायतों की संख्या में यह वृद्धि मुख्य रूप से अपने अधिकारों के बारे में उपभोक्ताओं की बढ़ती जागरूकता, राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) की बेहतर पहुंच और सुगमता, तथा एकीकृत शिकायत निवारण तंत्र (इनग्राम) के माध्यम से शिकायत पंजीकरण के विभिन्न तरीकों की उपलब्धता, जैसे टोल-फ्री नंबर 1915, व्हाट्सऐप, एसएमएस, एनसीएच ऐप, ईमेल, उमंग ऐप और वेब पोर्टल के कारण हुई है। यह सुविधा 17 भारतीय भाषाओं में भी उपलब्ध है, जिससे विविध भाषाई पृष्ठभूमि के उपभोक्ता आसानी से हेल्पलाइन का उपयोग कर सकते हैं और देश भर में व्यापक क्षेत्रीय पहुंच सुनिश्चित होती है।

उपभोक्ता मामले विभाग “उपभोक्ता जागरूकता” नामक एक स्कीम कार्यान्वित कर रहा है। इस स्कीम के अंतर्गत उपभोक्ता मामले विभाग “जागो ग्राहक जागो” नामक देशव्यापी मल्टीमीडिया

जागरूकता अभियान चला रहा है। उपभोक्ताओं को अनुचित व्यापार प्रथाओं, शिकायत निवारण तंत्र, हॉलमार्किंग, आईएसआई उत्पादों और विभिन्न अन्य उपभोक्ता संबंधी मुद्दों के बारे में विभिन्न मीडिया जैसे टीवी, रेडियो, सिनेमा थिएटर, आईवीआरएस, मेलों और त्योहारों के साथ-साथ यूट्यूब आदि जैसे डिजिटल मीडिया के माध्यम से जागरूक किया जाता है। इस स्कीम के अंतर्गत, क्षेत्रीय स्तर पर स्थानीय विषय-वस्तु के साथ उपभोक्ता जागरूकता पर गतिविधियां चलाने के लिए राज्यों/संघ राज्य क्षेत्रों को अनुदान सहायता भी प्रदान की जाती है। विभाग उपभोक्ता जागरूकता के लिए विभिन्न क्रिएटिव, इन्फोग्राफिक्स और वीडियो के साथ सोशल मीडिया का सक्रिय रूप से उपयोग कर रहा है।

एबीएस योजना के अंतर्गत बक्सर, डुमरांव और रघुनाथपुर स्टेशनों का विकास

1828. श्री सुधाकर सिंह:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बिहार राज्य के बक्सर जिले के अंतर्गत बक्सर, डुमरांव और रघुनाथपुर स्टेशनों को अमृत भारत स्टेशन योजना के अंतर्गत विकास हेतु चिन्हित किया गया है;
- (ख) यदि हाँ, तो उक्त स्टेशनों की स्थिति क्या है;
- (ग) उक्त स्टेशनों का विकास कार्य कब तक शुरू और पूरा होने की संभावना है; और
- (घ) कार्य पूरा होने में देरी के लिए जिम्मेदार अधिकारियों और ठेकेदारों के विरुद्ध सरकार द्वारा क्या कार्रवाई की गई है/की जा रही है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (घ) रेल मंत्रालय ने स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना की शुरुआत की है।

अमृत भारत स्टेशन योजना के तहत विकसित किए जाने के लिए बिहार राज्य में स्थित बक्सर, डुमरांव और रघुनाथपुर रेलवे स्टेशनों सहित 98 स्टेशनों की पहचान की गई है। बिहार राज्य में अमृत भारत स्टेशन योजना के तहत विकसित किए जाने के लिए पहचाने गए स्टेशनों के नाम निम्नलिखित हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाममोतिहारी, बरहिया, बरौनी, बाढ़, बारसोई जंक्शन, बेगुसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहारशरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, दलसिंह सराय, दरभंगा, दौरामधेपुरा, डेहरी सोन, ढोली, दिघवारा, डुमरांव, दुर्गौती, एकमा, फतुहा, गया, घोड़ासहन, गुरारू, हाजीपुर जंक्शन, जमालपुर जंक्शन, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झंझारपुर, कहलगांव, करहगोला रोड, कटिहार जंक्शन, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखमीनिया, लक्खीसराय जंक्शन, मधुबनी, महेशखूंट, मैरवा, मानसी जंक्शन, मसरख, मोकामा, मोतीपुर, मुंगेर (मोंगहिर), मुजफ्फरपुर जंक्शन, नबीनगर रोड, नरकटियागंज जंक्शन, नौगछिया, नवादा, पहाड़पुर, पाटलिपुत्र, पटना जंक्शन, पीरो, पीरपैंती, रफीगंज, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहिबपुर कमाल, सकरी, सलौना, सालमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे

इसके अलावा, बिहार राज्य में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किया गया है। अब तक, बिहार राज्य में थावे और पीरपैंती रेलवे

स्टेशनों पर चरण-I का कार्य पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य अच्छी गति से शुरू किया गया है और उपरोक्त कुछ स्टेशनों की प्रगति नीचे दी गई है:

डुमरांव स्टेशन पर, नए पार्किंग क्षेत्र का कार्य, आंतरिक सड़क और प्रमुख नाले का कार्य पूरा हो चुका है और एक नए प्लेटफार्म का निर्माण, नए ऊपरी पैदल पुल का निर्माण, स्टेशन भवन और चाहरदीवारी निर्माण का कार्य शुरू हो चुका है।

रघुनाथपुर में दो पहिया, तीन पहिया और चार पहिया वाहनों के लिए पार्किंग के निर्माण का काम पूरा हो चुका है और नए स्टेशन भवन का काम शुरू कर दिया गया है।

अमृत भारत स्टेशन योजना के अंतर्गत बक्सर रेलवे स्टेशन के विकास हेतु मास्टर प्लान बनाने का कार्य शुरू कर दिया गया है। यह एक पुनरावर्ती कार्य है जिसे इष्टतम करने की आवश्यकता होती है और इस स्तर पर इस इष्टतम करने की समय-सीमा नहीं बताई जा सकती है।

सहरसा स्टेशन पर नया प्रतीक्षालय और शौचालय ब्लॉक सहित नए स्टेशन भवन का संरचनात्मक कार्य, पार्किंग क्षेत्र में सुधार, परिचलन क्षेत्र का विकास, प्रवेश द्वार, परिचलन क्षेत्र में चाहरदीवारी का निर्माण कार्य पूरा हो गया है और नए 12 मीटर चौड़े पैदल पार पुल का निर्माण कार्य, नए प्लेटफॉर्म शेल्टर का निर्माण शुरू कर दिया गया है।

सालौना स्टेशन पर नए स्टेशन भवन का संरचनात्मक कार्य, नए पार्किंग क्षेत्र का विकास, प्लेटफार्म संख्या 2 की सतह को ऊंचा करना तथा उसके सुधार कार्य पूरा हो गया है और नए 12 मीटर पैदल पुल का निर्माण कार्य, परिचलन क्षेत्र में सुधार, प्लेटफार्म संख्या 1 की सतह की ऊंचाई बढ़ाना, नए प्लेटफार्म शेल्टर का कार्य शुरू कर दिया गया है।

लक्खीसराय स्टेशन पर नए स्टेशन भवन और नए शौचालय ब्लॉक का संरचनात्मक कार्य पूरा हो गया है। नए स्टेशन भवन और शौचालय ब्लॉक की ईंट की चिनाई और प्लास्टर का कार्य, परिचलन क्षेत्र के विकास का कार्य, जल निकासी कार्य, पोर्च निर्माण कार्य शुरू किया गया है।

गया स्टेशन पर मुख्य और द्वितीय प्रवेश द्वार (पश्चिम की ओर) पर भवन, मुख्य प्रवेश द्वार (पूर्व की ओर) प्रस्थान भवन, तीर्थ यात्रियों के लिए नया भवन और भूमिगत टैंक का संरचनात्मक कार्य पूरा हो गया है। दोपहिया वाहनों के लिए बहुस्तरीय पार्किंग की दो नई मंजिलों को चालू किया गया है और साथ ही दो अतिरिक्त मंजिलों पर कार्य शुरू किया गया है। एयर कॉनकोर्स का निर्माण, स्टेशन भवनों का परिष्करण कार्य, नए प्लेटफार्म शेल्टर, परिचलन क्षेत्र विकास आदि का कार्य शुरू किया गया है।

मुजफ्फरपुर स्टेशन पर नए संयुक्त टर्मिनल भवन का संरचनात्मक कार्य पूरा हो गया है और नया टिकट बुकिंग कार्यालय चालू किया गया है। दूसरे प्रवेश द्वार के आगमन और प्रस्थान ब्लॉक भवन और सेवा भवनों के संरचनात्मक कार्य पूरे हो चुके हैं। मुख्य प्रवेश स्टेशन भवन के निर्माण कार्य, दूसरे प्रवेश द्वार के साइड स्टेशन भवनों के निर्माण कार्य, पैदल पार पुल का निर्माण, परिचलन क्षेत्र का विकास, उत्थापित सड़क का कार्य शुरू किया गया है।

अमृत भारत स्टेशन योजना दीर्घकालिक दृष्टिकोण के साथ निरंतर आधार पर स्टेशनों के विकास की परिकल्पना करती है। इसमें प्रत्येक स्टेशन की आवश्यकता को ध्यान में रखते हुए मास्टर प्लान तैयार करना और उन्हें चरणों में लागू करना ताकि स्टेशनों पर सुविधाओं में सुधार हो सके, जैसे स्टेशन पहुँच में सुधार, परिभ्रमण क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकतानुसार लिफ्ट/एस्केलेटर, प्लेटफॉर्म की सतह और प्लेटफॉर्म को कवर करना, स्वच्छता, मुफ्त वाई-फ़ाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, कार्यकारी लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूनिर्माण आदि शामिल है।

इस योजना में आवश्यकता, चरणबद्ध रूप से एवं व्यवहार्यता के अनुसार स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों छोरों के साथ एकीकरण, मल्टी-मोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था का प्रावधान, आदि की है और दीर्घावधि में स्टेशन पर सिटी सेन्टर बनाने की भी परिकल्पना की गई है।

अमृत भारत स्टेशन योजना सहित स्टेशनों के विकास/उन्नयन के लिए आमतौर पर योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत धन उपलब्ध कराया जाता है। योजना शीर्ष-53 के अंतर्गत आवंटन का विवरण क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार, स्टेशन-वार या राज्य-वार। बक्सर जिला पूर्व मध्य रेल के अधिकार क्षेत्र में आता है, जिसके लिए वित्तीय वर्ष 2025-26 के लिए योजना शीर्ष-53 के अंतर्गत कुल 616 करोड़ रुपये (बजट अनुमान) का आवंटन किया गया है।

भारतीय रेल पर स्टेशनों का विकास/उन्नयन एक सतत् और निरंतर प्रक्रिया है और इस संबंध में कार्य आवश्यकतानुसार, पारस्परिक प्राथमिकता और धन की उपलब्धता के अध्यधीन, किए जाते हैं। स्टेशनों के विकास/उन्नयन के लिए कार्यों की स्वीकृति और क्रियान्वयन के समय, निम्न श्रेणी के स्टेशनों की तुलना में उच्च श्रेणी के स्टेशनों को प्राथमिकता दी जाती है।

इसके अतिरिक्त, रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और गाड़ियों की संरक्षा शामिल होती है और इसमें आग सुरक्षा, धरोहर, पेड़ कटाई, हवाई अड्डे की स्वीकृति आदि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इसकी प्रगति पर, जैसे कि उपयोगिताओं का स्थानांतरण (जिसमें पानी/सीवेज लाइनों, ऑप्टिकल फाइबर केबल, गैस पाइप लाइनों, बिजली/सिग्नल केबल आदि) का समावेश होता है, अतिक्रमण, यात्री आंदोलन में रुकावट के बिना गाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट कार्यों के कारण गति सीमाएँ आदि जैसी ब्राउनफील्ड चुनौतियों का भी प्रभाव पड़ता है और ये कारक पूर्णता के समय को प्रभावित करते हैं। इसलिए, इस चरण में कोई समय-सीमा निर्दिष्ट नहीं की जा सकती है।

कालिंदी एक्सप्रेस का ठहराव

1829. श्री अशोक कुमार रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के कानपुर जिले में अरौल-मकनपुर रेलवे स्टेशन पर कालिंदी एक्सप्रेस-14117 और 14118 तथा कानपुर-अनवरगंज इंटरसिटी एक्सप्रेस-15038 और 15037 अप और डाउन रेलगाड़ियों का ठहराव प्रदान करने के लिए जनप्रतिनिधियों से कोई प्रस्ताव प्राप्त हुआ है; और
- (ख) यदि हाँ, तो सरकार द्वारा उक्त रेलवे स्टेशन पर यात्रियों की बढ़ती संख्या को ध्यान में रखते हुए उपर्युक्त रेलगाड़ियों का ठहराव प्रदान करने के लिए की गई कार्रवाई का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) गाड़ियों के ठहराव के प्रावधान के लिए संसद सदस्यों, निर्वाचित प्रतिनिधियों, संगठनों/रेल उपयोगकर्ताओं आदि से रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालयों आदि सहित विभिन्न स्तरों पर औपचारिक और अनौपचारिक दोनों तरह के प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन प्राप्त होते हैं। चूंकि, ऐसे प्रस्तावों/अनुरोधों/सुझावों का प्राप्त होना सतत और निरंतर चलने वाली प्रक्रिया है, इसलिए, ऐसे अभ्यावेदनों/अनुरोधों का केन्द्रीकृत सार-संग्रह नहीं रखा जाता। बहरहाल, इनकी जाँच की जाती है और समय-समय पर व्यवहार्य और उचित पाए जाने पर कार्रवाई की जाती है।

अरौल मकनपुर स्टेशन को वर्तमान में 10 रेलगाड़ी सेवाओं से सेवित किया जा रहा है। इसके अतिरिक्त, 14117/18 प्रयागराज-भिवानी कालिंदी एक्सप्रेस और 15037/38 कानपुर अनवरगंज-कासगंज एक्सप्रेस का अरौल-मकनपुर के पास बिल्हौर में ठहराव निर्धारित है। इसके अलावा, भारतीय रेल पर गाड़ियों के ठहराव का प्रावधान करना सतत प्रक्रिया है जो परिचालनिक व्यवहार्यता, यातायात औचित्य आदि के अध्यधीन है।

UTILISATION OF TREATED MINE WATER

1830. SHRI DUSHYANT SINGH:

Will the Minister of **COAL** be pleased to state:

- (a) the policies and guidelines in place to ensure the sustainable and safe utilisation of treated mine water for drinking, irrigation and industrial purposes;
- (b) the quality control measures being adopted to ensure that treated mine water supplied for drinking purposes meets the necessary health and safety standards;
- (c) whether any national-level frameworks are being developed to expand mine water management initiatives across all mining States; and
- (d) if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) The Ministry of Coal, through its Coal and Lignite Public Sector Undertakings (PSUs), namely Coal India Limited (CIL), NLC India Limited (NLCIL), and Singareni Collieries Company Limited (SCCL), has been promoting the utilization of treated mine water for drinking, irrigation, and industrial purposes in alignment with relevant environmental and water conservation guidelines. The quality of treated mine water for gainful utilization is guided by the provisions of the Environmental Protection Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, and directives issued by the Central Pollution Control Board (CPCB) and respective State Pollution Control Boards (SPCBs). Additionally, Coal/Lignite PSUs have formulated their own standard operating procedures to ensure the safe and effective utilization of treated mine water for various purposes.
- (b) To ensure that the treated mine water supplied for drinking purposes meets health and safety standards, various quality control measures are undertaken,

including treated mine water is tested periodically by accredited laboratories as per the parameters prescribed by the Bureau of Indian Standards (BIS IS 10500:2012), Central Ground Water Authority (CGWA) and any other applicable standards. Adequate treatment processes such as sedimentation, filtration, and disinfection are applied before supply.

(c) and (d) Efforts are being made to expand mine water management initiatives across all coal and lignite mining states. Coal/Lignite PSUs have undertaken projects for gainful utilization of surplus mine water for domestic, irrigation and industrial purposes.

PERFORMANCE OF POST OFFICES IN RURAL AREAS

1831. SHRI SELVARAJ V.:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether it is a fact that mail business has come down sharply the world over and India is not an exception and the postal department is running at heavy losses;
- (b) if so, the details thereof; and
- (c) the measures being considered to run the existing post offices particularly in rural areas by improving the finances of the Department of Posts?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI:**

(a) No, Sir. The traffic and revenue of Speed Post Letter and Registered letter have been increasing over the years. Total revenue (Speed Post Letter and Registered letter) has grown from Rs. 2057.84 crores in 2018-19 to Rs. 2352.55 crores in 2024-25. At the same time total traffic (Speed Post Letter and Registered letter) has grown from 72.61 crores in 2018-19 to 87.64 crores in 2024-25.

(b) Does not arise in view of (a) above.

(c) The Department of Posts is undertaking the following measures to enhance its revenue across the country including rural areas. The Department has undertaken a range of technological, operational and other reforms that are aligned with current market requirements:

- (i) End to end tracking and real-time delivery updation for all accountable items through a mobile-based delivery app and SMS notification system to keep customers informed about booking and delivery status.
- (ii) Volume-based discounts are provided to contractual customers who meet minimum monthly revenue thresholds, incentivizing bulk usage.
- (iii) The National Account Facility allows major clients to manage billing and payments centrally through a single nodal office, simplifying multi-location operations.
- (iv) API-based integration for seamless exchange of data for pick-up, booking, determining tariff, ascertaining Pin codes etc. with contractual customers for improved operational efficiency.

- (v) Aadhaar enrolment and updating services especially in rural areas using mobile kits. These portable units are deployed at local schools, panchayat offices, and health centers, making services easily accessible.
- (vi) Verification services for various government and other financial institutions such as Khadi and Village Industries Commission (KVIC) under Prime Minister's Employment Generation Programme (PMEGP) scheme, mutual fund investors etc. to enhance financial inclusion by helping rural citizens meet mandatory compliance requirements and ensuring that genuine beneficiaries receive timely assistance and subsidies.
- (vii) All post offices across India, including those in rural areas, are functioning under Core Banking Solutions (CBS), providing services such as ATMs, Internet Banking, Mobile Banking, National Electronic Funds Transfer (NEFT), Real-Time Gross Settlement (RTGS), Electronic Clearing Services (ECS), Interactive Voice Response System (IVRS) and e-Passbook facilities to the customers for seamless transactions. Additionally, India Post Payments Bank (IPPB) has supplied mobile devices in branch post offices to support digital inclusion and financial empowerment in rural areas, while contributing to the Department's revenue.

FREIGHT TARGET, 2030

1832. SHRI RAJA RAM SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the manner in which the Government justify the stagnation in non-coal freight, declining revenue growth and underwhelming container performance in light of the stated 3000 MT freight target by 2030;
- (b) whether sectors like cement, foodgrains have shown a declining trend despite announcing diversification, If so, the reasons therefor;
- (c) the details of urgent corrective steps taken/being taken by the Government to address poor uptake of concessions like TEFD and STS falling from Rs.5,076 crore in Financial Year 2022 to Rs.1,733 crore in Financial Year 2025;
- (d) whether out of 230 proposed Gati Shakti Terminals only 105 are operational, if so, the reasons therefor and the timeline, if any fixed for operations of the rest;
- (e) the manner in which the Government to meet the 3,000 MT goal in view of the fact that new DFC's is still at DPR stage; and
- (f) the details thereof including the DPRs of the projects?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Indian Railways has achieved steady growth in coal as well non-coal freight. During the last 5 years from 2019-20 to 2024-25, the compound annual growth rate for overall freight revenue as well as non-coal freight loading and container services loading is as below:

Freight revenue growth rate	8.6%

Non-coal freight volume growth rate	5.0%
Container services Loading growth rate	7.7%
Cement loading	5.6%
Food grains	5.8%

By availing concessions for loading in empty flow direction, a number of Traditional Empty Flow Direction routes have been converted into loaded routes. Indian Railway has taken multi-pronged strategy to promote the freight segment through freight-rate rationalization and adoption of various incentive schemes. Few initiatives taken are as under:

- Diversification of freight basket,
- Telescopic rate benefit to Domestic Coal movement in Rail-Sea-Rail (RSR) mode,
- Reclassification of commodities-Soda Ash Dense/Light, etc.
- Liberalized Automatic Freight Rebate Scheme in Traditional Empty Flow Directions,
- Rationalization of Station-to-Station Rates Policy,
- Rationalization of Merry-Go-Round,
- Concession in Short Lead Traffic,
- Discount in freight to Fly Ash/Bed Ash traffic booked in Open/flat Stock and covered wagons,
- Diversification of commodities for carriage at Haulage rate per TEU in

container,

- Rationalized Haulage rate for Bulk Cement in container,
- Promotion of running Mini rake of containers,
- Rationalization of Haulage rate of Automobile traffic,
- Review of Busy Season charge,
- Policy for Cargo Aggregation-Cargo Aggregator Transportation Product,
- Exemption of weighment for empty container, Automobiles, etc.

So far, 112 new Gati Shakti Cargo Terminal (GCT) have been commissioned in a short span of time since policy launch in Dec 2021. A large number of other GCTs proposals are already approved by the respective Zonal Railways, and the projects are in various stages of execution/construction and expected to be completed within the timeframe prescribed under the policy.

Further, Indian Railways has taken a number of steps to increase the freight loading and modal share. Some of these are as under:

1. Ensuring increased availability of rakes/wagons against demand.
2. Increasing the loadability for carrying additional traffic per wagon. Length of freight trains has also been increased to increase throughput per train.
3. Improving infrastructure by multi tracking and automatic signaling of busy routes and adding bypasses on busy junctions.
4. Use of Information Technology in freight operations to improve monitoring and utilization of assets.
5. Induction of higher horsepower locomotives.

6. Induction of higher capacity and high-speed wagons.
7. Improvement in maintenance practices of wagons and locomotives resulting in increased availability of loco and rolling stock for traffic use.
8. Improvement in track and signaling to carry higher volume of traffic.
9. Training staff and officers to adopt the new technology and management practices.

The Ministry of Railways has taken up construction of two Dedicated Freight Corridors (DFC) viz. Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Sonnagar (1337Km) and the Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km). Out of total 2843 Km, 2741 Route Km (96.4%) has been commissioned and operational. The work in balance section has been taken up.

To expand the railway network to increase freight loading capacity and run more passenger and freight trains, the network expansion work has been taken up in a big way.

As on 01.04.2025, across Indian Railways, 431 Railway infrastructure projects (154 New Line, 33 Gauge Conversion and 244 Doubling) of total length 35,966 Km, costing approx. Rs 6.75 lakh crore are sanctioned, out of which, 12,769 Km length has been commissioned and an expenditure of approx. Rs 2.91 lakh crore has been incurred upto March, 2025. The summary is as below:

Category	No. of Projects	Total Length NL/GC/DL	Length Commissioned till Mar'25	Total Exp. up to Mar'25 (Rs

		(in Km)	(in Km)	in Cr)
New Lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling / Multi tracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Further, to increase the capacity of the rail network, in last 3 years (2022-23, 2023-24, 2024- 25) and current FY, 933 No. Surveys (299 New line, 14 Gauge Conversion and 620 Doubling) of total length 65,488 km have been sanctioned across Indian Railways for preparation of Detailed Project Reports.

The sanctioning of the project requires consultation with various stakeholders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc.

The details of commissioning / laying of new track across Indian Railways is given below:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	7,599 Km	1520 km/yr
2014-25	34,428 km	3130 km/yr (more than 2 times)

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order

situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritization of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to a substantial increase in rate of commissioning since 2014.

SECTORS IDENTIFIED FOR INVESTMENT IN NORTH EAST

1833. SHRI SALENG A. SANGMA:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of the key sectors identified for investment and development during the North-east summit and the manner in which the Government plans to facilitate their implementation across the North-eastern States;
- (b) whether the Government has constituted any task force or coordination mechanisms to monitor the progress of these proposals and ensure timely execution and if so, the details thereof;

(c) the steps being taken to ensure that the proposed projects are aligned with the region's ecological sensitivities and do not adversely impact the fragile environment of the North-east; and

(d) whether the Government is engaging with the State Governments and private stakeholders to ensure inclusive, sustainable and environmentally responsible development in the region and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b) Ministry of Development of North Eastern Region (MDoNER) organized Rising Northeast Investors Summit 2025 to catalyze trade and investment in the North Eastern Region. The focus sectors of the summit identified for attracting investment in the North Eastern Region were Tourism and Hospitality; Agro-Food Processing and allied sectors; Textiles, Handloom and Handicrafts; Healthcare; Education and Skill Development; IT/ITeS; Entertainment and Sports; Infrastructure and Logistics; and Energy. State Governments are actively engaged with all the investors for grounding of these MoUs. Various steps have been taken by the North Eastern State Governments to facilitate investment, which *inter alia*, include single window clearance, establishment of investment promotion agency, creation of land banks, incentives for investments etc. All the North Eastern States have also appointed a Nodal Officer in their respective States for grounding of MoUs. Further, the progress of grounding of MoUs is being monitored regularly by MDoNER through review meetings with the State Governments.

(c) and (d) The State Governments promote the adoption of low-carbon technologies and environmentally sustainable practices to achieve economic development while preserving ecological integrity in the ecologically sensitive North Eastern Region. Priority is given to the projects which are not causing hazardous impacts and are categorized as Green industries, causing minimal negative impact to the local environment.

RAILWAY ZONES IN THE COUNTRY

1834. SHRI G. KUMAR NAIK:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total number of railway zones in the country and the railway density in each zone, State/Union Territory-wise;
- (b) the railway density in the State of Karnataka, district-wise;
- (c) whether the Government has a policy that defines the minimum railway density required to adequately meet public transportation needs and support economic growth;
- (d) if so, the details thereof;
- (e) whether the existing railway density is sufficient to meet the needs of the people, if so, the details thereof; and
- (f) the details of schemes or initiatives proposed by the Government to enhance railway density in Karnataka ?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) There are 17 Railway Zones operational (including Metro Railway, Kolkata) in the country. Further, foundation stone of South Coast Railway has also been laid recently.

The details of Zonal Railway wise route km is given below :

S.No.	Railway	Route Km.
1	Central	4275
2	Eastern	2841
3	East Central	4377
4	East Coast	3071
5	Northern	7406
6	North Central	3522
7	North Eastern	3492
8	Northeast	4348
9	North Western	5712
10	Southern	5092
11	South Central	6610
12	South Eastern	2749
13	South East	2541
14	South Western	3692
15	Western	6284
16	West Central	3124
17	Metro, Kolkata	45
	Total	69,181

Railway network in any area depends upon the population density of that area, terrain, geographical features, etc. Therefore, Railway density varies from region to region.

The rail infrastructure augmentation plan inter-alia focuses on the network capacity enhancement, removal of bottlenecks, increasing average speed of freight trains, reduction in cargo transit time and cost. Further, to improve capacity of existing network, several capacity enhancement/augmentation survey/works have been sanctioned by railways. These works include multi tracking, rail flyovers, by pass lines, yard remodelling works etc.

Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise/UT wise/District wise as the Railway projects may span across State/UT/District boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes including connectivity between major cities and rural areas, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

During last 3 years (2022-23, 2023-24, 2024-25) and current FY, 892 no. Surveys (267 New line, 11 Gauge Conversion and 614 Doubling) of total length 61,462 Km have been sanctioned across Indian Railways including Karnataka.

During last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY, 237 projects (40 New Line, 17 Gauge Conversion and 180 Doubling) of total length 9,703 Km, costing approx. ₹1,90,333 Crore have been sanctioned across Indian Railways including Karnataka.

Railway infrastructure projects falling fully/partly in the State of Karnataka are covered under South Western Railway (SWR), Central Railway (CR), Southern Railway (SR) and South Central Railway (SCR) zones of Indian Railways. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 25 projects (15 new lines, 10 Doubling) of 3,264 km length, costing ₹42,517 crore falling fully/partly in Karnataka are sanctioned, out of which 1,394 Km length has been commissioned and an expenditure of ₹21,310 Crore has been incurred upto March' 2025.

The summary is as under:

Category	No of sanctioned Projects	Total Length (in km)	Length Commissioned Upto Mar'25 (Km)	Exp upto Mar'25 (₹ in cr.)
New Line	15	2,034	421	8,794
Doubling/ Multitracking	10	1,230	973	12,516
Total	25	3,264	1,394	21,310

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Karnataka is as under:

Period	Outlay
2009-14	₹835 crore/year
2025-26	₹7,564 crore (more than 9 times)

The details of commissioning/laying of new track falling fully/partly in the State of Karnataka during 2009-14 and 2014-25 is as under:

Period	Total Track Commissioned	Average Track Commissioned
2009-14	565 Km	113 km/year
2014-25	1,671 Km.	152 km/year

Details of some of the recently completed projects falling fully/partly in Karnataka are as under:

S. No	Project	Cost
1	Kottur-Harihar New Line (65 km)	468
2	Hassan-Bangalore New Line (167 km)	1290
3	Bidar-Gulbarga New Line (110 km)	1543
4	Shivani-Hosadurga Road Doubling (10	50
5	Shivani-Birur Doubling (29 km)	143
6	Hosadurga-Chikjajur Doubling (29 km)	260
7	Ramanagram-Mysore patch Doubling (94	998
8	Yelahanka – Chennasadra Doubling (13	108
9	Yeshwantpur-Yelahanka Doubling (12 km)	95
10	Netrawati-Mangalore Central Doubling (2	28
11	Kankanadi-Panambur Doubling (19 km)	350
12	Arsikere-Tumkur Doubling (96 km)	758
13	Yelahanka-Penukonda Doubling (123 km)	1104
14	Daund-Gulbarga Doubling (225 km)	3182
15	Hubli-Chikjajur Doubling (190 km)	1850

Some of the projects falling fully/partly in Karnataka which have been taken up are as under:

S No.	Project	Cost (₹ in Crores)
1	Hospet-Hubli-Londa-Vasco-de-Gama Doubling (312 Km)	4153
2	Toranagallu-Ranjithpura Doubling (23 Km)	147
3	Hotgi-Gadag Doubling (284 Km)	2459
4	Ginigera - Raichur New line (165 Km)	3401
5	Gadag - Wadi New line (257 Km)	2842
6	Bagalkot - Kudachi New line (142 Km)	1649
7	Tumkur - Rayadurga New line (207 Km)	2496
8	Tumkur - Davangere New line (182 Km)	2142
9	Chikmagalur - Belur New line (22 Km)	290
10	Kadur - Chikmagalur New line (46 Km)	535
11	Baiyyapanahalli - Hosur Doubling (48 Km)	336
12	Yeshwanthpur - Channasandra Doubling (22 Km)	314

Despite the fact that Government of India has been progressively allocating record funds for railway projects, many projects in Karnataka are still delayed due to slow pace of land acquisition. Some of the projects delayed due to land acquisition are given as under:

S No.	Project	Total Land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1	Shimoga - Rannebennur New line (96 Km)	559	226	333

2	Belgaum - Dharwad New line (73 Km)	531	0	531
3	Shimoga - Harihar New line (79 Km)	488	0	488
4	Whitefield-Kolar New line (53 km)	337	0	337
5	Hassan-Belur New Line(27 km)	206	0	206

Summary of the status of land acquisition in Karnataka is as under:

Total Land required for Projects in Karnataka	8969 Ha
Land Acquired	5657 Ha (63%)
Balance Land to be acquired	3312Ha (37%)

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

TELECOM SERVICES IN HILLY AREAS

1835. SHRI TAMILSELVAN THANGA:

Will the Minister of **COMMUNICATION** be pleased to state:

(a) whether it is true that BSNL subscribers are increasing and the cost has come down for consumers along with 99.6 per cent of districts in the country are covered with 5G rollout with 82 per cent population, if so, the details thereof;

(b) Whether it is also true that after BSNL has earned/has been posting a quarterly profit for the first time since 2007;

(c) if so, the details thereof;

(d) whether the Government proposes to take further steps to improve the telecom services particularly in hilly areas across the country; and

(e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The details of subscribers in the country for various Telecom Service Providers including BSNL as collected and published by TRAI from time to time are available on its website. Further, in line with Atmanirbhar Bharat initiative, BSNL has placed purchase order for indigenously developed 4G sites for pan India deployment. Supply of 4G equipment has started from September 2023 and as on 30.06.2025, total 95,537 4G sites have been installed and 90,035 sites are ON-Air. The equipment is 5G upgradable.

(b) and (c) As a result of the revival packages given to BSNL, BSNL has started earning operating profits from F.Y. 2020-21 and BSNL has earned net profit of Rs. 262 Crore and 280 Crore in Quarter 3 and 4 of Financial Year 2024-25 respectively.

(d) and (e) To improve telecom infrastructure in the hilly areas across the country, Government is implementing various projects under Digital Bharat Nidhi (erstwhile USOF) such as (i) 4G Saturation project to provide 4G mobile services in uncovered villages across the country, (ii) Border Out Posts (BoP)/Border

Intelligence Posts (BIP) project for the provision of 4G based mobile services at BoP/BIP's, (iii) Schemes for providing mobile services in Left Wing Extremism (LWE) affected areas, (iv) Scheme for providing mobile services in Aspirational Districts, (v) Comprehensive Telecom Development Plan (CTDP) for mobile connectivity in the NER to provide mobile coverage in uncovered villages and along the National Highways, and (vi) BharatNet project which is being implemented in a phased manner to provide broadband connectivity to all the Gram Panchayats (GPs) and villages on demand in the country.

रेलवे की मल्टी-ट्रैकिंग परियोजनाएं

1836. श्री उज्ज्वल रमण सिंह:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने भारतीय रेलवे की चार महत्वपूर्ण मल्टी-ट्रैकिंग परियोजनाओं को मंजूरी दी है;
- (ख) यदि हाँ, तो वे कौन से राज्य हैं, जहाँ इन परियोजनाओं के कार्यान्वित होने की संभावना है;
- (ग) उक्त नई परियोजनाओं से युवाओं के लिए रोजगार सृजन की क्या संभावनाएँ हैं;
- (घ) क्या सरकार ने इस पहलू के संबंध में कोई अध्ययन किया है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेल-वार किया जाता है, न कि राज्य-वार क्योंकि रेल परियोजनाएं राज्य सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजना को मंजूरी देना भारतीय रेल की एक सतत और गतिशील प्रक्रिया है और रेल परियोजनाओं को

लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकता, सामाजिक-आर्थिक महत्वों आदि के आधार पर शुरू किया जाता है, जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

पिछले तीन वर्षों अर्थात वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान, लगभग 1,15,198 करोड़ रुपये की लागत से देश भर में कुल 6,708 किलोमीटर लंबाई की 184 मल्टी-ट्रैकिंग परियोजनाओं को स्वीकृति दी गई है।

इन मल्टी ट्रैकिंग परियोजनाओं से लाइन क्षमता में वृद्धि होगी, अतिरिक्त यात्री और माल यातायात उपलब्ध होगा, वस्तुओं और सेवाओं की तीव्र आवाजाही संभव होगी, परिचालन संबंधी बाधाएं कम होंगी, लॉजिस्टिक्स दक्षता में सुधार होगा, क्षेत्र के लोगों के लिए प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसर बढ़ेंगे, पर्यटन उद्योग का विकास होगा और क्षेत्र में औद्योगिक गतिविधियां बढ़ेंगी।

01.04.2025 तक, भारतीय रेल में कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमामान परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई हैं, जिनकी लागत लगभग 6.75 लाख करोड़ रुपये है, जिनमें से 12,769 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक लगभग 2.91 लाख करोड़ रुपये का व्यय किया जा चुका है। सारांश निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया गया है।

भारतीय रेल में नई रेल लाइन बिछाना/कमीशनिंग का विवरण निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी./दिन
2014-25	34,428 कि.मी.	8.57 कि.मी./दिन (2 गुना से अधिक)

वित्त वर्ष 2024-25 और चालू वित्त वर्ष में हाल ही में स्वीकृत कुछ प्रमुख मल्टीट्रैकिंग परियोजनाएँ निम्नानुसार हैं:

क्र.सं	परियोजना का नाम	लागत करोड़ रु. में
1	खरसिया - नया रायपुर - परमलकसा 5वीं और 6वीं लाइन (278 किमी)	7854

2	गोंदिया-बल्लारशाह (चंदा फोर्ट) दोहरीकरण (240 किमी)	4373
3	नरकटियागंज-रक्सौल-सीतामढी-दरभंगा और सीतामढी-मुजफ्फरपुर खंड दोहरीकरण (256 किमी)	4080
4	संबलपुर-जरापाड़ा तीसरी और चौथी लाइन (127 किमी)	3574
5	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किमी)	3285
6	बल्लारी-चिकजाजुर दोहरीकरण (185 किमी)	3079
7	कोडरमा-बरकाकाना (अरिगाड़ा) दोहरीकरण (133 किमी)	2887
8	जलगांव-मनमाड चौथी लाइन (160 किमी)	2574
9	वाराणसी-पं. दीन दयाल उपाध्याय मल्टीट्रैकिंग (15 किमी) जिसमें गंगा नदी पर रेल सह सड़क पुल (17 किमी) शामिल है	2464
10	वर्धा-बल्हारशाह चौहरीकरण (135 किलोमीटर)	2226
11	चांडिल-अनारा-दामोदर खंड तीसरी लाइन (121 किमी)	1932
12	प्रयागराज (इरादतगंज)-मानिकपुर तीसरी लाइन (84 किमी)	1508
13	तिरुपति-पाकाला-काटपाडी दोहरीकरण (104 किलोमीटर)	1216
14	झारसुगुड़ा-सासोन तीसरी और चौथी लाइन (35 किमी)	1113
15	रतलाम-नागदा तीसरी और चौथी लाइन परियोजना (41 किमी)	964
16	फाफामऊ-ऊंचाहार दोहरीकरण (72 किमी)	899
17	गुडूर-रेनिगुंटा तीसरी लाइन (83 किमी)	877

कोयला धोवन कंपनियों द्वारा कोयले की प्रत्यक्ष बिक्री

1837. श्री संजय उत्तमराव देशमुख:

श्री अरविंद गणपत सावंत:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस तथ्य की जानकारी है कि कई कोयला धोवन कंपनियां कोल इंडिया लिमिटेड (सीआईएल) को दरकिनार कर सीधे ग्राहकों को कोयला बेच रही हैं और इससे सीआईएल को राजस्व की हानि हो रही है और यदि हाँ, तो विगत तीन वर्षों के दौरान कोयला धोवन कंपनियों

द्वारा की गई प्रत्यक्ष कोयला बिक्री का राज्यवार और कंपनीवार ब्यौरा क्या है और सरकार देश भर में कोयले की मांग को किस प्रकार पूरा कर रही है;

(ख) क्या महाराष्ट्र स्टेट पावर जेनरेशन कंपनी लिमिटेड (महाजेनको) ने कोयले की गुणवत्ता में सुधार का दावा किया है, लेकिन महाराष्ट्र राज्य खनिज निगम (एमएसएमसी) और कोयला धोवन कंपनियों ने मिलकर 'महाजेनको' को गुमराह किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने इस संबंध में कोई जाँच की है और यदि हाँ, तो उसकी रिपोर्ट और तत्संबंधी निष्कर्षों का ब्यौरा क्या है; और

(घ) सरकार द्वारा सीआईएल और सार्वजनिक क्षेत्र की कंपनियों के हितों की रक्षा और कोयले की बिक्री में पारदर्शिता सुनिश्चित करने के लिए क्या उपाय किए जा रहे हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) सीआईएल/इसकी सहायक कंपनियों के परिसरों से कोयला भेजे जाने के बाद, उसकी हैंडलिंग या प्रसंस्करण हेतु निजी वाशरियों के साथ कोल इंडिया लिमिटेड (सीआईएल)/उसकी सहायक कंपनियों का कोई औपचारिक समझौता नहीं है। हालाँकि, कुछ मामलों में, विद्युत/गैर-विद्युत उपभोक्ताओं ने आपसी सहमति से तय शर्तों के आधार पर, धुले हुए कोयले के उठान, धुलाई और आपूर्ति हेतु निजी वाशरियों के साथ द्विपक्षीय समझौते किए हैं। ये लेन-देन सीआईएल के प्रचालन के दायरे से बाहर हैं।

ऐसी निजी वाशरियों के संचालन से सीआईएल को राजस्व की कोई हानि नहीं होती है।

कोयला कंपनियों द्वारा उत्पादित कोयले का वितरण मोटे तौर पर दो माध्यमों से किया जाता है – कोयला लिंकेज और ई-नीलामी। उत्पादन में वृद्धि आधुनिक खनन प्रौद्योगिकियों (जैसे, लॉन्गवॉल, हाईवॉल, सरफेस माइनर्स) को अपनाने, डिजिटल परिवर्तन पहलों और कोयला ब्लॉक विकास में तेजी लाने के लिए कोयला मंत्रालय द्वारा निरंतर निगरानी के माध्यम से की जाती है। उदार मानदंड अब 100% एफडीआई की अनुमति देते हैं और निजी निवेश को बढ़ावा देने के लिए

प्रोत्साहनों के साथ एक राजस्व-साझाकरण मॉडल लागू है। एमएमडीआर अधिनियम संशोधन (2021) कैप्टिव खानों को अपने कोयले का 50% तक खुले बाजार में बेचने की अनुमति देता है।

(ख) महाजेनको ने वेस्टर्न कोलफील्ड्स लिमिटेड (डब्ल्यूसीएल), साउथ-ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) और महानदी कोलफील्ड्स लिमिटेड (एमसीएल) से कच्चे कोयले के उठान, उठाए गए कच्चे कोयले के परिष्करण और महाजेनको के विभिन्न ताप विद्युत स्टेशनों को परिष्कृत कोयले की आपूर्ति करने के लिए नोडल एजेंसी के रूप में नियुक्ति हेतु महाराष्ट्र राज्य खनन निगम (एमएसएमसी) के साथ संविदात्मक समझौते किए हैं। वाशरी संचालकों की एमएसएमसी द्वारा नियुक्ति की जाती है।

एमएसएमसी ने आपूर्ति किए जा रहे धुले हुए कोयले की गुणवत्ता सुनिश्चित करने के लिए एक स्वतंत्र निगरानी एजेंसी नियुक्त की है, जो धुले हुए कोयले के संबंध में आपूर्ति श्रृंखला के प्रत्येक चरण पर चौबीसों घंटे (24x7) निगरानी और निरीक्षण करती है। यह एजेंसी एमएसएमसी और महाजेनको को आधारभूत रिपोर्ट प्रदान करती है। मांग आने पर डेटा की पुनः प्राप्ति पर नजर रखने के साथ यह जीपीएस के माध्यम से कोयला परिवहन प्रक्रिया की निगरानी भी करती है। इसके अतिरिक्त, यह किसी भी संभावित डायवर्जन या विलंब की पहचान करने के लिए रेक की गतिविधियों पर नज़र रखती है और एमएसएमसी को रिपोर्ट प्रस्तुत करती है।

ताप विद्युत संयंत्रों को आपूर्ति किए जाने वाले कोयले की गुणवत्ता की जाँच एक तृतीय-पक्ष सैंपलिंग एजेंसी द्वारा की जाती है। यह निरीक्षण प्रक्रिया ताप विद्युत संयंत्र (महाजेनको), केंद्रीय कोयला एवं तेल परीक्षण प्रयोगशाला (सीसीओटीएल) और एमएसएमसी के प्रतिनिधियों की उपस्थिति में की जाती है। यदि महाजेनको द्वारा प्रस्तुत विश्लेषण रिपोर्ट स्वीकार्य नहीं होती है, तो धुले हुए कोयले की गुणवत्ता की जाँच महाजेनको द्वारा नामित और चयनित केंद्रीय सरकार द्वारा अनुमोदित एक तृतीय पक्ष (एनएबीएल-प्रमाणित परीक्षण केंद्र प्रयोगशाला) द्वारा की जाती है। इसके आधार पर, कोयले की गुणवत्ता को अंततः स्वीकार किया जाता है और सभी संविदात्मक वाणिज्यिक उद्देश्यों के लिए उपयोग किया जाता है।

महाजेनको के धुले हुए कोयले के अनुबंधों में गुणवत्ता मानदंड और शास्ति के प्रावधान निर्दिष्ट हैं। विनिर्दिष्ट मानकों से किसी भी विचलन की स्थिति में, एमएसएमसी पर शास्ति लगाई जाती है। कोयले की गुणवत्ता के संबंध में उचित सावधानी बरती जाती है और स्थापित निगरानी तंत्रों के माध्यम से नियमित निरीक्षण किए जाते हैं।

(ग) इस संबंध में कोयला मंत्रालय द्वारा कोई जांच नहीं की गई।

(घ) कोयला कंपनियों और उपभोक्ताओं के बीच किए गए ईंधन आपूर्ति समझौते में प्रदत्त वाणिज्यिक नियमों और शर्तों के अनुसार कोल इंडिया लिमिटेड (सीआईएल) और सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) द्वारा उपभोक्ताओं को कोयला बेचा जाता है।

उपभोक्ताओं को आपूर्ति किये जाने वाले कोयले की गुणवत्ता में पारदर्शिता सुनिश्चित करने के लिए, कोयला मंत्रालय ने स्वतंत्र तृतीय पक्ष सैंपलिंग एजेंसियों के माध्यम से कोयले की सैंपलिंग के लिए निर्देश जारी किया है।

MISSION RAFTAAR SCHEME

1838. SHRI BIDYUT BARAN MAHATO:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the objectives and achievements of the 'Mission Raftaar' scheme to enhance average train speeds for both passenger and freight services.

(b) the infrastructure improvements made under this mission, including track doubling, electrification and signalling upgrades; and

(c) whether any third-party evaluation have been carried out to assess the impact of the scheme and if so, the details and the outcomes of such reviews?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Mission Raftaar was announced in the Railway Budget 2016-17 with the target of increasing the average speed of freight and superfast mail/express trains. Speeding up of trains is a constant endeavor and a continuous process which is dependent upon upgradation of tracks, signaling system, OHE, high powered locos, modern coaches etc.

The medium-term and long-term plans to achieve the Mission include infrastructure improvement i.e. construction of 3rd line, 4th line, providing bypasses, rail flyovers, right powering of trains, replacement of conventional loco hauled trains by MEMUs, time tabling changes, modification of 1x25 KV traction system to 2x25 KV traction system etc.

Upgradation and improvement of railway tracks on Indian Railways to increase the speed potential have been carried out in a big way during last 10 years. The measures for track upgradation include use of 60 kg rails, wider base concrete sleepers, thick web switches, longer rail panels, H Beam sleepers, modern track renewal and maintenance machines etc.

As a result of above measures, there has been significant increase in speed potential of the tracks. The details of speed potential of railway tracks during 2014 vis a vis 2025 are as under:

Sectional Speed (kmph)	2014		2025	
	Track Km	%	Track Km	%
< 110	47,897	60.4	22,862	21.6
110-130	26,409	33.3	59,800	56.6
130 and above	5,036	6.3	23,010	21.8
Total	79,342	100	1,05,672	100

Two major routes i.e. New Delhi – Mumbai and New Delhi – Howrah of the Golden Quadrilateral have been taken up for enhancing the speed potential upto 160 kmph.

Indian Railways are inter alia proliferating Vande Bharat Trains which have higher speed potential, converting passenger trains operating with conventional coaches into Vande Metro type services (which have higher acceleration/deceleration owing to distributed power).

Indian Railway has already commissioned 1337 Km of Eastern Dedicated Freight Corridor and 1404 Km of Western dedicated Freight Corridor which has enabled freight trains to run at higher speed.

विलंबित जनगणना और एनएफएसए

1839. श्री बलवंत बसवंत वानखडे:

डॉ. अमर सिंह:

डॉ. नामदेव किरसान:

श्री रमासहायम रघुराम रेड्डी:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय जनगणना में देरी के कारण ऐसे करोड़ों नागरिक राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के दायरे से बाहर रह गए हैं जो अन्यथा इसके लिए पात्र हैं;

(ख) नए राशन कार्ड जारी करने के दौरान छूट गए लोगों के कवरेज का विस्तार करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ग) क्या राशन कार्ड जारी करने और नवीनीकरण, अनिवार्य केवाईसी और दस्तावेज़ आधारित सत्यापन के आधार पर सीडिंग के प्रभाव का कोई अनुमान लगाया गया है;

(घ) आधार से लिंक न होने या संबंधित औपचारिकताओं को पूरा न करने के कारण रद्द या रोके गए राशन कार्डों की संख्या वर्ष-वार कितनी है; और

(ङ) क्या लगभग एक दशक पहले राष्ट्रीय पोषण निगरानी ब्यूरो को बंद कर दिए जाने के कारण कोई व्यापक राष्ट्रीय आहार संबंधी सर्वेक्षण किया जा रहा है या किए जाने का प्रस्ताव है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) और (ख) राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए), 2013 को सभी राज्यों/संघ राज्य क्षेत्रों में सफलतापूर्वक कार्यान्वित किया जा रहा है। इसका उद्देश्य 75% तक ग्रामीण आबादी और 50% तक शहरी आबादी की खाद्य आवश्यकताओं की पूर्ति करना है, जिसके वर्ष 2011 की जनगणना के अनुसार 81.35 करोड़ लाभार्थी हैं। एनएफएसए के अंतर्गत, अंत्योदय अन्न योजना (एएवाई) के अंतर्गत आने वाले परिवार, जो सबसे गरीब वर्ग हैं, प्रति परिवार प्रति माह 35 किलोग्राम खाद्यान्न पाने के पात्र हैं, जबकि प्राथमिकता प्राप्त परिवार (पीएचएच) प्रति व्यक्ति प्रति माह 5 किलोग्राम खाद्यान्न निःशुल्क पाने के पात्र हैं।

अधिनियम के तहत कवरेज काफी अधिक है ताकि यह सुनिश्चित किया जा सके कि समाज के सभी कमजोर और जरूरतमंद वर्गों को इसका लाभ मिले। राज्यों/संघ राज्य क्षेत्रों ने 81.35 करोड़ व्यक्तियों के लक्षित कवरेज की तुलना में केवल 80.56 करोड़ व्यक्तियों की पहचान की है। फिर

भी, एनएफएसए के तहत राज्यों/संघ राज्य क्षेत्रों द्वारा 0.79 करोड़ और लाभार्थियों की पहचान की गुंजाइश है। केंद्र और राज्य सरकार की संयुक्त जिम्मेदारी के तहत, लाभार्थियों की पहचान और उनके राशन कार्ड जारी करने की जिम्मेदारी संबंधित राज्य सरकार की है। केंद्र सरकार सभी राज्यों/संघ राज्य क्षेत्रों को एनएफएसए के तहत शामिल करने के लिए समाज के कमजोर वर्गों सहित सभी पात्र और गरीब व्यक्तियों/परिवारों की पहचान करने के लिए समय-समय पर सलाह जारी करती है। राज्य अपने लाभार्थी डेटाबेस को अद्यतन करने का कार्य कर रहे हैं ताकि अपात्र राशन कार्ड हटा दिए जाएं और सही लाभार्थियों का बेहतर लक्ष्यीकरण सुनिश्चित हो सके।

राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) की धारा 9 में प्रावधान है कि राज्य के ग्रामीण और शहरी क्षेत्रों में कवर किए जाने वाले व्यक्तियों की कुल संख्या की गणना उस जनगणना के अनुसार जनसंख्या अनुमानों के आधार पर की जाएगी जिसके संबंधित आँकड़े प्रकाशित हो चुके हैं। एनएफएसए के कार्यान्वयन के समय, सभी राज्यों/संघ राज्य क्षेत्रों के कवरेज का निर्धारण करने के लिए वर्ष 2011 की जनगणना के नवीनतम प्रकाशित आंकड़ों का उपयोग किया गया था। कवरेज में कोई भी संशोधन अगली जनगणना के संगत आंकड़ों के प्रकाशित होने के बाद ही संभव होगा।

(ग)और (घ) वर्ष 2013 से टीडीपीएस संचालन में प्रौद्योगिकी के उपयोग के परिणामस्वरूप, अर्थात् राशन कार्ड/लाभार्थी डेटाबेस के डिजिटलीकरण और आधार सीडिंग से डुप्लिकेट, अपात्र रिकॉर्ड, मृत्यु, लाभार्थी के स्थायी प्रवास आदि की पहचान हुई है। इसके परिणामस्वरूप सभी राज्य/संघ राज्य क्षेत्र सही लक्ष्य प्राप्त करने के लिए लगभग 5.87 करोड़ राशन कार्ड हटाने में सक्षम हुए हैं।

वर्ष	हटाए गए राशन कार्डों की संख्या
2013	4,664,645
2014	5,201,280

2015	5,031,877
2016	8,426,329
2017	6,131,774
2018	7,374,651
2019	5,990,446
2020	2,419,451
2021	2,902,794
2022	6,380,274
2023	4,199,373
कुल	58,722,894

(ड) भारतीय आयुर्विज्ञान अनुसंधान परिषद ने हाल ही में 'जनसंख्या स्वास्थ्य, गतिविधि, आहार और मानवमिति के संकेतकों के आकलन के लिए सर्वेक्षण (संपदा)' शीर्षक से एक व्यापक राष्ट्रीय आहार सर्वेक्षण किया है, जिसमें 35 राज्यों/संघ राज्य क्षेत्रों में (मणिपुर के अलावा) 183 जिलों के लगभग 2 लाख प्रतिभागियों से विस्तृत व्यक्तिगत आहार सेवन डेटा एकत्र किया गया है।

BHARAT FORECAST SYSTEM

1840. SHRIMATI KAMALJEET SEHRAWAT:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the key features and objectives of the newly launched Bharat Forecast System and the manner in which it will enhance Country's weather prediction capabilities;

- (b) the manner in which the Bharat Forecast System contribute to reducing crop losses and improving disaster preparedness, particularly in the context of climate change; and
- (c) the significance of the Bharat Forecast System being developed indigenously and the manner in which it aligns with the goals of Atmanirbhar Bharat and Make in India initiatives?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) The Bharat Forecast System (BharatFS) is based on the newly implemented Triangular Cubic Octahedral (Tco) dynamical grid that enables the model to operate at 6 km horizontal resolution, surpassing its predecessor (GFS T1534 ~ 12km) and typical global operational models having horizontal resolution of 9–14 km. The recently acquired supercomputing facilities, Arka (IITM-Pune) and Arunika (NCMRWF-Noida), enabled the model to be used for real-time weather prediction by reducing the runtime from ~12 hours to just 3–6 hours. These key features have enhanced India's weather prediction capabilities by making India the only country running a global weather prediction model at such a high resolution for real-time weather prediction. The BharatFS was developed with the objective of generating forecasts at the cluster of panchayats level

and improving the prediction of extremes. On research mode, it has demonstrated significant improvement in the rainfall forecast over the core monsoon region and 30% better accuracy for the extreme rainfall forecast compared to the previous operational model.

- (b) With the increase in horizontal resolution, the BharatFS is capable of generating distinct forecasts every 6 km. This allows the capturing of local weather features, thus enabling the forecasts to cater to a cluster of panchayats/villages. Localized forecasts help farmers with crop planning, irrigation, and harvesting. Additionally, water authorities can better manage reservoirs during monsoons, reducing flood risk and improving yield resilience. Climate change is increasing the frequency and severity of extreme events, and BharatFS has demonstrated significant improvement in the skill of predicting the core monsoon region rainfall, with 30% improvement in the accuracy for the forecasting of extreme rainfall events. All these improvements are crucial for faster and targeted disaster response, increasing the disaster preparedness of our country.
- (c) The BharatFS being developed indigenously is highly significant, not only for advancing India's scientific capabilities but also for furthering national strategic and economic goals. BharatFS represents India's own high-resolution weather prediction model, designed by Indian scientists considering the complexities of forecasting due to Indian geography—the Himalayas and Western Ghats.

Developed by a team of scientists from Indian institutions like IITM-Pune, with support from the NCMRWF-Noida and the IMD. The modeling system is powered by indigenous MoES supercomputing facilities (Arka and Arunika). These achievements are aligned with “Make in India” – Showcasing India’s capability to build world-class systems locally. The development and launch of BharatFS enables India to export meteorological services and support neighboring countries, reinforcing regional leadership and self-reliance. Empowering India to own and lead in climate and weather sciences demonstrates “Atmanirbhar Bharat”. All these align strongly with the visions of Atmanirbhar Bharat (Self-Reliant India) and Make in India.

12.00 hrs

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे श्री गुरजीत सिंह औजला, एडवोकेट चन्द्र शेखर, श्री राजेश रंजन, श्री एन. के. प्रेमचन्द्रन, श्री एम. के. राघवन, श्री के. सी. वेणुगोपाल, श्री शफी परम्बिल, एडवोकेट के. फ्रांसिस जॉर्ज, श्री ई. टी. मोहम्मद बशीर, श्री एंटो एन्टोनी, श्री बैन्नी बेहनन, श्री हनुमान बेनीवाल, श्री बी. मणिकम टैगोर, श्री विजयकुमार उर्फ विजय वसंत, श्री धर्मेन्द्र यादव, डॉ. मोहम्मद जावेद, मोहम्मद रकीबुल हुसैन, और श्री कोडिकुन्नील सुरेश के द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: पप्पू जी, अगर आप अपनी सीट पर नहीं जाएंगे तो आपको कभी बोलने का मौका नहीं मिलेगा। इस संसद के अन्दर जो 'वेल' में आएंगे या 'वेल' के बाहर रहकर बोलेंगे, उन्हें बोलने का मौका नहीं मिलेगा।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति नहीं दी है।

आज शून्य काल चलेगा। मैंने आपको विषय बता दिया। आपको शून्य काल में बोलने का अवसर देंगे।

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर 2, डॉ. जितेन्द्र सिंह।

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह) : अध्यक्ष महोदय, केन्द्रीय सतर्कता आयोग अधिनियम, 2003 की धारा 14 की उप-धारा (3) के अन्तर्गत केन्द्रीय सतर्कता आयोग, नई दिल्ली के वर्ष 2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2915/18/25]

12.02 hrs

(Shrimati Sandhya Ray *in the Chair*)

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Madam Chairperson, with your kind permission, I rise to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth, Seventeenth and Eighteenth Lok Sabha:-

SIXTEENTH LOK SABHA

1. Statement No. 28 Sixth Session, 2015
[Placed in Library, See No. LT 2916/18/25]
2. Statement No. 28 Eighth Session, 2016
[Placed in Library, See No. LT 2917/18/25]
3. Statement No. 26 Tenth Session, 2016
[Placed in Library, See No. LT 2918/18/25]
4. Statement No. 27 Eleventh Session, 2017
[Placed in Library, See No. LT 2919/18/25]
5. Statement No. 21 Thirteenth Session, 2017-18
[Placed in Library, See No. LT 2920/18/25]
6. Statement No. 20 Sixteenth Session, 2018-19
[Placed in Library, See No. LT 2921/18/25]

SEVENTEENTH LOK SABHA

7. Statement No. 26 First Session, 2019
[Placed in Library, See No. LT 2922/18/25]
8. Statement No. 20 Second Session, 2019
[Placed in Library, See No. LT 2923/18/25]
9. Statement No. 20 Third Session, 2020
[Placed in Library, See No. LT 2924/18/25]
10. Statement No. 21 Fifth Session, 2021
[Placed in Library, See No. LT 2925/18/25]
11. Statement No. 20 Sixth Session, 2021
[Placed in Library, See No. LT 2926/18/25]
12. Statement No. 14 Seventh Session, 2021
[Placed in Library, See No. LT 2927/18/25]
13. Statement No. 14 Eighth Session, 2022
[Placed in Library, See No. LT 2928/18/25]
14. Statement No. 12 Ninth Session, 2022
[Placed in Library, See No. LT 2929/18/25]
15. Statement No. 10 Tenth Session, 2022
[Placed in Library, See No. LT 2930/18/25]
16. Statement No. 10 Eleventh Session, 2023
[Placed in Library, See No. LT 2931/18/25]
17. Statement No. 8 Twelfth Session, 2023
[Placed in Library, See No. LT 2932/18/25]

18. Statement No. 8 Fourteenth Session, 2023

[Placed in Library, See No. LT 2933/18/25]

19. Statement No. 6 Fifteenth Session, 2024

[Placed in Library, See No. LT 2934/18/25]

EIGHTEENTH LOK SABHA

20. Statement No. 5 Second Session, 2024

[Placed in Library, See No. LT 2935/18/25]

21. Statement No. 4 Third Session, 2024

[Placed in Library, See No. LT 2936/18/25]

22. Statement No. 2 Fourth Session, 2025

[Placed in Library, See No. LT 2937/18/25]

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद): माननीय सभापति महोदया, मैं, आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 55 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ: -

- (1) आधार (नामांकन और अद्यतन) प्रथम संशोधन विनियम, 2025, जो दिनांक 3 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. एचक्यू-16024/4/2021-ईयू-II-एचक्यू(ई-5735) में प्रकाशित हुए थे।
- (2) भारतीय विशिष्ट पहचान प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) दूसरा संशोधन विनियम, 2025, जो दिनांक 24 मार्च, 2025 के भारत के राजपत्र में अधिसूचना

संख्या एफ.सं. ए-12013/13/आरआर/2016-यूआईडीएआई(ई) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 2938/18/25]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): सभापति महोदया, मैं, विधिक मापविज्ञान अधिनियम, 2009 की धारा 52(4) के अंतर्गत विधिक मापविज्ञान (सामान्य) दूसरा संशोधन नियम, 2025, जो दिनांक 21 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 242(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2939/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Madam Chairperson, with your kind permission, I rise to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2940/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH): Madam Chairperson, I rise to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions):

- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2941/18/25]

- (ii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways (Railway Board) for the year 2024-2025.

[Placed in Library, See No. LT 2942/18/25]

- (iii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2943/18/25]

- (iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2944/18/25]

- (v) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2945/18/25]

- (vi) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2946/18/25]

- (vii) Memorandum of Understanding between the Braithwaite & Co. Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2947/18/25]

- (viii) Memorandum of Understanding between the Container Corporation of India Limited (CONCOR) and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2948/18/25]

- (ix) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2949/18/25]

- (x) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2024-2025.

[Placed in Library, See No. LT 2950/18/25]

- (2) A copy of the Notification No. S.O.2354(E) (Hindi and English versions) published in Gazette of India dated 27th May, 2025, notifying that the Centre for Railway Information System (CRIS) be allowed to perform Aadhaar authentication, on voluntary basis, to establish the identity of ticket-checking staff, crew members and passengers, using Yes/No or eKYC authentication facility, at the assigned duty station during duty sign on/off before start of and on completion of their duties or for their monitoring, as the case may be, issued under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 2951/18/25]

- (3) A copy of the Notification No. F.No.2023/E&R/1(1)/2(Pt.) (Hindi and English versions) published in Gazette of India dated 29th May, 2025 notifying constitution of a new Division, mentioned therein, with headquarter at Jammu Tawi under Northern Railway with effect from 01.06.2025.

[Placed in Library, See No. LT 2952/18/25]

- (4) A copy of the Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.451(E) in Gazette of India dated 7th July, 2025 under Section 199 of the Railways Act, 1989.

[Placed in Library, See No. LT 2953/18/25]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): सभापति महोदया, मैं, आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 7 के अंतर्गत जारी अधिसूचना संख्या का.आ.1459(अ) जो दिनांक 27 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 8 फरवरी, 2017 की अधिसूचना संख्या का.आ.371(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ।

[Placed in Library, See No. LT 2954/18/25]

12.03 hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

1st and 2nd Reports

श्रीमती दग्गुबाती पुरंदेश्वरी (राजामुन्दरी) : महोदया, मैं, महिला सशक्तिकरण संबंधी समिति के निम्नलिखित की-गई-कार्रवाई प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ:

- (1) महिला और बाल विकास मंत्रालय से संबंधित 'राष्ट्रीय महिला आयोग और राज्य महिला आयोगों की कार्यप्रणाली' के बारे में समिति के आठवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति (2025-26) का पहला प्रतिवेदन।
- (2) जनजातीय कार्य मंत्रालय से संबंधित 'जनजातीय महिलाओं के लिए स्वास्थ्य सुविधाएं' विषय पर समिति के सातवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति (2025-26) का दूसरा प्रतिवेदन।

12.04 hrs**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2025-2026) pertaining to the Ministry of New and Renewable Energy*

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI): Madam Chairperson, with your kind permission, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2025-26) pertaining to the Ministry of New and Renewable Energy.

12.05 hrs

(ii) Status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2025-2026) pertaining to the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

* Laid on the Table and also placed in Library, See No. LT 2909/18/25 and 2910/18/25 respectively.

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2025-2026) pertaining to the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions.

12.05½ hrs

(iii)(a) Status of implementation of the recommendations/ observations contained in the 2nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Madam, I rise to lay a statement regarding the status of implementation of the recommendations/ observations contained in the 2nd Report of the Standing Committee on Communications and Information

* Laid on the Table and also placed in Library, See No. LT 2911/18/25.

Technology on Demands for Grants (2024-2025) pertaining to the Department of Posts, Ministry of Communications.

(b) Status of implementation of the recommendations/observations contained in the 5th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Telecommunications, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Madam, I rise to lay a statement regarding the status of implementation of the recommendations/ observations contained in the 5th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Telecommunications, Ministry of Communications.

12.06 hrs

(iv) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on Demands for Grants (2025-2026) pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Madam, I rise to lay a statement regarding the status of

* Laid on the Table and also placed in Library, See No. LT 2912/18/25 and 2913/18/25 respectively.

implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on Demands for Grants (2025-2026) pertaining to the Ministry of Railways.

12.06½ hrs

(v) Status of implementation of the recommendations / observations contained in the 253rd Report of the Standing Committee on Home Affairs on Demands for Grants (2025- 2026) pertaining to the Ministry of Development of North Eastern Region*

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (SHRI SUKANTA MAJUMDAR):** Madam, I rise to lay a statement regarding the status of implementation of the recommendations /observations contained in the 253rd Report of the Standing Committee on Home Affairs on Demands for Grants (2025-2026) pertaining to the Ministry of Development of North Eastern Region.

* Laid on the Table and also placed in Library, See No. LT 2914/18/25.

12.07 hrs

MOTION RE: JOINT COMMITTEE ON CONSTITUTION (ONE HUNDRED AND TWENTY-NINTH AMENDMENT) BILL, 2024 AND UNION TERRITORIES LAWS (AMENDMENT) BILL, 2024

श्री पी. पी. चौधरी (पाली): सभापति महोदया, मैं निम्नलिखित प्रस्ताव करता हूँ:-

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा संविधान (एक सौ उनतीसवां संशोधन) विधेयक, 2024 तथा संघ राज्यक्षेत्र विधि (संशोधन) विधेयक, 2024 संबंधी संयुक्त समिति में राज्य सभा से श्री पी. विल्सन की सेवानिवृत्ति से उत्पन्न हुई रिक्ति में राज्य सभा के एक सदस्य को नियुक्त करे और राज्य सभा द्वारा संयुक्त समिति में इस प्रकार नियुक्त सदस्य का नाम इस सभा को सूचित करे।”

माननीय सभापति: प्रश्न यह है:

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा संविधान (एक सौ उनतीसवां संशोधन) विधेयक, 2024 तथा संघ राज्यक्षेत्र विधि (संशोधन) विधेयक, 2024 संबंधी संयुक्त समिति में राज्य सभा से श्री पी. विल्सन की सेवानिवृत्ति से उत्पन्न हुई रिक्ति में राज्य सभा के एक सदस्य को नियुक्त करे और राज्य सभा द्वारा संयुक्त समिति में इस प्रकार नियुक्त सदस्य का नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

12.09 hrs

MATTERS OF PUBLIC IMPORTANCE

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you, Chairperson Madam, for giving me this opportunity. I rise to draw the attention of this august House to a deeply disturbing and shocking incident that occurred on 05 July, 2025 at Durg Railway Station, Chhattisgarh.

Madam, on that day, two Catholic Nuns, Sister Vandana and Sister Preeti belonging to the Assisi Church Sister of Marry Immaculate, a Syro-Malabar congregation based in Cherthala, Kerala, were attacked and fiercely accused of religious conversion and human trafficking by Bajrang Dal. Madam, they belong to my constituency, and this institution belongs to my constituency. Do you know what work they have done? They were helping the cancer patients that were terminally-ill patients and they do maximum palliative care services. They were helping a lot of deprived people. Therefore, the people of that area like them very much. They have a service all over India.

What happened in that Durg Railway Station? They along with three other women went to the railway station to board a train towards Agra. Certainly, Bajrang Dal people jumped on them and they stopped them, they manhandled them and they shouted on them with slogans. Finally, police came. We thought that police will come and rescue them because in the last Christmas period, our hon. Prime Minister went to CPCI headquarters and gave a big speech and made promises to protect minority rights and Christians' rights.

In Kerala, Madam, our BJP friends used to go to church with a cake during Christmas. They used to go with Christmas cake. But now what is happening? For the last five days, these innocent nuns are in jail without any reason. What a cruelty is this? Does our country have a banana republic? Without any reason, you are keeping them in jail. They are from minority community and that too, women.

Madam, yesterday, we sent our MPs, Shri Saptagiri Shankar Ulaka, Shri Premachandran, Shri Benny Behanan and Shri Francis George. You have to allow them also to narrate their experiences. We wrote to the Chief Minister of Chhattisgarh. We also wrote to the Home Minister of India. At least, these nuns have to be released. No action is taken so far.

The Chief Minister is repeating the same version. The Chief Minister of Chhattisgarh is repeating the same version of the Bajrang Dal. What a shame? These types of activities are going on. Therefore, I think this is the high time to act. If the Government is not acting, the situation will go out of control because the situation in Kerala is also burning. Everywhere, agitations are happening. All nuns are in public. This is not only a Christian issue.

माननीय सभापति : ठीक है, माननीय सदस्य ।

SHRI K. C. VENUGOPAL: Madam, please allow me to speak for one more minute. In Kerala, these people will attack Muslims.

माननीय सभापति : माननीय सदस्य, ये विषय राज्य सरकार से जुड़ा हुआ है, आपका विषय आ गया है ।

SHRI K. C. VENUGOPAL: They will try to create difference between Muslims

and Christians. In other parts of Kerala, they will attack Christians. At least, we need to tell them.

You are also a woman, Madam. Two nuns who were doing service are in jail without any reason and they have not committed any crime.

माननीय सभापति : धन्यवाद माननीय सदस्य । माननीय सदस्य श्री के. सुरेश जी ।

SHRI K. C. VENUGOPAL: Therefore, the Government has to intervene. We need a clearcut answer. The Government has to intervene and they have to release immediately those two nuns.

***SHRI KODIKUNNIL SURESH (MAVELIKKARA):** Madam Chairperson, as Shri K C Venugopal has pointed out, two innocent nuns, who never disobeyed the law, were unlawfully arrested from Durg railway station, Chhattisgarh. Now they are arrested and remanded to the jail by the Chhattisgarh police. The nuns who sacrificed their life for charity works, especially for the poor cancer patients, were charged with forceful religious conversion and are illegally arrested and jailed with the support of Government of Chhattisgarh. So, these nuns should be released immediately. Along with that, the Government of India should intervene in the matters regarding this illegal torture.

माननीय सभापति : माननीय सदस्य आप इस विषय को संक्षेप में रखिए ।

***SHRI KODIKUNNIL SURESH:** The Ministry of Home Affairs and the Ministry of Minority Affairs should intervene in this matter and make a statement in this House regarding the issue. Madam, in this country, religious minorities are not

* English translation of the speech originally delivered in Malayalam.

safe. Christians are not safe.

माननीय सभापति : धन्यवाद माननीय सदस्य प्लीज बैठिए । ... (व्यवधान)

***SHRI KODIKUNNIL SURESH:** Opportunities for nuns to do social services are denied.

माननीय सभापति : माननीय सदस्य प्लीज आप सभी बैठिए, विषय आ गया है । ... (व्यवधान)

***SHRI KODIKUNNIL SURESH:** Everywhere pastors, missionaries and priests are facing this problem.

माननीय सभापति : माननीय सदस्य डॉ. के. सुधाकर जी । प्लीज माननीय सदस्य विषय आ गया है ।

@DR. K. SUDHAKAR (CHIKKBALLAPUR): Hon'ble chairperson, thank you for allowing me to speak during the zero hour. Kharif season in monsoon is a very decisive period in Indian agriculture. Important crops like Paddy, jowar, groundnut, soya bean and pulses are grown by our farmers during this period. Even amidst the global conflicts,

Our central government under the leadership of hon'ble Prime Minister shri Narendra Modiji, has provided 8 lakh 13 thousand tonnes of Urea to Karnataka state. Unfortunately, Karnataka government, which is lost in rampant corruption and weakened in bad governance, has failed to distribute the stock of Urea DAP fertilisers for the farmers and by doing so, it has done injustice to them. Therefore, hon'ble chairperson, I am hereby appealing to the central

* English translation of the speech originally delivered in Malayalam.

@ English translation of the speech originally delivered in Kannada.

government to set right the issue.

Today, the situation in Karnataka is such that, the subsidised Urea which should be made available for Rs. 258 is sold in the black market for Rs. 500 to the farmers. Similarly DAP (Diammonium Phosphate) which should be made available for Rs. 1200 is sold at Rs. 2000 per bag. We, BJP MPs of Lok Sabha and Rajya Sabha from Karnataka, under the leadership of the hon'ble Union Minister Shri Prahlad Joshi, met and apprised the concerned minister about the issue and urged him to issue an advisory to the chief secretary about the proper distribution of Urea and DAP that are available in the stock and black market. Thank you.

12.16 hrs

At this stage, Shri Hibi Eden, Dr. M. K. Vishnu Prasad and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.16½ hrs

At this stage, Shri Hibi Eden, Dr. M. K. Vishnu Prasad and some other hon. Members went back to their seats.

... (Interruptions)

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : सभापति महोदया, मैं आपके माध्यम से सरकार का ध्यान एक गंभीर, संवेदनशील और जनविरोधी निर्णय की ओर खींचना चाहता हूँ। उत्तर प्रदेश में परिषदीय विद्यालयों को कम छात्र संख्या के आधार पर जोड़ा जा रहा है, बंद किया जा रहा है तथा बच्चों से शिक्षा छीनी जा रही है। सरकार एक तरफ शिक्षा को हर बच्चे का मौलिक अधिकार बताती है, दूसरी तरफ गांव के स्कूलों को मर्ज करके, बच्चों को 2-3 किलोमीटर दूर भेजने की साजिश कर रही है।

क्या यही "नया भारत" है जहाँ शराब के ठेके गांव-गांव खोले जा रहे हैं लेकिन स्कूलों को गांव से हटाया जा रहा है?

मान्यवर, शराब की दुकानें पास और स्कूल दूर, यही है क्या आपकी प्राथमिकता? आरटीई एक्ट, 2009 साफ कहता है कि हर बच्चे के घर के एक किलोमीटर के अंदर स्कूल होना चाहिए, लेकिन आज उसे तोड़ा जा रहा है। यह मर्जर नीति गरीब, दलित, पिछड़ा, आदिवासी और बेटियों की शिक्षा को सीधा चोट पहुँचाने वाली है। बेटियाँ कैसे दो-दो, तीन-तीन किलोमीटर दूर स्कूलों में कैसे जाएंगी? गरीब का बच्चा कैसे अपना गांव छोड़ेगा और दूसरे गांव में पढ़ने के लिए कैसे जाएगा? यह नीति ड्रॉपआउट्स को बढ़ाएगी, बाल मजदूरी को जन्म देगी और संविधान द्वारा प्रदत्त शिक्षा के अधिकार को रौंदेगी।

मैं सरकार से मांग करता हूँ कि 16 जून, 2025 का आदेश तत्काल वापस लिया जाए। दूसरा, किसी भी परिषदीय विद्यालय को मर्ज या बंद न किया जाए। तीसरा, विद्यालयों में पर्याप्त शिक्षक और प्रधानाध्यापक की तैनाती हो। चौथा, शिक्षकों से गैर-शैक्षणिक कार्य न लेकर केवल पढ़ाने दिया जाए।

सभापति महोदया, आज जब सरकार "बेटी बचाओ, बेटी पढ़ाओ" का नारा देती है, उसी बेटी को स्कूल से दूर भेजने की नीति बनाना एक गंभीर विडंबना है।

महोदया, मैं आपसे आग्रह करता हूँ कि इस विषय पर संसद में गंभीरता से विचार किया जाए और हर बच्चे को उसके गांव में शिक्षा का अधिकार दिलाया जाए।

DR. BYREDDY SHABARI (NANDYAL): Thank You Madam Chairperson. Today, I would like to draw the attention of the House to the denigrating remarks made by our YSRCP leaders against the modesty and dignity of women leaders belonging to Telugu Desam Party in the State of Andhra Pradesh. The Father of Nation Mahatma Gandhi had said, 'to call a woman the weaker sex is a libel; It is man's injustice to woman.' In terms of brute strength, we might be less brute

but in terms of moral strength, we are far better than men.

Today, these remarks have been made when the nation talks about 33 per cent women reservation, when nation no more talks about women development but women-led development under our Hon. Prime Minister Shri Narendra Modi Ji and our Hon. Chief Minister Chandrababu Naidu. As we can see, the first AIIMS is given by a woman. Our languages which are put into the court has been given by a woman and what our Constitution is today, is because of our great women and so is the Judiciary and the Executive. Our nation has been led by a woman and also every woman in this nation is playing a role in strengthening our democracy. Why do you think that women perform better than men? This is because we care. We women are wise, outstanding, marvellous and educated, and we are nation builders.

Madam Chairperson, we are not in politics just for the sake of hearing a male chauvinist speak about our character or judge our character. We are here to build the nation's character. Also, our public life should never become a punishment to us. Chairperson, today, these remarks are not just verbal abuses. This verbal abuse is equally offensive as sexual abuse. Today, I am not speaking as a woman representative, but I am speaking here as a daughter, as a sister, as a wife who cannot be silenced with their abuse and who cannot be silenced at all in the future.

Madam Chairperson, I would like to request you to bring in a Resolution and pass it today and also bring in a law that would protect the modesty and dignity of women of our country, especially women in public services.

Today, we are in politics and let us spread a word that abuse can no longer be tolerated, it cannot be normalised and also, the justice should not be delayed. Thank You Madam.

KUMARI SUDHA R. (MAYILADUTHURAI): * Thank you Madam Chairperson for this opportunity. Hon. Prime Minister during his recent visit to Gangaikonda Cholapuram in Tamil Nadu assured that he will ensure making the pride and achievements of Cholas reach and spread wide throughout the world. Hon. Prime Minister gave a big assurance to the people and the State of Tamil Nadu that the pride of Cholas particularly of King Rajendra Chola would be spread throughout the world. He assured to do everything in this regard. On this basis, I have come here with a demand.

The Great Cholas ruled the world and controlled the sea because they had a powerful navy. Their ships carried over 1,000 elephants and they reached far and wide on the east coast. They conquered most of the present day South East Asian nations. The two ports from where they launched their naval expeditions are Poompuhar and Sembanarkoil. Both ports are laying within Mayiladuthurai Parliamentary Constituency. The Prime Minister, while lauding the Great Cholas at Gangaikonda Cholapuram on 27th July, announced that this Government will do everything to propagate the fame of the Cholas. I request the Government to announce offshore excavation of Poompuhar and Chembanarkoil coastal as they are treasure trove of information on the Chola

*English translation of the speech originally delivered in Tamil.

legacy.

Chola's legacy is India's legacy too. If offshore excavation is done at the site of Keeladi, India's naval might will be known to the world. I request the Government to announce a special project, a special team and allocate special funds to do offshore excavation along the coast of Poompuhar and Sembanarkoil. Both were the ports of the Great Cholas. ... **

माननीय सभापति: माननीय सदस्य श्री उज्ज्वल रमण सिंह जी ।

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : माननीय अधिष्ठाता महोदया, मैं आपके माध्यम से इस महती सभा में एक बहुत ही महत्वपूर्ण विषय रखना चाहता हूँ। आज कैंसर की बीमारी ने एक महामारी का रूप ले लिया है। यह महामारी आने वाले दिनों में सुनामी का रूप लेने जा रही है। जैसा कि विश्व स्वास्थ्य संगठन की एक रिपोर्ट में बताया गया। उस रिपोर्ट में कहा गया कि कैंसर के कई प्रकार के मामलों में वृद्धि देखी गयी है। लगभग सभी आयु वर्ग के मामलों में होंठ और ओरल कैविटी, सर्वाइकल कैंसर सहित बच्चों के भी कैंसर के मामलों में उछाल दर्ज की गयी है और चिंता जतायी गयी है कि 2050 तक इस क्षेत्र में नये कैंसर के मामलों में और इसके कारण मौत में 85 प्रतिशत की वृद्धि हो सकती है। देश में बदलती जीवनशैली, पर्यावरण का क्षरण और कैंसर के प्रति जागरूकता की कमी के कारण नौ में से एक पुरुष और आठ में से एक महिला को कैंसर होने का खतरा है। भारत में प्रतिदिन हजारों लोग इस बीमारी के कारण अपने जीवन से हाथ धो बैठते हैं।

मैं आपके माध्यम से यह कहना चाहता हूँ कि इस जटिल और गंभीर बीमारी के लिए समझ और सतर्कता की आवश्यकता है। इसके प्रकार, कारण, लक्षण और रोकथाम की नीतियों के प्रति लोगों को अपने स्वास्थ्य में सक्रिय भूमिका निभाने के लिए सशक्त बनया जा सकता है। सभी कैंसर से पीड़ित लोगों से कैंसर के बारे में ज्ञान साझा करना, प्रभावित लोगों का समर्थन करना और ऐसे

** Expunged as ordered by the Chair.

भविष्य की दिशा में प्रयास करना आवश्यक है।

आपके माध्यम से मैं सरकार से यह मांग करना चाहता हूँ कि 'आयुष्मान भारत योजना' में पांच लाख नहीं पच्चीस लाख तक की इलाज की व्यवस्था की जानी चाहिए। लखनऊ में जो कैंसर संस्थान है, उसको एम्स जैसी सुविधा देनी चाहिए और प्रयागराज में जो कमला नेहरू संस्थान है, उसको भी सरकारी मदद देनी चाहिए।

माननीय सभापति: माननीय सदस्य श्री विशालदादा प्रकाशबापू पाटील जी।

सभी माननीय सदस्यों से मैं आग्रह करती हूँ कि वे अपनी बात को दो मिनट के भीतर रखने का प्रयास करें।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : सभापति महोदया, आपका बहुत-बहुत धन्यवाद। मैं आपके माध्यम से सदन का ध्यान एक बहुत ही महत्वपूर्ण मुद्दे की ओर केंद्रित करना चाहता हूँ। मेरे महाराष्ट्र और खास करके मेरे सांगली जिले के जो किसान हैं, वे ज्यादातर खेती पर निर्भर हैं। अंगूर की खेती बड़े पैमाने पर की जाती है और अंगूर से आगे जाकर किशमिश बनता है। किशमिश का एक्सपोर्ट होता है और अलग-अलग राज्यों में जाता है। इसलिए किसानों को इसमें ज्यादा अच्छी आमदनी मिलती है। दुर्भाग्य यह है कि किशमिश का जो भाव है, वह गिर रहा है। उसका कारण यह है कि चाइना का किशमिश, चाइना में अंगूर उपजाकर उससे जो किशमिश तैयार होता है, वह किशमिश नेपाल के माध्यम से अवैध रूप से भारत में स्मगल हो रहा है। स्मगल होने के कारण भारत के किशमिश के रेट गिर रहे हैं और किसान आत्महत्या करने पर मजबूर हो रहे हैं। मैं सरकार से निवेदन करता हूँ कि सरकार को यह इल्लेगल इम्पोर्ट बंद करना चाहिए। पहले जो किसान एक्सपोर्ट करते थे, उनको कुछ सब्सिडी दी जाती थी। उस सब्सिडी के कारण यहां डिमांड-सप्लाई मेंटेन रहता था और किसानों को अच्छी आमदनी मिलती थी। मेरी सरकार से विनती है कि वह सब्सिडी वापस से शुरू करें, एक्सपोर्ट के लिए किसानों को कुछ फायदा दें और इल्लेगल इम्पोर्ट बंद कराएं। धन्यवाद।

माननीय सभापति: माननीय सदस्य श्री धर्मबीर सिंह जी।

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़): मैं आपका ध्यान, मेरे लोक सभा क्षेत्र के भिवानी व दादरी में किसान कुछ समय से धरने पर बैठे हैं, उसकी ओर दिलाना चाहता हूँ। भारत सरकार का एक बहुत बड़ा और अच्छा फैसला है, जिसमें फसल बीमा योजना के तहत किसानों को जो नुकसान होता है, उसकी भरपाई की जाती है। हमारे प्रदेश में इस योजना का बहुत फायदा मिला। परंतु खरीफ 2023 के दौरान कपास फसल बीमा क्लेम निर्धारण करने में जानबूझ कर फसल कटाई प्रयोग से प्राप्त वास्तविक आंकड़ों को नकारते हुए गैर-कानूनी तरीके से तकनीक आधारित उपज अनुमान प्रणाली को अपनाया गया। इससे पहले डिस्ट्रिक्ट कमेटी ने भी रिकमंड करके भेजा था, लेकिन बाद में निर्णय, जब हरियाणा में चुनाव का दौर था और आचार संहिता लगी हुई थी तो 20 अगस्त, 2024 को स्टेट टेक्निकल एडवाइज़र के नाम पर किया गया, जो उस समय अस्तित्व में ही नहीं था। उस बैठक को बिना कोरम के आयोजित बताया गया। इससे हमारे भिवानी और दादरी में कपास के किसानों का लगभग 300 करोड़ रुपये, जिसमें स्टेट और सेंटर का शेयर था, वह क्षेमा कम्पनी थी, जो दक्षिण भारत में वर्ष 2023 में रजिस्टर्ड हुई थी, वह उस पैसे को लेकर चली गयी। मेरी कृषि मंत्री जी से आपके माध्यम से प्रार्थना है कि किसानों का पैसा तुरंत दिलवाया जाए और उस कम्पनी के खिलाफ कार्रवाई की जाए।

श्री नीरज मौर्य (आंवला) : माननीय सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे लोक महत्व के विषय पर बोलने का अवसर दिया।

डॉ बाबा साहब अम्बेडकर ने कहा था कि 'शिक्षा शेरनी का वह दूध है, जो पीएगा वह दहाड़ेगा।' लेकिन बहुत अफसोस के साथ कहना पड़ रहा है कि उत्तर प्रदेश के अंदर सरकारी स्कूलों की बहुत दुर्दशा है और सरकारी स्कूलों को बंद किया जा रहा है। उत्तर प्रदेश में जब माननीय अखिलेश यादव जी थे तो छात्रों को लैपटॉप दिए जा रहे थे और आज मधुशालाएं दी जा रही हैं।

मान्यवर, हम आंवला लोक सभा क्षेत्र से आते हैं। आंवला लोक सभा ग्रामीण क्षेत्र की लोक सभा है। ग्रामीण क्षेत्रों में बच्चों की पढ़ाई के लिए अच्छे स्कूल नहीं हैं। बच्चों को अच्छी शिक्षा कैसे मिले, इसकी कोई व्यवस्था नहीं है और दूसरी तरफ एक नारा दिया जा रहा है कि 'सब पढ़ें, सब

बढ़ें।' इसी लोक सभा ने राइट टू एजुकेशन एक्ट पास किया। इसी लोक सभा ने सभी को शिक्षा का अधिकार दिया, लेकिन आज शिक्षा का अधिकार छीना जा रहा है। इसलिए मैं आपके माध्यम से सरकार से मांग करता हूँ कि सरकार उत्तर प्रदेश के स्कूलों को बंद न करे बल्कि हमारे क्षेत्र में सरकारी केन्द्रीय विद्यालय और नवोदय विद्यालय की स्थापना करे, जिससे सबको शिक्षा का अधिकार मिले। मैं आपका आभारी हूँ कि आपने मुझे बोलने का अवसर दिया।

श्री कीर्ति आज़ाद (बर्धमान-दुर्गापुर) : धन्यवाद सभापति महोदया, आज हमारे बीच सरकार की तरफ से प्रभारी मंत्री श्री अश्विनी वैष्णव जी बैठे हैं और प्रत्यक्ष या अप्रत्यक्ष रूप से उनसे भी यह बात संबंधित रहेगी। मैं चाहूँगा कि उनका मेरी तरफ कुछ आकर्षण रहे।

महोदया, आज पहले प्रश्न पर माननीय मंत्री जी ने बहुत अच्छा जवाब दिया था कि किस प्रकार से साइबर क्राइम पर वह नियंत्रण कर रहे हैं। उन्होंने बताया कि उन्होंने काफी लाखों टेलिफोन और सिम कार्ड्स को ब्लॉक किया है। लेकिन क्या इनको ब्लॉक करना हमारे उद्देश्य की पूर्ति करता है। स्पैम कॉल्स 146.3 करोड़ लोगों को हर रोज दर्जनों के हिसाब से मिलता है। इसमें सर्विस प्रोवाइडर्स आधार कार्ड से लिंक सिम कार्ड देते हैं। लेकिन बड़ी-बड़ी कम्पनियाँ, जैसे – अभिनंदन लोढ़ा, पीएनबी मेटलाइफ, आईसीआईसीआई लोम्बार्ड, एचडीएफसी म्यूचुअल फंड हैं, इनको दिया जाता है। इनके नंबर मैंने बार-बार दिए हैं और ब्लॉक भी हुए हैं, उसके बावजूद भी नंबर आते हैं। मैं सरकार से यह जानना चाहता हूँ कि क्या वह इन बड़ी कंपनियों को बंद करेगी? क्योंकि यह जड़ है। इस जड़ को खत्म किया जाए, क्योंकि एक नंबर ब्लॉक करें, दूसरा, तीसरा करें, लेकिन वे एक, दो और तीन हजार सिम कार्ड ले लेंगे क्योंकि उनके पास पैसा है। ऐसे में, मैं सरकार से यह जानना चाहता हूँ कि क्या सिम कार्ड की जगह इन बड़ी-बड़ी कम्पनियों - अभिनंदन लोढ़ा, पीएनबी मेटलाइफ, एचडीएफसी लाइफ, आईसीआईसीआई इंश्योरेंस और ऐसी ही बहुत सारी कम्पनियाँ हैं क्या उनको बंद करेगी? जस्टिस के.एस. पुत्तुस्वामी वर्सेस यूनियन ऑफ इंडिया में प्राइवेट में आर्टिकल 121 में मेरी प्राइवेट है। वह मेरा फंडामेंटल राइट है। इसका उल्लंघन हो रहा है। मैं सरकार से यह कहना चाहता हूँ If the Government cannot stop industry-backed data

theft and spam nuisance, how can it protect us from AI-driven cyber frauds? यहां हमारे माननीय मंत्री श्री अश्विनी वैष्णव उपस्थित हैं और मैं आशा करता हूं कि उन्होंने इसका संज्ञान लिया होगा और इसके ऊपर कार्रवाई होगी। जो सर्विस प्रोवाइडर्स हैं, जो सोर्स हैं, उसको बंद करेंगे। सिम कार्ड बंद करने से कोई फायदा नहीं होने वाला है। एक, दो या दस हजार तक ब्लॉक करते रहिए, ये नये-नये लेते रहेंगे। बहुत-बहुत धन्यवाद।

श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) : सभापति महोदया, हाल ही में आयी भीषण बाढ़ ने हमारे क्षेत्र के कई गाँवों को बुरी तरह से प्रभावित किया है। धान की फसल पूरी तरह से बर्बाद हो गई है, जिससे किसानों की मेहनत और आजीविका को गहरा आघात पहुंचा है। इसके अलावा दर्जनों मकान पूरी तरह से ढह गए हैं। कई परिवार आज खुले आसमान के नीचे जीवन बिताने को मजबूर हैं। जन-जीवन बुरी तरह से प्रभावित है। न बिजली है, न साफ पीने का पानी है और न आने-जाने की सुविधा है।

अतः मैं सरकार से मांग करती हूं कि वह संबंधित विभागों को निर्देश दे कि प्रभावित गाँवों का तत्काल सर्वेक्षण कराया जाए। धान की नष्ट फसलों के लिए किसानों को उचित और जल्दी मुआजजा प्रदान किया जाए। जिनके घर बर्बाद हुए हैं, उन्हें पीएम आवास योजना या आपदा राहत फंड के तहत सहायता दी जाए। राहत सामग्री, जैसे भोजन, कपड़ा और दवा जल्द से जल्द उपलब्ध कराई जाए। मेरा आपसे अनुरोध है कि आपदा से प्रभावित लोगों को राहत दिलाई जाए। आपका बहुत-बहुत धन्यवाद।

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : धन्यवाद सभापति महोदया। मैं आपकी इजाजत से आज इस सदन का ध्यान एक ऐसी महामारी की ओर आकर्षित करना चाहूंगा, जो हमारी सबसे बड़ी राष्ट्रीय संपत्ति, हमारे युवाओं को नष्ट करने की ओर बढ़ रही है। वह है नशीली पदार्थों का सेवन, जो भयावह स्तर पर पहुँच गया है।

महोदया, पिछले पाँच सालों में भारत में 11,000 करोड़ रुपये से अधिक मूल्य के मादक पदार्थ जब्त किए गए हैं। सुप्रीम कोर्ट ने भी कहा है कि भारत में दो करोड़ से ज्यादा युवा इसके आदि

हो चुके हैं।

महोदया, यह जो मादक पदार्थ है, यह केवल गाँव और शहर में ही नहीं, बल्कि विद्यालयों की कक्षाओं में भी पहुंचने लग गए हैं। स्कूलों और कॉलेजों में भी पहुंच रहे हैं। इससे युवाओं का ध्यान शिक्षा की ओर न होकर अपराध और नशे की ओर जा रहा है

मैं सरकार से मांग करता हूँ कि मेरे लोक सभा क्षेत्र टोंक-सवाई माधोपुर के पास एक चुरु लोक सभा क्षेत्र है, वहां यह बीमारी बहुत ज्यादा फैल गई है। इसके लिए सरकार एक विशेष कार्य बल गठित करे और हमारे युवाओं को तथा हमारे देश को इस नशे की प्रवृत्ति से बचाए। धन्यवाद।

श्री चरनजीत सिंह चन्नी (जालंधर) : धन्यवाद सभपति महोदया। मैं आपके माध्यम से सरकार का ध्यान मेरे क्षेत्र में जालंधर कंटोनमेंट एरिया की कुछ प्रॉब्लम्स, जिनको पब्लिक फेस कर रही है और उसको लेकर पब्लिक में रिसेंटमेंट है, उसकी ओर आकृष्ट करना चाहता हूँ। एक मुस्लिम ईदगाह कंटोनमेंट एरिया में है। वह मुस्लिम ईदगाह वर्ष 1909 से मुसलमानों के कब्जे में है। वह उनको दान की गई थी। लेकिन, अब दस दिन का एक नोटिस देकर उसको खाली करने के लिए कहा गया है।

दूसरा, कंटोनमेंट एरिया में जो सिविलियन लोग रहते हैं, उनके पास एलॉटेड लैंड है, उसकी रजिस्ट्रेशन की प्रॉब्लम है।

तीसरा, उसके चारों तरफ पेरिफेरल रोड बनना है। उसकी भी प्रॉब्लम है। मैं आपसे दो मिनट चाहता हूँ। जो ईदगाह है, वह वर्ष 1909 से उनके कब्जे में है और वे वहां उसी समय से नमाज पढ़ रहे हैं। उनको वह जगह दान की गई थी। वर्ष 1995 में सरकार ने उसकी नोटिफिकेशन जारी की थी। मैं पूछना चाहता हूँ कि अब क्या आपत्ति है कि वहां नोटिस जारी करके उसको खाली कराया जा रहा है? इससे मुस्लिम कम्युनिटी में रिसेंटमेंट है। यह माइनॉरिटी पर हमला है। इसलिए, मेरा सरकार से निवेदन है कि उस ईदगाह को उनको वापस दिया जाए और नोटिस को खारिज किया जाए।

वहां के जो सिविलियन्स हैं, उनकी जो एलॉटेड लैंड है, उसकी रजिस्ट्रेशन को जो बंद कर दिया गया है, उसको खोला जाए। उससे लोगों को बड़ी दिक्कत हो रही है। ऐसे 13 गाँव हैं, जिनके

लिए पंजाब सरकार ने प्रपोजल भेजा है कि कंटोनमेंट एरिया के चारों तरफ एक पेरिफेरल रोड बनाई जाएगी। अगर सरकार सहमत हो जाती है तो इससे कंटोनमेंट एरिया और फौजियों को भी फायदा होगा।

लोग अंदर से होकर जाते हैं फिर वह पेरिफेरल रोड से जाएंगे। हमारे एमएलए परगट सिंह जी भी मंत्री जी से मिले हैं।

मेरा आपके माध्यम से सरकार से निवेदन है ये तीनों बड़े संवेदनशील इश्यू हैं। माइनोरिटी का इश्यू है, माइनोरिटी से उनका नमाज पढ़ने का हक छीना जा रहा है इसलिए मैं सरकार से निवेदन करता हूँ कि इसको सीरियसली कंसीडर किया जाए।

श्री लुम्बाराम चौधरी (जालौर): मेरे लोक सभा संसदीय क्षेत्र जालौर और सिरौही, दोनों जिले डार्क जोन घोषित हैं। यहां पर पेयजल और सिंचाई के लिए पर्याप्त पानी उपलब्ध नहीं है। खोसला कमेटी की रिपोर्ट 1 सितम्बर, 1965 के अनुसार गुजरात और राजस्थान के बॉर्डर पर कडाणा बांध बनाना प्रस्तावित था। 1 अक्टूबर, 1966 में राजस्थान सरकार और गुजरात सरकार के बीच माही जल बंटवारा समझौते में कांगड़ा बांध का निर्माण नहीं हुआ था। समझौते के अनुसार गुजरात के खेड़ा जिले में कडाणा बांध का पानी तब मिलेगा जब तक नर्मदा का पानी खेड़ा जिले में नहीं आएगा। वर्ष 2005 से नर्मदा का पानी गुजरात के खेड़ा जिले को मिल रहा है जबकि सतही समझौते के अनुसार कडाणा बांध और माही बांध के 2/3 राजस्थान के सिरौही, जालौर तय हो चुके थे लेकिन जालौर, सिरौही को पानी नहीं मिल रहा है।

सभापति महोदया, कडाणा बांध का ओवरफ्लो होकर पानी सुजलाम्, सुफलाम् नहर के द्वारा समुद्र में जा रहा है। भास्कर कमेटी द्वारा सर्वे किया गया जिसमें बताया गया है कि 37 साल में 27 बार ओवरफ्लो होकर 1.30 लाख एमटीसी पानी समुद्र में बहकर बर्बाद हो रहा है।

सभापति महोदया, मेरा निवेदन है कि सुजलाम सुफलाम नहर को सुदृढ़ कर नर्मदा कैनाल से जोड़कर जालौर, सिरौही को पेयजल और सिंचाई के लिए उपलब्ध करवाया जाए और इसके लिए अधिकारी की नियुक्ति की जाए। इस हेतु गुजरात सरकार और राजस्थान सरकार की संयुक्त बैठक

आयोजित की जाए। मैं जालौर, सिरौही की जनता और किसानों की तरफ से आपको धन्यवाद देता हूँ।

डॉ. नामदेव किरसान (गड़चिरोली-चिमुर्) : धन्यवाद सभापति महोदया, जून-जुलाई में फसल लगाने का सीजन होता है और इस समय किसानों को खाद की जरूरत होती है। इस समय फसल लगाई जाती है और इसी समय खाद की किल्लत शुरू हो जाती है।

महाराष्ट्र में राष्ट्रीय केमिकल्स एंड फर्टिलाइजर्स लिमिटेड खाद निर्माण की एक यूनिट है। इस यूनिट को बताया गया है कि 70 प्रतिशत खाद महाराष्ट्र और 30 प्रतिशत अन्य राज्यों को दी जाएगी, लेकिन यह रेश्यो मेनटेन नहीं होता है, इसलिए हमारे महाराष्ट्र के किसानों को खाद नहीं मिलती है। इसी तरह तेलंगाना में रामागुंडम केमिकल्स एंड फर्टिलाइजर्स लिमिटेड हमारी कांस्टीट्यूएन्सी से लगा हुआ है। हमारे कुछ तालुका और विधान सभा कांस्टीट्यूएन्सी इसके पास में आती है। उस यूनिट की खाद हमारे पास के क्षेत्र एरिया को जल्दी मिलने से बहुत सुविधा होगी।

महोदया, खाद की सप्लाई समय पर होनी चाहिए। इसके लिए जो भी सप्लायर कम्पनियां हैं, उनको निर्देश देना चाहिए। ये कंपनियां खाद के साथ लिंगिंग करती हैं। आपने डीएपी लिया तो डीएपी के साथ नेनो यूरिया लेने के लिए मजबूर करती हैं, यह लिंगिंग बंद की जाए। महाराष्ट्र को 15 लाख 52 हजार मीट्रिक टन की सप्लाई एश्योर्ड की गई है, वह अभी तक नहीं हुई है, सिर्फ 5 लाख 20 हजार मीट्रिक टन ही हुई है। डीएपी का लक्ष्य 4 लाख 60 हजार मीट्रिक टन एश्योर किया गया था, लेकिन अब तक सिर्फ 1 लाख 26 हजार मीट्रिक टन ही हुआ है। मेरा अनुरोध है कि इस लक्ष्य को सुनिश्चित किया जाए। फसल लगाने के समय किसानों को पैसे की जरूरत पड़ती है। किसानों ने रबी और खरीफ का धान एमएसपी पर बेचा है, लेकिन अब तक उसका पैसा नहीं मिला है। मेरा निवेदन है कि वह पैसा जल्द से जल्द दिलाया जाए।

श्री श्यामकुमार दौलत बर्वे (रामटेक) : मैं आपके माध्यम से सरकार का ध्यान रामटेक लोकसभा क्षेत्र के अंतर्गत आने वाले पेंच नेशनल पार्क से जुड़ी एक गंभीर सामाजिक और आर्थिक समस्या की ओर दिलाना चाहता हूँ। यह आदिवासी बाहुल्य क्षेत्र है। यहां के लोगों की आजीविका जंगल पर

निर्भर करती है। जब से पेंच नेशनल पार्क बना है, वहां आदिवासियों को आने-जाने से रोका जा रहा है, प्रतिबंधित किया जा रहा है जबकि उनकी किसानी-खेती जंगल से है। इसकी वजह से हमेशा उन पर टाइगर अटैक्स होते हैं और उनकी जानें जाती हैं। मैंने आंकड़े निकाले हैं कि पूरे देश में सात सौ से ज्यादा लोग मारे जा चुके हैं। मेरे पास वर्ष 2023 तक के ही आंकड़े हैं क्योंकि पिछले तीन सालों के आंकड़े अभी नहीं आए हैं। महाराष्ट्र में 200 से ज्यादा लोग मर चुके हैं।

मेरे संसदीय क्षेत्र में पिछले तीन सालों में 11 लोगों की मौत हो चुकी है। इसके बाद भी अभी तक सरकार की तरफ से कोई प्रावधान नहीं किया गया है। उनकी उपजीविका ही पूरी तरह से जंगल पर आधारित है। जंगलों को सुरक्षित करने का काम आदिवासी लोग ही करते हैं। आदिवासियों को पूरी तरह से बाहर कर दिया गया है और उनके लिए कोई योजना नहीं बनाई गई है। उनके लिए न तो पशुपालन के लिए कोई कॉरिडोर बनाया जाता है, न उनकी उपजीविका के लिए कुछ किया जाता है। ये लोग हमेशा मौत से जूझते रहते हैं।

मेरी आपके माध्यम से सरकार से विनती है कि उनके लिए कुछ प्रावधान किया जाए ताकि उनकी जान बच सके। मेरा अनुरोध है कि उनके लिए खेती और उद्योग करने के लिए योजना तैयार की जाए। 11 सालों से यह सरकार चल रही है, लेकिन आदिवासियों की तरफ ध्यान नहीं दिया जा रहा है। मैं आपके माध्यम से सरकार से कहना चाहता हूं कि आदिवासी भी इस देश के नागरिक हैं। वे जंगली नहीं हैं, जानवर नहीं हैं, इंसान हैं। धन्यवाद।

श्री अनूप प्रधान वाल्मीकि (हाथरस) : माननीय सभापति जी, आपने मुझे लोक महत्व के महत्वपूर्ण विषय पर अपनी बात रखने का अवसर दिया, इसके लिए मैं आपका हृदय आभार व्यक्त करता हूं।

मैं आपके माध्यम से माननीय रेल मंत्री जी से कहना चाहता हूं कि मेरे लोकसभा क्षेत्र हाथरस में कोरोना के समय दो महत्वपूर्ण रेल बांदीकुई से बरेली पैसेंजर और देहरादून से सूबेदारगंज लिंक एक्सप्रेस बंद कर दी गई थीं। मेरा निवेदन है कि दोनों रेलों को पुनः चलाने की कृपा करें। दिल्ली से अलीगढ़ वाया लखनऊ सुबह दो महत्वपूर्ण रेल स्वर्ण शताब्दी और वंदे भारत अलीगढ़ होकर जाती हैं। अलीगढ़ में इनका स्टॉपेज है लेकिन हाथरस जंक्शन में स्टॉपेज नहीं है।

लखनऊ उत्तर प्रदेश की राजधानी है इसलिए बहुत लोगों को हाथरस से लखनऊ जनहित में जाना पड़ता है। मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहता हूँ कि इनमें से कम से कम एक रेल को वहाँ रुकवाने की कृपा करें। धन्यवाद।

श्रीमती स्मिता उदय वाघ (जलगांव) : माननीय सभापति जी, मैं आज इस सदन में आपके माध्यम से सरकार का ध्यान अपने लोकसभा क्षेत्र जलगांव में जनता को हो रही गंभीर असुविधा की ओर आकर्षित करना चाहती हूँ।

गाड़ी संख्या 19005 सूरत-भूसावल एक्सप्रेस, जो पूर्व में उधना से रात 11 बजकर 27 मिनट पर प्रस्थान कर सुबह 8 बजकर 45 मिनट पर जलगांव पहुंचती थी और कोविड-19 के बाद सुबह सात बजे पहुंच रही है। इस बदलाव से दोंडाईचा और धरणगांव के विद्यार्थियों, सरकारी और निजी कर्मचारियों को अत्यधिक कठिनाई हो रही है। इसके लिए उन्हें तीन बजे उठकर यात्रा करनी पड़ती है और मानसिक तनाव के कारण उनके स्वास्थ्य पर असर पड़ रहा है। यदि यह ट्रेन उधना से 1 बजकर 30 मिनट पर चलेगी तभी 8 बजकर 45 मिनट पर जलगांव पहुंचना संभव हो सकेगा।

दूसरी गाड़ी संख्या 11113 देवलाली-भुसावल एक्सप्रेस पूर्व में चालीसगांव और पाचोरा में क्रमशः 7 बजकर 40 मिनट और 8 बजकर 30 मिनट पर पहुंचती थी, लेकिन अब इसमें भी दो घंटे की देरी हो रही है। इस बदलाव से लगभग 5 हजार दैनिक यात्री, कर्मचारी, छात्र, व्यापारी, मरीज और किसान प्रभावित हो रहे हैं। वे अब मजबूरी में निजी वाहनों और असुरक्षित साधनों से यात्रा कर रहे हैं, जिससे आर्थिक और सामाजिक जोखिम बढ़ रहा है।

अतः मेरी मांग है कि उपरोक्त दोनों गाड़ियों को समय-सारणी के अनुसार बहाल किया जाए ताकि मेरे संसदीय क्षेत्र की जनता को राहत मिल सके और उनकी कार्य-क्षमता और जीवन प्रभावित न हो।

श्रीमती शांभवी (समस्तीपुर) : माननीय सभापति महोदया, आपने मुझे मेरे लोक सभा क्षेत्र के बारे में एक अति महत्वपूर्ण विषय को उठाने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। मैं आपके माध्यम से, सदन का ध्यान अपने लोक सभा क्षेत्र समस्तीपुर की तरफ दिलाना चाहूँगी।

समस्तीपुर लोक सभा क्षेत्र जननायक कर्पूरी ठाकुर जी का क्षेत्र है, जो सामाजिक न्याय के साथ-साथ शिक्षा और एजुकेशन रिफॉर्म्स के लिए भी बहुत मजबूती से अपनी आवाज़ उठाते थे और उसके लिए काम करते थे।

मेरे समस्तीपुर लोक सभा क्षेत्र के अंतर्गत डॉ. राजेन्द्र प्रसाद सेन्ट्रल एग्रीकल्चरल यूनिवर्सिटी है, जिसने कृषि के क्षेत्र में रिसर्च और एकेडमिक शिक्षा के माध्यम से, देश भर में अपना नाम स्थापित किया है। लेकिन जहाँ यह कृषि के क्षेत्र में आगे बढ़ रहा है, वहाँ हमारे युवा साथी इंजीनियरिंग या कानून की पढ़ाई करना चाहते हैं, तो इनकी पढ़ाई के लिए मेरे लोक सभा क्षेत्र में इंस्टिट्यूट्स नहीं हैं।

इसलिए मैं आपके माध्यम से, सरकार से माँग करती हूँ कि नैशनल लॉ यूनिवर्सिटी या आईआईटी जैसे इंस्टिट्यूट्स समस्तीपुर में खुलें ताकि मिथिला के भी युवा छात्रों को शिक्षा में समान अधिकार मिले। उनके ऊपर जो फाइनेंशियल बर्डेन पड़ता है और ब्रेन-ड्रेन की जो समस्या हमारे लोक सभा क्षेत्र में हो जाती है, चूंकि अगर उनको कानून या इंजीनियरिंग की पढ़ाई करनी है, तो उनको पटना, दिल्ली, मुम्बई आदि शहरों में जाना पड़ता है, तो इनकी व्यवस्था करने से इस समस्या का हल हो सकता है। इसलिए मैं चाहूँगी कि केन्द्र सरकार आईआईटी और एनएलयू जैसे इंस्टिट्यूट्स समस्तीपुर में खोले और युवाओं को समान अवसर दे।

बहुत-बहुत धन्यवाद।

माननीय सभापति: माननीय सदस्यगण, पिछले कई दिनों से शून्यकाल नहीं हुआ था। मेरे पास शून्यकाल में बोलने वाले सदस्यों की एक लम्बी लिस्ट है। मैं आज उन सभी लिस्ट्स में से बारी-बारी से नाम पुकार रही हूँ। कृपया, आप लोग अपनी बात एक-एक मिनट में रखें।

श्री गुरजीत सिंह औजला - उपस्थित नहीं।

श्री महेश कश्यप।

श्री महेश कश्यप (बस्तर): माननीय सभापति महोदया, आपने मुझे बोलने का समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

अभी विपक्ष के नेताओं के द्वारा बस्तर के विषय में बात रखी गई। मैं एक बात याद दिलाना चाहता हूँ कि जल-जंगल-जमीन से भरे बस्तर को 60 साल तक काले पानी की सज़ा जैसा बनाकर रखा। वहाँ माओवाद, गरीबी, अशिक्षा आदि समस्याएं दी गईं। उसी का फायदा उठाकर आज सेवा, शिक्षा और स्वास्थ्य की आड़ में अलग-अलग गतिविधियाँ चलाई जा रही हैं। अबूझमाड़, जो महामहिम राष्ट्रपति महोदया के दत्तक पुत्र के नाम से जाना जाता है, इस क्षेत्र में जहाँ कोई भी सामान्य आदमी नहीं घुस सकता है, वहाँ की आदिवासी महिलाओं और बेटियों को अलग-अलग राज्यों में ले जाकर धर्मांतरण जैसे जाल में फंसाना, उनका शारीरिक शोषण कराना और उनसे तस्करी करायी जाती है।... (व्यवधान) यह उनको पता होना चाहिए।... (व्यवधान) आप बस्तर में आइए।... (व्यवधान) बस्तर के आदिवासी बेटियों और बहनों के साथ लगातार अन्याय और अत्याचार हो रहे हैं।... (व्यवधान) कई बार गलत नामों से उनकी शादी कराकर उनको धर्मांतरण के जाल में फंसाया जा रहा है।... (व्यवधान) ऐसे सैंकड़ों मामले हैं।... (व्यवधान)

इसलिए मैं आपके माध्यम से माँग करता हूँ कि ऐसे क्षेत्रों को संरक्षित किया जाए ताकि हमारे क्षेत्र की बेटियों-बहनों की रक्षा करने के लिए एक स्पेशल कानून बने।... (व्यवधान) ऐसा करने वालों को ये संरक्षण न दे पाएं, मैं यह माँग करता हूँ।... (व्यवधान)

SHRIMATI PRIYANKA GANDHI VADRA (WAYANAD): Madam, thank you very allowing me to speak today on behalf of the people of Wayanad whom I represent in this House. I would like to inform the House that it has been one year since a terrible natural disaster struck them. Hundreds of people lost their lives. Madam, 17 whole families were wiped out. More than 1,600 buildings, including homes, shops, businesses were destroyed in the landslide and the floods that followed. Hundreds of acres of land and crop were also destroyed. There are coffee plantations, there are tea plantations. Most people's livelihoods depend on that and on cardamom, tea and coffee. There are people whose

entire lives were destroyed, including those of auto drivers, jeep drivers, people who run homestays and do small businesses.

It has been one year now, and I regret to inform you their proper rehabilitation has still not been done. The primary cause of this failure is the inadequate support and funding from the Centre. For an entire year, we have been making requests. I have personally raised this issue multiple times in the House. We have met with the Home Minister. We have persistently sought the release of funds. Some funds were indeed released, but they were insufficient.

Moreover, they were given as loans. This is unprecedented for people who have lost everything, their lives, their livelihoods. They have no means left and we are expecting them to repay what the Government owes them to rebuild their lives.

Madam, we urged for this to be declared a national disaster, but despite our many pleas, it was not done. Eventually, it was designated as a disaster of severe nature. Still, this falls short of what is needed, as evident by the fact that those victims and their families continue to struggle even one year later.

Madam, I wish to read out a judgement by the hon. High Court. Hon. Justice AK Jai Shankaran Nambiar and Justice PM Manoj, in the High Court of Kerala, have observed that the Centre holds the authority to waive these loans. The Centre cannot claim it lacks the power to waive these loans.

Madam, it is my sincere and heartfelt request, on behalf of the people of Wayanad, that the Central Government considers waiving these loans. These loans amount to a small sum for the Centre. It is only Rs.90 crore in personal

loans and Rs.36 crore in agricultural cooperative bank loans. This is a very small amount for the Centre.

It is my earnest appeal on behalf of all those people that the Central Government considers this on a humanitarian basis.

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदया, मैं पिछले 10 साल से या उससे अधिक समय से भी लगातार एक बात कह रहा हूँ। मेरा संथाल परगना नामक इलाका है। इस सदन में सभी लोग अनुसूचित जाति की बात करते हैं, अनुसूचित जनजाति की बात करते हैं और अन्य पिछड़ा वर्ग की बात करते हैं। सन् 1991 की जनगणना के अनुसार हमारे संथाल परगना में आदिवासियों की संख्या 45 प्रतिशत थी। वर्ष 2011 की जनगणना के अनुसार आदिवासियों की संख्या केवल और केवल 27 प्रतिशत है। अभी जो जनगणना शुरू होगी, तो मैं दावे के साथ यह कह सकता हूँ कि उनकी संख्या 21 या 22 प्रतिशत होगी।

आदिवासी विलुप्त हो रहे हैं। उन आदिवासियों को विलुप्त करने में, जो वहां की राज्य सरकार है, वह 'आधार' का सहारा ले रही है। 'आधार' सिटिजनशिप का मामला नहीं है, बल्कि 'आधार' रेसिडेंट का प्रूफ है। उसके आधार पर वहां बांग्लादेशी घुसपैठिएं आ रहे हैं और वे वहां की लड़कियों के साथ शादी कर रहे हैं। वे जल, जंगल और जमीन पर कब्जा कर रहे हैं। इस कारणवश एक ऐसा दिन आएगा, हमारे यहां वर्ष 2008 में जनगणना नहीं हुई थी। झारखंड में वर्ष 2008 में जनगणना इसलिए नहीं हुई थी, क्योंकि आदिवासियों की संख्या घटने के कारण अनुसूचित जनजातियों (आदिवासियों) के लिए आरक्षित एक लोक सभा की सीट और छः विधान सभाओं की सीट्स समाप्त हो रही थीं।

अभी जब नई जनगणना होगी, तो मुझे लगता है कि झारखंड में फिर से परिसीमन नहीं होगा, क्योंकि इस बार अनुसूचित जनजातियों (आदिवासियों) के लिए आरक्षित लोक सभा की दो सीट्स और कम से कम विधान सभा की 12 सीट्स घटेंगी। यह पूरे देश के समक्ष एक समस्या है कि आदिवासियों की संख्या घट रही है और बांग्लादेशी घुसपैठियों की संख्या बढ़ रही है, जो हमारी बहू-

बेटियों की इज्जत लूट रहे हैं।

सभापति महोदया, मैं आपके माध्यम से भारत सरकार से यह आग्रह करता हूँ कि वहां पर 'एनआरसी' लागू करिए और कोर्ट का जजमेंट भी यही कहता है। वहां से बांग्लादेशी घुसपैठियों को भगाइए, उनको नेस्तनाबूद करिए तथा हमारे झारखंड राज्य और संथाल परगना को बचाइए।

13.00 hrs

श्री धर्मेन्द्र यादव (आज़मगढ़) : सभापति महोदया, आपका बहुत-बहुत धन्यवाद।

महोदया, मैं अपनी पार्टी के माननीय सदस्य श्री नरेश चंद्र उत्तम पटेल जी और माननीय सदस्य श्री नीरज मौर्य जी की बात से अपने को जोड़ते हुए यह कहना चाहता हूँ कि बाबासाहब भीमराव अंबेडकर जी ने कहा था कि जिस समाज को कमजोर करना हो, उसको शिक्षा से वंचित कर दो।

सभापति महोदया, मैं समझता हूँ कि उत्तर प्रदेश की सरकार समाज के दलित, पिछड़े, आदिवासी, मजदूरों, बुनकरों, किसानों और छोटे-छोटे गरीब परिवारों को मुख्यधारा से दूर करने के लिए शिक्षा से वंचित करती जा रही है।

सभापति महोदया, जहां हम आजादी का 'अमृतकाल' मना रहे हैं, वहीं उत्तर प्रदेश के अंदर एक अलग तरह का सामंतवाद है। जहां 'शिक्षा का अधिकार' अधिनियम के तहत हम पर यह कानूनी बाध्यता है कि हर बच्चे को शिक्षा उपलब्ध कराई जाए, वहीं उत्तर प्रदेश के अंदर बड़ी विडंबना है। उत्तर प्रदेश के अंदर 1,26,012 स्कूल बंद कर दिए गए और 5,000 स्कूल का मर्जर कर दिया गया। वहां दो लाख से ज्यादा शिक्षकों की भर्ती रोक रखी है।

सभापति महोदया, जहां गरीब लोग, पीडीए परिवारों के लोग और दलित लोग शिक्षा से वंचित किए जा रहे हैं, वहीं 27,000 से ज्यादा दारू की दुकानें उन इलाकों में खोल दी गई हैं।

सभापति जी, चूंकि इस बजट में केंद्र सरकार का भी पैसा है, इसलिए, केंद्र सरकार इस जिम्मेदारी से बच नहीं सकती है। यह हो सकता है कि केंद्र सरकार के बनाए हुए कानूनों को उत्तर

प्रदेश सरकार को नहीं मानने हैं या वहां आपस में इंजन टकरा रहे हैं। लेकिन, यदि इंजन टकरा रहे हैं, तो टकराते रहें। उत्तर प्रदेश के गरीब, किसान, पिछड़े, आदिवासियों और दलितों के बच्चों को शिक्षा से वंचित किया जा रहा है, यह उत्तर प्रदेश का जन-मानस स्वीकार नहीं करेगा।

इसीलिए, हमारे नेता आदरणीय श्री अखिलेश यादव जी, जिनको पूरा देश पीडीए नायक के तौर पर जानता है, उन्होंने घोषणा कर दी है कि अगर सरकार स्कूल बंद करेगी, तो हम 'पीडीए पाठशाला' चलाकर उत्तर प्रदेश के गरीबों को शिक्षा देने का काम करेंगे। हम लोग आंदोलन के रास्ते पर जाएंगे, लेकिन स्कूल्स बंद नहीं होने देंगे, यह मैं इस मौके पर कहना चाहता हूँ।

आपका बहुत-बहुत धन्यवाद।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Madam, I rise today, not as a Member of this House, but as a colleague of those thousands of families in Delhi which have been rendered homeless overnight. Let us be clear that those were not just structures of brick and tin that were demolished, and so were the memories, livelihoods and children's dreams. Today, those children who had books in their hands, have instead been holding bricks, standing in the rubble of what once was their shelter.

Madam, law is not optional. The Delhi Slum Rehabilitation Policy of 2015, the DUSIB Act of 2010 and the Delhi High Court's judgement in Ajay Maken vs. Union of India clearly state that there should be no eviction without rehabilitation, no demolition without dignity. Yet, bulldozers moved in with no notices. Families were thrown out, with no alternative housing. Even their court stays exist in Jailorwala Bagh and Madrasi camp, homes were still destroyed in open violation of judicial orders. No water, no power, no shelter; just silencing and suffering.

Amidst this silence, one voice did rise. The Leader of the Opposition in

this House, Shri Rahul Gandhi visited the demolition sites. He walked through the broken lanes and met mothers sitting in the drains with infants in their arms, and listened truly to their pain. He came with compassion and clarity and asked one question we all also must ask today. If we can send bulldozers so quickly, why can we not send help with the same urgency? Before elections, the ruling party friends spent nights in the same basti, made promises 'जहां झुग्गी, वहां मकान'। But now after the elections, it has become 'जहां झुग्गी, वहां बुल्डोजर'। This is not governance; this is abandonment. It is time for this House to take notice. How we keep the poorest amongst us, is not the issue, but it is the very soul of this democracy.

डॉ. इन्द्रा हांग सुब्बा (सिक्किम) : सभापति महोदया, धन्यवाद। महोदया, आज मैं सिक्किम के संदर्भ में एक ऐसे मुद्दे को यहां रखने जा रहा हूं, जो दो दशकों से अविलंबित है। 'लिंबू' और 'तमांग' इन दोनों कम्युनिटीज को वर्ष 2003 में शेड्यूल ट्राइब में इन्क्लूड किया गया था। लेकिन, दो दशकों के बाद आज भी सिक्किम लजिस्लेटिव असेंबली में इनका सीट रिजर्वेशन नहीं हुआ है। आर्टिकल 371एफ के अंतर्गत सिक्किम के लिम्बु और तमांग कम्युनिटीज की सीट का रिजर्वेशन किया जा सकता है। शेड्यूल ट्राइब्स होने के नाते आर्टिकल 332 भी मैनडेट करता है कि शेड्यूल ट्राइब्स को सीट रिजर्वेशन मिलना चाहिए। इस 18वीं लोक सभा की शुरुआत से ही गोवा के संदर्भ में शेड्यूल ट्राइब्स को सीटों में रिजर्वेशन देने के लिए रीएड्जस्टमेंट ऑफ रिप्रेजेंटेशन ऑफ शेड्यूल इन द असेंबली ऑफ गोवा को ऑलरेडी हाउस में रखा गया है और इसको पास करना बाकी है। सिक्किम की शेड्यूल ट्राइब्स लिम्बु और तमांग को शेड्यूल ट्राइब्स की लिस्ट में वर्ष 2003 में इन्क्लूड किया गया था, लेकिन आज तक रीएड्जस्टमेंट की कोई बात नहीं हुई है।

सभापति महोदया, मैं आपके माध्यम से सरकार से यही रिक्वेस्ट करना चाहता हूं कि आर्टिकल 371एफ और 332 के अंतर्गत भुटिया-लेप्चा, संघा और शेड्यूल कास्ट्स की सीटों को

पुनः सुरक्षित रखते हुए लिम्बू और तमांग के लिए भी सीट रिजर्वेशन दिया जाए। रीप्रेजेंटेशन ऑफ पीपल्स एक्ट का अमेंडमेंट करके लिम्बू और तमांग शेड्यूल ट्राइब्स के लिए सीट रिजर्वेशन किया जाए, ताकि जो अब डीलिमिटेशन होने वाला है, इस डीलिमिटेशन में लिम्बू और तमांग को सीट दी जा सके। ऑलरेडी पांच इलेक्शन्स हो चुके हैं और लिम्बू और तमांग कम्युनिटीज़ ने बिना किसी सीट रिजर्वेशन के इलेक्शन्स लड़े हैं और आज तक उनकी किसी सीट का रिजर्वेशन नहीं है।

मैं आपके माध्यम से सरकार से यही निवेदन करता हूँ कि लिम्बू और तमांग के अविलंबित इश्यू को रिजॉल्व किया जाए और सीट रिजर्वेशन दिया जाए।

श्री गुरजीत सिंह औजला (अमृतसर) : मैडम, मैं बहुत ही महत्वपूर्ण विषय आपके ध्यान में लाना चाहता हूँ। सर्वशांति वार्ता का प्रतीक हरमिंदर साहिब, गोल्डन टेम्पल दरबार साहिब, जहां पर अमृतता का उपदेश मिलता है। पूरी संसद के लोग भी वहां जाते हैं और वहां पर सबके भले के लिए अरदास होती है। ऐसी पवित्र जगह को कुछ नापाक इरादे और आतंकवादी सोच के लोग, जिनका कोई धर्म, कोई वर्ग नहीं होता है, वे लगातार 14 जुलाई से वहां धमकी भरे ई-मेल भेज रहे हैं। जो आदमी गुरु ग्रंथ साहिब जी की पवित्र वाणी को जानता है, वह आदमी ऐसा काम नहीं कर सकता है, लेकिन ये आतंकी लोग ऐसी पवित्र जगह के ऊपर लगातार ई-मेल भेज रहे हैं। शिरोमणि गुरुद्वारा प्रबंधन कमेटी भी चिंतित है और सारे लोग चिंतित हैं, लेकिन अभी तक एक भी आदमी नहीं दूँढा गया है। अभी कम्युनिकेशन मिनिस्टर साहब जवाब दे रहे थे कि हमने बहुत टेक्नोलॉजी विकसित कर ली है। मैं यह पूछना चाहता हूँ कि 14 जुलाई से आज 15 दिन हो गए हैं, लेकिन अभी तक हम उस जगह तक पहुंच नहीं पाए हैं।

मेरी सरकार से दरखास्त है कि ऐसी पवित्र जगह अमृतसर पर अटैक भी हुआ, जब यह बात चल रही थी। मैं बहुत महत्वपूर्ण बात कहना चाहता हूँ। पाकिस्तान ने नापाक इरादों से अमृतसर और पूरे देश के ऊपर हमले भी किए। मेरी रिक्वेस्ट है कि ऐसी मानवता वाली जगह को 'नो-वॉर जोन' घोषित करना चाहिए। सरकार को यह मुद्दा इंटरनेशनली उठाना चाहिए। जो नापाक इरादे वाले लोग हैं, इनको सरकार जल्दी से पकड़कर सलाखों को पीछे फेंके।

श्री अनुराग सिंह ठाकुर (हमीरपुर) : सभापति महोदया, धन्यवाद। कल ऑपरेशन सिंदूर की चर्चा के दौरान एक नेता ने छोटा मुंह, ओछी बात कर दी। उन्होंने पचास परसेंट दम दिखाने की बात कही। मैं तो यही कहूंगा कि यदि वर्ष 1971 की बात को लिया जाए, तो बलिदान भारत की सेना ने दिया था, लेकिन आयरन लेडी किसी और को घोषित कर दिया गया। जो जंग मैदान में जीती थी, वह मेज पर जाकर हार दी। यही नहीं, अगर इतिहास को थोड़ा खरोचेंगे, तो झूठ का मुलम्मा उतरना शुरू हो जाएगा और मैं उतारना चाहता हूँ।

मैं आपके सामने एक विषय रखना चाहता हूँ। उस समय की प्रधानमंत्री श्रीमती इंदिरा गांधी जी ने आज के हमारे एक महान स्वाभिमानी देश भारत के प्रधानमंत्री के रूप में अमेरिकी राष्ट्रपति निक्सन को जो चिट्ठी लिखी, उसमें ऐसा लगता है कि उनके सामने के एक याचक गिड़गिड़ा रहा था। उस चिट्ठी से पता चलता है कि अमेरिका के राष्ट्रपति के सामने एक याचक गिड़गिड़ा रहा था। ... (व्यवधान) देश तय कर ले कि उस समय की सरकार आयरन थी कि आयरनी थी। ... (व्यवधान) आयरन थी कि इलास्टिक था, यह आप तय कर लें। ... (व्यवधान) मैं उसके बारे में कुछ पढ़ कर बताना चाहता हूँ। ... (व्यवधान) 3 दिसंबर, 1971 में पाकिस्तान द्वारा भारत के पश्चिमी मोर्चे पर जो हमले किए गए, उसके दो दिन बाद श्रीमती इंदिरा गांधी जी ने चिट्ठी लिखी और यह चिट्ठी नहीं है, बल्कि एक तरह से गिड़गिड़ाने का काम किया। आप देखिये, वे लिखती हैं। राष्ट्रपति निक्सन को लिखे पत्र में इंदिरा गांधी जी ने कहा कि सरकार और भारत की जनता आपसे आग्रह करती है कि आप पाकिस्तान को उस अनियंत्रित आक्रमकता तथा सैन्य दुस्साहस की नीति से बाज आने के लिए राजी करें, जिस पर वह दुर्भाग्य से चल पड़ा है।

वे आगे लिखती हैं कि क्या मैं महामहिम से अनुरोध कर सकती हूँ कि आप पाकिस्तान पर अपने प्रभाव का प्रयोग करें और भारत के विरुद्ध उनकी आक्रमक गतिविधियों को राके सकें। क्या उस समय की सेना पर इंदिरा जी को विश्वास नहीं था या अपनी सरकार पर विश्वास नहीं था, जो अमरीका के राष्ट्रपति के आगे हाथ फैलाकर और गिड़गिड़ाने का काम कर रही थीं?

माननीय सभापति जी, अगर आप यह देखेंगी तो बड़ा स्पष्ट लिखा:

“I regret to inform Your Excellency that around 1730 hours on the 3rd of December, Pakistan launched a massive air and ground attack on our country all along the western border. Their aircraft bombed Srinagar, Amritsar, Pathankot, Uttarali, Ambala, Agra, Jodhpur and Avantipur. There has also been heavy shelling of the border cities and townships of Ambala, Ferozepur, Sulaimanki, Khemkaran, Poonch, Mehdiपुर and Jaiselmere.”

मैडम, वे आगे लिखती हैं:

“It is also significant that within minutes of the launching of the attack the Pakistani publicity media launched a malicious propaganda offensive accusing India of having attacked West Pakistan earlier in the afternoon.”

मैडम, सवाल यह खड़ा होता है कि अगर उस समय ... (व्यवधान) मैं कोई छिपा नहीं रहा । मैं आपके सामने तथ्य को ला रहा हूँ, जो उस समय की सरकार ने चिट्ठी लिखी ।... (व्यवधान) मैडम, सवाल यह खड़ा होता है और मुझे चिट्ठी पढ़ने का पूरा अवसर दिया जाए ।... (व्यवधान) मैडम, मुझे चिट्ठी पढ़ने का पूरा अवसर दिया जाए ।... (व्यवधान)

“In this hour of danger the Government and the people of India seek your understanding and urge you to persuade Pakistan to desist forthwith from the policy of wanton aggression and military adventurism which it has unfortunately embarked upon. May I request Your Excellency to exercise your undoubted influence with the Government of Pakistan to stop their aggressive activities against India.”

मैडम, यह कौन गिड़गिड़ा रहा था, कौन गुहार लगा रहा था, कौन मदद मांग रहा था? मैं पूछना चाहता हूँ कि आपने उस समय दम दिखाया या भारत को बेदम करके दिखाया? इंदिरा गांधी जी ने अमरीका के सामने दीन-हीन भाषा में यह पत्र क्यों लिखा? ... (व्यवधान) मैं पूछना चाहता हूँ कि आप अमरीका के पास युद्ध रुकवाने के लिए क्यों गए थे? क्या आपको अपनी सेना पर विश्वास नहीं था? ... (व्यवधान) आपने कहा कि पाकिस्तान मेलेसियस प्रोपेगंडा करता है। आज वही प्रोपेगंडा आप पाकिस्तान के लिए कर रहे हैं।... (व्यवधान) दरअसल, यह परिवार और पार्टी दंडवत होने तथा झुकने में माहिर है। इसलिए मैं कहना चाहता हूँ, आप 50 परसेंट कहते हैं।... (व्यवधान) अरे, 50 परसेंट जीरो का भी जीरो ही होता है।... (व्यवधान) आपमें जीरो दम था।... (व्यवधान) हमारे प्रधान मंत्री जी ने करके दिखाया है और हमारी सेना ने भी पाकिस्तान को उचित जवाब देकर दिखाया है।... (व्यवधान)

SHRI SHREYAS M. PATEL (HASSAN): Thank you, hon. Madam Chairperson.

I rise with a deep concern to highlight two grave issues affecting maize and coconut farmers in my constituency, Hassan, Karnataka.

Firstly, maize, our primary crop, has been severely affected by fast-spreading fungal disease called downy mildew disease. Out of 45,000 hectares sown in this season, over 12,000 hectares are already affected. The disease is both soil-borne and airborne, making it highly contagious. Despite local awareness efforts, farmers are unable to contain the spread.

I urge the Union Government to implement the observations given by a special team from ICAR who surveyed the issues and approved compensation for affected farmers to prevent deep economic distress.

Secondly, coconut farmers in Hassan, Karnataka's second-largest coconut-producing district which is my district, are facing severe challenges.

Cultivation over 1.18 lakh hectares, mainly in Arsikere and Channarayana, is hit by large-scale pest and disease infestation. As per CPCRI data, 82,000+ hectare is affected by rugose white fly, 15,704 hectare by stem bleeding and 10,473 hectare by black headed caterpillar.

I humbly request the Ministry of Agriculture to extend CPCRI demonstration programs and upgrade biocontrol labs in Arsikere and Holenarsipura and announce a special support package through Coconut Development Board. Thank you, Madam.

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : सभापति महोदया, मेरे लिए यह बहुत अच्छा मौका है कि माननीय रेल मंत्री जी यहां मौजूद हैं।

सभापति महोदया, रेलवे अधिनियम धारा 70 भेदभाव रहित सेवा को नियंत्रित करता है। बिहार में चम्पारण सबसे बड़ा जिला है। चम्पारण में चनपटिया एक मात्र नगर रेलवे स्टेशन है, जहां पर सभी प्रमुख ट्रेन्स नहीं रुकती हैं। जबकि चम्पारण के पंचायत में भी एक ऐसा स्टेशन है, जहां ट्रेन रुकती है। बिहार में दो एसईजेड दिए गए हैं, उनमें चनपटिया और बक्सर हैं। हमारे चनपटिया के स्टार्ट अप जोन के लिए पूरे देश के सेक्रेट्रीज की मीटिंग में माननीय प्रधान मंत्री जी ने डीएम से कहा कि आपने कैसे यहां स्टार्ट अप जोन इतना सक्सेसफुल किया?

सभापति महोदया, चनपटिया में सप्तक्रांति एक्सप्रेस, अवध एक्सप्रेस, पूर्वांचल एक्सप्रेस, अमरनाथ एक्सप्रेस, राप्ती गंगा एक्सप्रेस, पोरबंदर एक्सप्रेस, यहां तक की सत्याग्रह एक्सप्रेस भी नहीं रुकती है। जबकि चम्पारण राजकुमार शुक्ला जी की धरती है, जो महात्मा गांधी जी को लेकर चनपटिया गए थे। राजकुमार शुक्ला जी की धरती पर भी चम्पारण-सत्याग्रह ट्रेन नहीं रुकती है। मेरा माननीय मंत्री जी से अनुरोध है कि चनपटिया में ट्रेनों का जरूर स्टॉपेज दें। यह एक मात्र नगर है, जहां ये ट्रेन्स नहीं रुकती हैं।...(व्यवधान)

ADV. DEAN KURIAKOSE (IDUKKI): Thank you, Madam.

Madam, the National Highway 85 is passing through my constituency and goes from Kochi to Munnar.

Madam, in the last week, that is, on 11th July, hon. High Court has given a judgement. It is against the National Highway development which was going on there. They banned the widening works which have taken place there. The issue is that the Forest Department unwantedly intervened in this case. They have no claim on this land. In this particular stretch from Neriamangalam to Valara area, the ownership is completely vested upon Revenue Department as well as PWD. But, indirectly, Forest Department has helped a private man to go to court and hon. court intervened and stopped the works.

I urge upon this Government to seek the intervention of Kerala Government to change the affidavit filed by Chief Secretary of Kerala. It was a false affidavit. Due to that affidavit only, the High Court verdict came out against the National Highway development. I seek the intervention of the Government of India to change the affidavit filed by the Kerala Government.

Madam, NHAI advocates, the Standing Counsels of NHAI are not all appearing in the courts. That is why, I am seeking the intervention of hon. Minister Shri Nitin Gadkari Ji also.

Thank you, Madam.

श्री राजीव राय (घोसी) : सभापति महोदया, आपने मुझे अपने लोक सभा क्षेत्र से संबंधित यातायात के मामलों पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

मैडम, सबसे पहले मैं एक अच्छे काम के लिए सरकार और सड़क परिवहन मंत्री श्री नितिन गडकरी साहब को धन्यवाद दूंगा। मैंने इसी सदन में और उनके ऑफिस में जाकर बलिया-मऊ के

लिए फोर लेन सड़क की मांग की थी। उन्होंने इसके लिए तत्काल आदेश कर दिया। उन्होंने अधिकारियों के साथ मेरी बैठक भी करवा दी और इंस्पेक्शन भी करवा दिया। उस रोड की डीपीआर बन गई है। हालांकि अब उसका क्रेडिट कोई और लेने आ रहा है। क्रेडिट मेरे लोक सभा क्षेत्र की जनता को जाना चाहिए। मैं चाहता हूं कि क्रेडिट कोई भी ले, लेकिन उस सड़क का कार्य तत्काल शुरू करा दिया जाए, क्योंकि वहां लगातार दुर्घटनाएं हो रही हैं।

मैडम, दूसरा मामला वाराणसी से गोरखपुर रोड का है। हमें पत्र भी दिया गया है। मैंने माननीय मंत्री जी से कहकर जांच करवाई थी। जांच में यह पाया गया कि ठेकेदार पैसे लेकर भाग गया है। एक्स्ट्रा पैसे दिए गए हैं। मुझे मंत्री जी के यहां से लिखित रूप से पत्र आया है कि 30 मई तक कार्य पूर्ण हो जाएगा, लेकिन आज तक वहां कार्य पूरा नहीं हुआ है। वहां रोज दुर्घटनाएं हो रही हैं। सरहरी-दोहरीघाट अंडपास के अंदर पानी लग गया है, इसे दस किलोमीटर तक लोग प्रभावित होते हैं, सरहरा में जो पुल बना है वह पूरा नहीं हुआ है, न जाने कितने लोग मर गए। अगर यातायात सही नहीं होगा तो अर्थव्यवस्था नहीं सुधरेगी।

यहां दोनों रेल मंत्री जी बैठे हैं, इन्होंने सदन में वादा किया था और हम लोगों को आपसे बहुत उम्मीदें हैं। एक साल हो गया, मुझे पूरा भरोसा है कि आपने जो वादा किया था, उसे पूरा किया जाएगा।

श्री राजू बिष्ट (दार्जिलिंग): सभापति महोदया, आपने मुझे शून्यकाल में बोलने का मौका दिया, आपका धन्यवाद। दार्जिलिंग भारत के सबसे लोकप्रिय पर्यटन स्थलों में से एक है, लेकिन दार्जिलिंग तक जाने वाली सारी सड़कें ट्रैफिक के कारण समस्या से ग्रस्त रहती हैं। दार्जिलिंग को जोड़ने वाला मुख्य मार्ग एनएच 55 ब्रिटिश काल में बना था। आज बहुत अधिक ट्रैफिक के कारण जन जीवन अस्त व्यवस्त है, रोजाना एनएच 55 में लगभग पन्द्रह हजार से ज्यादा वाहन चलते हैं, जो उसकी क्षमता से लगभग दोगुनी है। इसके कारण स्कूल में पढ़ने वाले बच्चे और ऑफिस जाने वाले कर्मचारी घंटों तक फंसे रहते हैं, उन्हें घंटों सड़क पर समय बिताना पड़ता है।

मैं सिलीगुड़ी से दार्जिलिंग तक जोड़ने के लिए एक अल्टरनेटिव हाईवे की मांग रखता हूं।

सिलीगुड़ी से दार्जिलिंग को जोड़ने वाली बालासंघ होते हुए एक वैकल्पिक मार्ग बन सकता है। जिसके कारण करसन, मिरिक, सोनादार, रंगबूल, धोत्रे, सुखिया पोखरी और परखन वैली से ग्रामीण क्षेत्र को नेटवर्क को जोड़ा जा सकेगा, ... (व्यवधान) मैडम, पूरा बोलने दीजिए नहीं तो हाईवे आधा ही बन जाएगा।

मैं प्रधानमंत्री मोदी जी और गडकरी जी का आभारी हूँ, तीस्ता से होते हुए धबईपानी होते हुए लेवइंग जाने के लिए डीपीआर की मंजूरी दी है। चूंकि मेरा पूरा क्षेत्र पहाड़ी है, हर जगह सड़क कामयाब नहीं होगा इसलिए मैं यहां पर घुम से दार्जिलिंग, दार्जिलिंग से बिजनबाड़ी और डेल्लो से कलिम्पोंग रोप-वे कॉरीडोर बनाने की भी मांग रखता हूँ।

***SHRI SACHITHANANTHAM R. (DINDIGUL):** Hon Madam Chairperson, Vanakkam. Thank you for this opportunity. It is learnt that the Union government is planning to extract Molybdenum through mining activities in mountainous areas in and around Palani of Dindigul district. The report from the Geological Survey of India (GSI) says that there is availability of this rare mineral, Molybdenum in an area of 400 sq. km. and approximately in 1 lakh acres in Dindigul district. A study was conducted by GSI in the targeted revenue villages like Neikarapatti, Karadikootam, Chatrapatti and also in the adjoining foothills of Idumban hill, Ivar Malai and Viralimalai of the Western Ghats, known for their spiritual, historic and archeological significance. Pilgrimage centres and historically important Ivar Malai will be completely destroyed in the name of mining activities of Molybdenum. Places of archeological importance will be destroyed due to this mining activity. There is a pertinent danger of these fertile

* English translation of the speech originally delivered in Tamil.

agri-lands being converted as barren land. The Union government is trying to amend the important information contained in the Archaeological Excavation Report of Keezhadi having concrete information about the ancient civilization heritage of Tamils. Similar to the mining activities proposed in Arittapatti of Madurai, this Union Government is now trying to extract Molybdenum in the areas in and around Palani Hill. I urge that this anti-people mining activity of this Union Government should be immediately stopped. On one side they are organizing Conclave on Lord Muruga and on the other side they are bringing policy measures aiming to destroy the pilgrim town Palani known for the world famous Murugan Temple. We will not allow these anti-people efforts of this Union government. Similarly Pulaiyan tribes of the Kodaikanal hills should be included in the list of Scheduled Tribes of the Union. A memorandum in this regard has already been sent to the Union Government. I urge to fulfill this demand as well. Thank you.

माननीय सभापति: श्री अरुण गोविल जी ।

श्री अरुण गोविल (मेरठ) : सभापति महोदय, सरकार सार्वजनिक हित में सम्पत्तियों का निर्माण करती है, लेकिन कई बार उनका उपयोग ही नहीं होता । मेरे लोक सभा क्षेत्र मेरठ के महानगर में शास्त्री नगर स्थिति एल ब्लॉक में इनकम टैक्स डिपार्टमेंट ने सन 1988 में अपने कर्मचारियों के लिए 62 मकान बनाए थे, जिन्हें कर्मचारियों ने अस्वीकार कर दिया । आज ये मकान जर्जर हालत में हैं, छतों पर पेड़ उग गए हैं, खिड़कियां और दरवाजे चोरी हो गए हैं । एक मकान की कीमत लगभग 52 लाख रुपये है, जिससे कुल सम्पत्ति का मूल्य लगभग 32 करोड़ रुपये होता है । यहां रात के समय यहां भूतहा माहौल बन जाता है और अपराधियों का अड्डा बनता जा रहा है । इसी प्रकार डी ब्लॉक स्थित आवास विकास परिषद का कम्युनिटी सेंटर भी वर्षों से उपयोग में नहीं है और उसमें

आपराधिक गतिविधियां होती रहती है।

महोदया, देश भर में ऐसी अनुपयोगी सरकारी सम्पत्तियां बड़ी संख्या में हैं। मेरा सुझाव है कि इन सम्पत्तियों को या तो 'एज इज व्हेयर इज बेसिस' पर बेच दिया जाए या उनकी मरम्मत कराकर रेंट पर दे दिया जाए या फिर समाज सेवी संस्थाओं को सामाजिक कार्यों के लिए एलॉट कर दिया जाए। इससे ये सम्पत्तियां उपयोगी बनेंगी और सरकार को राजस्व मिलेगा। इससे अपराध भी कम होते चले जाएंगे।

माननीय सभापति: श्री डी. एम. कथीर आनंद - उपस्थित नहीं।

श्री खगेन मुर्मु।

***SHRI KHAGEN MURMU (MALDAHA UTTAR):** Honourable Chairperson
Madam, I have mentioned this fact repeatedly in the House for the past six years. I would like to mention it again before you today. Due to heavy rainfall and a decrease in the depth of the river, the water level of the Ganga, Phulhar and Koshi rivers is flowing above the danger limit every year, resulting in terrible flood situation. More than 800 families have been affected by the devastating impact on the riverbank settlements in the villages of Mahanandtola and Bilaimari gram panchayats of Ratua-1 block of my Lok Sabha constituency, Khasmahal, Nasiruddintola, Gangaramtola, Kantutola, Srikantatola etc. In comparison, more than 235 families in the villages of North and South Bhakuria, Rashidpur of Harishchandrapur-2 block have been affected by the erosion of the Phulhar river.

Unfortunately, the villagers have been displaced and are forced to live in

* English translation of the speech originally delivered in Bengali.

the open space along the government roads due to the severe erosion of the three rivers. Madam, through you, I would like to request through you to the Government to kindly provide proper relief and compensation as soon as possible and rehabilitate the flood-affected people.

In this situation, I request you to immediately take up the issue of flood-affected areas along the banks of Ganga, Phulhar and Koshi rivers with the Union Minister of Jal Shakti, Hon'ble C. R. Patil and the Government of West Bengal and make arrangements for the rehabilitation of the flood-affected people and permanent prevention of erosion.

माननीय सभापति: श्री मनीष जायसवाल जी ।

श्री मनीष जायसवाल (हजारीबाग) : सभापति महोदया, मैं आपके माध्यम से सदन को सहारा इंडिया के निवेशक करोड़ों लोग, जो गरीब थे, किसान थे, मजदूर थे, उन्होंने छोटी-छोटी रकम सहारा इंडिया में इन्वेस्ट की ताकि वे बचत के रूप में अपनी चीजों का इस्तेमाल कर सकें। उनके बच्चों की शादी, उनका पढ़ना-लिखना, घर बनाना आदि सभी विषय इससे जुड़े हुए थे। हम सभी जानते हैं कि सहारा इंडिया का पैसा रुक गया है। मैं सरकार को धन्यवाद देता हूँ कि सहारा इंडिया के पैसे को जब्त किया और अब लोगों को आशा है कि उन्हें यह पैसा मिलेगा। करोड़ों लोग हैं जो परेशान हैं और लाखों की संख्या में सहारा के एजेंट्स हैं जो अब भी लोगों को आश्वासन दे रहे हैं कि हम आपका पैसा दिलाएंगे। आज भी लोग उन एजेंट्स को परेशान कर रहे हैं।

महोदया, मैं आपके माध्यम से सरकार से रिक्वेस्ट करता हूँ कि पैसा लौटाने की प्रक्रिया को थोड़ा तेज करे और लोगों को राहत देने का काम करे।

माननीय सभापति: श्री बैन्नी बेहनन – उपस्थित नहीं।

श्री जनार्दन सिंह सीग्रीवाल जी।

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : महोदया, मैं आपका आभार व्यक्त करता हूँ कि आपने

एक अति महत्वपूर्ण विषय पर मुझे बोलने का मौका दिया है। मेरा लोक सभा क्षेत्र महाराजगंज, बिहार के अंतर्गत सारण जिला के मांझी प्रखंड में एक बहुत ही ऐतिहासिक स्थल मांझीगढ़ है, जो सरयू-घाघरा नदी के किनारे अवस्थित है। यह बहुत ही प्रसिद्ध पर्यटक स्थल है क्योंकि यहां 13वीं सदी के प्रतापी राजा वीर मकड़ मांझी के किले का अवशेष देखने के लिए आज भी देश के कोने-कोने से लोग आते हैं। यह प्रदेश उत्तर प्रदेश के बलिया जनपद की सीमा से भी लगता है।

महोदया, ऐसे ऐतिहासिक स्थल को पर्यटन की दृष्टि से विकसित करने की अति आवश्यकता है। मैं आपके माध्यम से बताना चाहता हूं कि अटल जी के अस्थि अवशेष के कुछ अंश रामघाट पर भी विसर्जित हुए थे। इसी कारण वह घाट और अधिक प्रसिद्ध हो गया है। रामघाट मांझी पर सरयू नदी के किनारे रिवर फ्रंट बनाकर बिहार का एक बहुत बड़ा पर्यटक स्थल विकसित किया जा सकता है। अतः मेरा जल शक्ति मंत्री व पर्यटन मंत्री जी से यह अनुरोध है कि मेरे संसदीय क्षेत्र में उक्त रिवर फ्रंट को जल्द से जल्द बनवाने की कृपा करें। धन्यवाद।

SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR): *Hon. Madam Chairperson, I would like to draw your attention towards the PMAY scheme which is being implemented in my state Maharashtra. Under this scheme, an exhaustive list of the beneficiaries is circulated covering not only my constituency Solapur but also entire Maharashtra and an approval for house is mentioned in it. But, in reality, they cannot get houses in the particular village or area due to non-availability of 'Gaonthan' land. But still these villagers find their names in the list of beneficiaries.

In the month of May, the Central Government had issued an order to the District collectors to acquire land for house construction under PMAY where

..... English translation of this part of speech originally delivered in Marathi.

there is no availability of Gaonthan land. But this order is not being implemented in Maharashtra and the people are still deprived of the houses. This scheme is implemented only on paper and not in reality.*

सभापति महोदया, मैं यह जानना चाहती हूँ कि माननीय कोर्ट ने ऐसा निर्णय दिया है कि जो भी घर गांव की ऐसी जमीन पर हैं, जो गैरान या गौठान की नहीं हैं, वे निकालने चाहिए। क्या इसका मतलब यह है कि 50 सालों से जो लोग वहां रह रहे हैं, क्या उनके घरों को अतिक्रमण के अंतर्गत घोषित करके महाराष्ट्र सरकार और केंद्र सरकार इस पर स्टे लाने वाली है? धन्यवाद।

SHRI SUNIL DATTATREY TATKARE (RAIGAD): Thank you, Madam Chairperson, for giving me this opportunity. With your permission, I would like to draw the attention of this House to the unfortunate crash of Air India-171 aircraft that claimed the lives of over 240 passengers. I have too many emotions attached to this incident as I lost my daughter-in-law, Ms. Aparna Mahadik, who was the head of cabin crew.

The purpose is to highlight the safety and compliance measures that are needed, and the compensation that is to be provided to the families of the victims. Only some of the families have been given the compensation till now. Over 90 families are still remaining to receive compensation.

India has had a strong safety record according to the international standards, ranking 55 out of 187 in rankings by the International Civil Aviation Organization. However, safety concerns still remain. At the international level, the aircraft manufacturer, Boeing, faces scrutiny, specifically for its 737 MAX and 787 Dreamliner aircraft. A 787 Dreamliner was involved in the said crash. Domestically, there are high levels of vacancies in the Directorate General of

Civil Aviation, Bureau of Civil Aviation, Airports Authority of India, and also for the post of Air Traffic Controller. There is also a need to establish infrastructure and institutions for technical training of aviation professionals. Thank you very much.

श्री राजकुमार चाहर (फतेहपुर सीकरी) : धन्यवाद सभापति महोदया। मेरे संसदीय क्षेत्र फतेहपुर सीकरी में बटेश्वर गांव है, जो भारत रत्न, देश के पूर्व प्रधान मंत्री श्रद्धेय अटल बिहारी वाजपेयी जी का पैतृक गांव है। बटेश्वर गांव में ब्रह्मलाल महाराज जी का मंदिर है, जो तीर्थों के भांजे कहलाते हैं। यह 108 मंदिरों की श्रृंखला है। बटेश्वर को पर्यटन नगरी के रूप में केंद्र सरकार और प्रदेश सरकार विकसित भी कर रही हैं। बटेश्वर में रेलवे हॉल्ट भी है, लेकिन अभी तक वह हॉल्ट रेलवे स्टेशन नहीं बन पाया है। संयोग से आज रेल मंत्री जी भी हमारे बीच उपस्थित हैं। मैं आपके माध्यम से सरकार से यह निवेदन करता हूँ कि श्रद्धेय अटल बिहारी वाजपेयी जी के जन्म स्थान बटेश्वर में रेलवे हॉल्ट के स्थान पर रेलवे स्टेशन बनाया जाए, जिससे रेलवे स्टेशन को पूर्ण सुविधाएं मिलें और देश भर के पर्यटक बटेश्वर में आएँ।

महोदया, वहां यमुना नदी भी है, ब्रह्मलाल महाराज जी भी हैं और वह श्रद्धेय अटल जी का गांव भी है। श्री अश्विनी वैष्णव साहब भी यहां बैठे हैं। मेरी बात को शायद उन्होंने गौर से सुना है। अतः वहां कृपया रेलवे स्टेशन बनवा दीजिए। यह श्रद्धेय अटल बिहारी वाजपेयी जी को श्रद्धांजलि भी होगी। धन्यवाद।

श्रीमती हरसिमरत कौर बादल (भटिण्डा) :

“तिलक जंजू राखा प्रभ ताका॥

कीनो बडो कलू महि साका॥”

मैडम, यह देश और दुनिया के इतिहास में इकलौता एक ऐसा साका होगा, जहाँ किसी एक धर्म के गुरु ने किसी और धर्म की रक्षा करने के लिए अपना शीश बलिदान किया। धन-धन गुरु तेग बहादुर साहिब, सिखों के 9वें गुरु ने, जब कश्मीरी पंडितों के ऊपर मुगलों द्वारा धर्म परिवर्तन के लिए

जोर-जबर किया जा रहा था, तो इधर लाल किले से हुक्म हुआ और गुरु साहब चलकर दिल्ली आये और लाल किले के सामने शीशगंज साहिब में उन्होंने अपने शीश का बलिदान दिया। 'तिलक जंजू के राखा के वासे', इसकी वजह से उनको हिन्द की चादर का खिताब दिया गया है।

मैडम, आज मैं इस सरकार से पूछना चाहूँगी कि जिन्होंने आपके तिलक जंजू की राखा करके आपके धर्म को जिन्दा रखा, हमारे सिखों ने, एसजीपीसी ने माँग रखी है कि 24 नवम्बर को मार्टर्डम डे के नाम से सम्मानित किया जाए, गुरु तेग बहादुर की महान शहादत को सम्मानित किया जाए और इस नेशनली मार्टर्डम डे की एक छुट्टी दी जाए। मैं सरकार से यह माँग रखती हूँ। क्या इसे आप स्वीकार करेंगे?

मैडम, 550 साल गुरु नानक देव जी के अवतार दिवस में आपने हमारे बंदी सिखों की रिहाई के लिए नोटिफिकेशन निकाला था, जो वर्ष 2019 से आज तक पूरा नहीं हुआ है। क्या वह वादा भी आप सिखों के गुरुओं के प्रति पूरा करेंगे? धन्यवाद।

माननीय सभापति: धन्यवाद।

श्री अरविंद सावंत जी।

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : महोदया, धन्यवाद। मेरा विषय बीएसएनएल से संबंधित है। आज प्रश्नकाल में प्रश्न संख्या 149 में बीएसएनएल की हालत के बारे में पूछा गया था, 4जी टावर के बारे में पूछा गया था। उन्होंने लिखित में जवाब दिया है। पूरे मुम्बई और खासकर महाराष्ट्र के लिए सवाल पूछा गया था। वहाँ एक भी जिले में बीएसएनएल और एमटीएनएल के टावर्स नहीं हैं। कुछ जिलों में बीएसएनएल के टावर्स हैं, बाकी कहीं पर भी टावर नहीं हैं।

मैडम, आज यह बताने की जरूरत इसलिए है, क्योंकि सरकार ने बार-बार कहा कि एमटीएनएल, बीएसएनएल के विकास के लिए हम काम कर रहे हैं। ये बार-बार बताते रहे कि हम इतना-इतना काम कर रहे हैं। पिछले सालों में जो बजट एलोकेशन हुआ है, जो कैबिनेट एलोकेशन हुआ है, वह वर्ष 2019 में 3,29,364 करोड़ रुपये था। बाद में 1,62,147 करोड़ आ गया। An amount of Rs.72,028 crore was provided for the current year 2024-25. इतना

प्रावधान होने के बावजूद ये जवाब देते हैं कि सब जगह 99 परसेंट में 4जी सर्विस शुरू हुई है।

माननीय सभापति: माननीय सदस्य, धन्यवाद।

श्री अरविंद गणपत सावंत : मैडम, मैं अपनी बात पूरी कर रहा हूँ। अभी तो मेरी माँग ही पूरी नहीं हुई है।

माननीय सभापति: आप अपनी माँग कीजिए।

श्री अरविंद गणपत सावंत : 5 मिनट तक अनुराग ठाकुर जी बोलते रहे।

माननीय सभापति: आप सब लोग सहयोग करेंगे तभी सारे माननीय सदस्य बोल पाएंगे।

श्री अरविंद गणपत सावंत : मैडम, मुझे एक मिनट का समय दीजिए। इतना प्रावधान करने के बाद भी आज टावर्स नहीं हैं। आज भी एमटीएनएल, बीएसएनएल की सर्विस नहीं है। अब मैं सीएजी की रिपोर्ट बताता हूँ। उसमें से चार वाक्य मुझे पढ़ने दीजिएगा।

माननीय सभापति: माननीय सदस्य, अब आप समाप्त कीजिए।

श्री अरविंद गणपत सावंत : महोदय, मैं इसे पढ़ देता हूँ।

Madam, please allow me to refer to the C&AG Report. This should come on record. The C&AG in its Report no.1 of 2025 has given certain observations. It says that non-adherence to the contractual terms and conditions, lack of due diligence, non-billing, and deficient planning on the part of BSNL and ITI, PSUs under DoT, have resulted in a loss of Rs.1,944.92 crore. Non-billing to M/s. Reliance Jio Infocomm Ltd (RJIL) is a very serious observation of the C&AG. That is why I demand that the Government should take a serious note of it.....(Interruptions)

माननीय सभापति: माननीय सदस्य श्री बैन्नी बेहनन जी।

श्री अरविंद गणपत सावंत : मैडम, आप ऐसा क्यों कर रही हैं? बीएसएनएल, एमटीएनएल बर्बाद हो रहा है। आप तो हमें बीएसएनएल की सर्विस देते हैं। क्या वह मुम्बई, दिल्ली में चलता है?...

(व्यवधान) What is the fate of employees who are working in BSNL. The shares have increased by three per cent now. In view of this, I would request the Government to conduct an urgent inquiry into the matter. Thank you, Madam.

माननीय सभापति: माननीय सदस्य श्री जगदम्बिका पाल जी ।

श्री जगदम्बिका पाल (डुमरियागंज) : महोदया, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे एक अत्यंत ही लोक महत्व के विषय को उठाने का अवसर दिया है ।... (व्यवधान) यह विषय महाराष्ट्र से भी जुड़ा हुआ है ।... (व्यवधान) वहाँ पर भी छठ का पर्व मनाया जाता है । वर्ष 2011 की जनगणना के अनुसार लगभग 6 करोड़ लोग आज भी भोजपुरी भाषा भारत में बोलते हैं । सूरीनाम, त्रिनिदाद, गुयाना, मॉरीशस आदि में भोजपुरी बोली जाती है । भोजपुरी मॉरीशस में सेकेंड लैंग्वेज है । यह नेपाल में चलती है, भोजपुरी में ओथ ली जाती है । आज राष्ट्रीय, अंतरराष्ट्रीय स्तर पर भोजपुरी भाषा बोलने वालों की संख्या बहुत है । यह भाषा आज भी संविधान की 8वीं अनुसूची में शामिल नहीं है । इस सदन में कई बार आश्वासन भी आ चुका है । आज भारत और भारत से बाहर रहने वाले करोड़ों लोग भोजपुरी भाषा बोलते हैं । मेरी माँग है कि भोजपुरी को संविधान की 8वीं अनुसूची में शामिल किया जाए । मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि निश्चित तौर से उन करोड़ों लोगों की भावनाओं को पूरा करने के लिए भोजपुरी भाषा को संविधान की 8वीं अनुसूची में शामिल किया जाए । धन्यवाद ।

महोदया, इस सदन में कई बार इसके लिए आश्वासन भी दिए गए हैं । आज भारत में और भारत के बाहर रहने वाले करोड़ों लोग भोजपुरी भाषा बोलते हैं । उस भाषा को संविधान की आठवीं अनुसूची में शामिल किया जाए ।

महोदया, मैं आपके माध्यम से सरकार से चाहता हूँ कि सरकार उन करोड़ों लोगों की भावनाओं को पूरा करने के लिए भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल करे ।

SHRI BENNY BEHANAN (CHALAKUDY): I wish to bring the attention of the august House to a matter of urgent public interest regarding the need for

extending the Kochi metro rail network to Cochin International Airport and to Angamaly.

Currently, Kochi Metro operates within the city limits and does not provide direct connectivity to the international airport. The Cochin International Airport is one of the busiest airports in India, serving millions of passengers annually, including a large number of international travellers and NRIs from Kerala. The proposed metro extension from Aluva to Angamaly via CIAL will not only enhance last-mile connectivity for air travellers but also decongest existing roads and reduce traffic bottlenecks on the NH-544 corridor. Angamaly is also a strategic junction on the railway network, and linking it with the metro system would provide multi-modal integration, benefiting both residents and visitors. Recently, the Railway Minister and the Railway Board in-principle agreed to have a railway station near Nedumbassery airport and the work will start soon. I thank the hon. Minister for this.

I urge the Government of India and the Ministry of Housing and Urban Affairs to take immediate steps to conduct a feasibility study and initiate the process for extending Kochi Metro to Cochin International Airport via Angamaly.

SHRI D. M. KATHIR ANAND (VELLORE): Vanakkam, Chairperson Madam.

With a voice that echoes the pride of Tamil Nadu and the conscience of this nation, I rise to humbly urge the Government to declare Thirukkural, authored by the sage Thiruvalluvar as India's national treasure book. This is not a regional demand. It is a national call for moral recognition. Thirukkural is not a religious scripture, but a timeless ethical masterpiece – 1,330 couplets that teach

aram, porul, and inbam. Its verses speak of non-violence, justice, compassion, equality, and duty. In this House, the Prime Minister has quoted from Thirukkural; the Finance Minister has quoted from Thirukkural; and many others have also displayed the verses.

This is not a new demand. The Tamil Nadu Assembly has already passed resolutions to announce Thirukkural as a national treasure book. Why is there a delay? In these challenging times, when public life yearns for ethical grounding, what better beacon than Thirukkural? It transcends region, religion, and language. It unites where politics divides. By declaring Thirukkural as a national treasure book, we honour not just Tamil heritage but India's commitment to dharma, dignity, and moral clarity.

I appeal to the hon. Minister and this Government to declare Thirukkural as a national treasure book.

श्री लालजी वर्मा (अम्बेडकर नगर) : सभापति महोदया, आपका बहुत-बहुत धन्यवाद ।

महोदया, हमारे यहां शिक्षा के लिए, निःशुल्क और अनिवार्य बाल शिक्षा अधिकार अधिनियम, 2009 है । इसके साथ-साथ संविधान के अनुच्छेद 21(ए) के अन्तर्गत देश के प्रत्येक 6 से 14 वर्ष तक के बच्चों के लिए निःशुल्क शिक्षा की व्यवस्था करने का काम किया गया । इसी प्रकार सर्व शिक्षा अभियान के तहत प्रत्येक एक किलोमीटर तक बच्चों को निःशुल्क शिक्षा उपलब्ध करायी जा सके, इसके लिए विद्यालय खोले गए । केन्द्र सरकार और प्रदेश सरकार के सहयोग से विद्यालय खोले गए । बाबा साहेब भीमराव अम्बेडकर ने भी शिक्षा के इस महत्व को समझते हुए संविधान में अनुच्छेद 45 में इसकी व्यवस्था करने का काम किया । लेकिन, आज उत्तर प्रदेश में लाखों लाख प्राइमरी विद्यालय बंद किए जा रहे हैं, जिससे गरीब बच्चों की पढ़ाई कमजोर होगी और वे नहीं पढ़ पाएंगे । साथ-साथ वहां कार्यरत जो रसोइए हैं, उनका भी इससे रोजगार छिनेगा, 'शिक्षा मित्र' का रोजगार

छिनेगा।

महोदया, माननीय नरेश उत्तम जी, माननीय धर्मेन्द्र यादव जी के साथ अपने को जोड़ते हुए मैं आपके माध्यम से यह मांग करता हूँ कि केन्द्र की सरकार यह सुनिश्चित करे कि उत्तर प्रदेश में वे विद्यालय बंद न किए जाएं। धन्यवाद।

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Madam, whenever an MSME seeks a loan to buy a machinery, they are compelled to buy a machinery breakdown insurance policy. But when the machinery breaks down and they want to repair the machinery, the insurance company denies and delays the claim saying that they must pay for the repair, and only then come and claim it. This actually impedes business, and the bank will not finance the repairing and the insurance company will also not give money to repair the machinery. The small entrepreneur is hamstrung because of a broken machinery that he cannot repair.

There is nothing in the insurance policy which states that they must pay for the repair and then claim it. This is a breach of contract and it makes doing business very difficult. While this Government talks about 'Make in India', they must remove these little niggles which are practically there in the day-to-day life so that businesses can thrive.

The Finance Ministry must instruct the insurance companies to settle claims even before the payment is made and only when the invoice is raised. Thank you very much, Madam.

श्री राजेश रंजन (पूर्णिया) : सभापति महोदया, मैं पुनः आपका ध्यान पटना शहर की तरफ दिलाऊंगा। वर्ष 2019 के बाद पटना शहर फिर से जलमग्न हो गया। पूरा पटना शहर पानी में डूब

गया। आज राजेन्द्र नगर से लेकर पूरे एरिया में पानी भरा है। वहां हर घर में पानी घुस गया है। नेता कुंभकरण की नींद की तरह सोए हैं और पदाधिकारी लूट रहे हैं।

महोदया, अभी आरा के शाहपुर क्षेत्र स्थित जवाईनिया गाँव सहित पांच गांव गंगा नदी में कट गए। वहां लोगों को कोई सुनने वाला नहीं है, कोई देखने वाला नहीं है। हमारे बिंद, मल्लाह, केवट, नोनिया, ईबीसी, एससी/एसटी के पूरे के पूरे गांव टूट गए। गंगा नदी में काफी कटाव हो रहा है। वहां के ठेकेदारों ने गलत तरीके से बालू की खुदाई की है। वहां जो 9 करोड़ रुपये दिए गए थे, उसको भी इन माफियाओं की मिलीभगत से लूट लिया गया।

महोदया, नगर निगम के जो पदाधिकारी हैं, उन्होंने एक बड़ा माफिया रिशु सिंह को दुबई भगा दिया। इसने काफी पैसा लूटा है। पटना को लूटने में सबसे बड़ी भूमिका सरकार के मंत्री और इस माफिया की है।

महोदया, मैं आपके माध्यम से आग्रह करूंगा कि आप इसको देखें। मैं नवगछिया, कुरसेला, रूपौली, बायसी और अमौर का भी विषय रखना चाहता हूँ।... (व्यवधान)

महोदया, देखिए, मैं एक मिनट का समय लेना चाहता हूँ।... (व्यवधान)

माननीय सभापति: आपका समय एक मिनट से ज्यादा हो गया। अगर आप सभी सहयोग करेंगे तो ज्यादा से ज्यादा सदस्य बोल पाएंगे।

... (व्यवधान)

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : माननीय सभापति जी, मैं देश का एक बहुत ही सीरियस इश्यू सदन के सामने लाना चाहता हूँ और सरकार का ध्यान आकर्षित करने के लिए खड़ा हूँ।

सभापति जी, इस देश में 35 ईयर्स के बिलो जो पॉपुलेशन है, वह 65 परसेंट है। आज इस 65 परसेंट यंग पॉपुलेशन के सामने एक बड़ी समस्या है। यह समस्या ड्रग्स एंड एल्कोहल एडिक्शन की है। हमारी जो यूनिजन सोशल जस्टिस एंड एम्पावरमेंट मिनिस्ट्री है, उसके मुताबिक पूरे देश में 1.48 करोड़ यूथ हैं, जो अभी ड्रग्स एंड एल्कोहल एडिक्शन के शिकार हैं। मैं भारत सरकार से आग्रह करना चाहता हूँ कि इसका जो वॉल्यूम बढ़ रहा है, उसको खत्म करने के लिए वह कुछ स्ट्रॉन्ग

मैकैनिज्म लाए।... (व्यवधान)

श्री अमरिंदर सिंह राजा वारिंग (लुधियाना) : मैडम, पंजाब की राज्य सरकार वहां के किसानों की जमीन छीनना चाहती है। पंजाब के अंदर लैंड पूलिंग पॉलिसी के तहत 50 हजार एकड़ जमीन को किसानों से छीना जा रहा है। आज पूरे पंजाब में वहां के किसान प्रदर्शन कर रहे हैं। पहले तो तीन काले कानून आए और अब राज्य सरकार द्वारा किसानों को डराया जा रहा है। राज्य सरकार ने उनसे कह दिया है कि अगर आप जमीन नहीं देंगे तो इसके बाद आपकी जमीन का कभी सीएलयू नहीं होगा। एक एकड़ जमीन लेकर उनको 1000 गज का रिहायशी प्लॉट और 200 गज का कमर्शियल प्लॉट दिया जा रहा है। किसान जमीन नहीं देना चाहते हैं। किसान चाहते हैं कि हमारी मर्जी के बिना जमीन नहीं छीनी जाए। डॉ. मनमोहन सिंह जी भूमि अधिग्रहण कानून लेकर आए थे। उस कानून के तहत मैं चाहूंगा कि केंद्र की सरकार हस्तक्षेप करे और किसान की जमीन छीनने न दें।

***SHRIMATI BAG MITALI (ARAMBAG):** Thank you, Honourable Chairperson Madam, for letting me speak. The people of West Bengal have been repeatedly attacked and deprived. Now the attack on the Bengali language has begun. That's why I say Rabindranath is in everyone's heart, Nazrul in their consciousness. Which effectively means that Bengal belongs to Rabindranath, Kazi Nazrul Islam, Matangini, Vidyasagar, and Rammohan. I strongly protest against how Bengalis are being oppressed in BJP-ruled states and are being labelled as Bangladeshi, and the Bengali language is being terrorised. We say "Look at the country's great unity among different languages, different opinions, different clothes, and diversity". People of all religions should live together, this

* English translation of the speech originally delivered in Bengali.

is the nature of India. Then why this hypocrisy? Why is there a brutal attack on Bengalis? Today, all of a sudden people are shouting that the Rohingyas are entering India. So, does the person who has himself taken the responsibility of guarding India not know anything? When the Mumbai attack happened, Modi ji told the then Prime Minister Manmohan Singh-the border is yours, the BSF is yours, the coastal security is yours, then how did the infiltrators come? Why shouldn't this question apply to Modi-ji today? Bengal wants to know, India wants to know. BJP is poking a sleeping volcano.

***SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR (OSMANABAD):** Hon. Madam Chairperson, thank you. Through you, I would like to draw the Central Government's attention towards an important issue. Online gaming has become such a vicious trap which is ruining the common households., I want to share a real life incident with you. One person named Laxman Jadhav, a JCB driver, living at Bavi Village, Tehsil Dharashiv in my constituency, killed his wife and daughter aged only 2 by poisoning them. Later, he also committed suicide due to online gaming and betting habit.

I am sure the online Junglee Rummy App is the only reason behind his suicide. A large number of these village youths are falling prey to the online betting App and they are ruining their lives. This is a real menace but, the state and Central Governments are blaming each other. So, I want to urge upon the Central Government to ban these online betting and gaming Apps immediately.

* English translation of the speech originally delivered in Marathi.

Thank you.

श्री हरेन्द्र सिंह मलिक (मुजफ्फरनगर) : सभापति महोदया, पूरे देश में किसानों का खाद के नाम पर शोषण किया जा रहा है और सरकार कान में तेल डाल कर बैठी है। किसान, जो अपनी फसल के लिए डाई की खाद लेता है, डाई की शॉर्टेज है, उसके साथ हमारी कोऑपरेटिव सोसाइटी, आईपीएल, कृभको, इफ्को दो मानक पोटाश दे रही है, जिसमें मात्र साढ़े 14 पर्सेंट पोटाश है।

किसान को 1500 रुपये में 60 पर्सेंट पोटाश का 50 किलो का बैग मिलता था। अब साढ़े सात सौ रुपये में साढ़े 14 पर्सेंट का बैग मिलता है। इस प्रकार 60 पर्सेंट का पोटाश लेने के लिए किसान को तीन हजार रुपये देने पड़ते हैं, डबल पैसा देना पड़ता है और दुख इस बात का है कि कोऑपरेटिव सोसाइटी उन लोगों से वह खाद खरीद कर, जो कारखाने की राख ले कर, राख में प्राकृतिक रूप से पोटाश होता है, उस राख को बैग में बंद कर बेचती है और मेरे जिले में पांच कारखाने हैं। वे कोऑपरेटिव के, इफ्को के, कृभको के, आईपीएल के माध्यम से बेच रहे हैं। करोड़-अरबों रुपया कमाया है, किसान लुट रहा है। अकेले राजस्थान में, 20 हजार टन की बजाय 60 हजार टन पोटाश बेच दिया गया है।

मान्यवर, किसानों का बेहद शोषण है। मेरा आपसे अनुरोध है कि अधोमानक पोटाश बेच कर के पैसा कमाने वालों के खिलाफ विधिक कार्यवाही की जाए।... (व्यवधान)

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : सभापति महोदया, मैं एक महत्वपूर्ण मुद्दा उठाने जा रहा हूँ। मेरे संसदीय क्षेत्र में देहू रोड कैंटोनमेंट बोर्ड है, जिसकी स्थापना ब्रिटिश काल में हुई थी। केन्द्र सरकार और राज्य सरकार मिलकर देश भर के कैंटोनमेंट बोर्ड्स को वहां के महानगर पालिका में शामिल कर रही है जैसे पुणे जिले में पुणे कैंटोनमेंट बोर्ड और खड़की कैंटोनमेंट बोर्ड को म्युनिसिपल कॉरपोरेशन में शामिल किया गया है। देहू रोड कैंटोनमेंट बोर्ड पिंपरी-चिंचवाड म्युनिसिपल कॉरपोरेशन से लगा हुआ है।

अतः मेरी मांग है कि देहू रोड कैंटोनमेंट बोर्ड को पिंपरी-चिंचवाड म्युनिसिपल कॉरपोरेशन बोर्ड में शामिल किया जाए। इसके अलावा केन्द्र सरकार उसको समय पर वित्तीय सहायता नहीं देती

है, जिससे बहुत समस्याएं रहती हैं।

अतः मैं फिर से मांग करता हूँ कि देहू रोड कैंटोनमेंट बोर्ड को पिंपरी-चिंचवाड म्युनिसिपल कॉरपोरेशन में शामिल किया जाए।

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : सभापति महोदया, यहां पर रेल मंत्री जी उपस्थित हैं तो मैं आपके माध्यम से उनको कहना चाहूंगी कि अगर हम मुम्बई शहर में ट्रांसपोर्ट की बात करें तो सबसे ज्यादा ट्रांसपोर्टेशन में रेल का इस्तेमाल होता है। मुम्बई के लगभग 70 लाख लोग रेल से ट्रेवल करते हैं। मैं माननीय मंत्री जी को जानकारी देना चाहती हूँ कि जनवरी, 2015 से लेकर मई, 2025 तक, 10 सालों में रेलवे की दुर्घटनाओं में लगभग 26,547 लोगों की मौत हुई है, जिनमें से लगभग 14,175 लोगों की मौत ट्रेक को पार करते हुए हुई है।

सभापति महोदया, मैं आपके माध्यम से मंत्री जी को यह भी बताना चाहती हूँ कि उनमें से सिर्फ 1,408 मृतक परिवार को 103 करोड़ रुपये की मदद मिली है तथा घायल लोगों को 14 करोड़ रुपये की आर्थिक मदद मिली है।

सभापति महोदया, मुझे आपके माध्यम से यह भी बताना है कि मुंब्रा में हुई दुर्घटना में 10 लोग घायल हो गए और उनमें से पांच लोगों की मौत भी हो गई। मैं आपके माध्यम से कहना चाहती हूँ कि वे अभी कवच की बात तो कर रहे हैं, लेकिन यह सुरक्षा कवच किसके लिए है?

एडवोकेट प्रिया सरोज (मछलीशहर) : सभापति महोदया, धन्यवाद। मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान जनपद जौनपुर के अंतर्गत बरसठी रेलवे स्टेशन की खराब स्थिति की ओर दिलाना चाहती हूँ। यह एक महत्वपूर्ण स्टेशन है, जहाँ से बड़ी संख्या में यात्री जौनपुर व प्रयागराज और अन्य स्थानों की यात्रा करते हैं। लेकिन स्टेशन पर बैठने की सुविधा, पीने का साफ पानी और शौचालय जैसी मूलभूत सुविधाएं नहीं हैं। यदि यहाँ आवश्यक सुविधाएं विकसित की जाएं तो यात्रियों को राहत मिलेगी और उनकी संख्या में भी बढ़ोतरी होगी और साथ ही साथ रेलवे को भी अधिक राजस्व मिलेगा।

इसके साथ ही मैं उत्तर प्रदेश सरकार द्वारा 5,000 सरकारी स्कूलों को बंद किए जाने के

निर्णय का विरोध करती हूँ। आज शिक्षा के अधिकार और संविधान के आर्टिकल 21ए का सीधा गला घोंटा जा रहा है। पहले ही उत्तर प्रदेश में महिलाओं की पढ़ाई की दर कम है और करीब 28 लाख बच्चों ने स्कूल जाना छोड़ दिया है। इससे शिक्षा को नुकसान होगा और ढाई लाख शिक्षकों-कर्मचारियों की नौकरी खतरे में पड़ जाएगी।

मेरी मांग है कि उत्तर प्रदेश सरकार इस निर्णय को तुरंत वापस ले।

श्री मनोज तिग्गा (अलीपुरद्वारस) : सभापति महोदया, पश्चिम बंगाल के उत्तर बंगाल में जो चाय उद्योग हैं, उनकी अवस्था दिन-प्रतिदिन खराब होती जा रही है। इसलिए उत्तर बंगाल के अलीपुरद्वारस, जलपाईगुडी, दार्जिलिंग और उत्तर दिनाजपुर में जो चाय बागान हैं, वे वाम मोर्चा के 34 साल तथा टीएमसी के 14 साल की उदासीनता के कारण एक के बाद एक बंद होते जा रहे हैं और वहां के जो श्रमिक हैं, वे पलायन के लिए बाध्य हो रहे हैं, क्योंकि चाय उद्योग में ज्यादातर आदिवासी और गोरखा हैं। वे चाय बागान बंद होने के कारण वहां से पलायन कर रहे हैं। उन्हें काम करने के बावजूद समय पर वेतन नहीं मिलता है। यहां तक कि उनका पीएफ का पैसा काटा जाता है, लेकिन मालिक पक्ष पीएफ का पैसा जमा नहीं करते हैं और वे गबन कर जाते हैं। उस जगह को शिक्षा, पीने का पानी, आवास, जमीन का मालिकाना अधिकार जैसी मूलभूत सुविधाओं से वंचित रखा जा रहा है।

यहां तक कि वहां पर बागान बंद होने के कारण तथा समय पर वेतन नहीं मिलने के कारण मानव तस्करी जैसी घटनाएं भी बढ़ती जा रही हैं। इसलिए मैं आपके माध्यम से इस सदन को अवगत करवाना चाहता हूँ और केन्द्र सरकार से हस्तक्षेप कर चाय बागानों की हालत सुधारने के लिए आग्रह करता हूँ।

14.00 hrs

श्रीमती भारती पारधी (बालाघाट) : धन्यवाद सभापति महोदया। मैं अपने क्षेत्र की एचसीएल मलाखंड परियोजना का एक विशेष मुद्दा सदन में रखना चाहती हूँ। मैं आपके माध्यम से सरकार

का ध्यान हिन्दुस्तान कॉपर लिमिटेड मलाजखंड ताम्र परियोजना से प्रभावित ग्राम पंचायत छिंदी टोला, सुजी, बोरखेडा और उसके आस-पास के गाँव में गंभीर और चिंताजनक समस्याओं की ओर आकृष्ट कराना चाहती हूँ। एचसीएल की परियोजना से निकलने वाला जहरीले रसायनिक तत्व के कारण क्षेत्र की उपजाऊ जमीन पूरी तरह से बंजर हो चुकी है। जल स्रोत प्रदूषित और विषैले हो चुके हैं। प्रदूषण का प्रत्यक्ष प्रभाव मनुष्य जीवन और पशुधन पर पड़ रहा है। कृषि गतिविधियाँ भी वहाँ पर पूरी तरह से निष्क्रिय हो चुकी है। उसके कारण स्थानीय जनता का जन-जीवन अत्यंत कठिन हो चुका है। यहाँ तक कि वहाँ पर बोरवेल तथा पानी की बहुत असुविधा है। उसमें से जहरीला पानी निकल रहा है। इसके अलावा कंपनी के कॉरपोरेट सामाजिक जिम्मेदारी, सीएसआर की योजनाओं से प्रभावित क्षेत्रों में जो भी काम हो रहा है, वह बहुत प्रभावहीन है। उसका विकास कार्य और राहत राशि केवल कागजों पर है। जमीनी स्तर पर कुछ भी नहीं है। वर्षों से किए गए रोजगार और मुआवजे के वायदे भी पूरी तरह से नहीं निभाए गए हैं, जिसके कारण प्रभावित जनता में गहरा असंतोष है।

मैं आपके माध्यम से संबंधित विभाग के माननीय मंत्री जी से अनुरोध करती हूँ। ... (व्यवधान)

श्री राम शिरोमणि वर्मा (श्रावस्ती) : धन्यवाद सभापति महोदया। मैं आपके माध्यम से केंद्र सरकार और उत्तर प्रदेश सरकार का ध्यान एक अत्यंत गंभीर विषय की ओर आकृष्ट कराना चाहता हूँ।

महोदया, उत्तर प्रदेश में स्कूल मर्जर पॉलिसी के नाम पर प्रदेश सरकार द्वारा कई हजार विद्यालयों को अंधाधुंध बंद किया जा रहा है। उससे प्रदेश के छोटे-छोटे बच्चे-बच्चियों की शिक्षा के साथ-साथ हजारों परिवारों की रोजी-रोटी खतरे में पड़ गई है। इससे करीब साढ़े तीन लाख बच्चे-बच्चियाँ प्रभावित हो रही हैं। प्रदेश सरकार प्रदेश के लाखों गरीब, मजदूर, किसान और ग्रामीण के बच्चे-बच्चियों का भविष्य अंधेरे में डालने का काम कर रही है। उत्तर प्रदेश में करीब पांच हजार विद्यालय बंद हो गए हैं। बच्चों की शिक्षा और उनकी सुरक्षा का सवाल है। उससे पूरे प्रदेश में विरोध और जन आक्रोश है। यह नीति शिक्षा के अधिकार ... (व्यवधान) यह बहुत महत्वपूर्ण विषय है। यह नीति शिक्षा अधिकार अधिनियम, 2009 का उल्लंघन है। ... (व्यवधान)

श्री बिष्णु पद राय (अंडमान और निकोबार द्वीप समूह) : धन्यवाद सभापति महोदया। मैं माननीय

प्रधानमंत्री और माननीय गृह मंत्री जी को धन्यवाद ज्ञापित करना चाहूंगा कि उन्होंने लक्षद्वीप रिमोट एरिया में वर्ष 2021 में अंडर आर्टिकल - 16 (4) में डोमिसाइल लॉ बनाया और 40 साल की उम्र तक एज रिलेक्सेशन दिया। मैं मांग करूंगा कि अंडमान और निकोबार द्वीप समूह में भी यह कानून लागू किया जाए, क्योंकि अंडमान-निकोबार रिमोट बैकवर्ड एरिया में आ रहा है। मैं माननीय प्रधानमंत्री जी और माननीय गृह मंत्री जी से अनुरोध करना चाहता हूँ कि संविधान के माध्यम से आर्टिकल - 14 के माध्यम से लक्षद्वीप की तरह 40 साल की उम्र तक एज रिलेक्सेशन दें और यूनियन टेरेटरी के नाते अंडमान और निकोबार द्वीप समूह में भी डोमिसाइल लॉ लागू करें। जय हिन्द।

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदया। मैं माननीय रेल मंत्री जी का ध्यान औरंगाबाद जिले के एक महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ।

महोदया, औरंगाबाद जिले में कई पर्यटक स्थल हैं। देव सूर्य मंदिर, जहां लाखों छठ व्रती प्रतिवर्ष आते हैं। उमगा पहाड़, देवकुंड और गजनाथ धाम जैसे अनेक पर्यटक स्थल हैं, जहां लाखों श्रद्धालु औरंगाबाद जिले में आते हैं। वहां अनुग्रह नारायण रेलवे स्टेशन है।

मैं माननीय रेल मंत्री जी से आग्रह करना चाहता हूँ, चूंकि एक भी वंदे भारत ट्रेन का ठहराव अनुग्रह नारायण रेलवे स्टेशन पर नहीं है, पर्यटकों को ध्यान में रखते हुए मेरा आपसे आग्रह है कि उक्त रेलवे स्टेशन पर वंदे भारत ट्रेन का ठहराव अति आवश्यक किया जाए। इसके साथ-साथ रफीगंज स्टेशन पर पुरुषोत्तम ट्रेन के ठहराव की व्यवस्था की जाए। आपका बहुत-बहुत धन्यवाद।

***SHRI NILESH DNYANDEV LANKE (AHMEDNAGAR):** Hon'ble Madam Chairperson, I want to draw your kind attention towards an important issue. Chhatrapati Shivaji Maharaj was crowned as the king and his coronation ceremony took place on June 6, 1674 at Raigad Fort. Then, he constituted the Ashtapradhan Mandal, a council of eight ministers, like we have our cabinet

* English translation of the speech originally delivered in Marathi.

today, to assist in the administration of Maratha empire. He established this democratic setup when it was not a common practice. He emphasized on the fundamental values of Liberty, Equality and Justice and then this ideological legacy was carried forward by many social reformers like Mahatma Jyotiba Phule, Rajarshi Shahu Maharaj and Bharat Ratna Dr. Babasaheb Ambedkar throughout Maharashtra and entire country. So, I would like to request you to kindly convene a one-day Special Session at Raigad Fort to commemorate the coronation ceremony.

SHRI HIBI EDEN (ERNAKULAM): Madam, on 25th July, 2025, two nuns from Kerala, sister Preethi Mary and sister Vandana Francis, were wrongfully arrested at Chhattisgarh's Durg Railway Station. These nuns have been doing exemplary work in terms of education and in terms of healthcare. But the Bajrang Dal workers have made pressure on the Government and jailed them for the last six days... (*Interruptions*). Since false accusations have been made, cases have wrongfully made on the basis of human trafficking... (*Interruptions*) and also on the basis of anti-conversion.... (*Interruptions*) Madam, you should understand that this is a political case.... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, जिन माननीय सदस्यों के नाम सूची में हैं, उन सभी सदस्यों को कल बोलने का मौका दिया जाएगा।

... (व्यवधान)

14.07 hrs

MATTERS UNDER RULE 377*

माननीय सभापति: माननीय सदस्यगण, जिन सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति दी है, वे मामले के अनुमोदित पाठ को व्यक्तिशः या व्यक्तिगत रूप से 20 मिनट के भीतर सभा पटल पर प्रस्तुत कर सकते हैं।

... (व्यवधान)

(i) Need to develop Metro Rail connectivity in Siliguri and adjoining areas in West Bengal

SHRI RAJU BISTA (DARJEELING): Siliguri is the second largest urban centre in West Bengal, after Kolkata. More than 10,00,000 residents live in Siliguri and surrounding areas. Siliguri is a transit hub that connects to tourist destinations in Darjeeling, Sikkim, Dooars, and North East states. It is also called as "Gateway to Northeast India" and is a major trading centre directly connected to international borders with Bhutan, Nepal, and Bangladesh. Siliguri connects the Eastern Himalaya regions including states of Bihar, Sikkim, Assam and rest of West Bengal. However, lack of urban transportation infrastructure has hampered Siliguri's growth potential. Because of poor public transportation system, roads have become extremely congested. People have to suffer jam of over 3-4 hours in their daily commute. I am therefore requesting the Ministry of Railways and Ministry of Housing and Urban Affairs to consider the development of Metro Rail connectivity in Siliguri and adjoining areas. Metro rail will serve over 50,000 daily

* Treated as laid on the Table.

commuters, reduce traffic, and boost tourism revenue. It will also connect major transit points like the Bagdogra Airport and New Jalpaiguri Railways stations. Introducing Metro Services will propel Siliguri, Darjeeling hills, and Terai region into an engine of growth. It will also address the urban transportation deficiency, boost local economy and tourism sector.

(ii) Regarding non-payment of salaries to employees of NEPA Limited, Nepanagar, Madhya Pradesh

श्री ज्ञानेश्वर पाटील (खण्डवा) : मेरे संसदीय क्षेत्र खंडवा में ऐतिहासिक एवं प्रतिष्ठित नेपा लिमिटेड, नेपानगर जिसे "कागज की काशी" की उपमा से अलंकृत किया गया है, स्थित है। यह कारखाना एशिया महाद्वीप का सबसे बड़ा और स्वतंत्र भारत का पहला अखबारी कागज का कारखाना है, जो भारत सरकार के भारी उद्योग विभाग के अधीन एक सार्वजनिक क्षेत्र का उपक्रम है। इस मिल के पुनरुद्धार के लिए सरकार द्वारा कुल 469 करोड़ रुपये की वित्तीय सहायता देकर इस मिल का नवीनीकरण किया गया था। मेरे संसदीय क्षेत्र में यह एकमात्र सार्वजनिक क्षेत्र का उपक्रम है जिस पर लगभग 140 गाँव देहातों की अर्थव्यवस्था निर्भर है और उन लोगों के रोजगार का एक मात्र साधन भी यही मिल है। यहाँ के कर्मचारियों को विगत एक वर्ष से वेतन भुगतान तक नहीं किया जा सका है। मैं भारी उद्योग मंत्री जी से आग्रह और निवेदन करता हूँ कि यदि आप इस मिल को बेचना या किराये पर देना चाहते हैं तो उसके पूर्व इस मिल में कार्यरत कर्मचारियों की सेवाएं प्रभावित न होने पायें व उनकी लंबित देनदारियों, 2007 व 2017 के लंबित वेतन पुनः निर्धारण को तत्काल लागू किया जाए। जो कर्मचारी सेवानिवृत्ति लेना चाहते हैं, उन्हें स्वैच्छिक सेवानिवृत्ति योजना का लाभ दिया जाए और कर्मचारियों की समुचित व्यवस्था करें जिससे यह मिल सतत् चलती रहे व इस क्षेत्र की स्थानीय जनता को रोजगार मिलता रहे। मुझे विश्वास है कि सरकार जो भी निर्णय लेगी वो मिल के कर्मचारियों को ध्यान में रखते हुए और उनके हित में लेगी।

**(iii) Regarding construction of Saryu River Front in Maharajganj
Parliamentary Constituency, Bihar**

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : मेरे लोकसभा क्षेत्र महाराजगंज, बिहार अंतर्गत सारण जिला के माँझी प्रखंड में एक बहुत ही ऐतिहासिक स्थल माँझी गढ़ है जो सरयू(घाघरा) नदी के किनारे अवस्थित है। यह गढ़ बहुत ही प्रसिद्ध पर्यटन स्थल है क्योंकि यहाँ 13वीं सदी के प्रतापी राजा वीर मकर माँझी के किले का अवशेष देखने के लिए देश- विदेश से बड़ी संख्या में लोग आते हैं। यह क्षेत्र उत्तर प्रदेश के बलिया जनपद की सीमा से भी लगता है। ऐसे ऐतिहासिक स्थल को पर्यटन की दृष्टि से विकसित करने की अति आवश्यकता है। इसीलिए माँझी गढ़ से अटल रामघाट, माँझी तक सरयू नदी के किनारे रिवर फ्रंट बनाकर बिहार का एक बहुत बड़ा पर्यटन स्थल विकसित किया जा सकता है। अतः जलशक्ति मंत्री से अनुरोध है कि मेरे संसदीय क्षेत्र अंतर्गत माँझी गढ़ से अटल रामघाट माँझी तक सरयू नदी के किनारे रिवरफ्रंट बनवाया जाये ताकि पर्यटन को बढ़ावा मिल सके।

**(iv) Need to give recognition to sports certificates given to students by
Navodaya Vidyalaya Samiti at par with those of State/National level**

डॉ. हेमंत विष्णु सवरा (पालघर) : मैं भारत सरकार का ध्यान एक अत्यंत महत्वपूर्ण छात्रहित के विषय की ओर आकर्षित करना चाहता हूँ। देशभर में संचालित पी.एम. श्री जवाहर नवोदय विद्यालयों के हजारों विद्यार्थी संकुल, क्षेत्रीय, राष्ट्रीय एवं (School Games Federation of India) स्तर पर उत्कृष्ट प्रदर्शन करते हैं। किन्तु, उन्हें राज्य एवं केंद्र सरकार की खेल कोटा आधारित नौकरियों में उस स्तर का प्रतिनिधित्व नहीं मिल पाता, जिसके वे वास्तविक हकदार हैं। नवोदय विद्यालय समिति द्वारा प्रदत्त खेल प्रमाणपत्रों को प्रायः राज्य/राष्ट्रीय स्तर के समकक्ष मान्यता नहीं दी जाती, जिससे कई प्रतिभाशाली खिलाड़ी केवल तकनीकी कारणों से लाभ से वंचित हो जाते हैं। जबकि राजस्थान एवं गुजरात जैसे राज्यों ने इन प्रमाणपत्रों को राज्य स्तरीय मान्यता प्रदान की है। अतः मेरा सरकार से अनुरोध है कि नवोदय विद्यालय समिति द्वारा जारी खेल प्रमाणपत्रों को राज्य/राष्ट्रीय स्तर के

समकक्ष मान्यता दी जाए। राज्य एवं केंद्र सरकारों की खेल कोटा आधारित नौकरियों में नवोदय विद्यालयों के खिलाड़ियों को समान अवसर प्रदान किया जाए। इस विषय में एक राष्ट्रव्यापी नीति या मार्गदर्शिका जारी की जाए, जिससे समरूपता सुनिश्चित हो सके। यह पहल प्रधानमंत्री जी के "खेलो इंडिया" अभियान को भी मजबूती प्रदान करेगी और ग्रामीण प्रतिभाओं को आगे बढ़ने का अवसर देगी।

(v) Regarding establishment of Cow Sanctuaries

श्री अरुण गोविल (मेरठ) : मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण विषय 'गोवंश संरक्षण' की ओर आकर्षित करना चाहता हूँ, जो ग्रामीण अर्थव्यवस्था, संस्कृति और आत्मनिर्भर भारत के लक्ष्य से जुड़ा है। देश के लगभग 8 करोड़ परिवार आज भी पशुपालन पर निर्भर हैं। गोवंश हमारी कृषि प्रणाली, ग्रामीण आजीविका और पोषण का प्रमुख आधार है। वर्तमान में निराश्रित एवं अनुपयोगी माने जाने वाले गोवंश की संख्या बढ़ रही है, जिससे सामाजिक, आर्थिक और पर्यावरणीय चुनौतियाँ उत्पन्न हो रही हैं। अतः मेरा सुझाव है कि प्रत्येक मंडल स्तर पर गौ संरक्षण केंद्र (Cow Sanctuary) की स्थापना की जाए। इन केंद्रों से न केवल निराश्रित गोवंश को आश्रय मिलेगा, बल्कि स्वदेशी नस्लों का संरक्षण, गोबर-गोमूत्र आधारित जैविक खेती को बढ़ावा, और ग्रामीण युवाओं के लिए रोजगार के नए अवसर भी सृजित होंगे। इनके संचालन हेतु भूमि चिह्नांकन, राज्य सरकारों का सहयोग, केंद्र से वित्तीय सहायता, पशु चिकित्सकों की नियुक्ति तथा जन-जागरूकता अभियान आवश्यक होंगे। साथ ही इन्हें प्रशिक्षण और अनुसंधान केंद्रों के रूप में विकसित किया जा सकता है, जिससे पशुधन और ग्रामीण उद्यमिता को बल मिलेगा। यह पहल न केवल गोवंश संरक्षण को सशक्त बनाएगी, बल्कि गाँवों में समृद्धि और सांस्कृतिक चेतना भी सुनिश्चित करेगी।

(vi) Need to ensure efficient implementation of MGNREGS in Odisha

SHRI BALABHADRA MAJHI (NABARANGPUR): It is observed that fund is not available consistently in the MGNREGS account with the Government of Odisha. As a result, poor daily wage labourers are deprived of the benefits of the scheme. The objective of assured work of 100/300 days per year per family is lost and migration not come down in a poor area like mine. Inconsistent fund in this account is also encouraging misutilisation of MGNREGS fund by a few Contractors and Officers with vested interests. It is learnt that Government of Odisha proposed to create a corpus fund wherein money will always be available in MGNREGS account for which work in MGNREGS will not suffer. However, the same has not agreed to by the Centre for some technical issues. In the best interest of poor daily wage labourers and for successful implementation of the scheme, it is requested to come out with a solution at the earliest.

(vii) Need for stringent action to curb illegal mining and construction activities in Raiwala-Bhogpur region of Haridwar district, Uttarakhand

SHRI RAJIV PRATAP RUDY (SARAN): I wish to raise a serious concern regarding the rampant illegal mining and construction activities taking place in the Raiwala–Bhogpur region of Haridwar district, Uttarakhand. The Bhogpur area alone houses 53 of the total 121 stone crushers in Haridwar. As per recent reports, 22 of these units have either had their permits suspended or their leases have expired. Shockingly, 10 stone crushers were found operating within 1 km of the Ganga river in the Raiwala to Bhogpur stretch according to CPCB—violating the Uttarakhand Stone Crusher Policy, 2021, which mandates a

minimum 1 km distance from the river. Moreover, mined pits of minor minerals have been reported within the flood zone, suggesting unauthorized extraction and posing grave risks to the Ganga ecosystem. I urge the Ministry of Environment, Forest and Climate Change to take strict and immediate action to stop these violations and protect the river.

(viii) Need for revival of canals and sub-canals in Jajpur district, Odisha for irrigation and navigation purpose

DR. RABINDRA NARAYAN BEHERA (JAJPUR): The Jajpur district in whole is represented as Jajpur Parliamentary Constituency in Odisha. There are several rivers like Brahmani, Baitarani, Kelua, Birupa and many small rivers exist here. The district is endowed with rich mineral resources and vibrant cultural heritage points. In past there was maritime legacy and cultural link with Java, Sumatra, Borneo etc. through these rivers for trade by country boats. During British period many canals and sub-canals were constructed connecting these rivers including Major Jenapur to Choudwer canal connecting river Brahmani and Mahanadi. The District is also an agriculture based district. It is observed that most of these canals are destroyed and buried. I do propose Hon'ble Minister of Shipping, Inland Waterways and Jal Shakti to revive these canals for irrigation and navigation purpose in alignment with the objectives of National Waterways (NW) including National Waterways 22 and connect these rivers.

(ix) Need to provide rail connectivity to Medaram village in Mulugu district, Telangana and interlink it with nearest railway junctions

SHRI EATALA RAJENDER (MALKAJGIRI): I wish to raise the matter of urgent public importance that, the Sammakka Saralamma Jathara, held biennially in Medaram village, Mulugu district, Telangana, is Asia's largest tribal congregation, attracting over 1 crore pilgrims, predominantly from Telangana, Chhattisgarh, Maharashtra, and Odisha. Despite its national significance and cultural prominence, Medaram lacks direct railway connectivity, compelling lakhs of tribal devotees to rely on overcrowded and costly road transport, often leading to severe logistical and safety challenges. A dedicated railway line connecting Medaram to the nearest railway junction such as Warangal, Sirpur-Khagaznagar, or Manuguru would provide safe, affordable access to tribal populations, reduce congestion on state transport networks, and boost eco-tourism and regional development in this forested belt, which includes attractions like Bogatha Waterfalls and Ramappa Temple. I urge the Ministry of Railways to undertake a feasible study for this railway line and initiate planning under pilgrimage connectivity, socially relevant infrastructure, or the PM GatiShakti framework, with convergence from the Ministry of Tribal Affairs and Tourism. Such a step will honour tribal traditions, ensure equitable access, and reaffirm national commitment to inclusive development.

(x) Need to develop a comprehensive policy framework to put in place the modern tram system in Bengaluru and other cities

SHRI TEJASVI SURYA (BANGALORE SOUTH): In line with the Government's National Urban Transport Policy vision, which emphasizes 'moving people' rather than 'moving vehicles' and seeks to provide sustainable mobility and accessibility to all citizens, I suggest the re-initiation of a modern tram system in our cities, especially Bengaluru. With over 1.2 crore population, Bengaluru faces peak-hour average traffic speeds of 12–15 kmph, inadequate last-mile connectivity from Metro stations, rising vehicular emissions and unaffordable transport options for short to medium distances. Despite major investments in Metro rail and bus systems, there remains a critical infrastructure gap for travel within 2–15 km ranges, a gap that can be addressed by surface tram systems. Modern tram systems offer a viable and proven solution that lies between Metro and bus services. These systems can integrate seamlessly with existing infrastructure by sharing road space with other vehicles while maintaining dedicated corridors where necessary, reducing capital costs drastically and requiring significantly lower civil infrastructure. Their implementation timeline is also quicker allowing cities like Bengaluru to respond rapidly to transport crises. I hereby request the Government to support bringing back a modern tram system in our cities, especially Bengaluru, and develop a comprehensive policy framework for urban tram systems across India.

**(xi) Need for utilization of vacant land near Gadwal Railway Station in
Telangana by establishing a Skill Development Centre for
unemployed youth**

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): I would like to bring to your kind notice that Gadwal Railway Station, located in the heart of Gadwal town, Jogulamba Gadwal District, Telangana, is surrounded by approximately 150 acres of open and unused land. This land, which was generously donated by Maharani Adi Laxmi Devamma of the Gadwal Samsthan to South Central Railways, remains unutilized. In this connection, it is pertinent to mention that the first train service from Secunderabad to Gadwal commenced on February 1, 1916, during the Nizam Era, making Gadwal one of the oldest, busiest, and most recognized railway junctions in the region. Maharani Adi Laxmi Devamma's intention behind donating this land was not only to provide railway facilities but also to create employment opportunities for the rural youth, particularly in auxiliary roles related to the railways. In the light of the Government of India's various initiatives aimed at empowering unemployed youth, I propose the establishment of a support or training center on this open land. This center could focus on skill development, employment generation, and the promotion of rural artisans, aligning with the Hon'ble Prime Minister's vision of creating opportunities for all. Hence, I earnestly request the intervention of the Hon'ble Minister of Railways, to kindly consider utilizing this open land at Gadwal Railway Station in my Parliamentary Constituency, Mahbubnagar for the benefit of local youth and artisans, creating job opportunities that will contribute significantly to the socio-economic development of the region.

(xii) Need to take comprehensive measures for safety and security of Sri Harmandir Sahib (Golden Temple) in Amritsar, Punjab

SHRI CHARANJIT SINGH CHANNI (JALANDHAR): I wish to raise a matter of urgent public importance concerning the repeated bomb threats received by Sri Harmandir Sahib (Golden Temple), Amritsar—a site of immense spiritual significance for crores across the globe. In the past one week, over seven bomb threat emails—some referencing RDX explosives—have been sent targeting the holy shrine. Despite the detention of one suspect, the threats continue unabated. This raises serious concerns about the efficacy of the ongoing investigation and the possible existence of a broader conspiracy. This issue is far beyond local law and order. It is a direct attack on our national security, religious harmony, and public faith. I urge the Union Government to deploy central agencies like the NIA and cybercrime units to thoroughly investigate the source of these threats; ensure coordinated 24x7 security service between Punjab Police and central forces; issue a formal assurance in the House on the protection of all religious sites from such threats; and frame a national strategy for digital surveillance and protection of religious sites. Sri Harmandir Sahib is a symbol of India's unity and peace. Its protection must be a national priority.

(xiii) Need to ensure availability of WHO-standard vaccines and medically guided protocols to address rising rabies deaths due to stray dog menace in Kerala and other parts of country

SHRI BENNY BEHANAN (CHALAKUDY): I wish to draw the attention of the Government to the alarming rise in rabies deaths and stray dog attacks,

particularly in Kerala. Between February and June 2025, several tragic fatalities occurred—including children who died despite receiving anti-rabies vaccines, mainly due to high-risk bite sites and delayed treatment. In one case, a fatal bite from a previously vaccinated pet was ignored. Dog bite cases in Kerala rose from 1.35 lakh in 2017 to over 3.16 lakh in 2024, with rabies deaths increasing from 8 to 26. From 2020 to 2024, the state reported over 1.29 million dog bites and 94 rabies deaths. There is growing concern over substandard vaccines, weak cold chain systems, and slow Animal Birth Control (ABC) program execution. Humane handling of aggressive or rabid dogs also lacks clarity. I urge the Government to include PrEP vaccination in national health programs, ensure availability of WHO-standard rabies vaccines with strict quality control, and enforce timely and effective implementation of the ABC programme. A national expert panel must be constituted to review current policy gaps and develop humane, medically guided protocols to deal with dangerous strays. This issue demands immediate national-level intervention.

(xiv) Regarding farmers' suicides in Amravati and Yavatmal districts in Maharashtra

श्री बलवंत बसवंत वानखडे (अमरावती) : क्या सरकार को महाराष्ट्र राज्य के विदर्भ संभाग में, विशेषकर अमरावती और यवतमाल जिलों में, (क) वर्ष 2019 से 2025 तक किसानों द्वारा की गई आत्महत्याओं की जानकारी है; (ख) क्या यह तथ्य सही है कि उक्त अवधि में विदर्भ संभाग में कुल 7334 किसानों ने आत्महत्या की, जिनमें से वर्ष 2025 के पहले छह महीनों में ही 527 किसानों ने आत्महत्या की है; (ग) क्या सरकार के पास यह आंकड़ा उपलब्ध है कि अमरावती जिले में 1910 तथा यवतमाल जिले में 2002 किसानों ने आत्महत्या की है; (घ) आत्महत्या करने वाले किसानों के

परिजनों को केंद्र अथवा राज्य सरकार द्वारा अब तक क्या सहायता या मुआवजा प्रदान किया गया है; (ड) संकटग्रस्त क्षेत्र घोषित विदर्भ में किसानों की कर्जमाफी योजना कब तक पूर्ण की जाएगी तथा अब तक कितने किसानों को इसका प्रत्यक्ष लाभ प्राप्त हुआ है; और (च) क्या केंद्र सरकार द्वारा भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकने हेतु कोई विशेष योजना या नीति प्रस्तावित की गई है?

**(xv) Need for restoration of trains originating from/passing through
Ambala Parliamentary Constituency, Haryana**

SHRI VARUN CHAUDHRY (AMBALA): I request the honourable Minister of Railways to restart the passenger trains stopped during Covid times which were starting and passing through Ambala Parliamentary Constituency in the interest of the daily wagers, public and private sector employees and the public at large. This act of restarting the passenger trains will generate employment, reduce the economic burden on the passengers, save time and reduce pollution as well.

**(xvi) Need to withdraw the mandatory Face Recognition System applied
to Anganwadi Workers for Take Home Rations and to address the
problems being faced by them**

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): I would like to bring attention of the Government to the plight of Anganwadi workers and helpers who are facing immense challenges due to the mandatory Face Recognition System (FRS) for Take Home Rations (THR). This system is not only causing harassment to workers but also denying benefits to malnourished children and women. The Government must understand that Anganwadi workers are the backbone of our nutrition programs, and their hard work and dedication deserve recognition and support. Instead of providing them with the

necessary infrastructure and resources, the government is burdening them with unrealistic expectations and technological demands. I urge the Government to immediately stop the mandatory FRS authentication and provide Anganwadi workers with the necessary support and resources to deliver their services effectively. We must prioritize the well-being of our children and women, and ensure that they receive the nutrition they deserve. The Government must also address the long-pending demands of Anganwadi workers, including regularization, minimum wages, and social security benefits."

(xvii) Need to declare and develop Prayagraj-Lucknow state highway as a national highway

श्री पुष्पेंद्र सरोज (कौशाम्बी) : मैं माननीय मंत्री, सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार का ध्यान अपने संसदीय क्षेत्र कौशांबी (उत्तर प्रदेश) के एक अत्यंत महत्वपूर्ण मार्ग की ओर आकर्षित करना चाहता हूँ। प्रयागराज-लखनऊ मार्ग पर जनपद प्रतापगढ़ के मंनिखेड़ा से होते हुए यह मार्ग राज्य ग्राम चौबसी, दभेहटा पुल (राम ब्रिज), दनियालपुर, सैनी चौराहा, जीतौरा रोड, कामसिन मोड़, सौरई बाजार, मंझनपुर, करारी, भेवरिका कटरा, सर्सई अकील, पुरखास, चंदवा का पुरवा, यमुना नदी घाट से होकर जनपद प्रयागराज के रीवा मार्ग तक पहुँचता है। यह मार्ग प्रतापगढ़, कौशांबी और प्रयागराज जिलों को जोड़ता है तथा अत्यधिक व्यस्त रहता है। इस मार्ग से भारी संख्या में वाहन गुजरते हैं, किंतु सड़क की चौड़ाई कम होने और स्थिति खराब होने के कारण आए दिन दुर्घटनाएँ होती हैं। यह मार्ग ग्रामीण क्षेत्रों के लिए भी आवागमन का मुख्य साधन है। जनहित में इस राज्य मार्ग को नेशनल हाईवे घोषित कर उसका चौड़ीकरण एवं निर्माण कार्य कराना आवश्यक है, जिससे क्षेत्रीय संपर्क सशक्त हो, यातायात दबाव कम हो और आर्थिक विकास को गति मिले। अतः मैं सरकार से अनुरोध करता हूँ कि उपरोक्त मार्ग को नेशनल हाईवे घोषित कर शीघ्र निर्माण कार्य हेतु आवश्यक दिशा-निर्देश दिए जाएं।

(xviii) Need to re-employ the contract para-medical employees who rendered their services in Railway Hospitals during Covid period

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर) : भारत सरकार के रेलवे अस्पतालों में कार्यरत पैरामेडिकल संविदा कर्मचारियों ने 2020 से 2022 तक कोरोना महामारी के दौरान निरंतर सेवा दी। जब देश संकट में था, लोग घरों से बाहर निकलने से डरते थे और हर ओर मृत्यु का भय था, तब इन स्वास्थ्य कर्मियों ने रेलकर्मियों और आम नागरिकों की जान बचाने के लिए अपनी जान जोखिम में डालकर कार्य किया। इन कर्मचारियों ने दिन-रात मेहनत की, स्वयं बीमार पड़े, फिर भी अपने कर्तव्यों से पीछे नहीं हटे। दुर्भाग्यवश, रेलवे प्रशासन ने बिना किसी सूचना या टर्मिनेशन लेटर दिए, इन कर्मचारियों को नौकरी से निकाल दिया। पूरे भारत में लगभग 2500 से 3000 कोरोना योद्धाओं के साथ अन्यायपूर्ण व्यवहार किया गया। ये कर्मचारी रेलवे की निर्धारित चयन प्रक्रियाओं को पार कर सेवा में आए थे और महामारी के दौरान अपना 100 प्रतिशत योगदान दिया था। सरकार से अनुरोध है कि इन कर्मचारियों को पुनः रेलवे अस्पतालों में सेवा का अवसर प्रदान किया जाए ताकि उनका न्याय हो सके और देश को फिर से उनकी सेवाओं का लाभ मिल सके।

(xix) Need to provide stoppage to Pallavan Express (No. 12606) and Vaigai Express (No. 12636) at Ulundurpettai Railway Station in Tamil Nadu

SHRI MALAIYARASAN D. (KALLAKURICHI): 15 express trains pass through Ulundurpettai daily, of which Kollam Express stops only at night. No other trains stop at Ulundurpettai railway station. I hereby request that steps be taken to provide stoppage to train number 12606 Pallavan Express and train number 12636 Vaigai Express at Ulundurpettai railway station in Tamil Nadu. Also, steps should be taken to improve Ulundurpettai railway station by including Ulundurpettai railway station in the Amrit Bharat Station Scheme (ABSS).

**(xx) Need to declare 'Thirukkural' the book authored by Tamil poet
Thiruvalluvar as National Treasure Book of the country**

SHRI D. M. KATHIR ANAND (VELLORE): With a voice that echoes the pride of Tamil Nadu and the conscience of this nation, I would like to humbly urge the Government to declare "Thirukkural", authored by the sage Tamil Thiruvalluvar, as "India's National Treasure Book". This is not a regional demand. It is a national call for moral recognition. Thirukkural is not a religious scripture, but a timeless ethical masterpiece-1,330 couplets that teach virtue (Aram), governance (Porul), and love (Inbam). Its verses speak of non-violence, justice, compassion, equality, and duty-values that form the very bedrock of our Constitution. It's universal wisdom has been acknowledged across this very House. The Prime Minister, Finance Minister and many others have quoted Thirukkural in Parliament. To immortalise his message the then Chief Minister of Tamil Nadu erected the 133 foot tall statue of Thiruvalluvar in Kanniyakumari, where the three seas meet. That statue stands not just in granite-it stands in history. The Tamil Nadu Legislative Assembly has passed resolutions. Courts have urged the Government to translate Thirukkural into all Indian languages and include it in the national curriculum. It transcends region, religion, and language. It unites where politics divides. It guides where laws fail. I appeal to the Minister of Culture and Union Government to honour a poet who belonged to all of humanity. Let Thiruvalluvar's voice ring not only from textbooks in Tamil Nadu but from the heart of India. Declare Thirukkural as India's National Treasure Book.

(xxi) Need to address the problems being faced by handloom weavers in Andhra Pradesh

SHRI G. LAKSHMINARAYANA (ANANTAPUR): In the drought-prone villages of Rayalaseema, where crops often fail, it is the loom that has sustained generations. Weaving is not just a livelihood here—it is a legacy of patience, pride, and skill. Across Andhra Pradesh, over 3.5 lakh handloom weavers, many of them aging artisans, continue this tradition against all odds. Recognising their contribution, the Government of Andhra Pradesh, has taken important steps. Over 90,000 weavers above the age of 50 are now receiving ₹4,000 per month through the NTR Bharosa Pension. The state has also announced a 200-unit power subsidy for handloom units—an essential relief in reducing production costs. But the support of the Central Government is equally vital to ensure sustainability. I urge the Union Government to take urgent steps to exempt GST on handloom products to protect traditional markets and boost sales; strictly enforce the Handlooms (Reservation) Act to prevent illegal imitation by powerlooms and provide subsidised jacquards and modern weaving tools to enhance productivity and competitiveness. These are not demands—they are lifelines for a community that continues to weave India's cultural identity, thread by thread.

(xxii) Need to declare the birthday of King Ashoka as the national festival and declare the day as national holiday

श्री सुनील कुमार (वाल्मीकि नगर) : मैं माननीय मंत्री जी का ध्यान इस ओर आकृष्ट कराना चाहता हूँ कि सम्राट अशोक का जन्म- दिन प्रति वर्ष हिंदी मास चैत्र शुक्ल पक्ष की अष्टमी को अशोकाष्टमी

के रूप में मनाया जाता रहा है। सम्राट् अशोक की शासननीति, नीति शास्त्रों, शिलाशास्त्रों के लोककल्याणकारी प्रभाव को जन-जन तक पहुँचाने का काम किया जाना चाहिए। राष्ट्रीय ध्वज में “अशोक चक्र” जो है वह भारत का राष्ट्रीय चिह्न है। बिहार के माननीय मुख्यमंत्री जी द्वारा सम्राट् अशोक के जन्म दिन को राजकीय अवकाश घोषित किया गया जो बहुत ही सराहनीय है। अतः मैं माननीय मंत्री जी से निवेदन करता हूँ कि सम्राट् अशोक के गौरवशाली इतिहास को देखते हुए इनके जन्म दिन (अशोकाष्टमी) हिंदी मास चैत्र शुक्ल पक्ष अष्टमी को प्रतिवर्ष राष्ट्रीय अवकाश घोषित कर, राष्ट्रीय पर्व की मान्यता देकर इस महापर्व को गति प्रदान करने का कृपा करें।

(xxiii) Regarding situation arising out of eviction drive in Assam

DR. M. P. ABDUSSAMAD SAMADANI (PONNANI): I would like to vehemently condemn the demolition drive in Assam-forced eviction and destruction of thousands of families displacing them without any provision for rehabilitation, relocation, or relief. Despite Supreme Court guidelines mandating show-cause notices and a 15-day response window, the evictions were executed within days, often just one or two of notice, without personal hearings or meaningful recourse. This illegal action is nothing but breach of law by authorities themselves. What is more alarming is the targeting of Bengali-origin Muslim families, many of whom had lived in the region for over 60-70 years, with due documentations. There was no alternative housing, no compensation, no food, no shelter. Mosque buildings, schools, homes are razed even during heavy monsoon rains, leading to lives uprooted and dignity shattered which led them stateless and disenfranchised. The Supreme Court has already issued a notice to authorities over alleged contempt of court seeking rehabilitation, reconstruction, and

constitutional justice for the displaced. Erasing the belongings of poor people overnight is not governance. I urge the Government to strictly pause further demolition, comply fully with judicial mandates, provide immediate relief, resettlement and compensation.

**(xxiv) Regarding construction of national highways in Daman and Diu
Parliamentary Constituency**

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : मेरे संसदीय क्षेत्र दमन और दीव अतर्गत दीव एक आइलैंड जैसा है, जो समुद्र की गोद में बसा हुआ है। यहां हमारे स्थानीय लोगों की मर्जी के विरुद्ध नेशनल हाईवे लाया जा रहा है। हमने बहुत सारे नेशनल हाईवे देखे हैं जिसको नगरपालिका से बाईपास किया जाता है। किंतु दीव में लोगों की मर्जी के विरुद्ध नगरपालिका से निकाला जा रहा है, जिससे बहुत लोगों के घर-बार, दुकान टूटेंगे। लोग बेघर होकर बर्बाद हो जाएंगे, जबकि अन्य विकल्प भी हैं। गुजरात के कोटडा से यह नेशनल हाईवे दीव में लाया जाए तो हमारे लोगों की हानि भी नहीं होगी और नेशनल हाईवे भी बन सकता है। दमन में नेशनल हाईवे तो है लेकिन वह बहुत ही दयनीय स्थिति में है, साथ ही अधूरा भी है। नानी दमन से मोटी दमन का कोई जुड़ाव नहीं होने से उसे भी नगरपालिका विस्तार में बने दमन के ब्रिज से लोगों को साधन ले जाने पड़ते हैं, जिसके कारण पूरे दमन में ट्रैफिक जाम रहता है, शनिवार, रविवार एवं वार-त्यौहार में कोई गाड़ी लेकर दमन में घूम नहीं सकता है। मैं सरकार से मांग करता हूं कि दीव के NH को कोटडा से बनाकर हमारे लोगों की रक्षा करें एवं दमन में ब्रिज बनाकर नानी दमन से NH को जोड़ा जाए।

**(xxv) Need to establish ESIC hospital in Bardoli Parliamentary
Constituency, Gujarat**

श्री प्रभुभाई नागरभाई वसावा (बारडोली) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र 23 बारडोली लोकसभा के वस्त्र उद्योग इकाइयों से जुड़े श्रमिकों के चिकित्सा उपचार की ओर आकर्षित करना चाहता हूं। सरदार बल्लभ भाई पटेल जी की सत्याग्रह वाली पावन भूमि बारडोली के सूरत जिले की

ग्रामीण विस्तार में एक हजार से ज्यादा वस्त्र उद्योग कार्यरत हैं। हर एक इकाई में हजार से ज्यादा श्रमिक कार्य करके अपने एवं अपने परिवार का जीवन यापन करते हैं। ऐसे श्रमिकों के चिकित्सा उपचार के लिए भारत सरकार के श्रम एवं रोजगार मंत्रालय द्वारा स्थापित ESIC (कर्मचारी राज्य बीमा निगम) हॉस्पिटल मुफ्त या राहत दर पर चिकित्सा उपलब्ध कराते हैं, किन्तु सूरत ग्रामीण, जहां हजारों की संख्या में वस्त्र उद्योग हैं, में एक भी ESIC हॉस्पिटल की सुविधा नहीं होने के कारण श्रमिकों को उपयुक्त चिकित्सा की सुविधा नहीं मिल पा रही है। अतः माननीय मंत्री जी से अनुरोध करना चाहता हूं कि श्रमिकों के उचित उपचार हेतु एक ESIC हॉस्पिटल देने की कृपा करें।

(xxvi) Need to construct a railway foot overbridge near Kuber Nagar in Ahmedabad East Parliamentary Constituency, Gujarat

श्री हंसमुखभाई सोमाभाई पटेल (अहमदाबाद पूर्व) : मेरे संसदीय क्षेत्र अहमदाबाद पूर्व में नरोडा विधानसभा में रेलवे लाइन पर "श्रीमद राजचंद्र अंडरब्रिज" के पास कुबेरनगर में आईटीआई स्थित है, जहां आसपास के क्षेत्रों से बड़ी संख्या में बच्चे पढ़ने आते हैं। कुछ समय पहले रेलवे विभाग द्वारा रेलवे लाइन के चारों ओर दीवार बनाने के कारण इन बच्चों को पढ़ाई के लिए आईटीआई तक पहुंचने के लिए खतरनाक तरीके से दीवार और रेलवे ट्रैक कूदना पड़ता है। अंडरपास में भी चलने के लिए फुटपाथ नहीं है, इसलिए उन्हें दुर्घटना के डर के बीच सड़क पार करनी पड़ती है। भविष्य में कोई दुर्घटना न हो और बच्चों को कोई परेशानी न हो, इसके लिए अनुरोध है कि इस रेलवे ट्रैक पर फुटओवर ब्रिज बनाने का उचित निर्णय शीघ्र लिया जाए।

14.08 hrs

MATTERS OF PUBLIC IMPORTANCE-Contd.

माननीय सभापति: माननीय सदस्यगण, कुछ माननीय सदस्य शून्य काल में बोलने की इच्छा रखते हैं इसलिए कुछ सदस्यों को अवसर दिया जा रहा है।

श्रीमती संजना जाटव जी

श्रीमती संजना जाटव (भरतपुर) : माननीय सभापति जी, मैं आपके माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र भरतपुर में पानी की समस्या की ओर आकर्षित करना चाहती हूँ।

भारत सरकार की योजना 'जल जीवन मिशन' के अंतर्गत सरकार द्वारा पेयजल उपलब्ध करवाने हेतु कार्य किए जा रहे हैं। इसके तहत पानी की टंकियां तो बन चुकी हैं किंतु इनमें जल की आपूर्ति नहीं की जा रही है। इन योजनाओं के अंतर्गत अधिकारियों और ठेकेदारों की मिलीभगत से कई स्थानों पर केवल कागजों में ही कार्य पूर्ण दिखाई देता है। हकीकत में न तो जल आम जन को मिल रहा है और न ही इनका निर्माण गुणवत्ता युक्त किया जा रहा है। पानी की पाइपलाइन घटिया क्वालिटी की बिछाई गई है और इस कारण पानी की आपूर्ति नहीं हो पा रही है। पानी की पाइपलाइन बिछाने के लिए सड़कों को खोदा गया लेकिन उनको रिपेयर नहीं किया गया, इसके कारण आमजन को आने-जाने में कठिनाइयों का सामना करना पड़ रहा है। कुछ स्थानों पर बिना किसी कार्य के फील्ड इंजीनियरों और ठेकेदारों को कई करोड़ रुपये का भुगतान भी कर दिया गया है। मैंने इस भ्रष्टाचार के बारे में दिशा मीटिंग में जवाब मांगा लेकिन आज तक मुझे कोई संतोषजनक जवाब नहीं मिला। इनके खिलाफ आज तक कोई कार्रवाई भी नहीं की गई है।

मेरी आपके माध्यम से सरकार से मांग है कि 'जल जीवन मिशन' के अंतर्गत किए गए कार्यों की उच्च स्तरीय जांच की जाए और दोषी ठेकेदारों के विरुद्ध कड़ी से कड़ी कार्रवाई की जाए ताकि इस प्रकार की लापरवाही भविष्य में न हो सके।

श्री मनोज कुमार (सासाराम): माननीय सभापति महोदया, आपने मुझे एक अति महत्वपूर्ण विषय को उठाने का मौका दिया है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

मैं आपके माध्यम से, सरकार से निवेदन करना चाहता हूँ कि प्रधानमंत्री पोषण योजना के अंतर्गत 2 लाख 45 हजार रसोइए बिहार में काम कर रही हैं। सभी रसोइयों से छः से सात घंटे काम कराए जाते हैं। यहाँ तक कि रविवार और छुट्टियों के दिनों में भी उनको बुलाकर काम कराए जाते हैं। इनको केन्द्र सरकार की ओर से एक हजार रुपए और राज्य सरकार की ओर से 650 रुपए

मिलते हैं यानी कुल मिलाकर इन लोगों को केवल 1650 रुपए वेतन के रूप में मिलते हैं। मैं कहना चाहता हूँ कि वेतन के रूप में इनको न्यूनतम राशि 10 हजार रुपये मिलना चाहिए। 65 साल तक इनकी नौकरी होनी चाहिए। इनको 10 महीने का ही सैलरी दिया जाता है, जो कि पूरे 12 महीने तक दिया जाना चाहिए।

श्री चंदन चौहान (बिजनौर): माननीय सभापति महोदया, मैं इस सम्मानित सदन में, लोक महत्व के एक अति महत्वपूर्ण मुद्दे पर आपका ध्यान आकर्षित करने के लिए खड़ा हुआ हूँ।

मैडम, इंटरनेट और सोशल मीडिया के मामले में आज दैनिक मानसिकता यह है कि इससे जिंदगियाँ छीनी जा रही हैं, प्रतिष्ठा नष्ट की जा रही है और सार्वजनिक संवाद में जहर घोल दिया जा रहा है। हमारे बीच जो सबसे कमजोर हैं, वे इसका शिकार सबसे पहले होते हैं। युवा और महिलाओं को लगातार सायबर बुलिंग और ऑनलाइन उत्पीड़न का सामना करना पड़ रहा है। यह महिलाओं को सार्वजनिक और ऑनलाइन जीवन में भाग लेने से रोकता है। आज कई परिवारों की अखंडता और व्यक्तियों की प्रतिष्ठा एक क्लिक से चकनाचूर हो रही हैं। यह उदाहरण अभिव्यक्ति की स्वतंत्रता को दबाने के बारे में नहीं है। यह जवाबदेही का एक ढाँचा स्थापित करने के बारे में है। हम अभिव्यक्ति की स्वतंत्रता को मानहानि, उत्पीड़न और हिंसा के लिए उकसाने का लाइसेंस नहीं बना सकते हैं। हमारे कानूनी ढाँचे को मजबूत करें। इसके लिए हमें वर्तमान सूचना प्रौद्योगिकी के अधिनियमों से परे जाकर उचित और सख्त नियम बनाने की आवश्यकता है। इन नियमों के तहत, सोशल मीडिया प्लेटफॉर्मों की जवाबदेही को स्पष्ट रूप से परिभाषित करनी चाहिए।

सेंसरशिप खतरनाक और अवैध सामग्रियों पर एक आवश्यक नियंत्रण है, विशेष रूप से हमारे युवाओं के बीच जिम्मेदारीपूर्वक सोशल मीडिया का उपयोग सिखाने के लिए राष्ट्रव्यापी शैक्षिक अभियानों में निवेश करने की आवश्यकता है।

मैं इस सदन के माध्यम से निवेदन करना चाहता हूँ कि हमारा डिजिटल भविष्य एक चौराहे पर खड़ा है। हम या तो अपने समाज में गलत सूचनाएं, नफरत और भय को इरोड होने दे सकते हैं या यह सुनिश्चित कर सकते हैं और एक साहसिक एवं निर्णायक कदम उठा सकते हैं ताकि सोशल

मीडिया एक अच्छे उपकरण के रूप में काम करे ।

मैं इस सदन के सभी सदस्यों से अनुरोध करता हूँ कि राजनीतिक विभाजन से ऊपर उठकर एक बेहतर समाज, एक सुरक्षित जिम्मेदारी और अधिक न्यायपूर्ण डिजिटल भारत के निर्माण में हम सभी साथ आएं ।

धन्यवाद ।

माननीय सभापति: डॉ. एम. के. विष्णु प्रसाद – उपस्थित नहीं ।

डॉ. प्रभा मल्लिकार्जुन ।

DR. PRABHA MALLIKARJUN (DAVANAGERE): Madam Chairperson, I wish to raise concern about the need to revise the wage ceiling under the ESI Scheme. Currently, workers earning above Rs.21,000 per month are excluded from ESI coverage. This limit has not been revised since 2017, despite rising wages and inflation, resulting in the exclusion of lakhs of vulnerable workers from vital social protection. States like Karnataka have proposed scientific revisions to minimum wages, with the draft notification suggesting monthly wages from Rs.19,000 to over Rs.34,000.

I urge the Government to expedite this process, raise the ESI ceiling to Rs.30,000 per month, institutionalize periodic revisions, and safeguard existing beneficiaries through statutory amendments and stakeholder consultations.

Thank you, Madam.

SHRI TEJASVI SURYA (BANGALORE SOUTH): Madam Chairperson, thank you for this opportunity. Bengaluru is India's economic engine. It is one of the most important cities today and for the next 20 years for India's growth. However, the city is suffering from a big infrastructure deficit. The only way that traffic

congestion in the city can be addressed is through expedited metro expansion.

Madam, through you, I want to request the hon. Minister of Housing and Urban Affairs to kindly expedite the opening of the already delayed yellow line operations. This connects the residential part of Bengaluru to the Electronic City. Once opened, more than eight lakh people will travel in it every day. So, my request is to kindly open it as soon as possible.

The second request I have is that four months ago, the BMRCL hiked the Metro fare by 130 per cent. Public transport, especially services like metro, must be affordable to the common man. This hike in metro fare has resulted in a deep and steep reduction in the ridership. In the last four months, despite multiple requests, the BMRCL has not made public the Fare Fixation Committee Report. Madam, this is a democracy. Public, especially riders who travel in metro, deserve the right to know on what basis the BMRCL increased the metro fares by 130 per cent. My request to the Minister is to instruct the authorities of BMRCL to immediately publish the Fare Fixation Committee Report.

The third and final request I have is that for the last few months, the approval for the red line metro which connects the most important and critical corridor of Bengaluru is pending before the Ministry. I request, through you, the Minister to kindly expedite the approval for red line metro to ease the traffic congestion in Bengaluru. Thank you so much Madam.

ADV. FRANCIS GEORGE (KOTTAYAM): Madam, I am again raising this matter of arrest of nuns in Chhattisgarh. The facts of the matter are very well known to the House. It was raised early in the morning. Madam, the bail

application, when it was moved in the Sessions Court, the Court has committed it to the NIA court now. The issue is getting more serious now.

Madam, this is an absolutely, you know, a concocted case which has been taken up by an outfit, which is very unfortunate. The State Government has to act. We have requested the Chief Minister to immediately intervene in this matter. Now that it has gone out of the hands of the State Government, we would request the Central Government of India, the Ministry of Home Affairs, to intervene in this matter and get justice for those two hapless women who have been jailed for no fault of theirs. Actually, seeking employment is not a crime. We have 2.5 million migrant workers in Kerala. They come through various sources. Likewise, these ladies have sought employment with these nuns and they have come to take them to their place. The Bajrang Dal has alleged human trafficking and forced religious conversion and the police have registered a false case. It is very unfortunate. This cuts the very root of faith in freedom of women which is a constitutional value guaranteed in this country. This is a democracy; this is a secular nation. If this case is not solved immediately, there will be widespread consequences in our country.

I request the Central Government to immediately intervene and get justice for these two hapless nuns. They have done nothing wrong, nothing against the law. I would request the Central Government to intervene in this matter.

डॉ. धर्मवीर गांधी (पटियाला) : सभापति महोदया, आपने मुझे शून्य काल में मेरे इलाके के एक महत्वपूर्ण विषय पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

मैं पंजाब से आता हूँ। पटियाला में एक बरसाती नदी है, वह पिछले कई दशकों से हमारे क्षेत्र

को बहुत ज्यादा नुकसान पहुंचा रही है। उससे जन-धन और पशु-धन को नुकसान पहुंचता है, फसलें तबाह होती हैं तथा आर्थिकता भी तबाह होती है। इससे शहरों और गांवों के लाखों-लाख लोग प्रभावित होते हैं, परंतु पिछले कई दशकों से इस नदी का कोई पक्का इंतजाम नहीं किया गया है।

मेरा सरकार से अनुरोध है कि यह नदी हिमाचल प्रदेश से निकलती है और मोहाली, पटियाला, संगरूर और भटिंडा जिलों को नुकसान पहुंचाती है। वहां बहुत ज्यादा तबाही मचाती है। इसका तटबंध बनाया जाए। वहां चेक डैम्स बनाए जाएं। चेक डैम्स के दोनों तरफ तालाब भी बनाए जाएं, ताकि मछली पालन हो, जिससे किसानों की आय में बढ़ोतरी होगी। दूसरा, यह पानी सिंचाई के भी काम आएगा और हमारा प्रदेश तबाही से भी बच जाएगा।

सभापति महोदया, मैं आपके माध्यम से सरकार का ध्यान घग्गर नदी की ओर दिलाना चाहता हूँ।

***SHRI BALYA MAMA SURESH GOPINATH MHATRE (BHIWANDI):** Hon'ble Madam Chairperson, thank you. I want to draw your attention towards Navi Mumbai Airport which is going to inaugurate very soon. This airport should be named after Shri. D.B Patil and this demand was raised by the locals there. This proposal has been passed and cleared by Maharashtra Legislature and sent it to the Central Government. Shri D.B. Patil was a Member of Parliament for two times and he was also a 5-term MLA. He also held the post of Leader of Opposition in Maharashtra Vidhan Sabha. He played an instrumental role in passing Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, in 1989 in Maharashtra. The central Government also approved this act in 1994.

* English translation of the speech originally delivered in Marathi.

He successfully led the agitations against CIDCO in 1984 even after getting injured. Only after his agitation, the Government accepted the policy of land for land and rehabilitation of 12.5%. This was in the line of the Land Acquisition Act passed in 2013.

Government of Maharashtra took a decision in the year 2022 in this regard to honour his valuable and historical contribution in public life. So, I would like to request you to implement this decision as early as possible by naming Navi Mumbai Airport after Late Shri D.B Patil.

Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Thank you, Madam Chairperson.

The Goods and Services Tax has been in effect nationwide since 1st July, 2017 encompassing handloom products as well as essential raw materials such as yarn. In Odisha alone, weavers collectively procure approximately Rs. 152 crore worth of yarn annually, attracting a GST liability of Rs. 7.6 crore at the prevailing rate of five per cent.

The imposition of GST on these inputs directly escalates the production cost and, by extension, the sales price of handloom products. This burden hampers market competitiveness, leading to a decline in marketing turnover and adversely affecting the livelihoods of the weavers dependent on this traditional profession.

I urge upon the Government to consider exempting handloom products and their raw materials from GST, thereby promoting the sector and

safeguarding the economic well-being of weavers across the country.

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Thank you, Madam Chairperson, for giving me the opportunity to speak on a very important issue.

I would like to raise an important issue of a tragic and deeply disturbing incident of self-immolation and death of a young student in Balasore, Odisha. She has been facing mental harassment and victimisation, and there is a failure of institutional and administrative mechanisms to respond to her repeated claims. She had escalated to her local MLA, local MP, Chief Minister, Education Minister, and even the Union Education Minister, but it fell into deaf ears. वह बेचारी बार-बार लड़ाई करती रही, लेकिन किसी ने उसकी बात नहीं सुनी। उसने मजबूरन खुद को जलाकर मार दिया. And this is a very, very sad incident. उड़ीसा में ऐसी घटनाएं बार-बार होती चली आ रही हैं। तीन लोगों ने एक माइनर महिला को जला दिया, जिसके बाद वह ऐम्स में भर्ती हो गई। हर दिन रेप और सेक्सुअल हैरेसमेंट के केसेज़ आते रहते हैं।

14.24 hrs

(Shri Dilip Saikia *in the Chair*)

आप देखेंगे कि उड़ीसा में एक साल के अंदर 40,000 से ज्यादा महिलाएं निखोज हैं, 15,000 से ज्यादा महिलाओं के साथ सेक्सुअल हैरेसमेंट के केसेज़ हैं और हर दिन 8 रेप होते हैं। उड़ीसा की लॉ और सिचुएशन पूरी तरह से तहस-नहस हो गई है। बालासोर की इस पार्टिकुलर घटना पर मेरे कुछ सुझाव हैं। There should be a time-bound supervised investigation. Negligent officials should be suspended. Mandatory campus safety audits should be done. There should be constitution of an ICC; POSH compliance; surveillance; 24x7 confidential digital complaint and tracking platform; rapid

harassment response protocol with 72-hours protective mandate; trauma counselling; witness and victim-family protection; and fast-track trial. फ्यूचर में ऐसी घटनाएं न हों, इस पर सरकार को ध्यान देना चाहिए। इसी के साथ मैं अपनी बात समाप्त करता हूँ। आपका बहुत-बहुत धन्यवाद।

श्री अनिल फिरोजिया (उज्जैन) : माननीय सभापति जी, मुझे एक महत्वपूर्ण विषय पर बोलने के लिए आपने समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

माननीय सभापति जी, मैं आपके माध्यम से माननीय गृह मंत्री जी के समक्ष यह मांग रखता हूँ कि उज्जैन बाबा महाकाल की नगरी है। बाबा महाकाल का मंदिर बड़ा प्राचीन है और पूरे विश्व में प्रसिद्ध है। वहां माननीय प्रधानमंत्री जी ने महालोक का लोकार्पण किया था। उसके बाद एक साल में वहां तीर्थ यात्रियों और दर्शनार्थियों की संख्या बहुत बढ़ी है। लगभग एक साल में सात करोड़ लोग वहां आने लगे हैं।

वर्ष 2028 में वहां सिंहस्थ होने वाला है। अतः वहां की सुरक्षा को ध्यान में रखते हुए, मैंने पहले भी मांग रखी थी और आज भी रख रहा हूँ, सीआईएसएफ या सेंट्रल रिजर्व पुलिस फोर्स (सीआरपीएफ) वहां के लिए दी जाए। पहले भी वहां उत्तर प्रदेश का दुबे पकड़ा गया है। अभी वहां एक कोई जासूस भी पकड़ी गई है। वह क्षेत्र 'सिमी' का गढ़ रहा है, पीएफआई का गढ़ है। इसलिए, उसकी सुरक्षा को ध्यान में रखते हुए सीआईएसएफ या सेंट्रल रिजर्व पुलिस फोर्स, दोनों में से एक वहां के लिए दी जाए। आपका बहुत-बहुत धन्यवाद।

श्री जितेंद्र कुमार दोहरे (इटवा) : माननीय सभापति जी, आपका बहुत-बहुत धन्यवाद।

सभापति जी, यह देश संविधान से चलता है। लेकिन, संविधान के द्वारा प्राइमरी के बच्चों के लिए जो शिक्षा का अधिकार दिया गया है, उस शिक्षा को खत्म किया जा रहा है। उत्तर प्रदेश में शासन द्वारा हजारों विद्यालयों को पेय्रिंग के नाम पर बंद किया जा रहा है। प्रदेश में 150 से कम छात्र संख्या वाले प्राथमिक विद्यालय एवं 100 से कम छात्र संख्या वाले उच्च प्राथमिक विद्यालयों को प्रधानाध्यापक विहीन करते हुए हजारों प्रधानाध्यापकों को सरप्लस घोषित कर दिया गया है।

इसके पूर्व में भी एक ही परिसर में स्थित लगभग 20,000 विद्यालयों का संविलियन करके प्राथमिक विद्यालयों में प्रधानाध्यापकों के पद समाप्त कर दिए गए हैं। वर्तमान में चल रही मर्जर प्रक्रिया से जहाँ छात्रों से विद्यालयों की दूरी अधिक होगी, वहीं हजारों रसोइयों की सेवा भी समाप्त हो जायेगी। इस प्रक्रिया को पूर्ण करने के लिए बेसिक शिक्षा विभाग के अधिकारियों द्वारा संबंधित प्रधानाध्यापकों एवं ग्राम प्रधान/विद्यालय प्रबन्ध समिति पर दबाव बनाकर विद्यालय बंद करने के समर्थन में प्रस्ताव मांगे जा रहे हैं। लोकतंत्र में इस प्रकार विद्यालय बंद करके नौनिहालों की शिक्षा से खिलवाड़ किया जा रहा है। ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, श्री गोडम नागेश जी।

... (व्यवधान)

श्री जितेंद्र कुमार दोहरे: हजारों प्रधानाध्यापकों के पद एवं रसोइयों की सेवा समाप्ति जैसे निर्दयी एवं कठोर निर्णय की कल्पना नहीं की जा सकती है। ... (व्यवधान)

माननीय सभापति: नागेश जी, आप स्टार्ट कीजिए।

... (व्यवधान)

***SHRI GODAM NAGESH (ADILABAD):** I would like to raise an important issue pertaining to my parliamentary constituency Adilabad in Telangana. The Telangana government has released a G.O to reserve a land parcel of 1,49,000 hectares of land for creating a tiger corridor as part of tiger conservation, which affects 339 villages. Though this proposal was made by the state government, now they are trying to blame the Central Government for this decision. Recently, people belonging to various sections like SC, ST and OBC protested against this decision and as a result the Telangana government stayed that G.O. I request

* English translation of the speech originally delivered in Telugu.

the minister for Forests and the central government to direct the state government to cancel the G.O, which has been stayed in the interest of the public. I thank you for giving me this opportunity.

श्री गुरमीत सिंह मीत हायेर (संगरूर) : सभापति जी, धन्यवाद। जिस मुद्दे से देश के सबसे ज्यादा लोग परेशान हैं, मैं उस तरफ सदन का ध्यान आकर्षित करना चाहता हूँ। डीपीसीओ एक्ट, 2013 के अंतर्गत कुछ एसेंशियल मेडिसिन्स हैं, जिनका रेट कंट्रोल किया जा रहा है, लेकिन भारत में जो सबसे अधिक दवाएं उपयोग की जाती हैं, उनमें बीपी और डायबिटीज़ की हैं, जिन पर कोई कंट्रोल नहीं है। सेम कंपोज़ीशन की मेडिसिन 10 अलग-अलग कंपनियां बना रही हैं और सभी कंपनियों के दाम अलग-अलग हैं। वे 300 रुपये से लेकर 1000 रुपये तक का प्रॉफिट कमा रही हैं। आप देखिए तीन रुपये की मैन्युफैक्चरिंग है, लेकिन एक कंपनी उसको दस रुपये की दे रही है और दूसरी पचास रुपये की दे रही है।

मेरा सरकार से आग्रह है कि कम से कम सेम कंपोज़ीशन वाली दवाओं के रेट की कैपिंग की जाए, ताकि देश के लोगों से जो लूट हो रही है, वह बंद हो सके।

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : आदरणीय सभापति महोदय, वर्ष 1960 में कांग्रेस सरकार ने मेरे लोक सभा क्षेत्र बदरपुर गांव में एनटीपीसी का पावर हाउस बनाने के लिए किसानों की सैकड़ों एकड़ जमीन कौड़ियों के दाम पर खरीदी थी। अब एनटीपीसी का पावर हाउस बंद हो चुका है, तो क्षेत्रवासियों की यह इच्छा है कि उस खाली पड़ी सैकड़ों एकड़ ज़मीन पर क्षेत्रवासियों के लिए एक कॉलेज, स्टेडियम और हॉस्पिटल बनाया जाए।

मैं आपके माध्यम से केंद्र सरकार से आग्रह करता हूँ कि हॉस्पिटल, स्टेडियम और कॉलेज बनाने के लिए इस एनटीपीसी की खाली पड़ी ज़मीन में से जमीन उपलब्ध कराई जाए, जिससे हॉस्पिटल, कॉलेज और स्टेडियम बनाया जा सके। एनटीपीसी की ज़मीन पर जो केंद्रीय विद्यालय चल रहा है, उसे बंद करने पर विचार किया जा रहा है। यह छात्रों के हित में नहीं होगा। केंद्रीय विद्यालय को बंद नहीं किया जाना चाहिए। यह मैं आपके माध्यम से सरकार से आग्रह करता हूँ।

इसके अलावा, बदरपुर गांव में जो बड़ा स्टेडियम था, कांग्रेस सरकार ने उसे समाप्त कर दिया था। अब उसके स्थान पर नया स्टेडियम बनाने की आवश्यकता है।

***SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI):** Hon'ble Chairman, my Nashik district produces 10% of the entire onion production in India. During last season, it was more than the average, but due to unseasonal rains in the month of May, the onion and grapes production badly affected. I have given a request letter to Hon'ble Agriculture Minister in this regard. Due to heavy raining, crops like onion and grapes are severely damaged. So, a wet drought should be declared.

Currently, the farmers are not getting remunerative prices for onions and hence incurring losses. They are unable to recover even the production cost. Hence, I would like to request Central Government to declare an MSP for onion and it should be procured through NAFED and NCCF.

An onion-based food processing industry should also be set up in my constituency. Thank you.

श्री अशोक कुमार रावत (मिश्रिख) : आदरणीय सभापति महोदय, मैं आपका ध्यान अपने संसदीय क्षेत्र मिश्रिख के अंतर्गत बिलग्राम-मल्लावा-उन्नाव स्टेट हाईवे संख्या 38 की ओर आकर्षित करना चाहता हूं। यह राजमार्ग एक तरफ हरदोई और उन्नाव को जोड़ता है और दूसरी तरफ शाहजहांपुर को नेशनल हाईवे 730 से जोड़ता है। हरदोई में इसके संकरा होने के कारण यहां आए दिन भीषण दुर्घटनाएं होती रहती हैं। पिछले वर्ष मल्लावा के नगर पालिका अध्यक्ष की यहां मृत्यु हो गई थी और इसके अलावा 15 अन्य लोगों की एक्सीडेंट में मौत हो गई थी। माननीय प्रधानमंत्री जी ने प्रधानमंत्री

* English translation of the speech originally delivered in Marathi.

राहत कोष से दो-दो लाख रुपये की सहायता भी प्रदान की थी।

मेरा सड़क परिवहन मंत्री जी से निवेदन है कि इस स्टेट हाईवे संख्या 38 और स्टेट हाईवे संख्या 137 को नेशनल हाईवे की स्वीकृति दी जाए और उसे फोर लेन बनाया जाए। धन्यवाद।

डॉ. शिव पाल सिंह पटेल (प्रतापगढ़) : सभापति महोदय, धन्यवाद। मैं आज शून्यकाल में लोक महत्व के प्रश्न पर केन्द्र सरकार एवं शिक्षा मंत्रालय का ध्यान प्रतापगढ़, जो मेरा संसदीय क्षेत्र है, में उच्च शिक्षा की दयनीय स्थिति की ओर आकृष्ट करना चाहता हूँ। प्रतापगढ़ में एक भी महिला महाविद्यालय नहीं है। प्रतापगढ़ की जनसंख्या 32 लाख से अधिक है एवं इसमें ग्रामीण क्षेत्रों का अनुपात 85 प्रतिशत से ज्यादा है। जिले के अधिकतर परिवार कृषि पर निर्भर हैं और उनकी आर्थिक स्थिति निम्नवर्गीय है। ऐसी स्थिति में जब बच्चों को आगे की पढ़ाई के लिए जिले से बाहर जाना पड़ता है, तो उनका परिवार अतिरिक्त बोझ सहन नहीं कर पाता है। उच्च शिक्षा के लिए छात्र-छात्राओं को प्रयागराज, सुल्तानपुर, रायबरेली या लखनऊ जैसे शहरों में जाना पड़ता है। विशेष रूप से यह स्थिति छात्राओं के लिए अधिक चुनौतीपूर्ण है। सामाजिक परिवेश, दूरी और सुरक्षा के कारण माता-पिता अपनी बेटियों को अन्य जिलों में भेजने से हिचकते हैं। परिणामस्वरूप प्रतिभाशाली छात्राओं को भी उच्च शिक्षा का अवसर नहीं मिल पाता है और वे स्नातक की पढ़ाई छोड़ने के लिए मजबूर हो जाती हैं। जिले में कोई महाविद्यालय नहीं है, जो उन्हें सुरक्षित और सुलभ शिक्षा दे सके। सभापति महोदय, मैं आपके माध्यम से माननीय शिक्षा मंत्री जी से निवेदन करता हूँ कि प्रतापगढ़ जिले में एक महिला महाविद्यालय की स्थापना हेतु सर्वे कराकर कार्रवाई सुनिश्चित करने की कृपा की जाए। बहुत-बहुत धन्यवाद।

श्री राजकुमार रोट (बांसवाड़ा) : सभापति महोदय, धन्यवाद। आपने मुझे शून्यकाल में बोलने का अवसर प्रदान किया। वन अधिकार अधिनियम, 2006 की मूल भावना थी कि आदि-अनादि काल से वन विभाग की भूमि पर निवास करने वाले आदिवासी समुदाय को उनका मालिकाना हक दिया जाए, लेकिन वन अधिकार अधिनियम, 2006 से आज दिनांक तक 51 लाख आदिवासी समुदायों ने अपना दावा पेश किया, जिसमें से 25 लाख आदिवासियों को मालिकाना हक मिला। आज भी 26

लाख आदिवासी परिवारों ने वन अधिकार अधिनियम, 2006 के तहत आवेदन किया है, लेकिन उनको पट्टा नहीं मिला है। मतलब डेढ़ से दो करोड़ आदिवासी समुदाय आज भी वन विभाग की जमीन पर रह रहे हैं, जो सरकार की नजर में अतिक्रमणकारी हैं। राष्ट्रीय बाघ संरक्षण प्राधिकार के अधिकारियों ने कहा है कि बाघों को स्थापित करने के लिए चार लाख आदिवासियों को विस्थापित किया जाय। अगर टाइगरों से इतना प्यार है, ट्राइबलों को विस्थापित किया जा रहा है, तो जो ऐसे अधिकारी और मंत्री जी हैं, उनके वहां एक-दो टाइगर छोड़ दिए जाएं। टाइगरों को रखने के लिए आदिवासियों को क्यों विस्थापित किया जा रहा है? वर्तमान में मध्य प्रदेश के देवास शहर में बारिश के मौसम में आदिवासी समुदाय के परिवारों को वन विभाग द्वारा विस्थापित किया जा रहा है। आजादी के पहले आदिवासी समुदाय के लोग अंग्रेजों और मुगलों से हथियार लेकर आते थे, तो हथियार की लड़ाई लड़ लेते थे, लेकिन आज के समय में आदिवासी समुदाय के लोगों के साथ कलम और कागज की लड़ाई लड़ी जा रही है। कलम और कागज के हथियारों से उनको विस्थापित किया जा रहा है, जो गलत है। मेरी मांग यह है कि वर्तमान में जो 26 लाख आदिवासी परिवारों के पेंडिंग दावे हैं और जो निरस्त कर दिए गए हैं, सरकार पुनः उनका रिव्यू करे और इन आदिवासी समुदाय के परिवारों को उनका मालिकाना हक दिया जाय।

श्री विजय बघेल (दुर्ग) : सभापति महोदय, धन्यवाद। जब यहां शून्यकाल शुरू हुआ, तो जिस क्षेत्र के बारे में चर्चा हो रही थी, मैं छत्तीसगढ़ में दुर्ग लोक सभा क्षेत्र से आता हूं, दुर्ग रेलवे स्टेशन पर दिनांक-25 जुलाई, 2025 को एक घटना घटी। हमारे छत्तीसगढ़ के दूरस्थ अंचल आदिवासी क्षेत्र की तीन भोली-भाली बेटियों को बहला-फुसला कर दुर्ग स्टेशन लाया गया, जहां पर दो नन मिलीं, जिन्होंने उनको आगरा ले जाने के लिए टिकट करवाई थी। एक बच्ची रो रही थी, जिसको देखकर कुछ जिम्मेदार लोग इकट्ठा हुए। यह सुबह साढ़ आठ बजे की बात है। जब उस बच्ची से पूछा गया तो वह रोते हुए बोली कि मुझे जबरदस्ती लाया गया है और मैं घर जाना चाहती हूं। उसने अपने जीजा जी का नंबर उपलब्ध करवाया। पहले उनसे बात हुई, फिर उनके परिवार वालों से बात हुई। उसके बाद पुलिस तथा जीआरपी थाना के अधिकारी एवं कर्मचारी आए, बजरंग दल के साथी भी

आए, इसके साथ-साथ और भी बहुत सारे जिम्मेदार लोग आए। सोशल मीडिया पर यह खबर फैलने लगी और बहुत लोग इकट्ठा हो गए। उस बीच पूरी छानबीन हुई। वे जो दो नन हैं, उनमें से एक जबलपुर से आई थी और दूसरी आगरा से आई थी। वे क्यों आई थीं? पहली बार छत्तीसगढ़ आई थीं? वे कहीं नहीं रुकी और स्टेशन पर ही रुकीं। यह प्रश्न उठता है और हमारे वरिष्ठ माननीय सांसदगण, जो जिम्मेदार हैं, अनेक पदों पर रह चुके हैं, ने इसका भ्रामक प्रचार किया है। कांग्रेस के सांसद खासकर केरल के सांसद और माननीय राहुल गांधी जी ने भी इसमें ट्विट किया है। माननीय प्रियंका गांधी जी ने इसमें ट्विट किया है। छत्तीसगढ़ में सुशासित, व्यवस्थित और बहुत ही संवेदनशील सरकार चल रही है। उसके खिलाफ एक षड्यंत्र चल रहा है। वहां पर दो धर्मों को लड़ाने का प्रयास कांग्रेस के जिम्मेदार सांसदों द्वारा किया जा रहा है। ... (व्यवधान) आप लोग बिना जानकारी के... (व्यवधान) हाँ, वे मेरे को जानती हैं। वे कहां से आईं। जब केरल की लड़कियां यहां आईं तो क्या हम छत्तीसगढ़ की अपनी बेटियों की इज्जत नहीं बचाएंगे? ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आप इधर एड्रेस कीजिए।

श्री विजय बघेल : हम अपनी आदिवासी बेटियों की सुरक्षा नहीं करेंगे? हमारे बस्तर के माननीय सांसद महेश कश्यप जी के क्षेत्र से वे लड़कियां लाई गईं।... (व्यवधान)

माननीय सभापति: आपका धन्यवाद।

श्री सालेंग ए. संगमा जी।

... (व्यवधान)

SHRI SALENG A. SANGMA (TURA): Thank You, Mr. Chairman Sir. I rise to speak on drugs crisis and epidemics in Meghalaya. I rise to expose the catastrophic failure threatening the North-East especially Meghalaya which faces unprecedented drugs with 10 per cent of our population, that is, 3 lakh people trapped in addiction, a horrifying increase from 2 lakh since last year. Among youth aged 15-29 years, the prevalence rate reaches a devastating 30

per cent of our population in Meghalaya. Meghalaya's proximity to the golden triangle and Manipur's unrest have worsened trafficking. However, this has not been reflected in the Customs inspection. Only 10 per cent of anything entering India is checked. Rest of the illegal drugs coming to Meghalaya are not checked. That is why I would like to urge upon the Government to kindly see that whatever is coming through the international border should be checked. Therefore, hon. Chairperson, I urge the Ministry of Home Affairs to immediately establish the "National Drug Eradication Command" in the North-East, provide funding to the Government run rehabilitation Centre and conduct an onslaught on the drugs menace in Meghalaya.

Hon. Chairperson, instead of arresting whole of the drugs cartel and the mafia, the Government of Chhattisgarh is arresting the two Christian nuns who were innocent.

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदय, मैं सबसे पहले आपको धन्यवाद दूंगा कि आपने मुझे बोलने की अनुमति दी। राजस्थान प्रदेश के अंदर पूर्ववर्ती सरकार और उससे पहले के समय से पेपर लीक की घटनाएं हो रही हैं। एसआई भर्ती, जिसमें 859 नए थानेदार बनाने थे, 103 से ज्यादा ट्रेनी और अन्य लोग जेल के अंदर हैं। उसकी एसओजी जांच कर रही है। हमने राष्ट्रीय लोकतांत्रिक पार्टी के नेतृत्व में बड़ी रैलियां कीं। एक-डेढ़ लाख लोगों की रैली जयपुर में की और राजधानी के अंदर जेल भरो आंदोलन चलाया। आज भी 100 दिनों से प्रदेश के युवा एसआई भर्ती को रद्द कराने और आरपीएससी के पुनर्गठन को लेकर जयपुर में धरने पर हैं। मैं स्वयं लगातार 70 दिनों से ज्यादा धरने पर था। लोक सभा चल रही है।

सभापति महोदय, मेरा निवेदन है कि आरपीएससी को भंग करें। एसआई भर्ती को रद्द करें। पेपर लीक की तमाम घटनाएं राजस्थान के अंदर हो रही हैं, जिन्होंने राजस्थान को बदनाम कर दिया

है। हम चाहते हैं कि इन मामलों की सीबीआई जांच हो। हम प्रधान मंत्री जी और गृह मंत्री जी से अपील कर चुके हैं और उनसे टाइम भी मांगा है कि एसआई भर्ती रद्द करें। पेपर लीक की घटनाओं की रोकथाम के लिए नया कानून राजस्थान के अंदर बनाये। यह हमारी मांग है।

SHRI YADUVEER WADIYAR (MYSORE): Mysuru is a city known for its heritage, its education and its culture. Indeed, it is the cultural capital of Karnataka. It is a matter of great surprise that the city is now in the news for the uncovering of a synthetic drugs MDMA manufacturing centre. The worth of the drugs was reported to be around Rs. 390 crore. The drugs manufacturing unit was in plain sight of the authorities. Yet, no action was taken by the Karnataka Police. It is extremely shocking that it was the Maharashtra Police which came to Mysore and uncovered this drugs manufacturing unit. When asked, the Home Minister of Karnataka Government simply said that they failed. This attitude is weakening our institutions responsible for maintaining law and order in Karnataka.

Recently, in Udayagiri also, when a police station was attacked, no action was taken against the perpetrators of the attack. In the case of stampede in Bangalore, the police were simply scapegoated as being the perpetrators. The synthetic narcotics case points towards an operation that is crucially hampering the lives of youth in Mysore. It is also a matter of concern that in a recent raid in Gulbarga, the aid of the Minister of IT in the Karnataka Government was also caught in the same drug bust.

I would ask the Home Ministry through you, Sir, to launch an inter-State investigation into this matter and establish an NCB Task Force unit in Mysore

until such activities are brought to an end.

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Sir, I am raising this issue regarding long pending wages. It is a charter of demand which has been pending for more than five years regarding general insurance employees. General insurance companies like the GIC, the New India Assurance, the Oriental Insurance Company Limited, the United India Insurance Company, and National Insurance Company are public sector companies and they have been performing extremely well. Usually, public sector banks' charter takes place first. After that, the insurance industry is addressed. So, LIC is done. This time around, more than five years ago, LIC was paid. LIC was given their dues but general insurance companies' employees and unions demonstrated in different ways. They had talks with the management. They represented through their memorandums. I represented through memorandums of theirs. I represented to the Finance Ministry's DFS. But nothing has been done. Since the performance was also good, the Government expected that two or three companies out of them would perform well. The Government had infused capital also. The results were good. I want to ask the Government to give reasons why the employees' rights have been withheld.

I am drawing the attention of the Government and, at the same time, this august House would also agree with me that whatever is due to the employees, their rights should be given. I hope the Government takes cognizance of this and expedites the wage revision of the employees.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I would like to draw the

attention of the Home Ministry as well as the External Affairs Ministry regarding an issue of illegal recruitment of youth from India to foreign countries.

The human trafficking of Indian citizens, particularly of Keralites in Mayavadi, Myanmar, has become a major issue. There is a network of cybercrime cell personnel and the agents offering good jobs in the USA and taking aspirants to Bangkok airport on tourist visa. Then they were trapped and taken to unknown places of Mayavadi. A youth from Kollam, Sri Vishnu Preetha Sreenarayanan, is one of the victims of this trap. He belongs to my constituency. The cybercriminals at Mayavadi have a network of human trafficking in India. The traffickers confiscated their documents and demanded a huge amount for their release. The underworld criminals at Myanmar tortured the victims physically and mentally. They killed those who opposed their illegal acts. More than 144 people are there, 74 people have already been caught and most of the people are in the detention centre of Bangkok.

Therefore, I would like to urge the Government to initiate immediate diplomatic action to prevent human trafficking in Mayavadi, Myanmar, and take legal action against the agents of cybercriminals in India. Also, I would like to urge the Government and the External Affairs Minister to do the needful so as to bring back all the persons who are trapped in the detention centre. They are now under the custody of the Thailand-Bangkok Government. This matter has to be addressed at the earliest.

श्रीमती रुचि वीरा (मुरादाबाद): सभापति महोदय, मेरा संसदीय क्षेत्र मुरादाबाद है और मुरादाबाद के लोगों को रोजगार के लिए महाराष्ट्र के मुंबई में जाना-आना पड़ता है। मैं रेल मंत्री जी को धन्यवाद

देना चाहूंगी कि उन्होंने हमारे आग्रह पर मुरादाबाद से मुंबई के लिए एक ट्रेन चलाई है, जो सप्ताह में एक दिन चलती है।

सभापति महोदय, मैं आपके माध्यम से उनसे आग्रह करना चाहूंगी कि जो ट्रेन मुरादाबाद से मुंबई डायरेक्ट जाती है, वह सप्ताह में एक दिन न जाकर, प्रतिदिन जाए तो मेरे क्षेत्रवासियों को मुरादाबाद से मुंबई आने-जाने और अपना व्यवसाय-रोजगार करने में सुविधा होगी।

सभापति महोदय, आपने मुझे बोलने का समय दिया है, इसके लिए मैं आपको दिल से धन्यवाद देती हूँ।

SHRI TAPIR GAO (ARUNACHAL EAST): Thank you, hon. Chairperson Sir, for giving me this opportunity. आज मैं इस सदन में एक ऐसे ऐतिहासिक इश्यू की ओर गवर्नमेंट ऑफ इंडिया का अटेंशन ड्रॉ करना चाहूंगा। The institution of the Dalai Lama is in question today. Currently, His Holiness the 14th Dalai Lama is 90 years old. The Nalanda tradition of Tibetan Buddhism has brought the religious practice of reincarnation. 90 सालों के बाद रीइन्कारनेशन होगा, लेकिन आज द कम्युनिस्ट पार्टी ऑफ चाइना ने इंटरफेयर किया है कि the 15th Dalai Lama will be approved and recognised by the Communist Party of China.

सभापति महोदय, 90 साल होने के बाद यह एक क्वेश्चन मार्क है? नालंदा बुद्धिज्म के लिए, तिब्बतन बुद्धिज्म के लिए दलाईलामा नहीं है। आज दुनिया के बुद्धिज्म के लिए हिज होलिनेस 14^{वें} दलाईलामा एक सिंबल है। इसलिए मैं गवर्नमेंट ऑफ इंडिया से यह कहना चाहूंगा।

His Holiness the Dalai Lama is the messenger of peace, non-violence and compassion. India, the land of non-violence should recognise His Holiness the 14th Dalai Lama by awarding Bharat Ratna to Him for His service to non-violence, compassion and peace in the world. Thank you.

श्री मलविंदर सिंह कंग (आनंदपुर साहिब): सभापति महोदय, सर, दुनिया में धार्मिक आजादी और

ह्यूमन वैल्यूज की बात होगी, सबसे बड़ी शहादत की बात होगी तो नौवें गुरु तेगबहादुर साहिब जैसी कोई शहादत नहीं है। आज से साढ़े तीन सौ साल पहले उन्होंने धार्मिक अजादी और ह्यूमन वैल्यूज के लिए अपनी शहादत दी थी।

सर, मैं आनंदपुर साहिब लोक सभा क्षेत्र को रिप्रजेंट करता हूँ। गुरु साहिब की शहादत का सफर आज से साढ़े तीन सौ साल पहले श्री आनंदपुर साहिब से शुरू हुआ था, जहां कश्मीर के लोगों ने आकर उनसे आग्रह किया था कि हमारे धर्म पर बहुत बड़ा संकट है, ह्यूमन वैल्यूज पर बड़ा संकट है। गुरु साहिब ने वह सफर श्री आनंदपुर साहिब से शुरू किया और आज जहां हम लोग खड़े हैं, दिल्ली के चांदनी चौक पर उनकी शहादत हुई थी। हालांकि साढ़े तीन सौ साल की शहादत के अवसर पर पंजाब सरकार, हमारे मुख्यमंत्री भगवंत मान जी बहुत बड़े समागम की तैयारी कर रहे हैं। मुझे पूरी उम्मीद है कि भारत सरकार भी उनकी शहादत को समर्पित बहुत बड़ा कार्यक्रम करेगी।

मैं भारत सरकार से एक छोटा-सा आग्रह करता हूँ कि नई दिल्ली रेलवे स्टेशन चांदनी चौक से बिल्कुल लगा हुआ है। गुरु तेगबहादुर जी की साढ़े तीन सौ साल की शहादत के अवसर पर नई दिल्ली रेलवे स्टेशन का नामकरण उनके नाम पर किया जाना चाहिए ताकि सारे देश में जो लोग सफर करते हैं, वे गुरु साहिब के इतिहास को जानें और उनसे प्रेरणा लें।

श्री संतोष पांडेय (राजनंदगाँव): सभापति महोदय, संसदीय क्षेत्र राजनादगांव में 'खेलो इंडिया' के अंतर्गत पूर्व में हॉकी की एकेडमी, बास्केटबॉल एकेडमी, कबड्डी एकेडमी प्राप्त हुई है। हाल ही में राजनादगांव जिले में एथलेटिक्स की तैयारी हेतु सिंथेटिक एथलेटिक ट्रैक की स्वीकृति प्राप्त हो चुकी है, इसके लिए मैं आपको धन्यवाद देता हूँ।

मेरे संसदीय क्षेत्र के कवर्धा जिले में कबीरधाम है, कवर्धा में विकास की अपार संभावनाएं हैं। खेल के लिए बहुउद्देश्यीय भवन के माध्यम से, एक ही स्थान पर बैडमिंटन, बास्केटबॉल, जूडो, हैंडबॉल तीरंदाजी सहित अन्य खेलों की सुविधाएं प्राप्त हो सकें।

महोदय, कबीरधाम जिले में विशेष रूप से पिछड़ी जनजाति बैगा बस्तियों की भी बसाहट

है। उनकी रुचि तीरंदाजी में अधिक है। उस क्षेत्र के युवाओं की एथलेटिक खेल के प्रति रुचि है, जिस हेतु एथलेटिक ट्रैक की स्थापना किया जाना भी बहुत आवश्यक है।

महोदय, मैं बहुउद्देशीय भवन हेतु लगभग 20 करोड़ का प्रस्ताव एवं एथलेटिक ट्रैक हेतु लगभग 7 करोड़ रुपये का ऐस्टिमेट दे चुका हूँ। खेल के विकास हेतु खेलों की अधोसंरचना की व्यवस्था के आधार पर ही यह संभव है।

कवर्धा में खेल के विकास हेतु बहुउद्देशीय भवन की स्वीकृति प्रदान कर राशि आबंटित करने की कृपा करे, जिससे खेल में कवर्धा आगे बढ़ सके।

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Thank you Chairman, Sir, for giving me an opportunity to raise a matter of urgent public importance with regard to my constituency Lakshadweep, which is a Scheduled Tribe area. It is a socially and economically backward area. A notification has been issued by the Revenue Department of Lakshadweep which talks about acquiring Bitra Island which is the smallest island in Lakshadweep. Its stretch is less than a kilometre and it has not more than 500 people living there. Despite that, it hosts a significant economic zone, as the lagoon of Bitra Island is the largest in area, bigger than those of any other island in Lakshadweep. Fishermen from all the islands go, camp and fish there. It is a big economic opportunity for them.

In the pretext of national security, the Revenue Department is acquiring this land. After Independence, we have never had any national security issue for the last many decades. A Coast Guard unit and a Navy unit are already there on this island for national security purposes. Through you, my humble suggestion to the Government is to withdraw this notification immediately. This is an ill-conceived idea which does not have any compensation or rehabilitation

plan for those who are already living there. Thank you, Sir.

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर) : सभापति महोदय, मैं बहुत भारी मन से एक विषय उठा रहा हूँ जो पूरे देश का है और सभी सांसदों का है। नृत्यांगना मंच पर परफॉर्मेंस कर रही है, वहीं गिर कर मर गई, क्रिकेटर ने एक छक्का मारा और वहीं गिरा और मर गया। मामा भांजे की शादी में नाच रहा है, गिरा और मर गया। बच्ची स्कूल में पढ़ रही है, गिरी और मर गई। ड्राइवर गाड़ी चला रहा है, हार्ट अटैक हुआ, ब्रेन हैमरेज हुआ, मर गया। इसमें सभी आयु वर्ग के लोग हैं, बच्चे भी हैं, बूढ़े भी हैं, महिलाएं भी हैं, नौजवान भी हैं।

हमारे संसदीय क्षेत्र के पांचों विधान सभाओं में कम से कम दर्जनों ऐसे लोग अचानक मरे। मैं सरकार से मांग करता हूँ, चूंकि ये घटनाएं अचानक हो रही हैं, न ये हॉस्पिटल जा पाते हैं, न पोस्टमार्टम होता है, क्या हम उनके परिवार को भाग्य भरोसे छोड़ देंगे? मैं सरकार से मांग करता हूँ, सरकार कोई ऐसा विकल्प तलाशे, ऐसा कोई रास्ता निकाले, अचानक किसी भी आयु वर्ग के लोग की मौतों के लिए कोई उपाय निकाले, जो मर गए हैं उनका रिकार्ड भारत सरकार रखे। उनके परिवारों को बचाने और पालने के लिए कम से कम दस-दस लाख रुपये मुआवजा भारत सरकार देने का काम करे।

15.00 hrs

***DR. BACHHAV SHOBHA DINESH (DHULE):** Hon'ble chairman, thank you very much for allowing me to speak in Zero Hour. The onion and cotton growing famers are landed in trouble in Kasmade and Khandesh region of my Dhule Lok Sabha constituency. The onion growers are not getting remunerative prices. Its production cost is around Rs. 1500-1800 but, they are getting only Rs. 700-800. An MSP of at least Rs. 3000 should be given to onion on the

* English translation of the speech originally delivered in Marathi.

basis of Dr. Swaminathan Committee Report recommendations.

Farmers have to procure seeds, fertilizers, pesticides and farm equipments and they have also to pay 18-25% GST on it, that should be cancelled immediately.

Government should also declare a complete loan-waiver to stop the growing number of farmers' suicides. We always regard India as an agriculture dominated country, but a farmer has got a very little importance unfortunately. Our Exim policy is also not justified and logical. Government should take an initiative to form a committee to fix an import-export policy urgently.

Thank you.

***SHRIMATI SUPRIYA SULE (BARAMATI):** Hon'ble Chairman, thank you very much for allowing me to speak in Zero Hour. With heavy heart, I want to raise an important issue today. Beed is a very important district in Maharashtra and it has played an important role in the overall development of Maharashtra BJP Leader Late Gopinathji Munde also belonged to this Beed district. Recently, many such incidents took place in this district which has brought shame not only to Maharashtra but also the entire humanity. Santosh Deshmukh and Mahadev Munde were killed very brutally and all the party leaders have criticized it, but Home Department of Maharashtra is not ready to take any action in this regard. So, I would like to request Union Home Ministry to take appropriate action to do

* English translation of the speech originally delivered in Marathi.

justice to these two and other persons. The family member of Santosh Deshmukh and Mahadev Munde are requesting MPs and MLAs to support them because the Home Department of Maharashtra is not ready to investigate these brutal murder cases.

Hence, I would like to request Home Minister to initiate a CBI enquiry in these cases. Thank you.

SHRI S. SUPONGMEREN JAMIR (NAGALAND): Sir, I would like to bring to the notice of this august House the issues of environmental pollution, climate problems, vegetation, and water treatment and river conservation.

Our country is facing all these problems. We cannot rely only on the modern technologies. I would like to know whether we have any policy to preserve the Himalayan mountain ranges alongside Himachal Pradesh, Uttar Pradesh, Jammu & Kashmir, Uttarakhand, and all the North-East States. We need to preserve the mountains. The Government should bring a policy or create a cell or a department to save our environment. The 15th Finance Commission granted funds for development based on population. But in the hilly areas, the population is always less.

So, my request is that the 16th Finance Commission may be asked to consider grant of more funds for development of North-East despite less population so that our mountain ranges can be developed. Thank you.

* **DR. SAMBIT PATRA (PURI):** Thank you sir for giving me the opportunity to

* English translation of the speech originally delivered in Odia.

speak in Zero hour. I was listening to INC MP Shri Saptagiri Ulaka, who made some remarks about an incident in Balasore. We all are deeply saddened by this unfortunate incident that claimed the precious life of our sister. We all are praying for her soul to rest in peace. This is a very sensitive issue. The statistical figures presented by Sri Ulaka are false and misleading. I want to mention here emphatically that the Odisha govt is a sensitive govt and our Chief minister was very much concerned. He was directly monitoring all the developments relating to the victim. He has taken prompt action and all the accused have been arrested immediately. I want to mention that the Congress backed student organisation NSUI is responsible for instigating the victim through their social media campaign to commit suicide. All the documents are there to prove my point. Stringent action must be taken against those instigators. Thank you sir.

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : सभापति महोदय, आपने जीरो ऑवर में लोक महत्व के इस मामले को उठाने की मुझे अनुमति दी, इसके लिए धन्यवाद। भारतवर्ष दुनिया का सबसे बड़ा आबादी वाला देश है। यहां छोटे-छोटे कस्बों से लेकर बड़े-बड़े महानगरों में लाखों ढाबे और होटल्स हैं। इनमें प्रतिदिन करोड़ों लोग भोजन करते हैं। ढाबों और होटल्स के स्थान और स्तर के अनुसार खाद्य पदार्थों के मूल्य ग्राहकों से लिए जाते हैं। आप यदि फाइव स्टार में बड़ा पाव खाएं तो उसका दाम अलग है और मुंबई में किसी अन्य जगह पर बड़ा पाव खाएं, तो उसका दाम अलग है। चांदनी चौक में समोसा सस्ता मिलता है, तो गोरखपुर के गोला बाजार में अलग दाम पर मिलता है। फाइव स्टार होटल में तो इसका रेट और भी ज्यादा हो जाता है। किसी भी ढाबे या होटल में किसी वस्तु की मात्रा क्या होगी, इसका मानकीकरण नहीं किया गया है। कहीं छोटी सी कटोरी में खाद्य पदार्थ दे दिया जाता है, कहीं बड़ा समोसा, तो कहीं छोटा समोसा मिलता है। आज तक यह हमें भी समझ नहीं आया। इतना बड़ा बाजार, जिसमें करोड़ों की संख्या में ग्राहक हैं, बिना किसी

रूल और रेग्युलेशन के चल रहा है।

महोदय, हमारे यशस्वी प्रधान मंत्री जी ने पिछले 11 सालों में देश के विभिन्न क्षेत्रों में युगान्तकारी परिवर्तन किए, लेकिन अभी तक यह क्षेत्र अछूता है। किसी ढाबे में तड़का दाल 100 रुपये में तो किसी दूसरी जगह 120 रुपये में, कहीं पर ढाई सौ रुपये में तो कहीं पर चार सौ रुपये में तड़का दाल मिलती है। अतः मैं आपके माध्यम से सरकार से मांग करता हूँ कि छोटे ढाबे से लेकर, सामान्य होटल्स, अच्छे रेस्टोरेंट्स, फाइव स्टार होटल्स आदि सभी स्थानों पर मिलने वाले खाद्य पदार्थों के मूल्य, गुणवत्ता व उनकी मात्रा निर्धारित करने वाला कानून बनाना चाहिए, ताकि देशवासियों को उचित मूल्य पर सही मात्रा में गुणवत्ता-युक्त खाद्य पदार्थ उपलब्ध हो सके।

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : धन्यवाद सभापति जी, मैं आपका ध्यान जोधपुर, पाली, बालोतरा जिले में संचालित हो रही अवैध और नियमों का उल्लंघन कर रही फैक्ट्रियों की ओर दिलाना चाहता हूँ, जो प्रदूषण युक्त पानी, बिना ट्रीटमेंट किए जोजरी नदी और लोनी नदी में डाल देती हैं। वहां लगे हुए ट्रीटमेंट्स का उपयोग नहीं लिया जा रहा है। वे खंडहर हो चुके हैं, जर्जर हो चुके हैं। इस वजह से आस-पास के क्षेत्रों में गंदा, पॉल्यूशन युक्त रासायनिक पानी भर गया है। कल्याणपुर के आस-पास के गांवों, तालाबों, श्मशान घाट व स्कूलों आदि में प्रदूषण युक्त पानी भर जाने की वजह से जन-जीवन अस्त-व्यस्त हो चुका है और इसके समाधान हेतु कोई उपयुक्त कार्रवाई नहीं हो रही है। मेरी आपके माध्यम से सरकार से मांग है कि प्रदूषण नियंत्रण विभाग द्वारा सख्ती की जाए और वहां टीम भेजकर अवैध फैक्ट्रियों का निरीक्षण कर उनको करवाया जाए। जो ट्रीटमेंट प्लांट्स नहीं चल रहे हैं, उनको चलाया जाए और नए ट्रीटमेंट प्लांट्स की व्यवस्था करवाई जाए, ताकि भविष्य में इस समस्या का समाधान किया जा सके।

महोदय, पिछले मानसून सत्र में भी मैंने यह विषय उठाया था, लेकिन पुलिस की टीम वहां आई खानापूर्ति करके चली गई व कोई सख्त कार्रवाई नहीं की। यह समस्या साल-दर-साल चली आ रही है। अतः इसका समाधान निकालने के लिए कोई नीति बनाएं। धन्यवाद।

श्री शंकर लालवानी (इन्दौर) : महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका

धन्यवाद ।

महोदय, मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी को और माननीय नितिन गड़करी जी को धन्यवाद देना चाहता हूँ कि उन्होंने केन्द्र सरकार द्वारा इन्दौर को देश के दूसरे सबसे बड़े आउटर रिंग रोड की सौगात दी है। इसमें जिन किसानों की जमीन जा रही है, उनका एक मुद्दा है, उसे मैं आपके सामने रखना चाहता हूँ। सरकार इस पर विचार करे। किसानों का पहला मुद्दा यह है कि उनको वर्तमान बाजार मूल्य पर मुआवजा मिलना चाहिए। उनका दूसरा मुद्दा यह है कि जहाँ सरकारी जमीन है, जो काकड़ है, उस पर इस प्रकार का अलाइनमेंट होना चाहिए कि सरकारी जमीन ज्यादा से ज्यादा जाये और किसानों की जमीन कम जाये ताकि उपजाऊ जमीन पर किसान खेती कर सकें। उनका तीसरा मुद्दा यह है कि आउटर रिंग रोड अगले 25-30 साल को ध्यान में रखकर बनाया जाए। उसे बाईपास से दूर बनाया जाए। इसे आने वाले 25-30 साल को ध्यान में रखकर बनाया जाए। इससे जनता को सुविधा रहेगी। मैं सरकार से चाहता हूँ कि वह इन मुद्दों पर विचार करे। धन्यवाद ।

श्री नारायणदास अहिरवार (जालौन) : महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। मेरा लोक सभा क्षेत्र जालौन-गरौठा-भोगनीपुर है, जो बहुत ही पिछड़ा हुआ क्षेत्र है। आजादी के 75 साल बाद भी आज तक, हमारा जो जनपद, मुख्यालय उरई है, उससे दिल्ली के लिए कोई रेलवे सेवा नहीं है। जो श्रम शक्ति एक्सप्रेस ट्रेन है, वह दिल्ली से चलकर कानपुर में लगभग 18 घंटे खड़ी रहती है। जो ग्वालियर-बरोनी ट्रेन है, यह बरोनी से चलकर ग्वालियर में लगभग 12 घंटे खड़ी रहती है। जो गतिमान ट्रेन है, वह दिल्ली से चलकर झाँसी में लगभग ढाई घंटे से ज्यादा खड़ी रहती है। अगर इन ट्रेन्स में से किसी भी ट्रेन को उरई तक चला दिया जाए तो उरई, जो हमारा जालौन का मुख्यालय है, हमीरपुर, कानपुर देहात और जालौन के जो यात्री परेशान होते हैं, वे दिल्ली से जुड़ जाएंगे।

दूसरा, नई दिल्ली रेलवे लाइन का कोच से सर्वे हो गया है। कोच से जालौन-भिंड-इटवा होते हुए ग्वालियर से अगर इसको जोड़ दिया जाए तो जो यह पिछड़ा हुआ क्षेत्र है, इस पिछड़े क्षेत्र के

लोग सीधे ग्वालियर होते हुए दिल्ली से जुड़ जाएंगे। धन्यवाद।

SHRIMATI MALVIKA DEVI (KALAHANDI): Thank you, Chairman, Sir, for giving me an opportunity to speak in the Zero Hour today. I would like to request the hon. Minister of Health and Family Welfare, through you, to please grant us a medical college for Nuapada district in my Kalahandi constituency. It is an aspirational district and does not have any higher education college. It would be a big development for the area if the hon. Minister would grant this as not only would people be able to pursue their career from their own constituency but also the opening of a medical college would help the people in a big way by offering different kinds of treatment to the people of the constituency. Students from different areas would also come to Nuapada for higher education which would benefit Nuapada in every way. I am hoping and praying that Nuapada medical college is sanctioned and the work starts soon. Thank you so much, Sir.

श्री परिमल शुक्लबैद्य (सिल्चर) : महोदय, आपने आज हमें एक जरूरी मुद्दा उठाने का मौका दिया, इसके लिए आपका धन्यवाद।

महोदय, आपको इसकी जानकारी है। आज आप इस सभा के भी सभापति हैं और मेरी पार्टी के भी असम के अध्यक्ष हैं। आपको बराक घाटी के बारे में, सिल्चर के बारे में इंच-इंच की जानकारी है। आप इनके बारे में भलीभाँति जानते हैं कि हमारा सिल्चर क्षेत्र असम का रिमोटेस्ट प्लेस है। यहाँ आने-जाने के लिए रोडवेज, रेलवेज और एयरवेज हैं। साल भर में रोडवेज और रेलवेज फ्लड और लैंड स्लाइड के कारण तीन महीने बंद रहती हैं। हमारे पास एक ही चारा है कि हम एयरवेज से कोलकाता होते हुए या गुवाहाटी होते हुए दिल्ली या अन्य जगहों पर जाएं। पहले सिल्चर से त्रिपुरा की फ्लाइट चलती थी। सिल्चर से मेघालय की फ्लाइट चलती थी। अभी वे फ्लाइट्स नहीं हैं। एयर इंडिया की वाया कोलकाता और गुवाहाटी, दिल्ली तक आने-जाने की एक फ्लाइट थी। यह भी बंद

पड़ी हुई है।

महोदय, मेरी आपके माध्यम से सिविल एविएशन मिनिस्टर से माँग है कि आने-जाने के लिए कम से कम एक फ्लाइट सिल्वर टू दिल्ली देने की कृपा करें। हम लोगों को बहुत प्रॉब्लम होती है। मैं आपके माध्यम से सिविल एविएशन मिनिस्टर को यह अर्जी पेश करता हूँ। हम लोगों ने पहले भी लिखकर दिया है, लेकिन अभी तक तो कोई काम नहीं हुआ है। यह काम होने के लिए मैं आपके माध्यम से सरकार से विनती करता हूँ। धन्यवाद।

सुश्री कंगना रनौत (मंडी) : सभापति महोदय, आपका बहुत-बहुत धन्यवाद। आपने मुझे एक बहुत ही गंभीर विषय पर अपनी बात रखने का मौका दिया है। जैसा कि हम सब टेलीविजन पर देख ही रहे हैं कि मेरे निर्वाचन क्षेत्र मंडी में कितनी भारी बाढ़ आ रही है, बादल फट रहे हैं और जान-माल का कितना नुकसान हो रहा है। कितने ब्रिजेज, कितने गांव बिल्कुल बह गए हैं। हमें केंद्र सरकार से जो भी हजारों करोड़ रुपये का रिलीफ फंड आ रहा है, स्टेट गवर्नमेंट उससे क्या काम कर रही है? प्रभावित क्षेत्रों में पुनर्वास का कितना काम कर रही है। मैं यह जानना चाहती हूँ कि केंद्र सरकार से कितना फंड, कब-कब आया है, क्योंकि स्टेट गवर्नमेंट उसको एक्नॉलेज नहीं कर रही है।

सभापति महोदय, कल मंडी सदर में एक बहुत बड़ा फ्लड आया, उसमें करोड़ों रुपये का नुकसान हुआ, तो एनडीआरएफ, आईटीबीपी की यहां से जो भी आर्मी फोर्सेंज जाकर रक्षा करती हैं, उसकी क्या समय-सीमा तय की गई है, वह भी हमें बताने की कृपा करें। साथ ही इस तरह की जो आपदाएं होती हैं, खासकर हम लोग देख रहे हैं कि हिमाचल प्रदेश में बहुत रैपिडली हो रही हैं। उसके लिए यदि कोई रिपोर्ट है, किसी तरह की अनुशंसित, दीर्घकालिक रणनीतियां केंद्र सरकार ने बनायी हैं, तो उनके बारे में भी हमें बताइए। धन्यवाद।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : माननीय महोदय, हमारे प्रदेश के प्रशासक द्वारा महाभयानक परंपरा शुरू करवायी जा रही है। सभी सर्किट हाउस प्राइवेट हाथों में सौंपे जा रहे हैं। पहले सरकारी फंडों से करोड़ों रुपये के आलीशान सर्किट हाउस बनाए जाते हैं। जैसे ही सरकारी पैसे से वे प्रोजेक्ट बन जाते हैं, वैसे ही वे निजी हाथों में सौंप दिए जाते हैं। यहां तक कि दिल्ली में

स्थित एकमात्र सरकारी भवन भी निजी हाथों में सौंप दिया गया है।

महोदय, अब हमारे प्रदेश में कन्वेंशन सेंटर बनाया जा रहा है। क्या आप जानते हैं, वह किस पर बनाया जा रहा है? वह हिंदू श्मशान भूमि और कब्रिस्तान पर बनाया जा रहा है। हमारे प्रदेश के लोगों को इस प्रशासक ने पूरी तरह से बर्बाद कर दिया है। जिंदा लोगों का तो सुख-चैन छीन ही लिया था, अब मरे हुए लोगों को भी श्मशान और कब्र में चैन से नहीं रहने दिया जा रहा है। यह क्या हो रहा है? सरकार ने हमारे प्रशासक को इतनी खुली छूट क्यों दे रखी है कि वह कुछ भी करे? कम से कम श्मशान और कब्रिस्तान को तो छोड़ देना चाहिए। जब हमारे प्रशासक को सरकारी प्रोजेक्ट बनाकर निजी हाथों में सौंपकर, एक प्रकार से बेच ही देना है तो प्रशासन श्मशान और कब्रिस्तान में कन्वेंशन सेंटर बनाकर यह कहे कि श्मशान भूमि और कब्रिस्तान को भी बेच देंगे। मैं सरकार से मांग करता हूं कि इस विषय पर संज्ञान ले और हमारे प्रदेश के लोगों के हक और अधिकार की रक्षा करें, कब्रिस्तान और श्मशान भूमि की रक्षा करे। सरकारी निवासों को सरकारी ही रहने दिया जाए, क्योंकि आज सरकारी निवास के लिए हमारे दमन और दीव के बीच 700 किलोमीटर की दूरी है और जब हम एक-दूसरे प्रदेश में जाते हैं तो सरकारी आवास के लिए तरसते हैं। 500 रुपये का कमरा आज 8,000 से 12,000 रुपये का हो गया है। इसलिए मैं आज आपसे निवेदन करना चाहता हूं कि सर्किट हाउसों को हमारे लोगों के लिए रखा जाए और हमारी श्मशान भूमि और कब्रिस्तान की रक्षा की जाए।

श्री गणेश सिंह (सतना) : सभापति महोदय, धन्यवाद। मैं आपके माध्यम से देश के शिक्षा मंत्री जी से एक आग्रह करना चाहता हूं कि भारत देश में जो भारतीय प्रौद्योगिकी संस्थान, आईआईटी हैं, अब इनको राज्यों में भी खोला जाना है। लेकिन इसके साथ एक पॉलिसी बना दी है कि एक राज्य में दूसरा आईआईटी नहीं खुल सकता है। जबकि उत्तर प्रदेश में दूसरा भी खुला हुआ है। मध्य प्रदेश के इंदौर में आईआईटी है, लेकिन वहां से 700 किलोमीटर दूर मेरा भिंड का क्षेत्र है, सतना औद्योगिक जिला है, वहां पर भी एक आईआईटी संस्थान खोला जाए। यदि आईआईटी संस्थान नहीं खुल सकता तो कम से कम कैंपस तो खोला जा सकता है, मैं शिक्षा मंत्री जी से ऐसी मांग करता हूं।

SHRI SURESH KUMAR SHETKAR (ZAHIRABAD): Hon. Chairperson Sir, I

thank you for giving me this opportunity.

The 'Dhobi' caste is also called Rajaka or Chakali, which is in the Scheduled Caste List in 17 States. On the other side, in 11 States, namely, Telangana, Andhra Pradesh, Karnataka, Tamil Nadu, Maharashtra, Gujarat, Punjab, Haryana, Madhya Pradesh, Chhattisgarh and Goa, Dhobhi caste is in OBC list, depriving them of Scheduled Caste reservation facilities. Their social status is similar and these people should get equal facilities. They are representing the matter before the State Government and Union Government, but nothing has been done. Every time the Ministry of Social Justice replied to take up the issue with the concerned State Government. If any report is sent, that is also returned in the name of modalities etc.

I request the Government of India to take up this issue directly and do justice to bring uniform status to Dhobhi people in the entire country. It is also brought to your notice that the profession itself amounts to untouchability. They are extending services to the society from birth to death.

***SHRIMATI SATABDI ROY BANERJEE (BIRBHUM):** Honourable Chairperson
Sir, I want to talk about some post offices in my Birbhum constituency, including the Margram Post Office. I know that today, in the era of email, fax, and WhatsApp, there is no value in writing letters. But apart from letters, the post office has many other functions that are executed to meet the collective demand from people. Some post offices in my area are in a dilapidated state, so when

* English translation of the speech originally delivered in Bengali.

we demand renovation, the Ministry asks us to use the MP-LAD fund. You know that the MP-LAD is merely 5 crore rupees. There is a Bengali proverb which effectively means, living hand to mouth. There are some recommendations that go to the Ministry from the Post Office through us. If those are imposed on us, then we will not be able to do anything else. If the departments of the concerned ministry properly perform their tasks, then we can do something with the 5 crore rupees; or if the MP-LAD fund is increased, we will gladly do everything. Thank you.

डॉ. राजकुमार सांगवान (बागपत) : सभापति महोदय, आपका धन्यवाद कि आज आपने मुझे लोक महत्व के मुद्दे पर बोलने का अवसर प्रदान किया।

महोदय, मेरे लोक सभा संसदीय क्षेत्र बागपत से गुजरने वाली जो हिंडन नदी और कृष्णा नदी है और साथ में ही मेरठ से गुजरने वाली जो काली नदी है, इन नदियों का पानी इतना दूषित हो गया है, इतना जहरीला हो गया है कि इन नदियों के आस-पास के गांवों में पीने का पानी भी दूषित हो गया है। दूषित पानी के कारण वहां के निवासियों को कैंसर जैसी गम्भीर बीमारियों से जूझना पड़ रहा है।

महोदय, मुझे बहुत अच्छी तरह से ध्यान है कि पहले उन नदियों का जल इतना स्वच्छ रहता था कि पर्व के समय उन नदियों के किनारे मेले लगते थे और लोग उनमें स्नान किया करते थे। उस समय अगर कोई सिक्का भी उसमें गिर जाता था, तो वह पानी में साफ नजर आता था और लोग उसको निकाल लेते थे। लेकिन, आज इन नदियों का पानी बहुत दूषित हो गया है। वहां न तो इनकी सफाई का इंतजाम है और न ही उसमें ऐसा कोई दूसरा काम होता है।

महोदय, मैं आपसे मांग करना चाहता हूं कि नदियों के किनारे स्थित जो सुगर मिल्स हैं या जो दूसरे उद्योग हैं, जो पानी को दूषित कर रहे हैं, जिसके कारण लोग गम्भीर बीमारियों से जूझ रहे हैं तो उन फैक्ट्रीज को, उन उद्योगों को दंडित किया जाए। मैं आपके माध्यम से सरकार से मांग करता हूं कि परियोजना बनाकर उन नदियों के दूषित जल को स्वच्छ करने के लिए नदियों की सफाई

का अभियान शुरू किया जाए, ताकि लोगों का जीवन बचाया जा सके।

SHRI E. TUKARAM (BELLARY): Sir, thank you for giving me the opportunity to raise an important matter during Zero Hour. I wish to draw the attention of the House to the total outstanding dues owed by the Central Government to various States under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). As per the response provided by the Ministry of Rural Development in the Lok Sabha, a total of Rs. 14,603.94 crore remain pending as on 22nd July 2025 under both the wage and material components. Karnataka State alone has an outstanding amount of Rs. 374.80 crore.

MGNREGS is a flagship welfare scheme of the Government of India, aimed at ensuring employment and livelihood security to the rural village people. The delay in disbursement of these funds severely hampers the effective implementation of the scheme and asset-generating development works. So, I am requesting the Ministry to clarify as to when these pending dues will be released to the States. I also request the Ministry to take immediate steps for disbursement of MGNREGA dues.

डॉ. लता वानखेड़े (सागर) : माननीय सभापति महोदय, आज इस प्रतिष्ठित सदन में मैं अपने क्षेत्र के एक ऐतिहासिक लोक महत्व के मुद्दे को दृढ़ता के साथ प्रस्तुत करती हूँ। मैं आपके माध्यम से माननीय विमानन मंत्री जी से आग्रह करती हूँ कि सागर में एक आधुनिक हवाई अड्डा और कार्गो टर्मिनल की स्थापना को तत्काल स्वीकृति प्रदान करें।

महोदय, सागर मध्य भारत का हृदय, एक संभागीय मुख्यालय और स्मार्ट सिटी है, जो अपनी भौगोलिक स्थिति के कारण रणनीतिक रूप से अत्यंत महत्वपूर्ण है। यह मध्य भारत का एकमात्र ऐसा स्थान है, जो लॉजिस्टिक हब बनने की अपार संभावनाएं रखता है। सागर में बीना रिफाइनरी

है। मैं माननीय प्रधानमंत्री जी को धन्यवाद ज्ञापित करना चाहती हूँ कि उन्होंने 50,000 करोड़ रुपये बीना रिफाइनरी को विस्तार देने के लिए देकर एक सराहनीय कार्य किया है। इसका शुभारंभ भी माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने ही किया किया था। यह क्षेत्र में औद्योगिक क्रांति ला रहा है। इससे न केवल उद्योगों का विकास हो रहा है, बल्कि रोजगार के नए अवसर भी सृजित हो रहे हैं।

माननीय सभापति महोदय, सागर में सैन्य इकाइयाँ और कैंटोनमेंट बोर्ड की मौजूदगी इसे राष्ट्रीय सुरक्षा के लिए महत्वपूर्ण बनाती है। साथ ही रानी दुर्गावती टाइगर रिजर्व और अन्य विश्व प्रसिद्ध पर्यटक स्थल सागर को पर्यटन का एक चमकता सितारा बनाते हैं। यहाँ का केंद्रीय स्थान देश के हर कोने को जोड़ने में सक्षम है। हवाई अड्डा और कार्गो टर्मिनल न केवल सागर, बल्कि पूरे मध्य भारत के आर्थिक और सामाजिक विकास का आधार बनेगा।... (व्यवधान)

माननीय सभापति महोदय, मैं एक मिनट में अपनी बात समाप्त कर दूंगी। इस परियोजना से लॉजिस्टिक क्षेत्र में हजारों रोजगार, पर्यटन में वृद्धि और औद्योगिक विकास को नई गति मिलेगी। मैं माननीय विमानन मंत्री श्री किंजरापु राममोहन नायडू जी से निवेदन करती हूँ कि इस मांग को प्राथमिकता देते हुए सागर के सुनहरे भविष्य को साकार करें। सागर की जनता की आकांक्षाएँ और मध्य भारत का गौरव आपकी इस पहल से नई ऊँचाइयों को छुएगा।

डॉ. मोहम्मद जावेद (किशनगंज) : बहुत-बहुत शुक्रिया सर। पिछले 20 सालों से बिहार में डबल इंजन की सरकार है। 13 करोड़ की जनसंख्या में से लगभग 3 करोड़ लोग अपने परिवार को पालने के लिए अलग-अलग राज्यों में काम कर रहे हैं। चूंकि मेरा इलाका बंगाल से सटा हुआ है, इसलिए वहां की बोली बंगाली भाषा से मिलती है। आज हरियाण और उत्तर हिन्दुस्तान में उन लोगों को तंग किया जा रहा है। Bengali-speaking people from West Bengal, Assam, Kishanganj and Bihar are being harassed. उनके द्वारा आधार कार्ड और वोटर कार्ड देने के बावजूद भी उनको बोला जाता है कि यह फ्रॉड कार्ड है। मेरा आपके माध्यम से गुजारिश है, खासकर हरियाणा सरकार को चेताया जाए कि वह इस तरह का हरकत न करे, ताकि हमारे लोगों को तकलीफ हो।

दूसरा, जब से यह सरकार आई है, मुसलमान माइनॉरिटी को टारगेट किया जा रहा है। आपने छत्तीसगढ़ में देखा होगा, जिसके बारे में चर्चा हुई। वहां भी इनको टारगेट किया जा रहा है। मेरा आपसे आग्रह है कि यह रुकना चाहिए। बहुत-बहुत शुक्रिया।

श्रीमती कमलजीत सहरावत (पश्चिम दिल्ली) : माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान लोक महत्व के एक महत्वपूर्ण एवं गंभीर मुद्दे पर दिलाना चाहती हूँ। दिल्ली के रोज के अखबारों में एक खबर बहुत महत्वपूर्ण है। डीडीए के पार्क में छह साल की बच्ची को कुत्ते ने काट लिया और उसकी मृत्यु हो गई। अगर मैं सिर्फ सफदरजंग हॉस्पिटल के कुत्ते के काटने के केसेज का जिक्र करूं तो वर्ष 2021 के पूरे एक साल में 63,600 केस थे। वर्ष 2025 में एक जनवरी से अभी जुलाई तक यानी सात महीने में 90,000 से अधिक केस हो चुके हैं।

सभापति महोदय, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करना चाहती हूँ कि पूरे भारत में जो हमारी स्टेट गवर्नमेंट्स और निगम हैं, उनके लिए पॉलिसी बनाई जाए कि कुत्तों के लिए आश्रय घर बनाए जाएं और इसकी डेडलाइन भी केन्द्र सरकार की तरफ से तय की जाये। ये बुजुर्गों और बच्चों के लिए बहुत गंभीर विषय है। समय देने के लिए मैं आपका बहुत धन्यवाद करती हूँ। नमस्कार।

श्री देवेश शाक्य (एटा) : बहुत-बहुत धन्यवाद मान्यवर। यह मुद्दा मजदूरों और छोटे व्यापारियों से जुड़ा हुआ है। मेरी लोकसभा एटा कासगंज के जनपद एटा में जवाहर तापी परियोजना की स्वीकृति वर्ष 2016 में माननीय अखिलेश यादव जी द्वारा की गई थी, जिसकी लागत 2,566 करोड़ रुपये थी, जिसको अप्रैल, 2021 तक पूर्ण होना था, परंतु इसका समय बढ़ते-बढ़ते 23.06.2025 तक हो गया, जिसके चलते इसकी लागत चार हजार करोड़ रुपये बढ़कर 14,628 करोड़ रुपये हो गई है। जनता की गाढ़ी कमाई का पैसा मेसर्स डूसान कंपनी, जिसके पास इस प्लांट को बनाने का टेंडर हुआ था] इस कंपनी पर कार्य में देरी के लिए क्या अर्थदण्ड दिया गया? मेरे पूछे जाने पर कंपनी का भुगतान रोके जाने का आग्रह इस आशय के साथ किया गया कि कार्य पूर्ण हो गया है और अभी डूसान कंपनी पर लगभग 100 करोड़ रुपये लोकल मजदूरों और छोटे ठेकेदारों का बकाया है। कहीं ऐसा न हो कि

कानपुर में नेटवर्क बनाने वाली कंपनी, जो कि तुर्किए की थी, वह मजदूरों और गरीबों का 80 करोड़ रुपये मारकर भाग गई है। ऐसी पुनरावृत्ति न हो इसलिए मेरा आपसे अनुरोध है कि जवाहर तापी परियोजना बनाने वाली कंपनी मेसर्स डूसान का भुगतान तब तक पूर्ण न किया जाये, जब तक वह सारी आर्थिक अर्हताएं पूर्ण न कर दे। समयवृद्धि का पांच परसेंट आर्थिक दंड दिया जाये। इस परियोजना के प्रबंधक अजय कुमार को मुझे सही और संतोषजनक उत्तर न देने के लिए उचित कार्रवाई की जाये। धन्यवाद।

***SHRI RAVINDRA VASANTRAO CHAVAN (NANDED):** Hon'ble Chairman, today I rise to raise one very important issue related to my Nanded district. The benefits of the crop insurance scheme 2024 have not been provided to the farmers of my Nanded district. So, I want to request the Union Government to credit the benefits of this scheme to farmers accounts immediately. Banana growing farmers have incurred losses due unseasonal rains one and half month ago. The crop insurance company did not consider the loss of the banana crop and denied the insurance benefits. So, I would like to request the Government to set up an automatic whether station at Nanded.

We are going to celebrate the Birth Anniversary of the father of Green revolution, Dr. Swaminatham on 7th August. Hence, I would like to urge upon the Government that this day should be celebrated as Agriculture Student day. Thank you.

श्री उत्कर्ष वर्मा मधुर (खीरी) : आदरणीय सभापति महोदय, मैं आपका ध्यान खीरी लोकसभा क्षेत्र के विकासखंड पलिया, निघासन, बिजुआ, रमियाबेहड़, फूलबेहड़ और नकहा में आ रही भयंकर बाढ़

* English translation of the speech originally delivered in Marathi.

की समस्या पर आकृष्ट कराना चाहता हूँ कि हर वर्ष की भांति इस वर्ष भी बाढ़ का भयंकर खतरा मंडरा रहा है। लगातार कई गांव जैसे करसौर, ग्रांट नंबर 12 आदि गांव में कटान जारी है और लोगों के मकान और खेती कट रही है। सरकार डूब क्षेत्र के नाम पर बाढ़ से बचाने के लिए कोई कार्य नहीं कर रही और लगभग एक लाख की आबादी पर बाढ़ का खतरा मंडरा रहा है। अतः मेरी मांग है कि डूब क्षेत्र की बंदिश को हटाया जाये और सैकड़ों गांवों को नदी कटान से बचाया जाये और नदी को चैनलाइज किया जाये। इतना कार्य किया जाये और बाढ़ प्रभावित किसानों को मुआवजा दिया जाये। धन्यवाद।

माननीय सभापति: श्री बलभद्र माझी – उपस्थित नहीं।

श्री कुलदीप इंदौरा जी।

श्री कुलदीप इंदौरा (गंगानगर) : आदरणीय सभापति महोदय, मैं आपके माध्यम से इस सदन का ध्यान एक गंभीर राष्ट्रीय सुरक्षा और सामाजिक संकट की ओर आकर्षित करना चाहूंगा, जो मेरे लोकसभा क्षेत्र गंगानगर-हनुमानगढ़ सहित राजस्थान के पाकिस्तानी सीमावर्ती जिलों को बुरी तरह से प्रभावित कर रहा है।

आदरणीय महोदय, 'ऑपरेशन सिंदूर' से पहले और बाद भी पाकिस्तान से ड्रोन के ज़रिए हथियारों और नशीले पदार्थों की तस्करी लगातार हो रही है। महोदय, मेरे लोक सभा क्षेत्र गंगानगर-हनुमानगढ़ व पंजाब के साथ-साथ राजस्थान नशे और हथियारों की तस्करी का नया केंद्र बनता जा रहा है। तस्करी के कारण अपराध, नशाखोरी में भी काफी वृद्धि हुई है। इससे निपटने के लिए मैं सरकार से मांग करता हूँ कि सीमा पर अत्याधुनिक ड्रोनरोधी तकनीक, स्मार्ट फेंसिंग, थर्मल कैमरों की तैनाती की जाए।

बीएसएफ और नार्कोटिक्स कंट्रोल ब्यूरो और राज्य पुलिस के बीच कोऑर्डिनेशन बिठा कर इसमें पहल की जाए। सीमावर्ती गांवों में पुनर्वास केंद्र स्थापित किए जाएं और युवाओं को नशे से बचाने के लिए जागरूकता और उपचार योजनाएं लागू की जाएं। बीएसएफ और संबंधित विभाग के अधिकारियों को तकनीकी प्रशिक्षण दिया जाए, ताकि हमारे क्षेत्र में अपराध और नशा बढ़ने पर रोक

लग सके।

श्री आनंद भदौरिया (धौरहरा) : सभापति महोदय, मेरे लोक सभा क्षेत्र धौरहरा के जनपद, लखीमपुर, सीतापुर के विधान सभा क्षेत्र महौली, हरगांव, मोहम्मदी, मितौली सहित तमाम जगह खाद की भारी किल्लत है। लंबी-लंबी लाइनें समितियों पर लगी हैं। किसानों को खाद नहीं दी जा रही है, बल्कि किसानों और महिलाओं को पुलिस की लाठियां मिल रही हैं।

पिछले सदन में माननीय उर्वरक मंत्री जी ने सदन को आश्चस्त किया था कि उत्तर प्रदेश में खाद की कोई किल्लत नहीं होने दी जाएगी। लेकिन इस लोकतंत्र के मंदिर में कही हुई बात भी असत्य साबित हो रही है। नेपाल पड़ोसी देश है। उत्तर प्रदेश से सीमाएं लगी हुई हैं। बड़े पैमाने पर दलाल कालाबाजारी कर के यूरिया और डीएपी को नेपाल में भेजने का काम कर रहे हैं।

सभापति महोदय, हमारी आपसे मांग है कि केंद्र सरकार, उर्वरक मंत्री जी उत्तर प्रदेश की सरकार को निर्देश दें कि तत्काल खाद का संकट समाप्त किया जाए।

श्री आलोक शर्मा (भोपाल) : सभापति महोदय, मध्य प्रदेश की राजधानी भोपाल में लगभग एक हजार वर्ष पूर्व राजा भोज ने कोलांस नदी सहित 365 जलस्रोतों को मिलाकर बड़ा तालाब बनवाया था। महोदय, भोपाल में यह बड़ा तालाब 3869 हेक्टेयर में फैला हुआ है, जिसका फुलटैंक लेवल 86.176 किलोमीटर है। 361 वर्ग किलोमीटर से अधिक इसका विशाल कैचमेंट एरिया है। इसके चारों तरफ 223 किस्म के जलीय औषधीय पौधे लगे हुए हैं, जिनमें से 103 पौधों को इंटरनेशनल यूनियन फॉर कंजर्वेशन ऑफ नेचर ने दुर्लभ घोषित किया है।

माननीय सभापति महोदय, सैकड़ों प्रजाति के जलीय जीव, अनेकों प्रजाति के पक्षियों का घर भोपाल का बड़े तालाब का कैचमेंट एरिया है। इसी कारण बड़ा तालाब को रामसर साइट का दर्जा मिला है। लेकिन वर्तमान स्थिति में भोपाल का बड़ा तालाब चारों तरफ से अतिक्रमण और प्रदूषण की चपेट में है। मेरा आपके माध्यम से मंत्री जी आग्रह है कि इस विशाल जल धरोहर को अतिक्रमण और प्रदूषण से मुक्त करके क्या इसे संरक्षित और सुरक्षित करने की पर्यावरण एवं जलवायु विभाग द्वारा कोई योजना बनाई जा सकती है तो कृपया उससे अवगत कराने की कृपा करें।

श्री सुरेश कुमार कश्यप (शिमला) : सभापति महोदय, मेरे संसदीय क्षेत्र का पावंटा साहिब कालां एक महत्वपूर्ण औद्योगिक क्षेत्र है। स्वर्गीय प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी ने हिमाचल प्रदेश को वर्ष 2003 में औद्योगिक पैकेज दिया था और उस समय बहुत सारी औद्योगिक इकाइयां इस क्षेत्र में स्थापित हुई थीं। फार्मास्युटिकल के मामले में आज यह क्षेत्र एशिया में नंबर वन पर आता है। लेकिन यह एरिया अभी भी रेलवे से कनेक्टिड नहीं है। मैं इस विषय को पूर्व में भी माननीय रेल मंत्री जी के ध्यान में लाया हूँ और उनको लिखित में भी दिया है।

मैं माननीय प्रधान मंत्री जी और रेल मंत्री जी का धन्यवाद करता हूँ कि इस रेलवे लाइन का प्रारंभिक सर्वे वर्ष 2022 में पूर्ण कर लिया गया है और इसकी विस्तृत रिपोर्ट रेलवे बोर्ड को सौंप दी गई है। मेरा माननीय रेल मंत्री जी से यह निवेदन रहेगा कि इस क्षेत्र को शीघ्रातिशीघ्र रेलवे लाइन से जोड़ा जाए, ताकि जो आद्यौगिक इकाइयां हैं, वहां पर कच्चा माल पहुंचाया जा सके। इसके साथ-साथ तैयार उत्पाद को मार्केट में पहुंचाया जा सके, जिससे लोगों को भी लाभ मिल सके।

सभापति महोदय, आपने मुझे बोलने के लिए अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

श्री बृजेन्द्र सिंह ओला (झुंझुनू) : सभापति महोदय, मेरे निर्वाचन क्षेत्र झुंझुनू में अरावली एक्सप्रेस ट्रेन चलती है, जिसका नम्बर 14701 और डाउन का 14702 है। यह रामगढ़ शेखावाटी होते हुए श्रीगंगानगर से बांद्रा टर्मिनल (मुम्बई) के बीच चलती है। इस ट्रेन का स्टॉपेज रामगढ़ शेखावाटी स्टेशन पर नहीं होने से यहां के सैनिकों, श्रद्धालुओं, व्यापारियों, विद्यार्थियों और अन्य लोगों को इसका लाभ नहीं मिल पा रहा है।

मेरा आपके माध्यम से सरकार और रेल मंत्री जी से निवेदन है कि ट्रेन संख्या 14701 और 14702 अरावली एक्सप्रेस का स्टॉपेज रामगढ़ शेखावाटी स्टेशन पर करने की कृपा करें, जिससे इस ट्रेन का फायदा लोगों को मिल सके।

डॉ. हेमंत विष्णु सवरा (पालघर) : सभापति महोदय, मैं आपके माध्यम से सरकार और रेलवे मंत्रालय का ध्यान विरार लोकल ट्रेन सेवाओं की तरफ आकर्षित करना चाहता हूँ। विरार से चर्चगेट

के बीच लोकल ट्रेनों की फ्रीक्वेंसी बढ़ाई जानी चाहिए। विशेषकर पीक आवर्स में विरार से दहानू और दहानू से विरार तक एक्स्ट्रा ट्रेन चलाई जानी चाहिए। विरार से दहानू के बीच एसी लोकल ट्रेन सेवा जल्द शुरू की जाए। इस रूट पर नॉन एसी लोकल ट्रेनों की संख्या एवं फ्रीक्वेंसी में भी वृद्धि जरूरी है। ट्रेनों में कोचेस की संख्या 12 से बढ़ाकर 15 की जानी चाहिए, ताकि भीड़ को नियंत्रित किया जा सके।

सभी स्टेशनों के दोनों छोरों पर स्वच्छ शौचालय, डिजिटल साइन बोर्ड और पर्याप्त बैठने की व्यवस्था की जाए। सुबह चार बजे दहानू से चर्चगेट के लिए लोकल ट्रेन सेवा बहुत जरूरी है इसलिए उसे शुरू किया जाए। शाम छह बजे विरार-दहानू की एक्स्ट्रा ट्रेन सेवा चालू की जाए और लोकल ट्रेन सेवा, जो दहानू तक सीमित है, उसे उमरगांव तक एक्सटेंड किया जाए।

***SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM):** Hon'ble Chairman, Raymond Ltd, which is a big industry in Yavatmal, has been landed in trouble. Since 21st July, 2025, around 1000 employees of this company started demonstrations because the older wage contract is expired. As per rules, the wages should have increased since 1st April, 2025 but it could not be materialized. The worker are getting meager salaries and it is not sufficient for their survival. The company set aside the workers and trying to settle this issue with the leaders of a recognized trade union. This company is not ready to sign a new wage contract with workers. The workers union has approached the court of law and matter is still pending. The workers' families are in distress and they are unable to meet their daily needs too.

The wage contract should be for 3 years ideally but the company has

* English translation of the speech originally delivered in Marathi.

fixed it for 4 years. The company also trying to punish the workers by suspending them and not ready to listen to their grievances.

Sir, this is a serious situation and the Government is not ready to take any action. Yawatmal is a very backward district. So, I would like to request the Union Government and Labour Ministry to take a serious note of this workers agitations. Government should try to resolve this issue and do justice to the poor and needy workers of reymond company. Government should also try to setup new industries in this region to provide employment to the youths. Thank you.

श्री भजन लाल जाटव (करौली-धौलपुर) : सभापति महोदय, आपने मुझे बहुत महत्वपूर्ण मुद्दे पर बोलने के लिए समय दिया है, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं करौली-धौलपुर संसदीय क्षेत्र से आता हूँ। वहां पर सरकार डूंगरी बांध बनाने का काम करने जा रही है। वहां पर करीब 76 गांव हैं और 76 गांवों में पूर्वजों की संस्कृति, पूर्वजों के प्राचीन मकान और मंदिर बने हुए हैं।

सरकार ने बगैर सहमति लिए हुए वहां पर डुमरी बांध बनाने का काम शुरू कर दिया है, जिसका वहां के स्थानीय लोगों को कोई फायदा नहीं है। मैं सरकार से निवेदन करना चाहता हूँ कि डुमरी बांध को निरस्त कर वहां की आम जनता को लाभ प्रदान करें। धन्यवाद।

SHRIMATI BIJULI KALITA MEDHI (GUWAHATI): Thank you Chairman Sir for giving me an opportunity to draw the attention of the alarming situation concerning Deepor Beel, the only Ramsar Wetland Sites, in Assam and a vital ecological treasure of Guwahati city. It plays a crucial role in groundwater recharge, flood mitigation and livelihood support for numerous local communities. However, this critical ecosystem is under grave threat due to encroachment and illegal land filling in and around the Beel. There is continuous

pollution from municipal solid waste which is resulting into degradation of bird habitat threatening over 150 bird species.

Through you, Sir, I urge the Central Government to direct the Ministry of Environment, Forest and Climate Change to take immediate steps to restore and conserve Deepor Beel and declare it as a protected eco-tourism zone. Thank you, Sir.

श्री किशोरी लाल (अमेठी): सर, मैं अपने संसदीय क्षेत्र अमेठी की एक समस्या से आपको अवगत कराना चाहता हूँ। हमारे यहां वर्ष 2014 में एक एफएम स्टेशन स्थापित हुआ था, लेकिन अभी 2025 तक भी उसमें स्टूडियो नहीं बना है और न ही उसके अंदर स्थानीय कार्यक्रम हो रहे हैं। यह सिर्फ एक रिले केंद्र बन कर रह गया है। मेरा निवेदन है कि यहां पर एक स्टूडियो स्थापित किया जाए, जिससे यहां के कलाकारों को अपनी परफॉर्मेंस वहां पर करने का मौका मिल सके और किसानों को मौसम की प्रॉपर जानकारी मिल सके। धन्यवाद, जय हिंद।

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): Many Government schools across the country in rural areas continue to lack basic facilities like sufficient classrooms, boundary walls, kitchen sheds, dining halls, toilets, approach roads, etc. which are excluded from the current guidelines of MNREGA.

These deficiencies impact not only the safety and hygiene of students but also their ability to learn in a conducive environment.

Sir, there are also many complaints about delayed payments especially the labour component in the MNREGA work and even after completion of work, people have to wait for months to receive payment.

As MNREGA is a social security scheme with the objective of generating

employment to arrest migration of labour, if this payment gets delayed, then the entire purpose of this scheme gets defeated.

Therefore, I urge the hon. Minister of Rural Development to take immediate steps to streamline the fund release process, ensure timely wage payments and promote convergence of MNREGA with school infrastructure development on priority by amending the current guidelines. Thank you, Sir.

***SHRI ROBERT BRUCE C. (TIRUNELVELI):** Hon. Chairman Sir, Vanakkam. People in my Tirunelveli Constituency are mostly dependant on agriculture. Agriculture crops are very much affected due to heavy rains, cyclones and various other natural disasters besides the wild animals. But the Union Government is providing very less compensation to crop losses. This was the Union Government which always claim to double the income of our farmers. I therefore urge that the compensation given by the Union Government for the crop-loss should be enhanced and timely disbursal should be ensured. I request through you that wild pigs which destroy the crops of farmers should be removed from the Protection of Wildlife Act of the Union and the interests of our farmers should be protected. Thank you.

श्री दिलेश्वर कामैत (सुपौल) : धन्यवाद सभापति महोदय । भारत और नेपाल के बीच वर्ष 1954 में समझौते के बाद मेरे संसदीय क्षेत्र सुपौल जिलान्तर्गत वीरपुर में कोसी नदी पर वर्ष 1963 में बैराज बनाया गया था, जो क्षतिग्रस्त हो गया है । फलस्वरूप, गत वर्ष भी बैराज के ऊपर से पानी बह रहा था ।

* English translation of the speech originally delivered in Tamil.

अतः सदन के माध्यम से मैं भारत सरकार से आग्रह करता हूँ कि कोसी नदी पर पुनः नये बैराज का निर्माण किया जाए। धन्यवाद।

एडवोकेट चन्द्र शेखर (नगीना) : धन्यवाद सभापति महोदय। भारतीय संविधान का अनुच्छेद 21 (ए) 6 से 14 वर्ष तक के बच्चों को मुफ्त और अनिवार्य शिक्षा पाने का मौलिक अधिकार प्रदान करता है। इसी अधिकार को लागू करने के लिए केंद्र सरकार द्वारा राइट टू एजुकेशन एक्ट, 2009 बनाया गया था। उसमें साफ कहा गया है कि एक किलोमीटर के दायरे में स्कूल की व्यवस्था की जानी चाहिए, ताकि बच्चों को शिक्षा पाने के अधिकार का व्यावहारिक लाभ मिल सके।

संविधान के अनुच्छेद 46 के अंतर्गत नीति-निर्देशक तत्वों का भी उल्लंघन है, जिसमें स्पष्ट कहा गया है कि "राज्य का यह प्रयास रहेगा कि वह शैक्षिक और आर्थिक हितों में अनुसूचित जातियों, अनुसूचित जनजातियों और समाज के अन्य कमजोर वर्गों के विशेष सुरक्षा करेगा और प्रोत्साहन देगा तथा सामाजिक अन्याय व शोषण के रूपों से उनकी रक्षा करेगा।"

साथ ही, शिक्षा संविधान की समवर्ती सूची का विषय है, यानी केंद्र और राज्य दोनों इस पर कानून बना सकते हैं। लेकिन, संविधान के अनुच्छेद 254 के अनुसार यदि राज्य की कोई नीति या कानून केंद्र के कानून से टकराता है तो केंद्र के कानून को सर्वोपरि माना जाएगा। अतः राज्यों के लिए आरटीई एक्ट 2009 के प्रावधानों का पालन करना अनिवार्य है।

माननीय सभापति: आप अपना विषय रखिए।

एडवोकेट चन्द्र शेखर : सर, मैं अपना विषय ही बता रहा हूँ। यूपी में विद्यालयों का विलय कर स्कूलों को एक किलोमीटर या उससे अधिक दूर ले जाना संविधान और आरटीई के प्रावधानों का खुला उल्लंघन है। क्या यह निर्णय कमजोर वर्गों, दलितों, आदिवासियों और गरीब बच्चों को शिक्षा से दूर नहीं करता है?

सभापति महोदय, मैं आपके माध्यम से प्रधानमंत्री जी से निवेदन करता हूँ कि वे इन स्कूलों को बचाएं, क्योंकि उत्तर प्रदेश सरकार उनको बहुत बड़ा नुकसान पहुंचा रही है। गरीबों को एवं उनके बच्चों को बचाया जाए। महोदय, अगर सरकार फिर भी नहीं मानती है तो मैं आपके माध्यम से यूपी

सरकार से कहना चाहता हूँ कि हम बच्चों का भविष्य बचाने के लिए सड़कों पर सरकार का मुकाबला करने के लिए तैयार हैं। धन्यवाद।

***SUSHRI MAHUA MOITRA (KRISHNANAGAR):** Thank you, Honourable Chairperson, Sir. First of all, I would like to speak in Bengali to protest against the ongoing attack on the Bengali language and Bengali speakers across India. My constituency is Krishnanagar. There has been a long-standing public demand for the Krishnanagar-Karimpur Railway Line. During Mamata Banerjee's tenure as the Railway Minister, she mentioned this project in the Railway budget. This Railway line is being demanded by 12 Lakh people. When I became the MP in 2019, I reiterated the importance of this project to the Railway Ministry and requested them to complete this. Honourable Railway Minister, Shri Ashwini Vaishnaw, had sanctioned 2 crores to conduct a feasibility study. That study ended in December 2023. We didn't get any further information on that. It was informed to us by the Railway Ministry two months back, that they have decided to shelve the project for the time being. Which means they won't be able to carry out this project at the moment. Railway is a very important medium for commuting throughout the country. The Krishnanagar-Karimpur Railway line will benefit 12 Lakh people from three assembly constituencies. You must provide a universal service. Making profit shouldn't be the only mandate of the Railways. Even if you can't make a profit, you still have to immediately start this railway line under the universal obligation. Please don't shelve this and

* English translation of the speech originally delivered in Bengali.

restart work on this.

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I want to raise an issue regarding the National Livestock Mission. In my constituency, there were a lot of applications under the Mission and a lot of people have got benefited under the scheme. The NLM has helped in developing goat and sheep farms and making fodder units also. It has empowered youth, SHGs and FPOs. Most of the beneficiaries are either SCs or STs under the scheme.

However, there are two issues that we are facing related to the NLM. The first is regarding time taken for sanctioning the loan application. It almost takes two years to get the loan sanctioned. It is such a long time. The applicant has to put the asset in place to get the loan. The waiting period is almost two years. The second issue is regarding the website of NLM which has been closed ten days ago. Eight months are left for the next Budget to come and before eight months, the website is closed. No new applications are being entertained. Every day, a number of applicants are coming for loans. I request the Ministry concerned to look into the issue, reduce the time period to sanction the loans and open the website to accept new applications.

श्री दामोदर अग्रवाल (भीलवाड़ा) : माननीय सभापति जी, मेरे लोकसभा क्षेत्र भीलवाड़ा में जिंदल सॉ लिमिटेड द्वारा अवैध ब्लैस्टिंग और अवैध खनन के कारण भूगर्भीय असंतुलन हो रहा है और जन-धन की हानि हो रही है।

भीलवाड़ा के उपनगर पुर में सैकड़ों मकानों में अवैध ब्लैस्टिंग के कारण दरारें आ गई हैं और जान-माल की अति गंभीर स्थिति बन गई है। जिंदल सॉ लिमिटेड द्वारा अनुबंधों के अनुसार न तो निवेश किया गया है और न ही स्थानीय लोगों को रोजगार दिया गया है। जालिया गांव में 300 मीटर

की परिधि में 15 मीटर का घेरा बनाकर 45 किलोग्राम का बारूद भरकर अवैध ब्लास्टिंग की जा रही है। इसी प्रकार से खसरा संख्या-2096 में चरागाह भूमि में भी अवैध खनन हो रहा है। खसरा संख्या-21/44 में गैर मुकीन नाले को बंद कर दिया गया है। इस प्रकार की अनेक गतिविधियों के कारण आमजन में भारी असंतोष हो रहा है और आए दिन धरना प्रदर्शन हो रहे हैं। यहां तक कि किसान आत्महत्या की चुनौती भी दे रहे हैं। महामहिम राज्यपाल के आगमन के समय भी लोगों ने उनके सामने उपस्थित होकर आत्महत्या के लिए विवश होने की बात कही है।

मैं आपके माध्यम से सरकार से पुरजोर मांग करता हूं कि इसकी प्रभावी मॉनिटरिंग करके अवैध ब्लास्टिंग और अवैध खनन को अविलंब बंद कराया जाए।

श्री जय प्रकाश (हिसार) : मैं आपके माध्यम से कृषि मंत्री जी का ध्यान इस विषय की ओर दिलाना चाहता हूं। हरियाणा प्रदेश के चरखी-दादरी में पिछले साढ़े तीन महीने से किसान धरने पर बैठे हैं क्योंकि प्रधान मंत्री फसल बीमा योजना के तहत कंपनियों ने लगभग साढ़े तीन सौ करोड़ रुपये की गड़बड़ की है। मेरी मांग है कि भारत सरकार जल्दी से जल्दी लोगों को साढ़े तीन सौ करोड़ रुपये दिलाए।

मेरे संसदीय क्षेत्र में बवानी-खेड़ा, नारनोद, हासी इलाकों में तनाना, तालु, जताई से लेकर कुंगड़ तक बाढ़ आई हुई है और इसके कारण लोगों की फसल खराब हो गई है। मैं माननीय कृषि मंत्री जी से निवेदन करना चाहता हूं कि प्रधान मंत्री फसल बीमा योजना के तहत जिस तरह से आपने गांव को इकाई माना है, गांव के बजाय एकड़ को इकाई माना जाए क्योंकि आधे खेत में बाढ़ आ जाती है और आधे खेत में सूखा पड़ जाता है और दोनों जगह नुकसान होता है।

मेरा आपके माध्यम से सरकार से निवेदन है कि जिन लोगों की फसल बाढ़ में डूब जाती है, बर्बाद हो जाती है, उन लोगों को जल्दी से जल्दी फसल बीमा योजना के तहत पैसा दिलाया जाए।

श्रीमती मंजू शर्मा (जयपुर) : आज मैं युवाओं के बारे में बात करने के लिए खड़ी हुई हूं। मैं जयपुर शहर से आती हूं, वहां कोचिंग क्लासिस में बच्चे सुनहरा भविष्य बनाने के लिए जाते हैं। कोचिंग क्लासिस में कम जगह में ज्यादा बच्चों को प्रवेश तो दे दिया जाता है लेकिन सुविधाओं का ध्यान

नहीं रखा जाता है। मुझे लगता है कि जयपुर में ही नहीं, बल्कि पूरे देश में इसी तरह की कोचिंग क्लासिस चलती हैं और सुविधाओं के अभाव में आग लगने पर कभी बच्चे ऊपर से कूदकर अपनी जान बचाते हैं और कभी गैस रिसाव के कारण बेहोश हो जाते हैं। उनको अपनी जान बचाने के लिए कुछ भी करना पड़ सकता है।

मेरा आपके माध्यम से सरकार से निवेदन है कि जहां ऐसे कोचिंग सेंटर्स चलते हैं, वहां बच्चों के भविष्य को ध्यान में रखते हुए सुविधाएं मुहैया कराई जाएं।

16.00 hrs

माननीय सभापति: माननीय सदस्यगण, अभी बहुत-से सदस्यों को बोलना है, इसलिए आप अपने डिमांड्स को केवल दो सेंटेंसेज में रख दीजिएगा, नहीं तो सब लोग बोलने से रह जाएंगे।

श्री श्रीभरत मतुकुमिल्ली – उपस्थित नहीं।

डॉ. राजेश मिश्रा (सीधी): माननीय सभापति महोदय, मैं एक अति महत्वपूर्ण विषय, जो एक देशव्यापी समस्या भी है, पर अपनी बात रखना चाहता हूँ।

हमें अत्यन्त दुख होता है, जब हम राजमार्गों पर चलते हैं, तो बेसहारा गोवंश भटकते हुए या सड़क पर कटे हुए मिलते हैं। यह देखकर हमें बहुत पीड़ा होती है। मेरा आमजन से निवेदन है कि गोवंश को बेसहारा न होने दें। सरकार से भी मेरा निवेदन है कि हर जिले में कम से कम 500 एकड़ जमीन दी जाए, जिस पर गो-संरक्षण और गो-संवर्धन केन्द्र स्थापित किया जा सके। वहाँ पर रहने वाले लोगों को भी इससे रोजगार मिलेगा और जैविक खाद भी उपलब्ध हो सकेगा। मेरी यह एक बहुत ही महत्वपूर्ण मांग है। इससे जन-धन और किसानों को पशुधन का भी लाभ होगा।

धन्यवाद।

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Thank you very much, hon. Chairperson Sir, for giving me this opportunity.

I would like to draw the attention of this august House towards a pressing issue of severe sea erosion in my parliamentary constituency, Kasaragod.

According to a study conducted by the Indian National Centre for Ocean Information Services, Kasargod is one of the districts in Kerala that is highly vulnerable to coastal erosion. The coastal areas of Kasaragod, particularly Choottad and Pamburuthi in Kannur, as well as Madakkara, Keezhoor, Ajanur, the Chithari River region, Meenirukk Centre, Kanwatheertha, Manjeswaram, Chembirika, and Thrikkannadu, are living examples. The Kerala Government cites a lack of funds, while the Central Government withholds timely assistance. As a result, the existing sea walls, which serve as protective structures, have proven insufficient to mitigate soil erosion.

So, I urge upon the Government to immediately release Central funds to prevent sea erosion in Kerala, particularly in my constituency, Kasaragod. I would also request time-bound compensation for and rehabilitation of the affected families. Thank you very much.

डॉ. कल्याण वैजीनाथराव काले (जालना): माननीय सभापति महोदय, मैं शून्य काल के माध्यम से आपके संज्ञान में एक महत्वपूर्ण विषय लाना चाहता हूँ।

मेरे संसदीय क्षेत्र जालना में, जालना से नांदेड़ तक द्रुतगति मार्ग जा रही है, जिसे समृद्धि महामार्ग भी कहा जाता है। इसका निर्माण करने के लिए किसानों की कृषि भूमि, बाग, कुएं आदि का मूल्यांकन किया जा रहा है। लेकिन यह मूल्यांकन वर्ष 2017-18 के पुराने रेडी रेकोनर की दर से हो रहा है। जबकि इसकी अधिसूचना वर्ष 2021 में निकली है और इस कार्य को वर्ष 2024-25 में अवार्ड किया गया है। इसके कारण किसानों को उनकी संपत्तियों का उचित मुआवजा नहीं मिल पा रहा है। उनको पुराने दर के हिसाब से मुआवजा मिल रहा है। इसके कारण किसान असंतुष्ट हैं।

इस सदन के माध्यम से, सरकार से मेरा अनुरोध है कि रेडी रेकोनर दर में प्रतिवर्ष 10 टके की बढ़ोतरी करके अनुशंसित दर के अनुसार मुआवजा मिलना चाहिए। मुम्बई-नागपुर समृद्धि महामार्ग

की महत्ता को देखते हुए किसानों के घर, कुएं, सिंचाई, पेड़ों, और फलों के बागान के लिए उचित मुआवजा निर्धारित किया जाए। उनको मौजूदा लागत पर मुआवजा मिले और भविष्य में समुचित मूल्यांकन हो सके। इसके साथ-साथ, जिन किसानों की भूमि का अधिग्रहण किया जा रहा है, उनको सरकारी नौकरी दिये जाने का प्रावधान किया जाए। मैं आपके माध्यम से, सरकार से यह अनुरोध करता हूँ। धन्यवाद।

***SHRI C. N. ANNADURAI (TIRUVANNAMALAI):** Hon. Chairman Sir, Vanakkam. Every MP gets Rs 5 crore every year under MPLAD Scheme. Out of this amount of Rs 5 crore, Only Rs 4 crore could be utilized for carrying out developmental work. Out of the remaining Rs. 1 crore, an amount of Rs 10 lakh is taken back by the Union Government in the name of administrative expenses. Remaining amount of Rs. 90 lakh is also taken back by the Union Government in the form of GST. I must say that a parliamentary constituency consists of six Assembly constituencies and almost more than 20 lakh people live there. We are unaware as to how the execution of developmental work with just Rs 4 crore under MPLADS for one year could be done. Moreover, the enhancement of MPLAD fund can be done once in ten years. But this fund has not the enhanced during the last 11 years. Not only that, on behalf of all MPs, I request that this fund should be enhanced besides providing additional amount for paying GST. Thank you.

श्री दिनेश चंद्र यादव (मधेपुरा) : सभापति महोदय, देश में बड़े पैमाने पर रेल लाइन के दोहरीकरण का काम चल रहा है, लेकिन मेरा कोसी नदी का इलाका है, उसमें मेरा संसदीय क्षेत्र मधेपुरा है, उसके

* English translation of the speech originally delivered in Tamil.

पास सुपौल और पूर्णिया संसदीय क्षेत्र भी है। वहां रेल लाइन के दोहरीकरण का एक इंच भी काम नहीं हुआ है, जबकि वहां से बड़े पैमाने पर रेल यात्री अन्य स्थानों पर जाते हैं। वहां बहुत सारी रेलगाड़ियां चल रही हैं। चूंकि रेल लाइन का दोहरीकरण नहीं हुआ है, इसलिए वहां भारी दिक्कत होती है। कई स्टेशनों पर रेलगाड़ी को रोकना पड़ता है।

माननीय रेल मंत्री जी बड़े पैमाने पर रेल का विकास कर रहे हैं। मेरा निवेदन है कि मेरा पूर्व मध्य रेलवे का इलाका है, जो हाजीपुर के अंतर्गत आता है। मानसी से सहरसा, पूर्णिया और सहरसा से सुपौल तक रेल लाइन के दोहरीकरण का काम किया जाए। यह जनहित में है और इससे हम लोगों की परेशानी दूर होगी। माननीय रेल मंत्री जी, इस विषय पर जरूर ध्यान दें।

श्री दर्शन सिंह चौधरी (होशंगाबाद) : सभापति महोदय जी, मैं इस माननीय सदन को अत्यंत श्रद्धा और कर्तव्य भाव से अवगत कराने का विनम्र प्रयास कर रहा हूं कि भारतीय संस्कृति में देशी गौ माता को जो स्थान प्राप्त है, वह अद्वितीय और अनमोल है। प्राचीन समय से ही गाय को भारतीय समाज में माता के रूप में पूजा जाता है। इसका धार्मिक, सांस्कृतिक, आर्थिक, वैज्ञानिक और औषधीय महत्व आज भी उतना ही प्रासंगिक है, जितना हजारों वर्ष पहले था।

आज के समय में जब हम वैश्विक स्तर पर अपनी संस्कृति, परंपरा और विरासत को सहेजने की बात करते हैं, तो यह अत्यावश्यक है कि हम गौ माता को राष्ट्र माता का दर्जा देकर, उनको उचित स्थान पर प्रतिष्ठित करें। गाय न केवल हमारे जीवन में आध्यात्मिक और सांस्कृतिक भूमिका निभाती है, बल्कि वह कृषि, दूध उत्पादन और औषधीय लाभों के माध्यम से आर्थिक विकास में भी अपना महत्वपूर्ण योगदान देती है।

महोदय, मेरा इस माननीय सदन से निवेदन है कि गौ माता को राष्ट्र माता का दर्जा देकर, गौ माता के संरक्षण और संवर्धन के लिए एक सशक्त कार्य करते हुए आने वाली पीढ़ियों को यह संदेश दें कि संस्कृति और पर्यावरण की रक्षा के हम कितने प्रतिबद्ध हैं। गौ माता, जो सड़कों पर मारी-मारी फिर रही हैं, गौशालाओं और अभ्यारण्यों को आर्थिक सहयोग देते हुए, सभी राज्यों को निर्देशित करें। मोदी जी का संकल्प है कि प्राकृतिक खेती और श्री अन्न का संरक्षण हो, उसके लिए गौ माता का

संरक्षण और संवर्धन अत्यावश्यक है।

श्री राजीव प्रताप रूडी (सारण) : महोदय, हम लोगों ने विलियम शेक्सपीयर के बारे में सुना है, लेकिन बिहार में भी एक शेक्सपीयर थे और वे भोजपुरी के शेक्सपीयर थे। शायद भारत के बहुत से लोगों को नहीं पता होगा कि भोजपुरी के एक शेक्सपीयर थे, जिनका नाम भिखारी ठाकुर था। वे नाई समाज से थे। उनका जन्म सन् 1887 में हुआ था। वे छपरा के एक दूरगामी गांव से बाहर निकलकर कोलकाता गए थे, जहां वे नाई का काम करते थे। पता नहीं, उनको वह काम पसंद नहीं आया और वे वापस लौटकर छपरा (बिहार) आ गए।

भोजपुरी में उनके बारे में जो कहा जाता है, उनका जन्म 18 दिसंबर, 1887 में हुआ था और उनकी मृत्यु 10 जुलाई, 1971 में हुई थी। बिहार के सारण जिले के कुतुबपुर दियारा में पैदा हुए भिखारी ठाकुर जी एक चर्चित गीतकार, गायक, नाटककार, नृतक और एक सामाजिक कार्यकर्ता थे। वे कभी स्कूल नहीं गए थे। उन्होंने एक जाने-माने कलाकार के रूप में उस समय 'बेटी बचाओ' का आंदोलन शुरू किया था और उन्होंने उस समय सामंतवाद के खिलाफ लड़ाई लड़ी थी। उन्होंने अपने लेख और गीतों से आजादी की लड़ाई में एक बड़ी भूमिका निभाई थी। उनको औपचारिक शिक्षा नहीं मिली थी।

अपने फ़न के जरिए लोकप्रियता की बुलंदियों को छूने वाले श्री भिखारी ठाकुर जी की करीब 84 वर्ष में मौत हो गई। श्री भिखारी ठाकुर जी अपनी बात समाज के सामने रखने में कभी डरते नहीं थे। हालांकि, वे पिछड़े समाज से थे, नाई जाति से थे। आज भी गांव-गांव तक उनकी लेखनी की, उनकी कला की और उनके गीतों की तूती बोलती है।

माननीय सभापति: माननीय सदस्य, आप अपनी मांग बताइए।

... (व्यवधान)

श्री राजीव प्रताप रूडी : उनके नाटक इतने शानदार होते थे कि आज नहीं, बल्कि आजादी के पहले उन्हें देखने के लिए भीड़ उमड़ पड़ती थी। ... (व्यवधान) उन्होंने देश की सामंतवादी संस्कृति व गवई लोगों पर चढ़े हुए जातीय, समुदाय व रंग के खिलाफ गीत गाए थे और लोगों को जगाया था।

... (व्यवधान) अतः ये थे हमारे श्री भिखारी ठाकुर जी । ऐसे लोगों को हम लोग स्मरण नहीं कर पाए ।

लेकिन, यह मेरा सौभाग्य है कि आप वहां बैठे हैं और आपके माध्यम से मैं देश को बताना चाहता हूं कि बिहार का शेक्सपीयर, देश का शेक्सपीयर, भोजपुरी आवाज में बोलने वाला शेक्सपीयर हमारी धरती का था, जिस माटी से मैं जीतकर आता हूं । ... (व्यवधान) मैं भारत की सरकार से और बाकी लोगों से भी समर्थन मांगूंगा कि ऐसा व्यक्ति, जिसका ऐसा इतिहास है, जो हमारी भाषा का शेक्सपीयर है, उन्हें सम्मानित किया जाए । ... (व्यवधान) सरकार जो भी उचित समझती है, चाहे पद्म भूषण, पद्म विभूषण या भारत रत्न, लेकिन, निश्चित रूप से उन्हें मरणोपरांत इनमें से किसी एक सम्मान से नवाजा जाए, यही मेरी मांग है । ... (व्यवधान) धन्यवाद ।

श्री लक्ष्मीकान्त पप्पू निषाद (संत कबीर नगर) : माननीय सभापति जी, मैं संत कबीर नगर जनपद से आता हूं । खलीलाबाद, संत कबीर नगर से बहराइच के बीच जो नई रेल लाइन बन रही है । वहां मिट्टी का काम हो रहा है । इससे आसपास में इतना पानी जमा हो जा रहा है कि किसान परेशान हैं, बच्चे स्कूल नहीं जा पा रहे हैं । इससे खेतों में जो फसल है, वह भी बर्बाद हो रही है ।

माननीय सभापति जी, मैं आपके माध्यम से माननीय रेल मंत्री जी से निवेदन करना चाहता हूं कि पटरी बनाने के साथ-साथ पानी निकालने की व्यवस्था भी सरकार तत्काल करे, जिससे किसानों और वहां के आम जनमानस को लाभ हो सके । धन्यवाद । जय हिंद ।

श्री सुदामा प्रसाद (आरा) : माननीय सभापति महोदय, धन्यवाद ।

महोदय, भोजपुर जिले के शाहपुर प्रखंड के जवाईनिया, गंगापुर, दामोदरपुर, छोटकी, बहोरनपुर, सारंगपुर, सरेमनपुर, लक्षुटोला और लालूडेरा, आरा मुफ़रिसिल प्रखंड के मनीराय का टोला, अचरज राय का टोला, बड़हरा प्रखंड के मंझौली, ख्वासपुर, नकनाम टोला और नथमलपुर और कोइलवर प्रखंड के ज्ञानपुर सहित दर्जनों गांवों में गंगा नदी के पानी से भयानक बाढ़ आई हुई है । इस कारण चार लोगों की पानी में डूबकर मौत हो गई है ।

माननीय सभापति: माननीय सदस्य, आप अपनी मांग बताइए ।

... (व्यवधान)

श्री सुदामा प्रसाद : सर, मैं अपनी मांग बताता हूँ। ... (व्यवधान) जवईनिया गांव के सामने वर्ष 2022-23 में जब आरा-मोहनिया फोर-लेन बन रहा था, तब ठेकेदारों ने और सड़क बनाने वाली कंपनी ने भारी खुदाई की और वहां से मिट्टी और बालू ले गए। इसकी वजह से इस साल पूरे जवईनिया गांव के 300 घर और पिछले साल 69 घर गंगा में विलीन हो गए। पूरा गांव नक्शे से मिट रहा है।

माननीय सभापति: माननीय सदस्य, आपका समय खत्म हो गया है।

... (व्यवधान)

श्री सुदामा प्रसाद : सर, मैं मांग करता हूँ कि सड़क निर्माण कंपनी पर जांच बैठाकर उस पर उचित कार्रवाई की जाए, उनको दंडित किया जाए। जिन लोगों का घर गंगा नदी में डूब गया ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आपका समय खत्म हो गया है।

... (व्यवधान)

श्री सुदामा प्रसाद : सर, मुझे बस पांच सेकेंड और दे दीजिए। ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, डॉ. हेमांश जोशी जी।

... (व्यवधान)

डॉ. हेमांग जोशी (वडोदरा) : माननीय सभापति महोदय, धन्यवाद।

सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान वडोदरा अंतर्राष्ट्रीय हवाई अड्डे पर अंतर्राष्ट्रीय उड़ानों की अतिआवश्यक आवश्यकता की ओर आकर्षित करना चाहता हूँ। ...

(व्यवधान)

यह हवाई अड्डा अंतर्राष्ट्रीय यातायात को संभालने के लिए पूरी तरह सुसज्जित और संचालनशील है। किंतु, आवश्यक अधोसंरचना एवं अंतर्राष्ट्रीय दर्जा प्राप्त होने के बावजूद इसका समुचित उपयोग नहीं हो रहा है। ... (व्यवधान)

सभापति महोदय, वडोदरा हवाई अड्डा केवल वडोदरा जिला ही नहीं, बल्कि गुजरात के मध्य एवं दक्षिण मार्गों में कई प्रमुख क्षेत्रों जैसे आनंदखेड़ा, छोटा उदयपुर, पंचमहल, दाहोद एवं भरुच

को भी सेवाएं प्रदान करता है। यह क्षेत्र औद्योगिक, शैक्षणिक और आदिवासी दृष्टिकोण से अत्यंत महत्वपूर्ण है। ... (व्यवधान)

अतः मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि वडोदरा इंटरनेशनल एयरपोर्ट से डोमेस्टिक फ्लाइट्स बढ़ाई जाएं। ... (व्यवधान)

सभापति महोदय, महाराज सयाजीराव गायकवाड़ जी के जमाने में यह देश के सबसे पहले हवाई अड्डों में से एक था। ... (व्यवधान) हमें वडोदरा के उस स्वर्णिम काल को फिर से वापस लाना है। ... (व्यवधान) धन्यवाद।

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : माननीय सभापति महोदय, मैं इस सदन और सरकार का ध्यान इस देश की लगभग 10 लाख आशा कार्यकर्ताओं की स्थिति की ओर आकर्षित करना चाहता हूं। इस साल नेशनल रूरल हेल्थ मिशन के तहत शुरू किए गए आशा कार्यक्रम को पूरे 20 साल हो गए हैं। वर्ष 2005 में इस कार्यक्रम को गांव में स्वास्थ्य सेवाओं की पहुंच बढ़ाने और महिलाओं एवं बच्चों के स्वास्थ्य में सुधार लाने के महान उद्देश्य के साथ शुरू किया गया था।

महोदय, यह बहुत दुख की बात है कि 20 साल की निस्वार्थ सेवा के बाद भी हमारी आशा कार्यकर्ताएं सबसे अधिक उपेक्षित और शोषित हैं। उनकी कोई फिक्स सैलरी नहीं है, कोई सामाजिक सुरक्षा नहीं है और भविष्य के लिए कोई आर्थिक गारंटी भी नहीं है।

माननीय सभापति: आप अपनी मांग बताइए।

श्री रविन्द्र दत्ताराम वायकर : महोदय, देश के अलग-अलग राज्यों में उन्हें अलग-अलग मानदेय मिलता है। इनके संबंध में मेरी चार मांगें हैं। मेरी मांग है कि पूरे देश में आशा कार्यकर्ताओं के लिए 'सेम रूल, सेम पेमेंट' का सिद्धांत लागू किया जाए और उन्हें एक निश्चित मासिक वेतन दिया जाए। उन्हें सोशल सिक्योरिटी के दायरे में लाया जाए और उनके लिए प्रोविडेंट फंड की व्यवस्था की जाए। सभी आशा कार्यकर्ताओं और उनके परिवारों को हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस कवर प्रदान किया जाए। ... (व्यवधान)

श्री बिप्लब कुमार देब (त्रिपुरा पश्चिम) : माननीय सभापति महोदय, मैं आपके माध्यम से एक

महत्वपूर्ण विषय उठाना चाहता हूँ। त्रिपुरा में उनाकोटी डिस्ट्रिक्ट में उनाकोटी नाम से एक ऐतिहासिक धरोहर है। इसमें एक कम एक करोड़ देवी-देवताओं की मूर्ति बनी हुई हैं। यह 8वीं और 9वीं शताब्दी की धरोहर है और इसका रखरखाव एएसआई के पास है, लेकिन एएसआई इसके रखरखाव में सही ढंग से काम नहीं करता। जब त्रिपुरा सरकार ने इसके डेवलपमेंट के लिए फण्ड दिया और काम करने की कोशिश की, तो एएसआई इसमें बाधक बनता है।

मेरा आपके माध्यम से भारत सरकार से मांग है कि यह हिन्दुओं और सनातन की बड़ी धरोहर है, इसको बचाने के लिए सौ करोड़ रुपये के आस-पास एक पैकेज बनाकर वहां के ओवरऑल डेवलपमेंट के लिए, एक किलोमीटर की फोर लेन रोड बनाने के लिए, वहां कैफेटेरिया और बाकी सब सुविधाओं के लिए दिया जाए। इसके साथ ही वहां लाखों टूरिस्ट जाना चाहते हैं, तो उनकी व्यवस्था हो करें। वर्तमान में एएसआई का ऑफिस नॉर्थ-ईस्ट के मिजोरम में है। वहां 90 परसेंट ऐतिहासिक धरोहरें त्रिपुरा में हैं, लेकिन ऑफिस मिजोरम है। वे मिजोरम से जाकर वहां देखभाल नहीं करते हैं। मैंने कई बार यह मुद्दा उठाया है कि इस ऑफिस को मिजोरम से परिवर्तित करके त्रिपुरा में किया जाए, ताकि वहां की धरोहरों की उचित देखभाल और विकास हो सके।

***SHRI K. GOPINATH (KRISHNAGIRI):** Hon. Chairman Sir, Vanakkam. Thank you for this opportunity. After raising my hands for the last 2 hours requesting for an opportunity to speak, now you have permitted me to speak at last. First of all, I thank you for this opportunity. My Krishnagiri Parliamentary Constituency is the fastest growing constituency of our country. On one side we have Karnataka and other side we have Andhra Pradesh. There are more than 2000 industries which are engaged in manufacturing sector. Approximately Rs. 500 to Rs. 600 Crore worth flowers are being exported to foreign countries from Krishnagiri. But

* English translation of the speech originally delivered in Tamil.

there is a long pending request for a rail route between Bangalore and Jolarpettai via Hosur and Krishnagiri. We have been raising this demand for so long in this august House. I had even met the hon. Minister for Railways and handed over a letter in this regard. I request the government, through you Sir, to announce in the forthcoming budget, about the laying of a new railway line between Bangalore and Jolarpettai via Hosur and Krishnagiri. Thank you for this opportunity. Thank you. Vanakkam. Jai Hind.

#SHRI SAUMITRA KHAN (BISHNUPUR): Thank you, Chairperson Sir. Every day, we are witnessing something akin to a theatre being enacted in this House, and this theatrics is performed by none other than the All India Trinamool Congress MPs. In West Bengal, Bengali women are being attacked, raped, and murdered. The state government has failed to protect the honour of the Bengalis. I know that whenever elections occur, many people will once again lose their lives. I demand that government jobs be given to the families of the victims. The hon. Chief Minister, Mamata Banerjee, has also indulged in theatrics, which are nothing but part of a grand drama designed to fool the people. Bengalis are living in hunky-dory conditions. We, the Bengalis, will progress under the leadership of our hon. Prime Minister. But under the patronage of the hon. Chief Minister of West Bengal, people are being murdered every day. The hon. Governor of Haryana, Shri Ashim Kumar Ghosh, is also present in West Bengal.

English translation of the speech originally delivered in Bengali.

These people engage in theatrics in the House, while back in West Bengal, murders are taking place under their watch. These killings must stop. If someone is murdered, there must be a provision to provide a government job to a member of the victim's family. Thank you.

श्री मोहिबुल्लाह (रामपुर) : महोदय, मैं आपके माध्यम से बहुत ही अहम मसले की तरफ आपकी तवज्जो दिलाना चाहता हूँ।

सर, मेरे जिले में कई लोगों की मौतें इसलिए हो चुकी हैं कि उनकी दुकानों को, जो 50-50 साल से थीं, उनके पास में 60-70 साल पुराने नक्शों भी मौजूद थे, तब भी उन दुकानों को तोड़ दिया गया। रामपुर म्यूनिसिपैलिटी, नरपत नगर में और इसी तरह से पूरे देश में अतिक्रमण को हटाने के नाम से खास तौर पर मुसलमानों की दुकानों को, उनकी इबादतगाहों, मस्जिदों तथा मदरसों को तोड़ा जा रहा है। यह बहुत ज्यादा शर्मनाक है। मैं आपके माध्यम से जिन-जिन सरकारों द्वारा देश में यह काम किए जा रहे हैं, मैं यह अपील करता हूँ कि इस तरह की कार्रवाइयों को रोका जाए। इससे देश की एकता और अखंडता को सख्त नुकसान पहुंचता है। देश की सरकारों का काम रोजगारों को देना है, न कि गरीबों को मिटाना और उनके कारोबारों को उजाड़ना है। अगर कहीं सड़कें चौड़ी भी की जा रही हैं तो पहले उनको बसाया जाये। अगर उनको बसाया नहीं जाएगा तो उनके बच्चे और हमारे शहरी भूखे मरने लगेंगे।

श्री विजय कुमार दूबे (कुशीनगर) : माननीय सभापति महोदय, आज आपने मुझे कुशीनगर के बड़े गंभीर मुद्दे को रखने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

वर्तमान समय में हमारे कुशीनगर लोक सभा क्षेत्र में भारत सरकार द्वारा आरडीएसएस योजना के अंतर्गत लोक सभा के इलाके, गांव, टोले, मजरे के छूटे व वंचित क्षेत्र के विद्युतीकरण की सुविधा को पूर्ण करने के लिए आज संचालित किया जा रहा है। मैंने कुशीनगर में इसका शुभारंभ भी बड़े जोर-शोर से किया था। लेकिन जैसे-जैसे कार्य आगे बढ़ा तो हम लोगों के संज्ञान में आया कि सर्वे के

द्वारा जितने भी कार्य आरडीएसएस योजना से लिए गए हैं, अभी 250 ऐसे गांव हैं, टोले के इलाके हैं, जो विद्युतीकरण की सुविधा से अभी भी वंचित हैं।

मेरा आपके माध्यम से माननीय ऊर्जा मंत्री जी से आग्रह है कि आरडीएसएस योजना के लिए एक बार पुनः सर्वे करवा कर वंचित इलाकों में भी विद्युतीकरण की सुविधा दी जाए।

*** SHRI BALWANT BASWANT WANKHEDE (AMRAVATI):** Hon. Chairman Sir, thank you.

In Maharashtra, the number of farmers suicides cases is increasing day by day due to infertility of land and farm loan burden. This number is alarming and the Government is totally indifferent. During election campaign, it was promised by the ruling coalition to declare a loan waiver for farmers in their manifesto.

The Chief Minister of Maharashtra is not ready to fulfill this poll promise. He is not even ready to comment on it. Hence, I would like to request our Prime Minister Shri Narendra Modi to instruct Shri Devendra Fadnis to declare a loan waiver for the poor and distressed farmers of Maharashtra. I am sure he cannot defy his orders. Thank you.

#SHRI MURASOLI S. (THANJAVUR): Hon. Chairperson Sir, Vanakkam. We have been timing and again raising several issues, particularly about railway projects pertaining to our constituencies. I requested for “one minute” stoppages for several trains and introduction of new train services in certain routes. These are some of the demands pertaining to my Thanjavur parliamentary

* English translation of the speech originally delivered in Marathi.

#English translation of the speech originally delivered in Tamil.

constituency. But the Union Government is not paying heed to the demands of Opposition MPs like me. I am requesting the hon. Minister of Railways once again that 'one minute' stoppages should be provided for trains between Tambaram-Shengottai; Tambaram-Rameswaram in Athiramappattinam and Peravurani. All the trains passing through Athiramappattinam and Peravurani should have a stoppage for at least one minute. Similarly, Mannargudi-Jodhpur train should have a stoppage at Needamangalam. Our Railway Minister takes pride in Vande Bharat trains. I request Hon Minister for Railways to introduce Vande Bharat train services between Thanjavur and Chennai besides Thanjavur and Bengaluru. Thank you.

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : सभापति महोदय, मैं लातूर चुनाव क्षेत्र से चुन कर यहां आया हूं। लातूर में एक रेलवे कोच फैक्ट्री लग चुकी है जिसका उद्घाटन प्रधान मंत्री जी ने डेढ़ साल पहले किया था, लेकिन अभी तक वहां प्रोडक्शन नहीं शुरू हो पाया है। इसका क्या कारण है? वहां जल्द से जल्द प्रोडक्शन शुरू किया जाए। लातूर के लिए पुणे और हैदराबाद से वंदे भारत ट्रेन चालू की जाए। यह हमारी मांग है। लातूर से नॉर्थ इंडिया के लिए कोई कनेक्टिविटी नहीं है। वहां से जल्द से जल्द लाँग रूट की ट्रेन नॉर्थ इंडिया के लिए चालू की जाए।

सभापति महोदय, मैं आपके माध्यम से यह मांग करता हूं।

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): Thank you hon. Chairman, Sir. I rise today to draw the attention of this esteemed House to a critical and urgent matter concerning my Kanyakumari constituency.

Sir, due to sea erosion, the infrastructure has been damaged vastly. I request the Government to allocate immediate funds for comprehensive sea erosion control measures including construction of sea wall, groynes and other

scientific interventions to safeguard the coastline; restoration and strengthening of damaged road networks to ensure uninterrupted connectivity for fishing villages; rehabilitation support for affected families to protect their homes and belongings from further destruction; long-term sustainable development plans to support the fishing communities in adapting to the changing environmental conditions.

Sir, I appeal to the Government to treat this issue of constructing the sea walls on war-footing and ensure that the necessary funds and resources are provided without any delay. Thank you.

16.29 hrs

(Hon. Speaker *in the Chair*)

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): Sir, India today is an undisputed leader in global IT exports. From about 23 billion US dollars in 2005, our exports have grown to nearly 200 billion US dollars in 2025. It directly employs 50 lakh Indians and supports millions in ancillary services.

A significant part of this success is rooted in Special Economic Zone. Out of 351 Special Economic Zones, nearly 226 SEZs are dedicated to IT and IT-enabled services. Cities like Bengaluru, Hyderabad, Gurugram, Pune and Chennai owe much of their global stature to these thriving IT clusters. While we have built world-class office spaces inside these SEZs, we have left behind the very people who power them. Across India's tech corridors, lakhs of young professionals, many of them first-generation white-collar workers, migrate in search of opportunity. But what they encounter is a harsh reality: sky-high

housing costs, long hours of commute, and daily struggles to balance work and life. In Bengaluru, for example, housing near major IT corridors can consume 40 to 60 per cent of an average tech worker's salary. In Gurugram and Pune, it is a one and a half to two-hour daily commute. For women professionals, these challenges are not just about convenience, they raise safety, equity, and workforce retention concerns. The SEZ Act permits residential and social infrastructure in non-processing areas, yet there is no additional clarity, consistency, or urgency in implementation. As a result, developers remain hesitant and state approvals are patchy.

In China, Shenzhen, a small fishing village, has transformed into a 400-billion tech economy through integrated SEZ planning. The GIFT City in Gujarat has demonstrated integrated living and working spaces and has led to higher productivity, better retention, and improved quality of life.

I urge the Government of India and the Ministry of Commerce to issue clear national guidelines to enable residential housing within or adjacent to IT SEZs with uniform approval timelines, sustainability standards, and affordability norms. This is not merely a policy tweak, it is a structural reform that will ease urban congestion and lower carbon emissions through walk-to-work models, improve retention and safety, especially for women, strengthen India's competitiveness in attracting global investment and talent. If SEZs are to remain centres of economic excellence, they must become centres of dignity, inclusivity, and liveability. Let us not allow the people behind India's digital success to be left behind in the very cities they are building.

माननीय अध्यक्ष: जिन माननीय सदस्यों ने लोक महत्व के अविलम्बनीय विषय पर बोलने के लिए आज नाम दिए हैं, उन्हीं को कल बोलने का अवसर मिलेगा। जिन्होंने आज नाम दिए हैं, उनको ही कल अवसर मिलेगा। कल नाम देने वालों को अवसर नहीं मिलेगा। लॉटरी वालों पर भी विचार करेंगे कि उन्हें समय देना है या नहीं। आज सभी को बोलने का अवसर दिया है, कल भी देंगे।

**LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE
ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE**

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया
Dr. Nishikant Dubey	Dr. Prashant Yadaora Padole
Shrimati Priyanka Gandhi Vadra	Shri K.C. Venugopal Shri Hibi Eden Shri V. K. Sreekandan Adv. Dean Kuriakose Adv. Adoor Prakash Shri Kodikunnil Suresh
Shri Harish Chandra Meena	Shri Saptagiri Sankar Ulaka Shri Jagdambika Pal
Shri Neeraj Maurya	Shri Jagdambika Pal
Shri Vishaldada Prakashbapu Patil	Shri Dhairyasheel Rajsinh Mohite-Patil Shri Bhaskar Murlidhar Bhagare
Shri Dharambir Singh	Shri Chandra Prakash Joshi Shri Sudheer Gupta
Shri Ujjwal Raman Singh	Shri Saptagiri Sankar Ulaka Shri Vishaldada Prakashbapu Patil Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
Shri K.C. Venugopal	Shri Saptagiri Sankar Ulaka

	Shri B. Manickam Tagore Adv. Francis George Shri Hibi Eden Shri V. K. Sreekandan Adv. Dean Kuriakose Shrimati Priyanka Gandhi Vadra Adv. Adoor Prakash Shri M. K. Raghavan Shri Benny Behanan Shri N. K. Premachandran
Shri Kodikunnil Suresh	Shri Saptagiri Sankar Ulaka Shri Hibi Eden Shri V. K. Sreekandan Adv. Dean Kuriakose Shrimati Priyanka Gandhi Vadra Adv. Adoor Prakash Shri M. K. Raghavan Shri Benny Behanan
Shri Kirti Azad	Shri Saptagiri Sankar Ulaka
Shri Rajkumar Chahar	Shri Jagdambika Pal
Shri Manish Jaiswal	Shri Shrirang Appa Chandu Barne Dr. Prashant Yadaorao Padole
Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	Shri Shrirang Appa Chandu Barne
Shri Sunil Dattatrey Tatkare	Shri Shrirang Appa Chandu Barne Dr. Prashant Yadaorao Padole
Sushri Praniti Sushilkumar Shinde	Dr. Prashant Yadaorao Padole
Shri Arvind Ganpat Sawant	Dr. Prashant Yadaorao Padole Shrimati Supriya Sule
Dr. Namdeo Kirsan	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
Shri Anurag Singh Thakur	Shrimati Smita Uday Wagh

Dr. Nishikant Dubey	Shrimati Smita Uday Wagh
Shri Dilip Saikia	Shrimati Smita Uday Wagh
Shri Amrinder Singh Raja Warring	Shri Saptagiri Sankar Ulaka
Shri Karti P. Chidambaram	Shri Saptagiri Sankar Ulaka
Shri Hibi Eden	Shri Saptagiri Sankar Ulaka
Adv. Francis George	Shri Saptagiri Sankar Ulaka
Shri Balya Mama Suresh Mhatre	Shrimati Supriya Sule
Shri Bhaskar Murlidhar Bhagare	Shri Nilesh Dnyandev Lanke Shri Dhairyasheel Rajsinh Mohite-Patil
Shri Balwant Baswant Wankhade	Shri Bhaskar Murlidhar Bhagare Shri Dhairyasheel Rajsinh Mohite-Patil Shri Nilesh Dnyandev Lanke
Shri Ravindra Dattaram Waikar	Dr. Shrikant Eknath Shinde Shri Shrirang Appa Chandu Barne Shri Naresh Ganpat Mhaske
Shrimati Sangeeta Kumari Singh Deo	Shrimati Anita Subhadarshini
Shri Laxmikant Pappu Nishad	Shri Jagdambika Pal
Shri Rajiv Pratap Rudy	Shri Jagdambika Pal
Shri Vijay Kumar Dubey	Shri Jagdambika Pal

16.35 hrs

**STATUTORY RESOLUTION RE: APPROVAL OF CONTINUANCE OF THE
PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE
OF MANIPUR**

माननीय अध्यक्ष: मणिपुर से संबंधित सांविधिक संकल्प को पारित करेंगे। जैसा कि माननीय सदस्यों को याद होगा, संविधान के अनुच्छेद 356 के अधीन मणिपुर में 13 फरवरी, 2025 को राष्ट्रपति शासन लागू किया गया था। इस सभा ने राष्ट्रपति शासन का अनुमोदन 2 अप्रैल, 2025 की बैठक में किया था। अनुच्छेद 356 (4) के अनुसार इस अनुमोदन की वैधता 6 माह तक होती है।

अनुच्छेद 356 (4) के परंतुक के अनुसार राष्ट्रपति शासन को अगले 6 महीने तक बढ़ाना हो, तो उसके लिए संसद के दोनों सदनों में इस सांविधिक संकल्प को पारित किया जाना आवश्यक है।

कार्य मंत्रणा समिति में यह तय हुआ है कि मणिपुर बजट और मणिपुर जीएसटी संशोधन विधेयक पर यह सभा दो-दो घंटे चर्चा करेगी। माननीय सदस्यों को मणिपुर के विषय पर चर्चा करने का पर्याप्त अवसर मिलेगा। फिर भी अगर सभा की सहमति हो तो संक्षिप्त चर्चा आज करा देते हैं। माननीय मंत्री जी भी संक्षिप्त में बोलेंगे ताकि छह बजे आज की कार्यवाही समाप्त की जा सके।

माननीय मंत्री जी।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): अध्यक्ष जी, श्री अमित शाह जी की ओर से, मैं निम्नलिखित संकल्प पेश करता हूँ:

“कि यह सभा राष्ट्रपति द्वारा मणिपुर के संबंध में संविधान के अनुच्छेद 356 के अधीन जारी दिनांक 13 फरवरी, 2025 की उद्घोषणा को दिनांक 13 अगस्त, 2025 से आगे छह माह की अवधि के लिए जारी रखने का अनुमोदन करती है।”

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

“कि यह सभा राष्ट्रपति द्वारा मणिपुर के संबंध में संविधान के अनुच्छेद 356 के अधीन जारी दिनांक 13 फरवरी, 2025 की उद्घोषणा को दिनांक 13 अगस्त, 2025 से आगे छह माह की अवधि के लिए जारी रखने का अनुमोदन करती है।”

SHRI ANTO ANTONY (PATHANAMTHITTA): Hon. Speaker Sir, I rise to speak on the discussion and voting on the Demands for Grants (Manipur) for the year 2025-26 and introduction, consideration and passing or return of the related Appropriation Bill and the Resolution seeking approval of extension of President's Rule imposed through Proclamation issued by the President on 13th February, 2025 under article 356(1) of the Constitution of India in relation to the State of Manipur with deep pain and anguish.

16.36 hrs

(Kumari Selja in the Chair)

My heart is very heavy as I speak not only as a Member of Parliament but as a human being watching the continued suffering of our brothers and sisters in Manipur. What has happened there, and what is still happening, is not just a law-and-order problem; it is a complete collapse of governance. That collapse lies squarely on the inefficiency of the BJP-led Government, both at the Centre and in the State.

Manipur which literally means 'a jewelled land' has been reduced to ashes. A State once known for its green hills and harmony now bleeds red. The sounds of nature have been replaced with the cries of mothers who watched their children killed, with the screams of women stripped of their dignity and with the silence of a Prime Minister who chose not to speak when the people needed

him most. Let us call this, what it truly is, a man-made disaster caused by the inefficiency, apathy and failure of this Government.

The violence in Manipur began in 2023. Instead of acting swiftly to de-escalate, the Government allowed the situation to spiral into uncontrolled violence, bloodshed and chaos. Where was the Central Government when the State was burning? Where was the Union Home Ministry which is constitutionally responsible for maintaining law and order in such situations? What we saw was not just a slow response; it was no response. In fact, the inaction of the Government enabled the violence. It gave room for mobs to attack, for homes to be burnt, and for over 60,000 people to be displaced. Over 200 lives were lost, and nearly 500 churches were demolished, and yet this Government waited for months to even speak a word! This silence is not accidental; it is deliberate. It is a reflection of the BJP's lack of political will and absence of administrative efficiency, especially when it comes to the North-Eastern part of India.

This is the same Government that never fails to chant "*Bharat Mata ki Ja*" in the Parliament. But what about *Bharat Mata*'s daughters in Manipur, who were stripped, paraded and assaulted by mobs? A former soldier, whose wife was among the victims, said with deep pain, "I served the country, but I could not protect my wife." What kind of country are we building where our soldiers feel helpless and our women are not safe?

The Prime Minister, who often speaks for hours on less important matters, took months to say just a few words after a shocking video from Manipur came out. Even then, all he said was that it was shameful. When the Union

Government controls the paramilitary forces, controls the intelligence machinery and has the power to intervene in serious internal conflict, why did they do nothing? This was not just a delay, but it was a complete failure to do their duty. It showed a serious lack of leadership.

Madam, the Manipur Government instead of protecting its people, has worsened the situation through internet shutdowns, curfews, and brutal police actions. On June 12, 2023, the Rapid Action Force vandalised private vehicles. This act was caught on CCTV. Later, three RAF personnel were caught trying to burn down a store. Is this the Government's definition of peacekeeping?

People have been cut off from the world, with internet shutdowns lasting over two months. In a democracy, this is unacceptable. It hides what is really going on, stops victims from speaking out, and clearly shows that the Government cares more about controlling the story than actually solving the problem.

Let me remind the House that even the United Nations raised an alarm in September 2023. The UN experts cited serious human rights violations -- extra-judicial killings, sexual violence, forced displacement, and torture -- and slammed the inadequate humanitarian response of the Indian Government. Even when the international community sees and reacts, why does the Indian Government turn away?

The pattern of inaction is not limited to Manipur. Just recently, two nuns from Kerala were arrested in Chhattisgarh on baseless charges of forced conversion. They were harassed at a railway station and the State Government

remained mute. Again, it is the minorities and the marginalised who suffer, and again, the BJP-led Governments either look away or support the actions of the right-wing groups.

And now, let me bring the attention of the House to a deeply ignored truth. In our country, most educational institutions are run by the Christian community. It is through these schools that most of the people there have learnt their first alphabets. The Christian community has always upheld values of love, service, and brotherhood. And yet, today, they are being hunted, humiliated, and accused, while the current Government offers protection to their attackers.

Let me ask one thing to those sitting in the House. Can any one of you honestly say that the schools you studied in forced you to convert your faith? In Kerala, our educational success is rooted in a simple concept: "A school beside every church". This is how every village was given an access to education beyond race, caste, and belief. It was a vision, not violence, that uplifted our State.

When the Government turns a blind eye to this truth, it cannot hide behind slogans. It becomes an act of betrayal; a betrayal of the Constitution, of justice, and of humanity. And that betrayal is what the people of Manipur, and many others across this country, are enduring right now.

Thank you.

श्री लालजी वर्मा (अम्बेडकर नगर): माननीय सभापति महोदया, आपने मुझे इस संकल्प पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदया, हमें आज यह संकल्प लाना पड़ रहा है। संविधान के अनुच्छेद 356 में आपात

स्थिति में जब किसी राज्य का शासन राज्य सरकार द्वारा न चल पाए, तब इसका प्रयोग करने का उपबंध है। निश्चित रूप से मणिपुर में जो स्थितियां बनी हैं, वे काफी गंभीर हैं। माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी जब भाषण देने के लिए खड़े होते हैं, तो जिस तरह के शब्दों का वे चयन करते हैं और अहंकारमय भाषण देते हैं, निश्चित रूप से वही कारण है, जिस वजह से हम मणिपुर में चुनाव नहीं करा पा रहे हैं। एक तरफ हम कहते हैं 'एक देश, एक चुनाव' और दूसरी तरफ एक छोटे राज्य में, जहां केवल दो सांसद चुने जाते हों, वहां काफी दिनों तक जिस तरह की स्थितियां बनीं, जिस तरह से महिलाओं के साथ, छोटे-छोटे बच्चों के साथ अन्याय हुआ।

महोदया, हम लोगों ने जो वीडियो देखा, निश्चित रूप से वह शर्मनाक वीडियो था और उसको देखकर आँखों में आँसू आने की स्थिति बनी है। एक सभ्य समाज में इस तरह का वातावरण देखने का निश्चित रूप से अवसर नहीं मिलना चाहिए, लेकिन इस भारतीय जनता पार्टी की सरकार ने जानबूझकर ऐसी स्थितियाँ पैदा कीं। काफी दिनों तक माँग करने के बाद भी उस सरकार को भंग करने का काम नहीं किया गया। वहाँ उस समय राष्ट्रपति शासन लागू नहीं करने का काम किया गया। आज जब वहाँ राष्ट्रपति शासन लागू किया गया है, 6 महीने व्यतीत हो जाने के बाद भी हम वहाँ की शांति व्यवस्था को बहाल नहीं कर पा रहे हैं। यह हमारे लिए बहुत ही चिंताजनक है। निश्चित रूप से आज यह सरकार केवल अपने वोट बैंक को बढ़ाने की दिशा में काम कर रही है। यह देश रहे या न रहे, इनका वोट बैंक बना रहे, ये केवल इस धारणा के साथ काम करते हैं। ये इस तरह से नफरत फैलाने का काम करते हैं और इसी के कारण हम वहाँ पर, एक छोटे से राज्य में चुनाव कराने में सफल नहीं हो पा रहे हैं। ऐसी स्थितियों में निश्चित रूप से हमारी यह चाहत है कि सरकार केवल वोट बैंक की दृष्टि से काम न करते हुए लोगों की भावनाओं को समझते हुए वहाँ शांति का वातावरण पैदा करने का प्रयास करे और जल्द से जल्द लोकतांत्रिक व्यवस्था को कायम करके वहाँ के लोगों को अवसर देने का काम करना चाहिए। हमें देश सर्वोपरि के सिद्धांत पर चलना चाहिए कि हमारा देश सर्वोपरि है। भारतीय जनता पार्टी का कैसे ज्यादा वोट बढ़ेगा, जब हम केवल इस सोच से काम करते हैं, चाहे कहीं पर भी जब हम इस सोच से काम करते हैं तो यह देश के लिए घातक होता है।

भारतीय जनता पार्टी की उसी नफरत की सोच के कारण आज ये परिस्थितियाँ हैं। अभी कल जब हम चर्चा कर रहे थे तो उस समय भी यह बात आयी कि चाहे वह 1965 की लड़ाई रही हो, चाहे 1971 की लड़ाई रही हो, चाहे 1991 की लड़ाई रही हो, उस समय हमारे देश के साथ दुनिया के तमाम देश खड़े नजर आते रहे हैं। आज इस देश में भारतीय जनता पार्टी की जो नफरत की नीति है, उसके कारण चाहे हमारी विदेश नीति हो, वह पूरी तरफ से फेल हुई है और उसी के कारण मणिपुर आज भी इस तरह की समस्याओं से ग्रस्त है। ऐसी स्थिति में निश्चित रूप से हमारी यह माँग है कि वहाँ पर प्रधानमंत्री जी को भी जाना चाहिए। वहाँ के लोगों से बातचीत करके, दोनों समुदायों के लोगों से बातचीत करके वहाँ की शांति व्यवस्था को बहाल करने के लिए प्रयास करना चाहिए। देश सर्वोपरि है, अगर हम इस नीति के तहत काम करने का काम करेंगे तभी हम आगे बढ़ पाएंगे, तभी हम वहाँ पर चुनाव करा पाएंगे। ऐसा हो जायेगा तो हमें बार-बार यह संकल्प लाने की आवश्यकता नहीं पड़ेगी। यह मेरा विचार है। मेरा कहना है कि इस आधार पर हमें काम करने की आवश्यकता है। धन्यवाद।

***DR. KAKOLI GHOSH DASTIDAR (BARASAT):** Hon. Chairperson Madam. As a representative of my party the All India Trinamool Congress, I am strongly opposing the resolution to reinstate Article 356 in Manipur which will further push the people of the state into darkness. Manipur has been burning for more than two years. On the instructions of our Honorable leader and Chief Minister of West Bengal Mamata Banerjee, as a part of the team of All India Trinamool Congress, I went to Manipur and saw the deplorable condition. Yet the Prime Minister didn't visit Manipur even once. He is touring the world but didn't feel the need to visit Manipur. Terrorists are infiltrating across our international borders. We have witnessed terrorists entering our land in April and killing 26

* English translation of the speech originally delivered in Bengali.

people. Similarly, terrorists from Myanmar are entering Manipur with Arms and drugs. There is sufficient evidence of their involvement in subversive activities as well. These border areas are not being properly maintained. President's rule can't be a permanent solution. This is an emergency provision of the constitution- which is designed to be temporary. Its repetition is a mockery of democracy, an insult to the rule of law, and an admission of the utter failure of the central government. It is the ideal of a democracy to establish a government through electoral process. ... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, please do not interrupt. Please sit down.

... (*Interruptions*)

HON. CHAIRPERSON: Please sit down. You cannot interrupt like that.

... (*Interruptions*)

HON. CHAIRPERSON: Please do not interrupt like that.

... (*Interruptions*)

***DR. KAKOLI GHOSH DASTIDAR:** If we employ Article 356 in the state, that doesn't reflect the people's consensus. ... (*Interruptions*) Manipur was recognized as a state in 1972. The Bharatiya Janata Party government was established there through 2 elections in 2017 and 2022. The government has been an utter failure in that state. ... (*Interruptions*) We have seen the Archeological Survey of India report. The Meitei community are 53 per cent of the population in the state but they only own 11 per cent land. The Kuki and

* English translation of the speech originally delivered in Bengali.

Naga indigenous communities live in the hills, they possess hilly lands. ...
(*Interruptions*) The cultivation of Opium is rising there. During the tenure of Bharatiya Janata Party in 2017 and 2022, the Opium cultivation has risen from 1853 acres to 6743 acres. The BJP government couldn't stop Opium Cultivation. According to the United Nations report, the Government is unable to stop the drugs, opium, arms and terrorists infiltrating from Myanmar. ...
(*Interruptions*) The law-and-order situation is in turmoil. This is an embarrassment for India. The first and foremost duty of the country is to provide security to their citizens. More than 200 people have died.

HON. CHAIRPERSON: Please sit. Kakoli ji, please wait for one minute.

... (*Interruptions*)

SHRI RAJIV PRATAP RUDY (SARAN): Madam, I need the real protection. ...
(*Interruptions*)

HON. CHAIRPERSON: I know. I think, the whole House needs protection.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, kindly take your seat. The Minister will answer. Please sit down. You can go and talk to the Minister.

Kakoli ji, please continue.

... (*Interruptions*)

***DR. KAKOLI GHOSH DASTIDAR:** Women have been paraded naked in the streets. We have witnessed it. ... (*Interruptions*) More than 60000 people have

* English translation of the speech originally delivered in Bengali.

lost their homes and are living in the relief camps. I have visited and seen pregnant women delivering their babies in the relief camps. There has been a scarcity of medicine and food. Homes are being burnt down. Temples and Churches being burnt down. There is no brotherhood amongst the communities.

The Bharatiya Janata Party government is to be entirely blamed for this condition. The President's rule isn't the solution. ... (*Interruptions*)

HON. CHAIRPERSON: Please sit down. This cannot go on.

... (*Interruptions*)

HON. CHAIRPERSON: Kakoli ji, please wait a minute.

... (*Interruptions*)

HON. CHAIRPERSON: Kakoli ji, you can start again.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, this cannot go on like this. Your mic is off.

... (*Interruptions*)

HON. CHAIRPERSON: Who are you speaking to?

... (*Interruptions*)

HON. CHAIRPERSON: It is very regrettable.

... (*Interruptions*)

HON. CHAIRPERSON: I will adjourn the House. You will start later.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned till 5.30 pm.

16.56 hrs

The Lok Sabha then adjourned till Thirty Minutes past Seventeen of the Clock.

17.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Seventeen of the Clock.

(Hon. Speaker in the Chair)

17.30½ hrs

**STATUTORY RESOLUTION RE: APPROVAL OF CONTINUANCE OF THE
PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE
OF MANIPUR-Contd.**

माननीय अध्यक्ष: डॉ. काकोली घोष दस्तीदार ।

***DR. KAKOLI GHOSH DASTIDAR (BARASAT):** Honourable Speaker Sir, on behalf of the All India Trinamool Congress, I stand in the Parliament with deep sorrow and with a demand for justice to strongly oppose the proposal to re-impose President's Rule i.e. Article 356 in Manipur and to extend its duration.

I have seen with my own eyes the kind of social justice that has been trampled on and how people are dying in Manipur over the last few years. On behalf of the All India Trinamool Congress, we have come to this consensus that we cannot support the re-deployment of Article 356 in any way. On the instructions of our Honorable leader Mamata Banerjee, I myself went to Manipur in 2023. We saw how human rights were violated and how people

* English translation of the speech originally delivered in Bengali.

were killed there. There are people from the Meitei community who are Vaishnavites, and just as their temples have been burnt; the churches of the Kuki community who are Christians have also been burnt. There is no development there, development has come to a standstill.

The President's rule was imposed on the state. But this can't be the long-term solution. This is an emergency provision of the constitution- which is designed to be temporary. Its repetition is a mockery of democracy, an insult to the rule of law, and an admission of the utter failure of the central government. I want to say that Manipur was recognized as a state in 1972. And the Bharatiya Janata Party government was established there through 2 elections in 2017 and 2022. But in the subsequent stage, the former Chief Minister of the State and the United Nations expressed concern on Manipur's deteriorating condition post-2022. In the hills where the Kuki community lives, from 1853 acres, opium is now cultivated in 6,743 acres. And how are these drugs, weapons, and terrorists entering from the neighbouring country Myanmar?

The long-standing unrest in Manipur, and the horrors we have witnessed, should have prompted the Honorable Prime Minister to go there at least once so that he could help the people. Therefore, we want a government to be established there through a democratic electoral process so that democracy can be re-established.

More than 60,000 people are in camps, 5,000 houses have been burnt, over 200 people have died. Women have lost their dignity and respect. There

is no progress in Manipur today. Therefore, instead of re-instating Article 356, elections should be held within 3 months to establish an elected Government so that peace can be restored and development can take place there.

I have expressed my support for establishing a peaceful coexistence between the Meitei and Kuki communities as in the past. Thank you.

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): Thank you, Speaker Sir, for this opportunity. I just wanted to remind the House that the first time when the Motion for Imposition of the President's Rule was introduced after a gruelling session of discussions, it seemed that all the representatives from the State did not get a chance to speak. Being a representative of the people of my State, I hope that the Chair will give me adequate time to express the sentiments of the people.

Sir, just as we had a long discussion on Operation Sindoor, I expect that the House will discuss it given the gravity of the situation in Manipur over the last one year. As terrorists came from Pakistan and created havoc and tried to divide this country and provoked us on communal lines, if my memory serves me well, the Union Home Minister on 9th August, 2023 on the floor of the House said that the crisis in Manipur was caused by the influx of illegal immigrants. Similarly, the intelligence agencies have flagged off the involvement of armed groups from Myanmar in the crisis in the State. So, it is like what we had experienced in Pahalgam in some sense. Ironically, Manipur is also called a little paradise just as Kashmir is called a paradise on earth. The only difference is that national attention is given to what happened in Kashmir and not to what happened in the

State of Manipur.

Sir, our existence is at the periphery and a marginal existence has been reaffirmed, time and again, creating a sense of alienation and humiliation to the people of the State. Let me give an example of the recent times. When Shri Ratan Thiyam, the doyen of Indian theatre, expired, neither a single word came from this House, nor the Prime Minister, who had expressed similar condolences when other artistes expired uttered a word. This is a shameful reminder that how marginal Manipur is. However big you are and whatever role you have played in this country, I do not need to repeat the stature of Ratan Thiyam. He was mourned globally. Luckily, some of the Chief Ministers from distant States did mourn his demise.

Now, let me put two or three issues here about the extension of the President's Rule. There are a couple of myths that we need to know and, through you, I would like to inform the House as well as the country and the entire world that when the Union Government takes over a State under Article 356, it is on the assumption that the constitutional order is not working, and the law and order has gone beyond what it should be normally. But the fact of the matter is that the imposition of the President's Rule in Manipur is not occasioned by such a concern. It is to save that embarrassment for the Ruling Party. If they had to do it, they would have done it a long time back. The Supreme Court in a couple of months after the initial period of the crisis had said that the law and order in the State had completely gone out of control and the constitutional order was not in order. But they did not do it at that time. So, that is the first myth that we need to

understand. This is not to restore constitutional order but to save the embarrassment that the Ruling Party was about to face in that month.

Secondly, the Union government has been hand in glove with the then State Government in creating havoc in the State. Let me cite some of the examples. The Chief Minister had said that whatever he did was on the advice of and with the consent of the Prime Minister, Modi and the Home Minister, Mr. Amit Shah. Similarly, the Home Minister said on the floor of the House that the Chief Minister is cooperating with us.

माननीय अध्यक्ष: माननीय सदस्य, तथ्यों के बिना सदन में बात नहीं रखनी चाहिए।

... (व्यवधान)

DR. ANGOMCHA BIMOL AKOIJAM: Sir, let me continue. I do not want to waste the time of the House.

The ex-Chief Minister again said that the valley would be under him and the Home Minister would take care of the hills. Such a thing has never happened. The subversion of the federal policy and constitutional order was already there.

....(Interruptions)

डॉ. निशिकान्त दुबे (गोड्डा) : सर, ये क्या बोल रहे हैं? यहां पर इस बात से क्या मतलब है? ...

(व्यवधान)

DR. ANGOMCHA BIMOL AKOIJAM: The Union Home Minister was dictating terms to the then State Government in terms of appointing and changing officials as if Article 257A was operational. It happened so much so that some of the officers of the Central Security Forces bluntly said on record that they did not take orders from the State Government but from the Union Government.

Such a subversion has happened right now through the collusion between the State Government and the Union Government. Therefore, what we need to know is that the nature of the President's Rule ... (*Interruptions*)

माननीय अध्यक्ष: रूल क्या है?

डॉ. निशिकान्त दुबे : सर, रूल 353 के अनुसार वहां के गवर्नर का रूल है, ... (व्यवधान) वे वहां क्या कर रहे हैं, उसको रूल 356 के तहत यहां डिसकस नहीं किया जा सकता है। यही कंस्टीट्यूशन कहता है और रूल भी यही कहता है। ... (व्यवधान)

DR. ANGOMCHA BIMOL AKOIJAM: Let us first have a clarity that the President's Rule in Manipur was not imposed in order to recover a constitutional order. It was imposed because in collusion with the then State Government, the Union Government itself has subverted the constitutional order. They are creating that kind of a lawlessness for two years.

The other point regarding why we should not be extending the President's Rule is this. Given these reasons, we must also remember that Article 356 is supposed to be used in the rarest of the rare moments.

If I can recollect in this House, on 3rd of August, 1949, Dr. Ambedkar introduced Article 277A, which later on became Article 355, as a legal and moral premise for Article 356. We are supposed to use this very judiciously because rather than the President's Rule, the mandate of the people should govern the people. That was a clear position. There is a Supreme Court judgement on the Bommai Case as well as Sarkaria Commission had reminded us that these particular provisions should not be used for whimsical reasons. Therefore, instead of introducing this and extending this President's Rule in Manipur, which

is almost illegitimate morally in some sense, we should have a fresh mandate in the State of Manipur. Despite having a brutal majority, you are not able to form the Government. In collusion with that State Government and the Union Government, you have created this tragedy in Manipur since the last two years. I expect the House that instead of extension of this President's Rule, a JPC should be constituted, so that the people of Manipur do not feel neglected, we take care of what had happened, and fix the accountability.

I must remind again that the executive conduct must have some accountability in this House. Therefore, just as we discussed Operation Sindoor, just as we had long discussions on Constitution Amendment, I expect this House to have at least five to six hours of discussion on what steps can be taken in this House, so that all of us can have a healing process beginning from this House.

I would like to end my interventions by appealing to the rest of the country as well. We have suffered constantly this humiliation and the constant reminder that you do not matter. The crisis in Manipur is unprecedented. Our LoP has said it. You have never seen this challenge in the other Indian States.

The legitimate use of physical force has been challenged. Nowhere has it happened. The partition of 1947 is a living reality in Manipur today. The freedom of movement is not there. The Meiteis cannot travel on the national highways, just as the Kukis cannot. All the citizens should have access to freedom of movement. We are not able to have it. Therefore, I expect this House to be more serious rather than reducing this kind of extension to a mere formality and ritual.

The pain and suffering of the people of that State must be taken seriously.

Insofar as the 19th State of this Union, this House must take it seriously, just as you have taken it seriously on the question of Pahalgam and that of any other issues in this country.

I, therefore, object to this extension of President's Rule and I demand that instead of this, please dissolve that Assembly and let us have a fresh mandate. The rule of the people and the will of the State must have the say rather than dictating terms, even if it is a small State. Thank you, Mr. Speaker Sir.

*** SHRI C.N. ANNADURAI (TIRUVANNAMALAI):** Hon. Speaker Sir, *Vanakkam*.

Thank you for allowing me to take part in this important discussion.

माननीय अध्यक्ष : आपको ज्यादा अवसर नहीं दिया है। केवल दो मिनट का समय दिया है।

मणिपुर वाले माननीय सदस्यों को समय के लिए टोका नहीं गया है।

***SHRI C.N. ANNADURAI:** I am opposing the Resolution brought here to extend the Hon President's Rule in Manipur.

I start my speech opposing the resolution for extending the Hon President's Rule in the State of Manipur. As the voice of Hon Chief Minister of Tamil Nadu and as per the policy of my party Dravida Munnetra Kazhagam we want to register in this august House that we will always oppose the imposition of Hon President's Rule. People are aware of the fact that the then BJP led Government of Manipur and the then Chief Minister were the primary reason for all the riots that happened in Manipur. Nation is aware of the fact that similar to what BJP does in all other States of the country for their vote bank politics, they

* English translation of the speech originally delivered in Tamil.

divided the people of Manipur on the basis of providing reservation. BJP was engaged in a false propaganda terming Kukis as migrants and drug sellers.

The Union Government should clarify in this august House that the reason for imposing President's Rule in Manipur during February 2025 and the reason for extending it for another six months now. What were the measures taken for restoring normalcy and peace in the State of Manipur during the last six months of President's Rule in Manipur? The Union government should explain. The number of CRPF soldiers put on duty in Manipur has been increased from 11 thousand to 21 thousand. Even then you are finding it difficult to restore peace in Manipur. You should explain in this august House about the measures undertaken for the welfare of the people of Manipur in a democratic manner. This Government should also clarify whether it intends to extend President's Rule, time and again, in Manipur. Union Government should take measures for resettlement of children and women displaced from their homes due to violence.

Thank you.

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): I stand in support of this Resolution to extend the President's rule in the State of Manipur. I know it is a very hard decision. It is not an easy decision to implement President's rule in Manipur, but it is a very necessary decision. So, we stand in support of this.

By endorsing the extension of President's rule in Manipur, we are giving Manipur a chance to heal with dignity. We support this with total confidence in hon. Home Minister, Amit Shah ji, who has clarity of thought. Under his

stewardship, we have seen how Jammu & Kashmir transitioned from a State of political deadlock and militancy to a relative calm and accelerated development. Five years back, till he came to the Parliament with the Bill about abrogation of Article 370, we used to think how '*ek desh, do pradhan, and do nishaan*' will work. But he has shown us and he has promised us in this House saying, 'We are going to repeal this; we will make sure that Jammu & Kashmir will be on the path of development'. In the discussion that has happened on Pahalgam also, he has mentioned very clearly how the militancy has come down, how terrorist activity has come down, and how stone pelting has also come down in Jammu & Kashmir in the last five years. A lot of development has also been happening in Jammu & Kashmir. This is the record of the hon. Home Minister.

Manipur is not just about law and order. This is about rebuilding trust in the Constitution, trust in the rule of law, and trust in the idea of India. And I say with pride hon. Home Minister has lived up to the trust. His decision is not an act of control; it is an act of courageous compassion ensuring that both Meitei and Kuki communities are heard, protected, and reconciled without fear and favour. I heard the hon. Member from Manipur. I request him to remember this moment not as a moment of Central intervention only, but as a moment of national healing enabled by a leader who does not look away when duty calls.

I thank and salute the hon. Home Minister for placing peace before politics, principle before partisanship, and Constitution above all. Thank you very much.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): आदरणीय अध्यक्ष महोदय, हम सब जानते हैं कि मणिपुर की यह हिंसक घटना ... (व्यवधान)

माननीय अध्यक्ष : अन्नादुरई जी राष्ट्रीय नेता, लावू श्रीकृष्णा जी राष्ट्रीय नेता, ज्यादा राष्ट्रीय नेता मत बनिए। मंत्री जी को बोलने दीजिए।

... (व्यवधान)

श्री नित्यानन्द राय : इन राष्ट्रीय नेताओं को बहुत-बहुत, धन्यवाद। इन्होंने कुछ ऐसे मुद्दे दिए हैं जिनका मैं उत्तर दूंगा तो उनको सुनने में खराब लगेगा। मेरा उत्तर जो भी होगा, यथार्थ की धरातल पर, सत्य का पाँव थामकर मैं वही बोलूंगा जो मणिपुर के लिए सही और सत्य है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी कम समय में अपनी बात रखिए।

... (व्यवधान)

श्री नित्यानन्द राय : हम सब जानते हैं कि हाईकोर्ट का एक फैसला आरक्षण से संबंधित था। उसमें जो आदेश आया था और उसको लेकर जो बातें सामने आईं, उन्हें लेकर हिंसा फैली और वह हिंसा जातीय थी। यहां माननीय एंटो एन्टोनी साहब बोल रहे थे कि जैसे वहां दो धर्मों के बीच संघर्ष हुआ हो। मणिपुर में दो धर्मों के बीच कोई संघर्ष नहीं हुआ है और न अभी हो रहा है, जातीय हिंसा जरूर हुई थी। ... (व्यवधान)

यहां पर लालजी वर्मा साहब भी बोले, काकोली घोष मैडम भी बोलीं। मैं बताना चाहता हूं कि वहां पर राष्ट्रपति शासन लगने के बावजूद अभी भी हिंसा जारी है। वहां जब राष्ट्रपति शासन लागू हुआ, उस समय से अभी तक मात्र एक हिंसा हुई, उसमें एक की जान गई और चार महीने के अंदर वहां एक भी मौत नहीं हुई। कोई साहब बोल रहे थे कि वहां कोई शांति व्यवस्था नहीं है, क्या शांति व्यवस्था का इससे बड़ा कोई प्रमाण हो सकता है? यहां अन्नादुरई साहब बोल रहे थे कि राष्ट्रपति शासन क्यों बढ़ाया जा रहा है? मैंने कहा कि वहां शांति व्यवस्था बहाल हो रही है, चार महीने में एक भी मौत नहीं हुई है। भारतीय जनता पार्टी को लोकतंत्र में विश्वास है। शांति व्यवस्था बहाल करने के लिए अभी राष्ट्रपति शासन जरूरी है, इसके लिए मैं आपके पास निवेदन लेकर आया हूं।

महोदय, मैं माननीय प्रधान मंत्री नरेंद्र मोदी जी के नेतृत्व में नॉर्थ-ईस्ट में हुए विकास, विश्वास, शांति और स्टेबिलिटी की चर्चा एक मिनट में करना चाहूंगा। माननीय मोदी जी ने पिछले दस वर्षों में 78 बार से ज्यादा नॉर्थ-ईस्ट का दौरा किया और इसके फलस्वरूप पिछले दस वर्षों में पूर्वोत्तर राज्यों का ऑलराउंड विकास हुआ। हम नॉर्थ-ईस्ट के लिए माननीय प्रधान मंत्री के विजन को पांच क्षेत्रों में देख सकते हैं - कनेक्टिविटी की क्रांति, स्थानीय संसाधनों का सही उपयोग, सशक्तिकरण और समावेशी विकास, युवाओं और महिलाओं का कल्याण, शांति और स्थिरता। माननीय प्रधान मंत्री मोदी जी के नेतृत्व में लोक ईस्ट को एक्ट ईस्ट बनाया गया, एक्ट ईस्ट को एक्ट फॉस्ट करने का काम किया गया, एक्ट फॉस्ट को एक्ट फर्स्ट करने का काम किया गया। कुछ लोग तो ऐसे हैं, जिनको हर बात पर हंसने की आदत है। कुछ लोग तो ऐसे हैं, जिनको हर बात हंसने वाली लगती है। जब उनके नेता बोलते हैं, उस समय भी उन पर हंसते रहते हैं। पता नहीं, उनकी हंसी में व्यंग्य होता है या कौन सा राज छिपा होता है।... (व्यवधान)

महोदय, इसके फलस्वरूप पूर्वोत्तर की शांति में स्टेबिलिटी हुई है। यूपीए सरकार के समय में 11,327 हिंसक घटनाएं हुई थीं, एनडीए सरकार के समय में मात्र 3511 घटनाएं दर्ज की गई हैं यानी 69 प्रतिशत कमी आई है। हताहत सुरक्षा बलों की संख्या पहले 456 थी, जो अब घटकर 135 हो गई है यानी 70 प्रतिशत की कमी आई है। हताहत नागरिकों की संख्या घट गई है यानी 85 प्रतिशत की कमी आई है। ... (व्यवधान) इनको कुछ दिखाई नहीं पड़ रहा है। वर्ष 2014 से लेकर अब तक 10,600 विद्रोहियों ने सरेंडर किया है। नार्थ-ईस्ट में वर्ष 2019 से वर्ष 2024 के बीच कुल 12 महत्वपूर्ण शांति समझौते हुए हैं इसलिए आज नॉर्थ-ईस्ट में शांति दिखाई देती है। मैं स्पष्ट रूप से कहना चाहता हूं कि अब वहां शांति व्यवस्था है। हिंसा की घटनाओं में जो कमी आई है, मैंने इसका उल्लेख किया है।

इस अवधि में 2500 से ज्यादा हथियार, 1900 से ज्यादा विस्फोटक और 30,000 से ज्यादा गोला-बारूद बरामद किए गए। कानून और व्यवस्था की स्थिति नियंत्रण में है। संवाद प्रक्रिया के दौरान दोनों समुदायों के मतभेद दूर कर चिरस्थायी शांति की बहाली के लिए भरपूर प्रयास किए जा

रहे हैं। आज यहां डॉ. घोष मैडम ड्रग्स समस्या के संबंध में बोल रही थीं। मणिपुर को नशा मुक्त करने के लिए नशे के व्यापार में लिप्त नेटवर्क को ध्वस्त करने के लिए मणिपुर से लगी अंतर्राष्ट्रीय सीमा पर बाड़ लगाने की गति बढ़ाने पर विशेष जोर दिया जा रहा है। वहां जो लोग नशे के आदी हो गए हैं, इससे मुक्त हों, इसके लिए भी प्रयास किया जा रहा है।

महोदय, मैं एक-दो घटनाओं को जरूर याद कराना चाहूंगा। इसके बारे में बताकर अपनी वाणी को विराम दूंगा। ये लोग अपनी ओर भी देखें।... (व्यवधान) वर्ष 2002 से वर्ष 2012 तक कांग्रेस की सरकार रही, 1200 हत्याएं हुई थीं। वर्ष 1997 में कांग्रेस सरकार के समय 352 लोगों की मौत हुई। वर्ष 1993 में कांग्रेस की सरकार में 100 से अधिक लोगों की मौत हुई। वर्ष 1993 में कांग्रेस की सरकार थी, उस समय 750 लोगों की मौत हुई थी। ... (व्यवधान) पश्चिम बंगाल से हमारी बहन घोष मैडम बोल रही थीं, मैं बताना चाहता हूं कि मणिपुर की उस घटना में लगभग 250 लोगों की मौत हुई थी और 250 से ज्यादा मौतें पश्चिम बंगाल में चुनावी हिंसा में टीएमसी सरकार और उसके कार्यकर्ताओं ने ... * का रूप लेकर ...* बहनों के साथ बलात्कार हुआ। ... (व्यवधान) ऐसी भी घटनाएं हुईं। ... (व्यवधान) जो बहू ब्याहकर लाई गई थी, एक दिन के बाद ही पति और पत्नी को अलग करके अपहरण कर लिया गया। ... (व्यवधान) यह बहुत अन्याय है।... (व्यवधान) बोलने से पहले ये लोग देखें। ... (व्यवधान)

मैं इस सदन को विश्वास दिलाता हूं कि वहां शांति बहाल हो रही है इसलिए आप कृपया भ्रम फैलाने की कोशिश न करें। मणिपुर की हिंसा निरंतर दो दिन तक आगे बढ़ती रही, उसमें बाहर के लोग भी लगे थे। उनके सोशल मीडिया को खंगालकर देखिए कि जो हिंसा भड़की थी, किस प्रकार से इन लोगों ने आग में घी डालने का काम किया था। ... (व्यवधान)

महोदय, मैं अंत में अनुरोध करता हूं कि मणिपुर राज्य के संबंध में संविधान के अनुच्छेद 356ए के तहत राष्ट्रपति द्वारा दिनांक 13 फरवरी, 2025 को जारी की गई उदघोषणा को इस सदन

* Not recorded as ordered by the Chair.

द्वारा अनुमोदित किया जाए। संविधान के तहत निर्धारित उद्घोषणा की एक प्रति परिणामी आदेश के साथ सदन के पटल पर रखी गई है।

18.00 hrs

माननीय अध्यक्ष : प्रश्न यह है:

“कि यह सभा राष्ट्रपति द्वारा मणिपुर के संबंध में संविधान के अनुच्छेद 356 के अधीन जारी दिनांक 13 फरवरी, 2025 की उद्घोषणा को दिनांक 13 अगस्त, 2025 से आगे छह माह की अवधि के लिए जारी रखने का अनुमोदन करती है।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही गुरुवार, दिनांक 31 जुलाई, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, July 31, 2025/Sravana 9, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	147
2	Dr. D Ravi Kumar	158
3	Dr. Kalyan Vaijinathrao Kale	149
4	Dr. Shivaji Bandappa Kalge	146
5	Ms Kangna Ranaut	153
6	Shri Ajay Bhatt	157
7	Shri Bhumare Sandipanrao Asaram	146
8	Shri Buntty Vivek Sahu	141
9	Shri Devusinh Chauhan	156
10	Shri Durai Vaiko	154
11	Shri E T Mohammed Basheer	143
12	Shri Eatala Rajender	159
13	Shri Ganesh Singh	145
14	Shri K E Prakash	148
15	Shri Matheswaran V S	154
16	Shri Murari Lal Meena	152
17	Shri Pradyut Bordoloi	142
18	Shri Rajkumar Roat	160
19	Shri Rao Rajendra Singh	155
20	Shri Sukanta Kumar Panigrahi	151
21	Shri Tejasvi Surya	150

22	Smt. D K Aruna	159
23	Smt. Pratima Mondal	144
24	Smt. Smita Uday Wagh	153

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	1648
2	Adv K. Francis George	1818
3	Adv Priya Saroj	1779
4	Adv. Adoor Prakash	1645
5	Com. Selvaraj V	1831, 1641
6	Dr. Alok Kumar Suman	1781
7	Dr. Amar Singh	1839, 1734
8	Dr. Amol Ramsing Kolhe	1816, 1698, 1664
9	Dr. Anand Kumar	1708
10	Dr. Angomcha Bimol Akoijam	1769
11	Dr. Bachhav Shobha Dinesh	1719
12	Dr. Bhola Singh	1617
13	Dr. C M Ramesh	1686
14	Dr. Ganapathy Rajkumar P	1735
15	Dr. Gumma Thanuja Rani	1619
16	Dr. Hemang Joshi	1799
17	Dr. Hemant Vishnu Savara	1617, 1716
18	Dr. Jayanta Kumar Roy	1638
19	Dr. K Sudhakar	1802
20	Dr. Kadiyam Kavya	1714
21	Dr. Kalanidhi Veeraswamy	1785, 1725
22	Dr. Kirsan Namdeo	1770, 1839
23	Dr. Lata Wankhede	1617
24	Dr. M K Vishnu Prasad	1611
25	Dr. M P Abdussamad Samadani	1685
26	Dr. Mallu Ravi	1718
27	Dr. Manna Lal Rawat	1652, 1628
28	Dr. Mohammad Jawed	1765
29	Dr. Nishikant Dubey	1790
30	Dr. Pradeep Kumar Panigrahy	1804
31	Dr. Prashant Yadaorao Padole	1634

32	Dr. Rajeev Bharadwaj	1798
33	Dr. Rajesh Mishra	1774, 1642
34	Dr. Rajkumar Sangwan	1671
35	Dr. Ricky Andrew J Syngkon	1787
36	Dr. Sambit Patra	1659
37	Dr. Sanjay Jaiswal	1679
38	Dr. Shashi Tharoor	1702
39	Dr. Shivaji Bandappa Kalge	1789
40	Dr. Shrikant Eknath Shinde	1691, 1673
41	Dr. T Sumathy Alias Thamizhachi Thangapandian	1776
42	Md. Rakibul Hussain	1616
43	Mr Pathan Yusuf	1811
44	Ms Iqra Choudhary	1690
45	Ms Sayani Ghosh	1784
46	Ms. Praniti Sushilkumar Shinde	1734
47	Ms. S Jothimani	1744, 1628
48	Prof. Sougata Ray	1643
49	Prof. Varsha Eknath Gaikwad	1698, 1664
50	Shri Chhotelal	1697
51	Shri Selvaganapathi T.M.	1651
52	Shri Abhay Kumar Sinha	1741
53	Shri Adhikari Deepak Dev	1753
54	Shri Aditya Yadav	1731
55	Shri Ajay Kumar Mandal	1745
56	Shri Alok Sharma	1755
57	Shri Amarsing Tisso	1823
58	Shri Amra Ram	1688
59	Shri Amrinder Singh Raja Warring	1632
60	Shri Anil Firojiya	1657
61	Shri Anil Yeshwant Desai	1793
62	Shri Anto Antony	1680
63	Shri Anup Sanjay Dhotre	1739
64	Shri Anurag Sharma	1642, 1633

65	Shri Anurag Singh Thakur	1634, 1635
66	Shri Appalanaidu Kalisetti	1808
67	Shri Arun Bharti	1683
68	Shri Arun Govil	1644
69	Shri Arun Kumar Sagar	1788
70	Shri Arvind Dharmapuri	1758
71	Shri Arvind Ganpat Sawant	1760, 1837
72	Shri Asaduddin Owaisi	1736, 1673
73	Shri Ashok Kumar Rawat	1829, 1667
74	Shri Ashok Kumar Yadav	1819
75	Shri Azad Kirti Jha	1793, 1673, 1757
76	Shri B K Parthasarathi	1701, 1756
77	Shri Babu Singh Kushwaha	1733
78	Shri Baijayant Panda	1666
79	Shri Balashowry Vallabhaneni	1673
80	Shri Balwant Baswant Wankhade	1839, 1648
81	Shri Balya Mama Suresh Gopinath Mhatre	1672
82	Shri Bapi Haldar	1780
83	Shri Bastipati Nagaraju	1740, 1756
84	Shri Benny Behanan	1673
85	Shri Bharatbhai Manubhai Sutariya	1634
86	Shri Bhartruhari Mahtab	1646
87	Shri Bhaskar Murlidhar Bhagare	1698, 1664
88	Shri Bhausahab Rajaram Wakchaure	1699
89	Shri Bhojraj Nag	1639
90	Shri Bhumare Sandipanrao Asaram	1789
91	Shri Bibhu Prasad Tarai	1628, 1627
92	Shri Bidyut Baran Mahato	1838, 1660, 1633
93	Shri Biplab Kumar Deb	1810, 1634
94	Shri Brijmohan Agrawal	1677
95	Shri C N Annadurai	1715, 1707
96	Shri Captain Brijesh Chowta	1675, 1615
97	Shri Captain Viriato Fernandes	1792

98	Shri Chamala Kiran Kumar Reddy	1700
99	Shri Chandan Chauhan	1634
100	Shri Chandra Prakash Choudhary	1801
101	Shri Chavan Ravindra Vasantrao	1737
102	Shri Chavda Vinod Lakhamshi	1674, 1639
103	Shri Chhatrapal Singh Gangwar	1656, 1655, 1716
104	Shri Chintamani Maharaj	1628, 1617
105	Shri Daggumalla Prasada Rao	1820
106	Shri Damodar Agrawal	1639, 1628, 1617
107	Shri Daroga Prasad Saroj	1797
108	Shri Darshan Singh Choudhary	1803
109	Shri Devesh Shakya	1732
110	Shri Dhairyasheel Sambhajirao Mane	1737
111	Shri Dharmendra Yadav	1654
112	Shri Dhaval Laxmanbhai Patel	1761
113	Shri Dileshwar Kamait	1730, 1627
114	Shri Dilip Saikia	1660, 1633
115	Shri Dineshbhai Makwana	1660, 1633, 1617
116	Shri Dulu Mahato	1627
117	Shri Dushyant Singh	1830
118	Shri Eswarasamy K	1613
119	Shri G Kumar Naik	1834
120	Shri G M Harish Balayogi	1615, 1692
121	Shri Gaurav Gogoi	1622
122	Shri Govind Makthappa Karjol	1726, 1716
123	Shri Gurjeet Singh Aujla	1720
124	Shri Gurmeet Singh Meet Hayer	1778
125	Shri Gyaneshwar Patil	1789
126	Shri Hanuman Beniwal	1669
127	Shri Haribhai Patel	1796
128	Shri Harish Chandra Meena	1827
129	Shri Hibi Eden	1637
130	Shri Imran Masood	1703
131	Shri Jai Prakash	1711

132	Shri Janardan Mishra	1627
133	Shri Janardan Singh Sigriwal	1775, 1716
134	Shri Jashubhai Bhilubhai Rathva	1635
135	Shri Jaswantsinh Sumanbhai Bhabhor	1621
136	Shri Jitendra Kumar Dohare	1743
137	Shri Joyanta Basumatary	1716
138	Shri Jugal Kishore	1624, 1795
139	Shri K C Venugopal	1767
140	Shri K Radhakrishnan	1673
141	Shri K Sudhakaran	1625, 1680
142	Shri Kali Charan Singh	1617, 1628
143	Shri Kalyan Banerjee	1813, 1673
144	Shri Kanwar Singh Tanwar	1716
145	Shri Kaushalendra Kumar	1805
146	Shri Kesineni Sivanath	1773, 1717
147	Shri Khagen Murmu	1660, 1627
148	Shri Kodikunnil Suresh	1647
149	Shri Konda Vishweshwar Reddy	1766
150	Shri Kota Srinivasa Poojary	1631, 1627
151	Shri Kripanath Mallah	1634
152	Shri Krishna Prasad Tenneti	1693, 1757
153	Shri Kuldeep Indora	1712
154	Shri Kunduru Raghuveer	1665
155	Shri Lavu Sri Krishna Devarayalu	1717
156	Shri Laxmikant Pappu Nishad	1817
157	Shri Lumbaram Choudhary	1633
158	Shri M K Raghavan	1670
159	Shri Maddila Gurumoorthy	1653
160	Shri Magunta Sreenivasulu Reddy	1692
161	Shri Malaiyarasan D	1678
162	Shri Mani A	1751
163	Shri Manickam Tagore B	1824, 1684
164	Shri Manish Jaiswal	1710, 1640
165	Shri Manoj Tiwari	1662

166	Shri Mohibbullah	1756, 1701
167	Shri Mohite Patil Dhairyasheel Rajsinh	1698, 1664
168	Shri Murasoli S	1722, 1663
169	Shri N K Premachandran	1814
170	Shri Nalin Soren	1795
171	Shri Narayan Tatu Rane	1667, 1634
172	Shri Naresh Ganpat Mhaske	1691, 1673
173	Shri Navaskani K	1707
174	Shri Naveen Jindal	1721
175	Shri Nilesh Dnyandev Lanke	1789
176	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	1825, 1727, 1699
177	Shri P C Mohan	1704
178	Shri P P Chaudhary	1655
179	Shri P V Midhun Reddy	1620
180	Shri Parbhubhai Nagarbhai Vasava	1642, 1716
181	Shri Parimal Suklabaidya	1623
182	Shri Phani Bhusan Choudhury	1821
183	Shri Prabhakar Reddy Vemireddy	1629
184	Shri Pradeep Kumar Singh	1634, 1635
185	Shri Pradeep Purohit	1755
186	Shri Pradyut Bordoloi	1734
187	Shri Praveen Patel	1642, 1617
188	Shri Pushpendra Saroj	1768, 1690
189	Shri Putta Mahesh Kumar	1757, 1673
190	Shri Radheshyam Rathiya	1764
191	Shri Rahul Kaswan	1786
192	Shri Raja A	1625
193	Shri Raja Ram Singh	1832
194	Shri Rajeev Rai	1826
195	Shri Rajesh Naranbhai Chudasama	1661
196	Shri Rajesh Verma	1691, 1673
197	Shri Rajkumar Chahar	1755
198	Shri Raju Bista	1696

199	Shri Rakesh Rathor	1682
200	Shri Ram Shiromani Verma	1809
201	Shri Ramasahayam Raghuram Reddy	1648, 1839, 1734
202	Shri Ramvir Singh Bidhuri	1754
203	Shri Ravindra Dattaram Waikar	1691, 1673
204	Shri Ravindra Shukla Alias Ravi Kishan	1807, 1656
205	Shri Richard Vanlalmangaiha	1630
206	Shri Robert Bruce C	1663
207	Shri S Jagathratchakan	1636
208	Shri S Venkatesan	1794
209	Shri Sachithanantham R	1794
210	Shri Saleng A Sangma	1833
211	Shri Sanatan Pandey	1738, 1709, 1757
212	Shri Sanjay Dina Patil	1664
213	Shri Sanjay Haribhau Jadhav	1760
214	Shri Sanjay Uttamrao Deshmukh	1837, 1699
215	Shri Saptagiri Sankar Ulaka	1791
216	Shri Sasikanth Senthil	1713
217	Shri Satish Kumar Gautam	1764, 1627, 1617
218	Shri Satpal Brahamchari	1742
219	Shri Saumitra Khan	1709
220	Shri Selvam G	1715, 1707
221	Shri Shafi Parambil	1728
222	Shri Shashank Mani	1694
223	Shri Shrirang Appa Chandu Barne	1748, 1727
224	Shri Shyamkumar Daulat Barve	1612
225	Shri Sribharat Mathukumilli	1626
226	Shri Subbarayan K	1641
227	Shri Sudama Prasad	1724
228	Shri Sudhakar Singh	1828
229	Shri Sudheer Gupta	1640, 1737
230	Shri Sukhjinder Singh Randhawa	1716
231	Shri Sunil Kumar	1782
232	Shri Tangella Uday Srinivas	1705

233	Shri Tanuj Punia	1706
234	Shri Tapir Gao	1729
235	Shri Tatkare Sunil Dattatrey	1687
236	Shri Tharaniventhan M S	1725
237	Shri Trivendra Singh Rawat	1759
238	Shri Ujjwal Raman Singh	1836
239	Shri Ummeda Ram Beniwal	1723
240	Shri V K Sreekandan	1658
241	Shri Vamsi Krishna Gaddam	1806
242	Shri Varun Chaudhry	1812
243	Shri Ve Vaithilingam	1752
244	Shri Vijay Baghel	1681, 1635
245	Shri Vijay Kumar Hansdak	1749, 1734
246	Shri Vijayakumar Alias Vijay Vasanth	1684
247	Shri Vishaldada Prakashbapu Patil	1649
248	Shri Vishnu Datt Sharma	1777
249	Shri Vishnu Dayal Ram	1772, 1729, 1716
250	Shri Vishweshwar Hegde Kageri	1750
251	Shri Y S Avinash Reddy	1668
252	Shri Yaduveer Wadiyar	1800
253	Shri Yogender Chandolia	1627
254	Shri Zia Ur Rehman	1697
255	Smt. Bharti Pardhi	1727
256	Smt. Bijuli Kalita Medhi	1614, 1729
257	Smt. Delkar Kalaben Mohanbhai	1746
258	Smt. Dhanorkar Pratibha Suresh	1815
259	Smt. Geniben Nagaji Thakor	1676
260	Smt. Harsimrat Kaur Badal	1689
261	Smt. Himadri Singh	1617
262	Smt. Kamaljeet Sehrawat	1840, 1635
263	Smt. Kamlesh Jangde	1639, 1642, 1627
264	Smt. Kanimozhi Karunanidhi	1822, 1784
265	Smt. Mala Rajya Laxmi Shah	1716, 1628
266	Smt. Mala Roy	1763

267	Smt. Malvika Devi	1687
268	Smt. Manju Sharma	1762
269	Smt. Poonamben Hematbhai Maadam	1679
270	Smt. Rachna Banerjee	1695
271	Smt. Roopkumari Choudhary	1771, 1764
272	Smt. Sandhya Ray	1747
273	Smt. Sangeeta Kumari Singh Deo	1783
274	Smt. Sanjna Jatav	1650
275	Smt. Shambhavi	1691, 1673
276	Smt. Shobhanaben Mahendrasinh Baraiya	1674, 1655
277	Smt. Smita Uday Wagh	1655
278	Smt. Supriya Sule	1698, 1664
279	Thiru D M Kathir Anand	1789
280	Thiru Dayanidhi Maran	1618
281	Thiru Thanga Tamilselvan	1835, 1711

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Prime Minister	:	
Atomic Energy	:	
Coal	:	142
Communication	:	141, 149, 156
Consumer Affairs, Food and Public Distribution	:	
Development of North Eastern Region	:	
Earth Sciences	:	
Electronics and Information Technology	:	158
Information and Broadcasting	:	150, 153
Mines	:	151
Minority Affairs	:	
New and Renewable Energy	:	145, 147, 160
Parliamentary Affairs	:	
Personnel, Public Grievances and Pensions:		
Planning	:	

Railways : 143, 146, 148, 152, 154, 155, 157

Science and Technology : 159

Space : 144

Statistics and Programme Implementation :

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:
Atomic Energy	: 1621, 1662, 1694, 1728, 1745, 1761, 1826
Coal	: 1616, 1617, 1619, 1627, 1634, 1667, 1714, 1726, 1733, 1734, 1774, 1776, 1801, 1806, 1830, 1837
Communication	: 1642, 1654, 1661, 1692, 1700, 1702, 1711, 1720, 1730, 1737, 1740, 1770, 1785, 1787, 1813, 1831, 1835
Consumer Affairs, Food and Public Distribution	: 1615, 1630, 1633, 1638, 1639, 1643, 1646, 1657, 1659, 1676, 1679, 1682, 1685, 1687, 1688, 1696, 1698, 1709, 1716, 1725, 1746, 1755, 1763, 1769, 1775, 1781, 1783, 1788, 1807, 1814, 1827, 1839
Development of North Eastern Region	: 1622, 1660, 1729, 1833
Earth Sciences	: 1618, 1677, 1797, 1808, 1840
Electronics and Information Technology	: 1632, 1640, 1649, 1653, 1655, 1656, 1666, 1670, 1697, 1701, 1703, 1713, 1736, 1741, 1751, 1756, 1777, 1799, 1800
Information and Broadcasting	: 1624, 1669, 1680, 1681, 1686, 1719, 1747, 1765, 1786, 1824
Mines	: 1693, 1731, 1743, 1748, 1758, 1764, 1791

Minority Affairs	: 1613, 1620, 1647, 1668, 1672, 1683, 1780, 1794
New and Renewable Energy	: 1611, 1629, 1636, 1645, 1648, 1671, 1684, 1689, 1691, 1706, 1707, 1708, 1710, 1732, 1759, 1760, 1790, 1795, 1802, 1803, 1823
Parliamentary Affairs	: 1635
Personnel, Public Grievances and Pensions	: 1753
Planning	: 1641, 1796, 1798, 1810, 1819
Railways	: 1623, 1625, 1631, 1637, 1644, 1650, 1652, 1664, 1673, 1675, 1678, 1690, 1695, 1699, 1712, 1715, 1721, 1723, 1724, 1727, 1735, 1739, 1742, 1744, 1749, 1750, 1752, 1754, 1757, 1762, 1767, 1771, 1772, 1779, 1782, 1784, 1789, 1793, 1805, 1809, 1811, 1812, 1815, 1816, 1817, 1821, 1822, 1825, 1828, 1829, 1832, 1834, 1836, 1838
Science and Technology	: 1651, 1663, 1665, 1674, 1704, 1705, 1717, 1722, 1768, 1773, 1792, 1818
Space	: 1614, 1738, 1778, 1820
Statistics and Programme Implementation	: 1612, 1626, 1628, 1658, 1718, 1766, 1804

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
